

Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

**Copyright © United Nations 1998
All rights reserved
Manufactured in the United States of America**

**Copyright © Nations Unies 1998
Tous droits réservés
Imprimé aux Etats-Unis d'Amérique**



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 1651

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies

New York, 1998

*Treaties and international agreements
registered or filed and recorded
with the Secretariat of the United Nations*

VOLUME 165I

1991

I. Nos. 28386-28399

II. No. 1061

TABLE OF CONTENTS

I

*Treaties and international agreements
registered from 26 September 1991 to 8 October 1991*

	<i>Page</i>
No. 28386. United Nations (Economic Commission for Latin America and the Caribbean), United States of America and Inter-American Development Bank:	
Understanding concerning efforts to promote the growth of sound capital markets and securities regulatory mechanisms. Signed at Washington on 26 September 1991	3
No. 28387. European Economic Community and Austria, Finland, Iceland, Norway, Sweden and Switzerland:	
Agreement laying down a procedure for the exchange of information in the field of technical regulations (with annex, joint declaration and agreed minutes). Signed at Brussels on 19 December 1989	11
No. 28388. United Nations (Economic Commission for Latin America and the Caribbean) and Trinidad and Tobago:	
Agreement of technical co-operation. Signed at Port-of-Spain on 1 October 1991	143
No. 28389. United Nations and Italy:	
Exchange of letters constituting an agreement on the participation of the United Nations and other organizations of the United Nations system in the International Specialized Exhibition Genoa 92. New York, 16 September and 2 October 1991	149

***Traités et accords internationaux
enregistrés ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies***

VOLUME 1651

1991

I. Nos 28386-28399

II. N° 1061

TABLE DES MATIÈRES

I

*Traités et accords internationaux
enregistrés du 26 septembre 1991 au 8 octobre 1991*

	<i>Pages</i>
N° 28386. Organisation des Nations Unies (Commission économique pour l'Amérique latine et les Caraïbes), États-Unis d'Amérique et Banque interaméricaine de développement :	
Accord relatif aux efforts en vue de promouvoir le développement de marchés de capitaux sains et de mécanismes régulateurs de valeurs. Signé à Washington le 26 septembre 1991	3
N° 28387. Communauté économique européenne et Autriche, Finlande, Islande, Norvège, Suède et Suisse :	
Accord instaurant une procédure d'échange d'informations dans le domaine des réglementations techniques (avec annexe, déclaration commune et procès-verbal agréé). Signé à Bruxelles le 19 décembre 1989	11
N° 28388. Organisation des Nations Unies (Commission économique pour l'Amérique latine et les Caraïbes) et Trinité-et-Tobago :	
Accord relatif à la coopération technique. Signé à Port-of-Spain le 1 ^{er} octobre 1991	143
N° 28389. Organisation des Nations Unies et Italie :	
Échange de lettres constituant un accord relatif à la participation de l'Organisation des Nations Unies et autres organisations du système des Nations Unies à l'Exposition spécialisée internationale Gènes 92. New York, 16 septembre et 2 octobre 1991	149

No. 28390. United Nations (United Nations High Commissioner for Refugees) and South Africa:	
Agreement governing the legal status, privileges and immunities of the United Nations High Commissioner for Refugees Office and its personnel in South Africa (with annexes). Signed at Geneva on 2 October 1991	151
No. 28391. Israel and Poland:	
Air Transport Agreement (with annex). Signed at Warsaw on 27 February 1990....	191
No. 28392. Israel and Czechoslovakia:	
Air Transport Agreement (with annex). Signed at Jerusalem on 24 April 1991.....	251
No. 28393. Israel and Romania:	
Agreement concerning cooperation in the field of plant quarantine and plant protection (with appendix). Signed at Jerusalem on 2 September 1991	315
No. 28394. United Nations and France:	
Agreement concerning the United Nations ministerial meeting for crime prevention and criminal justice, to be held in Paris from 21 to 23 November 1991 (with annexes and related letters of 11 September and 3 October 1991). Signed at Vienna on 3 October 1991	331
No. 28395. Multilateral:	
Convention on the conservation of migratory species of wild animals (with appendices). Concluded at Bonn on 23 June 1979	
Amendments to Appendices I and II of 26 October 1985	
Amendments to Appendices I and II of 14 October 1988.....	333
No. 28396. Federal Republic of Germany and Sierra Leone:	
Agreement concerning financial cooperation. Signed at Freetown on 5 September 1986.....	499
No. 28397. Federal Republic of Germany and Syrian Arab Republic:	
Agreement concerning financial cooperation (with annex). Signed at Damascus on 21 October 1986	507
No. 28398. Federal Republic of Germany and Myanmar:	
Exchange of notes constituting an agreement concerning financial cooperation (with annex). Yangon, 17 July 1987	525
No. 28399. Federal Republic of Germany and Turkey:	
Agreement concerning financial cooperation. Signed at Bonn on 25 November 1987	535

N° 28390. Organisation des Nations Unies (Haut Commissariat des Nations Unies pour les réfugiés) et Afrique du Sud :	
Accord régissant le statut juridique et les privilèges et immunités du Bureau du Haut Commissariat des Nations Unies pour les réfugiés et de son personnel en Afrique du Sud (avec annexes). Signé à Genève le 2 octobre 1991	151
N° 28391. Israël et Pologne :	
Accord relatif aux transports aériens (avec annexe). Signé à Varsovie le 27 février 1990.....	191
N° 28392. Israël et Tchécoslovaquie :	
Accord relatif aux transports aériens (avec annexe). Signé à Jérusalem le 24 avril 1991.....	251
N° 28393. Israël et Roumanie :	
Accord relatif à la coopération en matière de quarantaine et de protection phytosanitaire (avec annexe). Signé à Jérusalem le 2 septembre 1991	315
N° 28394. Organisation des Nations Unies et France :	
Accord concernant la réunion ministérielle des Nations Unies pour la prévention du crime et la justice pénale, devant avoir lieu à Paris du 21 au 23 novembre 1991 (avec annexes et lettres connexes des 11 septembre et 3 octobre 1991). Signé à Vienne le 3 octobre 1991	331
N° 28395. Multilatéral :	
Convention sur la conservation des espèces migratrices appartenant à la faune sauvage (avec annexes). Conclue à Bonn le 23 juin 1979	
Modifications des annexes I et II du 26 octobre 1985	
Modifications des annexes I et II du 14 octobre 1988	333
N° 28396. République fédérale d'Allemagne et Sierra Leone :	
Accord de coopération financière. Signé à Freetown le 5 septembre 1986.....	499
N° 28397. République fédérale d'Allemagne et République arabe syrienne :	
Accord de coopération financière (avec annexe). Signé à Damas le 21 octobre 1986.....	507
N° 28398. République fédérale d'Allemagne et Myanmar :	
Échange de notes constituant un accord de coopération financière (avec annexe). Yangon, 17 juillet 1987	525
N° 28399. République fédérale d'Allemagne et Turquie :	
Accord de coopération financière. Signé à Bonn le 25 novembre 1987.....	535

II

*Treaties and international agreements filed and recorded
from 20 September 1991 to 8 October 1991***No. 1061. United Nations and Latin American Economic System:**

Agreement on cooperation. Signed at New York on 27 September 1991 551

ANNEX A. *Ratifications, accessions, subsequent agreements, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations***No. 2545. Convention relating to the Status of Refugees. Signed at Geneva, on 28 July 1951:**

Accession by Poland 560

No. 8638. Vienna Convention on Consular Relations. Done at Vienna, on 24 April 1963:

Accessions by Malaysia and Albania 561

No. 8791. Protocol relating to the Status of Refugees. Done at New York, on 31 January 1967:

Accession by Poland 562

No. 9464. International Convention on the Elimination of All Forms of Racial Discrimination. Opened for signature at New York on 7 March 1966:

Declaration by the Union of Soviet Socialist Republics under article 14 recognizing the competence of the Committee on the elimination of racial discrimination 563

No. 14531. International Covenant on Economic, Social and Cultural Rights. Adopted by the General Assembly of the United Nations on 16 December 1966:

Ratification by Israel and accession by Albania 564

No. 14668. International Covenant on Civil and Political Rights. Adopted by the General Assembly of the United Nations on 16 December 1966:

Declaration by the Union of Soviet Socialist Republics under article 41 recognizing the competence of the Human Rights Committee 565

Ratification by Israel 566

Accession by Albania 567

II

*Traités et accords internationaux classés et inscrits au répertoire
du 20 septembre 1991 au 8 octobre 1991*

N° 1061. Organisation des Nations Unies et Système économique latino-américain :	
Accord de coopération. Signé à New York le 27 septembre 1991	551
 ANNEXE A. Ratifications, adhésions, accords ultérieurs, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies	
N° 2545. Convention relative au statut des réfugiés. Signée à Genève, le 28 juillet 1951 :	
Adhésion de la Pologne.....	560
N° 8638. Convention de Vienne sur les relations consulaires. Faite à Vienne, le 24 avril 1963 :	
Adhésions de la Malaisie et de l'Albanie	561
N° 8791. Protocole relatif au statut des réfugiés. Fait à New York, le 31 janvier 1967 :	
Adhésion de la Pologne.....	562
N° 9464. Convention internationale sur l'élimination de toutes les formes de discrimination raciale. Ouverte à la signature à New York le 7 mars 1966 :	
Déclaration par l'Union des Républiques socialistes soviétiques en vertu de l'article 14 reconnaissant la compétence du Comité pour l'élimination de la discrimination raciale.....	563
N° 14531. Pacte international relatif aux droits économiques, sociaux et culturels. Adopté par l'Assemblée générale des Nations Unies le 16 décembre 1966 :	
Ratification d'Israël et adhésion de l'Albanie	564
N° 14668. Pacte international relatif aux droits civils et politiques. Adopté par l'Assemblée générale des Nations Unies le 16 décembre 1966 :	
Déclaration de l'Union des Républiques socialistes soviétiques en vertu de l'article 41 reconnaissant la compétence du Comité des droits de l'homme.....	565
Ratification d'Israël.....	566
Adhésion de l'Albanie.....	567

	<i>Page</i>
Accession by the Union of Soviet Socialist Republics to the Optional Protocol of 16 December 1966 to the International Covenant on Civil and Political Rights.....	567
No. 15511. Convention for the protection of the world cultural and natural heritage. Adopted by the General Conference of the United Nations Educational, Scientific and Cultural Organization at its seventeenth session, Paris, 16 November 1972:	
Ratification by Ireland.....	569
No. 20378. Convention on the Elimination of All Forms of Discrimination against Women. Adopted by the General Assembly of the United Nations on 18 December 1979:	
Ratification by Israel.....	570
No. 22376. International Coffee Agreement, 1983. Adopted by the International Coffee Council on 16 September 1982:	
Extension of the above-mentioned Agreement, as modified and extended.....	572
No. 24841. Convention against Torture and Other Cruel, Inhuman or Degrading Treatment or Punishment. Adopted by the General Assembly of the United Nations on 10 December 1984:	
Declaration by the Union of Soviet Socialist Republics recognizing the competence of the Committee against torture, in accordance with articles 21 and 22.....	578
Withdrawal by the Union of Soviet Socialist Republics of a reservation made upon ratification in respect of article 20.....	579
Ratification by Israël.....	580
No. 27531. Convention on the rights of the child. Adopted by the General Assembly of the United Nations on 20 November 1989:	
Ratifications by Israel and Hungary.....	581

	<i>Pages</i>
Adhésion de l'Union des Républiques socialistes soviétiques au Protocole facultatif du 16 décembre 1966 se rapportant au Pacte international relatif aux droits civils et politiques	567
N° 15511. Convention pour la protection du patrimoine mondial, culturel et naturel. Adoptée par la Conférence générale de l'Organisation des Nations Unies pour l'éducation, la science et la culture à sa dix-septième session, Paris, 16 novembre 1972 :	
Ratification de l'Irlande	569
N° 20378. Convention sur l'élimination de toutes les formes de discrimination à l'égard des femmes. Adoptée par l'Assemblée générale des Nations Unies le 18 décembre 1979 :	
Ratification d'Israël	570
N° 22376. Accord international de 1983 sur le café. Adopté par le Conseil international du café le 16 septembre 1982 :	
Prorogation de l'Accord susmentionné, tel que modifié et prorogé	575
N° 24841. Convention contre la torture et autres peines ou traitements cruels, inhumains ou dégradants. Adoptée par l'Assemblée générale des Nations Unies le 10 décembre 1984 :	
Déclaration de l'Union des Républiques socialistes soviétiques reconnaissant la compétence du Comité contre la torture, conformément aux articles 21 et 22	578
Retrait par l'Union des Républiques socialistes soviétiques d'une réserve formulée lors de la ratification à l'égard de l'article 20	579
Ratification d'Israël	580
N° 27531. Convention relative aux droits de l'enfant. Adoptée par l'Assemblée générale des Nations Unies le 20 novembre 1989 :	
Ratifications d'Israël et de la Hongrie	581

NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

*
* *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme « traité » et l'expression « accord international » n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de « traité » ou d'« accord international » si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

*
* *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 26 September 1991 to 8 October 1991

Nos. 28386 to 28399

Traités et accords internationaux

enregistrés

du 26 septembre 1991 au 8 octobre 1991

N^{os} 28386 à 28399

No. 28386

**UNITED NATIONS (ECONOMIC COMMISSION
FOR LATIN AMERICA AND THE CARIBBEAN),
UNITED STATES OF AMERICA
and INTER-AMERICAN DEVELOPMENT BANK**

**Understanding concerning efforts to promote the growth of
sound capital markets and securities regulatory mecha-
nisms. Signed at Washington on 26 September 1991**

Authentic text: English.

Registered ex officio on 26 September 1991.

**ORGANISATION DES NATIONS UNIES
(COMMISSION ÉCONOMIQUE POUR
L'AMÉRIQUE LATINE ET LES CARAÏBES),
ÉTATS-UNIS D'AMÉRIQUE
et BANQUE INTERAMÉRICAINNE
DE DÉVELOPPEMENT**

**Accord relatif aux efforts en vue de promouvoir le développe-
ment de marchés de capitaux sains et de mécanismes
régulateurs de valeurs. Signé à Washington le 26 sep-
tembre 1991**

Texte authentique : anglais.

Enregistré d'office le 26 septembre 1991.

UNDERSTANDING¹ BETWEEN THE UNITED STATES SECURITIES AND EXCHANGE COMMISSION, THE INTER-AMERICAN DEVELOPMENT BANK, AND THE UNITED NATIONS ECONOMIC COMMISSION FOR LATIN AMERICA AND THE CARIBBEAN

Recognizing the significance of dynamic capital markets to address debt reduction and promote economic development and growth;

Understanding that the establishment and enhancement of independent securities markets throughout Latin America and the Caribbean will fuel such growth by facilitating raising of capital by privately owned companies and government entities;

Sharing the common goal of building and maintaining open, fair, efficient and sound securities markets to boost national savings and promote domestic sources of financing through the use of equity issuances, including stock distributions, and financing by means of bonds and other negotiable debt paper;

Desiring to realize the aims declared in the Enterprise for the Americas Initiative;

The United States Securities and Exchange Commission, the Inter-American Development Bank group and the United Nations Economic Commission for Latin America and the Caribbean, hereby express their mutual intentions regarding efforts to promote the growth of sound capital markets and securities regulatory mechanisms in each country in the region as well as the integration of those securities systems into the broader international framework. The Inter-American Development Bank may make appropriate arrangements with the Inter-American Investment Corporation ("IIC") for it to work with the other parties hereto when the IIC can bring to that task unique capabilities and experience.

PROVISION OF TRAINING AND TECHNICAL ASSISTANCE

The Signatories intend to work together in cooperation with the countries of Latin America and the Caribbean to establish and implement training and technical assistance programs for the development, administration, operation and regulation of the capital markets in the hemisphere. In this regard, the Securities and Exchange Commission has established the Emerging Markets Advisory Committee ("EMAC"), consisting of senior executives of United States self-regulatory and clearing organizations, major securities and accounting firms, and academic experts as part of its effort to foster the growth of securities markets in nations with emerging market economies. The Signatories, working with

¹ Came into force on 26 September 1991 by signature.

relevant members of EMAC, intend to identify specific programs that the Signatories believe are desirable and reasonable. The training and technical cooperation may include, subject to the availability of personnel and other resources, the provision of assistance relating to the development of:

- a) Securities instruments for utilization in capital formation;
- b) Order handling systems;
- c) Trade recording and comparison systems;
- d) Quotation and transaction data transmission systems;
- e) Clearance and settlement mechanisms;
- f) Regulatory requirements relating to market professionals and capital adequacy;
- g) Systems and regulatory mechanisms relating to accounting and disclosure;
- h) Systems necessary for effective market surveillance and enforcement programs;
- i) Additional procedures and practices to protect investors; and
- j) Market and regulatory skills of local personnel.

STUDIES

The Signatories recognize that the success of efforts to develop and enhance markets requires a sophisticated understanding of the existing framework and needs of the country involved. To this end, the Signatories intend to conduct joint studies to identify the areas in which action is required to foster the development and sound regulation of securities markets. Potential areas for study include the level of development of:

- a) A legal and accounting infrastructure for securities markets;
- b) Methods for strengthening supervisory bodies of securities markets, including governmental agencies and self-regulatory organizations;
- c) Incentives for issuing and investing in securities;
- d) Private institutional investor participation in the securities markets; and
- e) Macroeconomic conditions for the development of capital markets and capital mobility.

CONSULTATIONS

The Signatories intend to consult periodically about matters of mutual interest in order to enhance cooperation and help to promote the stability, efficiency, and integrity of the capital markets of the region. The purpose of such consultations is to assist in the development of mutually agreeable approaches for strengthening the securities markets of Latin America and the Caribbean, while avoiding, wherever possible, conflicts that may arise from the application of divergent methodologies and development programs.

SIGNED in four originals on the 26th day of September, 1991.

United States Securities
and Exchange Commission:

By: [Signed]

RICHARD C. BREEDEN
Chairman

Inter-American Development Bank:

By: [Signed]

ENRIQUE V. IGLESIAS
President

United Nations Economic
Commission for Latin America
and the Caribbean:

By: [Signed]

GERT ROSENTHAL
Executive Secretary

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LA COMMISSION DES OPÉRATIONS DE BOURSE
DES ÉTATS-UNIS, LA BANQUE INTERAMÉRICAINNE DE DÉ-
VELOPPEMENT ET LA COMMISSION ÉCONOMIQUE POUR
L'AMÉRIQUE LATINE ET LES CARAÏBES DE L'ORGANISA-
TION DES NATIONS UNIES

Reconnaissant l'importance de marchés des capitaux dynamiques pour la réduction de la dette et la promotion du développement et de la croissance économiques;

Conscientes que l'établissement et le renforcement de marchés des valeurs mobilières indépendants dans l'ensemble de l'Amérique latine et des Caraïbes alimenteront cette croissance en facilitant la mobilisation de capital par les sociétés privées et les entités publiques;

Ayant pour commun objectif de créer et de maintenir ouverts des marchés des valeurs mobilières équitables, efficaces et sains pour donner une impulsion à l'épargne nationale et développer les sources intérieures de financement par le recours à l'émission de parts sociales, notamment la distribution d'actions, et le financement au moyen d'obligations et autres titres de dette négociables;

Désireuses de réaliser les objectifs énoncés dans la déclaration intitulée *Enterprise for America Initiative* (Initiative « Entreprise pour les Amériques »);

La Commission des opérations de bourse des États-Unis, la Banque interaméricaine de développement et la Commission économique pour l'Amérique latine et les Caraïbes de l'Organisation des Nations Unies expriment par le présent instrument leur intention commune d'entreprendre une action visant à promouvoir le développement dans chaque pays de la région de marchés des capitaux sains et de mécanismes régulateurs des valeurs mobilières ainsi que leur intégration dans un cadre international plus vaste. La Banque interaméricaine de développement pourra prendre les dispositions nécessaires avec la Société interaméricaine d'investissement (SSI) pour que celle-ci collabore avec les présentes parties dans cette tâche en les faisant profiter de ses capacités et de son expérience uniques.

Formation et assistance techniques

Les signataires ont l'intention de collaborer, en concertation avec les pays de l'Amérique latine et des Caraïbes, à l'élaboration et à la mise en œuvre de programmes de formation et d'assistance techniques dans des domaines touchant au développement, à l'administration, au fonctionnement et à la réglementation des marchés des capitaux dans l'hémisphère. A cet égard, la Commission des opérations de bourse a créé le *Emerging Market Advisory Committee* (EMAC) [Comité consultatif des marchés émergents], composé de hauts responsables d'organisations autonomes de compensation américaines, de sociétés de bourse et d'expertise comptable importantes et de spécialistes de l'économie dans le cadre de son action en faveur du développement des marchés des valeurs mobilières dans les pays émergents à éco-

¹ Entré en vigueur le 26 septembre 1991 par la signature.

nomie de marché. Les signataires, en collaboration avec les membres concernés de l'EMAC, se proposent de définir des programmes spécifiques dont l'exécution leur paraîtra souhaitable et judicieuse. Cette formation et cette coopération techniques pourront, sous réserve de la disponibilité du personnel et des ressources nécessaires, comporter la fourniture d'une assistance pour le développement :

- a) Des titres de valeurs mobilières en vue de leur utilisation dans la formation de capital;
- b) De systèmes de traitement des ordres;
- c) De système d'enregistrement et de rapprochement des transactions;
- d) De systèmes de cotation et de transmission des données relatives aux transactions;
- e) De mécanismes de compensation et de règlement;
- f) De la réglementation de la profession boursière;
- g) De systèmes et de mécanismes réglementaires en matière d'établissement des comptes et d'information du public;
- h) De systèmes nécessaires pour une surveillance satisfaisante du marché et la répression des irrégularités;
- i) De procédures et de pratiques supplémentaires pour la protection des investisseurs; et
- j) Des compétences du personnel local concernant le fonctionnement et la réglementation du marché.

Etudes

Les signataires sont conscients qu'une connaissance très approfondie du cadre existant et des besoins des pays concernés est nécessaire pour qu'il soit possible de développer et améliorer les marchés. A cette fin, les signataires ont l'intention de réaliser en commun des études pour déterminer les domaines dans lesquels une action devrait être entreprise pour favoriser le développement des marchés et leur réglementation d'une manière appropriée. Les études pourraient porter notamment sur le niveau de développement atteint dans les domaines suivants :

- a) Cadre juridique et infrastructure comptable des marchés des valeurs mobilières;
- b) Méthodes employées pour renforcer les organes de surveillance des marchés des valeurs mobilières, en ce qui concerne notamment les entités gouvernementales et les organismes autonomes;
- c) Mesures d'incitation à l'émission et à l'achat de valeurs mobilières;
- d) Intervention sur le marché des investisseurs privés et institutionnels;
- e) Conditions macroéconomiques du développement des marchés des capitaux et de la mobilité des capitaux.

Consultations

Les signataires ont l'intention de tenir des consultations sur les questions d'intérêt mutuel afin de renforcer leur coopération et de contribuer à la promotion de la stabilité, de l'efficacité et de l'intégrité des marchés des capitaux de la région. Ces

consultations auront pour but de contribuer à la mise au point d'approches mutuellement acceptables pour le renforcement des marchés des valeurs mobilières de l'Amérique latine et des Caraïbes tout en évitant, chaque fois que possible, les conflits qui pourraient résulter de l'application de méthodes et de programmes de développement divergents.

SIGNÉ en quatre originaux le 26 septembre 1991.

Commission des opérations
de bourse des Etats-Unis :

Par : [Signé]

RICHARD C. BREEDEN
Président

Banque interaméricaine
de développement :

Par : [Signé]

ENRIQUE V. IGLESIAS
Président

Commission économique
pour l'Amérique latine
et les Caraïbes
de l'Organisation des Nations Unies :

Par : [Signé]

GERT ROSENTHAL
Secrétaire exécutif

No. 28387

**EUROPEAN ECONOMIC COMMUNITY
and
AUSTRIA, FINLAND, ICELAND, NORWAY, SWEDEN
and SWITZERLAND**

Agreement laying down a procedure for the exchange of information in the field of technical regulations (with annex, joint declaration and agreed minutes). Signed at Brussels on 19 December 1989

Authentic texts: Spanish, Danish, German, Greek, English, French, Italian, Dutch, Portuguese, Finnish, Icelandic, Norwegian and Swedish.

Registered by the European Economic Community on 1 October 1991.

**COMMUNAUTÉ ÉCONOMIQUE EUROPÉENNE
et
AUTRICHE, FINLANDE, ISLANDE, NORVÈGE,
SUÈDE et SUISSE**

Accord instaurant une procédure d'échange d'informations dans le domaine des réglementations techniques (avec annexe, déclaration commune et procès-verbal agréé). Signé à Bruxelles le 19 décembre 1989

Textes authentiques : espagnol, danois, allemand, grec, anglais, français, italien, néerlandais, portugais, finnois, islandais, norvégien et suédois.

Enregistré par la Communauté économique européenne le 1^{er} octobre 1991.

[SPANISH TEXT — TEXTE ESPAGNOL]

ACUERDO ENTRE LA COMUNIDAD ECONÓMICA EUROPEA, POR UNA PARTE, Y LA REPÚBLICA DE AUSTRIA, LA REPÚBLICA DE FINLANDIA, LA REPÚBLICA DE ISLANDIA, EL REINO DE NORUEGA, EL REINO DE SUECIA Y LA CONFEDERACIÓN SUIZA, POR OTRA, POR EL QUE SE ESTABLECE UN PROCEDIMIENTO PARA EL INTERCAMBIO DE INFORMACIÓN EN EL ÁMBITO DE LAS REGLAMENTACIONES TÉCNICAS

LA COMUNIDAD ECONOMICA EUROPEA,
por una parte,

y LA REPUBLICA DE AUSTRIA, LA REPUBLICA DE FINLANDIA, LA REPUBLICA DE ISLANDIA, EL REINO DE NORUEGA, EL REINO DE SUECIA y LA CONFEDERACION SUIZA,
en adelante denominados "Estados miembros de la AELC",
por otra,

todas ellas en adelante colectivamente denominadas "Partes Contratantes",

VISTOS los acuerdos de libre comercio entre la Comunidad Económica Europea y los Estados miembros de la AELC, y en particular los objetivos establecidos en el artículo 1 de cada uno de dichos acuerdos,

VISTOS los procedimientos de información relativos a las reglamentaciones técnicas aplicados en el seno de la Comunidad Económica Europea por una parte, y en el seno de la Asociación Europea de Libre Comercio (AELC), por otra,

CONSIDERANDO el compromiso de los Estados miembros de la AELC y de la Comunidad Económica Europea de realizar un espacio económico europeo dinámico,

CONSIDERANDO la cooperación actual entre la Comunidad Económica Europea y los Estados miembros de la Asociación Europea de Libre Comercio en el ámbito de los obstáculos técnicos a los intercambios, y el acuerdo común alcanzado dentro del marco de dicha cooperación para vincular los dos procedimientos de información,

HAN CONVENIDO EN LO SIGUIENTE:

ARTICULO 1

A efectos del presente Acuerdo, se entenderá por:

- "especificación técnica": una especificación que figure en un documento que defina las características requeridas para un producto, como los niveles de calidad, rendimiento, seguridad o dimensiones, inclusive los requisitos aplicables al producto en lo que se refiere a la terminología, símbolos, pruebas y métodos de pruebas, envasado, marcado o etiquetado;
- "reglamentación técnica": las especificaciones técnicas, inclusive las disposiciones administrativas aplicables a las mismas, cuya observación sea obligatoria, de jure o de facto, para su comercialización o utilización en un Estado miembro o en una parte importante del mismo, a excepción de aquellas establecidas por las autoridades locales;
- "proyecto de reglamentación técnica": el texto de una especificación técnica que incluya disposiciones administrativas, elaboradas con la intención de establecerla o de hacerla finalmente establecer como una reglamentación técnica, y cuyo texto se encuentre en una fase de preparación que todavía permita introducir enmiendas sustanciales;
- "producto": todo producto de fabricación industrial y todo producto agrario, incluidos los productos de la pesca.

ARTICULO 2

La Comunidad notificará a los Estados miembros de la AELC, a través del Consejo de la AELC, los proyectos de reglamentaciones técnicas que sus Estados miembros le hayan notificado, de conformidad con la normativa comunitaria correspondiente.

ARTICULO 3

Del mismo modo, los Estados miembros de la AELC, a través del Consejo de la AELC, notificarán a la Comunidad los proyectos de reglamentaciones técnicas que se hayan notificado dentro de la AELC de conformidad con las correspondientes disposiciones de la AELC.

ARTICULO 4

Un texto completo del proyecto de reglamentación técnica notificado deberá estar disponible en la lengua original así como en una traducción completa en una de las lenguas oficiales de la Comunidad Económica Europea.

ARTICULO 5

Cuando proceda, también se comunicará el texto completo en la lengua original de las disposiciones legales o reglamentarias básicas de que se trate principal o directamente, en caso de que el conocimiento de dicho texto sea necesario para evaluar las implicaciones del proyecto de reglamentación técnica notificada.

ARTICULO 6

Cada Parte Contratante podrá solicitar más información sobre un proyecto de reglamentación técnica notificado de conformidad con el presente Acuerdo.

ARTICULO 7

La Comunidad y los Estados de la AELC podrán hacer comentarios sobre los proyectos que les hayan sido comunicados. El Consejo de la AELC transmitirá los comentarios de los Estados miembros de la AELC a la Comisión de las Comunidades Europeas, en adelante denominada "la Comisión", en forma de una única comunicación coordinada y la Comisión transmitirá los comentarios de la Comunidad al Consejo de la AELC. Cuando se recurra a un periodo de statu quo de seis meses, de conformidad con las normas de sus sistemas respectivos de intercambio de información, las Partes contratantes se informarán mutuamente al respecto de manera similar.

ARTICULO 8

Las autoridades competentes aplazarán la adopción de proyectos de reglamentaciones técnicas notificados durante un periodo de tres meses a partir de la fecha de recepción del texto del proyecto de reglamentación.

- por parte de la Comisión en el caso de los proyectos notificados por los Estados miembros de la Comunidad;
- por parte del Consejo de la AELC, para los proyectos notificados por los Estados miembros de la AELC.

ARTICULO 9

Sin embargo, este periodo de statu quo de tres meses no se aplicará en los casos en que, por razones urgentes relacionadas con la protección de la salud pública o de la seguridad, la protección de la salud y vida de animales o plantas, las autoridades competentes se vean obligadas a preparar reglamentaciones técnicas en un plazo muy breve para adoptarlas e introducirlas inmediatamente sin que sean posibles consultas. Se indicarán los motivos que justifiquen la urgencia de las medidas adoptadas. La justificación de las medidas urgentes deberá ser detallada y las razones estar claramente explicadas, subrayando en particular el carácter imprevisible y la gravedad del peligro al que se hayan enfrentado las autoridades competentes así como la necesidad absoluta de una actuación inmediata para remediarlo.

ARTICULO 10

Se comunicará asimismo el texto definitivo de la reglamentación técnica en la lengua original.

ARTICULO 11

Las disposiciones administrativas relativas a las notificaciones antes mencionadas figuran en detalle en el anexo, que forma parte integrante del presente Acuerdo.

ARTICULO 12

La información suministrada con arreglo al presente Acuerdo se considerará confidencial cuando así se solicite. Sin embargo, tanto la Comunidad como los Estados miembros de la AELC podrán, siempre que se tomen las precauciones necesarias, consultar a personas físicas o jurídicas, incluso personas en el sector privado, para un peritaje.

ARTICULO 13

Dentro del marco de la cooperación establecida entre expertos de la Comunidad y de los Estados miembros de la AELC en el ámbito de los obstáculos técnicos a los intercambios, las Partes Contratantes efectuarán consultas regulares, tanto para garantizar el funcionamiento satisfactorio del procedimiento establecido en el presente Acuerdo como para intercambiar puntos de vista sobre los comentarios que pueda haber presentado cualquier parte Contratante relativos a un proyecto de reglamentación técnica notificado de conformidad con el presente Acuerdo. Además, las Partes Contratantes podrán, de común acuerdo, celebrar reuniones ad hoc suplementarias para tratar casos específicos de especial interés para cualquier Parte Contratante.

ARTICULO 14

El presente Acuerdo se ampliará a la notificación de proyectos de reglamentaciones técnicas relativas a procedimientos de fabricación y elaboración tan pronto como las Partes Contratantes se hayan notificado mutuamente la conclusión de los procedimientos internos necesarios a este fin.

ARTICULO 15

El presente Acuerdo se celebra por un período de prueba inicial de dos años tras el cual el Acuerdo se someterá a una revisión conjunta, o se renovará para un período adicional que se determinará.

ARTICULO 16

Cualquier Parte Contratante podrá retirarse del presente Acuerdo siempre que lo notifique con seis meses de antelación, por escrito, a las demás Partes Contratantes.

ARTICULO 17

1. El presente Acuerdo entrará en vigor el 1 de julio de 1990, siempre que las Partes Contratantes hayan depositado, antes de dicha fecha, los instrumentos de aceptación en poder del Secretario General del Consejo de las Comunidades Europeas, que actuará como depositario.

2. En caso de que el presente Acuerdo no entre en vigor el 1 de julio de 1990, lo hará el primer día del segundo mes siguiente al depósito del último instrumento de aceptación.

3. El depositario notificará la fecha del depósito del instrumento de aceptación de cada Parte Contratante y la fecha de entrada en vigor del presente Acuerdo.

ARTICULO 18

El presente Acuerdo se redacta en un ejemplar único, en lenguas alemana, danesa, española, francesa, griega, inglesa, italiana, neerlandesa, noruega, portuguesa, finesa, islandesa y sueca, siendo cada uno de estos textos igualmente auténtico, y se depositará en los archivos de la Secretaría General del Consejo de las Comunidades Europeas, que entregará una copia certificada del mismo a cada una de las Partes Contratantes.

[For the testimonium and signatures, see p. 89 of this volume — Pour le testimonium et les signatures, voir p. 89 du présent volume.]

[DANISH TEXT — TEXTE DANOIS]

AFTALE MELLEM DET EUROPÆISKE ØKONOMISKE FÆLLESSKAB, PÅ DEN ENE SIDE, OG REPUBLIKKEN FINLAND, REPUBLIKKEN ISLAND, KONGERIGET NORGE, SCHWEIZ, KONGERIGET SVERIGE OG REPUBLIKKEN ØSTRIG, PÅ DEN ANDEN SIDE, OM FASTSÆTTELSE AF EN PROCEDURE FOR UDVEKSLING AF OPLYSNINGER MED HENSYN TIL TEKNISKE FORSKRIFTER

DET EUROPÆISKE ØKONOMISKE FÆLLESSKAB,

på den ene side, og

REPUBLIKKEN FINLAND, REPUBLIKKEN ISLAND, KONGERIGET NORGE, SCHWEIZ, KONGERIGET SVERIGE OG REPUBLIKKEN ØSTRIG,

i det følgende benævnt "EFTA-landene",

på den anden side,

der alle i det følgende samlet benævnes "de kontraherende parter",

SOM HENVISER TIL frihandelsaftalerne mellem Det Europæiske Økonomiske Fællesskab og EFTA-landene, særlig til målsætningen anført i artikel 1 i hver af disse aftaler,

SOM HENVISER TIL de informationsprocedurer med hensyn til tekniske forskrifter, der anvendes inden for Det Europæiske Økonomiske Fællesskab, på den ene side, og inden for Den Europæiske Frihandelssammenslutning (EFTA), på den anden side,

SOM TAGER HENSYN TIL EFTA-landenes og Det Europæiske Økonomiske Fællesskabs tilsagn om at etablere et dynamisk økonomisk Europa, og

SOM TAGER HENSYN TIL det igangværende samarbejde mellem Det Europæiske Økonomiske Fællesskab og landene i Den Europæiske Frihandelssammenslutning med hensyn til tekniske handelshindringer og den fælles enighed, der er opnået inden for det pågældende samarbejde, om at forbinde de to informationsprocedurer,

ER BLEVET ENIGE OM FØLGENDE:

ARTIKEL 1

I denne aftale gælder følgende definitioner:

- "teknisk specifikation", en specifikation, der er indeholdt i et dokument, som fastlægger karakteristika for et produkt, såsom kvalitet, brugsegenskaber, sikkerhed og dimensioner, herunder krav til varen for så vidt angår terminologi, symboler, prøvning og prøvningsmetoder, emballering, mærkning og etikettering;
- "teknisk forskrift", tekniske specifikationer, herunder de relevante administrative bestemmelser, som retligt eller faktisk skal overholdes i tilfælde af markedsføring eller anvendelse i en medlemsstat eller i en væsentlig del heraf, bortset fra de specifikationer, som fastsættes af lokale myndigheder;
- "udkast til teknisk forskrift", teksten til en teknisk specifikation, herunder administrative bestemmelser, der er udarbejdet med henblik på at vedtage den eller senere at lade den vedtage som en teknisk forskrift, og som er en tekst på et forberedende stadium, i hvilken der endnu kan foretages væsentlige ændringer;
- "produkt", industrielt fremstillede varer og alle landbrugsprodukter, herunder fiskerivarer.

ARTIKEL 2

Fællesskabet skal gennem EFTA-Rådet underrette EFTA-landene om de udkast til tekniske forskrifter, som det får meddelelse om fra dets medlemsstater, i overensstemmelse med de relevante fællesskabsforskrifter.

ARTIKEL 3

EFTA-landene skal ligeledes gennem EFTA-Rådet underrette Fællesskabet om de udkast til tekniske forskrifter, som meddeles inden for EFTA i overensstemmelse med de relevante EFTA-bestemmelser.

ARTIKEL 4

Den fulde ordlyd af det udkast til teknisk forskrift, hvorom der er givet meddelelse, skal stilles til rådighed på originalsproget sammen med en fuldstændig oversættelse til et af de officielle sprog i Det Europæiske Økonomiske Fællesskab.

ARTIKEL 5

Om fornødent skal den fulde ordlyd på originalsproget af de tilgrundliggende væsentligste og direkte berørte love og administrative bestemmelser også fremsendes, hvis kendskab hertil er nødvendigt for at vurdere rækkevidden af det udkast til teknisk forskrift, hvorom der er givet meddelelse.

ARTIKEL 6

Hver af de kontraherende parter kan anmode om yderligere oplysninger om et udkast til teknisk forskrift, hvorom der er givet meddelelse i henhold til denne aftale.

ARTIKEL 7

Fællesskabet og EFTA-landene kan indgive bemærkninger til de udkast, der er fremsendt. EFTA-landenes bemærkninger videresendes af EFTA-Rådet til Kommissionen for De Europæiske Fællesskaber (i det følgende benævnt "Kommissionen") i form af en enkelt fælles meddelelse, og Fællesskabets bemærkninger videresendes af Kommissionen til EFTA-Rådet. De kontraherende parter skal, når en seks måneders status quo påberåbes i henhold til reglerne i deres respektive interne ordninger for informationsudveksling, underrette hinanden herom på samme måde.

ARTIKEL 8

De kompetente myndigheder udsætter vedtagelsen af de udkast til tekniske forskrifter, hvorom der er givet meddelelse, i tre måneder fra den dato, på hvilken ordlyden af udkastet til forskrift er modtaget af:

- Kommissionen, for så vidt angår udkast, som Fællesskabets medlemsstater har givet meddelelse om,
- EFTA-Rådet, for så vidt angår udkast, som EFTA-landene har givet meddelelse om.

ARTIKEL 9

Denne status quo-periode på tre måneder finder dog ikke anvendelse i tilfælde, hvor de kompetente myndigheder af presserende grunde vedrørende beskyttelsen af den offentlige sundhed eller sikkerhed, beskyttelsen af dyrs liv og sundhed eller beskyttelsen af planter, er nødsaget til i løbet af meget kort tid at udarbejde tekniske forskrifter for at vedtage og gennemføre dem omgående, uden at der er mulighed for samråd. De grunde, der berettiger sådanne hasteforanstaltninger, skal anføres. Begrundelsen for hasteforanstaltningerne skal være detaljeret og klart udtrykt, idet der navnlig lægges vægt på den uforudsigelige og alvorlige karakter af den fare, som de pågældende myndigheder står overfor, samt på det absolut nødvendige i en omgående indgriben for at afværge faren.

ARTIKEL 10

Den endelige ordlyd på originalsproget af den tekniske forskrift skal ligeledes fremsendes.

ARTIKEL 11

De administrative dispositioner for ovennævnte meddelelser er nærmere beskrevet i bilaget, som udgør en integrerende del af denne aftale.

ARTIKEL 12

Oplysninger, der indgives i henhold til denne aftale, skal på anmodning behandles som fortrolige. Såvel Fællesskabet som EFTA-landene kan dog under iagttagelse af de nødvendige sikkerhedsforanstaltninger foranstalte høring af fysiske eller juridiske personer, herunder også personer fra den private sektor, med henblik på en ekspertudtalelse.

ARTIKEL 13

De kontraherende parter holder, inden for rammerne af samarbejdet mellem eksperter fra Fællesskabet og EFTA-landene med hensyn til tekniske handelshindringer, regelmæssige samråd såvel for at sikre, at den procedure, der er fastlagt i denne aftale, fungerer tilfredsstillende, som for at udveksle synspunkter vedrørende bemærkninger, som en af de kontraherende parter måtte have fremsat til et udkast til teknisk forskrift, hvorom der er givet meddelelse i henhold til denne aftale. Endvidere kan de kontraherende parter efter fælles overenskomst holde supplerende ad hoc-møder for at behandle specielle spørgsmål, som er af særlig interesse for en af parterne.

ARTIKEL 14

Denne aftale udvides til også at omfatte meddelelse om udkast til tekniske forskrifter for produktions- og arbejdsmetoder, så snart de kontraherende parter har givet hinanden notifikation om afslutningen af de interne procedurer, der er nødvendige i så henseende.

ARTIKEL 15

Denne aftale indgås for en indledende forsøgsperiode på to år, hvorefter aftalen enten gøres til genstand for en fælles revision eller fornyes for en yderligere periode, der nærmere skal fastsættes.

ARTIKEL 16

En kontraherende part kan trække sig ud af aftalen, forudsat at der skriftligt gives de øvrige kontraherende parter seks måneders varsel herom.

ARTIKEL 17

1. Denne aftale træder i kraft den 1. juli 1990, forudsat at de kontraherende parter inden denne dato har deponeret deres godkendelsesinstrumenter i Gene-

ralsekretariatet for Rådet for De Europæiske Fællesskaber, der optræder som depositar.

2. Hvis denne aftale ikke træder i kraft den 1. juli 1990, træder den i kraft på den første dag i den anden måned efter deponering af det sidste accept-instrument.

3. Depositaren giver meddelelse om den dato, på hvilken hver kontraherende part har deponeret sit acceptinstrument, samt om ikrafttrædelsesdatoen for denne aftale.

ARTIKEL 18

Denne aftale, som er udfærdiget i ét eksemplar på dansk, engelsk, fransk, græsk, italiensk, nederlandsk, portugisisk, spansk, tysk, finsk, islandsk, norsk og svensk, hvilke tekster alle har samme gyldighed, deponeres i arkiverne i Generalsekretariatet for Rådet for De Europæiske Fællesskaber, som fremsender en bekræftet genpart heraf til hver kontraherende part.

[For the testimonium and signatures, see p. 89 of this volume — Pour le testimonium et les signatures, voir p. 89 du présent volume.]

[GERMAN TEXT — TEXTE ALLEMAND]

ÜBEREINKOMMEN ZWISCHEN DER EUROPÄISCHEN WIRTSCHAFTSGEMEINSCHAFT EINERSEITS UND DER REPUBLIK ÖSTERREICH, DER REPUBLIK FINNLAND, DER REPUBLIK ISLAND, DEM KÖNIGREICH NORWEGEN, DEM KÖNIGREICH SCHWEDEN UND DER SCHWEIZERISCHEN EIDGENOSSENSCHAFT ANDERERSEITS ÜBER EIN INFORMATIONSAUSTAUSCHVERFAHREN AUF DEM GEBIET DER TECHNISCHEN VORSCHRIFTEN

DIE EUROPÄISCHE WIRTSCHAFTSGEMEINSCHAFT

einerseits und

DIE REPUBLIK ÖSTERREICH, DIE REPUBLIK FINNLAND, DIE REPUBLIK ISLAND, DAS KÖNIGREICH NORWEGEN, DAS KÖNIGREICH SCHWEDEN UND DIE SCHWEIZERISCHE EIDGENOSSENSCHAFT,

nachstehend "die EFTA-Länder" genannt,
andererseits,

nachfolgend als die Vertragsparteien bezeichnet,

GESTÜTZT auf die Freihandelsabkommen zwischen der Europäischen Wirtschaftsgemeinschaft und den EFTA-Ländern, insbesondere auf die Ziele von Artikel 1 dieser Abkommen,

GESTÜTZT auf die Informationsverfahren auf dem Gebiet der technischen Vorschriften in der Europäischen Wirtschaftsgemeinschaft einerseits und in der Europäischen Freihandelsassoziation (EFTA) andererseits,

IN DER ERWÄGUNG, dass sich die EFTA-Länder und die Europäische Wirtschaftsgemeinschaft zur Schaffung eines dynamischen Wirtschaftsraums in Europa verpflichtet haben,

IN ERWÄGUNG der derzeitigen Zusammenarbeit zwischen der Europäischen Wirtschaftsgemeinschaft und den Mitgliedstaaten der Europäischen Freihandelsassoziation auf dem Gebiet der technischen Handelshemmnisse und der im Rahmen

dieser Zusammenarbeit getroffenen Vereinbarung, die beiden Informationsverfahren miteinander zu verbinden,

SIND WIE FOLGT ÜBEREINGEKOMMEN:

ARTIKEL 1

In diesem Übereinkommen gelten folgende Begriffsbestimmungen:

- "Technische Spezifikation": Spezifikation, die in einem Dokument enthalten ist, das Merkmale eines Erzeugnisses festlegt, wie Qualitätsstufen, Gebrauchstauglichkeit, Sicherheit oder Abmessungen, einschliesslich der Festlegungen über Terminologie, Symbole, Prüfung und Prüfverfahren, Verpackung, Kennzeichnung oder Beschriftung.
- "Technische Vorschrift": Technische Spezifikationen einschliesslich der einschlägigen Verwaltungsvorschriften, deren Beachtung de jure oder de facto für die Vermarktung oder Verwendung in einem Mitgliedstaat oder in einem grossen Teil dieses Staates verbindlich ist, ausgenommen die von Lokalbehörden festgelegten technischen Spezifikationen.
- "Entwurf einer technischen Vorschrift": Text einer technischen Spezifikation einschliesslich der Verwaltungsvorschriften, der in der Absicht ausgearbeitet worden ist, diese Spezifikation letztlich als technische Vorschrift festzulegen oder festlegen zu lassen, und der sich in einem Stadium der Ausarbeitung befindet, in dem noch wesentliche Änderungen möglich sind.
- "Erzeugnis": Alle Industrieerzeugnisse, alle landwirtschaftlichen Erzeugnisse sowie Fische und andere Meeresprodukte.

ARTIKEL 2

Die Gemeinschaft notifiziert den EFTA-Ländern durch den EFTA-Rat alle Entwürfe technischer Vorschriften, die ihr durch ihre Mitgliedstaaten in Übereinstimmung mit den einschlägigen Rechtsvorschriften der Gemeinschaft notifiziert werden.

ARTIKEL 3

Desgleichen notifizieren die EFTA-Länder durch den EFTA-Rat der Gemeinschaft alle in der EFTA in Übereinstimmung mit den einschlägigen EFTA-Bestimmungen notifizierten Entwürfe technischer Vorschriften.

ARTIKEL 4

Der volle Wortlaut des notifizierten Entwurfs einer technischen Vorschrift ist in der Originalsprache sowie in einer vollständigen Übersetzung in eine der Amtssprachen der Europäischen Wirtschaftsgemeinschaft vorzulegen.

ARTIKEL 5

Gegebenenfalls ist auch der volle Wortlaut der hauptsächlich und unmittelbar betroffenen grundlegenden Rechts- und Verwaltungsvorschriften in Originalsprache zu übermitteln, sofern die Kenntnis dieser Texte für die Beurteilung der Tragweite des notifizierten Entwurfs einer technischen Vorschrift erforderlich ist.

ARTIKEL 6

Jede Vertragspartei kann zusätzliche Informationen zu einem nach diesem Übereinkommen notifizierten Entwurf einer technischen Vorschrift verlangen.

ARTIKEL 7

Die Gemeinschaft und die EFTA-Länder können zu den notifizierten Entwürfen Bemerkungen vorbringen. Die Bemerkungen der EFTA-Länder werden der Kommission der Europäischen Gemeinschaften (nachstehend "Kommission" genannt) vom EFTA-Rat in Form einer einzigen, koordinierten Mitteilung zugestellt; die Bemerkungen der Gemeinschaft werden dem EFTA-Rat von der Kommission übermittelt. Nehmen die Vertragsparteien aufgrund ihrer internen Informationsaustauschverfahren eine Stillhaltefrist von sechs Monaten in Anspruch, so teilen sie dies einander auf die gleiche Weise mit.

ARTIKEL 8

Die Annahme einer technischen Vorschrift durch die zuständigen Behörden wird um drei Monate verschoben, vom Zeitpunkt an gerechnet, an welchem der betreffende Entwurf

- bei der Kommission, im Falle von Entwürfen, die die Mitgliedstaaten der Gemeinschaft notifiziert haben, bzw.
- beim EFTA-Rat, im Falle von Entwürfen, die die EFTA-Länder notifiziert haben,

eingegangen ist.

ARTIKEL 9

Die Stillhaltefrist von drei Monaten gilt jedoch nicht, wenn die zuständigen Behörden aus dringenden Gründen, die den Schutz der Gesundheit von Personen und Tieren, den Schutz von Pflanzen oder die Sicherheit betreffen, gezwungen sind, ohne Möglichkeit vorheriger Konsultationen in kürzester Frist technische Vorschriften auszuarbeiten, um sie unverzüglich zu erlassen und durchzuführen. Die Gründe für die Dringlichkeit solcher Massnahmen sind anzugeben. Die Begründung dringender Massnahmen ist ausführlich und klar zu formulieren, wobei insbesondere die Unvorhersehbarkeit und der Ernst der Gefahrensituation sowie die absolute Notwendigkeit einer unverzüglichen Abhilfe herauszustellen sind.

ARTIKEL 10

Der endgültige Wortlaut der technischen Vorschrift in Originalsprache wird gleichfalls übermittelt.

ARTIKEL 11

Die Verwaltungsvereinbarungen für die oben erwähnten Notifikationen sind im Anhang festgelegt, der Bestandteil dieses Übereinkommens ist.

ARTIKEL 12

Die im Rahmen dieses Übereinkommens gelieferten Informationen werden auf Verlangen vertraulich behandelt. Die Gemeinschaft und die EFTA-Länder können jedoch unter Anwendung der nötigen Vorsichtsmassnahmen natürliche und juristische Personen, die auch dem Privatsektor angehören können, als Sachverständige anhören.

ARTIKEL 13

Im Rahmen der bestehenden Zusammenarbeit zwischen Sachverständigen der Gemeinschaft und der EFTA-Länder auf dem Gebiet der technischen Handelshemmnisse führen die Vertragsparteien regelmässige Konsultationen durch, um das ordnungsgemässe Funktionieren des in diesem Übereinkommen festgelegten Informationsverfahrens sicherzustellen und einen Meinungsaustausch über die gegebenenfalls von einer Vertragspartei vorgebrachten Bemerkungen zu einem nach diesem Übereinkommen notifizierten Entwurf einer technischen Vorschrift vorzunehmen. Im gegenseitigen Einvernehmen können die Vertragsparteien ferner zusätzliche Ad-hoc-Tagungen einberufen, um Fälle, die für eine Vertragspartei von besonderem Interesse sind, zu behandeln.

ARTIKEL 14

Dieses Übereinkommen wird auf Notifikationen von Entwürfen technischer Vorschriften über Produktionsverfahren und -methoden ausgedehnt, sobald die Vertragsparteien einander notifiziert haben, dass die hierfür erforderlichen internen Verfahren abgeschlossen sind.

ARTIKEL 15

Dieses Übereinkommen wird zunächst für einen Versuchszeitraum von zwei Jahren abgeschlossen; danach wird das Übereinkommen entweder einer gemeinsamen Überprüfung unterzogen oder um einen noch zu bestimmenden weiteren Zeitraum verlängert.

ARTIKEL 16

Jede Vertragspartei kann unter Einhaltung einer Kündigungsfrist von sechs Monaten durch schriftliche Mitteilung an die anderen Vertragsparteien von diesem Übereinkommen zurücktreten.

ARTIKEL 17

(1) Dieses Übereinkommen tritt am 1. Juli 1990 in Kraft, sofern die Vertragsparteien vor diesem Datum ihre Annahmearkunden bei dem als Depositar fungierenden Generalsekretariat des Rates der Europäischen Gemeinschaften hinterlegt haben.

(2) Tritt dieses Übereinkommen nicht am 1. Juli 1990 in Kraft, so tritt es am ersten Tag des zweiten Monats nach der Hinterlegung der letzten Annahmearkunde in Kraft.

(3) Der Depositar notifiziert das Datum der Hinterlegung der Annahmearkunde einer jeden Vertragspartei und das Datum des Inkrafttretens dieses Übereinkommens.

ARTIKEL 18

Dieses Übereinkommen ist in einer Urschrift in dänischer, deutscher, englischer, französischer, griechischer, italienischer, niederländischer, portugiesischer, spanischer, finnischer, isländischer, norwegischer und schwedischer Sprache abgefasst, wobei jeder Wortlaut gleichermassen verbindlich ist; es wird im Archiv des Generalsekretariats des Rates der Europäischen Gemeinschaften hinterlegt; dieses übermittelt jeder Vertragspartei eine beglaubigte Abschrift.

[For the testimonium and signatures, see p. 89 of this volume — Pour le testimonium et les signatures, voir p. 89 du présent volume.]

[GREEK TEXT — TEXTE GREC]

ΣΥΜΦΩΝΙΑ

ΜΕΤΑΞΥ ΤΗΣ ΕΥΡΩΠΑΪΚΗΣ ΟΙΚΟΝΟΜΙΚΗΣ ΚΟΙΝΟΤΗΤΑΣ,
ΤΗΣ ΔΗΜΟΚΡΑΤΙΑΣ ΤΗΣ ΑΥΣΤΡΙΑΣ, ΤΗΣ ΕΛΒΕΤΙΚΗΣ ΣΥΝΟΜΟΣΠΟΝΔΙΑΣ,
ΤΗΣ ΔΗΜΟΚΡΑΤΙΑΣ ΤΗΣ ΙΣΛΑΝΔΙΑΣ, ΤΟΥ ΒΑΣΙΛΕΙΟΥ ΤΗΣ ΝΟΡΒΗΓΙΑΣ,
ΤΟΥ ΒΑΣΙΛΕΙΟΥ ΤΗΣ ΣΟΥΗΔΙΑΣ ΚΑΙ ΤΗΣ ΔΗΜΟΚΡΑΤΙΑΣ ΤΗΣ ΦΙΝΛΑΝΔΙΑΣ,
ΣΧΕΤΙΚΑ ΜΕ ΤΗΝ ΚΑΘΙΕΡΩΣΗ ΔΙΑΔΙΚΑΣΙΑΣ ΓΙΑ ΤΗΝ ΑΝΤΑΛΛΑΓΗ
ΠΛΗΡΟΦΟΡΙΩΝ ΣΤΟΝ ΤΟΜΕΑ ΤΩΝ ΤΕΧΝΙΚΩΝ ΚΑΝΟΝΩΝ

Η ΕΥΡΩΠΑΪΚΗ ΟΙΚΟΝΟΜΙΚΗ ΚΟΙΝΟΤΗΤΑ,

αφενός,

Η ΔΗΜΟΚΡΑΤΙΑ ΤΗΣ ΑΥΣΤΡΙΑΣ, Η ΕΛΒΕΤΙΚΗ ΣΥΝΟΜΟΣΠΟΝΔΙΑ, Η ΔΗΜΟΚΡΑΤΙΑ ΤΗΣ
ΙΣΛΑΝΔΙΑΣ, ΤΟ ΒΑΣΙΛΕΙΟ ΤΗΣ ΝΟΡΒΗΓΙΑΣ, ΤΟ ΒΑΣΙΛΕΙΟ ΤΗΣ ΣΟΥΗΔΙΑΣ ΚΑΙ Η
ΔΗΜΟΚΡΑΤΙΑ ΤΗΣ ΦΙΝΛΑΝΔΙΑΣ,

που στο εξής καλούνται "κράτη μέλη της ΕΖΕΣ",
αφετέρου,

στο εξής αναφερόμενα όλα μαζί ως "ουμβαλλόμενα μέρη",

Έχοντας υπόψη :

τις συμφωνίες ελεύθερων συναλλαγών μεταξύ της Ευρωπαϊκής Οικονομικής
Κοινότητας και των κρατών μελών της ΕΖΕΣ, και ιδίως τους στόχους που
καθορίζονται στο άρθρο 1 των συμφωνιών αυτών,

τις διαδικασίες πληροφόρησης στον τομέα των τεχνικών κανόνων που ισχύουν στην
Ευρωπαϊκή Οικονομική Κοινότητα, αφενός, και εντός της Ευρωπαϊκής Ζώνης
Ελευθέρων Συναλλαγών (ΕΖΕΣ), αφετέρου,

Εκτιμώντας :

τη δέσμευση των κρατών μελών της ΕΖΕΣ και της Ευρωπαϊκής Οικονομικής
Κοινότητας να δημιουργήσουν ένα δυναμικό ευρωπαϊκό οικονομικό χώρο,

τη συνεχιζόμενη συνεργασία μεταξύ της Ευρωπαϊκής Οικονομικής Κοινότητας και των κρατών μελών της Ευρωπαϊκής Ζώνης Ελευθέρων Συναλλαγών στον τομέα των τεχνικών εμποδίων στις συναλλαγές και την κοινή πρόθεση που εκδηλώθηκε, στα πλαίσια της συνεργασίας αυτής, να συνδεθούν οι δύο διαδικασίες πληροφόρησης.

ΣΥΜΦΩΝΗΣΑΝ ΤΑ ΕΞΗΣ :

ΑΡΘΡΟ 1

Για τους σκοπούς της παρούσας συμφωνίας, νοούνται ως :

- "τεχνικές προδιαγραφές" : οι προδιαγραφές που περιέχονται σε έγγραφο με το οποίο ορίζονται τα απαιτούμενα χαρακτηριστικά ενός προϊόντος, όπως η ποιοτική στάθμη, η απόδοση, η ασφάλεια ή οι διαστάσεις, συμπεριλαμβανομένων των απαιτήσεων που ισχύουν για ένα προϊόν όσον αφορά την ορολογία, τα σύμβολα, τις δοκιμές και τις μεθόδους δοκιμής, τη συσκευασία, το μαρκάριομα ή το ετικετάριομα,
- "τεχνικοί κανόνες" : οι τεχνικές προδιαγραφές, συμπεριλαμβανομένων των σχετικών διοικητικών διατάξεων, η τήρηση των οποίων είναι υποχρεωτική, *de jure* ή *de facto*, για την εμπορία ή τη χρησιμοποίηση σε ένα κράτος μέλος ή σε ένα μεγάλο τμήμα του κράτους αυτού, με εξαίρεση όσες ορίζονται από τις τοπικές αρχές,
- "σχέδιο τεχνικού κανόνα" : το κείμενο τεχνικών προδιαγραφών, συμπεριλαμβανομένων των διοικητικών διατάξεων, που καταρτίζεται για να καθιερώσει ή για να συμβάλει στην τελική καθιέρωση των προδιαγραφών αυτών ως τεχνικών κανόνων, και το οποίο βρίσκεται σε προπαρασκευαστικό στάδιο, κατά το οποίο μπορούν ακόμη να επέλθουν ουσιαστικές τροποποιήσεις,
- "προϊόν" : κάθε προϊόν βιομηχανικής κατασκευής και όλα τα γεωργικά προϊόντα, συμπεριλαμβανομένων των αλιευτικών προϊόντων.

ΑΡΘΡΟ 2

Η Κοινότητα κοινοποιεί στα κράτη μέλη της ΕΖΕΣ, μέσω του Συμβουλίου της ΕΖΕΣ, τα σχέδια τεχνικών κανόνων που της κοινοποιούν τα κράτη μέλη της, σύμφωνα με τη σχετική κοινοτική νομοθεσία.

ΑΡΘΡΟ 3

Τα κράτη μέλη της ΕΖΕΣ κοινοποιούν επίσης, μέσω του Συμβουλίου της ΕΖΕΣ, στην Κοινότητα, τα σχέδια τεχνικών κανόνων που κοινοποιούνται εντός της ΕΖΕΣ, σύμφωνα με τις σχετικές διατάξεις της ΕΖΕΣ.

ΑΡΘΡΟ 4

Το πλήρες κείμενο του κοινοποιούμενου σχεδίου τεχνικού κανόνα γνωστοποιείται στη γλώσσα του πρωτοτύπου, καθώς και σε πλήρη μετάφραση σε μια από τις επίσημες γλώσσες της Ευρωπαϊκής Οικονομικής Κοινότητας.

ΑΡΘΡΟ 5

Εφόσον είναι οκόπιμο, γνωστοποιείται επίσης το πλήρες κείμενο, στη γλώσσα του πρωτοτύπου, των βασικών νομοθετικών ή κανονιστικών διατάξεων, που αφορούν κύρια και άμεσα τα θέματα, σε περίπτωση που η γνώση αυτού του κειμένου απαιτείται για να εκτιμηθεί η σημασία του σχεδίου τεχνικού κανόνα που έχει κοινοποιηθεί.

ΑΡΘΡΟ 6

Κάθε συμβαλλόμενο μέρος μπορεί να ζητάει συμπληρωματικές πληροφορίες για τα σχέδια τεχνικού κανόνα που κοινοποιείται σύμφωνα με την παρούσα συμφωνία.

ΑΡΘΡΟ 7

Η Κοινότητα και τα κράτη μέλη της ΕΖΕΣ μπορούν να σχολιάζουν τα γνωστοποιούμενα σχέδια. Το Συμβούλιο της ΕΖΕΣ διαβιβάζει τα σχόλια των κρατών μελών της ΕΖΕΣ στην Επιτροπή των Ευρωπαϊκών Κοινοτήτων (στο εξής ονομαζόμενη "Επιτροπή"), υπό μορφή μιας και μόνης συντονισμένης κοινοποίησης, ενώ τα σχόλια της Κοινότητας διαβιβάζονται από την Επιτροπή στο Συμβούλιο της ΕΖΕΣ. Τα συμβαλλόμενα μέρη ενημερώνονται αμοιβαία με παρόμοια τρόπο, σε περίπτωση

επίκλησης εξάμηνης περιόδου παγιοποίησης (standstill), σύμφωνα με τους κανόνες των αντίστοιχων εσωτερικών συστημάτων τους ανταλλαγής πληροφοριών.

ΑΡΘΡΟ 8

Οι αρμόδιες αρχές αναβάλλουν την έγκριση των κοινοποιούμενων σχεδίων τεχνικών κανόνων για τρεις μήνες από την ημερομηνία παραλαβής του κειμένου του σχεδίου κανόνα :

- από την Επιτροπή, όσον αφορά τα σχέδια που κοινοποιούν τα κράτη μέλη της Κοινότητας,
- από το Συμβούλιο της ΕΖΕΣ, όσον αφορά τα σχέδια που κοινοποιούν τα κράτη μέλη της ΕΖΕΣ.

ΑΡΘΡΟ 9

Ωστόσο, αυτή η τρίμηνη περίοδος παγιοποίησης δεν ισχύει για τις περιπτώσεις εκείνες κατά τις οποίες, για επείγοντες λόγους που συνδέονται με την προστασία της δημόσιας υγείας ή ασφάλειας ή της προστασίας της υγείας και ζωής φυτών ή ζώων, οι αρμόδιες αρχές υποχρεώνονται να καταρτίζουν τεχνικούς κανόνες, σε πολύ σύντομο χρονικό διάστημα, προκειμένου να τους εγκρίνουν και να τους εφαρμόσουν αμέσως, χωρίς τη δυνατότητα διαβουλεύσεων. Πρέπει να αναφέρονται οι λόγοι που δικαιολογούν τον επείγοντα χαρακτήρα των μέτρων αυτών. Η αιτιολόγηση των επειγόντων μέτρων πρέπει να είναι σαφής και λεπτομερής και να υπογραμμίζεται ιδιαίτερα ο απρόβλεπτος χαρακτήρας και η οσοβαρότητα του κινδύνου που αντιμετωπίζουν οι αρμόδιες αρχές καθώς και η απόλυτη αναγκαιότητα αναλήψεως άμεσης δράσης για την αντιμετώπισή του.

ΑΡΘΡΟ 10

Γνωστοποιείται επίσης το τελικό κείμενο στη γλώσσα του πρωτοτύπου του τεχνικού κανόνα.

ΑΡΘΡΟ 11

Οι διοικητικές ρυθμίσεις που αφορούν τις προαναφερόμενες κοινοποιήσεις προσδιορίζονται λεπτομερώς στο παράρτημα, το οποίο αποτελεί αναπόσπαστο τμήμα της παρούσας συμφωνίας.

ΑΡΘΡΟ 12

Οι πληροφορίες που παρέχονται σύμφωνα με την παρούσα συμφωνία θεωρούνται, κατόπιν αιτήσεως, εμπιστευτικές. Ωστόσο, τόσο η Κοινότητα όσο και τα κράτη μέλη της ΕΖΕΣ μπορούν, εφόσον ληφθούν τα αναγκαία μέτρα, να ζητούν τη γνώμη εμπειρογνώμονα από φυσικά ή νομικά πρόσωπα, περιλαμβανομένων και προσώπων από τον ιδιωτικό τομέα.

ΑΡΘΡΟ 13

Τα συμβαλλόμενα μέρη πραβαίνουν σε διαβουλεύσεις σε τακτικά διαστήματα, στα πλαίσια της καθιερωμένης συνεργασίας μεταξύ εμπειρογνομώνων της Κοινότητας και των κρατών μελών της ΕΖΕΣ στον τομέα των τεχνικών εμποδίων στις συναλλαγές, τόσο για να εξασφαλίζεται η ικανοποιητική λειτουργία της διαδικασίας που προβλέπεται στην παρούσα συμφωνία, όσο και για να γίνεται ανταλλαγή απόψεων για τα σχόλια που υποβάλλουν τα συμβαλλόμενα μέρη σχετικά με ένα σχέδιο τεχνικού κανόνα που κοινοποιείται σύμφωνα με την παρούσα συμφωνία. Επιπλέον, τα συμβαλλόμενα μέρη μπορούν να πραγματοποιούν, με κοινή συμφωνία, πρόσθετες ad hoc συνεδριάσεις, για να αντιμετωπίζουν ειδικές περιπτώσεις που παρουσιάζουν ιδιαίτερο ενδιαφέρον για κάποιο από τα συμβαλλόμενα μέρη.

ΑΡΘΡΟ 14

Η παρούσα συμφωνία θα επεκταθεί και στην κοινοποίηση των σχεδίων τεχνικών κανόνων που αφορούν διαδικασίες και μεθόδους παραγωγής, μόλις τα συμβαλλόμενα μέρη γνωστοποιήσουν αμοιβαία την ολοκλήρωση των αναγκαίων για το σκοπό αυτό διαδικασιών.

ΑΡΘΡΟ 15

Η παρούσα συμφωνία συνάπτεται για αρχική δοκιμαστική περίοδο δύο ετών. Στο τέλος της περιόδου αυτής, η συμφωνία είτε ανασθεωρείται από κοινού είτε παρατείνεται για περίοδο η οποία θα καθοριστεί.

ΑΡΘΡΟ 16

Κάθε συμβαλλόμενο μέρος μπορεί να αποσυρθεί από την παρούσα συμφωνία με την προϋπόθεση ότι θα ειδοποιήσει γραπτώς τα άλλα συμβαλλόμενα μέρη έξι μήνες πριν.

ΑΡΘΡΟ 17

1. Η παρούσα συμφωνία αρχίζει να ισχύει την 1η Ιουλίου 1990, με την προϋπόθεση ότι τα συμβαλλόμενα μέρη θα έχουν καταθέσει πριν από την ημερομηνία αυτή πράξεις αποδοχής στη Γενική Γραμματεία του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων, που είναι θεματοφύλακας.

2. Εάν η παρούσα συμφωνία δεν αρχίσει να ισχύει την 1η Ιουλίου 1990, τότε η παρούσα συμφωνία αρχίζει να ισχύει την πρώτη ημέρα του δεύτερου μήνα μετά την κατάθεση της τελευταίας πράξης αποδοχής.

3. Ο θεματοφύλακας κοινοποιεί την ημερομηνία κατάθεσης της πράξης αποδοχής καθενός από τα συμβαλλόμενα μέρη καθώς και την ημερομηνία έναρξης ισχύος της παρούσας συμφωνίας.

ΑΡΘΡΟ 18

Η παρούσα σύμβαση συντάσσεται σε ένα μόνο αντίτυπο στην αγγλική, γαλλική, γερμανική, δανική, ελληνική, ισπανική, ιταλική, ολλανδική, πορτογαλική, ισλανδική, νορβηγική, σουηδική και φινλανδική γλώσσα, και όλα τα κείμενα είναι εξίσου αυθεντικά· κατατίθεται στο αρχείο της Γραμματείας του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων, που διαβιβάζει κυρωμένο αντίγραφο σε κάθε συμβαλλόμενο μέρος.

[For the testimonium and signatures, see p. 89 of this volume — Pour le testimonium et les signatures, voir p. 89 du présent volume.]

AGREEMENT¹ BETWEEN THE EUROPEAN ECONOMIC COMMUNITY, ON THE ONE HAND, AND THE REPUBLIC OF AUSTRIA, THE REPUBLIC OF FINLAND, THE REPUBLIC OF ICELAND, THE KINGDOM OF NORWAY, THE KINGDOM OF SWEDEN AND THE SWISS CONFEDERATION, ON THE OTHER, LAYING DOWN A PROCEDURE FOR THE EXCHANGE OF INFORMATION IN THE FIELD OF TECHNICAL REGULATIONS

THE EUROPEAN ECONOMIC COMMUNITY,
on the one hand, and

THE REPUBLIC OF AUSTRIA, THE REPUBLIC OF FINLAND, THE REPUBLIC OF ICELAND, THE KINGDOM OF NORWAY, THE KINGDOM OF SWEDEN AND THE SWISS CONFEDERATION,
hereinafter referred to as the EFTA Member States,
on the other hand,

all the above being hereinafter collectively referred to as the Contracting Parties,

HAVING REGARD TO the Free Trade Agreements between the European Economic Community and the EFTA Member States, and in particular to the aims set out in Article 1 of each of these Agreements,

HAVING REGARD TO the information procedures on technical regulations applied within the European Economic Community, on the one hand, and within the European Free Trade Association (EFTA), on the other hand,

CONSIDERING the commitment of the EFTA Member States and the European Economic Community to realize a dynamic European Economic Space,

¹ Came into force on 1 November 1990, i.e., the first day of the second month following the date of deposit of the last instrument of acceptance, in accordance with article 17 (2):

<i>Participant</i>	<i>Date of deposit of the instrument of acceptance</i>
Austria.....	12 July 1990
European Economic Community.....	27 September 1990
Finland.....	11 May 1990
Iceland.....	20 June 1990
Norway.....	16 July 1990
Sweden.....	9 July 1990
Switzerland.....	27 September 1990

CONSIDERING the ongoing co-operation between the European Economic Community and the Member States of the European Free Trade Association in the field of technical barriers to trade and the common understanding reached within the framework of that co-operation to link together the two information procedures,

HAVE AGREED as follows:

ARTICLE 1

For the purpose of this Agreement, the following definitions shall apply:

- "technical specification": a specification contained in a document which lays down the characteristics required of a product, such as levels of quality, performance, safety or dimensions, including the requirements applicable to the product as regards terminology, symbols, testing and test methods, packaging, marking or labelling;
- "technical regulation": technical specifications, including the relevant administrative provisions, the observance of which is compulsory, de jure or de facto, in the case of marketing or use in a Member State or a major part thereof, except those laid down by local authorities;
- "draft technical regulation": the text of a technical specification including administrative provisions, formulated with the aim of enacting it or of ultimately having it enacted as a technical regulation, the text being at a stage of preparation at which substantial amendments can still be made;
- "product": industrially manufactured goods and all agricultural products, including fish products.

ARTICLE 2

The Community shall notify the EFTA Member States, through the EFTA Council, of the draft technical regulations notified to it by its Member States, in accordance with the relevant Community legislation.

ARTICLE 3

The EFTA Member States shall likewise, through the EFTA Council, notify the Community of the draft technical regulations notified within EFTA in accordance with the relevant EFTA provisions.

ARTICLE 4

A full text of the draft technical regulation notified shall be made available in the original language as well as in a full translation into one of the official languages of the European Economic Community.

ARTICLE 5

Where appropriate, a full text in the original language of the basic legislative or regulatory provisions principally and directly concerned shall also be communicated, should knowledge of such text be necessary in order to assess the implications of the draft technical regulation notified.

ARTICLE 6

Each Contracting Party may ask for further information on a draft technical regulation notified in accordance with this Agreement.

ARTICLE 7

The Community and the EFTA Member States may make comments upon the drafts communicated. The comments of the EFTA Member States shall be forwarded by the EFTA Council to the Commission of the European Communities (hereinafter called "the Commission") in the form of a single co-ordinated communication and the comments of the Community shall be forwarded by the Commission to the EFTA Council. The Contracting Parties shall, when a six-month standstill is invoked according to the rules of their respective internal systems for an exchange of information, inform each other thereof in a similar manner.

ARTICLE 8

The competent authorities shall postpone the adoption of draft technical regulations notified for three months from the date of receipt of the text of the draft regulation

- by the Commission in case of drafts notified by Member States of the Community
- by the EFTA Council for drafts notified by the EFTA Member States.

ARTICLE 9

However, this standstill period of three months shall not apply in those cases where, for urgent reasons relating to the protection of public health or safety, the protection of health and life of animals or plants, the competent authorities are obliged to prepare technical regulations in a very short space of time in order to enact and introduce them immediately without any consultations being possible. The reasons which warrant the urgency of the measures taken shall be given. The justification for urgent measures shall be detailed and clearly explained with particular emphasis on the unpredictability and the seriousness of the danger confronting the concerned authorities as well as the absolute necessity for immediate action to remedy it.

ARTICLE 10

The final text in the original language of the technical regulation shall also be communicated.

ARTICLE 11

The administrative arrangements for the abovementioned notifications are detailed in the Annex, which forms an integral part of this Agreement.

ARTICLE 12

Information supplied under this Agreement shall be considered as confidential upon request. However, both the Community and the EFTA Member States may, provided that the necessary precautions are taken, consult for an expert opinion natural or legal persons, including persons in the private sector.

ARTICLE 13

The Contracting Parties shall, within the framework of the established co-operation between experts of the Community and the EFTA Member States in the field of technical barriers to trade, hold regular consultations both to ensure the satisfactory functioning of the procedure laid down in this Agreement and to exchange views on the comments which have been submitted by any Contracting Party concerning a draft technical regulation notified in accordance with this Agreement. Furthermore, by common consent, the Contracting Parties may hold additional ad hoc meetings to deal with specific cases of particular interest to any Contracting Party.

ARTICLE 14

This Agreement shall be extended to the notification of draft technical regulations concerning processes and production methods as soon as the Contracting Parties have notified each other that the necessary internal procedures have been carried out to this end.

ARTICLE 15

This Agreement is concluded for an initial trial period of two years, after which the Agreement will either be subject to a joint review, or be renewed for a further period to be determined.

ARTICLE 16

A Contracting Party may withdraw from this Agreement provided that it gives six months' notice in writing to the other Contracting Parties.

ARTICLE 17

1. This Agreement shall enter into force on 1 July 1990 provided that the Contracting Parties before that date have deposited their instruments of acceptance with the General Secretariat of the Council of the European Communities, which shall act as depositary.
2. If this Agreement does not enter into force on 1 July 1990, it shall do so on the first day of the second month following the deposit of the last instrument of acceptance.
3. The depositary shall notify the date of the deposit of the instrument of acceptance of each Contracting Party and the date of the entry into force of this Agreement.

ARTICLE 18

This Agreement, which is drawn up in a single copy in the Danish, Dutch, English, French, German, Greek, Italian, Portuguese, Spanish, Finnish, Icelandic, Norwegian and Swedish languages, all texts being equally authentic, shall be deposited in the archives of the Secretariat of the Council of the European Communities, which shall deliver a certified copy thereof to each Contracting Party.

[For the testimonium and signatures, see p. 89 of this volume.]

ACCORD¹ ENTRE LA COMMUNAUTÉ ÉCONOMIQUE EUROPÉENNE, D'UNE PART, ET LA RÉPUBLIQUE D'AUTRICHE, LA RÉPUBLIQUE DE FINLANDE, LA RÉPUBLIQUE D'ISLANDE, LE ROYAUME DE NORVÈGE, LE ROYAUME DE SUÈDE ET LA CONFÉDÉRATION SUISSE, D'AUTRE PART, INSTAURANT UNE PROCÉDURE D'ÉCHANGE D'INFORMATIONS DANS LE DOMAINE DES RÉGLEMENTATIONS TECHNIQUES

LA COMMUNAUTÉ ÉCONOMIQUE EUROPÉENNE,
d'une part,

LA RÉPUBLIQUE D'AUTRICHE, LA RÉPUBLIQUE DE FINLANDE, LA
RÉPUBLIQUE D'ISLANDE, LE ROYAUME DE NORVÈGE, LE ROYAUME DE SUÈDE
ET LA CONFÉDÉRATION SUISSE,
ci-après dénommés "Etats membres de l'AELE",
d'autre part,

collectivement dénommés ci-après "parties contractantes",

VU les accords de libre-échange entre la Communauté économique européenne et les Etats membres de l'AELE, et en particulier les objectifs énoncés à l'article 1 de chacun de ces accords,

VU les procédures d'information en matière de réglementations techniques appliquées au sein de la Communauté économique européenne, d'une part, et de l'Association européenne de libre-échange (AELE), d'autre part,

¹ Entré en vigueur le 1^{er} novembre 1990, soit le premier jour du deuxième mois ayant suivi la date de dépôt du dernier instrument d'acceptation, conformément au paragraphe 2 de l'article 17 :

<i>Participant</i>	<i>Date du dépôt de l'instrument d'acceptation</i>
Autriche	12 juillet 1990
Communauté économique européenne	27 septembre 1990
Finlande	11 mai 1990
Islande	20 juin 1990
Norvège	16 juillet 1990
Suède	9 juillet 1990
Suisse	27 septembre 1990

CONSIDÉRANT l'engagement des Etats membres de l'AELE et de la Communauté économique européenne de réaliser un Espace économique européen dynamique ;

CONSIDÉRANT la coopération en cours entre la Communauté économique européenne et les Etats membres de l'Association européenne de libre-échange dans le domaine des entraves techniques aux échanges et leur intention commune, exprimée dans le cadre de cette coopération, de lier les deux procédures d'information,

SONT CONVENUS DE CE QUI SUIT :

ARTICLE 1

Aux fins du présent accord, on entend par :

- "spécification technique" : une spécification figurant dans un document qui définit les caractéristiques requises d'un produit, telles que niveaux de qualité, propriété d'emploi, sécurité ou dimensions, y compris les prescriptions applicables au produit en ce qui concerne la terminologie, les symboles, les essais et méthodes d'essai, l'emballage, le marquage et l'étiquetage ;
- "règles techniques" : les spécifications techniques, y compris les dispositions administratives qui s'y appliquent, dont l'observation est obligatoire, de jure ou de facto, pour la commercialisation ou l'utilisation dans un Etat membre ou dans une partie importante de cet Etat, à l'exception de celles fixées par les autorités locales ;
- "projet de règle technique" : le texte d'une spécification technique, y compris les dispositions administratives, élaboré avec l'intention d'adopter cette spécification ou de la faire finalement adopter comme règle technique, et se trouvant à un

stade de préparation qui permet encore de lui apporter des amendements substantiels ;

- "produits" : les produits de fabrication industrielle, ainsi que tous les produits agricoles, y compris les produits de la pêche.

ARTICLE 2

La Communauté notifie aux Etats membres de l'AELE, par l'intermédiaire du Conseil de l'AELE, tout projet de règle technique à elle notifié par ses Etats membres, conformément à la législation communautaire pertinente.

ARTICLE 3

De même, les Etats membres de l'AELE notifient à la Communauté, par l'intermédiaire du Conseil de l'AELE, tout projet de règle technique notifié au sein de l'AELE conformément aux dispositions pertinentes de l'AELE.

ARTICLE 4

Le texte intégral du projet de règle technique notifié est communiqué en langue originale, ainsi qu'en traduction intégrale dans une des langues officielles de la Communauté économique européenne.

ARTICLE 5

Si nécessaire, le texte intégral original des dispositions législatives ou réglementaires de base, principalement et directement en cause, est également communiqué lorsque la connaissance de ces textes est nécessaire pour l'évaluation des conséquences du projet de règle technique notifié.

ARTICLE 6

Chaque partie contractante peut demander des informations complémentaires sur un projet de règle technique notifié conformément au présent accord.

ARTICLE 7

La Communauté et les Etats membres de l'AELE peuvent formuler des observations sur les projets communiqués. Les observations des Etats membres de l'AELE sont transmises par le Conseil de l'AELE à la Commission des Communautés européennes (ci-après dénommée "Commission") sous forme d'une communication coordonnée unique ; Les observations de la Communauté sont transmises par la Commission au Conseil de l'AELE. Lorsqu'une période de maintien du statu quo de six mois est invoquée conformément aux règles de leurs systèmes respectifs d'échange d'informations, les parties contractantes s'en informent mutuellement de la même façon.

ARTICLE 8

Les autorités compétentes reportent l'adoption des projets de règles techniques notifiés de trois mois à compter de la date de réception du texte du projet de règle :

- par la Commission, dans le cas de projets notifiés par les Etats membres de la Communauté ;
- par le Conseil de l'AELE, pour les projets notifiés par les Etats membres de l'AELE.

ARTICLE 9

Toutefois, cette période de maintien du statu quo de trois mois n'est pas applicable dans les cas où, pour des raisons urgentes

ayant trait à la protection de la santé ou de la sécurité publiques, à la protection de la santé et de la vie des animaux ou à la préservation des végétaux, les autorités compétentes sont tenues d'élaborer à très bref délai des règles techniques pour les adopter et les mettre en vigueur immédiatement sans qu'une consultation soit possible. Les motifs justifiant l'urgence des mesures prises devront être indiqués. La justification des mesures urgentes doit être détaillée et clairement expliquée et souligner tout particulièrement le caractère imprévisible et la gravité du danger auquel les autorités concernées sont confrontées ainsi que la nécessité absolue d'une action immédiate destinée à y remédier.

ARTICLE 10

Le texte définitif en langue originale de la règle technique est également communiqué.

ARTICLE 11

Les dispositions administratives relatives aux notifications susmentionnées sont indiquées en détail à l'annexe, laquelle fait partie intégrante du présent accord.

ARTICLE 12

Les informations fournies dans le cadre du présent accord sont considérées, sur demande, comme confidentielles. Toutefois, la Communauté et les Etats membres de l'AELE peuvent, sous réserve que les précautions nécessaires soient prises, consulter pour expertise des personnes physiques ou morales, y compris des personnes du secteur privé.

ARTICLE 13

Dans le cadre de la coopération instituée entre experts de la Communauté et des Etats membres de l'AELE dans le domaine des entraves techniques aux échanges, les parties contractantes tiennent des consultations régulières pour assurer un fonctionnement satisfaisant de la procédure prévue par le présent accord et pour procéder à des échanges de vues sur les observations présentées par une partie contractante sur un projet de règle technique notifié conformément au présent accord. En outre, les parties contractantes peuvent, d'un commun accord, tenir des réunions ad hoc supplémentaires en vue de traiter des cas spécifiques présentant un intérêt particulier pour l'une d'elles.

ARTICLE 14

Le présent accord sera étendu à la notification des projets de règles techniques concernant les procédés de fabrication et de traitement dès que les parties contractantes se seront mutuellement notifié l'accomplissement des procédures internes nécessaires à cet effet.

ARTICLE 15

Le présent accord est conclu pour une période d'essai initiale de deux ans, à l'issue de laquelle il sera soit soumis à une révision en commun, soit prorogé pour une durée à déterminer.

ARTICLE 16

Toute partie contractante peut se retirer du présent accord moyennant un préavis de six mois donné par écrit aux autres parties contractantes.

ARTICLE 17

1. Le présent accord entre en vigueur le 1er juillet 1990, pour autant que les parties contractantes aient déposé avant cette date leurs instruments d'acceptation auprès du Secrétariat général du Conseil des Communautés européennes, qui fait office de dépositaire.

2. Si le présent accord n'entre pas en vigueur le 1er juillet 1990, il entre en vigueur le premier jour du deuxième mois suivant le dépôt du dernier instrument d'acceptation.

3. Le dépositaire notifie la date du dépôt de l'instrument d'acceptation de chaque partie contractante, ainsi que la date d'entrée en vigueur du présent accord.

ARTICLE 18

Le présent accord, rédigé en un exemplaire unique en langues allemande, anglaise, danoise, espagnole, française, grecque, italienne, néerlandaise, portugaise, finnoise, islandaise, norvégienne et suédoise, tous ces textes faisant également foi, est déposé dans les archives du Secrétariat général du Conseil des Communautés européennes, qui en adresse une copie conforme à chaque partie contractante.

[Pour le testimonium et les signatures, voir p. 89 du présent volume.]

[ITALIAN TEXT — TEXTE ITALIEN]

ACCORDO TRA LA COMUNITÀ ECONOMICA EUROPEA, DA UN LATO, E LA REPUBBLICA D'AUSTRIA, LA REPUBBLICA DI FINLANDIA, LA REPUBBLICA D'ISLANDA, IL REGNO DI NORVEGIA, IL REGNO DI SVEZIA E LA CONFEDERAZIONE SVIZZERA, DALL'ALTRO, CHE STABILISCE LA PROCEDURA PER GLI SCAMBI DE INFORMAZIONI NEL SETTORE DELLE NORME TECNICHE

LA COMUNITA' ECONOMICA EUROPEA,
da un lato, e

LA REPUBBLICA D'AUSTRIA, LA REPUBBLICA DI FINLANDIA, LA REPUBBLICA D'ISLANDA,
IL REGNO DI NORVEGIA, IL REGNO DI SVEZIA E LA CONFEDERAZIONE SVIZZERA,
in appresso denominati "Stati EFTA",
dall'altro,

qui di seguito denominati collettivamente "parti contraenti",

VISTI gli accordi di libero scambio tra la Comunità e gli Stati EFTA, in particolare gli obiettivi di cui all'articolo 1 di ciascuno di detti accordi,

VISTE le procedure di informazione sulle norme tecniche applicate nella Comunità economica europea, da un lato, e all'interno dell'Associazione europea di libero scambio (EFTA) dall'altro,

CONSIDERANDO che gli Stati EFTA e la Comunità economica europea si sono impegnati a realizzare uno spazio economico europeo dinamico ;

CONSIDERANDO l'attuale cooperazione tra la Comunità economica europea e gli Stati membri dell'Associazione europea di libero scambio nel settore degli ostacoli tecnici agli scambi e l'intesa raggiunta in tale ambito per collegare le due procedure di informazione,

HANNO CONVENUTO QUANTO SEGUE :

ARTICOLO 1

Ai fini del presente accordo, si applicano le seguenti definizioni :

- "per specifiche tecniche" si intendono le specifiche contenute in un documento che definisce le caratteristiche richieste per un prodotto, quali i livelli di qualità, le prestazioni, la sicurezza o le dimensioni, comprese le prescrizioni applicabili al prodotto per quanto riguarda la terminologia, i simboli, le prove ed i metodi di prova, l'imballaggio, la marchiatura e l'etichettatura ;
- "per norme tecniche" si intendono le specifiche tecniche, comprese le disposizioni amministrative pertinenti, la cui osservanza è obbligatoria de jure o de facto per la commercializzazione o l'utilizzazione in uno Stato membro o in una parte consistente di esso, ad eccezione di quelle stabilite dalle autorità locali ;
- "per progetto di norma tecnica" si intende il testo di una specifica tecnica, comprendente le disposizioni amministrative, il quale è stato elaborato nell'intento di adottarla o di farla adottare come norma tecnica e si trova in una fase preparatoria in cui è ancora possibile apportare modifiche di rilievo ;
- "per prodotti" si intendono i prodotti di fabbricazione industriale e tutti i prodotti agricoli, compresi quelli della pesca.

ARTICOLO 2

La Comunità notifica agli Stati EFTA, tramite il Consiglio EFTA, i progetti di norme tecniche ad essa notificati dagli Stati membri, a norma della legislazione comunitaria in materia.

ARTICOLO 3

Parimenti, gli Stati EFTA notificano alla Comunità, tramite il Consiglio EFTA, i progetti di norme tecniche notificati in seno all'EFTA a norma delle disposizioni EFTA in materia.

ARTICOLO 4

Il testo integrale del progetto di norma tecnica notificato viene reso disponibile nella lingua originale, nonché nella traduzione completa in una delle lingue ufficiali della Comunità economica europea.

ARTICOLO 5

Se del caso, viene comunicato anche il testo integrale, nella lingua originale, delle disposizioni legislative o regolamentari di base più pertinenti, qualora esso sia necessario per valutare le applicazioni del progetto di norma tecnica notificato.

ARTICOLO 6

Ciascuna parte contraente può chiedere ulteriori informazioni in merito ad un progetto di norma tecnica notificato conformemente al presente accordo.

ARTICOLO 7

La Comunità e gli Stati EFTA possono inoltre fare osservazioni in merito ai progetti comunicati. Dette osservazioni vengono trasmesse dal Consiglio EFTA alla Commissione delle Comunità europee (in appresso denominata "Commissione"), sotto forma di un'unica comunicazione, mentre le osservazioni della Comunità vengono trasmesse dalla Commissione al Consiglio EFTA. Qualora una parte contraente chieda una dilazione di sei mesi conformemente al proprio sistema interno per gli scambi di informazioni, essa ne informa le altre secondo la stessa procedura.

ARTICOLO 8

Le autorità competenti rinviando l'adozione dei progetti di norme tecniche notificati per tre mesi dalla data in cui essi vengono ricevuti :

- dalla Commissione, per i progetti notificati dagli Stati membri della Comunità,
- dal Consiglio EFTA, per i progetti notificati dagli Stati EFTA.

ARTICOLO 9

Tuttavia, questa dilazione di tre mesi non è applicabile qualora, per motivi impellenti di tutela della salute pubblica, della sicurezza pubblica o della salute e della vita di animali e piante, le autorità competenti siano costrette ad elaborare norme tecniche in un lasso di tempo estremamente limitato onde adottarle e farle applicare immediatamente, precludendo ogni possibilità di consultazioni. In tal caso devono essere indicati i motivi che giustificano l'urgenza delle misure adottate. La motivazione deve essere dettagliata e chiara e deve insistere in modo particolare sull'imprevedibilità e sulla gravità del pericolo a cui devono far fronte le autorità interessate, nonché sull'assoluta necessità di porvi rimedio.

ARTICOLO 10

Viene inoltre comunicato il testo definitivo della norma tecnica nella lingua originale.

ARTICOLO 11

Le disposizioni amministrative concernenti le summenzionate notifiche figurano nell'allegato che costituisce parte integrante del presente accordo.

ARTICOLO 12

Su richiesta, le informazioni fornite a norma del presente accordo vengono considerate riservate. Tuttavia, purché siano prese le necessarie precauzioni, la Comunità e gli Stati EFTA possono richiedere il parere di persone fisiche o giuridiche specializzate, comprese quelle che operano nel settore privato.

ARTICOLO 13

Le parti contraenti si consultano a scadenze regolari, nell'ambito della cooperazione stabilita tra esperti della Comunità e degli Stati EFTA nel settore degli ostacoli tecnici al commercio, onde garantire il corretto funzionamento della procedura stabilita nel presente accordo e discutere le eventuali osservazioni formulate da ciascuna di esse in merito ad un progetto di norma tecnica notificato conformemente al presente accordo. Inoltre, le

parti contraenti possono tenere, di concerto, riunioni ad hoc per discutere di questioni specifiche che interessino particolarmente una di esse.

ARTICOLO 14

Il presente accordo è esteso alla notifica di progetti di norme tecniche relative ai metodi di produzione e di trasformazione, non appena le parti contraenti si siano notificate l'avvenuto espletamento delle procedure interne necessarie a tal fine.

ARTICOLO 15

Il presente accordo è concluso per un periodo iniziale di prova di due anni, al termine del quale l'accordo potrà essere riesaminato congiuntamente oppure rinnovato per un ulteriore periodo da determinare.

ARTICOLO 16

Ciascuna parte contraente può recedere dal presente accordo a condizione di informarne per iscritto le altre parti contraenti con un anticipo di sei mesi.

ARTICOLO 17

1. Il presente accordo entra in vigore il 1° luglio 1990 purché, prima di questa data, le parti contraenti abbiano depositato gli strumenti di accettazione presso il Segretariato generale del Consiglio delle Comunità europee il quale fungerà da depositario.
2. Se il presente accordo non entra in vigore il 1° luglio 1990, esso entra in vigore il primo giorno del secondo mese successivo al deposito dell'ultimo strumento di accettazione.
3. Il depositario notifica la data di deposito dello strumento di accettazione di ciascuna parte contraente, nonché la data di entrata in vigore del presente accordo.

ARTICOLO 18

Il presente accordo, redatto in un'unica copia in lingua danese, francese, greca, inglese, italiana, olandese, portoghese, spagnola, tedesca, finlandese, islandese, norvegese e svedese, ciascun testo facente ugualmente fede, è depositato negli archivi del Segretariato generale del Consiglio delle Comunità europee il quale ne consegna una copia certificata conforme a ciascuna parte contraente.

[For the testimonium and signatures, see p. 89 of this volume — Pour le testimonium et les signatures, voir p. 89 du présent volume.]

[DUTCH TEXT — TEXTE NÉERLANDAIS]

OVEREENKOMST TUSSEN DE EUROPESE ECONOMISCHE GE-
MEENSCHAP, ENERZIJD, EN DE REPUBLIEK OOSTENRIJK,
DE REPUBLIEK FINLAND, DE REPUBLIEK IJSLAND, HET
KONINKRIJK NOORWEGEN, HET KONINKRIJK ZWEDEN EN
DE ZWITSERSE BONDSSTAAT, ANDERZIJD, INZAKE DE
VASTSTELLING VAN EEN PROCEDURE VOOR DE UITWIS-
SELING VAN INFORMATIE OP HET GEBIED VAN TECHNISCHE
VOORSCHRIFTEN

DE EUROPESE ECONOMISCHE GEMEENSCHAP,
enerzijds,

DE REPUBLIEK OOSTENRIJK, DE REPUBLIEK FINLAND, DE REPUBLIEK IJSLAND, HET
KONINKRIJK NOORWEGEN, HET KONINKRIJK ZWEDEN EN DE ZWITSERSE BONDSSTAAT,
hierna genoemd Lid-Staten van de EVA,
anderzijds,

met dien verstande dat alle hierboven genoemde partijen hierna overeenkomst-
sluitende partijen worden genoemd,

GELET op de vrijhandelsovereenkomsten tussen de Europese Economische Gemeen-
schap en de Lid-Staten van de EVA en in het bijzonder de in artikel 1 van elke
overeenkomst vastgestelde doelstellingen,

GELET op de informatie-procedures betreffende de technische voorschriften die
enerzijds in de Europese Economische Gemeenschap en anderzijds in de Europese
Vrijhandelsassociatie (EVA) worden toegepast,

OVERWEGENDE dat de Lid-Staten van de EVA en de Europese Economische
Gemeenschap zich ertoe verbonden hebben een dynamische Europese economische
ruimte tot stand te brengen ;

OVERWEGENDE dat de Europese Economische Gemeenschap en de Lid-Staten van de
Europese Vrijhandelsassociatie momenteel samenwerken op het gebied van de
technische handelsbelemmeringen en in het kader van deze samenwerking besloten
hebben de twee informatieprocedures te combineren,

KOMEN OVEREEN :

ARTIKEL 1

In de zin van deze overeenkomst zijn de volgende definities van toepassing :

- "technische specificatie" : specificatie die voorkomt in een document ter omschrijving van de vereiste kenmerken van een produkt, zoals kwaliteitsniveaus, prestatie, veiligheid of afmetingen, met inbegrip van de voorschriften inzake terminologie, symbolen, proefnemingen en proefnemingsmethoden, verpakking, het merken of etiketteren die op het produkt van toepassing zijn ;
- "technische voorschriften" : technische specificaties, met inbegrip van de relevante bestuursrechtelijke bepalingen die de jure of de facto worden nageleefd voor het verhandelen of het gebruik in een Lid-Staat of in een groot deel van deze staat, met uitzondering van die welke door de plaatselijke overheid zijn vastgesteld ;
- "ontwerp voor een technisch voorschrift" : de tekst van een technische specificatie, met inbegrip van de bestuursrechtelijke bepalingen uitgewerkt met de bedoeling deze uiteindelijk als technisch voorschrift vast te stellen of te doen vaststellen en zich bevindend in een zodanig stadium van voorbereiding dat er nog ingrijpende wijzigingen in kunnen worden aangebracht ;
- "produkten" : alle produkten die industrieel worden vervaardigd en alle landbouwprodukten, met inbegrip van de visserijprodukten.

ARTIKEL 2

De Gemeenschap stelt de Lid-Staten van de EVA, via de EVA-Raad, in kennis van de ontwerpen voor technische voorschriften die haar in overeenstemming met de desbetreffende communautaire wetgeving door haar Lid-Staten worden voorgelegd.

ARTIKEL 3

De Lid-Staten van de EVA stellen de Gemeenschap op dezelfde manier via de EVA-Raad in kennis van ontwerpen voor technische voorschriften die haar in het kader van de EVA en in overeenstemming met de desbetreffende EVA-voorschriften worden voorgelegd.

ARTIKEL 4

De integrale tekst van het ter kennis gebrachte ontwerp voor technische voorschriften wordt, samen met een volledige vertaling in één van de officiële talen van de Europese Economische Gemeenschap, in de oorspronkelijke taal ter beschikking gesteld.

ARTIKEL 5

In voorkomend geval wordt ook mededeling gedaan van de integrale tekst in de oorspronkelijke taal van de in hoofdzaak en rechtstreeks betrokken wettelijke en bestuursrechtelijke bepalingen indien kennis van die tekst noodzakelijk is om de draagwijdte van het ontwerp voor technische voorschriften te beoordelen.

ARTIKEL 6

Elke overeenkomstsluitende partij kan verzoeken om verdere informatie over een in overeenstemming met deze overeenkomst medegedeeld ontwerp voor een technisch voorschrift.

ARTIKEL 7

De Gemeenschap en de Lid-Staten van de EVA kunnen commentaar geven over de medegedeelde ontwerpen. De Commissie van de Europese Gemeenschappen, hierna genoemd "de Commissie", wordt door de EVA-raad in één enkele gecoördineerde mededeling in kennis gesteld van de commentaar van de EVA-landen. De commentaar van de Gemeenschap wordt door de Commissie aan de EVA-Raad

medegedeeld. De overeenkomstsluitende partijen stellen, wanneer een status quo van zes maanden wordt ingeroepen, overeenkomstig de voorschriften van hun respectieve interne systemen voor informatie-uitwisseling, elkander hiervan op soortgelijke wijze in kennis.

ARTIKEL 8

De bevoegde autoriteiten stellen de vaststelling van het medegedeelde ontwerp voor technische voorschriften uit gedurende drie maanden te rekenen vanaf de datum van ontvangst van het ontwerp-voorschrift

- door de Commissie in het geval van door de Lid-Staten van de Gemeenschap medegedeelde ontwerpen ;
- door de Raad van de Europese Vrijhandelsassociatie voor door de Lid-Staten van de EVA medegedeelde ontwerpen.

ARTIKEL 9

Deze status quo van drie maanden is echter niet van toepassing in die gevallen waarin de bevoegde autoriteiten om dringende redenen die verband houden met de bescherming van de gezondheid van mens en dier of de bescherming van planten, dan wel met de veiligheid, in zeer korte tijd technische voorschriften moeten uitwerken om deze onmiddellijk daarop vast te stellen en in werking te doen treden zonder dat raadpleging mogelijk is. De gronden voor de urgentie van de maatregelen worden vermeld. Deze urgente maatregelen worden gedetailleerd en duidelijk gerechtvaardigd met de bijzondere nadruk op de onvoorspelbaarheid en de ernst van het gevaar waarmee de betrokken autoriteiten worden geconfronteerd alsmede de absolute noodzaak om dit onmiddellijk te verhelpen.

ARTIKEL 10

Ook de definitieve tekst in de oorspronkelijke taal van het technisch voorschrift wordt medegedeeld.

ARTIKEL 11

De administratieve regelingen voor de bovengenoemde kennisgevingen zijn gedetailleerd vermeld in de bijlage die een integraal deel uitmaakt van deze Overeenkomst.

ARTIKEL 12

De uit hoofde van deze Overeenkomst verstrekte informatie wordt, op verzoek, beschouwd als zijnde vertrouwelijk. De Gemeenschap en de Lid-Staten van de EVA kunnen echter, met inachtneming van de nodige voorzorgen, natuurlijke of rechtspersonen die ook tot de particuliere sector kunnen behoren, om deskundig advies vragen.

ARTIKEL 13

De overeenkomstsluitende partijen plegen, in het kader van de samenwerking tussen deskundigen van de Gemeenschap en de Lid-Staten van de EVA op het gebied van de technische handelsbelemmeringen, regelmatig overleg om te garanderen dat de in deze Overeenkomst bedoelde kennisgevingsprocedure naar behoren verloopt en om van gedachten te wisselen over de commentaar die door een overeenkomstsluitende partij wordt gegeven met betrekking tot een uit hoofde van deze overeenkomst medegedeeld ontwerp voor een technisch voorschrift. Bovendien kunnen de overeenkomstsluitende partijen in onderling overleg aanvullende vergaderingen ad hoc beleggen om specifieke gevallen te behandelen die van bijzonder belang zijn voor een overeenkomstsluitende partij.

ARTIKEL 14

Deze Overeenkomst wordt uitgebreid tot de kennisgeving van ontwerpen voor technische voorschriften betreffende processen en produktiemethoden zodra de overeenkomstsluitende partijen elkaar ervan in kennis hebben gesteld dat de hiertoe noodzakelijke interne procedures zijn voltooid.

ARTIKEL 15

Deze Overeenkomst wordt gesloten voor een eerste proefperiode van twee jaar waarna de Overeenkomst ofwel door de partijen zal worden herzien ofwel voor een nog vast te stellen periode zal worden verlengd.

ARTIKEL 16

Een overeenkomstsluitende partij kan zich uit deze Overeenkomst terugtrekken op voorwaarde dat zij de andere overeenkomstsluitende partijen daarvan zes maanden van tevoren schriftelijk in kennis stelt.

ARTIKEL 17

1. De Overeenkomst treedt in werking op 1 juli 1990 op voorwaarde dat de overeenkomstsluitende partijen vóór die datum hun akten van aanvaarding hebben nedergelegd bij het Secretariaat-Generaal van de Raad van de Europese Gemeenschappen die als depositaris fungeert.

2. Indien deze overeenkomst niet op 1 juli 1990 in werking treedt, geschiedt dit op de eerste dag van de tweede maand na de nederlegging van de laatste akte van aanvaarding.

3. De depositaris geeft kennis van de datum van nederlegging van de akte van aanvaarding van elke overeenkomstsluitende partij alsmede van de datum van inwerkingtreding van deze Overeenkomst.

ARTIKEL 18

Deze overeenkomst, opgesteld in één exemplaar in de Deense, de Duitse, de Engelse, de Franse, de Griekse, de Italiaanse, de Nederlandse, de Portugese, de Spaanse, de Finse, de IJslandse, de Noorse en de Zweedse taal, zijnde alle teksten gelijkelijk authentiek, wordt nedergelegd in het archief van het Secretariaat-Generaal van de Raad van de Europese Gemeenschappen dat een voor eensluidend gewaarmerkt exemplaar doet toekomen aan elke overeenkomstsluitende partij.

[For the testimonium and signatures, see p. 89 of this volume — Pour le testimonium et les signatures, voir p. 89 du présent volume.]

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

ACORDO ENTRE A COMUNIDADE ECONÓMICA EUROPEIA, POR UM LADO, E A REPÚBLICA DA ÁUSTRIA, A REPÚBLICA DA FINLÂNDIA, A REPÚBLICA DA ISLÂNDIA, O REINO DA NORUEGA, O REINO DA SUÉCIA E A CONFEDERAÇÃO SUÍÇA, POR OUTRO, QUE PREVE UM PROCEDIMENTO PARA O INTERCÂMBIO DE INFORMAÇÕES NO DOMÍNIO DAS REGULAMENTAÇÕES TÉCNICAS

A COMUNIDADE ECONÓMICA EUROPEIA,

por um lado,

A REPÚBLICA DA ÁUSTRIA, A REPÚBLICA DA FINLÂNDIA, A REPÚBLICA DA ISLÂNDIA, O REINO DA NORUEGA, O REINO DA SUÉCIA E A CONFEDERAÇÃO SUÍÇA,

a seguir designados Estados-membros da AECL,

por outro,

colectivamente denominados "Partes Contratantes",

TENDO EM CONTA os Acordos de Comércio Livre entre a Comunidade Económica Europeia e os Estados-membros da AECL e, em especial, os objectivos enunciados no artigo 1º de cada um desses Acordos,

TENDO EM CONTA os procedimentos de informação relativa às regulamentações técnicas aplicadas no âmbito da Comunidade Económica Europeia, por um lado, e no âmbito da Associação Europeia de Comércio Livre (AECL), por outro,

CONSIDERANDO o compromisso dos Estados-membros da AECL e da Comunidade Económica Europeia de realizarem um espaço económico europeu dinâmico;

CONSIDERANDO a cooperação existente entre a Comunidade Económica Europeia e os Estados-membros da Associação Europeia de Comércio Livre no domínio dos entraves técnicos às trocas comerciais e a intenção comum, expressa no âmbito dessa cooperação, de harmonizar conjuntamente os dois procedimentos de informação,

ACORDARAM no seguinte:

ARTIGO 1º

Para efeitos do presente Acordo, são aplicáveis as seguintes definições:

- "especificações técnicas": uma especificação constante de um documento que defina as características exigidas de um produto, tais como níveis de qualidade, rendimento, segurança ou dimensões, incluindo as prescrições aplicáveis aos produtos no que respeita à terminologia, símbolos, ensaios e métodos de ensaio, embalagem, marcação e rotulagem;
- "regulamentação técnica": as especificações técnicas, incluindo as disposições administrativas que se lhes referem, cuja observância é obrigatória, de direito ou de facto, para a comercialização ou a utilização num Estado-membro ou numa parte importante deste Estado, com excepção das fixadas pelas autoridades locais;
- "projecto de regulamentação técnica": o texto de uma especificação técnica, incluindo as disposições administrativas, formuladas com a intenção de a adoptar ou de a fazer adoptar como uma regra técnica, e que se encontre numa fase de preparação em que a introdução de alterações substanciais seja ainda possível;
- "produto": qualquer produto de fabrico industrial e qualquer produto agrícola, incluindo os produtos da pesca.

ARTIGO 2º

A Comunidade notificará aos Estados-membros da AECL, através do Conselho da AECL, os projectos de regulamentações técnicas que lhe forem notificados pelos seus Estados-membros, de acordo com a pertinente legislação comunitária.

ARTIGO 3º

Os Estados membros da AECL notificarão igualmente à Comunidade, através do Conselho da AECL, os projectos de regulamentações técnicas notificadas no âmbito da AECL, de acordo com as pertinentes disposições da AECL.

ARTIGO 4º

O texto integral do projecto de regulamentação técnica notificado será colocado à disposição na língua original, bem como em tradução integral numa das línguas oficiais da Comunidade Económica Europeia.

ARTIGO 5º

Quando necessário, será igualmente comunicado, na língua original, o texto integral das disposições legislativas e regulamentares de base, principal e directamente relacionadas, se o conhecimento deste texto for necessário para determinar o alcance do projecto de regra técnica notificado.

ARTIGO 6º

Cada Parte Contratante pode solicitar informações complementares sobre um projecto de regulamentação técnica notificado nos termos do presente Acordo.

ARTIGO 7º

A Comunidade e os Estados-membros da AECL podem apresentar observações sobre os projectos comunicados. As observações dos Estados membros da AECL serão enviadas pelo Conselho da AECL à Comissão das Comunidades Europeias (a seguir designada "Comissão"), sob a forma de uma comunicação única coordenada; as observações da Comunidade serão enviadas pela Comissão ao Conselho da AECL. As Partes Contratantes devem informar-se mutuamente de forma semelhante, sempre que uma cláusula standstill de seis meses seja invocada, de acordo com as normas dos respectivos sistemas internos de intercâmbio de informações.

ARTIGO 8º

As autoridades competentes adiarão a adopção de projectos de regulamentações técnicas notificados por um periodo de três meses a contar da data de recepção do texto do projecto de regulamentação técnica

- pela Comissão, quando se tratar de projectos notificados por Estados-membros da Comunidade;
- pelo Conselho da AECL, no que diz respeito a projectos notificados pelos Estados-membros da AECL.

ARTIGO 9º

Contudo, a cláusula standstill de três meses não será aplicável naqueles casos em que, por razões urgentes relativas à protecção da saúde pública ou à segurança e à protecção da saúde e da vida dos animais ou das plantas, as autoridades competentes tenham de preparar regulamentações técnicas num prazo muito curto, a fim de as adoptarem e aplicarem imediatamente, sem que seja possível a realização de consultas. Devem ser indicados os motivos que justificam a urgência das medidas. A justificação da adopção de medidas urgentes deve ser pormenorizada e explicitada com clareza, especialmente no que diz respeito à imprevisibilidade e gravidade do perigo a enfrentar pelas autoridades em questão, bem como à absoluta necessidade de medidas imediatas para solucionar o problema.

ARTIGO 10º

Deve igualmente ser comunicado na sua língua original o texto definitivo da regulamentação técnica.

ARTIGO 11º

As disposições administrativas relativas às notificações anteriormente referidas vêm especificadas no Anexo, que constitui parte integrante do presente Acordo.

ARTIGO 12º

As informações fornecidas no âmbito do presente Acordo serão, a pedido, consideradas confidenciais. No entanto, tanto a Comunidade como os

Estados-membros da AECL podem, desde que tomadas as necessárias precauções, consultar para peritagem pessoas singulares ou colectivas, incluindo do sector privado.

ARTIGO 13º

As Partes Contratantes realizarão, no âmbito da cooperação estabelecida entre peritos da Comunidade e dos Estados-membros da AECL no domínio dos entraves técnicos às trocas comerciais, consultas regulares para assegurar o funcionamento satisfatório do procedimento estabelecido no presente Acordo e para trocar opiniões sobre observações apresentadas por qualquer das Partes Contratantes sobre um projecto da regulamentação técnica notificado nos termos do presente Acordo. Além disso, as Partes Contratantes podem, de comum acordo, efectuar reuniões ad hoc suplementares para abordar casos específicos de particular interesse para qualquer das Partes Contratantes.

ARTIGO 14º

O presente Acordo será tornado extensivo à notificação dos projectos de regulamentações técnicas relativos aos métodos de produção e de transformação logo que as Partes Contratantes notifiquem mutuamente a conclusão dos procedimentos internos necessários para o efeito

ARTIGO 15º

O presente Acordo é celebrado por um período experimental inicial de dois anos, findo o qual poderá ser, quer objecto de um reexame conjunto, quer renovado por um período suplementar a determinar.

ARTIGO 16º

Qualquer Parte Contratante pode denunciar o presente Acordo, desde que informe por escrito desse facto, com uma antecedência mínima de seis meses, as outras Partes Contratantes.

ARTIGO 17º

1. O presente Acordo entra em vigor em 1 de Julho de 1990, desde que as Partes Contratantes tenham depositado, antes dessa data, os seus instrumentos de aceitação junto do Secretariado-Geral do Conselho das Comunidades Europeias, que actuará como depositário.
2. No caso de o presente Acordo não entrar em vigor em 1 de Julho de 1990, entrará no primeiro dia do segundo mês seguinte ao depósito do último instrumento de aceitação.
3. O depositário notificará a data do depósito do instrumento de aceitação de cada uma das Partes Contratantes e a data da entrada em vigor do presente Acordo.

ARTIGO 18º

O presente Acordo, redigido num único exemplar, nas línguas alemã, dinamarquesa, espanhola, finlandesa, francesa, inglesa, islandesa, italiana, grega, neerlandesa, norueguesa, portuguesa e sueca, fazendo fé qualquer dos textos, será depositado nos arquivos do Secretariado-Geral do Conselho das Comunidades Europeias, o qual dele remeterá uma cópia autenticada a cada uma das Partes Contratantes.

[For the testimonium and signatures, see p. 89 of this volume — Pour le testimonium et les signatures, voir p. 89 du présent volume.]

[FINNISH TEXT — TEXTE FINNOIS]

**SOPIMUS TOISELTA PUOLEN SUOMEN TASAVALLAN, ITÄVAL-
LAN TASAVALLAN, ISLANNIN TASAVALLAN, NORJAN KU-
NINGASKUNNAN, RUOTSIN KUNINGASKUNAN JA SVEIT-
SIN VALALIITON JA TOISELTA PUOLEN EUROOPAN
TALOUSYHTEISÖN VÄLILLÄ TEKNISIÄ MÄÄRÄYKSIÄ
KOSKEVASSA TIETOJEN VAIHDOSSA NOUDATETTAVASTA
MENETTELYSTÄ**

Euroopan Talousyhteisö sekä toisaalta Itävallan tasavalta, Suomen tasavalta, Islannin tasavalta, Norjan kuningaskunta, Ruotsin kuningaskunta ja Sveitsin liittovaltio, joita viimeksi mainittuja jäljempänä nimitetään "EFTAn jäsenvaltioiksi" ja kaikkia mainittuja yhteisesti "sopimuspuoliksi", ovat,

OTTAEN HUOMIOON Euroopan Talousyhteisön ja EFTAn jäsenvaltioiden väliset vapaakauppasopimukset ja eritoten niiden jokaisen artiklassa 1 ilmaistut tavoitteet,

OTTAEN HUOMIOON ne teknisiä määräyksiä koskevat ilmoitusmenettelyt, joita sovelletaan yhtäältä Euroopan Talousyhteisön ja toisaalta Euroopan Vapaakauppaliiton eli EFTAn piirissä,

AJATELLEN EFTAn jäsenvaltioiden ja Euroopan Talousyhteisön sopimusta saada aikaan dynaaminen Euroopan Talousalue,

AJATELLEN Euroopan Talousyhteisön ja Euroopan Vapaakauppaliiton välillä jo käynnissä olevaa kaupan teknisiä esteitä koskevaa yhteistyötä ja siinä syntynyttä yhteisymmärrystä näiden molempien ilmoitusmenettelyjen yhdistämisestä,

SOPINEET seuraavasta:

Artikla 1

Tässä sopimuksessa sovelletaan seuraavia määritelmiä:

- "tekninen eritelmä": asiakirjaan sisältyvä eritelmä tuotteelta vaadittavista ominaisuuksista, kuten laadusta, suorituskyvystä, turvallisuudesta tai mitoista, niihin mukaan luettuina esimerkiksi terminologiaa, tunnuksia, koestusta ja koestusmenetelmiä, pakkaamista, merkittämistä tai etiketöimistä koskevat vaatimukset;
- "tekninen määräys": tekniset eritelmät niihin liittyvine hallinnollisine määräyksineen, joiden noudattaminen on lain nojalla tai käytännössä pakollista markkinoitaessa tai käytettäessä tuotetta jäsenvaltion alueella tai suuressa osassa sen aluetta, lukuunottamatta kuitenkaan paikallisten viranomaisten antamia määräyksiä;

- "teknistä määräystä koskeva ehdotus": teknisen eritelmän ja siihen liittyvät hallinnolliset määräykset käsittävä teksti, joka on tarkoitus tai voidaan saattaa voimaan teknisenä määräyksenä ja joka on sellaisessa valmisteluvaiheessa, että siihen voidaan vielä tehdä oleellisia muutoksia;
- "tuote": teollisuustuotteet ja kaikki maataloustuotteet, mukaan luettuina kalatuotteet.

Artikla 2

Yhteisö ilmoittaa EFTAn jäsenvaltioille EFTAn neuvoston välityksellä ja Yhteisön asianomaisen lainsäädännön mukaisesti teknisiä määräyksiä koskevat ehdotukset, jotka sen jäsenvaltiot ovat sille ilmoittaneet.

Artikla 3

EFTAn jäsenvaltiot ilmoittavat vastaavasti EFTAn neuvoston välityksellä ja EFTAn asianomaisten määräysten mukaisesti Yhteisölle teknisiä määräyksiä koskevat ehdotukset, jotka on ilmoitettu EFTAn omassa piirissä.

Artikla 4

Ilmoitettu teknistä määräystä koskeva ehdotus on tiedotettava kokonaan sekä alkukielisenä että jollekin Euroopan Talousyhteisön viralliselle kielelle käännettynä.

Artikla 5

Tarvittaessa on kokonaan tiedotettava myös ehdotukseen pääasiallisesti ja suoraan liittyvät alkukieliset säädös- tai määräystekstit, jos niiden tunteminen voi olla välttämätöntä ilmoitetun teknistä määräystä koskevan ehdotuksen arvioimiseksi.

Artikla 6

Jokainen sopimuspuoli voi pyytää lisätietoja tämän sopimuksen mukaisesti ilmoitetusta teknistä määräystä koskevasta ehdotuksesta.

Artikla 7

Yhteisö ja EFTAn jäsenvaltiot voivat kohdistaa vastaanottamiinsa ehdotuksiin huomautuksia. EFTAn neuvosto toimittaa EFTAn jäsenvaltioiden tekemät huomautukset edelleen Euroopan Yhteisöjen komissiolle (jäljempänä "komissio") yhtenä keskitettynä tiedonantona, ja komissio lähettää Yhteisön huomautukset edelleen EFTAn neuvostolle. Halutessaan käyttää vastaavien sisäisten tietojenvaihtojärjestelmiensä salia kuuden kuukauden odotusaikaa hyväkseen sopimuspuolten on ilmoitettava siitä vastaavalla tavalla toisilleen.

Artikla 8

Asianomaiset viranomaiset lykkäävät ilmoitettujen teknisiä määräyksiä koskevien ehdotusten hyväksymistä kolmen kuukauden ajaksi siitä, kun ehdotuksen teksti saapui

- komissiolle, mikäli kysymyksessä on Yhteisön jäsenvaltion ilmoittama ehdotus,
- EFTAn neuvostolle, mikäli kysymyksessä on EFTAn jäsenvaltion ilmoittama ehdotus.

Artikla 9

Mainittua kolmen kuukauden odotusaikaa ei kuitenkaan sovelleta, jos asianomaiset viranomaiset joutuvat yleisen terveyden tai turvallisuuden taikka eläinten tai kasvien terveyden ja elämän turvaamiseen liittyvistä pakottavista syistä laatimaan teknisiä määräyksiä hyvin lyhyessä ajassa saadakseen ne heti annetuiksi ja käyttöön saatetuiksi ehtimättä soveltaa minkäänlaista kuulemismenettelyä. Toimenpiteiden pakonalaisuus on perusteltava. Pakon sanelemien toimenpiteiden oikeutuksesta on annettava yksityiskohtainen ja selvä selostus, painottamalla erityisesti asianomaisten viranomaisten toteaman vaaran ennakoimattomuutta ja vakavuutta sekä välittömän toiminnan ehdoton välttämättömyyttä vaaran poistamiseksi.

Artikla 10

Myös teknisen määräyksen lopullinen teksti on toimitettava alkukielisenä.

Artikla 11

Edellä tarkoitettujen ilmoitusten edellyttämistä hallinnollisista järjestelyistä on yksityiskohtainen selostus liitteessä, joka on tämän sopimuksen erottamaton osa.

Artiklia 12

Tämän sopimuksen nojalla annettuja tietoja on pyynnöstä käsiteltävä luottamuksellisina. Edellyttäen että tarvittaviin varotoimiin on ryhdytty, sekä Yhteisön että EFTAn jäsenvaltioiden on kuitenkin käännyttävä fyysisten tai juridisten henkilöiden, tarvittaessa myös yksityissektorin edustajien puoleen asiantuntijalausunnon saamiseksi.

Artikla 13

Osanä Yhteisön sekä EFTAn jäsenmaiden välille kaupan teknisten esteiden alalla vakiintunutta yhteistoimintaa sopimuspuolet pitävät säännöllisin väliajoin neuvotteluja yhtäältä varmistaakseen tässä sopimuksessa määrätyn menettelyn toimivuuden ja toisaalta vaihtaakseen näkemyksiä niistä huomautuksista, joita sopimuspuolet mahdollisesti ovat esittäneet tämän sopimuksen mukaisesti ilmoitetuista teknisistä määräyksistä koskeneista ehdotuksista. Lisäksi sopimuspuolet voivat asiasta yhteisesti päätettyään pitää myös ylimääräisiä kokouksia jonkin sopimuspuolen kannalta erityisen kiinnostavista tapauksista.

Artiklia 14

Tämä sopimus on ulotettava olemaan voimassa myös prosesseihin ja tuotantomenetelmiin sovellettavia teknisiä määräyksiä koskevien ehdotusten ilmoittamisen suhteen heti kun sopimuspuolet ovat ilmoittaneet toisilleen, että tätä tarkoittavat sisäiset menettelyt ovat toteutetut.

Artikla 15

Tämä sopimus tehdään kahden vuoden koeajaksi, minkä jälkeen se joko otetaan yhteisesti tarkistettavaksi tai uudistetaan uudeksi ajanjaksoksi, jonka pituudesta sovitaan erikseen.

Artiklia 16

Sopimuspuoli voi irtisanoutua tästä sopimuksesta ilmoittamalla siitä kirjallisesti kuusi kuukautta aikaisemmin muille sopimuspuolille.

Artikla 17

1. Tämä sopimus tulee voimaan 1 päivänä heinäkuuta 1990, jos sopimuspuolet ovat sitä ennen tallettaneet hyväksymisasiakirjansa Euroopan Yhteisöjen neuvoston sihteeristöön, joka toimii asiakirjojen tallettajana.
2. Jollei tämä sopimus tule voimaan 1 päivänä heinäkuuta 1990, voimaantulopäiväksi tulee toisen kuukauden ensimmäinen päivä siitä lukien, kun viimeinenkin hyväksymisasiakirja on talletettu.
3. Tallettaja ilmoittaa kunkin sopimuspuolen hyväksymisasiakirjan tallennuspäivän ja tämän sopimuksen voimaantulopäivän.

Artikla 18

Tämä sopimus, joka on laadittu yhtenä tanskan-, hollannin-, englannin-, ranskan-, saksan-, kreikan-, italian-, portugalin-, espanjan-, suomen-, islannin-, norjan- ja ruotsinkielisenä kappaleena, joista jokainen teksti on yhtä todistusvoimainen, talletetaan Euroopan Yhteisöjen neuvoston sihteeristön arkistoon, ja sihteeristö toimittaa sopimuksesta oikeaksi todistetun jäljennöksen kullekin sopimuspuolelle.

[For the testimonium and signatures, see p. 89 of this volume — Pour le testimonium et les signatures, voir p. 89 du présent volume.]

[ICELANDIC TEXT — TEXTE ISLANDAIS]

SAMNINGUR MILLI EFNAHAGSBANDALAGS EVRÓPU, ANNARS
VEGAR, OG LÝÐVELDISINS AUSTURRÍKIS, LÝÐVELDISINS
FINNLANDS, LÝÐVELDISINS ÍSLANDS, KONUNGRÍKISINS
NOREGS, KONUNGRÍKISINS SVÍÞJÓÐAR OG SAMBANDSRÍ-
KISINS SVISS, HINS VEGAR, UM UPPLÝSINGASKIPTI VEGNA
TÆKNILEGRA REGLUGERÐA

EFNAHAGSBANDALAG EVRÓPU,
annars vegar, og

LÝÐVELDIÐ AUSTURRÍKI, LÝÐVELDIÐ FINNLAND, LÝÐVELDIÐ ÍSLAND,
KONUNGRÍKID NOREGUR, KONUNGRÍKID SVÍÞJÓÐ OG SAMBANDSRÍKID
SVISS,

hér á eftir nefnd EFTA-ríkin,
hins vegar,

hér á eftir sameiginlega nefnd samningsaðilarnir,

MED HLIDSJÓN af friverslunarsamningunum milli Efnahagsbandalags
Evrópu og EFTA-rikkjanna, sérstaklega markmiðum þeim sem getið er
í 1. gr. hvers og eins þessara samninga,

MED HLIDSJÓN af tilhögun upplýsingaskipta vegna tæknilegra reglu-
gerða innan Efnahagsbandalags Evrópu annars vegar og innan
Friverslunarsamtaka Evrópu (EFTA) hins vegar,

HAGA Í HUGA ásetning EFTA-rikkjanna og Efnahagsbandalags Evrópu
til að koma í framkvæmd virku evrópsku efnahagssvæði,

MED TILLITI TIL yfirstandandi samvinnu Efnahagsbandalags Evrópu
og EFTA-rikkjanna um afnám tæknilegra viðskiptahindrana og hins
gagnkvæma skilnings sem náðst hefur innan ramma þeirrar samvinnu
til að tengja saman tilhögun upplýsingaskipta samningsaðilanna,

HAFA KOMIÐ SÉR SAMAN um eftirfarandi:

1. gr.

Í þessum samningi skulu eftirfarandi skilgreiningar gilda:

- "tæknilýsing": lýsing í skjali sem skýrir þau einkenni er vara skal hafa, svo sem gæðum, afkastagetu, öryggisatriðum eða stærð, þar með taldar kröfur þær sem gerðar eru varðandi vöruna hvað snertir heiti, tákn, prófanir og prófunaraðferðir, þökkun, áritun eða merkingu;
- "tæknileg reglugerð": tæknilýsing, þar með taldar þær stjórnvaldsreglur sem lögskilt er að fara eftir eða sem nauðsyn býður að farið sé eftir við markaðssetningu eða notkun í aðildarríki eða verulegum hluta þess, að undanteknum þeim sem sveitarstjórnir setja;
- "drög að tæknilegri reglugerð": texti tæknilýsingar, ásamt stjórnvaldsreglum, sem saminn hefur verið til setningar eða sem undirbúningur að setningu tæknilegrar reglugerðar, enda sé textinn á slíku undirbúningsstigi að verulegar breytingar megi enn gera;
- "vara": iðnaðarvörur og allar landbúnaðarafurðir, þar með taldar fiskafurðir.

2. gr.

Efnahagsbandalag Evrópu skal tilkynna EFTA-rikjunum, fyrir milli-göngu EFTA-ráðsins, um drög að tæknilegum reglugerðum sem Efnahagsbandalagi Evrópu er tilkynnt um af aðildarríkjum þess, í samræmi við viðeigandi lagasetningar bandalagsins.

3. gr.

Aðildarríki EFTA skulu sömuleiðis, fyrir milligöngu EFTA-ráðsins, tilkynna bandalaginu um drög að tæknilegum reglugerðum sem tilkynntar eru innan EFTA í samræmi við viðeigandi ákvæði EFTA.

4. gr.

Drögin að tilkynntum tæknilegum reglugerðum skulu gerð tiltæk í heild sinni á frummálinu svo og í ítarlegri þýðingu á einu af opinberum tungumálum Efnahagsbandalags Evrópu.

5. gr.

Þar sem við á skal einnig fylgja textanum á frummálinu lög eða reglugerðarákvæði sem byggt er á, ef vitneskja um slíkan texta er nauðsynleg til að meta innihaldið í drögunum að hinn tilkynntu tæknilegu reglugerð.

6. gr.

Hver samningsaðili getur óskað frekari upplýsinga um drög að tæknilegri reglugerð sem tilkynnt er samkvæmt þessum samningi.

7. gr.

Bandalagið og EFTA-ríkin geta gert athugasemdir við drögin sem miðlað er. Athugasemdir EFTA-ríkjanna skal komið á framfæri af EFTA-ráðinu til framkvæmdastjórnar Evrópubandalaganna (hér eftir nefnd "framkvæmdastjórnin") með einni samræmdri orðsendingu og athugasemdum bandalagsins skal framkvæmdastjórnin koma til EFTA-ráðsins. Þegar gildistöku tæknilegu reglugerðarinnar er frestað í sex mánuði í samræmi við reglur um upplýsingaskipti hvers aðila um sig, skulu þeir tilkynna hver öðrum þar um á sama hátt.

8. gr.

Þar til þær yfirvöld skulu fresta gildistöku draga að tilkynntum tæknilegum reglugerðum í þrjá mánuði frá þeim degi sem drög að tæknilegri reglugerð berast

- framkvæmdastjórninni þegar um er að ræða drög sem aðildar-
ríki bandalagsins tilkynna,
- EFTA-ráðinu vegna draga sem EFTA-ríkin tilkynna.

9. gr.

Þessi þriggja mánaða frestur gildir þó ekki í þeim tilvikum þar sem upp koma knýjandi ástæður er varða heilsuvernd eða öryggi almennings, eða vernd dýra eða jarðargróðurs, og þar til þær yfirvöld verða að undirbúa tæknilega reglugerð á mjög skömmum tíma og veita henni gildi og koma henni strax í framkvæmd án þess að unnt sé að hafa um það samráð. Ástæður fyrir því að þessar knýjandi ráðstafanir séu gerðar skulu gefnar. Réttlætingin á þessum knýjandi ráðstöfunum skal skýrð nákvæmlega með sérstakri áherslu á að ekki hefði verið hægt að sjá þetta fyrir og hversu alvarleg hættan var sem blasti við viðkomandi yfirvöldum sem og hina óyggjandi nauðsyn þess að grípa strax til aðgerða til að ráða bót á henni.

10. gr.

Lokatextanum á frummáli tæknilegu reglugerðarinnar skal einnig miðlað.

11. gr.

Stjórnvaldsaðgerðir vegna ofangreindra tilkynninga eru nákvæmlega skráðar í Viðaukanum, sem er óaðskiljanlegur hluti þessa samnings.

12. gr.

Upplýsingar sem veittar eru vegna þessa samnings skal fara með sem trúnaðarmál, sé þess óskað. Þó mega bæði bandalagið og EFTA-ríkin leita sérfræðiálits manna eða lögpersóna, þar á meðal manna sem ekki starfa á vegum opinberra aðila, enda sé nauðsynlegra varúðarráðstafana gætt.

13. gr.

Samningsaðilar skulu, innan ramma hefðbundinnar samvinnu milli sérfræðinga bandalagsins og EFTA-ríkjanna á sviði tæknilegra viðskiptahindrana, halda reglulega viðræðufundi, bæði til að tryggja að framkvæmd samnings þessa sé fullnægjandi og til að skiptast á skoðunum um athugasemdir sem lagðar hafa verið fram af hvaða samningsaðila sem er, varðandi drög að tæknilegum reglugerðum tilkynntum samkvæmt þessum samningi. Ennfremur, með almennu samþykki, geta samningsaðilarnir haldið aukafundi til að fást við sérstök mál sem varða sérstök hagsmunamál hvaða einstaka samningsaðila.

14. gr.

Samningur þessi skal ná yfir tilkynningar á drögum að tæknilegum reglugerðum varðandi framleiðsluhætti og framleiðsluaðferðir um leið og samningsaðilarnir hafa tilkynnt hver öðrum um að nauðsynlegri málsmeðferð innanlands sé lokið.

15. gr.

Samningur þessi gildir í tvö ár til reynslu, en eftir þann tíma skal samningurinn annaðhvort endurskoðaður sameiginlega eða fram-
lengdur um annað tímabil sem ákveðið yrði.

16. gr.

Samningsaðili getur sagt samningi þessum upp að því tilskildu að hann tilkynni það öðrum samningsaðilum skriflega með sex mánaða fyrirvara.

17. gr.

1. Samningur þessi skal taka gildi hinn 1. júlí 1990 að því tilskildu að samningsaðilarnir hafi fyrir þann tíma afhent staðfestingarskjöl sín aðalskrifstofu ráðs Evrópubandalaganna sem fara skal með hlutverk vörsluaðila.

2. Öðlist samningur þessi ekki gildi hinn 1. júlí 1990 skal hann öðlast gildi á fyrsta degi annars mánaðar eftir að síðasta staðfestingarskjál hefur verið afhent.

3. Vörsluaðili skal tilkynna dagsetningu afhendingar staðfestingarskjala hvers samningsaðila og dagsetningu gildistöku samningsins.

18. gr.

Samningur þessi, sem er gerður í einu eintaki á dönsku, ensku, finnsku, frönsku, grísku, hollensku, íslensku, ítölsku, norsku, portúgölsku, spænsku, sænsku og þýsku, með öllum textunum jafngildum, skal varðveittur í skjalasafni aðalskrifstofu ráðs Evrópubandalaganna sem skal senda sérhverjum samningsaðila staðfest endurrit af honum.

[For the testimonium and signatures, see p. 89 of this volume — Pour le testimonium et les signatures, voir p. 89 du présent volume.]

[NORWEGIAN TEXT — TEXTE NORVÉGIEN]

AVTALE MELLOM DET EUROPEISKE ØKONOMISKE FELLESKAP, PÅ DEN ENE SIDE, OG REPUBLIKKEN FINLAND, REPUBLIKKEN ISLAND, KONGERIKET NORGE, SVEITS, KONGERIKET SVERIGE OG REPUBLIKKEN ØSTERRIKE, PÅ DEN ANNEN SIDE, OM FASTSETTELSE AV PROSEDYRE FOR UTVEKSLING AV INFORMASJON OM TEKNISKE FORSKRITER

KONGERIKET NORGE, REPUBLIKKEN FINLAND, REPUBLIKKEN ISLAND, DET SVEITSISKE FORBUND, KONGERIKET SVERIGE OG REPUBLIKKEN ØSTERRIKE, heretter kalt EFTAs medlemsstater,

på den ene side, og

DET EUROPEISKE ØKONOMISKE FELLESKAP,

på den annen side,

alle heretter samlet kalt de kontraherende parter,

SOM TAR HENSYN TIL frihandelsavtalene mellom EFTAs medlemsstater og Det europeiske økonomiske fellesskap, og særlig til de mål som er fastsatt i artikkel 1 i begge disse avtalene,

SOM TAR HENSYN TIL de informasjonsprosedyrer om tekniske forskrifter som anvendes innenfor Det europeiske frihandelsforbund (EFTA) på den ene side, og innenfor Det europeiske økonomiske fellesskap på den annen side, og

SOM TAR I BETRAKTNING oppslutningen fra EFTAs medlemsstater og Det europeiske økonomiske fellesskap om å gjennomføre et dynamisk Europeisk økonomisk samarbeidsområde,

SOM TAR I BETRAKTNING det pågående samarbeidet om tekniske handelshindringer mellom Det europeiske frihandelsforbund og Det europeiske økonomiske fellesskap, og den enighet man er kommet fram til innen rammen av dette samarbeidet om å koble sammen de to informasjonsprosedyrene,

ER BLITT ENIGE OM følgende:

ARTIKKEL 1

I denne avtale skal følgende definisjoner anvendes:

- "teknisk spesifikasjon": spesifikasjon i et dokument som foreskriver hvilke krav det skal stilles til et produkts

egenskaper, f.eks. med hensyn til kvalitetsnivå, yteevne, sikkerhet eller dimensjoner, og dessuten - i den utstrekning de er aktuelle for produktet - krav når det gjelder terminologi, symboler, prøving og prøvingsmetoder, emballasje og merking eller etikettering.

- "teknisk forskrift": tekniske spesifikasjoner som innbefatter de relevante administrative bestemmelser som det er påbudt å overholde, enten de jure eller de facto, ved markedsføring eller bruk i en medlemsstat eller i en større del av en medlemsstat, unntatt de som er foreskrevet av lokale myndigheter.
- "forslag til teknisk forskrift": teksten i en teknisk spesifikasjon som innbefatter administrative bestemmelser, utformet i den hensikt å fastsette den som teknisk forskrift, eller for i siste instans å få den fastsatt som teknisk forskrift. Teksten er på et forberedende stadium, og det kan fremdeles gjøres betydelige endringer i den.
- "produkter": industrielt framstilte varer og alle jordbruksprodukter, herunder fiskeprodukter.

ARTIKKEL 2

Fellesskapet skal gjennom EFTA-rådet informere EFTAs medlemsstater om forslag til tekniske forskrifter som dets medlemsstater informerer Fellesskapet om i samsvar med den relevante fellesskapslovgivning.

ARTIKKEL 3

EFTAs medlemsstater skal likeledes, gjennom EFTA-rådet, informere Fellesskapet om de forslag til tekniske forskrifter som det blir informert om innen EFTA i samsvar med de relevante EFTA-bestemmelser.

ARTIKKEL 4

Hele teksten i det forslaget til teknisk forskrift som det informeres om, skal stilles til rådighet på originalspråket samt i en fullstendig oversettelse til et av de offisielle språkene i Det europeiske økonomiske fellesskap.

ARTIKKEL 5

Når det er hensiktsmessig, skal hele teksten i de lover eller forskrifter som ligger til grunn og som prinsipielt og direkte blir berørt, også meddeles på originalspråket, dersom kjennskap til en slik tekst er nødvendig for å vurdere følgene av det forslag til teknisk forskrift som det informeres om.

ARTIKKEL 6

Hver kontraherende part kan be om ytterligere opplysninger om et forslag til teknisk forskrift som det informeres om i samsvar med denne avtale.

ARTIKKEL 7

EFTAs medlemsstater og Fellesskapet kan kommentere de forslag som er meddelt. Kommentarene fra EFTAs medlemsstater skal av EFTA-rådet sendes Kommisjonen for De europeiske fellesskap (heretter kalt "Kommisjonen") i form av en felles, samordnet meddelelse, og Kommisjonen skal sende Fellesskapets kommentarer til EFTA-rådet. De kontraherende parter skal underrette hverandre på tilsvarende måte når de påberoper seg en seks måneders utsettelse i samsvar med reglene i sine respektive interne systemer for informasjonsutveksling.

ARTIKKEL 8

De kompetente myndigheter skal utsette iverksettelsen av forslag til tekniske forskrifter som det er informert om, i tre måneder fra

- den dato Kommisjonen mottok forslaget til forskriftstekst når det gjelder forslag som Fellesskapets medlemsstater informerer om,
- den dato EFTA-rådet mottok forslaget til forskriftstekst når det gjelder forslag som EFTAs medlemsstater informerer om.

ARTIKKEL 9

Utsettelsesperioden på tre måneder skal imidlertid ikke komme til anvendelse dersom det er nødvendig for kompetente myndigheter, av presserende årsaker for å beskytte den offentlige helse eller sikkerhet og helse og liv til dyr eller planter, å forberede tekniske forskrifter på meget kort varsel for å kunne reagere og innføre dem umiddelbart uten at konsultasjoner er mulig. Grunnene som nødvendiggjør at tiltakene innføres øyeblikkelig, skal oppgis. Begrunnelsen for å treffe de øyeblikkelige tiltakene skal være detaljert og tydelig forklart, med særlig vekt på uforutsigbarheten av og alvorret ved den fare som vedkommende myndigheter står overfor, samt den absolutte nødvendighet av å treffe umiddelbare tiltak for å avverge den.

ARTIKKEL 10

Den tekniske forskrifts endelige tekst på originalspråket skal også meddeles.

ARTIKKEL 11

Det er gitt nærmere detaljer for de administrative ordninger for ovennevnte informasjoner i vedlegget, som utgjør en integrert del av denne avtale.

ARTIKKEL 12

Informasjon som gis i henhold til denne avtale, skal etter anmodning anses som fortrolig. Forutsatt at nødvendige forholdsregler blir truffet, kan imidlertid både EFTAs medlemsstater og Fellesskapet innhente en ekspertuttalelse hos fysiske eller juridiske personer, herunder personer i den private sektor.

ARTIKKEL 13

De kontraherende parter skal, innen rammen av det etablerte samarbeidet om tekniske handelshindringer mellom eksperter fra EFTAs medlemsstater og Fellesskapet, avholde regelmessige konsultasjoner, både for å sikre at den prosedyre som er fastsatt i denne avtale, virker som den skal, og for å utveksle synspunkter på de kommentarer som en kontraherende part har lagt fram om et forslag til teknisk forskrift som det er informert om i samsvar med denne avtale. Dessuten kan de kontraherende parter etter avtale seg i mellom avholde ad hoc-møter for å behandle konkrete saker som er av spesiell interesse for en kontraherende part.

ARTIKKEL 14

Denne avtale skal utvides til informasjon om forslag til tekniske forskrifter om bearbeidings- og produksjonsmetoder så snart de kontraherende parter har underrettet hverandre om at de nødvendige interne prosedyrer for dette formål er gjennomført.

ARTIKKEL 15

Denne avtale inngås foreløpig for en forsøksperiode på to år, og deretter skal avtalen enten revideres av partene i fellesskap eller forlenges for en ny periode som skal fastsettes senere.

ARTIKKEL 16

En kontraherende part kan trekke seg fra denne avtale forutsatt at den varsler de andre kontraherende partene skriftlig seks måneder i forveien.

ARTIKKEL 17

1. Denne avtale skal tre i kraft 1. juli 1990 forutsatt at de kontraherende parter før denne dato har deponert sine

godkjenningsdokumenter i generalsekretariatet for Rådet for De europeiske fellesskap, som skal fungere som depositar.

2. Dersom denne avtale ikke trer i kraft 1. juli 1990, skal den tre i kraft den første dagen i den annen måned som følger etter deponering av det siste godkjenningsdokumentet.

3. Depositaren skal underrette om datoen for hver kontraherende parts deponering av godkjenningsdokument og om datoen for denne avtales ikrafttreden.

ARTIKKEL 18

Denne avtale er utarbeidet i ett eksemplar på norsk, dansk, nederlandsk, engelsk, fransk, tysk, gresk, italiensk, portugisisk, spansk, finsk, islandsk og svensk, idet alle tekstene har samme gyldighet, og skal deponeres i arkivene til De europeiske fellesskaps Rådssekretariat, som skal oversende en bekreftet kopi av den til hver kontraherende part.

[For the testimonium and signatures, see p. 89 of this volume — Pour le testimonium et les signatures, voir p. 89 du présent volume.]

[SWEDISH TEXT — TEXTE SUÉDOIS]

AVTAL MELLAN DEN EUROPEISKA EKONOMISKA GEMENSKAPEN, Å ENA SIDAN, OCH REPUBLIKEN ÖSTERRIKE, REPUBLIKEN FINLAND, REPUBLIKEN ISLAND, KONUNGARIKET NORGE, KONUNGARIKET SVERIGE OCH SCHWEIZISKA EDSFÖRBUNDET, Å ANDRA SIDAN, OM EN PROCEDUR FÖR INFORMATIONsutBYTE INOM OMRÅDET TEKNISKA FÖRESKRIFTER

Den Europeiska ekonomiska gemenskapen, å ena sidan, samt Republiken Österrike, Republiken Finland, Republiken Island, Konungariket Norge, Konungariket Sverige och Schweiziska Edsförbundet, nedan kallade EFTA-länderna, å andra sidan, i det följande alla gemensamt kallade de avtalsslutande parterna,

VILKA TAR HÄNSYN TILL frihandelsavtalen mellan den Europeiska ekonomiska gemenskapen och EFTA-länderna och särskilt målsättningarna i artikel 1 i vart och ett av dessa avtal,

VILKA TAR HÄNSYN TILL de informationsförfaranden för tekniska föreskrifter som tillämpas inom den Europeiska ekonomiska gemenskapen, å ena sidan, och inom den Europeiska frihandelssammanslutningen, EFTA, å andra sidan,

VILKA BEAKTAR EFTA-ländernas och den Europeiska ekonomiska gemenskapens åtagande att förverkliga ett dynamiskt Europeiskt ekonomiskt samarbetsområde,

VILKA BEAKTAR det pågående samarbetet mellan den Europeiska ekonomiska gemenskapen och medlemsstaterna i den Europeiska frihandelssammanslutningen inom området tekniska handelshinder samt den gemensamma föresats som uppnåtts inom ramen för detta samarbete, att samordna de två informationsprocedurerna,

HAR KOMMIT ÖVERENS OM FÖLJANDE:**Artikel 1**

I detta avtal förstås med:

- "teknisk specifikation": en specifikation som förekommer i ett dokument som fastställer vilka egenskaper som krävs hos en vara, såsom kvalitet, bruksegenskaper, säkerhet eller dimensioner, inklusive de krav som skall tillämpas på varan vad beträffar terminologi, symboler, provning och provningsmetoder, förpackning, märkning eller etikettering;
- "teknisk föreskrift": tekniska specifikationer, inklusive tillämpliga administrativa föreskrifter som obligatoriskt skall följas, de jure eller de facto, vid marknadsföring eller användning i en medlemsstat eller i en betydande del av en sådan stat, med undantag för sådana som fastställs av lokala myndigheter;
- "förslag till teknisk föreskrift": texten till en teknisk specifikation, inklusive administrativa föreskrifter, som man utarbetat i syfte att anta eller att slutligen låta anta som teknisk föreskrift och som är på ett sådant beredningsstadium att ändringar ännu kan göras;
- "vara": industritillverkade varor och samtliga jordbruksprodukter, inklusive fiskprodukter.

Artikel 2

Gemenskapen skall genom EFTA-rådet notifiera EFTA-länderna om de förslag till tekniska föreskrifter vilka notifierats av dess medlemsstater i enlighet med inom Gemenskapen gällande tillämplig rätt.

Artikel 3

EFTA-länderna skall likaså, genom EFTA-rådet notifiera Gemenskapen om de förslag till tekniska

föreskrifter, som notifierats inom EFTA i enlighet med inom EFTA tillämpliga regler.

Artikel 4

Hela texten till det förslag till tekniska föreskrifter som notifieras skall tillhandahållas såväl på originalspråket som i fullständig översättning till något av de officiella EG-språken.

Artikel 5

När det behövs skall hela texten på originalspråket till de bakomliggande lagar och andra föreskrifter, som är av väsentlig och direkt betydelse, också översändas, om kännedom om sådan text krävs för att bedöma innebörden av det förslag till teknisk föreskrift, som notifierats.

Artikel 6

Varje avtalsslutande part får begära ytterligare upplysningar om en föreslagen teknisk föreskrift, vilken notifierats i enlighet med detta avtal.

Artikel 7

Gemenskapen och EFTA-länderna får lämna kommentarer till det notifierade förslaget. Kommentarer från EFTA-länderna skall av EFTA-rådet överlämnas till de Europeiska gemenskapernas kommission (här nedan kallad "Kommissionen") i form av ett enda samordnat meddelande, och Gemenskapens kommentarer skall av Kommissionen översändas till EFTA-rådet. De avtalsslutande parterna skall, när sex månaders uppskov påkallas i enlighet med reglerna i deras respektive interna system för utbyte av information, upplysa varandra om detta på liknande sätt.

Artikel 8

Behöriga myndigheter skall uppskjuta antagandet av förslag till tekniska föreskrifter, som notifierats, under tre månader räknat från den dag när förslaget mottagits

- av Kommissionen när förslag notifierats av Gemenskapens medlemsstater
- av EFTA-rådet när förslag notifierats av EFTA-länderna.

Artikel 9

Detta tre månaders uppskov skall emellertid inte tillämpas när de behöriga myndigheterna av tvingande skäl, som rör allmän säkerhet eller skyddet av människors och djurs hälsa och liv eller skyddet av växter, måste utarbeta tekniska föreskrifter på mycket kort tid, i syfte att anta och införa dem omedelbart, utan att samråd är möjligt. De skäl som utgör berättigad anledning för att skyndsamt vidta de föreslagna åtgärderna skall anges. Skälen skall anges ingående och på ett tydligt förklarande sätt, med särskild tonvikt på oförutsägbarheten och allvaret i den fara som de berörda myndigheterna står inför, liksom på den absoluta nödvändigheten av att vidta en omedelbar åtgärd för att avvärja den.

Artikel 10

Den slutliga texten till den tekniska föreskriften på originalspråket skall också översändas.

Artikel 11

De administrativa procedurerna för ovan nämnda notifikationer anges närmare i bilagan, som utgör en integrerad del av detta avtal.

Artikel 12

Information, som lämnas i enlighet med detta avtal, skall på begäran vara konfidentiell. Såväl Gemenskapen som EFTA-länderna får dock, förutsatt att nödvändiga försiktighetsåtgärder vidtas, konsultera fysiska eller juridiska personer, inklusive personer inom den privata sektorn, för att få ett expertutlåtande.

Artikel 13

De avtalsslutande parterna skall, inom ramen för det samarbete som etablerats mellan experter från Gemenskapen och EFTA-länderna i fråga om tekniska handelshinder, hålla regelbundna konsultationer, både för att säkerställa att den procedur som anges i detta avtal fungerar tillfredsställande och för att utbyta synpunkter på de kommentarer som någon av de avtalsslutande parterna framfört beträffande förslag till tekniska föreskrifter, som notifierats i enlighet med detta avtal. De avtalsslutande parterna kan vidare komma överens om att hålla ytterligare ad hoc-möten för att avhandla enskilda fall av särskilt intresse för någon avtalsslutande part.

Artikel 14

Detta avtal skall utvidgas till att omfatta notifikation av förslag till tekniska föreskrifter rörande processer och produktionsmetoder så snart de avtalsslutande parterna har notifierat varandra om att de härför nödvändiga interna procedurerna har genomförts.

Artikel 15

Detta avtal ingås för en inledande provotid om två år, varefter avtalet antingen skall göras till föremål för en gemensam översyn eller förlängas för en ytterligare period, som skall bestämmas.

Artikel 16

En avtalsslutande part kan frånträda detta avtal, under förutsättning att de andra avtalsslutande parterna ges skriftlig underrättelse därom sex månader i förväg.

Artikel 17

1. Detta avtal skall träda i kraft den 1 juli 1990, under förutsättning att de avtalsslutande parterna före den dagen har deponerat sina

godkännandeinstrument hos generalsekretariatet för de Europeiska gemenskapernas råd, som skall vara depositarie.

2. Om avtalet inte träder i kraft den 1 juli 1990, skall det träda i kraft den första dagen i den andra månaden efter det att det sista godkännandeinstrumentet har deponerats.
3. Depositarien skall underrätta de avtalsslutande parterna om dagen för varje fördragsslutande parts deposition av godkännandeinstrumentet samt om dagen för avtalets ikraftträdande.

Artikel 18

Detta avtal, som upprättats i ett exemplar på värdera danska, holländska, engelska, franska, tyska, grekiska, italienska, portugisiska, spanska, finska, isländska, norska och svenska språket, vilka alla texter äger lika giltighet, skall deponeras i arkivet hos sekretariatet för de Europeiska gemenskapernas råd, som skall överlämna en bestyrkt kopia till varje fördragsslutande part.

[For the testimonium and signatures, see p. 89 of this volume — Pour le testimonium et les signatures, voir p. 89 du présent volume.]

Hecho en Bruselas, el diecinueve de diciembre de mil novecientos ochenta y nueve.

Udfærdiget i Bruxelles, den nittende december nitten hundrede og niogfirs.

Geschehen zu Brüssel am neunzehnten Dezember neunzehnhundertneunundachtzig.

Έγινε στις Βρυξέλλες, στις δέκα εννέα Δεκεμβρίου χίλια εννιακόσια ογδόντα εννέα.

Done at Brussels on the nineteenth day of December in the year one thousand nine hundred and eighty-nine.

Fait à Bruxelles, le dix-neuf décembre mil neuf cent quatre-vingt-neuf.

Fatto a Bruxelles, addì diciannove dicembre millenovecentottantanove.

Gedaan te Brussel, de negentiende december negentienhonderd negentachtig.

Feito em Bruxelas, em dezanove de Dezembro de mil novecentos e oitenta e nove.

Tehty Bryseelissä yhdeksäntenätoista päivänä joulukuuta vuonna tuhatyhdeksänsataa kahdeksankymmentä yhdeksän.

Gjort i Brussel, hinn nitjándá dag desembermánaðar nitján hundruð áttatíu og níu.

Utfærdiget i Brussel, den nittende desember nittenhundreogåttini.

Som skedde i Bryssel den nittonde december nittonhundraåttionio-

Por el Consejo de las Comunidades Europeas:
For Rådet for De europæiske Fællesskaber:
Für den Rat der Europäischen Gemeinschaften:
Για το Συμβούλιο των Ευρωπαϊκών Κοινοτήτων:
For the Council of the European Communities:
Pour le Conseil des Communautés européennes :
Per il Consiglio delle Comunità Europee:
Voor de Raad van de Europese Gemeenschappen:
Pelo Conselho das Comunidades Europeias:

[ROLAND DUMAS]¹

[FRANS ANDRIESEN]

Für die Republik Österreich:
[For the Republic of Austria:]²
[Pour la République d'Autriche :]

[ALOIS MOCK]

Suomen tasavallan puolesta:
[For the Republic of Finland:]
[Pour la République de Finlande :]

[PERTTI SALORAINEN]

Fyrir Lýðveldið Ísland:
[For the Republic of Iceland:]
[Pour la République d'Islande :]

[JÓN BALDVIN HANNIBALSSON]

For Kongeriket Norge:
[For the Kingdom of Norway:]
[Pour le Royaume de Norvège :]

[KACI KULLMAN FIVE]

¹ The names of signatories appearing between brackets were not legible and have been supplied by the European Economic Community — Les noms des signataires reproduits entre crochets étaient illisibles et ont été fournis par la Communauté économique européenne.

² The text within brackets was translated by the Secretariat of the United Nations — Le texte entre crochets a été traduit par le Secrétariat de l'Organisation des Nations Unies.

För Konungariket Sverige:
[For the Kingdom of Sweden:]
[Pour le Royaume de Suède :]

[ANITA GRADIN]

Für die Schweizerische Eidgenossenschaft:
Pour la Confédération suisse :
Per la Confederazione svizzera:
[For the Swiss Confederation:]

[JEAN-PASCAL DELAMIREZ]

[SPANISH TEXT — TEXTE ESPAGNOL]

ANEXO

Con arreglo al Acuerdo se consideran necesarias las siguientes comunicaciones por medios electrónicos:

- 1) Fichas de notificación. Podrán comunicarse antes o junto con la transmisión del texto completo.
- 2) Acuse de recibo del proyecto de texto, que contenga, entre otros, la fecha de expiración correspondiente del plazo de statu quo determinado de conformidad con las normas de cada sistema.
- 3) Mensajes solicitando información suplementaria.
- 4) Respuestas a las solicitudes de información suplementaria.
- 5) Observaciones.
- 6) Solicitudes de reuniones ad hoc.
- 7) Respuestas a las solicitudes de reuniones ad hoc.
- 8) Solicitudes de textos definitivos.
- 9) Información conforme se ha declarado un periodo de statu quo de seis meses.

Entretanto se remitirán por correo normal, las siguientes comunicaciones:

- 10) El texto completo del proyecto notificado.
- 11) Texto legislativo o disposiciones reglamentarias y administrativas básicas.
- 12) Texto definitivo.

Las comunicaciones enumeradas del 1 al 9 se transmitirán en una de las lenguas oficiales de la Comunidad Económica Europea.

Las Partes Contratantes decidirán conjuntamente las disposiciones administrativas relativas a las comunicaciones, en particular la disposición exacta de los números y códigos de notificación así como los detalles relativos a otras comunicaciones.

DECLARACION CONJUNTA

relativa al Acuerdo por el que se establece
un procedimiento para el intercambio de información
en el ámbito de las reglamentaciones técnicas

1. Se entiende, entre las Partes Contratantes del Acuerdo, que los Estados miembros de la AELC modificarán la definición de "reglamentación técnica" en las disposiciones correspondientes del Convenio de la AELC de forma que cumplan con el artículo 1 del Acuerdo.

2. Se entiende además que, a efectos del artículo 1 del Acuerdo, "las reglamentaciones técnicas establecidas por una autoridad local", serán aquéllas adoptadas por un órgano administrativo de competencia equivalente al de un ayuntamiento, es decir, al nivel más bajo de la estructura de decisión administrativa, y que la validez de las mismas se limitará al territorio de dicha autoridad. En consecuencia, a este efecto, en caso de Estados con una estructura federal, las autoridades de las entidades constituyentes de la federación no se considerarán como "autoridades locales".

3. Los Estados miembros de la AELC depositarán sus instrumentos de aceptación ante el depositario únicamente después de haber adaptado las normas nacionales correspondientes a las disposiciones revisadas del Convenio de la AELC, tal y como se indicó anteriormente, y después de haber notificado a las demás Partes Contratantes las medidas adoptadas.

ACTAS APROBADAS

1. Queda entendido que, en el momento de la firma, la Comunidad Económica Europea hará la siguiente declaración:

"La Comunidad Económica Europea no depositará sus instrumentos de aceptación antes de que el depositario haya recibido los instrumentos de aceptación de todos los Estados miembros de la AELC."

2. Además, se acuerda que todas las partes harán lo posible para que todas las Partes Contratantes depositen sus instrumentos de aceptación simultáneamente.

[DANISH TEXT — TEXTE DANOIS]

BILAG

Som led i aftalen anses det for påkrævet, at følgende oplysninger fremsendes ad elektronisk vej:

- 1) Underretningsnoter. De kan sendes før eller sammen med den fulde ordlyd af teksten.
- 2) Anerkendelse af modtagelsen af teksten til udkastet, som bl.a. indeholder udløbsdatoen for den status quo-periode, der er fastsat i henhold til reglerne i hver ordning.
- 3) Meddelelser med anmodning om supplerende oplysninger.
- 4) Svar på anmodninger om supplerende oplysninger.
- 5) Bemærkninger.
- 6) Anmodninger om ad hoc-møder.
- 7) Svar på anmodninger om ad hoc-møder.
- 8) Anmodninger om den endelige tekst til udkast.
- 9) Meddelelse om, at der påberåbes en status quo-periode på seks måneder.

Følgende oplysninger kan for tiden sendes med normal post:

- 10) Den fulde ordlyd af teksten til det udkast, hvorm der er givet meddelelse.
- 11) Tilgrundliggende love og administrative bestemmelser.
- 12) Den endelige tekst.

Oplysningerne under nr. 1-9 gives på et af de officielle sprog i Det Europæiske Økonomiske Fællesskab.

De administrative dispositioner vedrørende oplysningerne, navnlig den nøjagtige opstilling af underretningsnumre og -koder samt nærmere enkeltheder om andre oplysninger, fastlægges ved fælles overenskomst mellem de kontraherende parter.

FÆLLESERKLÆRING

vedrørende aftalen
om fastsættelse af en procedure for udveksling
af oplysninger med hensyn til tekniske forskrifter

1. De kontraherende parter i aftalen er enige om, at EFTA-landene skal ændre definitionen af "tekniske forskrifter" i de relevante bestemmelser i EFTA-konventionen for således at opfylde betingelserne i aftalens artikel 1.
2. Der er endvidere enighed om, at der i artikel 1 i aftalen ved "tekniske forskrifter, som de lokale myndigheder fastsætter" forstås de forskrifter, der er vedtaget af et administrativt organ med beføjelser svarende til en kommunes, dvs. det laveste niveau i det beslutningstagende administrative hierarki, og hvis gyldighed er begrænset til den pågældende myndigheds område. Heraf følger, at i stater med en føderativ struktur skal myndighederne for de enheder, der udgør føderationen, ikke betragtes som "lokale myndigheder" i denne forbindelse.
3. EFTA-landene deponerer først deres acceptinstrumenter hos depostaren, når de har bragt deres relevante nationale regler i overensstemmelse med de reviderede bestemmelser i EFTA-konventionen som anført ovenfor, og har givet de øvrige kontraherende parter meddelelse om de foranstaltninger, der er truffet.

GODKENDT REFERAT

1. Der er enighed om, at Det Europæiske Økonomiske Fællesskab ved aftalens undertegnelse fremsætter følgende erklæring:

"Det Europæiske Økonomiske Fællesskab vil ikke deponere sit godkendelsesinstrument, før depositaren har modtaget godkendelsesinstrumenterne fra alle EFTA-landene."

2. Der er endvidere enighed om, at der fra alle sider vil blive udfoldet bestræbelser for, at alle kontraherende parter deponerer deres godkendelsesinstrumenter samtidigt.

[GERMAN TEXT — TEXTE ALLEMAND]

ANHANG

Im Rahmen des Übereinkommens gelten folgende Mitteilungen durch elektronische Post als notwendig:

1. Kurzmitteilungen. Diese können vor oder gleichzeitig mit dem vollständigen Text übermittelt werden.
2. Bestätigung des Eingangs des Entwurfs, in der unter anderem angegeben ist, wann die nach Massgabe des jeweiligen Verfahrens festgelegte Stillhaltefrist abläuft.
3. Anfragen nach zusätzlichen Informationen.
4. Antworten auf Anfragen nach zusätzlichen Informationen.
5. Bemerkungen.
6. Anträge auf Einberufung von Ad-hoc-Tagungen.
7. Antworten auf Anträge auf Einberufung von Ad-hoc-Tagungen.
8. Ersuchen um Übermittlung des endgültigen Textes.
9. Mitteilung, dass eine Stillhaltefrist von sechs Monaten in Anspruch genommen wurde.

Die folgenden Mitteilungen können vorerst mit normaler Post gemacht werden:

10. Der vollständige Text des notifizierten Entwurfes.
11. Grundlegende Rechts- und Verwaltungsvorschriften.
12. Der endgültige Text.

Die Mitteilungen 1 bis 9 erfolgen in einer der Amtssprachen der Europäischen Wirtschaftsgemeinschaft.

Verwaltungsvereinbarungen über die Mitteilungen, insbesondere die genaue Gestaltung der Nummern und Codes der Mitteilungen sowie Einzelheiten sonstiger Mitteilungen, werden von den Vertragsparteien gemeinsam getroffen.

GEMEINSAME ERKLÄRUNG

zu dem Übereinkommen über ein
Informationsaustauschverfahren auf
dem Gebiet der technischen Vorschriften

1. Die Vertragsparteien vereinbaren, dass die EFTA-Länder die Bestimmung des Begriffs "technische Vorschriften" in den einschlägigen Bestimmungen des EFTA-Übereinkommens dahingehend ändern, dass sie Artikel 1 dieses Übereinkommens entspricht.
2. Es wird ferner vereinbart, dass im Sinne von Artikel 1 des Übereinkommens als "von Lokalbehörden festgelegte technische Vorschriften" diejenigen gelten, die von einer Verwaltung angenommen werden, deren Regelungsbefugnisse denjenigen einer Stadtverwaltung entsprechen, d.h. der niedrigsten Stufe der Entscheidungsträger, und die nur in dem Gebiet gelten, für das diese Lokalbehörde zuständig ist. Für Staaten mit föderativem Aufbau folgt daraus, dass die Behörden der Teile der Föderation nicht als "Lokalbehörden" im Sinne des Übereinkommens gelten.
3. Die EFTA-Länder hinterlegen ihre Annahmearkunden bei dem Depositär erst, wenn sie die betreffenden internen Vorschriften an die so geänderten Bestimmungen des EFTA-Übereinkommens angepasst und diese Massnahmen den anderen Vertragsparteien mitgeteilt haben.

VEREINBARTE NIEDERSCHRIFT

1. Die Vertragsparteien kommen überein, dass die Europäische Wirtschaftsgemeinschaft bei der Unterzeichnung des Übereinkommens folgende Erklärung abgibt:

"Die Europäische Wirtschaftsgemeinschaft hinterlegt ihre Annahmearkunde erst, wenn die Annahmearkunden aller EFTA-Länder beim Depositär hinterlegt worden sind."

2. Ferner vereinbaren alle Vertragsparteien, sich darum zu bemühen, dass ihre Annahmearkunden gleichzeitig hinterlegt werden.
-

[GREEK TEXT — TEXTE GREC]

ΠΑΡΑΡΤΗΜΑ

Στα πλαίσια της συμφωνίας, οι ακόλουθες γνωστοποιήσεις θεωρούνται ότι πρέπει να γίνονται με ηλεκτρονικά μέσα :

- 1) Δελτία κοινοποίησης. Μπορούν να γνωστοποιούνται πριν ή μαζί με τη διαβίβαση του πλήρους κειμένου.
- 2) Βεβαίωση παραλαβής του σχεδίου κειμένου, που περιέχει, μεταξύ άλλων, τη σχετική ημερομηνία λήξης της παγιοποίησης, που καθορίζεται σύμφωνα με τους κανόνες κάθε συστήματος.
- 3) Μηνύματα που ζητούν συμπληρωματικές πληροφορίες.
- 4) Απαντήσεις σε αιτήσεις για συμπληρωματικές πληροφορίες.
- 5) Σχόλια.
- 6) Αιτήσεις για ad hoc συνεδριάσεις.
- 7) Απαντήσεις σε αιτήσεις για ad hoc συνεδριάσεις.
- 8) Αιτήσεις για τελικά κείμενα.
- 9) Πληροφορία για το ό,τι έχει ζητηθεί παγιοποίηση έξι μηνών.

Οι ακόλουθες γνωστοποιήσεις μπορούν, προς το παρόν, να διαβιβάζονται με κανονικό ταχυδρομείο :

- 10) Το πλήρες κείμενο του κοινοποιημένου σχεδίου.
- 11) Το βασικό νομοθετικό κείμενο ή οι βασικές κανονιστικές διατάξεις.
- 12) Το τελικό κείμενο.

Οι γνωστοποιήσεις υπ' αριθ. 1 έως 9 γίνονται σε μια από τις επίσημες γλώσσες της Ευρωπαϊκής Οικονομικής Κοινότητας.

Οι διοικητικές ρυθμίσεις για τις γνωστοποιήσεις, και ιδίως ο ακριβής καθορισμός των αριθμών και κωδικών της κοινοποίησης, καθώς επίσης και οι λεπτομέρειες για άλλες γνωστοποιήσεις, θα συμφωνηθούν, με κοινή συμφωνία από τα συμβαλλόμενα μέρη.

ΚΟΙΝΗ ΔΗΛΩΣΗ

σχετικά με τη συμφωνία
για την καθιέρωση διαδικασίας ανταλλαγής πληροφοριών
στον τομέα των τεχνικών κανόνων

1. Τα συμβαλλόμενα μέρη της συμφωνίας συμφωνούν ότι τα κράτη μέλη της ΕΖΕΣ θα τροποποιήσουν τον ορισμό του "τεχνικού κανόνα" στις σχετικές διατάξεις της σύμβασης της ΕΖΕΣ ώστε να εναρμονιστεί με το άρθρο 1 της συμφωνίας.
2. Συμφωνείται ακόμα ότι, για τους σκοπούς του άρθρου 1 της συμφωνίας, "τεχνικοί κανόνες που καθιερώνονται από τοπική αρχή" είναι εκείνοι που εγκρίνονται από ένα διοικητικό σώμα με αρμοδιότητες αντίστοιχες με τις αρμοδιότητες δημοτικής αρχής, δηλαδή το χαμηλότερο επίπεδο του διοικητικού μηχανισμού λήψης αποφάσεων, και των οποίων η ισχύς περιορίζεται στον χώρο αρμοδιότητας της αρχής αυτής. Ως εκ τούτου, στην περίπτωση κρατών με ομοσπονδιακή δομή, οι αρχές των συστατικών ενοτήτων της ομοσπονδίας δεν θεωρούνται ως "τοπικές αρχές" γιo τον σκοπό αυτό.
3. Τα κράτη μέλη της ΕΖΕΣ θα καταθέσουν τις πράξεις αποδοχής τους στον θεματοφύλακο μόνον αφού ευθυγραμμίσουν τους σχετικούς εθνικούς κανόνες τους με τις ανασθεωρημένες διατάξεις της σύμβασης ΕΖΕΣ, όπως αναφέρεται ανωτέρω, και αφού ενημερώσουν τα άλλα συμβαλλόμενα μέρη σχετικά με το ληφθέντα μέτρα.

ΣΥΜΦΩΝΗΘΕΝ ΠΡΑΚΤΙΚΟ

1. Συμφωνείται ότι, κατά τη στιγμή της υπογραφής, η Ευρωπαϊκή Οικονομική Κοινότητα θα εκδώσει την ακόλουθη δήλωση :

"Η Ευρωπαϊκή Οικονομική Κοινότητα δεν θα καταθέσει την πράξη αποδοχής πριν λάβει ο θεματοφύλακας τις πράξεις αποδοχής όλων των κρατών μελών της ΕΖΕΣ."

2. Επιπλέον, συμφωνείται ότι θα γίνουν από όλες τις πλευρές προσπάθειες για να καταθέσουν τα συμβαλλόμενα μέρη τις πράξεις αποδοχής τους ουγγρόνως.

ANNEX

Under the Agreement, the following communications by electronic means are considered necessary:

- 1) Notification slips. They may be communicated before, or together with, the transmission of the full text.
- 2) Acknowledgement of receipt of draft text, containing, inter alia, the relevant expiry date of the standstill determined according to the rules of each system.
- 3) Messages requesting supplementary information.
- 4) Answers to requests for supplementary information.
- 5) Comments.
- 6) Requests for ad hoc meetings.
- 7) Answers to requests for ad hoc meetings.
- 8) Requests for final texts.
- 9) Information that a six-month standstill has been called.

The following communications may, for the time being, be transmitted by normal mail:

- 10) The full text of the draft notified.
- 11) Basic legislative text or regulatory provisions.
- 12) The final text.

Communications 1-9 shall be given in one of the official languages of the European Economic Community.

Administrative arrangements concerning the communications, notably the exact set-up of the notification numbers and codes, as well as details of other communications, shall be jointly agreed by the Contracting Parties.

JOINT DECLARATION

concerning the agreement laying down
a procedure for the exchange of information
in the field of technical regulations

1. It is understood between the Contracting Parties to the Agreement that the EFTA Member States shall amend the definition of "technical regulation" in the relevant provisions of the EFTA Convention so as to comply with Article 1 of the Agreement.
2. It is further understood that, for the purposes of Article 1 of the Agreement, "technical regulations laid down by a local authority", are those adopted by an administrative body with competence equivalent to that of a municipality, i.e. at the lowest level of the administrative decision-making structure, and the validity of which is limited to the territory of that authority. It follows that, in the case of states with a federal structure, the authorities of the constituent entities of the Federation shall not be considered as "local authorities" for this purpose.
3. The EFTA Member States shall deposit their instruments of acceptance with the depository only after having brought their relevant national rules into line with the revised provisions of the EFTA Convention as outlined above, and after having notified the other Contracting Parties of the measures taken.

AGREED MINUTES

1. It is understood that, at the moment of signature, the European Economic Community will make the following statement:

"The European Economic Community will not deposit its instrument of acceptance before the instruments of acceptance of all EFTA Member States have been received by the depository."

2. Furthermore, it is agreed that efforts will be made on all sides for all Contracting Parties to deposit their instruments of acceptance simultaneously.

ANNEXE

Dans le cadre de l'accord, les communications suivantes sont considérées comme devant se faire par des moyens électroniques :

- 1) Fiches de notification. Elles peuvent être communiquées soit avant le texte intégral, soit en même temps que celui-ci.
- 2) Accusé de réception du projet de texte, contenant, entre autres, la date d'expiration de la période de maintien du statu quo, déterminée conformément aux règles de chaque système.
- 3) Messages de demande d'informations complémentaires.
- 4) Réponses aux demandes d'informations complémentaires.
- 5) Observations.
- 6) Demandes de réunions ad hoc.
- 7) Réponses aux demandes de réunions ad hoc.
- 8) Demandes de textes définitifs.
- 9) Notification de l'instauration d'une période de maintien du statu quo de six mois.

Les communications suivantes peuvent, pour le moment, être faites par courrier normal :

- 10) Le texte intégral du projet notifié.
- 11) Le texte législatif ou les dispositions réglementaires de base.

12) Le texte définitif.

Les communications numérotées de 1 à 9 sont faites dans une des langues officielles de la Communauté économique européenne.

Les mesures administratives concernant les communications, notamment la disposition exacte des numéros et codes de notification, ainsi que les modalités concernant d'autres communications, seront convenues d'un commun accord entre les parties contractantes.

DÉCLARATION COMMUNE

relative à l'accord instaurant
une procédure d'échange d'informations
dans le domaine des réglementations techniques

1. Il est entendu entre les parties contractantes à l'accord que les Etats membres de l'AELE adaptent la définition de la "règle technique" dans les dispositions pertinentes de la convention de l'AELE pour se conformer à l'article 1 de l'accord.
2. Il est entendu par ailleurs que, aux fins de l'article 1 de l'accord, "les règles techniques fixées par les autorités locales" sont celles qui sont adoptées par un organe administratif possédant des compétences équivalentes à celles d'une municipalité, c'est-à-dire au niveau le plus bas de la structure administrative de prise de décision, et dont la validité est limitée au territoire de cette autorité. Dans le cas des Etats dotés d'une structure fédérale, il s'ensuit que les autorités des entités constitutives de la fédération ne seront pas considérées à cet égard comme des "autorités locales".
3. Les Etats membres de l'AELE ne déposeront leurs instruments d'acceptation auprès du dépositaire qu'après avoir aligné leurs règles nationales pertinentes sur les dispositions révisées de la convention de l'AELE, comme indiqué plus haut, et après avoir notifié aux autres parties contractantes les mesures prises.

PROCÈS-VERBAL AGRÉÉ

1. Il est entendu qu'au moment de la signature la Communauté économique européenne fera la déclaration suivante :

"La Communauté économique européenne ne déposera pas ses instruments d'acceptation tant que le dépositaire n'aura pas reçu ceux de l'ensemble des Etats membres de l'AELE."

2. En outre, il est convenu que tous efforts seront faits pour que toutes les parties contractantes déposent leurs instruments d'acceptation simultanément.

[ITALIAN TEXT — TEXTE ITALIEN]

ALLEGATO

Ai sensi dell'accordo, si ritengono necessarie le seguenti comunicazioni per via elettronica :

- 1) Fogli di notifica. Possono essere comunicati prima o nel momento della trasmissione del testo integrale.
- 2) Ricevuta del progetto di testo contenente, tra l'altro, la data di scadenza della dilazione concessa secondo le modalità di ciascun sistema.
- 3) Messaggi che richiedono ulteriori informazioni.
- 4) Risposte alle richieste di ulteriori informazioni.
- 5) Osservazioni.
- 6) Richieste di riunioni ad hoc.
- 7) Risposte alle richieste di riunioni ad hoc.
- 8) Richieste di testi definitivi.
- 9) Notifica che è stata concessa una dilazione di sei mesi.

Le seguenti comunicazioni possono, per il momento, essere trasmesse per posta normale :

- 10) Testo integrale del progetto notificato.
- 11) Testo legislativo di base o disposizioni regolamentari.
- 12) Testo definitivo.

Le comunicazioni da 1 a 9 sono effettuate in una lingua ufficiale della Comunità economica europea.

Le parti contraenti concordano le disposizioni amministrative relative alle comunicazioni, in particolare l'esatta posizione dei numeri e codici di comunicazione, nonché i particolari relativi ad altre comunicazioni.

DICHIARAZIONE COMUNE

relativa all'accordo che stabilisce
la procedura per gli scambi di informazioni
nel settore delle norme tecniche

1. Le parti contraenti hanno concordato che gli Stati EFTA modifichino la definizione di "norma tecnica" che figura nelle disposizioni pertinenti della convenzione EFTA, in modo che essa sia conforme all'articolo 1 dell'accordo.
2. Esse hanno inoltre concordato che, ai fini dell'articolo 1 dell'accordo, le "norme tecniche stabilite dalle autorità locali" siano le norme adottate da un ente amministrativo le cui competenze equivalgano a quelle di un comune, vale a dire al livello più basso della struttura decisionale amministrativa, e la cui validità sia circoscritta al territorio di competenza della suddetta autorità. Ne consegue che, per gli Stati a struttura federale, le autorità delle entità che costituiscono la federazione non vanno considerate "autorità locali" a questo riguardo.
3. Gli Stati EFTA depositano gli strumenti di accettazione presso il depositario soltanto dopo aver reso le proprie norme nazionali conformi alle disposizioni della convenzione EFTA oggetto della sopraindicata revisione e dopo aver notificato le misure prese alle altre parti contraenti.

VERBALE CONCORDATO

1. Si è concordato che, al momento della firma, la Comunità economica europea dichiarerà quanto segue :

"La Comunità economica europea non depositerà il proprio strumento di accettazione fintanto che il depositario non avrà ricevuto gli strumenti di accettazione di tutti gli Stati EFTA".

2. Inoltre si è concordato che tutte le parti contraenti facciano il possibile per depositare contemporaneamente i propri strumenti di accettazione.

[DUTCH TEXT — TEXTE NÉERLANDAIS]

BIJLAGE

Uit hoofde van de Overeenkomst dienen de volgende mededelingen elektronisch te worden gedaan :

1. Formulieren van kennisgeving. Deze kunnen vóór of samen met de volledige tekst worden medegedeeld.
2. Bevestiging van ontvangst van de ontwerptekst met onder meer de desbetreffende vervaldatum van de status quo, vastgesteld volgens de regels van elk systeem.
3. Mededelingen die extra informatie vereisen.
4. Antwoorden op verzoeken om extra informatie.
5. Commentaar.
6. Verzoeken om vergaderingen ad hoc.
7. Antwoorden op verzoeken om vergaderingen ad hoc.
8. Verzoeken om definitieve teksten.
9. Informatie over de aankondiging van een status quo van zes maanden.

De volgende mededelingen kunnen momenteel nog via de normale post worden gedaan.

10. De volledige tekst van het ontwerp waarvan kennis wordt gegeven.
11. De in hoofdzaak betrokken wettelijke en bestuursrechtelijke bepalingen.
12. De definitieve tekst.

De mededelingen 1 tot en met 9 worden gedaan in één van de talen van de Europese Economische Gemeenschap.

Administratieve regelingen met betrekking tot mededelingen, met name de exacte vorm van de kennisgevingsformulieren, de nummers van de kennisgevingen en de codes alsmede details inzake andere mededelingen, worden in onderling overleg door de overeenkomstsluitende partijen overeengekomen.

GEZAMENLIJKE VERKLARING

met betrekking tot de overeenkomst inzake de vaststelling
van een procedure voor de uitwisseling van informatie
op het gebied van technische voorschriften

1. Er wordt tussen de overeenkomstsluitende partijen overeengekomen dat de Lid-Staten van de EVA de definitie van "technische voorschriften" in de desbetreffende bepalingen van de EVA-overeenkomst zullen aanpassen, ten einde te voldoen aan artikel 1 van de Overeenkomst.
2. Er wordt overeengekomen dat, met het oog op artikel 1 van de Overeenkomst, "door de plaatselijke overheid vastgestelde technische voorschriften" voorschriften zijn die worden vastgesteld door een administratieve instantie met een zelfde bevoegdheid als een gemeente, d.w.z. op het laagste niveau van de administratieve besluitvormingsstructuur, en die uitsluitend op het grondgebied van deze overheid geldig zijn. Daaruit volgt dat in staten met een federale structuur de autoriteiten van de samenstellende entiteiten van de federatie niet als plaatselijke overheid worden beschouwd.
3. De Lid-Staten van de EVA leggen hun akten van aanvaarding bij de depositaris eerst neder wanneer zij hun desbetreffende nationale voorschriften hebben aangepast aan de hierboven vermelde herziene bepalingen van de EVA-overeenkomst en na de andere overeenkomstsluitende partijen in kennis te hebben gesteld van de getroffen maatregelen.

AGREED MINUTES

1. Er wordt overeengekomen dat de Europese Economische Gemeenschap op het ogenblik van de ondertekening de volgende verklaring zal afleggen ;

"De Europese Economische Gemeenschap zal haar akte van aanvaarding eerst nederleggen wanneer de depositaris de akten van aanvaarding van alle Lid-Staten van de EVA heeft ontvangen."

2. Voorts wordt overeengekomen dat alle overeenkomstsluitende partijen de nodige inspanningen zullen doen om hun akten van aanvaarding tegelijkertijd neder te leggen.

[PORTUGUESE TEXT — TEXTE PORTUGAIS]

ANEXO

Nos termos do presente Acordo, são necessárias as seguintes comunicações a efectuar por meios electrónicos:

- 1) Fichas de notificação. Podem ser comunicadas antes da transmissão do texto integral, ou juntamente com este.
- 2) Aviso de recepção do projecto de texto, contendo nomeadamente a data exacta do final da cláusula standstill, determinado de acordo com as normas de cada sistema.
- 3) Mensagens solicitando informações suplementares.
- 4) Respostas aos pedidos de informações suplementares.
- 5) Observações.
- 6) Pedidos de reuniões ad hoc.
- 7) Respostas aos pedidos de reuniões ad hoc.
- 8) Pedidos de textos definitivos.
- 9) Informação de que foi invocada a cláusula standstill de seis meses.

As seguintes comunicações podem, de momento, ser transmitidas por correio normal:

- 10) O texto integral do projecto notificado.
- 11) O texto legislativo de base das disposições regulamentares.
- 12) O texto definitivo.

As comunicações 1-9 devem ser transmitidas numa das línguas da Comunidade Económica Europeia.

As disposições administrativas relativas às comunicações, em especial o estabelecimento exacto das fichas de notificação, números e códigos de notificação, bem como os pormenores respeitantes a outras comunicações, serão aprovados conjuntamente pelas Partes Contratantes.

DECLARAÇÃO CONJUNTA

relativa ao acordo que prevê um procedimento para o intercâmbio de informações no domínio das regulamentações técnicas

1. Fica entendido, entre as Partes Contratantes no Acordo, que os Estados-membros da AECL alterarão a definição de "regulamentação técnica" nas disposições relevantes da Convenção da AELE, de modo a que sejam conformes com o artigo 10º do Acordo.

2. Fica igualmente entendido que, para efeitos do artigo 1º do Acordo "regulamentações técnicas fixadas por uma autoridade local" são as adoptadas por um órgão administrativo com competência equivalente à de um município, i.e., ao nível mais baixo da estrutura decisional administrativa, e cuja eficácia seja limitada ao território dessa autoridade. Daqui resulta que, no caso de Estados com uma estrutura federal as autoridades das entidades constitutivas da Federação não serão, para o efeito, consideradas "autoridades locais".

3. Os Estados-membros da AECL apenas depositarão os seus instrumentos de aceitação junto do depositário, após terem harmonizado as respectivas disposições nacionais pertinentes com as disposições revistas da Convenção da AECL, tal como acima referido, e após terem notificado às outras Partes Contratantes as medidas adoptadas.

ACTA APROVADA

1. Fica entendido que, no momento da assinatura, a Comunidade Económica Europeia fará a seguinte declaração:

"A Comunidade Económica Europeia não depositará os seus instrumentos de aceitação antes de os instrumentos de aceitação de todos os Estados-membros da AECL terem sido recebidos pelo depositário."

2. Além disso, acorda-se em que serão envidados por todas as Partes Contratantes esforços em todos os sentidos, para que depositem simultaneamente os respectivos instrumentos de aceitação.

[FINNISH TEXT — TEXTE FINNOIS]

LIITE

Sopimuksen nojalla katsotaan välttämättömiksi seuraavat sähköviestimillä toimitettavat tiedonannot:

- 1) Lomakkeella tehtävät ilmoitukset, jotka voidaan toimittaa joko ennen koko tekstiä tai yhdessä sen kanssa.
- 2) Ehdotustekstien vastaanottoilmoitukset, joissa on muun ohella mainittava, milloin odotusaika kulloistakin järjestelmää koskevien määräysten mukaan päättyy.
- 3) Lisätietopyynnöt.
- 4) Lisätietopyyntöjen vastaukset.
- 5) Huomautukset.
- 6) Lisäkokousta koskevat ehdotukset.
- 7) Lisäkokousta koskeviin ehdotuksiin lähetettävät vastaukset.
- 8) Pyynnöt saada lopullinen teksti.
- 9) Ilmoitukset kuuden kuukauden odotusajan käynnistymisestä.

Seuraavat tiedonannot voidaan toistaiseksi toimittaa tavallisena postina:

- 10) Ilmoitettu tekstiehdorus kokonaan.
- 11) Pohjana oleva säädös tai määräys.
- 12) Lopullinen teksti.

Kohdissa 1-9 edellytetyt tiedot on toimitettava jollakin Euroopan Talousyhteisön virallisella kielellä.

Sopimuspuolten on keskenään sovittava tiedonantojen hallinnollisista järjestelyistä, erityisesti niiden tarkoista numero- ja tunnusmerkinnöistä ja muistakin tiedottamisen yksityiskohdista.

**YHTEINEN ILMOITUS JOKA LIITTYY SOPIMUKSEEN TEKNIISIÄ MÄÄRÄYKSIÄ
KOSKEYSSÄ TIETOJENVAIHDOSNA NOUDATETTAVASTA MENETTELYSTÄ**

1. Sopimuspuolten kesken katsotaan sovituksi, että EFTAn jäsenvaltioiden on muutettava "teknisen määräyksen" määritelmä EFTA-konvention asianomaisissa säännöksissä sopimuksen artiklan 1 mukaiseksi.
2. Lisäksi katsotaan sovituksi, että sovellettaessa sopimuksen artiklaa 1 tarkoitetaan "paikallisen viranomaisen antamilla teknisillä määräyksillä" selluisen hallintoelimen vahvistamia määräyksiä, jonka toimivalta vastaa kunnallisen eli hallinnon alimmalla päätöksentekotasolla toimivan viranomaisen toimivaltaa ja rajoittuu kyseisen viranomaisen toimialueeseen. Liittomuoitoisten valtioiden rakennoyksikköjen viranomaisia ei siis katsota tältä kannalta "paikallisiksi viranomaisiksi".
3. EFTAn jäsenvaltiot tallettavat hyväksymisasiakirjansa tallettajan huostaan vasta saatettuaan asiaa koskevat kansalliset säännöksensä sopusointuun EFTA-konvention edellä tarkoitettujen uudistettujen säännösten kanssa ja ilmoitettuaan muille sopimuspuolille toimenpiteistä, joihin on ryhdytty.

HYYÄKSYTTY PÖYTÄKIRJA

1. Katsotaan sovituksi, että Euroopan Talousyhteisö ilmoittaa allekirjoituksen yhteydessä kantanaan seuraavan:

"Euroopan Talousyhteisö ei talleta hyväksymisasiakirjaansa ennen kuin tallettaja on vastaanottanut kaikkien EFTAn jäsenvaltioiden hyväksymisasiakirjat."

2. Lisäksi katsotaan sovituksi, että kaikilla tahoilla tullaan pyrkimään siihen, että kaikki sopimuspuolet tallettavat hyväksymisasiakirjansa samanaikaisesti.

[ICELANDIC TEXT — TEXTE ISLANDAIS]

VIÐAUKI

Vegna þessa samnings eru eftirfarandi fjarskiptaboðleiðir taldar nauðsynlegar:

- 1) Tilkynningarblað. Þau má senda fyrir eða samtímis heildartexta draganna.
- 2) Kvittun fyrir móttöku draga af textanum, sem felur meðal annars í sér viðeigandi frest um gildistöku sem ákveðinn er samkvæmt reglum hvors kerfis um sig.
- 3) Skilaboð þar sem óskað er viðbótarupplýsinga.
- 4) Svör við óskum um viðbótarupplýsingar.
- 5) Athugasemdir.
- 6) Beiðnir um fund um einstaka mál.
- 7) Svör við beiðnum um ofangreinda fundi.
- 8) Beiðnir um lokatexta.
- 9) Upplýsingar um að sex mánaða frestur á gildistöku hafi verið ákveðinn.

Eftirfarandi boð má, í bili, senda í almennum pósti:

- 10) Heildartexti af tilkynntum drögum.
- 11) Löggjöf eða reglugerðarákvæði sem byggt er á.
- 12) Lokatextinn.

Skilaboðin í liðum 1-9 skulu gefin á einu af opinberum tungumálum Efnahagsbandalags Evrópu.

Stjórnvaldsaðgerðir varðandi skilaboðin, einkum nákvæm uppsetning tilkynninganúmera og skrásetningarlykla, sem og einstök atriði annarra skilaboða skulu samningsaðilar samþykkja sameiginlega.

SAMEIGINLEG YFIRLÝSING VARDANDI SAMNINGINN UM
UPPLÝSINGASKIPTI VEGNA TÆKNILEGRA REGLUGERÐA

1. Það er skilningur samningsaðila samningsins að EFTA-ríkin skuli breyta skilgreiningunni á "tæknilegri reglugerð" í viðeigandi ákvæðum EFTA-samningsins til samræmis við 1. gr. samningsins.

2. Ennfremur er það skilið að í merkingu 1. gr. samningsins eru "tæknilegar reglugerðir sem sveitarstjórnir setja" þær sem eru fullgiltar af stjórnvöldum sem hafa sama valdsvið og bæjar- og sveitarstjórnir, þ.e. á lágsta stigi ákvörðunartöku og sem hefur eingöngu umráð yfir þessu ákveðna umdæmi. Af þessu leiðir að í ríkjum sem byggjast á sambandsstjórn skulu yfirvöld eininganna er mynda sambandsstjórnina ekki vera talin "sveitarstjórnir" í þessu samhengi.

3. EFTA-ríkin skulu leggja fram staðfestingarskjöl sín til vörsluaðila einungis eftir að þau hafa samræmt viðeigandi reglur ríkis síns við endurskoðuð ákvæði EFTA-samningsins eins og lýst er hér að ofan, og eftir að hafa tilkynnt öðrum samningsaðilum um aðgerðir sem gripið hefur verið til.

SAMPYKKTIR FUNDAR

1. Það er skilið að við undirritun muni Efnahagsbandalag Evrópu gefa eftirfarandi yfirlýsingu:

"Efnahagsbandalag Evrópu mun ekki afhenda staðfestingarskjal sitt fyrr en staðfestingarskjal allra EFTA-rikja hafa verið móttækin af vörsluaðila."

2. Ennfremur er það samþykkt að leitast verði til af öllum að allir samningsaðilar afhenda staðfestingarskjöl sín samtímis.

[NORWEGIAN TEXT — TEXTE NORVÉGIEN]

VEDLEGG

Det anses som nødvendig at følgende informasjon i henhold til avtalen overføres ved hjelp av elektroniske midler.

- 1) Informasjonsslipper. De kan overføres før hele teksten eller samtidig.
- 2) Bekreftelser på at forslag til tekster er mottatt. Bekreftelsene skal bl.a. gi opplysning om hvilken dato fristen utløper for den utsettelse som er fastsatt i samsvar med reglene for hvert system.
- 3) Anmodninger om tilleggsopplysninger.
- 4) Svar på anmodninger om tilleggsopplysninger.
- 5) Kommentarer.
- 6) Anmodninger om ad hoc-møter.
- 7) Svar på anmodninger om ad hoc-møter.
- 8) Anmodninger om endelige tekster.
- 9) Opplysning om at en seks måneders utsettelse er gjort gjeldende.

Følgende informasjon kan inntil videre sendes via vanlig post:

- 10) Hele forslagsteksten som det blir informert om.
- 11) Tekstene i de lover og forskrifter som ligger til grunn.
- 12) Den endelige teksten.

Informasjon under punktene 1-9 skal gis på et av de offisielle språkene i Det europeiske økonomiske fellesskap.

De kontraherende parter skal bli enige om de administrative ordningene for informasjonsoverføringene, særlig den nøyaktige fastsettelse av informasjonsnumre og -koder samt detaljer om annen informasjon.

FELLESEKLERING OM AVTALEN OM
FASTSETTELSE AV PROSEDYRE FOR UTVEKSLING AV
INFORMASJON OM TEKNISKE FORSKRIFTER

1. Avtalens kontraherende parter er enige om at EFTAs medlemsstater skal endre definisjonen av "teknisk forskrift" i de relevante bestemmelsene i EFTA-konvensjonen, slik at de bringes i samsvar med artikkel 1 i avtalen.

2. Videre er det enighet om at "tekniske forskrifter foreskrevet av lokal myndighet" for formålene i artikkel 1 i avtalen er forskrifter vedtatt av et administrativt organ med kompetanse tilsvarende en kommunes, dvs. på laveste nivå i den administrative beslutningsprosessen, med rettskraft begrenset til denne myndighets område. I stater med føderal struktur skal myndighetene i de delstater som danner en forbundsstat, derfor ikke anses som "lokale myndigheter" for dette formålet.

3. EFTAs medlemsstater skal deponere sine godkjenningsdokumenter hos depositaren først etter at deres relevante nasjonale regler er brakt i samsvar med de endrede bestemmelsene i EFTA-konvensjonen som angitt ovenfor, og etter at de har underrettet de andre kontraherende partene om de tiltak som er truffet.

GODKÄNT REFERAT

1. Parterna är införstådda med att den Europeiska ekonomiska gemenskapen vid undertecknandet gör följande uttalande:

"Den Europeiska ekonomiska gemenskapen kommer inte att deponera sitt godkännandeinstrument förrän depositarien har mottagit godkännandeinstrumenten från samtliga EFTA-länder".

2. Vidare överenskommes att man på alla håll skall sträva efter att samtliga avtalsslutande parter deponerar sina godkännandeinstrument samtidigt.
-

[SWEDISH TEXT — TEXTE SUÉDOIS]

BILAGA

Enligt detta avtal anses nödvändigt att följande meddelanden överförs på elektronisk väg:

1. Notifikationsblankett. Dessa kan överföras före eller tillsammans med den kompletta texten.
2. Bekräftelse av mottagandet av textförslag med angivande av bl a gällande tidsfrist, som fastställts i enlighet med respektive systems regler.
3. Begäran om kompletterande information.
4. Svar på begäran om kompletterande information.
5. Kommentarer.
6. Begäran om ad hoc-möten.
7. Svar på begäran om ad hoc-möten.
8. Begäran om slutgiltig text.
9. Information om att ett uppskov om sex månader har begärts.

Följande meddelanden kan för närvarande sändas med vanlig post:

10. Den fullständiga texten till det notifierade förslaget.
11. Bakomliggande lagar eller andra föreskrifter.
12. Slutgiltig text.

Meddelandena 1-9 skall vara avfattade på något av den Europeiska ekonomiska gemenskapens officiella språk.

De avtalsslutande parterna skall gemensamt komma överens om administrativa procedurer för meddelandena, särskilt det exakta angivandet av notifikationsnummer och -koder samt enskildheter rörande andra meddelanden.

Gemensam förklaring rörande avtalet om en procedur för informationsutbyte inom området tekniska föreskrifter

1. De avtalsslutande parterna i detta avtal är ense om att EFTA-länderna skall ändra definitionen av "teknisk föreskrift" i de tillämpliga delarna av EFTA-konventionen, så att den stämmer överens med artikel 1 i detta avtal.
2. Vidare råder det enighet om att med formuleringen "tekniska föreskrifter utfärdade av en lokal myndighet" i avtalets artikel 1 skall förstås sådana föreskrifter som antagits av ett administrativt organ med samma behörighet som en kommun, d v s på den lägsta nivån i den administrativa beslutsfattande strukturen, och vilkas giltighet är begränsad till denna myndighets territorium. Därav följer att delstatliga myndigheter i stater med federal struktur inte i detta sammanhang skall betraktas som "lokala myndigheter".
3. EFTA-länderna skall deponera sina godkännandeinstrument hos depositarien först när tillämpliga nationella föreskrifter har anpassats till de enligt ovan ändrade reglerna i EFTA-konventionen och de har notifierat de andra avtalsslutande parterna om de åtgärder som har vidtagits.

OMFORENT REFERAT

1. Partene er innforstått med at Det europeiske økonomiske fellesskap skal komme med følgende uttalelse når avtalen undertegnes:

"Det europeiske økonomiske fellesskap kommer ikke til å deponere sitt godkjenningssdokument før depositaren har mottatt godkjenningssdokumenter fra alle EFTAs medlemsstater."

2. Videre er partene innforstått med at det fra alle sider skal gjøres bestrebelser for at alle kontraherende parter skal deponere sine godkjenningssdokumenter samtidig.

No. 28388

**UNITED NATIONS
(ECONOMIC COMMISSION
FOR LATIN AMERICA AND THE CARIBBEAN)
and
TRINIDAD AND TOBAGO**

**Agreement of technical cooperation. Signed at Port-of-Spain
on 1 October 1991**

Authentic text: English.

Registered ex officio on 1 October 1991.

**ORGANISATION DES NATIONS UNIES
(COMMISSION ÉCONOMIQUE
POUR L'AMÉRIQUE LATINE ET LES CARAÏBES)
et
TRINITÉ-ET-TOBAGO**

**Accord relatif à la coopération technique. Signé à Port-of-
Spaiu le 1^{er} octobre 1991**

Texte authentique : anglais.

Enregistré d'office le 1^{er} octobre 1991.

AGREEMENT¹ OF TECHNICAL CO-OPERATION BETWEEN SSU AND ECLAC

This Agreement is between the Social Sector Unit (SSU) of the Ministry of Planning and Mobilisation of the Government of Trinidad and Tobago and the Economic Commission for Latin America and the Caribbean (ECLAC). SSU is represented by its Director, Mrs. Diane Chatoor; ECLAC is represented by the Director of its Office in Port-of-Spain, Trinidad, Mr. Clyde Applewhite.

The Government of Trinidad and Tobago has received a World Bank Technical Assistance Loan to undertake studies in its social sector areas. Assistance is being sought from ECLAC in the provision of expertise to conduct a Social Sector Expenditure review.

The terms of reference for the expertise to be provided by ECLAC are as follows:

- I. Review all social sector expenditures by the Central Government (including subventions to the non-governmental sector [NGOs and the Private Sector]) for the preceding ten year period with a view of making recommendations with respect to improving the effectiveness of expenditure.
- II. Evaluate the effectiveness of those expenditures, especially in reaching poor and vulnerable groups.
- III. Establish a computerised information system to permit continuous review of these expenditures and of their effectiveness.
- IV. Train relevant public sector personnel in the management of the information system.

FINANCING

In order to carry out these activities, the SSU will contribute to ECLAC, an amount of US\$16,950.- representing costs for three months consultancy, and including administrative costs of 13 per cent.

Funds will be paid before issuance of the consultant's contract.

¹ Came into force on 1 October 1991 by signature.

SPECIAL CLAUSES

- (a) ECLAC will administer the funds under the contribution in agreement with the dispositions of the financial rules and detailed financing regulations of the United Nations for the case of funds in trust for technical co-operation.
- (b) The Fund will be subject to the procedures of internal and external audit and financial directives of the United Nations only.
- (c) ECLAC will submit to the SSU at the end of the project a statement giving accountability of the Funds received and a final report describing the results of the work undertaken.

Signed in Port-of-Spain, in three copies on 1 October 1991.

For ECLAC:

[Signed]

CLYDE C. APPLEWHITE
Director

For SSU:

[Signed]

DIANE CHATOOR
Director

[TRADUCTION — TRANSLATION]

ACCORD¹ RELATIF À LA COOPÉRATION TECHNIQUE ENTRE
L'ORGANISATION DES NATIONS UNIES (COMMISSION ÉCO-
NOMIQUE POUR L'AMÉRIQUE LATINE ET LES CARAÏBES)
ET LA TRINITÉ-ET-TOBAGO

Le présent Accord est conclu entre le Groupe Secteur social (SSU) du Ministère du plan et de la mobilisation du Gouvernement de la Trinité-et-Tobago et la Commission économique pour l'Amérique latine et les Caraïbes (CEPALC) de l'Organisation des Nations Unies. Le SSU est représenté par sa Directrice, Madame Diane Chatoor, et la CEPALC par le Directeur de son bureau de Port-of-Spain, Monsieur Clyde Applewhite.

Le Gouvernement de la Trinité-et-Tobago a reçu un prêt d'assistance technique de la Banque mondiale afin d'entreprendre des études relatives à son secteur social. L'aide de CEPALC est demandée pour la fourniture d'expertise en vue de mener une étude sur les dépenses dans le secteur social.

L'aide à fournir par la CEPALC doit répondre au mandat suivant :

I. Etudier toutes les dépenses relatives au secteur social réalisées par l'administration centrale (y compris les subventions au secteur non gouvernemental [ONG et secteur privé]) pendant les dix années précédentes, en vue de faire des recommandations concernant l'amélioration de l'efficacité de ces dépenses.

II. Evaluer l'efficacité desdites dépenses, notamment en ce qui concerne la façon dont elles profitent aux groupes économiquement faibles et vulnérables.

III. Créer un système informatique permettant d'étudier en continu ces dépenses ainsi que leur efficacité.

IV. Former le personnel compétent du secteur public à la gestion du système informatique.

Financement

Afin de réaliser ces activités, le SSU apportera à la CEPALC une contribution de 16 950 dollars des Etats-Unis représentant le coût de trois mois de consultance, dont 13 p. 100 à titre de dépenses administratives.

Les fonds doivent être versés avant que le contrat du consultant ne soit émis.

Clauses particulières

a) La CEPALC administre les fonds de la contribution conformément aux dispositions des règles de gestion financière et du règlement financier de l'Organisation des Nations Unies pour les fonds d'affectation spéciale destinés à la coopération technique.

b) Les fonds sont assujettis aux procédures relatives à la vérification comptable interne et externe ainsi qu'aux directives financières de l'Organisation des Nations Unies.

¹ Entré en vigueur le 1^{er} octobre 1991 par la signature.

c) La CEPALC présente au SSU, à la fin du projet, un état de l'emploi des fonds reçus ainsi qu'un rapport final décrivant les résultats des travaux accomplis.

SIGNÉ à Port-of-Spain, en trois exemplaires, le 1^{er} octobre 1991.

Pour la Commission économique
pour l'Amérique latine
et les Caraïbes :

[Signé]

CLYDE C. APPLEWHITE
Directeur

Pour le Groupe Secteur social
du Ministère du Plan
et de la mobilisation :

[Signé]

DIANE CHATOOR
Directrice

No. 28389

**UNITED NATIONS
and
ITALY**

Exchange of letters constitnting an agreement on the participation of the United Nations and other organizations of the United Nations system in the International Specialized Exhibition Genoa 92. New York, 16 September and 2 October 1991

Authentic text: English.

Registered ex officio on 2 October 1991.

**ORGANISATION DES NATIONS UNIES
et
ITALIE**

Échange de lettres constitnant nn accord relatif à la participation de l'Organisation des Nations Unies et autres organisations du système des Nations Unies à l'Exposition spécialisée internationale Gênes 92. New York, 16 septembre et 2 octobre 1991

Texte authentique : anglais.

Enregistré d'office le 2 octobre 1991.

[TRADUCTION — TRANSLATION]

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED NATIONS AND ITALY ON THE PARTICIPATION OF THE UNITED NATIONS AND OTHER ORGANIZATIONS OF THE UNITED NATIONS SYSTEM IN THE INTERNATIONAL SPECIALIZED EXHIBITION GENOA 92

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET L'ITALIE RELATIF À LA PARTICIPATION DE L'ORGANISATION DES NATIONS UNIES ET AUTRES ORGANISATIONS DU SYSTÈME DES NATIONS UNIES À L'EXPOSITION SPÉCIALISÉE INTERNATIONALE GÈNES 92

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 2 October 1991, upon receipt of the letter in reply, in accordance with the provisions of the said letters.

¹ Entré en vigueur le 2 octobre 1991, dès réception de la lettre de réponse, conformément aux dispositions des dites lettres.

No. 28390

**UNITED NATIONS
(UNITED NATIONS HIGH COMMISSIONER
FOR REFUGEES)
and
SOUTH AFRICA**

Agreement governing the legal status, privileges and immunities of the United Nations High Commissioner for Refugees Office and its personnel in South Africa (with annexes). Signed at Geneva on 2 October 1991

Authentic text: English.

Registered ex officio on 2 October 1991.

**ORGANISATION DES NATIONS UNIES
(HAUT COMMISSARIAT DES NATIONS UNIES
POUR LES RÉFUGIÉS)
et
AFRIQUE DU SUD**

Accord régissant le statut juridique et les privilèges et immunités du Bureau du Haut Commissariat des Nations Unies pour les réfugiés et de son personnel en Afrique du Sud (avec annexes). Signé à Genève le 2 octobre 1991

Texte authentique : anglais.

Enregistré d'office le 2 octobre 1991.

AGREEMENT¹ BETWEEN THE UNITED NATIONS HIGH COMMISSIONER FOR REFUGEES (UNHCR) AND THE GOVERNMENT OF THE REPUBLIC OF SOUTH AFRICA GOVERNING THE LEGAL STATUS, PRIVILEGES AND IMMUNITIES OF THE UNHCR OFFICE AND ITS PERSONNEL IN SOUTH AFRICA

PREAMBLE

WHEREAS the Government of the Republic of South Africa (hereinafter referred to as "the Government") has invited the United Nations High Commissioner for Refugees (hereinafter referred to as "the UNHCR") to establish and maintain an office in South Africa in order to assist in facilitating the process of the voluntary repatriation and reintegration of South African returnees who elect to return home as civilians;

WHEREAS the UNHCR has accepted the invitation to establish an office in South Africa for that purpose;

WHEREAS the parties hereto in a Memorandum of Understanding dated 4 September 1991² agreed to conclude these presents to govern the legal status, privileges and immunities of the UNHCR office and its personnel in South Africa;

WHEREAS the Government has agreed to extend to the UNHCR and its personnel in South Africa certain privileges and immunities embodied in the 1946 Convention on the Privileges and Immunities of the United Nations³ and such other privileges and immunities as are generally extended to diplomatic missions, their premises and personnel;

¹ Came into force on 2 October 1991 by signature, in accordance with article XVIII, section 55.

² United Nations, *Treaty Series*, vol. 1649, No. I-28360.

³ *Ibid.*, vol. 1, p. 15 and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

WHEREAS it is recognised by the parties hereto that nothing contained in this Agreement or which may be done on the basis thereof shall be construed as constituting recognition in any way, on the part of the UNHCR, of any state of affairs not recognised by the United Nations or as constituting a derogation from any relevant United Nations' resolutions.

Hereby agree as follows:

ARTICLE I. DEFINITIONS

Section I. For the purpose of this Agreement, the following definitions shall apply:

- (a) UNHCR means the United Nations High Commissioner for Refugees established pursuant to the United Nations General Assembly Resolution 319 (IV) of 3 December 1949;¹
- (b) High Commissioner means the person for the time being appointed by the United Nations General Assembly to serve as the Chief Executive of the UNHCR or the officials to whom the High Commissioner has delegated authority to act on her behalf;
- (c) Convention means the Convention on the Privileges and Immunities of the United Nations adopted by the General Assembly of the United Nations on 13 February 1946;
- (d) South Africa means the Republic of South Africa;

¹ United Nations, *Official Records of the General Assembly, Fourth Session, A/1251*, p. 36.

- (e) Government means the Government of the Republic of South Africa as well as all competent local authorities;
- (f) Memorandum means the Memorandum of Understanding entered into between the Government and the UNHCR on 4 September 1991;
- (g) Returnee means any South African refugee and/or political exile who return(s) voluntarily to South Africa as an unarmed civilian under the terms and arrangements of the Memorandum of Understanding;
- (h) Implementing partner(s) means a governmental, inter-governmental or non-governmental counterpart to which implementation is delegated by the UNHCR through a project agreement;
- (i) UNHCR premises means all the offices, sub-offices, field offices, installations and facilities made available to or occupied, maintained or used by the UNHCR in South Africa and notified as such to the Government;
- (j) Chief of Mission means the UNHCR official in charge of the UNHCR office in South Africa;
- (k) UNHCR officials means all members of the staff of the UNHCR employed under the Staff Regulations of the United Nations, with the exception of those who are recruited locally and assigned to hourly rates;
- (l) Persons performing services on behalf of the UNHCR means natural and juridical persons and their employees, other than nationals of the host country,

retained by the UNHCR to execute or assist in the carrying out of its programmes;

- (m) Experts on mission means individuals, other than UNHCR officials or persons performing services on behalf of the UNHCR, undertaking missions for the UNHCR;
- (n) UNHCR personnel means UNHCR officials, experts on mission and persons performing services on behalf of the UNHCR.

ARTICLE II. PURPOSE AND SCOPE OF THIS AGREEMENT

Section 2. This Agreement embodies the basic conditions under which the UNHCR shall, within the terms of its mandate, and in co-operation with the Government, open office in South Africa, and carry out its mandated functions in favour of returnees in accordance with the provisions of the Memorandum.

ARTICLE III. APPLICATION OF THE CONVENTION

Section 3. Pursuant to this Agreement, the Convention shall apply mutatis mutandis to the UNHCR premises and the UNHCR personnel in South Africa.

ARTICLE IV. STATUS OF UNHCR OFFICE**Presence**

Section 4. The UNHCR shall establish and maintain an office in South Africa for the purpose of discharging its functions in terms of the Memorandum and of its mandate.

Section 5. UNHCR personnel, in keeping with the Statute and mandate of the Office, shall perform their functions in a strictly humanitarian, neutral and non-partisan manner.

Section 6. The Government undertakes to respect the exclusively international nature and humanitarian character of the UNHCR. The Government shall at all times grant UNHCR personnel unimpeded access to returnees in order to monitor their return to places of origin or choice, including their safety and physical well-being, and to the sites of the UNHCR-assisted projects in order to monitor all phases of their implementation.

Section 7. The UNHCR shall exercise its mandated functions, itself or through an implementing partner, including liaising with concerned governmental, inter-governmental and non-governmental organisations functioning in South Africa.

United Nations flag, emblem and markings

Section 8. The UNHCR shall display the United Nations flag, and/or emblem at or on its office premises, official vehicles and otherwise as agreed to between the UNHCR and the Government. Vehicles, vessels and aircraft of the UNHCR

shall carry a distinctive United Nations emblem or marking, which shall be timeously notified to the Government.

ARTICLE V. FACILITIES FOR UNHCR

Section 9. The Government, in agreement with the UNHCR, shall take such measures as may be appropriate to enable the UNHCR to discharge its functions in South Africa speedily and effectively. Such measures shall include the authorisation to operate UNHCR radio and other telecommunications equipment which meets internationally accepted standards; and in respect of state-owned airports, the granting of air traffic rights and the exemption from airport charges (landing, parking and passenger fees) and royalties for all charter flights and cargo flights involved in the transportation of returnees and their personal or communal property, personnel of the UNHCR and its implementing partners, and goods required for the implementation of the repatriation operation.

Section 10. The UNHCR may use roads, bridges, canals and other waterways and port facilities without the payment of dues, tolls or charges other than charges for services rendered.

Section 11. It is understood, however, that where it is not feasible for the UNHCR to obtain direct exemptions from payment of fees, tolls, royalties and other forms of charges, arrangements may be made whereby the Government can reimburse the UNHCR for payments made in that regard.

Section 12. The Government undertakes to assist the UNHCR, as far as possible, in obtaining and making available where

applicable, appropriate office premises, water, electricity and other facilities required at rates, dues or charges not less favourable than those charged to comparable consumers or users, and in the case of interruption or threatened interruption of service to give as far as is within its power the same priority to the needs of the UNHCR as to essential Government services. Any amounts due by the UNHCR in this regard shall be settled on a basis to be agreed with the Government. The UNHCR shall be responsible for the maintenance and upkeep of facilities so provided.

Section 13. The Government shall take all the necessary measures, as may be agreed, to ensure the security and protection of the UNHCR premises, the inviolability of its archives and the safety of UNHCR personnel.

Section 14. The Government shall facilitate the locating and provision of suitable housing accommodation for UNHCR personnel recruited internationally.

Section 15. The Government shall assist the UNHCR as far as possible in obtaining equipment, provisions, supplies and other goods and services from sources within South Africa, required for its operations and for the subsistence of its staff.

ARTICLE VI. FREEDOM OF MOVEMENT

Section 16. The UNHCR and its personnel shall enjoy, together with its vehicles, vessels, aircraft and equipment, freedom of movement within South Africa. The High Commissioner shall consult in advance with the Government with respect to large movements of personnel, stores or

vehicles through airports or on railways or roads used for general traffic within South Africa. The Government undertakes to supply the UNHCR, where necessary, with maps and other information that may be useful in facilitating its movements.

ARTICLE VII. PRIVILEGES AND IMMUNITIES

Section 17. The Government shall extend to the UNHCR, its premises, property, funds and assets, and to UNHCR personnel, the relevant privileges and immunities of the Convention, which are incorporated in Annexures A, B, C and D and which shall constitute integral parts of this Agreement. The Government also agrees to grant to the UNHCR and its personnel such additional privileges and immunities as may be necessary for the effective exercise of its mandated functions.

ARTICLE VIII. UNHCR PROPERTY, FUNDS, AND ASSETS

Section 18. The UNHCR premises, property, funds and assets, wherever located and by whomsoever held, shall be immune from every form of legal process, except insofar as in any particular case the United Nations has expressly waived its immunity; it being understood, however, that this waiver shall not extend to any measure of execution.

Section 19. The UNHCR premises shall be inviolable. The property, funds and assets of the UNHCR, wherever situated and by whomsoever held, shall be immune from search, requisition, confiscation, expropriation and any other form of interference, whether by executive, administrative, judicial or legislative action.

Section 20. The archives of the UNHCR, including all the papers, documents, correspondence, books, films, tapes, registers, databases and computerised documentation belonging to or held by it, shall be inviolable.

Section 21. No restriction will be placed on the UNHCR introducing foreign currency into South Africa to fund the operations nor on the repatriation of any such funds to any countries abroad. The same privileges in regard to movement of funds related to their activities will be accorded to the UNHCR as are made available to all foreign embassy bank accounts in South Africa.

Section 22. The UNHCR shall buy and sell foreign exchange at the commercial rand rate of exchange as quoted by the authorized dealers in South Africa.

ARTICLE IX. EXEMPTION FROM TAXATION, CUSTOMS DUTIES,
PROHIBITIONS OR RESTRICTIONS ON IMPORTS
AND EXPORTS

UNHCR Office

Section 23. The UNHCR shall be exempted from all dues and taxes, direct or indirect, personal or real, national, regional or municipal, other than such as represent payment for specific services rendered. Thus the Government shall exempt the UNHCR from excise duties, sales tax and value added tax, and from taxes on the sale or purchase by the UNHCR of movable and immovable property in South Africa. The UNHCR and the Government will agree on the appropriate administrative arrangements for the disposal of movable and immovable property and for the remission or refund of the amount of duty, tax or levy where it is not feasible to make direct exemption.

Section 24. The UNHCR, its assets, income and other property shall be exempt from:

- a) All direct and indirect taxes, provided that the UNHCR will not be entitled to exemptions for charges for public utility services;
- b) Customs duties, prohibitions or restrictions on articles imported or exported by the UNHCR or its inter-governmental implementing partner(s) for their official use provided that the articles imported under such exemption will not be sold in South Africa except under conditions agreed upon with the Government.
- c) Customs duties, prohibitions or restrictions in respect of the import and export of its publications.

Section 25. Any materials, articles or goods imported or purchased locally by the UNHCR, on its own behalf or on the behalf of its implementing partner(s), in connection with the discharge of its functions in terms of the Memorandum, its mandate and of this Agreement, shall be exempt from all customs and excise duties, prohibitions or restrictions. To the end that importation, clearance and exportation may be effected with the least possible delay, a mutually satisfactory procedure, including documentation, shall be agreed between the UNHCR and the Government.

UNHCR Officials

Section 26. UNHCR officials, excluding those who are South African nationals and are recruited locally, shall be exempt from taxations on the pay and emoluments paid to them by the UNHCR, and, for the international staff, on any income received from outside South Africa.

Section 27. UNHCR officials, excluding those who are recruited locally, shall be accorded the same privileges in respect of exchange facilities as are accorded to diplomatic envoys in South Africa.

Section 28. UNHCR officials, excluding those who are recruited locally, shall be exempt from all other national, regional or municipal dues and taxes, whether direct or indirect, except:

- a) dues and taxes on property that is privately owned and situated in South Africa;
- b) dues and taxes on private income having its source in South Africa and capital taxes made on investments made in commercial undertakings in South Africa;
- c) charges levied for specific services rendered;
- d) registration, court or record fees, mortgage dues and stamp duty, with respect to immovable property which is privately held;
- e) estate, succession or inheritance duties levied in respect of immovable property acquired in South Africa.

ARTICLE X. COMMUNICATION FACILITIES

Section 29. The UNHCR shall enjoy, in respect of its official communications, treatment not less favourable than that accorded by the Government to any other government including its diplomatic missions or to other inter-governmental/international organisations in matters of

priorities, tariffs and charges on mail, cablegrams, telephotos, telephone, telegraph, telex and other communications, as well as rates for information to the press and radio.

Section 30. The Government shall secure the inviolability of the official communications and correspondence of the UNHCR and shall not apply any censorship to its communications and correspondence. Such inviolability, without limitation by reason of this enumeration, shall extend to publications, photographs, slides, films and sound recordings.

Section 31. The UNHCR shall have the right to use codes and to dispatch and receive correspondence and other materials by courier or in sealed bags which shall have the same privileges and immunities as diplomatic couriers and bags.

Section 32. The UNHCR shall have the right to erect and operate radio and other telecommunications equipment, on UN registered frequencies which have been co-ordinated with the Government and on frequencies allocated by the Government, between its offices, within and outside South Africa, and in particular with the UNHCR Headquarters in Geneva; provided that this right shall not, without the consent of the Government, extend to point to point radio communication between fixed points in South Africa where a suitable terrestrial telephone infrastructure already exists.

ARTICLE XI. UNHCR PERSONNEL

Section 33. The UNHCR may assign to its offices established in South Africa such officials, experts and

other personnel as the UNHCR deems necessary for the effective discharge of its mandated humanitarian functions.

Chief of Mission

Section 34. The Chief of Mission, the Deputy Chief of Mission and other senior officials as may be agreed between the UNHCR and the Government, shall enjoy, while in South Africa, in respect of themselves, their spouses and dependent relatives, the privileges and immunities, exemptions and facilities as are normally accorded to diplomatic envoys in terms of South African law, including, but not limited to, the privileges and immunities enumerated in Annexure A of this Agreement. For this purpose, the Ministry of Foreign Affairs shall include their names in the Diplomatic List.

Officials

Section 35. UNHCR officials, other than the Chief of Mission, Deputy Chief of Mission and other senior officials, assigned to South Africa and whose names are for that purpose notified to the Government by the High Commissioner, shall be considered as officials within the meaning of section 17 of the Convention.

Section 36. UNHCR officials, other than the Chief of Mission, Deputy Chief of Mission and other senior officials, while in South Africa, shall enjoy such facilities, privileges and immunities necessary for the independent exercise of their functions, including, but not limited to, the privileges and immunities enumerated in Annexure B of this Agreement.

Experts on mission

Section 37. Persons other than officials, assigned to South Africa and whose names for that purpose are notified to the Government by the High Commissioner, shall be considered as experts on mission within the meaning of section 22 of the Convention.

Section 38. All experts on mission, while in South Africa, shall enjoy such facilities, privileges and immunities necessary for the independent exercise of their functions, including, but not limited to the privileges and immunities enumerated in Annexure C of this Agreement.

Persons performing services on behalf of the UNHCR

Section 39. Except as the parties may otherwise agree, the Government shall grant to all persons performing services on behalf of the UNHCR, other than South African nationals employed locally, such facilities, privileges and immunities necessary for the independent exercise of their functions, including, but not limited to, the privileges and immunities enumerated in Annexure D of this Agreement.

Locally recruited personnel

Section 40. The UNHCR may recruit locally in South Africa such personnel as it requires. The Government undertakes, upon the request of the High Commissioner, to assist the UNHCR in the recruitment of such personnel. The terms and conditions of employment for locally recruited personnel shall be prescribed by the UNHCR in accordance with UN Staff Rules, Regulations and Administrative Instructions.

Section 41. Persons recruited locally and assigned to hourly rates to perform services for the UNHCR shall enjoy immunity from legal process in respect of words spoken or written and any act performed by them in their official capacity.

ARTICLE XII. ENTRY, RESIDENCE, DEPARTURE AND TRAVEL DOCUMENTS

Section 42. The Chief of Mission, Deputy Chief of Mission and other international personnel shall, whenever so required by the High Commissioner, have the right to enter into, reside in and depart from South Africa from agreed points of entry and exit. UN Laissez-Passers, held by the UNHCR staff, shall be accepted as valid travel/identification documents by the Government and holders of such documents shall be granted facilities for speedy travel to, through and from South Africa as promptly as possible free of charge.

ARTICLE XIII. NOTIFICATION

Section 43. The High Commissioner shall notify the Government of the names and categories of UNHCR officials, experts on mission and persons performing services on behalf of the UNHCR, and of any change in the status of such personnel.

ARTICLE XIV. IDENTIFICATION

Section 44. The Government shall, at the request of the High Commissioner, issue to each UNHCR official, as soon as

possible after such official's assignment to South Africa, as well as to all locally recruited personnel, other than those who are locally recruited and are assigned to hourly rates, the appropriate certificates of identity.

Section 45. UNHCR personnel, including locally recruited personnel, shall be required to present, but not to surrender, their certificates of identity upon demand of an authorised official of the Government.

Section 46. The UNHCR shall, upon the termination of employment or reassignment from South Africa of UNHCR personnel, ensure that their certificates of identity are returned promptly to the Government.

ARTICLE XV. DECEASED STAFF MEMBERS

Section 47. The High Commissioner shall have the right to take charge of and to remove the body of a member of international personnel of the UNHCR who dies in South Africa, in accordance with the applicable United Nations procedures; it is understood that in the exercise of this right due consideration shall be taken of the relevant judicial requirements in force in South Africa.

Section 48. The High Commissioner will also have the right to remove from South Africa the personal property of the deceased staff member. The Government shall not levy national, regional or municipal estate, succession or inheritance duties, and duties on transfers, on movable property the presence of which was due solely to the presence in South Africa of the deceased as a member of UNHCR personnel.

ARTICLE XVI. WAIVER OF IMMUNITY

Section 49. Privileges and immunities are granted to UNHCR personnel in the interests of the United Nations and not for the personal benefit of the individuals concerned. Accordingly, the Secretary-General of the United Nations may waive the immunity of any of the UNHCR personnel where, in his opinion, the immunity would impede the course of justice and it can be waived without prejudice to the interests of the United Nations.

ARTICLE XVII. SETTLEMENT OF DISPUTES

Section 50. Any dispute between the UNHCR and the Government arising out of or relating to this Agreement shall be settled amicably by negotiation or other agreed mode of settlement, failing which such dispute shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within thirty days of the request for arbitration either Party has not appointed an arbitrator or if within fifteen days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint the third arbitrator. All decisions of the arbitrators shall require a vote of two of them. The procedure of the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

Section 51. Disputes concerning the terms of employment and conditions of service of locally recruited personnel shall be settled through the relevant United Nations administrative procedures.

ARTICLE XVIII. GENERAL PROVISIONS

Section 52. Any relevant matter for which no provision is made in this Agreement shall be settled by the Parties through consultations. Each Party shall give full and sympathetic consideration to any proposal advanced by the other Party under this paragraph.

Section 53. The UNHCR and the Government may conclude supplementary agreement(s) which shall constitute an integral part of this Agreement.

Section 54. Consultations with a view to amending this Agreement may be held at the request of either Party. Amendments shall be made by joint written agreement.

Section 55. This Agreement shall enter into force upon signature by the duly authorised Representatives of the Government and the UNHCR and shall remain in force for as long as the Memorandum remains in effect, except as regards the normal cessation of the activities of the UNHCR and the disposal of its property in South Africa.

IN WITNESS WHEREOF, the undersigned, being duly appointed representatives of the United Nations High Commissioner for Refugees and the Government of the Republic of South Africa, respectively, have on behalf of the Parties signed this Agreement, in the English language.

Done at *Geneva* this *2nd* day of
..... *October* 19*91*.

The United Nations High
Commissioner for Refugees:

[Signed — Signé]¹

For the Government
of the Republic of South Africa:

[Signed — Signé]²

¹ Signed by Sadako Ogata — Signé par Sadako Ogata.

² Signed by A. L. Manley — Signé par A. L. Manley.

ANNEXURE A : PRIVILEGES AND IMMUNITIES FOR CHIEF OF MISSION,
DEPUTY CHIEF OF MISSION AND OTHER SENIOR OFFICIALS

The Chief of Mission, the Deputy Chief of Mission and other senior officials of the UNHCR shall:

- (a) Be immune from personal arrest or detention;
- (b) Enjoy inviolability for all papers and documents, including computerized documentation;
- (c) Be permitted, for the purpose of their official communications, to use codes and to receive papers and correspondence by courier or sealed in bags;
- (d) Be accorded the same facilities in respect of currency or exchange restrictions as are accorded to representatives of foreign governments on temporary official missions;
- (e) Be accorded the same immunities and facilities, including immunity from inspection and seizure of their official baggage, as are accorded to diplomatic envoys;
- (f) Be immune from any military service obligations or any other obligatory services;
- (g) Be exempt, with respect to themselves, their spouses, their dependent relatives and other members of their households from immigration restrictions and alien registration;
- (h) Be exempt from taxation in respect of salaries and all other remuneration paid to them by the UNHCR;
- (i) Enjoy exemption from any form of taxation on income derived by them from sources outside South Africa;
- (j) Be accorded prompt clearance and issuances, without cost, of visas, licenses or permits, if required;
- (k) Be permitted free movement to, within or from South Africa to the extent necessary for the carrying out of UNHCR international protection and humanitarian assistance programmes;
- (l) Be permitted to hold or maintain within South Africa, foreign exchange, foreign currency accounts and moveable property and the right upon termination of employment with the UNHCR to take out of the host country their funds for the lawful possession of which they can show good cause;

- (m) Be accorded the same protection and repatriation facilities with respect to themselves, their spouses and dependent relatives and other members of their households as are accorded in time of international crises or national emergencies to diplomatic envoys;
- (n) Be permitted to import for personal use, free of duty and other levies, prohibitions or restrictions on imports:
 - (i) their furniture and personal effects in one or more shipments and thereafter to import necessary additions to the same, including automobiles, according to the regulations applicable in South Africa to diplomatic representatives accredited in South Africa and/or resident members of international organisations;
 - (ii) reasonable quantities of certain articles for personal use or consumption and not for gift or sale.

ANNEXURE B : PRIVILEGES AND IMMUNITIES OF UNHCR OFFICIALS
OTHER THAN CHIEF OF MISSION, DEPUTY CHIEF OF MISSION AND
OTHER SENIOR OFFICIALS

Officials of the UNHCR, other than Chief of Mission, Deputy
Chief of Mission and other senior officials, shall:

- (a) Be immune from legal process in respect of words spoken or written and all acts performed by them in their official capacity, such immunity to continue even after termination of employment with the UNHCR;
- (b) Be accorded the same immunities and facilities, in respect of their official baggage, as are accorded to diplomatic envoys;
- (c) Be immune from any military service obligations or any other obligatory services;
- (d) Be exempt, with respect to themselves, their spouses, their dependent relatives and other members of their households, from immigration restrictions and alien registration;
- (e) Be exempt from taxation in respect of salaries and all other remuneration paid to them by the UNHCR;
- (f) Enjoy exemption from any form of taxation on income derived by them from sources outside South Africa;
- (g) Be accorded prompt clearance and issuances, without cost, of visas, licenses or permits, if required;
- (h) Be permitted free movement within, to or from the country to the extent necessary for the carrying out of UNHCR international protection and humanitarian assistance programmes;
- (i) Be permitted to hold or maintain within the country, foreign exchange, foreign currency accounts and moveable property and the right upon termination of employment with the UNHCR to take out of South Africa their funds for the lawful possession of which they can show good cause;
- (j) Be accorded the same protection and repatriation facilities with respect to themselves, their spouses and dependent relatives and other members of their households as are accorded in time of international crises or national emergencies to diplomatic envoys;

- (k) Be permitted to import for personal use, free of duty and other levies, prohibitions or restrictions on imports:
- (i) their furniture and personal effects in one or more shipments and thereafter to import necessary additions to the same, including automobiles, according to the regulations applicable in South Africa to diplomatic representatives accredited in South Africa and/or resident members of international organisations;
 - (ii) reasonable quantities of certain articles for personal use or consumption and not for gift or sale.

ANNEXURE C : PRIVILEGES AND IMMUNITIES FOR EXPERTS ON MISSION

Experts on mission for the UNHCR shall:

- (a) Be immune from personal arrest or detention;
- (b) Be immune from legal process in respect of words spoken or written and acts done by them in the course of the performance of their mission for the UNHCR;
- (c) Enjoy inviolability for all papers and documents, including computerized documentation;
- (d) Be permitted, for the purpose of their official communications, to use codes and to receive papers and correspondence by courier or sealed in bags;
- (e) Be accorded the same facilities in respect of currency or exchange restrictions as are accorded to representatives of foreign governments on temporary official missions;
- (f) Be accorded the same immunities and facilities in respect of their personal baggage as are accorded to diplomatic envoys.

ANNEXURE D : PRIVILEGES AND IMMUNITIES OF PERSONS PERFORMING SERVICES ON BEHALF OF THE UNHCR.

Persons performing services on behalf of the UNHCR shall:

- (a) Be immune from legal process in respect of words spoken or written and all acts performed by them in their official capacity, such immunity to continue even after termination of employment with the UNHCR;
 - (b) Be immune from any military service obligations or any other obligatory services;
 - (c) Be immune, with respect to themselves, their spouses, dependent relatives and other members of their households, from immigration restrictions and alien registration requirements;
 - (d) Be exempt from taxation in respect of salaries and all other remuneration paid to them by the UNHCR;
 - (e) Be accorded prompt clearance and issuance, without cost, of visas, licenses or permits necessary for the effective exercise of their functions;
 - (f) Be permitted free movement within, to or from the country, to the extent necessary for the implementation of the UNHCR humanitarian programmes;
 - (g) Be accorded the same privileges in respect of exchange facilities as are accorded to the comparable persons of diplomatic missions in South Africa;
 - (h) Be given the same protection and repatriation facilities with respect to themselves, their spouses, dependent relatives and other members of their households as are accorded in time of international crises or national emergencies to diplomatic envoys.
-

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE HAUT COMMISSARIAT DES NATIONS UNIES
POUR LES RÉFUGIÉS (HCR) ET LE GOUVERNEMENT DE LA
RÉPUBLIQUE SUD-AFRICAINE RÉGISSANT LE STATUT JU-
RIDIQUE ET LES PRIVILÈGES ET IMMUNITÉS DU BUREAU
DU HCR ET DE SON PERSONNEL EN AFRIQUE DU SUD

PRÉAMBULE

Attendu que le Gouvernement de la République sud-africaine (ci-après appelé « le Gouvernement ») a invité le Haut Commissariat des Nations Unies pour les réfugiés (ci-après appelé « le HCR ») à ouvrir et gérer un bureau en Afrique du Sud, afin de prêter assistance dans les opérations visant à faciliter le rapatriement librement consenti et la réintégration des Sud-africains qui auront librement choisi de retourner en Afrique du Sud en qualité de civils,

Attendu que le HCR accepte l'invitation à ouvrir à cet effet un bureau en Afrique du Sud,

Attendu que dans un Mémoire d'accord daté du 4 septembre 1991², les Parties concernées sont convenues de conclure les présentes, destinées à régir le statut juridique et les privilèges et immunités du bureau du HCR et de son personnel en Afrique du Sud,

Attendu que le Gouvernement accepte d'accorder au HCR et à son personnel en Afrique du Sud certains privilèges et immunités contenus dans la Convention de 1946 sur les privilèges et immunités des Nations Unies³, ainsi que les autres privilèges et immunités habituellement accordés aux missions diplomatiques, à leurs locaux et à leur personnel,

Attendu que les Parties concernées acceptent que rien de ce qui figure dans le présent Accord, ni aucun effet que son application pourra produire, ne saurait être interprété comme une reconnaissance quelconque, de la part du HCR, d'un état de fait non reconnu par l'Organisation des Nations Unies, ni comme une dérogation à aucune des résolutions pertinentes de ladite Organisation,

Le HCR et le Gouvernement sud-africain sont convenus de ce qui suit :

Article premier

DÉFINITIONS

Section 1. Les définitions ci-après s'appliquent à toutes les dispositions du présent Accord :

a) Le sigle « HCR » désigne le Bureau du Haut Commissaire des Nations Unies pour les réfugiés, créé par la résolution 319 (IV) de l'Assemblée générale des Nations Unies du 3 décembre 1949⁴.

¹ Entré en vigueur le 2 octobre 1991 par la signature, conformément à la section 55 de l'article XVIII.

² Nations Unies, *Recueil des Traités*, vol. 1649, n° I-28360.

³ *Ibid.*, vol. I, p. 15.

⁴ Nations Unies, *Documents officiels de l'Assemblée générale, quatrième session*, A/1251, p. 37.

b) L'expression « Haut Commissaire » désigne la personne placée par l'Assemblée générale des Nations Unies à la tête du HCR ou les hauts fonctionnaires auxquels le Haut Commissaire a délégué pouvoir d'agir en son nom.

c) Le terme « Convention » désigne la Convention sur les privilèges et immunités des Nations Unies, approuvée par l'Assemblée générale des Nations Unies le 13 février 1946.

d) L'expression « Afrique du Sud » désigne la République sud-africaine.

e) Le terme « Gouvernement » désigne le Gouvernement de la République sud-africaine, ainsi que toutes les autorités locales compétentes.

f) L'expression « Mémoire d'accord » désigne le mémorandum d'accord adopté par le Gouvernement et le HCR le 4 septembre 1991.

g) L'expression « personne en instance de retour » désigne tout réfugié et/ou exilé politique sud-africain qui consent librement à rentrer en Afrique du Sud, en qualité de civil non armé, conformément aux conditions et dispositions prévues dans le Mémoire d'accord.

h) Le terme « co-exécutant » désigne tout partenaire gouvernemental, intergouvernemental ou non gouvernemental auquel le HCR délègue ses fonctions exécutives au moyen d'un accord de projet.

i) L'expression « locaux du HCR » désigne la totalité des bureaux centraux, secondaires et locaux, des installations et des équipements qui sont mis à la disposition du HCR, réservés à son usage ou utilisés par celui-ci en Afrique du Sud et dont l'existence a été portée à la connaissance du Gouvernement.

j) L'expression « Chef de mission » désigne le fonctionnaire du HCR responsable du Bureau du HCR en Afrique du Sud.

k) L'expression « fonctionnaires du HCR » désigne tous les membres du personnel du HCR employés conformément au Statut du personnel de l'Organisation des Nations Unies, à l'exception des personnes qui sont recrutées sur place et payées à l'heure.

l) L'expression « Personnes s'acquittant de fonctions pour le compte du HCR » désigne les personnes physiques et morales et leurs employés autres que les ressortissants du pays hôte, dont le HCR s'est assuré les services pour exécuter ses programmes ou aider à leur exécution.

m) L'expression « experts en mission » désigne les personnes autres que les fonctionnaires du HCR ou que les personnes s'acquittant de fonctions pour le compte du HCR, qui effectuent des missions pour le HCR.

n) L'expression « personnel du HCR » désigne les fonctionnaires du HCR, les experts en mission et les personnes s'acquittant de fonctions pour le compte du HCR.

Article II

OBJET ET PORTÉE DU PRÉSENT ACCORD

Section 2. Le présent Accord énonce les conditions sur la base desquelles le HCR, dans les limites de son mandat et en coopération avec le Gouvernement, ouvre

un bureau en Afrique du Sud et s'acquitte de sa mission en faveur des personnes en instance de retour, conformément aux dispositions du Mémorandum d'accord.

Article III

CHAMP D'APPLICATION DE LA CONVENTION

Section 3. En vertu du présent Accord, la Convention s'applique *mutatis mutandis* aux locaux du HCR et à son personnel en Afrique du Sud.

Article IV

STATUT DU BUREAU DU HCR

Etablissement

Section 4. Le HCR ouvre et gère un bureau en Afrique du Sud en vue de s'acquitter de ses fonctions aux termes du Mémorandum d'accord et de son mandat.

Section 5. Conformément au Statut et au mandat du HCR, son personnel s'acquitte de ses fonctions dans un esprit strictement humanitaire, neutre et non partisan.

Section 6. Le Gouvernement s'engage à respecter le caractère exclusivement international et le rôle humanitaire du HCR. Le Gouvernement accorde à tout moment au personnel du HCR libre accès aux personnes en instance de retour afin qu'il puisse superviser leur rapatriement dans leur lieu d'origine ou dans celui de leur choix et veiller en particulier à leur sécurité et à leur bon état physique, et libre accès aux sites des projets bénéficiant d'une assistance du HCR afin qu'il puisse superviser toutes les phases d'exécution.

Section 7. Le HCR exerce les fonctions qui découlent de son mandat soit directement, soit par l'entremise d'un co-exécutant, notamment dans le cadre des contacts qu'il établit avec les organisations gouvernementales, intergouvernementales et non gouvernementales concernées opérant en Afrique du Sud.

Pavillon, emblème et signes distinctifs de l'Organisation des Nations Unies

Section 8. Le HCR arbore le pavillon et/ou l'emblème de l'Organisation des Nations Unies à l'extérieur ou à l'intérieur de ses locaux administratifs, sur ses véhicules officiels et partout où le HCR et le Gouvernement en sont convenus. Les véhicules, navires et aéronefs du HCR portent un emblème ou un signe distinctif de l'Organisation des Nations Unies, dont l'apposition est communiquée en temps opportun au Gouvernement.

Article V

MESURES VISANT À FACILITER LA TÂCHE DU HCR

Section 9. Le Gouvernement prend, en accord avec le HCR, toute mesure propre à permettre au HCR de s'acquitter avec promptitude et efficacité de ses fonctions en Afrique du Sud. En particulier, il autorise le HCR à utiliser son propre matériel radio et autre matériel de télécommunications conforme aux normes inter-

nationales couramment admises, lui octroie l'autorisation de vol sur les aéroports appartenant à l'Etat, et l'exempte des taxes d'aéroport (atterrissage, stationnement et passagers) et des redevances relatives à l'affrètement d'aéronefs et aux vols qui servent à transporter les personnes en instance de retour, leurs biens meubles ou biens de communauté, le personnel du HCR et ses co-exécutants et les biens nécessaires à la mise en œuvre de l'opération de rapatriement.

Section 10. Le HCR est autorisé à utiliser les routes, les ponts, les canaux et autres voies d'eau et les installations portuaires sans acquitter de droits, de péages ni de frais autres que la rémunération des services rendus.

Section 11. Il est toutefois entendu que dans les cas où le HCR ne peut obtenir d'être directement exonéré du paiement de droits, péages, redevances et autres types de prélèvement, des dispositions peuvent être prises afin que le Gouvernement rembourse au HCR les frais ainsi encourus.

Section 12. Le Gouvernement s'engage à aider dans toute la mesure possible le HCR à obtenir et le cas échéant à habiliter des locaux à usage de bureau appropriés et à se procurer l'eau, l'électricité et d'autres services nécessaires moyennant des loyers, des tarifs ou des redevances qui ne soient pas moins avantageux que ceux que devraient acquitter des consommateurs ou usagers comparables; en cas d'interruption ou de menace d'interruption de l'approvisionnement, le Gouvernement s'engage à accorder autant que faire se peut la même priorité aux besoins du HCR qu'à ses propres services essentiels. Tout montant dû par le HCR à ce titre est réglé selon les modalités convenues avec le Gouvernement. Le HCR est responsable de l'entretien et de la bonne conservation de l'équipement ainsi fourni.

Section 13. Quand il en a été ainsi convenu, le Gouvernement prend toutes les mesures requises pour assurer la sécurité et la protection des locaux du HCR, l'inviolabilité de ses archives et la sécurité du personnel du HCR.

Section 14. Le Gouvernement facilite la recherche et l'obtention de logements adéquats pour le personnel du HCR recruté à l'échelle internationale.

Section 15. Dans toute la mesure possible, le Gouvernement aide le HCR à se procurer auprès de fournisseurs établis en Afrique du Sud le matériel, le ravitaillement, les fournitures et les autres biens et services nécessaires à ses opérations et à la subsistance de son personnel.

Article VI

LIBERTÉ DE MOUVEMENT

Section 16. Le HCR et son personnel, ainsi que ses véhicules, ses embarcations, ses aéronefs et son équipement, circulent librement à l'intérieur de l'Afrique du Sud. En cas de mouvements importants de personnel, de biens ou de véhicules devant emprunter des aéroports, des voies ferrées ou des routes destinés au trafic général à l'intérieur de l'Afrique du Sud, le Haut Commissaire consulte préalablement le Gouvernement. Le Gouvernement s'engage à fournir le cas échéant au HCR les cartes routières et les autres renseignements propres à faciliter ses déplacements.

Article VII

PRIVILÈGES ET IMMUNITÉS

Section 17. Le Gouvernement applique au HCR, à ses locaux, biens, fonds et avoirs et au personnel du HCR, les privilèges et immunités pertinents de la Convention, qui figurent aux annexes A, B, C et D et font partie intégrante du présent Accord. Le Gouvernement accepte aussi d'octroyer au HCR et à son personnel les privilèges et immunités supplémentaires qui peuvent être nécessaires à l'exercice effectif des fonctions découlant de son mandat.

Article VIII

BIENS, FONDS ET AVOIRS DU HCR

Section 18. Les locaux, biens, fonds et avoirs du HCR, où qu'ils se trouvent et quel qu'en soit l'occupant ou le détenteur, jouissent de l'immunité de juridiction, sauf dans les cas particuliers où l'Organisation des Nations Unies y renonce expressément; il est toutefois entendu que cette renonciation ne peut concerner aucune mesure exécutoire.

Section 19. Les locaux du HCR sont inviolables. Les biens, fonds et avoirs du HCR, où qu'ils se trouvent et quel qu'en soit le détenteur, sont exempts de perquisition, réquisition, confiscation, expropriation ou toute autre forme de contrainte exécutive, administrative, judiciaire ou législative.

Section 20. Les archives du HCR, notamment tout dossier, document, correspondance, ouvrage, film, bande magnétique, registre, base de données et documentation informatisée qui lui appartient ou qu'il détient, est inviolable.

Section 21. Le HCR peut sans nulle restriction introduire en Afrique du Sud des devises destinées à financer ses opérations et rapatrier ces fonds dans un pays étranger quel qu'il soit. Il bénéficie en ce qui concerne les mouvements de capitaux liés à ses activités de privilèges identiques à ceux qui sont accordés à tous les comptes bancaires des ambassades étrangères en Afrique du Sud.

Section 22. Le HCR achète et vend les devises au taux de change commercial du rand établi par les courtiers agréés d'Afrique du Sud.

Article IX

EXEMPTION DES TAXES ET IMPÔTS, DES DROITS DE DOUANE ET DES INTERDICTIONS OU RESTRICTIONS EN MATIÈRE D'IMPORTATION ET D'EXPORTATION

Bureau du HCR

Section 23. Le HCR est exonéré de tout droit ou impôt, qu'il soit direct ou indirect, individuel ou effectif, national, régional ou municipal, qui ne corresponde pas à la rémunération de services spécifiques rendus. Le Gouvernement exempte ainsi le HCR des impôts spéciaux, de la taxe sur les ventes et de la taxe sur la valeur ajoutée et des taxes sur la cession ou l'acquisition par le HCR de biens meubles et immeubles en Afrique du Sud. Le HCR et le Gouvernement conviennent des dispositions administratives à prendre en vue de la cession des biens meubles et im-

meubles et de la remise ou restitution du montant des droits, des impôts ou des prélèvements acquittés quand l'exonération directe n'a pu être pratiquée.

Section 24. Le HCR et ses avoirs, revenus et autres biens sont exonérés :

a) De toute contribution directe et indirecte, étant entendu que le HCR ne peut demander à être exempté de la rémunération des services d'utilité publique;

b) Des droits de douane et des prohibitions ou restrictions à l'importation et à l'exportation à l'égard d'objets destinés à l'usage officiel du HCR ou de ses co-exécutants intergouvernementaux, à condition que les articles ainsi importés en franchise ne soient pas vendus en Afrique du Sud, sauf à des conditions agréées par le Gouvernement;

c) Des droits de douane et des prohibitions ou restrictions à l'importation et à l'exportation à l'égard de ses publications.

Section 25. Tout matériel, article ou bien importé ou acheté sur place par le HCR, en son nom ou au nom de ses co-exécutants, en vue de remplir ses fonctions conformément au Mémorandum d'accord, à son mandat et au présent Accord, est exempté de droit de douane, de toute taxe spéciale et de toute prohibition ou restriction. Afin que l'importation, le dédouanement et l'exportation puissent être effectués dans des délais aussi brefs que possible, le HCR et le Gouvernement conviennent d'une procédure qui soit satisfaisante pour les deux parties, notamment en ce qui concerne la documentation.

Fonctionnaires du HCR

Section 26. Hormis les ressortissants sud-africains recrutés sur place, les fonctionnaires du HCR sont exonérés de l'impôt sur les rémunérations et émoluments qui leur sont versés par le HCR, et le personnel international est exonéré de l'impôt sur tout revenu qu'il reçoit de l'étranger.

Section 27. Tous les fonctionnaires du HCR, excepté ceux qui ont été recrutés sur place, bénéficient des mêmes privilèges en matière de facilités de change que ceux qui sont accordés aux missions diplomatiques en Afrique du Sud.

Section 28. Tous les fonctionnaires du HCR, excepté ceux qui ont été recrutés sur place, sont exonérés de tout autre droit ou impôt, qu'il soit direct ou indirect, à l'exclusion :

a) Des droits et impôts sur les biens de propriété privée situés en Afrique du Sud;

b) Des droits et impôts sur les revenus privés provenant d'Afrique du Sud et des taxes sur les capitaux investis dans des entreprises commerciales établies en Afrique du Sud;

c) De la rémunération de services spécifiques rendus;

d) Des droits d'inscription, de procédure ou d'enregistrement, des redevances hypothécaires et des droits de timbre prélevés sur les biens immeubles de propriété privée;

e) De l'impôt foncier et des droits de succession ou d'héritage prélevés sur les biens immeubles achetés en Afrique du Sud.

Article X

FACILITÉS DE COMMUNICATIONS

Section 29. Pour ses communications officielles, le HCR bénéficie d'un traitement au moins aussi favorable que celui que le Gouvernement accorde à tout autre gouvernement, notamment aux missions diplomatiques, ou à d'autres organisations intergouvernementales ou internationales en ce qui concerne les priorités, tarifs et taxes applicables au courrier et aux câblogrammes, téléphotos, communications téléphoniques, télégrammes, télex et autres communications, et en ce qui concerne les tarifs de presse pour les informations à la presse et à la radio.

Section 30. Le Gouvernement garantit l'inviolabilité des communications et de la correspondance officielles du HCR, qui ne peuvent faire l'objet d'aucune censure de sa part. Cette inviolabilité concerne notamment les publications, les photographies, les diapositives, les films et les enregistrements sonores; cette liste ne revêt nullement un caractère limitatif.

Section 31. Le HCR a le droit d'utiliser des codes et d'expédier et de recevoir sa correspondance et d'autres documents par des courriers ou dans des valises scellées qui jouiront des mêmes privilèges et immunités que les courriers et valises diplomatiques.

Section 32. Le HCR a le droit d'installer et d'exploiter du matériel radio et autre matériel de télécommunications, en utilisant les fréquences enregistrées de l'ONU choisies de concert avec le Gouvernement et les fréquences qui lui sont allouées par ce dernier, pour établir des communications entre ses bureaux, qu'ils soient situés en Afrique du Sud ou ailleurs, et notamment avec le siège du HCR à Genève, à condition que ce droit ne s'étende pas sans le consentement du Gouvernement à des communications radio entre deux points fixes d'Afrique du Sud d'ores et déjà reliés par un équipement téléphonique terrestre adéquat.

Article XI

PERSONNEL DU HCR

Section 33. Le HCR peut affecter à ses bureaux en Afrique du Sud tous les fonctionnaires, experts et autres catégories de personnel qu'il juge nécessaire à l'exercice effectif des fonctions humanitaires dont il a été chargé.

Chef de mission

Section 34. Le Chef de mission et le Chef de mission adjoint et autres hauts fonctionnaires du HCR jouissent pendant leur séjour en Afrique du Sud, pour eux-mêmes, leur conjoint et tout membre de leur famille vivant à leur charge, des privilèges et immunités, exonérations et facilités dont jouissent habituellement les agents diplomatiques dans le cadre de la législation sud-africaine, notamment des privilèges et immunités énumérés à l'annexe A du présent Accord, laquelle ne revêt nullement un caractère limitatif. A cette fin, le Ministère des affaires étrangères porte leurs noms sur la liste diplomatique.

Fonctionnaires

Section 35. Hormis le Chef de mission et le Chef de mission adjoint et les autres hauts fonctionnaires, les fonctionnaires du HCR qui sont affectés à l'Afrique

du Sud et dont le Haut Commissaire notifie à cet effet les noms au Gouvernement sont réputés fonctionnaires au sens établi par la section 17 de la Convention.

Section 36. Hormis le Chef de mission, le Chef de mission adjoint et les autres hauts fonctionnaires, les fonctionnaires du HCR jouissent pendant leur séjour en Afrique du Sud des facilités, privilèges et immunités nécessaires pour pouvoir exercer leurs fonctions en toute indépendance, notamment des privilèges et immunités énumérés à l'annexe B du présent Accord, dont la liste ne revêt nullement un caractère limitatif.

Experts en mission

Section 37. Les personnes autres que les fonctionnaires affectées à l'Afrique du Sud et dont le Haut Commissaire notifie à cet effet les noms au Gouvernement ont le statut d'expert en mission au sens établi par la section 22 de la Convention.

Section 38. Tous les experts en mission jouissent pendant leur séjour en Afrique du Sud des facilités, privilèges et immunités nécessaires pour pouvoir exercer leurs fonctions en toute indépendance, notamment des privilèges et immunités énumérés à l'annexe C du présent Accord, dont la liste ne revêt nullement un caractère limitatif.

Personnes s'acquittant de fonctions pour le compte du HCR

Section 39. Sauf si les Parties en conviennent autrement, le Gouvernement accorde à toutes les personnes qui s'acquittent de fonctions pour le compte du HCR et ne sont pas des ressortissants sud-africains recrutés sur place toutes les facilités, privilèges et immunités nécessaires pour leur permettre d'exercer leurs fonctions en toute indépendance, notamment les privilèges et immunités énumérés à l'annexe D du présent Accord, dont la liste ne revêt nullement un caractère limitatif.

Personnel recruté sur place

Section 40. Le HCR est autorisé à recruter en Afrique du Sud tout le personnel dont il peut avoir besoin. Le Gouvernement s'engage à aider le HCR, à la demande du Haut Commissaire, à recruter ledit personnel. Les conditions d'emploi du personnel recruté sur place sont établies par le HCR conformément au Statut et au Règlement du personnel et aux Instructions administratives de l'ONU.

Section 41. Les personnes recrutées sur place et rémunérées à l'heure pour des services rendus au HCR jouissent de l'immunité de juridiction pour les paroles qu'elles prononcent, les écrits qu'elles rédigent et les actes qu'elles accomplissent à titre officiel.

Article XII

ENTRÉES, SÉJOURS ET SORTIES ET DOCUMENTS DE VOYAGE

Section 42. Le Chef de mission, le Chef de mission adjoint et les autres membres du personnel international ont le droit, chaque fois que le Haut Commissaire le leur demande, d'entrer en Afrique du Sud, d'y résider et d'en sortir, en empruntant les accès et les sorties dont il a été convenu. Le Gouvernement reconnaît la validité des laissez-passer de l'ONU détenus par les membres des services du HCR en tant que documents de voyage et pièces d'identité; des facilités sont octroyées dès que possible à titre gratuit aux détenteurs d'un tel laissez-passer pour qu'ils puissent se rendre en Afrique du Sud, y circuler et en partir sans encombre.

Article XIII

NOTIFICATION

Section 43. Le Haut Commissaire notifie au Gouvernement les noms des fonctionnaires du HCR, des experts en mission et des personnes s'acquittant de fonctions pour le compte du HCR, ainsi que la catégorie à laquelle ils appartiennent; il lui notifie tout changement intervenu dans leur statut.

Article XIV

IDENTIFICATION

Section 44. A la demande du Haut Commissaire, le Gouvernement délivre à tout fonctionnaire du HCR, dès que possible après son affectation à l'Afrique du Sud, et à tout membre du personnel engagé sur place, hormis aux personnes recrutées sur place et rémunérées à l'heure, le certificat d'identité approprié.

Section 45. Les membres du personnel du HCR, y compris ceux du personnel recruté sur place, sont tenus de présenter leur certificat d'identité quand il leur est demandé par un fonctionnaire autorisé du Gouvernement, mais non de le lui remettre.

Section 46. Le HCR veille à ce que les certificats d'identité des membres de son personnel qui cessent leur service au HCR ou qui sont réaffectés hors d'Afrique du Sud soient restitués au Gouvernement dans les plus brefs délais.

Article XV

DÉCÈS D'UN MEMBRE DU PERSONNEL

Section 47. Le Haut Commissaire jouit du droit de prendre en charge et de faire enlever le corps d'un membre du personnel international du HCR décédé en Afrique du Sud suivant les procédures de l'Organisation des Nations Unies prévues à cet effet; il est entendu que ce droit est exercé dans le respect des règles judiciaires que l'Afrique du Sud applique en la matière.

Section 48. Le Haut Commissaire jouit aussi du droit de faire sortir d'Afrique du Sud les biens personnels du défunt. Le Gouvernement ne prélève ni taxe foncière ou droits de succession ou d'héritage nationaux, régionaux ou municipaux, ni droits de transfert, sur les biens meubles dont la présence en Afrique du Sud se doit exclusivement au fait que le défunt y séjournait en qualité de membre du personnel du HCR.

Article XVI

LEVÉE DE L'IMMUNITÉ

Section 49. Les privilèges et immunités sont accordés au personnel du HCR dans l'intérêt de l'Organisation des Nations Unies et non à l'avantage personnel des personnes concernées. Le Secrétaire général de l'Organisation des Nations Unies peut donc lever l'immunité accordée à tout membre du personnel du HCR s'il estime que cette immunité risque d'entraver le cours de la justice et qu'elle peut être levée sans porter préjudice aux intérêts de l'Organisation des Nations Unies.

Article XVII

RÈGLEMENT DES DIFFÉRENDS

Section 50. Tout différend entre le HCR et le Gouvernement auquel donnerait lieu le présent Accord ou qui y aurait trait est résolu à l'amiable par voie de négociation ou par un autre mode convenu de règlement, faute de quoi il est soumis à un arbitrage à la demande de l'une ou l'autre Partie. Chacune des Parties désigne un arbitre et les deux arbitres ainsi désignés en nomment un troisième, qui préside. Si dans les trente jours suivant la demande d'arbitrage, l'une des Parties n'a pas désigné d'arbitre, ou si dans les quinze jours suivant la nomination de deux arbitres, le troisième n'a pas été désigné, l'une ou l'autre Partie peut demander au Président de la Cour internationale de Justice de désigner le troisième arbitre. Toutes les décisions des arbitres doivent recueillir les voix d'au moins deux d'entre eux. La procédure d'arbitrage est arrêtée par les arbitres et les frais de l'arbitrage sont à la charge des Parties, à raison de la proportion fixée par les arbitres. La sentence arbitrale est motivée; elle est acceptée par les Parties comme règlement définitif du différend.

Section 51. Les différends relatifs aux conditions d'embauche et de travail du personnel recruté sur place sont réglés selon les procédures administratives pertinentes de l'Organisation des Nations Unies.

Article XVIII

DISPOSITIONS GÉNÉRALES

Section 52. Toute affaire ou question pertinente qui ne ferait l'objet d'aucune disposition du présent Accord est réglée par voie de consultation entre les Parties. Chacune des Parties examine avec attention et bienveillance toute proposition formulée par l'autre Partie en application du présent paragraphe.

Section 53. Le HCR et le Gouvernement peuvent conclure des accords complémentaires, qui deviennent alors partie intégrante du présent Accord.

Section 54. Des consultations visant à modifier le présent Accord peuvent être organisées à la demande de l'une ou l'autre Partie. Les modifications prennent effet avec le consentement écrit des deux Parties.

Section 55. Le présent Accord prend effet dès sa signature par les Représentants autorisés du Gouvernement et du HCR; il restera en vigueur aussi longtemps que le sera le Mémoire d'accord, sauf en ce qui concerne la cessation normale des activités du HCR et la cession de ses biens en Afrique du Sud.

EN FOI DE QUOI les soussignés, représentants dûment autorisés du Haut Commissaire des Nations Unies pour les réfugiés, d'une part, et du Gouvernement, d'autre part, ont, au nom des Parties, signé le présent Accord en anglais.

FAIT à Genève, le 2 octobre 1991.

Le Haut Commissaire
des Nations Unies pour les réfugiés :

[SADAKO OGATA]

Pour le Gouvernement
de la République sud-africaine :

[A. L. MANLEY]

ANNEXE A

PRIVILÈGES ET IMMUNITÉS ACCORDÉS AU CHEF DE MISSION
ET AU CHEF DE MISSION ADJOINT ET AUTRES HAUTS FONCTIONNAIRES

Le Chef de mission et le Chef de mission adjoint et autres hauts fonctionnaires du HCR jouissent des privilèges et immunités suivants :

- a) Immunité d'arrestation ou de détention personnelle;
- b) Inviolabilité de tous leurs papiers et documents, notamment de la documentation informatisée;
- c) Droit, pour leurs communications officielles, de faire usage de codes et de recevoir documents et correspondance par courrier ou par valise scellée;
- d) Facilités identiques à celles qui sont accordées aux représentants de gouvernements étrangers en mission officielle temporaire en matière de restrictions de monnaie ou de change;
- e) Immunités et facilités identiques à celles qui sont accordées aux missions diplomatiques, dont immunité d'inspection et de saisie de leurs bagages officiels;
- f) Exemption de toute obligation relative au service militaire ou à tout autre service obligatoire;
- g) Exemption pour eux-mêmes, leur conjoint, les membres de leur famille à leur charge et les autres personnes vivant à leur foyer, des dispositions limitant l'immigration et des formalités d'enregistrement des étrangers;
- h) Exonération de tout impôt sur le traitement et tous autres émoluments qui leur sont versés par le HCR;
- i) Exonération de tout impôt sur les revenus qu'ils obtiennent de sources situées hors d'Afrique du Sud;
- j) Procédure rapide d'examen des demandes et d'octroi, à titre gracieux, des visas, autorisations ou permis éventuellement nécessaires;
- k) Liberté de mouvement pour entrer en Afrique du Sud, y circuler et en sortir, dans la mesure requise par l'exécution des programmes de protection internationale et d'assistance humanitaire du HCR;
- l) Droit de détenir et de conserver en Afrique du Sud des monnaies étrangères, des comptes en devises et des biens meubles, et droit d'exporter du pays hôte, à la cessation de service pour le HCR, les fonds dont ils peuvent justifier la possession licite;
- m) Protection et facilités de rapatriement en période de crise internationale ou d'urgence nationale, pour eux-mêmes, leur conjoint, les membres de leur famille à leur charge et les autres personnes vivant à leur foyer, identiques à celles qui sont accordées aux missions diplomatiques;
- n) Droit d'importer, pour leur usage personnel, exemptés des droits de douane et autres prélèvements et des prohibitions et restrictions d'importation :
 - i) Leurs meubles et effets personnels, qui peuvent être expédiés en une ou plusieurs fois et complétés au besoin par la suite, notamment leurs véhicules à moteur, conformément à la réglementation nationale applicable aux représentants diplomatiques accrédités et/ou aux membres d'organisations internationales résidant en Afrique du Sud;
 - ii) Des quantités raisonnables de certains articles réservés à leur usage ou à leur consommation personnels, qui ne peuvent en aucun cas être destinés à être offerts en cadeau ni à être revendus.

ANNEXE B

PRIVILÈGES ET IMMUNITÉS ACCORDÉS AUX FONCTIONNAIRES DU HCR AUTRES QUE LE CHEF DE MISSION ET LE CHEF DE MISSION ADJOINT ET AUTRES HAUTS FONCTIONNAIRES

Les fonctionnaires du HCR autres que le Chef de mission et le Chef de mission adjoint et autres hauts fonctionnaires jouissent des privilèges et immunités suivants :

a) Immunité de juridiction pour les paroles qu'ils prononcent, les écrits qu'ils rédigent et tout acte qu'ils accomplissent en leur qualité officielle, même après la cessation de leur service au HCR;

b) Immunités et facilités identiques, pour leurs bagages officiels, à celles qui sont accordées aux missions diplomatiques;

c) Exemption de toute obligation relative au service militaire ou à tout autre service obligatoire;

d) Exemption pour eux-mêmes, leur conjoint, les membres de leur famille à leur charge et les autres personnes vivant à leur foyer, des dispositions limitant l'immigration et des formalités d'enregistrement des étrangers;

e) Exonération de tout impôt sur le traitement et tous autres émoluments que leur verse le HCR;

f) Exonération de tout impôt sur les revenus qu'ils obtiennent de sources situées hors d'Afrique du Sud;

g) Procédure rapide d'examen des demandes et d'octroi, à titre gracieux, des visas, autorisations ou permis éventuellement nécessaires;

h) Liberté de mouvement pour entrer en Afrique du Sud, y circuler et en sortir, dans la mesure requise par l'exécution des programmes de protection internationale et d'assistance humanitaire du HCR;

i) Droit de détenir et de conserver en Afrique du Sud des monnaies étrangères, des comptes en devises et des biens meubles, et droit d'exporter du pays hôte, à la cessation de service pour le HCR, les fonds dont ils peuvent justifier la possession licite;

j) Protection et facilités de rapatriement en période de crise internationale ou d'urgence nationale, pour eux-mêmes, leur conjoint, les membres de leur famille à leur charge et les autres personnes vivant à leur foyer, identiques à celles qui sont accordées aux missions diplomatiques;

k) Droit d'importer, pour leur usage personnel, exemptés des droits de douane et autres prélèvements et des prohibitions et restrictions d'importation :

i) Leurs meubles et effets personnels, qui peuvent être expédiés en une ou plusieurs fois et complétés au besoin par la suite, notamment leurs véhicules à moteur, conformément à la réglementation nationale applicable aux représentants diplomatiques accrédités et/ou aux membres d'organisations internationales résidant en Afrique du Sud;

ii) Des quantités raisonnables de certains articles réservés à leur usage ou à leur consommation personnels, qui ne peuvent en aucun cas être destinés à être offerts en cadeau ni à être revendus.

ANNEXE C

PRIVILÈGES ET IMMUNITÉS ACCORDÉS AUX EXPERTS EN MISSION

Les experts en mission pour le HCR jouissent des privilèges et immunités suivants :

- a)* Immunité d'arrestation ou de détention personnelle;
- b)* Immunité de juridiction pour les paroles qu'ils prononcent, les écrits qu'ils rédigent et tout acte qu'ils accomplissent pendant l'exécution de leur mission pour le HCR;
- c)* Inviolabilité de tous leurs papiers et documents, notamment de la documentation informatisée;
- d)* Droit, pour leurs communications officielles, de faire usage de codes et de recevoir documents et correspondance par courrier ou par valise scellée;
- e)* Facilités identiques à celles qui sont accordées aux représentants de gouvernements étrangers en mission officielle temporaire en matière de restrictions de monnaie ou de change;
- f)* Immunités et facilités, pour leurs bagages personnels, à celles qui sont accordées aux missions diplomatiques.

ANNEXE D

PRIVILÈGES ET IMMUNITÉS ACCORDÉES AUX PERSONNES S'ACQUITTANT
DE FONCTIONS POUR LE COMPTE DU HCR

Les personnes qui s'acquittent de fonctions pour le compte du HCR jouissent des privilèges et immunités suivants :

a) Immunité de juridiction pour les paroles qu'ils prononcent, les écrits qu'ils rédigent et tout acte qu'ils accomplissent en leur qualité officielle, même après la cessation de leur service au HCR;

b) Exemption de toute obligation relative au service militaire ou à tout autre service obligatoire;

c) Exemption pour eux-mêmes, leur conjoint, les membres de leur famille à leur charge et les autres personnes vivant à leur foyer, des dispositions limitant l'immigration et des formalités d'enregistrement des étrangers;

d) Exonération de tout impôt sur le traitement et tous autres émoluments que leur verse le HCR;

e) Procédure rapide d'examen des demandes et d'octroi, à titre gracieux, des visas, autorisations ou permis nécessaires à l'exercice effectif de leurs fonctions;

f) Liberté de mouvement pour entrer en Afrique du Sud, y circuler et en sortir, dans la mesure requise par l'exécution des programmes de protection internationale et d'assistance humanitaire du HCR;

g) Privilèges identiques, en matière de facilités de change, à ceux qui sont accordés aux membres des missions diplomatiques en Afrique du Sud ayant un statut comparable;

h) Protection et facilités de rapatriement en période de crise internationale ou d'urgence nationale, pour eux-mêmes, leur conjoint, les membres de leur famille à leur charge et les autres personnes vivant à leur foyer, identiques à celles qui sont accordées aux missions diplomatiques.

No. 28391

**ISRAEL
and
POLAND**

**Air Transport Agreement (with annex). Signed at Warsaw on
27 February 1990**

Authentic texts: Hebrew, Polish and English.

Registered by Israel on 3 October 1991.

**ISRAËL
et
POLOGNE**

**Accord relatif aux transports aériens (avec annexe). Signé à
Varsovie le 27 février 1990**

Textes authentiques : hébreu, polonais et anglais.

Enregistré par Israël le 3 octobre 1991.

נ ס פ ח

- להסכם לתובלה אווירית בין ממשלת מדינת ישראל ובין ממשלת הרפובליקה של פולין ברבר תובלה אווירית סדירה בין שטחי ארצותיהן.
1. נתיבים שבהם ניתן להפעיל שרותי אוויר על ידי המוביל האווירי המיועד של פולין:
 - נקודות בפולין,
 - נקודות ביניים,
 - נקודות בישראל,
 - נקודות שמעבר,
 2. נתיבים שבהם ניתן להפעיל שרותי אוויר על ידי המוביל האווירי המיועד של ישראל:
 - נקודות בישראל,
 - נקודות ביניים,
 - נקודות בפולין,
 - נקודות שמעבר,
 3. זכויות החרות הוומישיות, לארצות שלישיות ומהן, יותוו בשרותים המוסכמים, ובלבד שהגלו תואמו והוסכמו מראש בין מובילי האוויר המיועדים, ואושרו על ידי רשויות התעופה הנוגעות בדבר.
 4. נקודות ביניים ונקודות שמעבר, כולן, או מקצתן ניתן, לפי שיקולו של המוביל האווירי המיועד, לפסוח עליהן במקצת הטיסות או בכולן, ובלבד שהשרות יתחיל או יסתיים בשטח ארצו של הצר שקבע את המוביל האווירי.
-

ס ע י ף 18
רישום

ההסכם, לרבות כל התיקונים בו, וכן כל חילוף איגרות דיפלומטיות, ירשמו אצל הארגון הבין-לאומי לתעופה אזרחית.

ס ע י ף 19

כניסה לתוקף וסיום

הסכם זה יכנס לתוקף בתאריך שבו ימסרו שני הצדדים הודעות בכתב זה לזה, בחילופי איגרות דיפלומטיות, כי נתמלאו דרישותיהם הפנימיות לשם כניסה לתוקף.

כל צד מן הצדדים המתקשרים רשאי בכל עת למסור הודעה לצד המתקשר האחר על החלטתו להביא הסכם זה לידי סיום. הודעה כאמור תמסר בו-זמנית גם לארגון הבין-לאומי לתעופה אזרחית. במקרה זה יובא הסכם זה לידי סיום שנים עשר (12) חודשים לאחר תאריך קבלת ההודעה על ידי הצד המתקשר האחר; זולת אם נלקחה בחזרה ההודעה להביאו לסיום, בהסכמה הדדית, לפני תום חקופה זו. בהעדר אישור על קבלת ההודעה מאת הצד המתקשר האחר, תיראה ההודעה כאילו נזקבלה ארבעה עשר (14) יום לאחר קבלת ההודעה על ידי הארגון הבין-לאומי לתעופה אזרחית.

ולראיה על כך חתמו החתומים מטה, שהוסמכו לכך כרין איש איש על ידי ממשלתו, על הסכם זה.

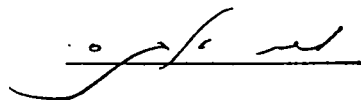
נעשה ב- 11/11/1990 ביום 27/11/1990, 5750, שהוא יום 27/11/1990, בשני עותקי מקור, בשפות העברית, הפולנית והאנגלית, ולכל נוסח דיון מקור שווה. במקרה של הבדלי פרשנות, יכריע הנוסח האנגלי.

בשם ממשלת הרפובליקה

בשם ממשלת מדינת ישראל

של פולין





ס ע י ך 16שינויים

1. סכור אחד הצדדים המוקשרים שרצוי לשנות הוראה מהוראות ההסכם, רשאי הוא לבקש התייעצויות עם הצד המוקשר האחר. התייעצויות כאמור בין רשויות ועופה יכול שיתנהלו אגב דיונים או בהתכתבות, ומן הראוי כי יתווילו תוך פרק זמן של שישים (60) יום מתאריך הבקשה. שינוי שכה הוסכם עליו יכנס לתוקפו עם שיאושר בחילופי איגרות דיפלומטיות.
2. שינויים בנספח להסכם זה יכול שיעשו בהסכם ישיר בין רשויות החעופה המוסמכות של הצדדים המוקשרים, ויאושרו בחילופי איגרות דיפלומטיות.
3. ההסכם יתוקן כך שיחאיס לכל אמנה רב-צדדית העשויה לחייב את שני הצדדים המתקשרים.

ס ע י ך 17יישוב מחלוקות

1. נפלה מחלוקת בין הצדדים המוקשרים בענין פירושו או החלתו של הסכם זה, ישתדלו הצדדים המתקשרים בראש ובראשונה ליישבה במשא ומתן ביניהם.
2. לא הגיעו הצדדים המתקשרים לכלל יישוב במשא ומתן זה, רשאים הם להסכים להעביר את ההכרעה במחלוקת לבית דין של שלושה בוררים, אשר אחד מהם ימונה על ידי כל צד מוקשר והשלישי על ידי שני הבוררים. כל צד מהצדדים המתקשרים ימנה בורר בתוך תקופת שישים (60) יום מן התאריך שבו קיבל אחד הצדדים המתקשרים הודעה, בצינורוון הדיפלומטיים, המבקשת בוררות בסכסוך, והבורר השלישי ימונה בתוך תקופה נוספת של שישים (60) יום. לא מינה אחד מן הצדדים המוקשרים בורר בתוך התקופה כמפורש, או אם לא מונה בורר שלישי בתוך תקופה כמפורש, רשאי כל צד מן הצדדים המוקשרים לבקש מנשיא מועצת הארגון הכין-לאומי לתעופה אזרחית למנות בורר או בוררים, לפי המקרה. בכל מקרה יהא הבורר השלישי אזרח של מדינה שלישית, ישמש כיושב-ראש בית-הדין ויקבע את המקום שבו תזקיים הבוררות. כיה-הדין לבוררות יקבע את סדרי הדין, ובמירת הצורך יזליט ברבר החוק שיש להחילו.
3. כל החלטה שתינחן על ידי כיה-הדין לבוררות תחייב את שני הצדדים המוקשרים, זולת אם החליטו אחרת בעת העברת המחלוקת לבית-דין לבוררות.
4. הוצאות כיה-הדין יתחלקו בשווה בין הצדדים המוקשרים.
5. לא מילא אחד הצדדים המתקשרים אחר כל החלטה שניתנה לפי ס"ק 3 לסעיף זה, וכל זמן שאין הוא ממלא אחריה, רשאי הצד המוקשר האחר להגביל, לעכב או לבטל כל זכויות או זכויות יתר שהעניק בתוקף הסכם זה לצד המתקשר שלא מילא אחר ההחלטה, או למוביל האווירי המיועד שלא מילא אחר ההחלטה.

4. תדיריות ולוחות זמנים להפעלת השרותים המוסכמים ייקבעו בהסכמה הדדית בין שני המובילים והאוויריים המיועדים ויוגשו לרשויות התעופה לשם אישור לפחותו 30 יום לפני כניסתם לוווקי. לא הגיעו שני המובילים והאוויריים המיועדים לכלל הטכס, יועבר הענין לרשויות התעופה של הצדדים המוקשרים.
5. הטכס מסחרן בין שני המובילים והאוויריים המיועדים יהיה דרוש בעת הפעלתם של השרותים המוסכמים. הטכס מסחרי זה יוגש לרשויות התעופה של שני הצדדים לשם אישור.

סעיף 13

הקלות

1. חלומים המוטלים בשטח ארצו של אחד הצדדים המתקשרים על כלי-טיס של המוביל האווירי המיועד של הצד המתקשר האחר עבור השימוש בנמלי-זעופה ומתקני זעופה אחרים, לא יהיו גבוהים מאלה המוטלים על כלי-טיס של מוביל אווירי לאומי של הצד המתקשר הראשון העוסק בשרותי אוויר בין-לאומיים דומים.
2. כל צד מתקשר יעודר והיעצויות בין הגופים המוסכמים המופקדים על הטלת חלומים ובין המוביליט האוויריים המיועדיט המשתמשים בשירותים ובמתקנים, ומקום שמעשי, באמצעות הגופים היציגים של המוביליים האוויריים. וינתן הודעה סבירה למשומשים לגבי כל הצעוז שינוי בהיטלי המשחמשים, כרי לאפשר להם להביע את השקפוניהם בטרם ייעשו שינוים.
3. שום צד מתקשר לא יתן עריפווז למוביל אווירי משלו או לכל מוביל אווירי אחר על-פני מוביל אווירי של הצד המתקשר האחר העוסק במתן שירותי אוויר בין-לאומיים דומים בהחלת תקנותיו בענין מכס, הגירה, הסגר ותקנות דומוז, או בשימוש בנמלי תעופה, נתיבי אוויר, שרוזי תעבורה אוויריים ומוקנים הקשורים לכך שבשליטחו.

סעיף 14

חילופי מירע וסטטיסטיקה

רשויות התעופה של כל צד מוקשר יספקו לרשויות התעופה של הצד המתקשר האחר, לפי בקשתן, כל מירע סטטיסטי שניתן לדרוש באופן סביר לצורך קביעת הקיבולת המסופקת על ידי המוביל האווירי המיועד, מספר הטיסות המבוצע ע"י השרותים המוסכמים וכן מוצאן ויערן של טיסות ישירות.

סעיף 15

הוניהעצויוז

1. רשויות התעופה של הצדדים המוקשרים יוניהעצו זז עט זז מפעט לפעס, ברוח של שיתוף פעולה הדוק, לשם הבטחת ביצוען של הוראוזו הטכס זה ונספחו ולשם קיומן באורח המנית או זהעוז.
2. התייעצויות כאמור יותילו ווזר פרק זמן של שישים (60) יוז מוזאריך קבלתה של בקשה כאמור, זלוזו אט הטכיומו הצדדים המוקשרים אורוז.

ט ע י ף 11

העברת עודפי תקבולים

1. המוביל האווירי המיועד של צד מווקשר יהיה חופשי, במישרין או באמצעות סוכן, למכור שרווי הובלה אווירית בשטח ארצו של הצד המתקשר האחר, במטבע המקומי או בכל מטבע שניתן להמירו באורו חופשי, בכפוף להרשאות המתאימות ובהתאם לחוקים ולתקנות לאומיים החלים אצל שני הצדדים.
2. מובילים אוויריים המיועדים של הצדדים המתקשרים יהיו חופשיים להעביר משטח ארץ המכירה לשטח ארץ ביתם את העודף, בשטח ארץ המכירה של התקבולים על ההוצאות. העברה נטו זו תכלול הכנסות ממכירות, שנעשו במישרין או באמצעות סוכן, של שירותי תובלה אווירית ושירותי עזר משלימים, והתשלומים יוסדרו בהתאם להוראות הסכם התשלומים שהיננו בתוקף בין שני המדינות ותקנות מטבע-זר הישימות.
3. מובילים אוויריים המיועדים של הצדדים המתקשרים יקבלו אישור להעברות כאמור תוך 30 יום, לכל היוזר, מתאריך הגשת הבקשה. התהליך לגבי העברות כאמור יהיה בהתאם לתקנות בדבר מטבע זר התקפות בארץ שבה נצמחת ההכנסה.
4. מובילים אוויריים של הצדדים המווקשרים יהיו חופשיים לבצע און ההעברה באופן מעשי עם קבלת האישור. במקרה שמסיבות טכניות לא ניתן לבצע העברה כאמור לאחר, יקבלו המובילים האוויריים של הצדדים המתקשרים עדיפות להעברה השווה לזו של כלל היבוא של הצדדים המתקשרים.
5. כל צד מתקשר יעניק למוביל האווירי המיועד של הצד המתקשר האחר, על בסיס של הדדיות, פטור מכל המיסים וההיטלים על הרווחים או ההכנסות הנובעים מהפעלתם של שרותי האוויר.

ט ע י ף 12

קיבולת

1. למוביל האווירי של כל צד מווקשר תהא הזדמנות הוגנת ושווה להפעיל את השרותים המוסכמים במפורט בנספח להסכם זה.
2. בהפעלת השרותים המוסכמים יביא המוביל האווירי המיועד של כל צד מווקשר כחשבון את ענייניו של המוביל האווירי המיועד של הצד המתקשר האחר, שמא יפגע שלא לצורך בשרותים שמספק האחרון באותו נתיב, כולו או חלקו.
3. הקיבולת שתסופק בשרותים המוסכמים על-ידי המובילים האוויריים המיועדים תקבע תוך זיקה הרוקה לדרישותיו של ציבור הנוסעים לתובלה אווירית בין שטחי ארץ של הצדדים המתקשרים. כעיקרון תחולק קיבולת זו באופן שווה כן שני המובילים האוויריים המיועדים, זולו אם הוסכם אחרת.

רשיונות כאמור הנם שווי ערך לתוקני המינימום שעשויים לקובעם בהחלט לאמנה בדבר חלופה אזרחית בין-לאומית, או עולית עליהם. אולם, כל צד מתקשר שומר לעצמו את הזכות לסרב להכיר בתוקפם של תעודות סמיכות ורשיונות שהוענקו לאזרחיו הוא על ידי הצד המתקשר האחר לשם טיסה מעל לשטח ארצו שלו.

ס ע י ך 10

בטחון

1. הצדדים המתקשרים מאשרים מחדש כי התווייכותם זה לזה להגן על בטחון התעופה האזרחית מפני מעשים של התערבות בלתי חוקית. הצדדים המתקשרים במיוחד יפעלו בהתאם להוראותיהן של האמנה בדבר עבירות ומעשים מסויימים אחרים המבוצעים בכלי טיס, שנחתמה בטוקיו ביום 14 בספטמבר, 1963, האמנה לדיכוי חפיסה בלתי חוקית של כלי טיס, שנחתמה בהאג ביום 16 בדצמבר 1970; האמנה בדבר דיכוי מעשי אלימות בלתי חוקיים נגד בטיחות התעופה האזרחיות, שנחתמה במונטריאול ביום 23 בספטמבר 1971; והפרוטוקול בדבר דיכוי מעשי אלימות בלתי חוקיים בנמלי חלופה המשרתים את התעופה האזרחית הבין-לאומית, שנחתם במונטריאול ביום 24 בכברואר 1988.
2. הצדדים המותקשרים יושיטו זה לזה, לפי בקשה, את כל העזרה הנחוצה למניעת מעשי חפיסה בלתי חוקית של כלי טיס אזרחיים ומעשים בלתי חוקיים אחרים נגד בטיחותם של כלי טיס אלה, נוסעיהם ואנשי צוותם, נמלי חלופה ומתקני טיס, וכל איום אחר על בטחון התעופה האזרחית.
3. הצדדים המותקשרים יפעלו, ביוזמיהם ההדדית, בהתאם להוראות בטחון התעופה שנקבעו על ידי הארגון הבין-לאומי לתעופה אזרחית ויוערו כנספחים לאמנת התעופה האזרחית הבין-לאומית, ככל שאונון הודאוו בטחון ישימוח לגבי הצדדים: הם ידרשו כי מפעיליהם של כלי טיס הרשומים אצלם או מפעילי כלי טיס שמקום עסקם הראשי או מקום מגוריהם הקבוע מצוי בשטח ארצם, ומפעיליהם של נמלי חלופה שבשטח ארצם, ינהגו בהתאם להוראות בטחון התעופה האמורות.
4. כל צד מתקשר מסכים כי ניהון לדרוש מאותם מפעילים של כלי טיס לקיים את הוראות בטחון התעופה המוזכרות בס"ק 3 לעיל, הנדרשות על ידי הצד המתקשר האחר לשם כניסה לשטח ארצו של הצד המתקשר האחר, יציאה ממנו או שהיה בו. כל צד מותקשר יבטיח את ישומם בפועל של אמצעים מחייבים בתוך שטח ארצו כדי להגן על כלי הטיס וכדי לברוק נוסעים, אנשי צוות, מטעני יד, כבודה, מטען וצירת כלי טיס, לפני העליה או הטעינה ובמהלכן. כל צד מתקשר יתן גם תשומת לב אזהרת לכל בקשה מן הצד המתקשר האחר לגבי אמצעי בטחון מיוחדים סביריט נוכח איום מסוייט.
5. במקרה שתקרות או איום בוקרות של חפיסה בלתי חוקית של כלי טיס אזרחיים או של מעשיט בלתי חוקיים אחרים נגד בטחון אוויר, כלי טיס, נוסעיהם ואנשי צוותם, נמלי חלופה, או מותקני טיס, אכן קורים, יסייעו הצדדים המתקשרים זה לזה בהקלת התקשורת ואמצעיט מחייבים אחרים הנועדיט להביא חוקרית או איזום בוקרית כאמור לסיזום מהיר ובטוח..

6. לא יכלו רשויות הנועופה להסכים על תעריף כלשהו שהוגש להם בהואם לס"ק 3 לסעיף זה, או על קביעתו של וועריף כלשהו כמפורש בס"ק 5 לסעיף זה, ייושב הסכסוך בהואם להוראותו סעיף 17 להסכם זה.
7. תעריף שנקבע בהתאם להוראות סעיף זה יישאר בתוקפו עד אשר ייקבע תעריף חדש. אף על פי כן לא יוארך תעריף מכוח ס"ק זה ליותר משנים עשר (12) תודשים לאחר התאריך שבו אמור היה לולא כך לפקוע.

ס ע י ף 7

סגל טכני ומסחרי

1. המוביל האווירי המיועד של אחד הצדדים המתקשרים יורשה, על בסיס של הדדיות, להחזיק בשטח ארצו של הצד המתקשר האחר או נציגיו ואז חבר עובדיו המסחרי, התפעולי והטכני, כנדרש בקשר להפעלת השירותים המוסכמים. חבר עובדים זה ייבחר מקרב אזרחי אחד הצדדים או שניהם, לפי הצורך.
2. דרישות אלה לגבי וובר עובדים יכול, לפי שיקולו של המוביל האווירי המיועד, שימולאו על ידי הסגל שלו הוא או אגב שימוש בשרותיהם של ארגון, חברה או מוביל אווירי אחר הפועלים בשטח ארצו של הצד המתקשר האחר והמורשים לבצע שרותים כאמור בשטח ארצו של אותו צד מתקשר.
3. הנציגים וחבר העובדים יהיו כפופים לחוקים ולתקנות שבחוקף של הצד המתקשר האחר, ובהתאם לאותם חוקים וותקנות, יעניק כל צד מתקשר על בסיס של הדדיות ובעיכוב מזערי, או היתרי העבודה, אשרות חטסוקה או מסמכים דומים אחרים הנחוצים לנציגים ולחבר העובדים המוזכרים בס"ק 1 לסעיף זה.

ס ע י ף 8

חוקים וותקנות

1. חוקיו וותקנותיו של כל צד מותקשר ומטויריט או כניטונט לשטח ארצו או יציאתם ממנו של כלי טיס והמועסקיט בשרוזי אויר בין-לאומיים, או הקשוריט בהפעלת אוונט כלי טיס, כל עוד מצויים הם בשטח ארצו, יחולו על המוביל האווירי המיועד של הצד המתקשר והאזר.
2. ווקיט וותקנוו המסדיריט או שהייונט ויציאתם של נוסעיט, צוות, כבודה, רואר ומטען, מעל לשטח ארצו של כל צד מתקשר, וכן התקנוו הנוגעות לכניטה ויציאה מן הארץ, הגירה, מכט וכללי ווברואה, יחולו, בשטח ארץ כאמור, על פעולות המוביל האווירי המיועד של הצד המתקשר האחר.

ס ע י ף 9

תעורות ורשיונוו

ותעודות על כושר טיטה, תעודות סמיכות ורשיונוו שנינוו או קיבלו או תוקפט על ידי אחד הצדליט המוקשריט והעומדיט עדיין בווקפט, יוכרו כבעלי חוקף חוקי על ידי הצד המתקשר האחר לשט הפעלות השרותיט המוסכמיט, ובלכד שהדרישות שלפיהן וזוצאו או קיבלו אח תוקפט תעודות או

ב. המוחזקים בכלי הטיס של המוביל האווירי המיועד של אחד הצדדים המתקשרים בהגיעם לשטח ארצו של הצד המחקש האחר או בצאתם ממנו;

ג. המועלים על כלי טיס של המוביל האווירי המיועד של אחד הצדדים המתקשרים בשטח ארצו של הצד המתקשר האחר והנוערים לשימוש בהפעלת השרותים המוטכמים;

בין אם נעשה בפריטים אלה שימוש או שנצרכו בשלמותם או כחלקם כחחוס שטח ארצו של הצד המחקש המעניק את הפטור ובין אם לאו, ובלבד שפריטים כאמור לא יועברו לזולת בשטח ארצו של הצד המתקשר האמור.

3. ציוד מוטס רגיל, וכן חומרים והספקה מוחזקים כרגיל בכלי טיס של המוביל האווירי המיועד של אחד הצדדים המתקשרים, אין לפורקם בשטח ארצו של הצד המוזקש האחר אלא באישור רשויות המכס שבאותו שטח ארץ. במקרה זה, ניתן לזעמירם וחת השגחת הרשויות האמורות עו ליצואם הווזר או ער אשר ייעשה בהט אורח בווזאם לזקנוו המכס.

4. נוסעים במעבר דרך שטחו של אזור הצדדים המתקשרים יהיו כפופים לביקורת ממושטת מאוד וחו לא. כבודה ומטען במעבר ישיר יהיו פטורים מהיטלי מכס וממסים דומים אחרים.

ס ע י ן 6

תעריפים

1. חעריפים שייגכו על ידי המוביל האווירי המיועד של אזור הצדדים המתקשרים בער הובלה אל שטח ארצו של הצד המחקש האחר או ממנו ייקבעו בשיעורים סכיריט, ווזך הוושכוו נאותה ככל זגורמים הנוגעו ברבר, לרבות עלות הביצוע, רווח סכיר וחעריפוט של מובילי אוויר אחרים.

2. על התעריפים המוזכרים בס"ק 1 לסעיף זה, יוסכם, מקום שאפשר, בין מובילי האוויר המיוערים של שני הצדדים המוזקשרים, לאזור התייעצונו עט מובילי אוויר אזורים הפועלים בנוויב, כולו או חלקו, והסכם כאמור יושג, כל אימת שאפשר, תוך שימוש בנוהלי האיגוד הבין-לאומי לחובלה אווירית לשט ווישוכ התעריפים.

3. תעריפים שלה הוסכם עליהם, יוגשו לאישור רשויות החעופה של שני הצדדים המתקשרים לפחות (45) יום לפני התאריך המוצע להנהגתם. במקרים מיוחדים ניתן לקצר פרק זמן זה, בכפוף להסכמת הרשויות האמורות.

4. אישור זה יכול שיינתן במפורש. לא הביעה שום רשות תעופה אי הסכמה תוך (30) יום מתאריך ההגשה, בהתאם לס"ק 3 לסעיף זה, ייחשבו התעריפים הללו כמאושרים. במקרה שקוצר פרק הזמן להגשה, כמפורש בס"ק 3, רשאיות רשויות החעופה להסכים כי פרק הזמן שכו יש להודיע על כל אי הסכמה יהא פוזות מ-(30) יום.

5. לא יכלו להסכים על תעריף בהוואט להוראות ס"ק 2 לסעיף זה, או מסרה רשות תעופה אחת, לרשויות החעופה האחרות, בתוך פרק הזמן שנקבע בהתאם לס"ק 4 לסעיף זה, הודעה על אי-הסכמתה לתעריף כלשהו שהוסכט עליו בהתאם להוראות ס"ק 2, ישתולו רשויות החעופה של שני הצדדים המתקשרים, לאחר התייעצונו עט רשויות החעופה של כל מדינה אשר עצונו ווראה להם כמועילה, לקבוע את התעריף בהסכמה הדדית.

4. לכל צד מתקשר הזכות לסרב להעניק את הרשאת ההפעלה המוזכרת בס"ק 2 לסעיף זה, או לאכוף תנאים שעשויים להראות לו הכרתיים לשימוש של המוביל האווירי המיועד בזכויות המפורטות בסעיף 2 להסכם זה בכל מקרה שלא נחה דעתו של הצד המוקשר האמור כי הבעלות הממשית והשליטה המעשית על אוונו מוביל אווירי נתונות בידי הצד המתקשר שקבע את המוביל האווירי, או בידי אזרחיו.
5. נקבע והורשה מוביל אווירי כך, רשאי הוא להתחיל בכל עת להפעיל את השרותים המוסכמים, ובלבד שתעריף שנקבע בהתאם להודאות סעיף 6 להסכם זה עומד בתוקפו לגבי שירותים אלה.

סעיף 4

ביטול

1. לכל צד מתקשר הזכות לבטל הרשאת הפעלה או לאכוף את השימוש בזכויות שפורטו בסעיף 2 להסכם זה שניתנו למוביל האווירי שנקבע על-ידי הצד המתקשר האחר, או לאכוף אותם תנאים שעשויים להראות כהכרחיים לגבי השימוש בזכויות אלו:
- א. במקרה שלא נחה דעתו כי הבעלות הממשית והשליטה המעשית על המוביל האווירי נתונות בידי הצד המוקשר שקבע את המוביל האווירי או בידי אזרחיו של אותו צד מתקשר; או
- ב. במקרה שלא מילא אותו מוביל אווירי את החוקים והתקנות של הצד המתקשר המעניק זכויות כאמור; או
- ג. בכל מקרה שבו באופן אחר כלשהו לא הפעיל המוביל האווירי את השרותים והמוסכמים בהואס לוננאים שנקבעו לפי ההסכם.
2. זולת אם יש הכרח בביטול מידי, הולית התנאים המוזכרים בס"ק 1 לסעיף זה או אכיפתם, כדי למנוע הפרה נוספת של חוקים או חקנות, תמומש הזכות האמורה רק לאור החיפצות עם הצד המתקשר האחר.

סעיף 5

פטורים

1. כל צד מתקשר יפטור, על בסיס של הדדיות, במלוא זהמדה האפשרית לפי חוקי ארצו, את המוביל האווירי המיועד של הצד המוקשר האחר מהגבלות יבוא, היטלי מכס, מסי בלו, אגרות בדיקה ושאר תשלומי חובה והיטלים ארציים על כלי טיס, דלק, שמני סיכה, הספקה טכנית ברו-צריכה, חלקי תילוף, לרבות מנועים, ציוד רגיל לכלי טיס צירה לכלי טיס (לרבות משקאות תריפים, טבק ומוצרים אחרים המיועדים להמכר לנוסעים בכמויות מוגבלות בזמן הטיסה) ופריטים אחרים הנועדים לשימוש אך ורק בקשר להפעלתם ולשרותם של כלי טיס של המוביל האווירי המיועד של אוונו צד מתקשר המפעיל את השרותים המוסכמים וכן על מלאי כרטיסים מודפסים, שטרי מטען, דברי דפוס שעליהם סימני החברה וחומר פרסומו רגיל המופץ תינם על ידי המוביל האווירי האמור.
2. הפטור המוענק בסעיף זה יחול על הפריטים המוזכרים בס"ק 1 לסעיף זה:
- א. המוכנסים לשטח ארצו של אחד הצדדים המתקשרים על ידי המוביל האווירי המיועד של הצד המתקשר האחר או מטעמו;

- ד. למונחים "שטח ארץ", "שרותי אוויר בין-לאומיים" ו"חנייה שלא למטרות תעבורה מסחריות" תהא המשמעות שפורשה בסעיפים 2 ו-96 לאמנה;
- ה. המונח "הסכם" משמעו הסכם זה, נספחיו וכל תיקון בהם;
- ו. המונח "נתיבים מפורטים" משמעו הנתיבים שנקבעו או שייקבעו בנספח להסכם זה;
- ז. המונח "שרותים מוסכמים" משמעו שרותי האוויר הכין-לאומיים שניתן להפעילם בהתאם להוראות ההסכם, בנתיבים המסורטים;
- ח. המונח "תעריף" משמעו המחירים שיש לשלם בעד הובלת נוסעים, כבודה ומטען, והתנאים שלפיהם חלים מחירים אלה, לרבות מחירים ותנאים לשרותי סוכנויות ושרותי עזר אוויר, אך למעט תשלום וזנאים להובלת רואר.

ס ע י ף 2

זכויות תפעול ותעבורה

כל צד מתקשר מעניק לצד המחקש האחר את הזכויות המפורטות בהסכם, לשם כינונם של שירותי אוויר בין-לאומיים סדירים בנתיבים המפורטים בנספח להסכם זה.

אלא אם יפורט אחרת, בהסכם זה או בנספחו, המוביל האווירי המיועד של כל צד מתקשר ייהנה, בהפעלת שרות מוסכם בנתיב שפורט, מזכויות היתר כדלקמן:

- א. לטוס ללא חניה מעל לשטחו של הצד המתקשר האחר;
- ב. לבצע חניות בשטח האמור שלא למטרות תעבורה מסחריות; וכן
- ג. לבצע חניות בשטח האמור לשט העלאוזה או הורדתה של תעבורה בין-לאומית של נוסעים, מטען ורואר, בנפרד או במשולב, שעה שהוא מפעיל את השרותים המוסכמים כמפורט בנספחו.

שום דבר בהסכם זה לא ייחשב כמעניק למוביל האווירי המיועד של אחד הצדדים המתקשרים את זכות היתר להעלות בשטח ארצו של הצד המתקשר האחר נוסעים, מטען ורואר המובלים בשכירות או בשכר והמיועדים לנקודה אחרת בשטח ארצו של הצד המתקשר האחר.

ס ע י ף 3

קביעת מובילי אוויר

1. לכל צד מתקשר תהא הזכות לקבוע, בכתב, לצד המתקשר האחר, מוביל אווירי אחר לשם הפעלת השרותים המוסכמים בנתיבים המפורטים.
2. עם קבלת קביעה כאמור יעניק הצד המתקשר האחר ללא דיחוי, למוביל האווירי שנקבע, ככפוף להוראות ס"ק 3 ו-4 לסעיף זה, את ההרשאה המתאימה.
3. רשויות התעופה של צד מוזקש אחר רשאיות לדרוש ממוביל אווירי שנקבע על ידי הצד המתקשר האחר, שינית את דעתו ברבר כשירותו למלא אחר התנאים שנקבעו בחוקים ובתקנות, המיושמים באורח רגיל וטביר, להפעלת שרותי אוויר בין-לאומיים על ידי הרשויות האמורות, בהתאם להוראות האמנה.

[HEBREW TEXT — TEXTE HÉBREU]

הסכם בדבר תובלה אווירית

בין

ממשלת מדינת ישראל

לבין

ממשלת הרפובליקה של פולין

ממשלת מדינת ישראל וממשלת הרפובליקה של פולין להלן "הצדדים המחקרים", בהיותן צדדים לאמנה בדבר ועופה אזרחית בין לאומית, שנפוצה לחתימה בשיקאגו ביום השבעה בדצמבר, 1944,

וברצותן לקדם את פיתוח החובלה האווירית בין פולין ובין ישראל ולהמשיך במלוא המידה או שיתוף הפעולה הבין-לאומי בתחום זה,

הסכימו לאמור:

ס ע י ק 1

הגדרות

לענין פירושו והחלתו של ההסכם, זולת אם נקבע בו אחרת:

- א. המונח "אמנה" משמעו האמנה בדבר תעופה אזרחית בין-לאומית שנפתחה לחתימה בשיקאגו ביום 7 בדצמבר, 1944, לרבות כל נספת שאומץ לפי סעיף 90 לאותה אמנה, וכל תיקון לנספחים או לאמנה לפי סעיפים 90 ו-94 שבה, ובלבד שאותם נספחים ותיקונים היו לכני פועל לגבי שני הצדדים המחקרים או אושרו על ידם;
- ב. המונח "רשויות תעופה" משמעו, לגבי הרפובליקה של פולין, שר התחבורה, וכלכלה ימית, ולגבי מדינת ישראל, שר התחבורה, או לגבי שתיהן כל אדם או גוף שהוסמכו כרין לבצע כל ופקיד המוטל על הרשויות האמורות;
- ג. המונח "מוכיל אווירי מיועד" משמעו המוכיל האווירי שנקבע על ידי כל צד מתקשר כדי להפעיל את השרותים המוסכמים, כמפורט בנספחו להסכם זה ובהחאס לסעיף 3 בו;

[POLISH TEXT — TEXTE POLONAIS]

UMOWA MIĘDZY RZĄDEM PAŃSTWA IZRAEL A RZĄDEM RZECZYPOSPOLITEJ POLSKIEJ O KOMUNIKACJI LOTNICZEJ

Rząd Państwa Izrael i Rząd Rzeczypospolitej Polskiej,
zwane dalej "Umawiającymi się Stronami",

Będąc stronami Konwencji o międzynarodowym lotnictwie
cywilnym, otwartej do podpisu w Chicago dnia siódmego grudnia
1944 roku, oraz

Pragnąc popierać rozwój komunikacji lotniczej między
Izraelem i Polską oraz kontynuować najpełniejsze rozszerzenie
międzynarodowej współpracy w tym zakresie,

Uzgodniły, co następuje:

Artykuł I

DEFINICJE

Dla celów interpretacji i stosowania niniejszej Umowy o i. lo
nie zastrzeżono inaczej poniżej:

a/ wyrażenie "Konwencja" oznacza Konwencję o międzynarodowym
lotnictwie cywilnym otwartą do podpisu w Chicago dnia siódmego
grudnia 1944 roku oraz obejmując każdy Załącznik przyjęty zgodnie
z Artykułem 90 tej Konwencji i każdą zmianę Załącznika lub Kon-
wencji przyjętą zgodnie z jej Artykułami 90 i 94, jeżeli te
Załączniki i zmiany wejdą w życie lub zostaną ratyfikowane przez
Obie Umawiające się Strony;

b/ wyrażenie "władze lotnicze" oznacza w przypadku Państwa
Izrael, Ministra Transportu, a w przypadku Rzeczypospolitej
Polskiej, Ministra Transportu i Gospodarki Morskiej, lub w obu
przypadkach każdą osobę lub organ właściwie uprawniony do peł-
nienia funkcji wykonywanych przez wymienioną władzę;

c/ wyrażenie "wyznaczono przedsiębiorstwo" oznacza przed-
siębiorstwo lotnicze, które każde Umawiające się Strona wyz-
naczyła do eksploatacji uzgodnionych linii określonych w

Załączniku do niniejszej Umowy, zgodnie z artykułem III tej Umowy;

d/ wyrażenia "terytorium", międzynarodowo linie lotnicze" i "lądowanie w celach niehandlowych" posiadają znaczenie określone w Artykułach 2 i 96 Konwencji;

e/ wyrażenie "Umowa" oznacza niniejszą Umowę, jej Załączniki oraz każde uzupełnienie do niej;

f/ wyrażenie "określone trasy" oznacza trasy ustalone lub które będą ustalone w Załączniku do Umowy;

g/ wyrażenie "uzgodnione linie" oznacza międzynarodowo linie lotnicze, które będą eksploatowane, zgodnie z postanowieniami Umowy, na określonych trasach;

h/ wyrażenie "taryfa" oznacza ceny płacone za przewóz pasażerów, bagażu i towarów oraz warunki, na których te ceny będą stosowane, włączając ceny i warunki dla agentów i innych pomocniczych usług, lecz z wyłączeniem opłat i warunków przewozu przesyłek.

Artykuł II

PRAWA OPERACYJNE I HANDLOWE

Każda Umawiająca się Strona przyznaje drugiej Umawiającej się Stronie prawa wyszczególnione w Umowie w celu założenia regularnych międzynarodowych linii lotniczych na trasach określonych w Załączniku do Umowy.

Jeżeli nie określono inaczej w niniejszej Umowie lub w Załączniku do niej, przedsiębiorstwo wyznaczone przez każdą z Umawiających się Stron będzie korzystać podczas eksploatacji uzgodnionej linii na określonych trasach z następujących praw:

a/ przelotu bez lądowania przez terytorium drugiej Umawiającej się Strony;

b/ lądowania na wymienionym terytorium w celach niehandlowych;
oraz;

c/ lądowania na wymienionym terytorium w celu załadowania lub wyładowania, przy eksploatacji uzgodnionych linii określonych w Załączniku, międzynarodowych przewozów pasażerów, towaru i poczty, oddzielnie lub łącznie.

Żadne postanowienie Umowy nie może być rozumiane jako przyznające przedsiębiorstwu jednej Umawiającej się Strony prawa zabiorania na pokład z terytorium drugiej Umawiającej się Strony pasażerów, towaru i poczty, przewożonych na zasadach najmu lub za wynagrodzeniem i przeznaczonych do innego punktu na terytorium tej drugiej Umawiającej się Strony.

Artykuł III

WYZNACZENIE PRZEDSIĘBIORSTW LOTNICZYCH

1. Każda Umawiająca się Strona będzie miała prawo wyznaczenia w drodze pisemnego zawiadomienia drugiej Umawiającej się Strony jednego przedsiębiorstwa lotniczego w celu eksploatacji uzgodnionych linii na określonych trasach.

2. Po otrzymaniu takiego wyznaczenia, druga Umawiająca się Strona udzieli bez zwłoki, z zastrzeżeniem postanowień ustępów 3 i 4 niniejszego artykułu, wyznaczonemu przedsiębiorstwu odpowiedniego zezwolenia eksploatacyjnego.

3. Władze lotnicze jednej Umawiającej się Strony mogą żądać od przedsiębiorstwa wyznaczonego przez drugą Umawiającą się Stronę udowodnienia, że jest ono w stanie spełnić wymagania przewidziane w ustawach i przepisach normalnie i rozsądnie stosowanych przez te władze w odniesieniu do eksploatacji międzynarodowych linii lotniczych, zgodnie z postanowieniami Konwencji.

4. Każda Umawiająca się Strona będzie miała prawo odmówić przyznania zezwolenia eksploatacyjnego, o którym mowa w ustępie 2 niniejszego artykułu lub poddać takim warunkom, jakie może uznać za konieczne, wykonywanie przez wyznaczone przedsiębiorstwo praw określonych w artykule II niniejszej Umowy w każdym przypadku, gdy wymieniona Umawiająca się Strona nie uzyska dowod

zo przeważająca część własności i rzeczywista kontrola tego przedsiębiorstwa należą do Umawiającej się Strony wyznaczającej to przedsiębiorstwo lub do jej osób fizycznych lub prawnych.

5. Z chwilą gdy przedsiębiorstwo lotniczo zostało w ten sposób wyznaczone i upoważnione może w każdym czasie rozpocząć eksploatację linii pod warunkiem, że w odniesieniu do tej linii istnieje obowiązująca taryfa, ustalona zgodnie z postanowieniami artykułu VI niniejszej Umowy.

Artykuł IV

COFNIĘCIE ZEZWOLENIA

1. Każda Umawiająca się Strona będzie miała prawo cofnięcia zezwolenia eksploatacyjnego lub ograniczenia wykonywania praw określonych w artykule II niniejszej Umowy przyznanych przedsiębiorstwu wyznaczonemu przez drugą Umawiającą się Stronę lub nałożenia takich warunków, jakie może uznać za konieczne przy wykonywaniu tych praw:

a/ w przypadku gdy nie uzyska dowodu, że przeważającą część własności i rzeczywistą kontrolą tego przedsiębiorstwa należy do Umawiającej się Strony wyznaczającej to przedsiębiorstwo lub do jej osób fizycznych lub prawnych tej Umawiającej się Strony; albo

b/ w przypadku gdy to przedsiębiorstwo nie przestrzega ustaw lub przepisów obowiązujących na terytorium Umawiającej się Strony przyznającej te prawa; albo

c/ w każdym przypadku gdy to przedsiębiorstwo w inny sposób narusza warunki eksploatacji uzgodnionych linii określone w niniejszej Umowie.

2. Prawo to będzie wykonane jedynie po przeprowadzeniu konsultacji z drugą Umawiającą się Stroną, chyba że niezwłoczne cofnięcie, zawieszenie zezwolenia lub nałożenie warunków przewidzianych w ustępie 1 niniejszego artykułu będzie niezgodne dla zapobieżenia dalszym naruszeniom ustaw lub przepisów.

Artykuł V

ZWOLNIENIA

1. Każda Umawiająca się Strona, na zasadzie wzajemności, zwolni wyznaczone przedsiębiorstwo drugiej Umawiającej się Strony w możliwie najszerszym zakresie, wynikającym z jej ustaw, z ograniczeń importowych, opłat celnych, stosowanych podatków, kosztów inspekcyjnych oraz innych krajowych opłat i obciążeń dotyczących: statku powietrznego, paliwa, smarów, technicznych zapasów podlegających zużyciu, części zamiennej łącznie z silnikami, normalnego wyposażenia statku powietrznego, zapasów /włączając alkohol, tytoń i inne produkty przeznaczone do sprzedaży pasażerom w ograniczonych ilościach w czasie lotu/, innych artykułów przeznaczonych do użycia wyłącznie przy eksploatacji lub obsłudze statku powietrznego wyznaczonego przedsiębiorstwa tej Umawiającej się Strony eksplloatującego uzgodnione linie, jak również dokumentów przewozowych, listów przewozowych i innych materiałów biurowych posiadających znaki tego przedsiębiorstwa oraz typowych materiałów reklamowych rozprowadzanych bez opłat przez to wyznaczone przedsiębiorstwo.

2. Zwolnienia przyznane w niniejszym artykule będą stosowane do przedmiotów wyszczególnionych w ustępie 1 niniejszego artykułu:

a/ włożonych na terytorium jednej Umawiającej się Strony przez, albo w imieniu wyznaczonego przedsiębiorstwa drugiej Umawiającej się Strony;

b/ zatrzymanych na pokładzie statku powietrznego wyznaczonego przedsiębiorstwa jednej Umawiającej się Strony między przybyciem a opuszczeniem terytorium drugiej Umawiającej się Strony;

c/ wziętych na pokład statku powietrznego wyznaczonego przedsiębiorstwa jednej Umawiającej się Strony na terytorium drugiej Umawiającej się Strony i przeznaczonych do użycia w czasie eksploatacji uzgodnionych linii;

Jednakże przedmioty to zużywane albo spożywane w całości lub w części na terytorium Umawiającej się Strony przyznającej zwolnienie, nie będą odstępowane na terytorium tej Umawiającej się Strony.

3. Normalne wyposażenie pokładowe, a także materiały i części zwykle pozostające na pokładzie statku powietrznego wyznaczonego przedsiębiorstwa którejkolwiek Umawiającej się Strony mogą być wylądowane na terytorium drugiej Umawiającej się Strony tylko za zgodą władz celnych tego terytorium. W tym przypadku będą one pozostawać pod nadzorem wymienionych władz aż do czasu, gdy zostaną wywiezione lub zadysponuje się nimi inaczej, zgodnie z przepisami celnymi.

4. Pasażerowie w tranzycie przez terytorium którejkolwiek Umawiającej się Strony będą podlegać tylko bardzo uproszczonej kontroli. Bagaż i towar w tranzycie bezpośrednim będą zwolnione od opłat celnych i innych podobnych opłat.

Artykuł VI

TARYFY

1. Taryfy, które mają być stosowane przez przedsiębiorstwo lotnicze jednej Umawiającej się Strony do przewozu na lub z terytorium drugiej Umawiającej się Strony będą ustalone w rozsądnej wysokości z należyтым uwzględnieniem wszystkich istotnych czynników, łącznie z kosztem eksploatacji, słusznym zyskiem i taryfami innych przedsiębiorstw lotniczych.

2. Taryfy, o których mowa w ustępie 1 niniejszego artykułu, w miarę możliwości, będą uzgadniano przez wyznaczone przedsiębiorstwo lotnicze obu Umawiających się Stron po konsultacji z innymi przedsiębiorstwami lotniczymi eksploatującymi całość lub część trasy, a porozumienie takie, w miarę możliwości, będzie osiągnięte przy zastosowaniu procedury ustanawiania taryf Zrzeszenia Międzynarodowego Transportu Lotniczego.

3. Uzgodnione w ten sposób taryfy będą przedstawiano do zatwierdzenia władz lotniczych obu Umawiających się Stron co najmniej na /45/ dni przed proponowaną datą wejścia ich w życie.

W szczególnych przypadkach, termin ten może być skrócony pod warunkiem uzyskania zgody wymienionych władz.

4. Zatwierdzenie, o którym mowa w ustępie 3 niniejszego artykułu może być wyraźne. Jeżeli żadna z władz lotniczych nie wyrazi dezaprobaty w ciągu /30/ dni od daty ich przedstawienia zgodnie z ustępem 3 niniejszego artykułu, taryfy te będą uważane za zatwierdzone. W przypadku skrócenia terminu przedstawienia taryf, przewidzianego w ustępie 3, władze lotnicze mogą uzgodnić, że okres, w ciągu którego każda dezaprobata musi być notyfikowana, będzie krótszy niż /30/ dni.

5. Jeżeli taryfa nie może być uzgodniona stosownie do ustępu 2 niniejszego artykułu lub jeżeli w ciągu okresu mającego zastosowanie zgodnie z ustępem 4 niniejszego artykułu, jedna władza lotnicza notyfikuje drugiej władzy lotniczej nie zatwierdzenie taryfy uzgodnionej stosownie do postanowień ustępu 2, władze lotnicze obu Umawiających się Stron, po konsultacjach z władzami lotniczymi każdego państwa, którego radę mogą one uznać za pożyteczną, będą się starały ustalić taryfę w drodze wzajemnego porozumienia.

6. Jeżeli władze lotnicze nie mogą uzgodnić żadnej taryfy przedłożonej im zgodnie z ustępem 3 niniejszego artykułu, lub ustalić żadnej taryfy określonej w ustępie 5 niniejszego artykułu, spór będzie rozstrzygnięty zgodnie z postanowieniami artykułu XVII niniejszej Umowy.

7. Taryfa ustalona zgodnie z postanowieniami niniejszego artykułu pozostaje w mocy do czasu ustalenia nowej taryfy. Jednakże ważność taryfy nie może być przedłużona na mocy niniejszego ustępu na czas dłuższy niż dwanaście /12/ miesięcy od daty, kiedy miałaby ona wygasnąć.

Artykuł VII

PERSONEL TECHNICZNY I HANDLOWY

1. Wyznaczono przedsiębiorstwo jednej Umawiającej się Strony będzie upoważniono, na zasadzie wzajemności, do utrzymywania na terytorium drugiej Umawiającej się Strony swoich przedstawicieli

oraz personelu handlowego, operacyjnego i technicznego, zgodnie z wymogami związanymi z eksploatacją uzgodnionych linii. Personel ten składać się będzie, w zależności od potrzeb, z obywateli jednej lub obu Stron.

2. Wymagania dotyczące personelu mogą być, zależnie od możliwości wyznaczonego przedsiębiorstwa, spełnione przez personel własny lub poprzez korzystanie z usług innych organizacji, przedsiębiorstw albo linii lotniczych działających na terytorium drugiej Umawiającej się Strony oraz upoważnionych do świadczenia tych usług na terytorium tej Umawiającej się Strony.

3. Przedstawiciele i personel będą podlegać ustawom i przepisom obowiązującym na terytorium drugiej Umawiającej się Strony, zgodnie z którymi każda Umawiająca się Strona udzieli, na zasadzie wzajemności, niezwłocznie odpowiednich zezwoleń na pracę, wiz lub innych podobnych dokumentów dla przedstawicieli i personelu, o którym mowa w ustępie 1 niniejszego artykułu.

Artykuł VIII USTAWY I PRZEPISY

1. Ustawy i przepisy każdej Umawiającej się Strony regulujące wejście i wyjście z jej terytorium statku powietrznego używanego w żegludze międzynarodowej albo odnoszące się do eksploatacji tego statku powietrznego w czasie jego przebywania na tym terytorium, będą miały zastosowanie do statku powietrznego wyznaczonego przedsiębiorstwa drugiej Umawiającej się Strony.

2. Ustawy i przepisy regulujące wejście, przebywanie i wyjście, pasażerów, załogi, bagażu, poczty i towaru, na terytorium każdej Umawiającej się Strony, a także przepisy odnoszące się do wymagań dotyczących wejścia i opuszczenia kraju, imigracyjne, celne i sanitarne, będą miały zastosowanie na tym terytorium, do działalności wyznaczonego przedsiębiorstwa drugiej Umawiającej się Strony.

Artykuł IX

ŚWIADECTWA I LICENCJE

Świadectwa zdatości do lotów, świadectwa kwalifikacji i licencje wydane lub potwierdzone przez jedną z Umawiających się Stron w okresie ich ważności będą uznane za ważne przez drugą Umawiającą się Stronę w celu eksploatacji uzgodnionych linii, pod warunkiem, że wymagania zgodnie z którymi te świadectwa i licencje zostały wydane lub potwierdzone, spełniają bądź przekraczają minimalne standardy, które są ustanowione zgodnie z Konwencją o międzynarodowym lotnictwie cywilnym.

Każda Umawiająca się Strona zastrzeżona sobie jednakże prawo nie uznania za ważne świadectw kwalifikacji i licencji udzielonych swoim obywatelom przez drugą Umawiającą się Stronę dla lotów nad jej własnym terytorium.

Artykuł X

OCHRONA LOTNICTWA

1. Umawiające się Strony potwierdzają ich wzajemne zobowiązania odnośnie ochrony lotnictwa cywilnego przed czynami bezprawnej ingerencji. Umawiające się Strony będą w szczególności działały zgodnie z postanowieniami Konwencji w sprawie przestępstw i niektórych innych czynów popełnionych na pokładzie statków powietrznych, podpisanej w Tokio dnia 14 września 1963 roku, Konwencji o zwalczaniu bezprawnego zawładnięcia statkami powietrznymi, podpisanej w Hadze dnia 16 grudnia 1970 roku, oraz Konwencji o zwalczaniu bezprawnych czynów skierowanych przeciwko bezpieczeństwu lotnictwa cywilnego, podpisanej w Montrealu dnia 23 września 1971 roku, oraz Protokołu o zwalczaniu bezprawnych aktów przemocy w portach lotniczych służących międzynarodowemu lotnictwu cywilnemu, podpisanego w Montrealu dnia 24 lutego 1988 r.

2. Na żądanie, Umawiające się Strony będą udzielały sobie nawzajem wszelkiej niezbędnej pomocy w zapobieganiu czynom bezprawnego zawładnięcia cywilnymi statkami powietrznymi i innymi

bezprawnym czynom przeciwko bezpieczeństwu takich statków powietrznych, ich pasażerów i załóg, portów lotniczych oraz lotniczych urzędzeń nawigacyjnych, a także innym zagrożeniom bezpieczeństwa lotnictwa cywilnego.

3. We wzajemnych stosunkach Umawiające się Strony będą postępować zgodnie z przepisami bezpieczeństwa lotniczego ustanowionymi przez Organizację Międzynarodowego Lotnictwa Cywilnego i oznaczonymi jako Załączniki do Konwencji o międzynarodowym lotnictwie cywilnym w zakresie, w jakim takie przepisy bezpieczeństwa mają zastosowanie do Stron; będą one wymagały, aby użytkownicy statków powietrznych ich rejestracji lub użytkownicy statków powietrznych, którzy mają swoje główne miejsce działalności lub miejsce stałego zamieszkania na ich terytorium, a także użytkownicy portów lotniczych na ich terytorium działali zgodnie z takimi przepisami o bezpieczeństwie lotniczym.

4. Każda Umawiająca się Strona zgadza się, aby od takich użytkowników statków powietrznych można było żądać przestrzegania przepisów bezpieczeństwa lotniczego, o których mowa w ustępie 3 powyżej, wymaganych przez drugą Umawiającą się Stronę przy wlocio, wylocio i przebywaniu na terytorium tej drugiej Umawiającej się Strony. Każda Umawiająca się Strona zapewni skuteczne stosowanie odpowiednich środków na jej terytorium dla ochrony statków powietrznych oraz kontroli pasażerów, załóg, bagażu ręcznego i bagażu rejestrowanego, towarów i zapasów pokładowych, przed i w czasie wejścia pasażerów na pokład lub załadunku statku powietrznego. Każda Umawiająca się Strona będzie życzliwie rozpatrywała każdą prośbę drugiej Umawiającej się Strony o zastosowanie uzasadnionych, specjalnych środków bezpieczeństwa w razie szczególnego zagrożenia.

5. W przypadku zaistnienia aktu lub groźby zaistnienia aktu bezprawnego zawładnięcia cywilnym statkiem powietrznym albo innego bezprawnego aktu przeciwko bezpieczeństwu takiego statku, jego pasażerów i załogi, portów lotniczych lub lotniczych urzędzeń nawigacyjnych, Umawiające się Strony będą udzielały sobie nawzajem pomocy przez ułatwienie łączności oraz inne odpowiednie środki, mające na celu natychmiastowe i bezpieczne zakończenie takiego zdarzenia lub groźby jego zaistnienia.

Artykuł XI
TRANSFER NADWYŻEK WPLYWÓW

1. Wyznaczone przedsiębiorstwo jednej Umawiającej się Strony będzie mogło swobodnie sprzedawać usługi transportu lotniczego na terytorium drugiej Umawiającej się Strony bezpośrednio lub przez agentów, w walucie lokalnej lub w każdej walucie wymienialnej, w oparciu o odpowiednio zezwolenie oraz zgodnie z odnośnie stosowanymi ustawami i przepisami krajowymi.

2. Wyznaczone przedsiębiorstwa Umawiających się Stron będą swobodnie przekazywać z miejsca sprzedaży do swojej siedziby nadwyżki wpływów nad wydatkami pochodzące z terytorium sprzedaży. Taki transfer netto obejmować będzie wpływy ze sprzedaży, wykonywanej bezpośrednio lub przez agenta, usług przewozu lotniczego, jak również dodatkowych pomocniczych usług, a płatności regulowane będą zgodnie z postanowieniami umowy płatniczej obowiązującej między obu krajami oraz zgodnie z właściwymi przepisami dewizowymi.

3. Wyznaczone przedsiębiorstwa Umawiających się Stron będą otrzymywać zgodę na takie transfery w ciągu najwyżej 30 dni od złożenia wniosku. Tryb dokonywania takich transferów będzie zgodny z przepisami dotyczącymi walut obcych kraju, w którym wpływy te powstały.

4. Przedsiębiorstwa lotnicze Umawiających się Stron będą mogły swobodnie dokonywać rzeczywistego transferu z chwilą otrzymania zezwolenia. W przypadku jeżeli z przyczyn technicznych transfer taki nie może być dokonany niezwłocznie, przedsiębiorstwa lotnicze Umawiających się Stron będą korzystać z pierwszeństwa transferu na równi z ogółem importu Umawiających się Stron.

5. Każda Umawiająca się Strona przyzna wyznaczonemu przedsiębiorstwu drugiej Umawiającej się Strony, na zasadzie wzajemności, zwolnienie od wszelkich podatków i opłat od zysku lub wpływów osiągniętych z eksploatacji linii lotniczych.

Artykuł XII

ZDOLNOŚĆ PRZEWOZOWA

1. Wyznaczone przedsiębiorstwo każdej Umawiającej się Strony będzie miało równe i jednakowe możliwości eksploatacji uzgodnionych linii określonych w Załączniku do niniejszej Umowy.

2. Przy eksploatacji uzgodnionych linii wyznaczone przedsiębiorstwo każdej Umawiającej się Strony będzie uwzględniało interesy wyznaczonego przedsiębiorstwa drugiej Umawiającej się Strony tak, aby nie oddziaływać niewłaściwie na linie, które to ostatnie przedsiębiorstwo eksploatuje na całości lub części tej samej trasy.

3. Zdolność przewozowa określona na uzgodnionych liniach przez wyznaczone przedsiębiorstwa będzie ściśle dostosowana do szacowanych potrzeb publicznego transportu lotniczego między terytoriami Umawiających się Stron. Jeżeli nie ustalono inaczej zdolność przewozowa będzie się opierać na zasadzie równego udziału obu wyznaczonych przedsiębiorstw.

4. Częstotliwości i rozkłady lotów dotyczące uzgodnionych linii będą ustalane wzajemnym porozumieniem obu wyznaczonych przedsiębiorstw i przedkładane do zatwierdzenia władzom lotniczym najpóźniej na 30 dni przed ich wejściem w życie. W przypadku gdy oba wyznaczone przedsiębiorstwa nie osiągną porozumienia, niniejsza sprawa będzie przedstawiona władzom lotniczym Umawiających się Stron.

5. Porozumienie Handlowe między dwoma wyznaczonymi przedsiębiorstwami będzie wymagane przy eksploatacji uzgodnionych linii. Takie Porozumienie Handlowe przedkładano będzie właściwym władzom lotniczym do zatwierdzenia.

Artykuł XIII

UJATWIENIA

1. Opłaty nakładane na terytorium jednej Umawiającej się Strony na statok powietrzny wyznaczonego przedsiębiorstwa drugiej

Umawiającej się Strony za używanie portów lotniczych i innych ułatwień lotniczych nie będą wyższe niż opłaty nakładane na statek powietrzny narodowego przedsiębiorstwa lotniczego pierwszej Umawiającej się Strony wykonujący podobno międzynarodowe usługi lotnicze.

2. Każda Umawiająca się Strona będzie popierać konsultacje między ich kompetentnymi organizacjami pobierającymi opłaty i wyznaczonymi przedsiębiorstwami korzystającymi z usług i ułatwień, w miarę możliwości poprzez przedstawicieli organizacji przedsiębiorstw lotniczych. Właściwe zawiadomienie, dotyczące propozycji zmian stosowanych opłat, powinno być przekazane użytkownikom, aby umożliwić im wyrażenie swojej opinii zanim zmiany zostaną dokonane.

3. Żadna z Umawiających się Stron nie będzie stosować przywilejów wobec swojego własnego lub jakiegokolwiek innego przedsiębiorstwa większych, niż wobec przedsiębiorstwa drugiej Umawiającej się Strony wykonującego podobne międzynarodowe usługi lotnicze, przy stosowaniu swoich przepisów celnych, imigracyjnych, dotyczących kwarantanny i tym podobnych lub przy użytkowaniu lotnisk, dróg lotniczych, usług ruchu lotniczego i związanych z tym ułatwień pozostających pod jej kontrolą.

Artykuł XIV

WYMIANA DANYCH I STATYSTYK

Władze lotnicze jednej z Umawiających się Stron będą dostarczać władzom lotniczym drugiej Umawiającej się Strony, na ich żądanie, takich danych statystycznych, jakio mogą być rozsądnie wymagane w celu określenia zdolności przewozowej oferowanej przez wyznaczone przedsiębiorstwo, wielkości ruchu przewożonego na uzgodnionych liniach, jak również pochodzenia i przeznaczenia bezpośredniego ruchu.

Artykuł XV

KONSULTACJE

1. Władze lotnicze Umawiających się Stron, w duchu ścisłej współpracy, będą konsultować się wzajemnie od czasu do czasu

w celu zapewnienia wykonywania i zadowalającego stosowania postanowień niniejszej Umowy i Załącznika do niej.

2. Takie konsultacje rozpoczną się w okresie sześćdziesięciu /60/ dni od daty otrzymania takiej prośby, chyba że Umawiające się Strony postanowią inaczej.

Artykuł XVI

ZMIANY

1. Jeżeli którakolwiek Umawiająca się Strona uważa za pożądane wprowadzenie zmiany przepisów niniejszej Umowy, może zaproponować konsultacje z drugą Umawiającą się Stroną. Takie konsultacje między władzami lotniczymi mogą być prowadzone w drodze rozmów lub korespondencyjnie i rozpoczną się w terminie sześćdziesięciu /60/ dni od daty zaproponowania. Każda zmiana tak uzgodniona wejdzie w życie po jej potwierdzeniu w drodze wymiany not dyplomatycznych.

2. Zmiany Załącznika do niniejszej Umowy mogą być dokonane w drodze bezpośredniego porozumienia między właściwymi władzami lotniczymi Umawiających się Stron i potwierdzone poprzez wymianę not dyplomatycznych.

3. Niniejsza Umowa będzie zmieniona w taki sposób, aby dostosować ją do jakiegokolwiek umowy wielostronnej, która może stać się wiążącą dla obu Umawiających się Stron.

Artykuł XVII

ROZSTRZYGANIE SPORÓW

1. W przypadku powstania jakiegokolwiek sporu między Umawiającymi się Stronami dotyczącego interpretacji lub stosowania niniejszej Umowy, Umawiające się Strony będą dążyły do rozstrzygnięcia go w pierwszej kolejności w drodze negocjacji.

2. Jeżeli Umawiające się Strony nie osiągną rozstrzygnięcia w drodze negocjacji, mogą one uzgodnić przekazanie sporu do decyzji trybunałowi złożonemu z trzech arbitrów, z których po jednym udanuje każda Umawiająca się Strona, trzeciego zaś wyznaczającego

dwa) arbitrzy w ten sposób mianowani. Każda Umawiająca się Strona będzie mianować arbitra w okresie sześćdziesięciu /60/ dni od daty otrzymania przez jedną Umawiającą się Stronę od drugiej Umawiającej się Strony zawiadomienie, w drodze dyplomatycznej, o żądaniu arbitrażowego rozstrzygnięcia sporu przez taki trybunał a trzeci arbiter będzie wyznaczony w ciągu dalszych /60/ dni. Jeżeli którakolwiek z Umawiających się Stron nie mianuje arbitra w ustalonym okresie lub, jeżeli trzeci arbiter nie zostanie wyznaczony w ustalonym okresie, każda z Umawiających się Stron może zwrócić się do Przewodniczącego Rady Organizacji Międzynarodowego Lotnictwa Cywilnego o wyznaczenie arbitra lub arbitrów w zależności od potrzeby. We wszystkich przypadkach trzeci arbiter będzie obywatelem trzeciego państwa i będzie pełnił funkcję przewodniczącego trybunału oraz określi miejsce gdzie odbędzie się arbitraż. Trybunał arbitrażowy będzie rozstrzygał według własnej procedury oraz, o ile będzie potrzebna zadecyduje, które prawo będzie stosowane.

3. Każde postanowienie wydane przez trybunał arbitrażowy będzie wiążące dla obu Umawiających się Stron, o ile nie zadecydują one inaczej w momencie wnoszenia sporu przed trybunał arbitrażowy.

4. Koszty trybunału będą pokrywane w równych częściach przez Umawiająco się Strony.

5. Jeżeli i jak długo którakolwiek z Umawiających się Stron nie postępuje zgodnie z postanowieniom wydanyim stosownie do ustępu 1 niniejszego artykułu, druga Umawiająca się Strona może ograniczyć, wstrzymać lub cofnąć prawa bądź przywileje, które przyznała na mocy niniejszej Umowy Umawiającej się Stronie lub wyznaczonemu przedsięwzięciu, nie wywiązującym się z zobowiązań.

Artykuł XVIII

REJESTRACJA

Niniejsza Umowa, łącznie z każdą zmianą do niej, jak również wymiana not dyplomatycznych, będzie zarejestrowana w Organizacji Międzynarodowego Lotnictwa Cywilnego.

Artykuł XIX

WEJŚCIE W ŻYCIE I WYPowiedzenie

Niniejsza Umowa wejdzie w życie w dniu, w którym obie Umawiające się Strony dokonają pisemnej notyfikacji drugiej Stronie w drodze wymiany not dyplomatycznych stwierdzających spełnienie wewnętrznych wymagań odnośnie wejścia w życie.

Każda z Umawiających się Stron może w każdym czasie notyfikować drugiej Umawiającej się Stronie swoją decyzję wypowiedzenia niniejszej Umowy. Taka notyfikacja będzie równocześnie przekazywana Organizacji Międzynarodowego Lotnictwa Cywilnego. W takim przypadku niniejsza Umowa wygaśnie po upływie dwunastu /12/ miesięcy od daty otrzymania notyfikacji przez drugą Umawiającą się Stronę, chyba że notyfikacja wypowiedzenia będzie wycofana w drodze wzajemnego porozumienia przed upływem tego okresu. W przypadku braku potwierdzenia otrzymania notyfikacji przez drugą Umawiającą się Stronę, będzie się domniomywać jej otrzymanie po upływie czterech /4/ dni po otrzymaniu tej notyfikacji przez Organizację Międzynarodowego Lotnictwa Cywilnego.

NA DOWÓD CZEGO, niżej podpisani, należycie w tym celu upoważnieni przez ich odnośnie Rządy, podpisali niniejszą Umowę.

Sporządzono w Warszawie, dnia 27 lutego 1990 roku,
co odpowiada 27 dniowi Adar'u 5750.....
.....

W 3 egzemplarzach w językach hebrajskim, polskim i angielskim, czym wszystkie teksty są jednakowo autentyczne. W przypadku rozbieżności co do interpretacji, tekst angielski będzie rozstrzygający.

Z upoważnienia Rządu
Państwa Izrael:
[Signed — Signé]¹

Z upoważnienia Rządu
Rzeczypospolitej Polskiej:
[Signed — Signé]²

¹ Signed by Moshe Arens — Signé par Moshe Arens.

² Signed by Krzysztof Skubiszewski — Signé par Krzysztof Skubiszewski.

Z A Ł A C Z N I K

do dwustronnej Umowy Lotniczej między Rządem Państwa Izrael a Rządem Rzeczypospolitej Polskiej dotyczącej regularnej komunikacji lotniczej między ich odnośnymi terytoriami

1. Trasy, na których linie lotnicze mogą być eksploatowane przez wyznaczone przedsiębiorstwo Polskie:

punkty w Polsce,
punkty pośrednie,
punkty w Izraelu,
punkty poza.

2. Trasy, na których linie lotnicze mogą być eksploatowane przez wyznaczone przedsiębiorstwo Izraelskie:

punkty w Izraelu,
punkty pośrednie,
punkty w Polsce,
punkty poza.

3. Prawa 5 wolności, do i z krajów trzecich, będą dostępne na uzgodnionych liniach, pod warunkiem, że będą one skoordynowane i uprzednio uzgodniono między dwoma wyznaczonymi przedsiębiorstwami oraz zatwierdzone przez odpowiednio władze lotnicze.

4. Poszczególne lub wszystkie punkty pośrednie lub poza, według uznania wyznaczonego przedsiębiorstwa, mogą być omijane w poszczególnych lub we wszystkich lotach, pod warunkiem, że operacja zaczyna się lub kończy na terytorium Strony wyznaczającej przedsiębiorstwo lotnicze.

AIR TRANSPORT AGREEMENT¹ BETWEEN THE GOVERNMENT
OF THE STATE OF ISRAEL AND THE GOVERNMENT OF THE
REPUBLIC OF POLAND

The Government of the State of Israel and the
Government of the Republic of Poland (hereinafter
referred to as the "Contracting Parties");

Being parties to the Convention on International
Civil Aviation opened for signature at Chicago on the
seventh day of December, 1944;² and

Desiring to promote the development of air transport
between Poland and Israel and to continue to the
fullest extent the international cooperation in this
field;

Have agreed as follows:

Article I

DEFINITIONS

For the purpose of the interpretation and application
of the Agreement, except as otherwise provided
herein:

a) the term "Convention" means the
Convention on International Civil Aviation
opened for signature at Chicago on the
seventh day of December 1944, and includes
any Annex adopted under Article 90 of that
Convention, any amendment of the Annexes or
Convention under Articles 90 and 94 thereof
so far as those Annexes and amendments have
become effective for or have been ratified by
both Contracting Parties;

¹ Came into force on 21 August 1991, the date of the last of the notifications (of 9 April and 21 August 1991) by which the Contracting Parties informed each other of the completion of their respective internal requirements, in accordance with article XIX.

² United Nations, *Treaty Series*, vol. 15, p. 295. For the texts of the Protocols amending this Convention, see vol. 320, pp. 209 and 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117; vol. 958, p. 217; vol. 1008, p. 213, and vol. 1175, p. 297.

b) the term "aeronautical authorities" means in the case of the State of Israel, The Minister of Transport, and in the case of the Republic of Poland, The Minister of Transport and Maritime Economy or in both cases any person or body duly authorised to perform any functions exercised by the said authorities;

c) the term "designated airline" means the airline that each Contracting Party has designated to operate the agreed services as specified in the Annex of this Agreement and in accordance with Article III of this Agreement;

d) the terms "territory", "international air services" and "stop for non-traffic purposes" have the meaning specified in Articles 2 and 96 of the Convention;

e) the term "Agreement" means this Agreement, its Annexes and any amendments thereto;

f) the term "specified routes" means the routes established or to be established in the Annex to the Agreement;

g) the term "agreed services" means the international air services which can be operated, according to the provisions of the Agreement, on the specified routes;

h) the term "tariff" means the prices to be paid for the carriage of passengers, baggage and cargo and the conditions under which those prices apply, including prices and conditions for agency and other auxiliary services, but excluding remuneration or conditions for the carriage of mail.

Article II

OPERATING AND TRAFFIC RIGHTS

Each Contracting Party grants to the other Contracting Party the rights specified in the Agreement, for the purpose of establishing scheduled international air services on the routes specified in the Annex hereto.

Unless otherwise specified in this Agreement or in its Annex, the airline designated by each Contracting Party shall enjoy, while operating an agreed service on a specified route, the following privileges:

- a. to fly without landing across the territory of the other Contracting Party;
- b. to make stops in the said territory for non-traffic purposes; and
- c. to make stops in the said territory for the purpose of taking on or putting down, while operating the agreed services as specified in the Annex, international traffic of passengers, cargo and mail, separately or in combination.

Nothing in this Agreement shall be deemed to confer on the designated airline of one Contracting Party the privilege of taking on board in the territory of the other Contracting Party passengers, cargo and mail, carried for hire or reward and destined for another point in the territory of the other Contracting Party.

Article III

DESIGNATION OF AIRLINES

1. Each Contracting party shall have the right to designate in writing to the other Contracting

Party one airline for the purpose of operating the agreed services on the specified routes.

2. On receipt of such designation, the other Contracting Party shall grant without delay, subject to the provisions of paragraphs 3 and 4 of this Article, to the designated airline the appropriate authorization.
3. The aeronautical authorities of one Contracting Party may require the airline designated by the other Contracting Party to satisfy them that it is qualified to fulfill the conditions prescribed under the laws and regulations normally and reasonably applied to the operation of international air services by such authorities in conformity with the provisions of the Convention.
4. Each Contracting Party shall have the right to refuse to grant the operating authorization referred to in paragraph 2 of this Article or to impose such conditions, as it may deem necessary, on the exercise by the designated airline of the rights specified in Article II of this Agreement in any case when the said Contracting Party is not satisfied that substantial ownership and effective control of that airline are vested in the Contracting Party designating the airline or its nationals.
5. When an airline has been so designated and authorized, it may begin at any time to operate the agreed services, provided that a tariff established in accordance with the provisions of Article VI of this Agreement is in force in respect of those services.

Article IV

REVOCATION

1. Each Contracting Party shall have the right to revoke an operating authorization or to impose the exercise of the rights specified in Article

II of this Agreement given to the airline designated by the other Contracting Party, or to impose such conditions as it may deem necessary for the exercise of these rights:

- a. in case where it is not satisfied that substantial ownership and effective control of the airline are vested in the Contracting Party designating the airline or in nationals of such Contracting Party; or
 - b. in case of failure by that airline to comply with the laws and regulations of the Contracting Party granting these rights; or
 - c. in any case in which the airline otherwise fails to operate the agreed services in accordance with the conditions prescribed under the Agreement.
2. Unless immediate revocation, suspension or imposition of the conditions mentioned in paragraph 1 of this Article are essential to prevent further infringement of laws or regulations, such right shall be exercised only after consultation with the other Contracting Party.

Article V

EXEMPTIONS

1. Each Contracting Party shall on a basis of reciprocity exempt the designated airline of the other Contracting Party to the fullest extent possible under its national law from import restrictions, customs duties, excise taxes, inspection fees and other national duties and charges on aircraft, fuel, lubrication oils, consumable technical supplies, spare parts including engines, regular aircraft equipment, aircraft stores (including liquor, tobacco and other products destined for sale to passengers in limited quantities during the flight) and other items intended for use solely in connection with the operation or servicing of aircraft of the

designated airline of such Contracting Party operating the agreed services, as well as printed ticket stock, airway bills, any printed material which bears the insignia of the company printed thereon and usual publicity material distributed without charge by that designated airline.

2. The exemption granted by this Article shall apply to the items referred to in paragraph 1 of this Article:

- a. introduced in the territory of one Contracting Party by or on behalf of the designated airline of the other Contracting Party;
- b. retained on board the aircraft of the designated airline of one Contracting Party upon arriving to or departing from the territory of the other Contracting Party;
- c. taken on board the aircraft of the designated airline of one Contracting Party in the territory of the other Contracting Party and intended for use in operating the agreed services;

whether or not such items are used or consumed wholly or partly within the territory of the Contracting Party granting the exemption, provided such items are not alienated in the territory of the said Contracting Party.

3. The regular airborne equipment, as well as the materials and supplies normally retained on board the aircraft of the designated airline of either Contracting Party may be unloaded in the territory of the other Contracting Party only with the approval of the customs authorities of that territory. In such case, they may be placed under the supervision of the said authorities up to such time as they are re-exported or otherwise disposed of in accordance with Customs regulations.

4. Passengers in transit across the territory of either Contracting Party shall be subject to no more than a very simplified control. Baggage and cargo in direct transit shall be exempt from customs duties and other similar taxes.

Article VI

TARIFFS

1. The tariffs to be charged by the designated airline of one Contracting Party for carriage to or from the territory of the other Contracting Party shall be established at reasonable levels, due regard being paid to all relevant factors, including cost of operation, reasonable profit and tariffs of other airlines.
2. The tariffs referred to in paragraph 1 of this Article, shall if possible be agreed between the designated airlines of both Contracting Parties, after consultation with other airlines operating over the whole or part of the route, and such agreement shall, whenever possible, be reached by the use of the procedures of the International Air Transport Association for the working out of tariffs.
3. The tariffs so agreed shall be submitted for the approval of the aeronautical authorities of both Contracting Parties at least (45) days before the proposed date of their introduction. In special cases, this period may be reduced, subject to the agreement of the said authorities.
4. This approval may be given expressly. If neither of the aeronautical authorities has expressed disapproval within (30) days from the date of submission, in accordance with paragraph 3 of this Article, these tariffs shall be considered approved. In the event of the period for submission being reduced, as provided for in paragraph 3, the aeronautical authorities may agree that the period within which any disapproval must be notified shall be less than (30) days.

5. If a tariff cannot be agreed in accordance with the provisions of paragraph 2 of this Article, or if during the period applicable in accordance with paragraph 4 of this Article, one aeronautical authority gives the other aeronautical authority notice of its disapproval of any tariff agreed upon in accordance with the provision of paragraph 2, the aeronautical authorities of the two Contracting Parties shall, after consultation with aeronautical authorities of any State whose advice they may consider useful, endeavor to determine the tariff by mutual agreement.
6. If the aeronautical authorities cannot agree on any tariff submitted to them in accordance with paragraph 3 of this Article, or on the determination of any tariff as specified in paragraph 5 of this Article, the dispute shall be settled in accordance with the provisions of Article XVII of this Agreement.
7. A tariff established in accordance with the provisions of this Article shall remain in force until a new tariff has been established. Nevertheless, a tariff shall not be prolonged by virtue of this paragraph for more than twelve (12) months after the date on which it otherwise would have expired.

Article VII

TECHNICAL AND COMMERCIAL PERSONNEL

1. The designated airline of one Contracting Party shall be allowed on the basis of reciprocity, to maintain in the territory of the other Contracting Party their representatives and commercial, operational and technical staff as required in connection with the operation of the agreed services. This staff shall be chosen among nationals of either or both Contracting Parties as may be necessary.
2. These staff requirements may, at the opinion of the designated airline, be satisfied by its own

personnel or by using the services of another organization, company or airline operating in the territory of the other Contracting Party, and authorized to perform such services in the territory of that Contracting Party.

3. The representatives and staff shall be subject to the laws and regulations in force of the other Contracting Party, and, consistent with such laws and regulations, each Contracting Party shall, on the basis of reciprocity and with the minimum of delay, grant the necessary work permits, employment visas or other similar documents to the representatives and staff referred to in paragraph 1 of this Article.

Article VIII

LAWS AND REGULATIONS

1. The laws and regulations of each Contracting Party controlling the admission to or departure from its own territory of aircraft engaged in international navigation, or relative to the operation of such aircraft while within its territory, will be applied to the aircraft of the designated airline of the other Contracting Party.
2. The laws and regulations controlling the entry, stay and departure of passengers, crew, baggage, mail and cargo, over the territory of each Contracting Party, and also the regulations relative to the requirements of entry and departure from the country, immigration, customs and sanitary rules, will be applied, in such territory, to the operations of the designated airline of the other Contracting Party.

Article IX

CERTIFICATES AND LICENCES

Certificates of airworthiness, certificates of competency and licences issued or rendered valid by

one Contracting Party and still in force shall be recognized as valid by the other Contracting Party for the purpose of operating the agreed services provided that the requirements under which such certificates and licences were issued or rendered valid are equal to or above the minimum standards which may be established pursuant to the International Civil Aviation Convention.

Each Contracting Party reserves the right, however, of refusing to recognize the validity of the certificates of competency and the licences granted to its own nationals by the other Contracting Party for the purpose of overflying its own territory.

Article X

SECURITY

1. The Contracting Parties reaffirm their obligation to each other to protect the security of civil aviation against acts of unlawful interference. The Contracting Parties shall in particular act in conformity with the provisions of the Convention on Offences and Certain Other Acts Committed on Board Aircraft, signed in Tokyo on 14 September 1963,¹ the Convention for the Suppression of Unlawful Seizure of Aircraft, signed at the Hague on 16 December 1970,² the Convention for the Suppression of Unlawful Acts against the Safety of Civil Aviation, signed at Montreal on 23 September 1971³ and the Protocol for the Suppression of Unlawful Acts of Violence at Airports Serving International Civil Aviation, signed at Montreal on 24 February 1988.⁴
2. The Contracting Parties shall provide upon request all necessary assistance to each other to prevent acts of unlawful seizure of civil aircraft and other unlawful acts against the safety of such aircraft, their passengers and

¹ United Nations, *Treaty Series*, vol. 704, p. 219.

² *Ibid.*, vol. 860, p. 105.

³ *Ibid.*, vol. 974, p. 177 and vol. 1217, p. 404 (corrigendum to vol. 974).

⁴ *Ibid.*, vol. 1589, No. A-14118.

crew, airports and air navigation facilities, and any other threat to the security of civil aviation.

3. The Contracting Parties shall, in their mutual relations, act in conformity with the aviation security provisions established by the International Civil Aviation Organization and designated as Annexes to the Convention on International Civil Aviation to the extent that such security provisions are applicable to the Parties; they shall require that operators of aircraft of their registry or operators of aircraft who have their principal place of business or permanent residence in their territory and the operators of airports in their territory act in conformity with such aviation security provisions.
4. Each Contracting Party agrees that such operators of aircraft may be required to observe the aviation security provisions referred to in paragraph 3 above required by the other Contracting Party for entry into, departure from, or while within, the territory of that other Contracting Party. Each Contracting Party shall ensure that adequate measures are effectively applied within its territory to protect the aircraft and to inspect passengers, crew, carry-on items, baggage, cargo and aircraft stores prior to and during boarding or loading. Each Contracting Party shall also give sympathetic consideration to any request from the other Contracting Party for reasonable special security measures to meet a particular threat.
5. When an incident or threat of an incident of unlawful seizure of civil aircraft or other unlawful acts against the safety of such aircraft, their passengers and crew, airports or air navigation facilities occurs, the Contracting Parties shall assist each other by facilitating communications and other appropriate measures intended to terminate rapidly and safely such incident or threat thereof.

Article XI

TRANSFER OF EXCESS RECEIPTS

1. The designated airline of one Contracting Party shall be free to sell air transport services in the territory of the other Contracting Party either directly or through an agent, in the local currency or in any freely convertible currency subject to appropriate authorization and in accordance with the respective applicable National Laws and Regulations.
2. The designated airlines of the Contracting Parties shall be free to transfer from the territory of sale to their home territory the excess, in the territory of sale, of receipts over expenditure. Included in such net transfer shall be revenues from sales, made directly or through an agent of air transport services, and ancillary supplementary services, and the payments shall be settled in conformity with the provisions of the payment agreement being in force between the two countries and with the applicable currency regulations.
3. The designated airlines of the Contracting Parties shall receive approval for such transfers within at most 30 days of application. The procedure for such transfers shall be in accordance with the foreign exchange regulations of the country in which the revenue accrues.
4. The airlines of the Contracting Parties shall be free to effect the actual transfer on receipt of approval. In the event that, for technical reasons, such transfer cannot be effected immediately, the airlines of the Contracting Parties shall receive priority of transfer equal to that of the generality of Contracting Parties imports.
5. Each Contracting Party shall grant to the designated airline of the other Contracting Party on a reciprocal basis, the exemption of all taxes

and duties on the profit or incomes derived from the operation of the air services.

Article XII

CAPACITY

1. There shall be fair and equal opportunity for the designated airline of each Contracting Party to operate the agreed services as specified in the Annex to this Agreement.
2. In operating the agreed services, the designated airline of each Contracting Party shall take into account the interest of the designated airline of the other Contracting party so as not to affect unduly the services which the latter provides on the whole or part of the same route.
3. The capacity to be provided on the agreed services by the designated airlines shall bear a close relationship to the estimated air transport requirements of the travelling public between the territories of the Contracting Parties. This capacity shall be in principle equally shared between the two designated airlines, unless otherwise agreed.
4. The frequencies and the schedules for the operation of the agreed services shall be established by mutual agreement between the two designated airlines and submitted to the aeronautical authorities for approval at least 30 days prior to their entry into force. In case such an agreement cannot be reached between the two designated airlines the matter shall be deferred to the aeronautical authorities of the Contracting Parties.
5. A Commercial Agreement between the two designated airlines shall be required while operating the agreed services. This Commercial Agreement shall be submitted to the respective aeronautical authorities for approval.

Article XIII

FACILITATION

1. The charges imposed in the territory of one Contracting Party on the aircraft of the designated airline of the other Contracting Party for the use of airports and other aviation facilities shall not be higher than those imposed on aircraft of a national airline of the first Contracting Party engaged in similar international air services.
2. Each Contracting Party shall encourage consultations between its competent charging authorities and the designated airlines using the services and facilities and, where practicable, through the airlines representative organizations. Reasonable notice should be given to users of any proposals for changes in user charges to enable them to express their views before changes are made.
3. Neither of the Contracting Parties shall give preference to its own or any other airline over an airline engaged in similar international air services of the other Contracting Party in the application of its customs, immigration, quarantine and similar regulations or in the use of airports, airways, air traffic services and associated facilities under its control.

Article XIV

EXCHANGE OF INFORMATION AND STATISTICS

The aeronautical authorities of either Contracting Party shall supply to the aeronautical authorities of the other Contracting Party, at their request, such statistical information as may be reasonably required for the purpose of determining the capacity provided by the designated airline, the amount of traffic carried on the agreed services as well as the origin and destination of non-stopover traffic.

Article XV

CONSULTATIONS

1. In a spirit of close cooperation, the aeronautical authorities of the Contracting Parties shall consult each other from time to time with a view to ensuring the implementation of, and satisfactory compliance with, the provisions of this Agreement and of its Annex.
2. Such consultations shall begin within a period of sixty (60) days of the date of receipt of such a request, unless otherwise agreed by the Contracting Parties.

Article XVI

MODIFICATIONS

1. If either Contracting Party considers it desirable to modify any provision of the Agreement, it may request consultations with the other Contracting Party. Such consultations between aeronautical authorities may be through discussion or by correspondence, and shall begin within a period of sixty (60) days from the date of request. Any modifications so agreed shall come into force when they have been confirmed by an exchange of diplomatic notes.
2. Modifications of the Annex to this Agreement may be made by direct agreement between the competent aeronautical authorities of the Contracting Parties and confirmed by exchange of diplomatic notes.
3. The Agreement will be amended so as to conform with any multilateral Convention which may become binding on both Contracting Parties.

Article XVII

SETTLEMENT OF DISPUTES

1. If any dispute arises between the Contracting Parties relating to the interpretation or application of this Agreement, the Contracting Parties shall in the first place endeavor to settle it by negotiations.
2. If the Contracting Parties fail to reach a settlement by negotiations, they may agree to refer the dispute to a Tribunal of three arbitrators, one to be nominated by each Contracting Party and the third to be appointed by the two arbitrators. Each of the Contracting Parties shall nominate an arbitrator within a period of sixty (60) days from the date of receipt by either Contracting Party of a notice through diplomatic channels requesting arbitration of the dispute and the third arbitrator shall be appointed within a further period of sixty (60) days. If either of the Contracting Parties fails to nominate an arbitrator within the period specified, or if the third arbitrator is not appointed within the period specified, the President of the Council of the International Civil Aviation Organization may be requested by either Contracting Party to appoint an arbitrator or arbitrators as the case requires. In all cases the third arbitrator shall be a national of a third State, shall act as chairman of the Tribunal and shall determine the place where arbitration will be held. The arbitral Tribunal shall settle its own procedure and if necessary shall decide on the law to be applicable.
3. Any decision given by the arbitral Tribunal shall be binding on both Contracting Parties, unless they decide otherwise at the time of referring the dispute to an arbitral Tribunal.
4. The expenses of the Tribunal shall be shared equally between the Contracting Parties.

5. If and so long as either Contracting Party fails to comply with any decision given under paragraph 3 of this Article, the other Contracting Party may limit, withhold or revoke any rights or privileges which it has granted by virtue of this Agreement to the Contracting Party in default or to the designated airline in default.

Article XVIII

REGISTRATION

The Agreement, including any amendments thereto, as well as any exchange of Diplomatic Notes, shall be registered with the International Civil Aviation Organization.

Article XIX

ENTRY INTO FORCE

This Agreement shall enter into force at the date on which both Contracting Parties give written notifications to each other by exchange of Diplomatic Notes that their respective internal requirements for entry into force have been fulfilled.

Either Contracting Party may at any time give notice to the other Contracting Party of its decision to terminate the Agreement. Such notice shall be simultaneously communicated to the International Civil Aviation Organization. In such case the Agreement shall terminate twelve (12) months after the date of receipt of the notice by the other Contracting Party, unless the notice of termination is withdrawn by mutual agreement before the expiry of this period. In the absence of acknowledgement of receipt by the other Contracting Party, the notice shall be deemed to have been received fourteen (14) days after the receipt of the notice by the International Civil Aviation Organization.

In witness whereof, the undersigned, being duly authorized thereto by their respective Governments have signed the present Agreement.

Done at *Warsaw...*, this *27* day of *February* 1990
which corresponds to the *2* day of *Adar* 5750

in two originals in the English, Polish and Hebrew languages, all the texts being equally authentic. In case of divergency of interpretation, the English text shall prevail.

For the Government
of the State of Israel:

[*Signed — Signé*]¹

For the Government
of the Republic of Poland:

[*Signed — Signé*]²

¹ Signed by Moshe Arens — Signé par Moshe Arens.

² Signed by Krzysztof Skubiszewski — Signé par Krzysztof Skubiszewski.

ANNEX

to the Bilateral Air Transport Agreement between the Government of the Republic of Poland and the Government of the State of Israel on scheduled air transport between their respective territories.

1. Routes on which air services may be operated by the designated airline of Poland:

Points in Poland,
Intermediate Points,
Points in Israel,
Points beyond.

2. Routes on which air services may be operated by the designated airline of Israel:

Points in Israel,
Intermediate Points,
Points in Poland,
Points beyond.

3. 5th freedom rights, to and from third countries, shall be available on the agreed services provided they have been coordinated and agreed upon in advance between the two designated airlines and approved by the relevant aeronautical authorities.

4. Any or all of the intermediate or beyond points may, at the opinion of the designated airline, be omitted on any or all flights provided that the service begins or terminates in the territory of the Party designating the airline.
-

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE L'ÉTAT D'ISRAËL ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE POLOGNE, RELATIF AUX TRANSPORTS AÉRIENS

Le Gouvernement de l'Etat d'Israël et le Gouvernement de la République de Pologne (ci-après dénommés les « Parties contractantes »),

Etant parties à la Convention relative à l'aviation civile internationale, ouverte à la signature à Chicago le 7 décembre 1944²;

Désireux de favoriser le développement des transports aériens entre la Pologne et Israël et de poursuivre à tous égards la coopération internationale dans ce domaine;

Sont convenus de ce qui suit :

Article premier

DÉFINITIONS

Aux fins de l'interprétation et de l'application du présent Accord, et sauf indication contraire du contexte :

a) Le terme « Convention » s'entend de la Convention relative à l'aviation civile internationale, ouverte à la signature à Chicago le 7 décembre 1944, ainsi que de toute annexe adoptée conformément à l'article 90 de ladite Convention et de toute modification apportée aux annexes ou à la Convention conformément à ses articles 90 et 94, à condition que ces annexes et modifications aient été ratifiées par les deux Parties contractantes ou leur soient devenues applicables.

b) L'expression « autorités aéronautiques » s'entend, dans le cas de l'Etat d'Israël, du Ministre des Transports et, dans le cas de la République de Pologne, du Ministère des Transports et de la Mer, ou, dans les deux cas, de toute personne ou de tout organisme dûment habilité à exercer les fonctions attribuées auxdites autorités.

c) L'expression « entreprise désignée » s'entend de l'entreprise de transport aérien que chacune des Parties contractantes aura choisie pour exploiter les services spécifiés dans l'Annexe au présent Accord et conformément à l'article III de cet Accord.

d) Le terme « territoire », comme les expressions « services aériens internationaux » et « escale non commerciale », ont le sens que leur donnent les articles 2 et 96 de la Convention.

¹ Entré en vigueur le 21 août 1991, date de la dernière des notifications (des 9 avril et 21 août 1991) par lesquelles les Parties contractantes se sont informées de l'accomplissement de leurs procédures internes respectives, conformément à l'article XIX.

² Nations Unies, *Recueil des Traités*, vol. 15, p. 295. Pour les textes des Protocoles amendant cette Convention, voir vol. 320, p. 209 et 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117; vol. 958, p. 217; vol. 1008, p. 213, et vol. 1175, p. 297.

e) Le terme « Accord » s'entend du présent Accord, de ses Annexes et de tout amendement qui pourrait y être apporté.

f) Les expressions « routes spécifiées » s'entend des routes spécifiées ou qui le seront dans l'Annexe au présent Accord.

g) L'expression « services convenus » s'entend des services aériens internationaux qui peuvent être exploités sur les routes spécifiées conformément aux dispositions de l'Accord.

h) Le terme « tarifs » s'entend des prix à acquitter pour le transport de passagers, de bagages ou de marchandises et des conditions d'application de ces prix, y compris les prix et les conditions des prestations d'agence et autres prestations auxiliaires et leurs conditions d'application, mais non compris le tarif ni les conditions du transport du courrier.

Article II

DROIT D'EXPLOITATION ET DE TRAFIC COMMERCIAL

Chacune des Parties contractantes accorde à l'autre Partie les droits énoncés dans le présent Accord en vue d'assurer des services aériens internationaux réguliers sur les routes spécifiées dans l'Annexe au présent Accord.

Sauf disposition contraire au présent Accord ou de son Annexe, l'entreprise désignée par chaque Partie contractante jouira, dans l'exploitation d'un service convenu sur une route spécifiée, des privilèges suivants :

a) Survoler le territoire de l'autre Partie contractante sans y faire escale;

b) Faire des escales non commerciales sur ledit territoire; et

c) Faire des escales sur ledit territoire aux fins d'embarquer ou de débarquer séparément ou conjointement, dans l'exploitation des services convenus spécifiés dans l'Annexe, des passagers, des marchandises ou du courrier en trafic international.

Aucune disposition du présent Accord ne sera censée conférer à une entreprise désignée par une Partie contractante le privilège d'embarquer, sur le territoire de l'autre Partie, des passagers, des marchandises ou du courrier pour les transporter, moyennant rémunération ou en exécution d'un contrat de location, à un autre point du territoire de cette autre Partie contractante.

Article III

DÉSIGNATION DES ENTREPRISES

1. Chacune des Parties contractantes aura le droit de désigner, par notification écrite à l'autre Partie contractante, une entreprise de transport aérien habilitée à exploiter les services convenus sur les routes spécifiées.

2. Au reçu de la désignation, chacune des Parties contractantes accordera sans retard, sous réserve des dispositions des paragraphes 3 et 4 du présent article, le permis d'exploitation voulu à l'entreprise désignée.

3. Les autorités aéronautiques d'une Partie contractante pourront exiger de l'entreprise désignée par l'autre Partie contractante la preuve qu'elle est en mesure

de remplir les conditions prescrites par la législation et la réglementation normale et raisonnablement appliquées par lesdites autorités à l'exploitation de services aériens internationaux conformément aux dispositions de la Convention.

4. Chacune des Parties contractantes aura le droit de refuser le permis d'exploitation visé au paragraphe 2 du présent article, ou de soumettre aux conditions qu'elle jugera nécessaires l'exercice, par l'entreprise désignée, des droits précisés à l'article II du présent Accord, lorsqu'elle n'aura pas la certitude qu'une part importante de la propriété et que le contrôle effectif de ladite entreprise sont entre les mains de la Partie contractante qui l'a désignée ou de ressortissants de cette Partie.

5. Lorsqu'une entreprise aura été dûment désignée et aura reçu le permis d'exploitation, elle pourra commencer, n'importe quand, à assurer les services convenus, à condition qu'un tarif établi selon les dispositions de l'article VI du présent Accord soit en vigueur pour lesdits services.

Article IV

ANNULATION OU SUSPENSION

1. Chacune des Parties contractantes aura le droit d'annuler le permis d'exploitation ou de suspendre l'exercice des droits précisés à l'article II du présent Accord et accordés à l'entreprise désignée par l'autre Partie contractante, ou encore de soumettre l'exercice de ces droits aux conditions qu'elle jugera nécessaires :

a) Si elle a des raisons de douter qu'une part importante de la propriété et le contrôle effectif de l'entreprise soient entre les mains de la Partie contractante qui l'a désignée ou de ressortissants de cette Partie;

b) Si cette entreprise ne respecte pas la législation ou la réglementation en vigueur sur le territoire de la Partie contractante qui a accordé ces droits; ou encore

c) Si l'entreprise manque de toute autre manière à conformer son exploitation aux conditions prescrites dans le présent Accord.

2. Sauf nécessité immédiate d'annuler le permis, de suspendre l'exercice des droits ou d'imposer des conditions comme prévu au paragraphe 1 du présent article afin d'empêcher la poursuite de l'infraction à la législation ou à la réglementation en question, il ne sera fait usage de ce droit qu'après consultation de l'autre Partie contractante.

Article V

EXONÉRATIONS

1. Chacune des Parties contractantes exonérera, sur la base de la réciprocité, l'entreprise désignée par l'autre Partie contractante, et cela dans toute la mesure où sa législation nationale le permet, des restrictions à l'importation, droits de douane, taxes d'accise, frais d'inspection et autres droits ou impositions nationaux sur les aéronefs, les carburants, les huiles lubrifiantes, les fournitures techniques consommables, les pièces de rechange y compris les moteurs, l'équipement normal des aéronefs, les provisions (y compris les boissons, le tabac et les autres articles destinés à la vente en quantité limitée aux passagers durant le vol), et les autres articles destinés à être utilisés uniquement pour l'exploitation ou l'entretien des aéronefs de

l'entreprise désignée par l'autre Partie contractante et assurant les services convenus, de même que les billets imprimés, les lettres de transport aérien, les imprimés portant le label de l'entreprise et la documentation publicitaire habituelle distribuée gratuitement par elle.

2. Les exonérations accordées en vertu du présent article s'appliqueront aux objets visés au paragraphe 1 dudit article lorsqu'ils seront :

a) Introduits sur le territoire de l'une des Parties contractantes par l'entreprise désignée par l'autre Partie contractante ou pour son compte;

b) Conservés à bord d'aéronefs de l'entreprise désignée par l'une des Parties contractantes au moment de l'arrivée sur le territoire de l'autre Partie contractante ou au départ dudit territoire;

c) Embarqués à bord d'aéronefs de l'entreprise désignée par l'une des Parties contractantes sur le territoire de l'autre Partie contractante et destinés à être utilisés dans l'exploitation des services convenus;

que ces objets soient ou non utilisés ou consommés intégralement ou en partie à l'intérieur du territoire de la Partie contractante qui accorde l'exonération, à condition qu'ils ne soient pas cédés à des tiers dans le territoire de ladite Partie contractante.

3. Les équipements de bord normaux ainsi que les matériels et fournitures normalement conservés à bord des aéronefs de l'entreprise désignée par l'une des Parties contractantes ne pourront être débarqués sur le territoire de l'autre Partie contractante qu'avec l'accord des services de douane de ce territoire; s'ils le sont, ils pourront être placés sous la surveillance de ces services jusqu'à leur réexportation ou jusqu'à ce qu'il en soit disposé autrement conformément à la réglementation douanière.

4. Les passagers en transit sur le territoire de l'une ou l'autre Partie contractante ne seront soumis qu'à un contrôle très simplifié. Les bagages et les marchandises en transit direct seront exonérés des droits de douane et autres taxes similaires.

Article VI

TARIFS

1. Les tarifs pratiqués par l'entreprise désignée par l'une des Parties contractantes pour le transport à destination ou en provenance du territoire de l'autre Partie contractante seront établis à un niveau raisonnable qui tiendra dûment compte de tous les facteurs à prendre en considération, notamment les frais d'exploitation, un bénéfice raisonnable et les tarifs des autres compagnies aériennes.

2. Les tarifs visés au paragraphe 1 du présent article seront, si possible, établis d'un commun accord par les entreprises désignées par les deux Parties contractantes, après consultation avec d'autres compagnies qui desservent tout ou partie de la même route et, lorsque cela sera possible, ledit accord sera conclu en ayant recours au mécanisme d'établissement des tarifs de l'Association internationale du transport aérien.

3. Les tarifs ainsi convenus seront proposés à l'approbation des autorités aéronautiques des deux Parties contractantes au moins quarante-cinq (45) jours

avant la date projetée de leur entrée en vigueur. Dans des cas particuliers, lesdites autorités pourront consentir en concertation un délai plus court.

4. Les autorités aéronautiques pourront donner tacitement cette approbation. Si aucune d'elles ne fait opposition dans les trente (30) jours suivant la date de la proposition déposée conformément au paragraphe 3 du présent article, les tarifs seront réputés approuvés. Si le délai de proposition est réduit comme le prévoit le paragraphe 3 du présent article, les autorités aéronautiques pourront décider de ramener à moins de trente (30) jours le délai d'opposition.

5. Si un tarif ne peut être établi conformément au paragraphe 2 du présent article, ou si, durant le délai applicable conformément au paragraphe 4, l'une des autorités aéronautiques signifie son opposition à l'application d'un tarif convenu conformément aux dispositions du paragraphe 2, les autorités aéronautiques des deux Parties contractantes s'efforceront d'établir le tarif d'un commun accord après avoir consulté les autorités aéronautiques de tout Etat dont elles pourront estimer utile de recueillir l'avis.

6. Si les autorités aéronautiques ne peuvent s'entendre sur un tarif qui leur est proposé conformément au paragraphe 3 du présent article, ou sur un tarif envisagé conformément au paragraphe 5, le différend sera réglé conformément aux dispositions de l'article XVII du présent Accord.

7. Le tarif établi conformément aux dispositions du présent article restera en vigueur jusqu'à l'établissement d'un nouveau tarif. Néanmoins, la validité d'un tarif ne sera pas prolongée en vertu du présent paragraphe au-delà de 12 (douze) mois après la date normale de son expiration.

Article VII

PERSONNEL TECHNIQUE ET COMMERCIAL

1. L'entreprise désignée par l'une des Parties contractantes sera autorisée, sous réserve de réciprocité, à maintenir sur le territoire de l'autre Partie contractante ses représentants et ses personnels d'exploitation, commercial et technique nécessaires pour l'exploitation des services convenus. Ces personnels seront choisis selon les besoins parmi les ressortissants de l'une des Parties contractantes ou des deux.

2. Au choix de l'entreprise désignée, ses besoins en personnel pourront être satisfaits par ses propres employés ou en faisant appel aux services d'une autre organisation, entreprise ou compagnie aérienne qui exerce son activité sur le territoire de l'autre Partie contractante et qui est habilitée à offrir de tels services sur ce territoire.

3. Les représentants et les personnels en question seront assujettis à la législation et à la réglementation en vigueur de l'autre Partie contractante et, conformément à cette législation et à cette réglementation, chacune des Parties contractantes accordera, sur la base de la réciprocité et dans les meilleurs délais, les permis ou visas de travail nécessaires et les autres documents similaires aux représentants et aux membres du personnel visés au paragraphe 1 du présent article.

Article VIII

LOIS ET RÈGLEMENTS

1. Les lois et règlements de chacune des Parties contractantes qui régissent, sur son territoire, l'entrée ou la sortie des aéronefs affectés à la navigation internationale ou bien l'exploitation de ces aéronefs sur son territoire, seront applicables à l'entreprise désignée par l'autre Partie contractante.

2. Les lois et règlements applicables à l'entrée, au séjour et au départ des passagers, des équipages, des bagages, des marchandises et du courrier sur le territoire de chacune des Parties contractantes, comme les formalités d'entrée et de départ, d'immigration, de douane et de contrôle sanitaire, s'appliqueront sur son territoire aux opérations de l'entreprise désignée par l'autre Partie.

Article IX

CERTIFICATS ET PERMIS

Les certificats de navigabilité, les brevets d'aptitude et les permis délivrés ou validés par l'une des Parties contractantes et non périmés seront reconnus valides par l'autre Partie aux fins de l'exploitation des services convenus, sous réserve que les conditions auxquelles ces certificats ou permis ont été délivrés ou validés soient égales ou supérieures aux minimums éventuellement fixés conformément à la Convention relative à l'aviation civile internationale.

Cependant, chacune des Parties contractantes se réserve le droit de ne pas reconnaître, pour le survol de son territoire, les brevets d'aptitude et les permis délivrés à ses propres ressortissants par l'autre Partie.

Article X

SÉCURITÉ

1. Les Parties contractantes réaffirment que l'obligation qu'elles ont à l'égard l'une de l'autre d'assurer la sécurité de l'aviation civile contre tous actes de piraterie. Les Parties contractantes se conformeront notamment aux dispositions de la Convention relative aux infractions et à certains autres actes survenant à bord des aéronefs, signée à Tokyo le 14 septembre 1963¹, de la Convention pour la répression de la capture illicite d'aéronefs, signée à La Haye le 16 décembre 1970², de la Convention pour la répression d'actes illicites dirigés contre la sécurité de l'aviation civile, signée à Montréal le 23 septembre 1971³ et du Protocole pour la répression d'actes illicites de violence dans les aéroports servant à l'aviation civile internationale, signé à Montréal le 24 février 1988⁴.

2. Les Parties contractantes se prêteront mutuellement, sur demande, toute l'aide nécessaire pour prévenir la capture illicite d'aéronefs civils et tout autre acte illicite portant atteinte à la sécurité desdits aéronefs, de leurs passagers et équipages,

¹ Nations Unies, *Recueil des Traités*, vol. 704, p. 219.

² *Ibid.*, vol. 860, p. 105.

³ *Ibid.*, vol. 974, p. 177.

⁴ *Ibid.*, vol. 1589, n° A-14118.

des aéroports et des installations de navigation aérienne, ainsi que toute autre menace contre la sécurité de l'aviation civile.

3. Dans le cadre de leurs relations mutuelles, les Parties contractantes agiront conformément aux dispositions relatives à la sécurité du transport aérien arrêtées par l'Organisation de l'aviation civile internationale et contenues dans les Annexes à la Convention relative à l'aviation civile internationale, dans la mesure où lesdites dispositions sont applicables aux Parties; elles exigeront des exploitants d'aéronefs de leur nationalité et de ceux dont l'établissement principal ou la résidence permanente sont sis sur leur territoire, de même que des exploitants d'aéroports sis sur leur territoire, qu'ils agissent conformément aux dispositions relatives à la sécurité aérienne.

4. Chacune des Parties contractantes s'engage à obliger lesdits exploitants d'aéronefs à respecter les dispositions relatives à la sécurité aérienne visées au paragraphe 3 ci-dessus dont l'autre Partie exige l'application en ce qui concerne l'entrée ou le séjour sur son territoire ou le départ de ce territoire. Chacune des Parties contractantes veillera à ce que les mesures adéquates soient effectivement prises sur son territoire afin de protéger les aéronefs et de contrôler les passagers, les équipages, les bagages à main, les bagages de soute, les marchandises et les provisions de bord avant et pendant l'embarquement ou le chargement. Chacune des Parties contractantes considérera aussi avec bienveillance toute demande de l'autre Partie contractante visant à la prise de mesures de sécurité spéciales et raisonnables pour faire face à une menace particulière.

5. Lorsque se produira un incident ou que planera la menace d'un incident ou d'une capture illicite d'un aéronef civil ou de tout autre acte illicite à l'encontre de la sécurité d'un de ces aéronefs, de ses passagers et de son équipage, d'un aéroport ou d'installations de navigation aérienne, les Parties contractantes se prêteront mutuellement assistance en facilitant les communications et en prenant les autres mesures appropriées pour mettre rapidement et sûrement fin audit incident ou à ladite menace.

Article XI

TRANSFERT DES EXCÉDENTS DE RECETTES

1. L'entreprise désignée par une Partie contractante aura toute latitude pour vendre des prestations de transport aérien sur le territoire de l'autre Partie contractante, soit directement, soit par l'intermédiaire d'un agent, en monnaie locale ou dans une monnaie librement convertible, sous réserve d'autorisation et conformément aux lois et règlements applicables des Parties.

2. Les entreprises désignées par les Parties contractantes auront toute latitude pour transférer du territoire où sont vendues ces prestations vers le territoire de leur pays d'origine l'excédent, sur le premier de ces territoires, de leurs recettes sur leurs dépenses. Ces transferts nets comprendront le produit des ventes effectuées, directement ou par l'intermédiaire d'un agent, de prestations de transport aérien et de prestations connexes supplémentaires, et ils seront effectués conformément à l'accord de paiements en vigueur entre les deux pays et aux règlements de change applicable.

3. Les entreprises désignées par les Parties contractantes se verront accorder les autorisations de transfert dans un délai de 30 jours suivant le dépôt de leur

demande. Les formalités du transfert seront conformes à la réglementation des changes du pays où les recettes auront été réalisées.

4. Les entreprises désignées par les Parties contractantes auront toute latitude pour procéder aux transferts dès réception des autorisations. Si des problèmes techniques les empêchent d'y procéder immédiatement, elles bénéficieront des mêmes priorités en matière de transfert que celles accordées en général pour les importations des Parties contractantes.

5. Sur la base de la réciprocité, chacune des Parties contractantes exonérera la compagnie désignée par l'autre Partie contractante de tous impôts et droits sur les bénéfices tirés de l'exploitation du service aérien.

Article XII

CAPACITÉ DE TRANSPORT

1. Les entreprises désignées par les deux Parties contractantes auront la faculté d'exploiter, dans des conditions équitables et égales, les services convenus spécifiés dans l'Annexe au présent Accord.

2. L'entreprise désignée par chaque Partie contractante devra, en exploitant les services convenus, prendre en considération les intérêts de l'entreprise de l'autre Partie contractante, de façon à ne pas préjudicier indûment les prestations que cette dernière assure sur toute ou partie des mêmes routes.

3. La capacité de transport accordée aux entreprises désignées pour les services convenus dépendra étroitement de la demande estimée de transport aérien de passagers entre les territoires des Parties contractantes. Cette capacité sera en principe également partagée entre les deux entreprises, sauf convention contraire.

4. La fréquence et les horaires des vols dans l'exploitation des services convenus seront arrêtés d'un commun accord entre les deux entreprises désignées et soumis à l'approbation des autorités aéronautiques au moins 30 jours avant leur entrée en vigueur. Si les entreprises désignées ne peuvent parvenir à un accord, la question sera soumise aux autorités aéronautiques des Parties contractantes.

5. L'exploitation des services convenus devra faire l'objet d'un accord commercial entre les deux entreprises désignées. Cet accord sera soumis à l'approbation des autorités aéronautiques des deux Parties contractantes.

Article XIII

FACILITATION

1. Les charges imposées sur le territoire de chaque Partie contractante à l'entreprise désignée par l'autre Partie en contrepartie de l'utilisation des aéroports ou autres équipements de navigation aérienne ne seront pas plus élevées que celles imposées aux compagnies aériennes nationales assurant des services aériens internationaux similaires.

2. Chacune des Parties contractantes encouragera les consultations entre ses autorités responsables de l'imposition de redevances d'usage et les entreprises désignées qui utilisent les services ou équipements considérés, et ce, si possible, par l'intermédiaire des organisations représentatives des compagnies aériennes. Toute

proposition visant à modifier le montant des redevances d'usage devrait être notifiée aux utilisateurs avec un préavis raisonnable, de manière à leur permettre d'exprimer leur point de vue avant que les modifications n'entrent en vigueur.

3. Aucune des Parties contractantes n'accordera à une entreprise de transport aérien, qu'elle soit nationale ou étrangère, la préférence sur une entreprise de l'autre Partie contractante qui assurerait des services internationaux similaires pour l'application de ses règlements de douane, d'immigration, de quarantaine ou autres règlements similaires, ni pour l'utilisation des aéroports, des services de contrôle de la circulation aérienne ou des autres équipements apparentés sous son contrôle.

Article XIV

ECHANGE D'INFORMATIONS ET DE STATISTIQUES

Les autorités aéronautiques de chacune des Parties contractantes fourniront à celles de l'autre Partie, sur leur demande, les informations statistiques dont celles-ci auront raisonnablement besoin pour déterminer la capacité de transport assurée par l'entreprise désignée, le volume du trafic transporté sur les services convenus ainsi que l'origine et la destination du trafic sans escale.

Article XV

CONSULTATIONS

1. Dans un esprit d'étroite coopération, les autorités aéronautiques des Parties contractantes se consulteront périodiquement en vue d'assurer l'application et le respect fidèles des dispositions du présent Accord et de son Annexe.

2. Ces consultations débiteront dans un délai de soixante (60) jours à compter de la date de réception d'une demande à cet effet, sauf décision contraire des Parties contractantes.

Article XVI

MODIFICATIONS

1. Si l'une des Parties contractantes estime souhaitable de modifier telle ou telle disposition de l'Accord, elle pourra demander des consultations à l'autre partie contractante. Ces consultations, qui se dérouleront entre les autorités aéronautiques, pourront s'effectuer oralement ou par correspondance et débiteront dans un délai de soixante (60) jours suivant la date de la demande. Les modifications ainsi convenues entreront en vigueur dès qu'elles auront été confirmées par échange de notes diplomatiques.

2. Des modifications pourront être apportées à l'Annexe au présent Accord par entente directe entre les autorités aéronautiques compétentes des deux Parties contractantes, confirmées par échange de notes diplomatiques.

3. Le présent Accord sera modifié pour être rendu conforme aux dispositions de toute convention multilatérale qui pourrait prendre force obligatoire pour les deux Parties contractantes.

Article XVII

RÈGLEMENT DES DIFFÉRENDS

1. Si un différend s'élève entre les Parties contractantes au sujet de l'interprétation ou de l'application du présent Accord, elles s'efforceront en premier lieu de le régler par voie de négociations.

2. Si les Parties contractantes ne parviennent pas à un règlement par voie de négociations, elles pourront convenir de soumettre le différend à un tribunal de trois arbitres, dont un nommé par chacune des Parties contractantes, le troisième arbitre étant désigné par les deux premiers choisis. Chacune des Parties contractantes désignera son arbitre dans les soixante (60) jours qui suivront la date où l'une d'elles aura reçu de l'autre par la voie diplomatique une demande d'arbitrage du différend et le tiers arbitre devra être désigné dans les soixante (60) jours qui suivront. Si l'une ou l'autre Partie contractante ne désigne pas d'arbitre dans le délai prescrit, ou si le tiers arbitre n'est pas désigné dans le délai prescrit, le Président du Conseil de l'Organisation de l'aviation civile internationale pourra, à la demande de l'une ou l'autre Partie, désigner, selon le cas, un ou des arbitres. Dans tous les cas, le tiers arbitre qui devra être ressortissant d'un Etat tiers, présidera le tribunal et décidera du lieu de l'arbitrage. Le tribunal arbitral arrêtera lui-même son règlement intérieur et, si nécessaire, décidera de la loi applicable.

3. Toute sentence du tribunal arbitral aura force obligatoire pour les deux Parties contractantes à moins qu'elles n'en aient décidé autrement en lui soumettant le différend.

4. Les dépenses du tribunal seront partagées en parts égales entre les Parties contractantes.

5. Si l'une ou l'autre des Parties contractantes ne se conforme pas à une sentence rendue en application du paragraphe 3 du présent article, l'autre Partie contractante pourra, pour la durée du manquement, limiter, suspendre ou annuler tout droit ou privilège accordé par elle en application du présent Accord à la Partie contractante défaillante.

Article XVIII

ENREGISTREMENT

Le présent Accord, toute modification qui y serait apportée, ainsi que tout échange de notes diplomatiques, seront enregistrés auprès de l'Organisation de l'aviation civile internationale.

Article XIX

ENTRÉE EN VIGUEUR

Le présent Accord entrera en vigueur à la date à laquelle les deux Parties contractantes se seront notifiées par écrit, moyennant échange de notes diplomatiques, l'accomplissement de leurs formalités internes nécessaires à cette entrée en vigueur.

Chacune des Parties contractantes pourra signifier à l'autre son intention de dénoncer le présent Accord. Sa notification devra être communiquée en même

temps à l'Organisation de l'aviation civile internationale. Dans ce cas, l'Accord prendra fin 12 (douze) mois après la date de réception de la notification par l'autre Partie contractante, à moins que cette notification ne soit retirée d'un commun accord avant l'expiration de ce délai. En l'absence d'accusé de réception de l'autre Partie contractante, la notification sera réputée lui être parvenue 14 (quatorze) jours après la date de sa réception par l'Organisation de l'aviation civile internationale.

EN FOI DE QUOI, les soussignés, à ce dûment habilités par leurs Gouvernements respectifs, ont signé le présent Accord.

FAIT à Varsovie, le 27 février 1990, correspondant au 2 Adar 5750, en deux exemplaires originaux en anglais, polonais et hébreu, tous les textes faisant également foi. En cas de divergence d'interprétation, le texte anglais prévaudra.

Pour le Gouvernement
de l'Etat d'Israël :
[MOSHE ARENS]

Pour le Gouvernement
de la République de Pologne :
[KRZYSZTOF SKUBISZEWSKI]

ANNEXE À L'ACCORD BILATÉRAL RELATIF AUX TRANSPORTS AÉRIENS
ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE POLOGNE ET LE
GOUVERNEMENT DE L'ÉTAT D'ISRAËL, RELATIF AUX TRANSPORTS
AÉRIENS RÉGULIERS ENTRE LEURS TERRITOIRES RESPECTIFS

1. Routes sur lesquelles l'entreprise désignée par la Pologne pourra assurer des services aériens : Points en Pologne, points intermédiaires, points en Israël et au-delà.
 2. Routes sur lesquelles l'entreprise désignée par Israël pourra assurer des services aériens : Points en Israël, points intermédiaires, points en Pologne et au-delà.
 3. Les Parties contractantes pourront se prévaloir des droits de trafic de cinquième liberté à destination et en provenance de pays tiers, sur les services convenus, à condition qu'ils aient été coordonnés et mutuellement convenus à l'avance par les deux entreprises désignées et approuvés par les autorités aéronautiques compétentes.
 4. Les entreprises désignées pourront omettre un ou plusieurs points intermédiaires ou un ou plusieurs points au-delà de leurs territoires sur un ou la totalité de leurs vols à condition que le point de départ et le point d'arrivée se trouvent sur le territoire de la Partie contractante qui aura désigné l'entreprise.
-

No. 28392

**ISRAEL
and
CZECHOSLOVAKIA**

**Air Transport Agreement (with annex). Signed at Jerusalem
on 24 April 1991**

Authentic texts: Hebrew, Czech and English.

Registered by Israel on 3 October 1991.

**ISRAËL
et
TCHÉCOSLOVAQUIE**

**Accord relatif aux transports aériens (avec annexe). Signé à
Jérusalem le 24 avril 1991**

Textes authentiques : hébreu, tchèque et anglais.

Enregistré par Israël le 3 octobre 1991.

נספח

להסכם להובלה אווירית בין ממשלת הרפובליקה הפדרלית הציכית והסלובקית לבין ממשלת מדינת ישראל, בדבר הובלה אווירית סדירה בין שטחי ארצותיהן.

1. נתיבים שבהם ניתן להפעיל שרותי אוויר על-ידי מובילה האווירי המיועד של צ'כוסלובקיה:

פראג,
נקודות ביניים,
חל-אכיב,
נקודות שמעבר לישראל.

2. נתיבים שבהם ניתן להפעיל שרותי אוויר על-ידי מובילה האווירי המיועד של ישראל:

חל-אביב,
נקודות ביניים,
פראג,
נקודות שמעבר לצ'כוסלובקיה.

3. מובילו האווירי המיועד של כל צד מחקשר לא יפעיל את זכויות החופש החמישי בתחום התעבורה זולת אם תבוטל מגבלה זו:

א. מקום שרשויות התעופה של שני הצדדים המתקשרים מסכימים, תוך התייעצות, לבטל את המגבלות האמורות על-ידי המרת זכויות התופש החמישי בתחום התעבורה, או

ב. מקום שהמובילים האוויריים הנוגעים בדבר של שני הצדדים המתקשרים חוחמים על הסכם מסחרי הטעון אישור מצד רשויות התעופה של שני הצדדים המחקשרים.

4. על נקודות הביניים ונקודות שמעבר יוסכם בין המובילים האוויריים המיועדים והן יאושרו על-ידי רשויות התעופה של שני הצדדים.

5. על נקודות ביניים או נקודות שמעבר, תלקן או כולן, ניחן לפסוח בחלק מהטיסות או בכולן, לפי שיקולו של המוביל האווירי המיועד, ובלבד שהשרות יתחיל או יסתיים בשטח ארצו של הצד שקבע את המוביל האווירי.

סעיף 20סיום

כל אחד מהצדדים המתקשרים דשאי בכל עת למסור לצד המתקשר האחר הודעה בכתב על התלטתו להביא את ההסכם לידי סיום. הודעה כאמור תועבר בעת ובעונה אחת לארגון הבינלאומי לתעופה אזרחית. במקרה זה יובא ההסכם לידי סיום 12 חודשים לאחר תאריך קבלת ההודעה על-ידי הצד המתקשר האחר, זולת אם נלקחה בחזרה ההודעה להביאו לידי סיום, בהסכמה הדדית, לפני תום חקופה זאת. בהעדר אישור על הקבלה מאת הצד המתקשר האחר, תיחשב ההודעה כאילו נתקבלה 14 יום לאחר קבלת ההודעה על-ידי הארגון הבינלאומי לתעופה אזרחית.

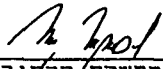
סעיף 21כניסה לתוקף

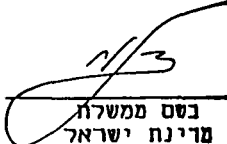
הסכם זה יכנס לתוקף בתאריך שבו ימסרו שני הצדדים הודעות בכתב זה לזה, בחילופי איגרות דיפלומטיות, כי נתמלאו דרישותיהם פנימיות לשם כניסה לתוקף.

ולראיה על כך חתמו החוברים מטה, שהוסמכו לכך כדין איש איש על-ידי ממשלתו, על הסכם זה.

ישראל, ביום 7 באייר, החשני"א, שהנו ה-24 באפריל 1991

עווקי מקור, בשפה העברית, הציכית והאנגלית ולכל הנוסחים דין מקור במקרה חשל הבדליח פרשנות, יכריע הנוסח האנגלי.


 בשם ממשלת הרפובליקה
 הפדרליח הציכית והסלובקית


 בשם ממשלת
 מדינת ישראל

ס ע י ף 16התייעצויות

1. רשויות התעופה של הצדדים המתקשרים יתייעצו זו עם זו מעת-לעת, ברוח של שיתוף פעולה הדוק, תוך כוונה להבטיח ביצוען של הוראות הסכם זה ונספחו ולשם קיומן באורח המניח את הדעת.
2. התייעצויות כאמור יתחילו תוך פרק זמן של שישים (60) יום מחאריך קבלתה של בקשה כאמור, זולת אם הסכימו הצדדים המתקשרים אחרת.

ס ע י ף 17שינויים

1. סבור אחד הצדדים המתקשרים כי רצוי לשנות הודאה מהוראות ההסכם, רשאי הוא לבקש התייעצויות עם הצד המתקשר האחר. התייעצויות כאמור בין רשויות תעופה יכול שיתנהלו בדיונים או בהתכתבות, והן יתחילו תוך פרק זמן של שישים (60) יום מתאריך הבקשה. שינויים שהוסכם עליהם יכנסו לחוקף לאחר שיאושרו בחילוף איגרות דיפלומטיות.
2. שינויים בנספח להסכם זה יכול שייעשו בהסכמה ישירה בין רשויות התעופה המוסמכות של הצדדים המתקשרים, ויאושרו בחילוף איגרות דיפלומטיות.
3. ההסכם יתוקן באופן שיחאים לכל אמנה רב-צדדית העשויה לחייב את שני הצדדים המתקשרים.

ס ע י ף 18יישוב מחלוקות

התעוררה מחלוקת בין הצדדים המתקשרים בעניין פירושו או החלתו של הסכם זה או נספחו, היא חיושב במשא-ומתן ישיר בין רשויות התעופה של הצדדים המתקשרים. לא יכלו רשויות התעופה להגיע לכלל הסכמה, תישוב המחלוקת בצינורות הדיפלומטיים.

סעיף 19רישום

ההסכם והחיקונים לו, וכן כל חילוף איגרות דיפלומטיות יירשמו אצל הארגון הבינלאומי לתעופה אזרחית.

ס ע י ף 13הקלות

1. כל צד מתקשר רשאי להטיל או להרשות להטיל היטלים הוגנים וסבירים לשימוש בשרוח-תעופה ומתקני תעופה אחרים, ובלבד שהיטלים אלה לא יהיו גבוהים מאלה שאותם משלמים מובילים אוויריים אחרים העוסקים בשרותי אוויר בינלאומיים דומים.
2. כל צד מתקשר יעודד התיעצויות בין רשויותיו המוסמכות המטילות היטלים לבין המובילים האוויריים המיועדים המשתמשים בשירותים ובמתקנים, ומקום שאפשר, באמצעות הארגונים היציגים של המובילים האוויריים. הודעה סבירה תינתן למשתמשים לגבי הצעות לשינויים בהיטלי המשתמשים, כדי לאפשר להם להביע את השקפותיהם בטרם ייעשו השינויים.
3. שום צד מן הצדדים המתקשרים לא יתן עדיפות למוביל שלו או לבל מוביל אווירי אחר על-פני מוביל אווירי העוסק בשירותי אוויר בינלאומיים דומים של הצד המתקשר האחר בהחלת תקנותיו בענין מכס, הגירה, הסגר וכו', או בשימוש בנמלי תעופה, נתיבי אוויר, שרותי תעבורה אווירית ומתקנים הקשורים לכך אשר בשליטתו.

ס ע י ף 14תילופי מידע וסטטיסטיקה

רשויות התעופה של כל אחד מהצדדים המתקשרים יספקו לרשויות התעופה של הצד האחר, לבקשתן, מידע סטטיסטי ככל אשר חירש באופן סביר לקביעת הקיבולת הניתנת על ידי המוביל האווירי המיועד, כמות התנועה המובלת בשרוחים המוסכמים וכן מוצאן ויעדן של תנועה חללא חנית ביניים.

ס ע י ף 15מעבר ישיר

נוסעים במעבר ישיר דרך שטח ארצו של צד מתקשר, ללא יציאה משטח שדה התעופה השמור למטרה זו, יהיו זכאיים להקלה בביקורת. כבודה ומטען במעבר ישיר יהיו פטורים מהיטלי מכס ומשאר חשלומים.

- בתוקף בין שתי הארצות, אם אכן הושג הסכם כאמור, ועם תקנות המטבע הזר הישימות.
3. המובילים אוויריים המיועדים של הצדדים המתקשרים יקבלו אישור להעברות כאמור תוך 30 יום, לכל היותר, ממועד הבקשה.
4. המובילים האוויריים של הצדדים המתקשרים יהיו חופשיים לבצע אח עצם ההעברה עם קבלת האישור. לא נתבצעה לאחר, מסיבות טכניות, העברה כאמור, יקבלו המובילים האוויריים של הצדדים המתקשרים קדימות בהעברה השווה לזו של שרותים אחרים מיובאים על-ידי הצדדים המתקשרים.
5. כל צד מתקשר יעניק למוביל האווירי המיועד של הצד המתקשר האחר, על בסיס של הדדיות, פטור מכלל המיסים ותשלומי החובה על הרווחים או ההכנסות הנובעים מהפעלתם של שרותי האוויר.

סעיף 12

קיבולת

1. למובילים האוויריים המיועדים של שני הצדדים תהא הזדמנות הוגנת ושווה להפעיל את השרותים המוסכמים כמפורט בנספח להסכם זה.
2. בהפעלת השרותים המוסכמים יביא המוביל האווירי המיועד של כל צד מתקשר בחשבון את עניינו של המוביל האווירי המיועד של הצד המתקשר האחר, באופן שלא יפגע שלא לצורך בשרותים שמספק האחרון באותו נתיב, חלקו או כולו.
3. הקיבולת שתסופק בשרותים המוסכמים על-ידי המובילים האוויריים המיועדים תקבע תוך יחס הדוק לדרישות הציבור המשוערות לתעבורה אווירית בין שטחי ארצם של הצדדים המתקשרים. קיבולת זו תחולק, בעקרון, שווה בין שני המובילים האוויריים המיועדים, אלא אם הוסכם אחרת.
4. התדירויות ולוחות זמנים להפעלת השרותים המוסכמים ייקבעו חוך הסכמה הדדית בין שני המובילים האוויריים המיועדים ויוגשו לרשויות התעופה לשם אישור לפחות 30 יום לפני כניסתם לתוקף. לא הושגה הסכמה כאמור בין שני המובילים האוויריים המיועדים, יוגש העניין לרשויות התעופה של הצדדים המתקשרים.
5. הסכם מסחרי בין שני המובילים האוויריים המיועדים ידרש בעת הפעלתם של השרותים המוסכמים. הסכם מסחרי זה יוגש לאישור לרשויות התעופה של הצדדים המתקשרים.
- לא הושג הסכם בין שני המובילים האוויריים המיועדים יוגש העניין לרשויות התעופה של שני הצדדים המתקשרים.

2. הצדדים המתקשרים יושיטו זה לזה, על-פי בקשה, את כל העזרה הנחוצה למניעת מעשי תפיסה בלתי חוקית של כלי טיס אזרחיים ומעשים בלתי חוקיים אחרים נגד בטיחותם של כלי טיס כאמור, נוסעיהם ואנשי צוותם, שדות תעופה ומתקני טיס, וכל איום אחר על בטחון התעופה האזרחית.
3. הצדדים המתקשרים יפעלו, ביחסיהם ההדדיים, בהתאם להוראות בטחון התעופה שנקבעו על ידי הארגון הבינלאומי לתעופה אזרחית ויוערו כנספחים לאמנה ככל שאותן הוראות בטחון ישימות לגבי הצדדים; הם ידרשו כי מפעיליהם של כלי טיס הרשומים אצלם או מפעילי כלי טיס שמקום עסקם הראשי או מקום מגוריהם הקבוע מצוי בשטח ארצם, ומפעיליהם של שדות תעופה שבשטח ארצם, ינהגו בהתאם להוראות בטחון התעופה האמורות.
4. כל אחד מהצדדים המתקשרים מסכים כי ניתן לדרוש מאותם מפעילים של כלי טיס לקיים את הוראות בטחון התעופה המוזכרות בס"ק 3 לעיל, הנדרשות על ידי הצד המתקשר האחר לשם כניסה לשטח ארצו של הצד המתקשר האחר, יציאה ממנו או שהיה בו. כל צד מתקשר יבטיח אח ישומם בפועל של אמצעים מתאימים בחוץ שטח ארצו כדי להגן על כלי הטיס וכדי לבדוק נוסעים, אנשי צוות, מטעני יד, כבודה, מטען וצירת כלי טיס, לפני העליה או הטעינה ובמהלכן. כל צד מתקשר יתן גם תשומת לב אזהרת לכל בקשה מן הצד המתקשר האחר לגבי אמצעי בטחון מיוחדים סבירים נוכח איום מסויים.
5. במקרה של תקרית או איום בתקרית של תפיסה בלתי חוקית של כלי טיס אזרחיים או של מעשים בלתי חוקיים אחרים נגד בטחון כלי טיס אלה, נוסעיהם ואנשי צוותם, שדות תעופה, או מתקני טיס, יסיעו הצדדים המתקשרים זה לזה להקלת בתקשורת ובאמצעים מתאימים אחרים הנועדים להביא לסיום מהיר ובטוח של תקרית או איום בתקרית כאמור.
6. מקום שיש לאחד הצדדים המתקשרים סיבות סבירות לחשוב כי הצד המתקשר האחר חרג מהוראות בדבר בטחון התעופה כמפורט בסעיף זה, רשאיות רשויות התעופה של אותו צד מתקשר לדרוש החייעצויות מידידות עם רשויות התעופה של הצד המתקשר האחר.

ס ע י ף 11

העברת עודפי תכולים

1. המוביל האווירי המיועד של אחד הצדדים המתקשרים יהיה חופשי, למכור שרותי תובלה אווירית בשטח ארצו של הצד המתקשר האחר, במישרין או באמצעות סוכן, במטבע המקומי או בכל מטבע בר-המרה חופשי, בכפוף להרשאות המתאימות ובהתאם לחוקים ולתקנות היישימים בשתי הארצות.
2. המובילים האוויריים המיועדים של הצדדים המתקשרים יהיו חופשיים להעביר משטח ארץ המכירה לשטח ארצם את עודף התכולים על ההוצאות בשטח ארץ המכירה. נכללות באותה העברה נטו הכנסות ממכירות, שנעשו במישרין או באמצעות סוכן, של שרותי התובלה אווירית ושרותי עזר משלימים, והחשלומים יוסדרו בהתאם להוראות הסכם התשלומים שהנו

ס ע י ך 8החלת חוקים ותקנות

1. חוקיו ותקנותיו של כל צד מתקשר המסדירים את כניסתם לשטח ארצו או יציאתם ממנו של כלי טיס הפועלים בטיס בין-לאומיים, או הקשורים להפעלת אותם כלי טיס, כל עוד מצויים הם בשטח ארצו, יחולו על המוביל האווירי המיועד של הצד המתקשר האחר.
2. חוקיו ותקנותיו של כל צד מתקשר הנוגעים לכניסתם אל שטח ארצו שהייתם ומעברם בו, ויציאתם ממנו של נוסעים, צוות, כבודה, מטען ודואר בכלי טיס, לרבות חקנות בדבר כניסה ויציאה, הגירה, דרכונים, מכס, מטבע וכללי בריאות, יקויימו בידי המוביל האווירי של כל צד מתקשר עם כניסתו אל או יציאתו משטח ארצו של הצד המתקשר האחר, ובעת שהייתו בו.

ס ע י ך 9הכרה בתעודות וברשיונות

1. תעודות כושר אוירי, תעודות כשירות ורשיונות שהוצאו או שקיבלו את תוקפם על ידי אחד הצדדים המתקשרים והעומדים עדיין בתוקפם, יוכרו כבעלי תוקף חוקי על ידי הצד המתקשר האחר לשם הפעלת השרותים המוסכמים, ובלבד שהדרישות שלפיהן הוצאו התעודות והרשיונות כאמור או קיבלו את תוקפם הינן שוות ערך לחקני המינימום שעשויים לקובעם בהתאם לאמנה או עולות עליהן.
2. אולם כל אחד מהצדדים המתקשרים שומר לעצמו את הזכות לטרב להכיר כבני תוקף, לשם טיסה מעל לשטח ארצו, בתעודות כושר וברשיונות שהוענקו לאזרחיו על-ידי הצד המתקשר האחר.

ס ע י ך 10בטחון

1. הצדדים המתקשרים מאשרים מחדש את התחייבותם ההדדית להגן על בטחון הנועופה האזרחית מפני מעשים של התערבות בלתי חוקית. הצדדים המתקשרים יקפידו במיוחד לפעול בהתאם להוראותיהן של האמנה בדבר עבירות ומעשים מסויימים אחרים המבוצעים בכלי טיס, שנחתמה בטוקיו ביום 14 בספטמבר, 1963; האמנה בדבר דיכוי חפיסה בלתי חוקית של כלי טיס, שנחתמה בהאג ביום 16 בדצמבר 1970; האמנה בדבר דיכוי מעשים בלתי חוקיים נגד בטיות התעופה האזרחית, שנחתמה במונטריאול ביום 23 בספטמבר 1971; והפרוטוקול בדבר דיכוי מעשי אלימות בלתי חוקיים בשרות תעופה המשמשים את התעופה האזרחית הבין-לאומית, שנחתם במונטריאול ביום 24 בפברואר 1988.

3. התעריפים שהוסכם עליהם בזה האופן, יוגשו לאישור רשויות התעופה של שני הצדדים המתקשרים לפחות (45) יום לפני התאריך המוצע להנהגתם. במקרים מיוחדים ניתן לקצר פרק זמן זה, בכפוף להסכמת הרשויות האמורות.
4. אישור זה אפשר לחתו במפורש. לא הביעה שום רשות תעופה אי הסכמה תוך (30) יום מתאריך ההגשה, בהתאם לס"ק 3 לסעיף זה, ייחשבו תעריפים אלה כמאושרים. אם קוצר פרק הזמן להגשה, כפי שנקבע בס"ק 3, רשאיות רשויות התעופה להסכים כי פרק הזמן שבו יש להודיע על אי הסכמה יהא פחות מאשר (30) יום.
5. לא יכלו להסכים על תעריף בהתאם להוראות ס"ק 2 לסעיף זה, או מסרה רשות תעופה אחת, בתוך פרק הזמן שניתן להחיל בהתאם לס"ק 4 לסעיף זה, לרשות התעופה האחרת הודעה על אי-הסכמתה לתעריף כלשהו שהוסכם עליו בהתאם להוראות ס"ק 2, ישחללו רשויות התעופה של שני הצדדים המתקשרים, לקבוע את התעריף בהסכמה הדדית, לאחר החיעצות עם רשויות התעופה של כל מדינה אשר את עצמן הם יכולים לראות כחיונית.
6. לא יכלו רשויות התעופה להסכים על תעריף כלשהו שהוגש להם בהתאם לס"ק 3 לסעיף זה, או על קביעתו של תעריף כלשהו כמפורש בס"ק 5 לסעיף זה, תיושב המחלוקת בהתאם להוראות סעיף 18 להסכם זה.
7. תעריף שנקבע בהתאם להוראות סעיף זה יישאר בחוקפו עד אשר ייקבע תעריף חדש. מכל מקום לא יוארך תעריף מכוח ס"ק זה ליותר משנים עשר (12) חודשים לאחר התאריך שבו אמור היה אחרת לפקוע.

ס ע י ף 7

י י צ ו ג

1. המוביל האווירי המיועד של אתר הצדדים המתקשרים יורשה, על בסיס של הדדיות, להחזיק בשטח ארצו של הצד המתקשר האחר נציגים וסגל מסחרי תפעולי וטכני, כנדרש בקשר להפעלת השירותים המוסכמים. סגל זה ייבחר מתוך אזרחי אחד הצדדים או שניהם, לפי הצורך.
2. הדרישות לסגל עובדים כאמור אפשר שיתמלאו, לפי שיקולו של המוביל האווירי המיועד, על ידי חבר עובדיו הוא או אגב שימוש בשרותיהם ארגון, חברה או מוביל אווירי אחרים הפועלים בשטח ארצו של הצד המוקשר האחר והמורשים לבצע שרותים כאמור. בשטח ארצו של אותו צד מתקשר.
3. הנציגים וסגל העובדים יהיו כפופים לחוקים ולתקנות התקפים אצל הצד המתקשר האחר, ועל-פי אותם חוקים ותקנות, על בסיס של הדדיות ותוך עיכוב מזערי, יעניק כל צד מתקשר את היתרי העבודה, אשרות תעסוקה או מסמכים אחרים הנתוצים לנציגים ולחבר העובדים המוזכרים בס"ק 1 לסעיף זה.

המיועדים למכירה לנוסעים בכמויות מוגבלות במשך הטיסה) ופריטים אחרים הנועדים לשימוש אך ורק בקשר להפעלתם ולשרוחם של כלי טיס של המוביל האווירי המיועד של אותו צד מחקש האמור המפעילים את השרותים המוסכמים, וכן על מלאי כרטיסים מודפסים, שטרי מטען אוויריים, כל דברי דפוס הנושאים סימני החברה וחומר פירסומי רגיל המופץ חינם על ידי המוביל האווירי מיועד.

2. הפטור המוענק בסעיף זה יחול על הפריטים המוזכרים בס"ק 1 לסעיף זה:

א. שהוכנסו לשטח ארצו של אחד הצדדים המחקשים על ידי המוביל האווירי המיועד של הצד המתקשר האחר או מטעמו;

ב. שהוחזקו בכלי הטיס של המוביל האווירי המיועד של אחד הצדדים המחקשים בשטח ארצו של הצד המתקשר האחר או בצאתם ממנו;

ג. שנלקחו על כלי טיס של המוביל האווירי המיועד של אחד הצדדים המחקשים בשטח ארצו של הצד המתקשר האחר והנועדים לשימוש בהפעלת השרותים המוסכמים; כיו שנעשה בפריטים אלה שימוש או שנצרכו בשלמחם או בחלקם בתחום שטח ארצו של הצד המתקשר המעניק את הפטור, ובין שלא, ובלבד שפריטים כאמור לא יועברו לזולת בשטח ארצו של הצד המתקשר האמור.

3. הציווד המוטס הרגיל, וכן החומרים והספקה מוחזקים כרגיל בכלי טיס של המוביל האווירי המיועד של אחד הצדדים המחקשים, לא יפורקו בשטח ארצו של הצד המתקשר האחר אלא באישור רשויות המכס של אותו שטח ארץ. במקרה האמור, ניחן לשימם תחת השגחת הרשויות האמורות עד ליצואם החוזר או עד אשר ייעשה בהם אחרת בהתאם לתקנות המכס.

4. פטורים מוענקים על-פי ס"ק 1 של הסכם זה יחולו גם כאשר המוביל האווירי של צד מתקשר אחד כרת חוזה עם מוביל אווירי שלישי, שקיבל אף הוא פטורים כאמור מהצד המתקשר האחר, לשם השאלה או העברה לשטח ארצו של הצד המתקשר האחר של פריטים המפורטים בס"ק 1 לסעיף זה.

ס ע י ף 6

חעריפס

1. התעריפים אשר יקבע המוביל האווירי המיועד של אחד הצדדים המתקשים בעד הובלה אל שטח ארצו של הצד המתקשר האחר או ממנו ייקבעו בשיעורים סבירים, תוך התחשבות נאותה בכל הגורמים הנוגעים בדבר, לרבות הוצאות הפעלה, רווח סביר ותעריפים של מובילי אווירים אחרים.

הצדדים המחקשים יראו כבלתי-קבילים חעריפים חמסניים או מפלים, גבוהים או מגבילים מחמת שימוש לדעה של מעמד עדיף, או נמוכים באופן מלאכותי בגין טובטידיה או תמיכה ממשלתית ישירה או עקיפה.

2. התעריפים המוזכרים בס"ק 1 לסעיף זה, יוסכם, עליהם, מקום שאפשר, בין מובילים האווירים המיועדים של שני הצדדים המחקשים, לאחר החייעצות עם מובילים אווירים אחרים הפועלים בנחיב, כולו או חלקו, והסכם כאמור יושג, כל אימת שאפשר, אגב שימוש בנוהלי האיגוד הבינלאומי לתובלה אווירית או בכל מנגנון בינלאומי אחר לקביעת מחירים כדי לחשב את התעריפים.

2. נתקבלה קביעה כאמור יעניק הצד המתקשר האחר ללא דיחוי, בכפוף להוראות ס"ק 3 ו-4 לסעיף זה, את הרשאת ההפעלה המתאימה למוביל האטוויירי המיועד.
3. רשויות התעופה של צד מתקשר אחד רשאיות לדרוש מהמוביל אווירי שיועד על ידי הצד המתקשר האחר, שיניח את דעונו כי הנו כשיר למלא אחר התנאים שנקבעו על-פי החוקים והתקנות, המיושמים באורח רגיל וסביר, להפעלת שרוחי אוויר בינלאומיים על ידי הרשויות האמורות, בהתאם להוראות האמנה.
4. לכל צד מתקשר תהא הזכות לסרב להעניק את הרשאת ההפעלה המוזכרת בס"ק 2 לסעיף זה, או להטיל אותם תנאים שראה כהכרחיים כדבר השימוש בזכויות המורטות בסעיף 2 להסכם זה על-ידי המוביל האווירי המיועד, בכל מקרה שלא נחה דעתו של הצד המתקשר האמור כי הבעלות הממשית של והשליטה המעשית על אותו מוביל אווירי נתונות בידי הצד המתקשר שקבע את המוביל האווירי, או בידי אזרחיו.
5. מוביל אווירי אשר נקבע והורשה בזה האופן, רשאי בכל עת להתחיל בהפעלה השרותים המוסכמים ובלבד שחעריף שנקבע בהתאם להוראות סעיף 6 להסכם זה הנו חקף לגבי שרותים אלה.

ס ע י ף 4

ביטול או התליית זכויות

1. כל צד מתקשר תהא הזכות לבטל הרשאה הפעלה או להתלות את השימוש בזכויות המפורטות בסעיף 2 להסכם זה, הניתנות למוביל האווירי שקבע הצד המתקשר האחר, או להתנות תנאים שיראו לו נחוצים לשימוש בזכויות אלה:
- א. אם לא נחה דעתו כי הבעלות הממשית של והשליטה המעשית על המוביל האווירי נתונות בידי הצד המתקשר שקבע את המוביל האווירי או בידי אזרחיו של אותו צד מתקשר; או
- ב. אם לא מילא אותו מוביל אווירי אתרי החוקים והתקנות של הצד המתקשר המעניק זכויות כאמור; או
- ג. בכל מקרה שבצורה אחרת לא הפעיל המוביל האווירי את השרותים המוסכמים בהתאם לתנאים שנקבעו לפי ההסכם.
2. הזכות האמורה תמומש רק לאתר התייעצות עם הצד המתקשר האחר, וזולת אם יש הכרח מידי בכיטול, בהווליה או בהתניית תנאים שצויינו בס"ק 1 לסעיף זה כדי למנוע הפרה נוספת של חוקים או תקנות.

ס ע י ף 5

פטור מתשלומי מכס והיטליסח אחרים

1. כל צד מתקשר יפטור, על בסיס של הדדיות, במלוא המידה האפשרית לפי חוקי ארצו, את המוביל האווירי המיועד של הצד המתקשר האחר מהמגבלות יבוא, חשלומימכס, מסי בלו, אגרות בדיקה ושאר תשלומי חובה והיטלים ארציים על כלי טיס, דלק, שמני סיכה, אספקה טכנית מתכלה, חלקי חילוף, לרבות מנועים, ציור רגיל לכלי טיס, צירה ומזון לכלי טיס (לדרכות משקאות חריפים, טבק ומוצרי מזון אחרים

- ד. המונחים "שטח ארץ", "שרותי אוויר" ו"שרותי אוויר בינלאומיים", "מוביל אווירי" וכן "חנייה שלא למטרות תעבורה מסחריות" משמעותם תהא כמפורט בסעיפים 2 ו-96 לאמנה;
- ה. המונח "הסכם" פרושו הסכם זה, נספחיו וכל תיקון אשר לו;
- ו. המונח "נתיבים מפורטים" פרושו הנתיבים שנקבעו או שייקבעו בנספח להסכם זה;
- ז. המונח "שרותים מוסכמים" פרושו שרותי האוויר הבין-לאומיים שניחן להפעילם בהתאם להודאות ההסכם, בנתיבים המפורטים;
- ח. המונח "תעריף" פרושו המחירים שיש לשלם בעד הובלת נוסעים, כבודה ומטען, והתנאים שלפיהם חלים מחירים אלה, לרבות מחירים ותנאים לשרותי סוכנויות ושרותי עזר אחרים, אך למעט תשלום ותנאים להובלת דואר;
- ט. המונח "קיבולת", בזיקה ל"שרותים מוסכמים", פרושו הקיבולת של כלי טיס המשמשים את השרותים כאמור, מוכפלת בתדירות הנהוגה על-ידי כלי טיס כאמור במשך תקופה נתונה ונתיב או קטע מנתיב נתון.

ס ע י ך 2

הענקת זכויות

1. כל צד מתקשר מעניק לצד המתקשר האחר את הזכויות המפורטות בהסכם, לשם כינונם והפעלתם של שירותי אוויר בינלאומיים סדירים בנתיבים המפורטים בנספח להסכם זה.
2. זולת אם נקבע אחרת, בהסכם זה או בנספח לו, זכאי המוביל האווירי שנקבע על-ידי כל צד מתקשר, שעה שהוא מפעיל שרות מוסכם בנתיב שפורט, לזכויות הבאות:
- א. לטוס ללא תניה מעל לשטחו של הצד המתקשר האחר;
- ב. לעשות תניות בשטח האמור שלא למטרות תעבורה מסחריות; וכן
- ג. להעלות או להוריד בשטח האמור, בנקודות הנקובות בנספח להסכם זה, נוסעים, כבודה, מטען ודואר, המיועדים אל או הבאים מנקודות שבשטח הצד המתקשר האחר;
- ד. להעלות או להוריד בשטח ארצו של מדינות שליטות, בנקודות המוסכמות בהתאם לנספח להסכם זה, נוסעים, כבודה, מטען ודואר המיועדים אל או הבאים מנקודות שבשטח הצד המתקשר האחר.
3. שום דבר האמור בהסכם זה לא ייחשב כמעניק למוביל האווירי המיועד של אחד הצדדים המתקשרים את זכות - היתר להעלות בשטח ארצו של הצד המתקשר האחר נוסעים, מטען ודואר המובלים בשכר או בשכירות והמיועדים לנקודה אחרת בשטח הצד המתקשר האחר.

ס ע י ך 3

כביעת מובילים אוויריים והרשאת הפעלה

1. לכל צד מתקשר חהא הזכות לקבוע, בכתב, לצד המתקשר האחר, מוביל אווירי אחד לשם הפעלת השרותים המוסכמים בנתיבים המפורטים.

[HEBREW TEXT — TEXTE HÉBREU]

הסכם להובלה אוויריתב י 1ממשלת מדינת ישראל1 ב ב י 1ממשלת הרפובליקה הפדרלית הצ'כית והטלובקית

ממשלת מדינת ישראל וממשלת הרפובליקה הפדרלית להרן
("הצדדים המתקשרים");

בהיותן צדדים לאמנה בדבר חלופה אזרחית בינלאומית, שנפתחה לחתימה;
בשיקאגו ביום השבעה בדצמבר, 1944;

וברצותן לקדם את פיתוח התובלה האווירית בין צכוסלובקיה לבין ישראל
ולהמשיך במידה המלאה ביותר את שיתוף הפעולה הבינלאומי בתחום זה. ;

הסכימו לאמור:

ס ע י 1הגדרות

לענין פירושו והחלתו של ההסכם, זולת אם נקבע בו אחרת:

א. המונח "אמנה" פרושו האמנה בדבר חלופה אזרחית בינלאומית שנפתחה לחתימה בשיקאגו ביום 7 בדצמבר, 1944, לרבות כל נספח שאומץ לפי סעיף 90 לאמנה זו, וכל תיקון לנספחים או לאמנה לפי סעיפים 90 ו-94 אשר לה ככל שאותם, נספחים ותיקונים היו לבני פועל לגבי שני הצדדים המתקשרים או אושרו על ידם;

ב. המונח "רשויות חלופה" פרושו, לגבי מדינת ישראל, שר התחבורה, ולגבי הרפובליקה הפדרלית הצ'כית והטלובקית, שר התחבורה הפדרלי, ולגבי שתיהן כל אדם או גוף שהוסמך כדין לבצע כל תפקיד המבוצע על-ידי הרשויות האמורות;

ג. המונח "מוביל אווירי מיועד" פרושו המזביל האווירי שכל צד מחקש קבע כדי להפעיל את השרותים המוסכמים, כמפורט בנספח להסכם זה ובהתאם לסעיף 3 להסכם זה;

[CZECH TEXT — TEXTE TCHÈQUE]

DOHODA MEZI VLÁDOU STÁTU IZRAEL A VLÁDOU ČESKÉ A SLOVENSKÉ FEDERATIVNÍ REPUBLIKY O LETECKÉ DOPRAVĚ

Vláda Státu Izrael a vláda České a Slovenské Federativní Republiky, dále uváděné jako "smluvní strany",

jsouce stranami Úmluvy o mezinárodním civilním letectví, otevřené k podpisu v Chicagu sedmého prosince 1944;

vedeny přáním zavést leteckou dopravu mezi Československem a Izraelem a pokračovat v plném rozsahu v mezinárodní spolupráci v tomto odvětví;

se dohodly takto :

ČLÁNEK I
Vymezení pojmů

Pro účely výkladu a použití této Dohody pokud není dále uvedeno jinak :

- a) výraz "Úmluva" znamená Úmluvu o mezinárodním civilním letectví otevřenou k podpisu v Chicagu dne sedmého prosince 1944 a zahrnuje jakoukoli přílohu přijatou podle článku 90 této Úmluvy a jakoukoli změnu příloh nebo Úmluvy podle jejích článků 90 a 94, pokud tyto přílohy a změny byly přijaty oběma smluvními stranami;
- b) výraz "letecké úřady" znamená v případě Státu Izrael ministra dopravy a v případě České a Slovenské Federativní Republiky federální ministerstvo dopravy, nebo v obou případech jakou-

- koli jinou osobu nebo orgán řádně pověřený prováděním funkcí v současné době vykonávaných uvedenými leteckými úřady;
- c) výraz "určený letecký podnik" znamená letecký podnik, který každá smluvní strana určila k provedení dohodnutých služeb uvedených v Příloze k této Dohodě a to v souladu s článkem III této Dohody;
- d) výrazy "území", "letecká služba", "mezinárodní letecká služba", "letecký podnik" a "přistání pro potřeby nikoliv obchodní" mají význam stanovený v člancích 2 a 96 Úmluvy;
- e) výraz "Dohoda" znamená tuto Dohodu, její Přílohy a jakékoli jejich změny;
- f) výraz "stanovené linky" znamená linky ustanovené nebo které budou ustanoveny v Příloze k této Dohodě;
- g) výraz "dohodnuté služby" znamená mezinárodní letecké služby, které mohou být podle ustanovení této Dohody provozovány na stanovených linkách;
- h) výraz "tarif" znamená ceny, které se platí za přepravu cestujících, zavazadel a zboží a podmínky, za kterých se tyto ceny používají, včetně cen a podmínek za agentské a jiné pomocné služby, ale nezahrnuje poplatky a podmínky pro dopravu pošty;
- i) výraz "kapacita" ve vztahu k výrazu "dohodnuté služby" znamená kapacitu letadla používaného při těchto službách, násobenou počtem frekvencí provozovaných tímto letadlem na lince nebo na úseku linky za dané období.

ČLÁNEK II

Poskytování přepravních práv

1. Každá smluvní strana poskytuje druhé smluvní straně práva stanovená v této Dohodě, aby umožnila zříditi a provozovat

pravidelné mezinárodní letecké služby na linkách stanovených v Příloze.

2. Pokud není v této Dohodě nebo její Příloze stanoveno jinak, každá smluvní strana bude při provozu dohodnuté služby na stanovené lince užívat následující výsadní práva :
 - a) létat přes území druhé smluvní strany bez přistání;
 - b) přistávat na uvedeném území pro potřeby nikoli obchodní;
 - c) nakládat a vykládat na uvedeném území v místech stanovených v Příloze k této Dohodě cestující, zavazadla, zboží a poštu určené pro nebo pocházející z míst na území druhé smluvní strany;
 - d) nakládat a vykládat na území třetích zemí v místech stanovených v Příloze k této Dohodě cestující, zavazadla, zboží a poštu určené pro nebo pocházející z míst na území druhé smluvní strany, stanovených v Příloze k této Dohodě.
3. Nic v této Dohodě nebude považováno za poskytnutí práva určenému leteckému podniku jedné smluvní strany nakládat cestující, zavazadla, zboží a poštu na území druhé smluvní strany za úplatu nebo nájemné k dopravě do jiného místa na území druhé smluvní strany.

ČLÁNEK III

Určení leteckých podniků a provozní oprávnění

1. Každá smluvní strana bude mít právo písemně určit druhé smluvní straně jeden letecký podnik k provozování dohodnutých služeb na stanovených linkách.

2. Po obdržení takového oznámení druhá smluvní strana, s výhradou ustanovení odstavců 3 a 4 tohoto článku, bez prodlení udělí leteckému podniku příslušné provozní oprávnění.
3. Letecký úřad jedné smluvní strany může požadovat, aby letecký podnik určený druhou smluvní stranou prokázal, že je způsobilý dodržovat podmínky stanovené zákony a předpisy, které tento úřad obvykle a přiměřeně uplatňuje při provozu mezinárodních leteckých služeb v souladu s ustanoveními Úmluvy.
4. Každá smluvní strana bude mít právo odmítnout udělení provozního oprávnění, zmíněné v odstavci 2 tohoto článku, nebo uložit určenému leteckému podniku takové podmínky, které považuje za nezbytné pro výkon práv stanovených v článku II této Dohody v kterémkoli případě, kdy smluvní strana není přesvědčena, že podstatná část vlastnictví a skutečná kontrola tohoto leteckého podniku náleží druhé smluvní straně nebo jejím státním příslušníkům.
5. Když byl letecký podnik takto určen a oprávněn, může kdykoli zahájit provoz dohodnutých služeb za předpokladu, že jsou pro tyto služby v platnosti tarify stanovené v souladu s ustanoveními článku VI této Dohody.

ČLÁNEK IV

Odvolání a pozastavení práv

1. Každá smluvní strana bude mít právo zrušit provozní oprávnění nebo pozastavit výkon práv stanovených v článku II této Dohody leteckému podniku druhé smluvní strany, nebo uložit pro využívání těchto práv podmínky, které považuje za nezbytné :
 - a) v případě, že není přesvědčena, že převážná část vlastnictví a skutečná kontrola leteckého podniku náleží

- smluvní straně, která určila letecký podnik, nebo jejím státním příslušníkům; nebo
- b) v případě, že uvedený letecký podnik neplní zákony nebo předpisy smluvní strany poskytující tato práva; nebo
- c) v jakémkoli případě, kdy letecký podnik neprovozuje dohodnuté služby v souladu s podmínkami stanovenými v této Dohodě.
2. Toto právo bude uplatněno pouze po konzultaci s druhou smluvní stranou, ledaže okamžité zrušení, pozastavení či uložení podmínek podle odstavce 1 tohoto článku je nezbytné k zabránění dalšího porušování zákonů a předpisů.

ČLÁNEK V

Osvobození od celních poplatků a daní

1. Každá smluvní strana na základě reciprocity osvobodí podle svých vnitrostátních zákonů určený letecký podnik druhé smluvní strany v nejvyšším možném rozsahu od dovozních omezení, celních poplatků, spotřebních daní, inspekčních poplatků a jiných národních daní a dávek letadla, palivo, mazací oleje, spotřební technický materiál, náhradní díly včetně motorů, obvyklou výbavu letadla, zásoby letadla a potraviny (včetně destilátů, tabáku, nápojů a jiných výrobků určených k prodeji cestujícím v omezeném množství během letu) a jiné položky určené výlučně pro použití v souvislosti s provozem nebo obsluhou letadla určeného leteckého podniku příslušné smluvní strany, které vykonává dohodnuté služby, stejně tak, jako tištěné zásoby letenek, nákladních listů, jiné tiskoviny mající na sobě vytištěné označení leteckého podniku a obyčejný propagační materiál rozšiřovaný zdarma určeným leteckým podnikem.
2. Výjimky poskytované tímto článkem se budou vztahovat na položky uvedené v odstavci 1 tohoto článku :

- a) přivezené na území jedné smluvní strany určeným leteckým podnikem druhé smluvní strany nebo jeho jménem;
 - b) ponechané na palubě letadla určeného leteckého podniku jedné smluvní strany po dobu přiletu a nebo odletu z území druhé smluvní strany;
 - c) dodané na palubu letadla určeného leteckého podniku jedné smluvní strany na území druhé smluvní strany za účelem použití při provozu dohodnutých služeb.
3. Běžné letové vybavení, stejně tak jako materiál, potřeby a zásoby obvykle ponechávané na palubě letadla určeného leteckého podniku kterékoli smluvní strany, mohou být vyloženy na území druhé smluvní strany pouze se souhlasem celnice tohoto území. V takovémto případě mohou být uloženy pod dohledem celnice do té doby, než budou vyvezeny nebo s nimi bude naloženo jinak v souladu s celními předpisy.
4. Osvobození poskytovaná v odstavci 1 tohoto článku budou také použitelná v případě, kdy určený letecký podnik jedné smluvní strany se dohodl s jiným leteckým podnikem na území druhé smluvní strany, který podobně požívá tato osvobození od druhé smluvní strany o zapůjčení nebo převedení položek uvedených v odstavci 1 tohoto článku.

ČLÁNEK VI

Tarify

1. Tarify používané určeným leteckým podnikem jedné smluvní strany pro dopravu na nebo z území druhé smluvní strany budou stanoveny v přiměřené výši, přičemž bude přihlíženo ke všem v úvahu připadajícím činitelům jako jsou náklady na provoz, přiměřený zisk a tarify jiných leteckých podniků. Smluvní strany budou považovat za nepřijatelné tarify podbízející nebo

diskriminující, nepřiměřeně vysoké nebo omezující přepravu na základě zneužití dominantního postavení, nebo uměle nízké vzhledem k přímé nebo nepřímé státní dotaci či podpoře.

2. Tarify uvedené v odstavci 1 tohoto článku budou dle možnosti sjednány určenými leteckými podniky obou smluvních stran po předchozí poradě, případá-li to v úvahu, s jinými leteckými podniky provozujícími dopravu na téže lince nebo její části a takové dohody bude dosaženo, kde je to možné, využitím procedurálních postupů Mezinárodního sdružení leteckých dopravců nebo jiného příslušného mezinárodního mechanismu pro stanovení tarifů.
3. Tarify takto sjednané budou předloženy ke schválení leteckým úřadům obou smluvních stran nejméně 45 dnů před navrhovaným datem jejich zavedení. Ve zvláštních případech může být tato doba zkrácena na základě dohody leteckých úřadů.
4. Souhlas s tarify může být dán výslovně. V případě, že žádný z leteckých úřadů smluvních stran nevyjádří svůj nesouhlas s navrženými tarify do 30 dnů od data předložení v souladu s odstavcem 3 tohoto článku, budou považovány za schválené. V případě, že doba pro předložení byla zkrácena v souladu s odstavcem 3 tohoto článku, letecké úřady mohou dohodnout, že doba v níž musí být oznámen jakýkoli nesouhlas bude kratší než 30 dnů.
5. Nebude-li možno tarif dohodnout podle odstavce 2 tohoto článku, nebo pokud v době stanovené v odstavci 4 tohoto článku jeden letecký úřad předá druhému leteckému úřadu oznámení o nesouhlasu s jakýmkoli tarifem dohodnutým podle ustanovení odstavce 2, letecké úřady obou smluvních stran, po konzultaci s leteckým úřadem jakéhokoli státu, jehož názor mohou považovat za užitečný, se vynasnaží stanovit tarif vzájemnou dohodou.
6. Nebudou-li se moci letecké úřady dohodnout na jakémkoli tarifu, předloženém jim podle odstavce 3 tohoto článku, nebo na

stanovení jakéhokoli tarifu podle odstavce 5 tohoto článku, spor bude řešen v souladu s ustanoveními článku XVIII této Dohody.

7. Tarif sjednaný podle ustanovení tohoto článku bude v platnosti až do sjednání nového tarifu. Platnost tarifu však nebude na základě tohoto odstavce prodloužena o více než 12 měsíců po datu, k němuž by jinak platnost tarifu skončila.

ČLÁNEK VII Reprezentace

1. Určený letecký podnik jedné smluvní strany bude mít povoleno, na základě reciprocity, udržovat na území druhé smluvní strany své zástupce a obchodní, provozní a technický personál potřebný v souvislosti s provozem dohodnutých služeb. Personál může být vybrán ze státních příslušníků kterékoli z obou stran podle potřeby.
2. Požadavky na personál mohou být, podle mínění určeného leteckého podniku, uspokojeny jeho vlastním personálem nebo použitím služeb jiné organizace, společnosti nebo leteckého podniku, působících na území druhé smluvní strany a oprávněných k poskytování takových služeb na území smluvní strany.
3. Zástupci a personál budou podléhat zákonům a předpisům platným na území druhé smluvní strany a budou dodržovat takové zákony a předpisy; každá smluvní strana na základě reciprocity a s minimálním prodlením poskytne nezbytná pracovní povolení, pracovní visa nebo jiné nezbytné doklady zástupcům a personálu uvedeným v odstavci 1 tohoto článku.

ČLÁNEK VIII Použití zákonů a předpisů

1. Zákony a předpisy každé smluvní strany, které upravují vstup letadel provozujících mezinárodní létání na její území a

výstup z něho, nebo které se vztahují na provoz a létání těchto letadel na jejím území, jsou závazné i pro letadlo leteckého podniku určeného druhou smluvní stranou.

2. Zákony a předpisy každé smluvní strany, které upravují vstup na její území, pobyt na něm, tranzit a výstup z něho pro cestující, posádky, zavazadla, zboží a poštu dopravovaných letadly, včetně předpisů týkajících se vstupu, výstupu, přistěhovalectví a vystěhovalectví, pasů, cel, měnových a zdravotních opatření budou dodrženy leteckým podnikem druhé smluvní strany při vstupu nebo výstupu a pobytu na území první smluvní strany.

ČLÁNEK IX

Uznání osvědčení a průkazů

1. Osvědčení o letové způsobilosti, diplomy a průkazy vydané nebo potvrzené jako platné jednou ze smluvních stran budou uznány za platné druhou smluvní stranou pro provoz dohodnutých služeb za předpokladu, že požadavky, podle kterých tato osvědčení nebo průkazy byly vydány nebo potvrzeny jako platné, se rovnají nebo překračují minimální normy, které mohou být stanoveny podle Úmluvy.
2. Každá smluvní strana si však vyhrazuje právo odmítnout uznat za platné pro účely letů nad svým vlastním územím diplomy a průkazy vydané nebo potvrzené jako platné jejím příslušníkům druhou smluvní stranou.

ČLÁNEK X

Ochrana civilního letectví

1. Smluvní strany si potvrzují navzájem svůj závazek chránit bezpečnost civilního letectví proti činům nezákonného vměšování. Smluvní strany budou zejména jednat v souladu s ustanoveními

Úmluvy o trestných a některých jiných činech spáchaných na palubě letadla, podepsané v Tokiu dne 14. září 1963, Úmluvy o potlačení protiprávního zmocnění se letadel, podepsané v Haagu 16. prosince 1970, Úmluvy o potlačení protiprávních činů ohrožujících bezpečnost civilního letectví, podepsané v Montrealu 23. září 1971 a Protokolu o boji s protiprávními činy násilí na letištích sloužících mezinárodnímu civilnímu letectví, podepsaném v Montrealu 24. února 1988.

2. Smluvní strany si na požádání vzájemně poskytnou veškerou potřebnou pomoc k zabránění činům nezákonného zmocnění se civilních letadel a jiným nezákonným činům proti bezpečnosti takových letadel, jejich cestujících a posádek, letišť a leteckých navigačních zařízení, jakož i všem jiným hrozbám vůči bezpečnosti civilního letectví.
3. Smluvní strany budou ve vzájemných vztazích postupovat v souladu s ustanoveními o ochraně civilního letectví stanovenými Mezinárodní organizací pro civilní letectví a označovanými jako přílohy k Úmluvě v rozsahu, v němž jsou tato ustanovení pro smluvní strany platná, budou vyžadovat, aby provozovatelé letadel registrovaných na jejich území nebo provozovatelé letadel mající hlavní sídlo obchodní činnosti, nebo stálé sídlo na jejich území a provozovatelé letišť na jejich území, jednali v souladu s těmito ustanoveními o ochraně civilního letectví.
4. Smluvní strany vzájemně souhlasí s tím, že může být požadováno, aby tyto provozovatelé letadel dodržovali ustanovení o ochraně civilního letectví zmíněná výše v odstavci 3 a vyžadovaná druhou smluvní stranou pro vstup, výstup a pobyt na jejím území. Každá smluvní strana zajistí, že na jejím území budou přijata a účinně uplatňována odpovídající opatření k ochraně letadel a ke kontrole cestujících, posádek, příručních zavazadel, zboží a palubních zásob před a v průběhu nastupování nebo nakládání. Každá smluvní strana bude s porozuměním posuzovat jakýkoli požadavek druhé smluvní strany na přiměřená zvláštní bezpečnostní opatření, aby se čelilo určité hrozbě.

5. V případě spáchání činu nebo hrozby spáchání nezákonného zmocnění se civilního letadla nebo jiného nezákonného činu proti bezpečnosti takového letadla, jeho cestujících a posádky, letišť nebo navigačních zařízení si smluvní strany vzájemně pomohou usnadňováním předávání zpráv a jinými příslušnými opatřeními směřujícími k urychlenému a bezpečnému ukončení takových činů nebo hrozeb.
6. Má-li smluvní strana oprávněné důvody domnívat se, že druhá strana se odchýlila od ustanovení o ochraně civilního letectví tohoto článku, letecký úřad této smluvní strany může požádat letecký úřad druhé smluvní strany o neodkladné uskutečnění konzultací.

ČLÁNEK XI

Převod přebytků příjmů

1. Určený letecký podnik jedné smluvní strany smí prodávat letecké dopravní služby na území druhé smluvní strany podle příslušných oprávnění a v souladu s příslušnými platnými vnitrostátními zákony a předpisy buď přímo nebo prostřednictvím zprostředkovatelů v místní měně nebo v jakékoli volně směnitelné měně.
2. Určené letecké podniky smluvních stran smí převádět z území prodeje na své vlastní území přebytky, dosažené na území prodeje, příjmů nad výdaji. Do těchto čistých převodů budou zahrnuty příjmy z prodejů leteckých dopravních služeb, dosažené přímo nebo prostřednictvím zprostředkovatelů a z pomocných doplňkových služeb; platby budou uskutečněny v souladu s ustanovením platební dohody platné mezi oběma zeměmi, bylo-li takové dohody dosaženo, a podle platných měnových předpisů.
3. Určené letecké podniky smluvních stran obdrží souhlas k takovým převodům nejdéle do 30 dnů od požádání.

4. Letecké podniky smluvních stran smí uskutečnit skutečný převod po obdržení souhlasu. V případě, že z technických důvodů takový převod nebude možno uskutečnit okamžitě, letecké podniky smluvních stran obdrží stejnou prioritu k převodu jakou mají dovozy druhé smluvní strany.
5. Každá smluvní strana poskytne určenému leteckému podniku druhé smluvní strany na základě reciprocity osvobození od všech daní a dávek ze zisku nebo z příjmů plynoucích z provozování leteckých služeb.

ČLÁNEK XII

Kapacita

1. Určený letecký podnik každé smluvní strany bude mít slušné a stejné možnosti k provozu dohodnutých služeb stanovených v Příloze k této Dohodě.
2. Při provozu dohodnutých služeb určený letecký podnik jedné smluvní strany bude brát v úvahu zájmy určeného leteckého podniku druhé smluvní strany, aby nedošlo k nevhodnému ovlivňování služeb, které tento podnik zajišťuje na zcela nebo částečně shodných linkách.
3. Kapacita dohodnutých služeb, poskytovaná určenými leteckými podniky, bude v úzkém vztahu k odhadovaným leteckým dopravním požadavkům cestující veřejnosti mezi územími smluvních stran. Tato kapacita bude v zásadě stejně rozdělena mezi oba určené letecké podniky, pokud nebude dohodnuto jinak.
4. Počet letů a letové řády dohodnutých služeb budou stanoveny vzájemnou dohodou mezi oběma určenými leteckými podniky a budou předloženy leteckým úřadům ke schválení nejméně 30 dnů před jejich vstupem v platnost. V případě, že mezi oběma určenými leteckými podniky nebude možno dosáhnout dohody, záležitost bude postoupena leteckým úřadům smluvních stran.

5. Po dobu provozu dohodnutých služeb bude požadováno uzavření obchodní dohody mezi oběma určenými leteckými podniky. Tato obchodní dohoda bude předložena příslušným leteckým úřadům ke schválení. V případě, že takové dohody mezi oběma určenými leteckými podniky nebude možno dosáhnout, záležitost bude postoupena leteckým úřadům smluvních stran.

ČLÁNEK XIII

Usnadňování provozu

1. Každá smluvní strana může ukládat nebo dovolit ukládat oprávněné a přiměřené poplatky za použití letišť a jiných leteckých zařízení, přičemž tyto poplatky nebudou vyšší než ty placené jinými leteckými podniky, konajícími podobné mezinárodní letecké služby.
2. Každá smluvní strana bude podporovat provádění konzultací mezi svými organizacemi oprávněnými ke stanovení poplatků a určenými leteckými podniky používajícími služby a zařízení a, kde je to proveditelné, prostřednictvím organizace zástupců leteckých podniků. Uživatelům bude předáno přiměřené oznámení o jakémkoli návrhu na změnu uživatelských poplatků, aby se jim umožnilo vyjádřit jejich mínění před provedením změn.
3. Žádná ze smluvních stran nebude zvýhodňovat svůj vlastní nebo jiný letecký podnik před leteckým podnikem druhé smluvní strany, provádějícím podobné mezinárodní letecké služby, při uplatňování svých celních, pasových, zdravotních a podobných předpisů nebo ve využívání letišť, letových cest, služeb řízení letového provozu a s nimi souvisejících zařízení pod její kontrolou.

ČLÁNEK XIV

Výměna informací a statistik

Letecký úřad kterékoli smluvní strany poskytne leteckému úřadu druhé smluvní strany, na jeho vyžádání, takové statistické

údaje, které lze přiměřeně požadovat za účelem určení kapacity poskytované určeným leteckým podnikem, objemu přepravy dosaženého na dohodnutých službách a rovněž údaje o místě počátku a určení přeprav, u nichž nedochází k přerušení cesty.

ČLÁNEK XV Přímý tranzit

Cestující v přímém tranzitu přes území smluvní strany, neopouštějící část letiště určenou pro takový účel, budou podrobeni zjednodušené kontrole. Zavazadla a zboží v přímém tranzitu budou osvobozeny od celních a jiných poplatků.

ČLÁNEK XVI Konzultace

1. V duchu úzké spolupráce budou letecké úřady smluvních stran čas od času uskutečňovat konzultace, majíce na zřeteli zabezpečení provádění a dostatečné plnění ustanovení této Dohody a její Přílohy.
2. Tyto konzultace budou zahájeny do 60 dnů od data obdržení takové žádosti, pokud se smluvní strany nedohodnou jinak.

ČLÁNEK XVII Změny

1. Jestliže kterákoli smluvní strana považuje za žádoucí změnit jakékoli ustanovení Dohody, může požádat o konzultace druhou smluvní stranu. Takové konzultace mezi leteckými úřady mohou být provedeny jednáním nebo písemně a zahájí se v době do 60

dnů od data žádosti. Jakékoli změny takto dohodnuté vstoupí v platnost až po potvrzení výměnou diplomatických nót.

2. Změny Přílohy k této Dohodě mohou být učiněny přímou dohodou mezi kompetentními leteckými úřady smluvních stran a potvrzují se výměnou diplomatických nót.
3. Dohoda bude upravována tak, aby odpovídala jakékoli mnohostranné úmluvě, která se stala závazná pro obě smluvní strany.

ČLÁNEK XVIII

Urovnání sporů

Jakýkoli spor týkající se výkladu nebo provádění této Dohody nebo její Přílohy bude urovnán přímým jednáním mezi leteckými úřady smluvních stran. Jestliže letecké úřady nedosáhnou dohody, spor bude urovnán diplomatickou cestou.

ČLÁNEK XIX

Registrace

Tato Dohoda a jakákoli její změna, stejně tak jako jakákoli výměna diplomatických nót, budou registrovány u Mezinárodní organizace pro civilní letectví.

ČLÁNEK XX

Ukončení platnosti

Každá smluvní strana může kdykoli písemně oznámit druhé smluvní straně své rozhodnutí ukončit platnost této Dohody. Kopie oznámení bude zároveň zaslána Mezinárodní organizaci pro civilní letectví. V takovém případě platnost Dohody skončí 12 měsíců po

dni, kdy oznámení obdržela druhá smluvní strana, nebude-li zmíněné oznámení vzájemnou dohodou mezi smluvními stranami odvoláno před uplynutím tohoto období. Nebude-li přijetí oznámení potvrzeno druhou smluvní stranou, oznámení bude považováno za doručené 14 dnů poté, kdy oznámení obdržela Mezinárodní organizace pro civilní letectví.

ČLÁNEK XXI Vstup v platnost

Tato Dohoda vstoupí v platnost dnem, k němuž si vzájemně obě smluvní strany předají písemná oznámení vyměněním diplomatických nót o tom, že jejich příslušné vnitrostátní požadavky pro vstup v platnost byly splněny.

Na důkaz toho, níže podepsaní, jsouce řádně k tomu zplnomocnění svými příslušnými vládami, podepsali tuto Dohodu.

Dáno v *Jeruzalémě*....., tento *24.* den *v dubnu 1991*,
který odpovídá *10. ani. olubna roku 5721*.....
..... ve dvou vyhotoveních, každé v
jazyce hebrejském, českém a anglickém, přičemž všechna znění mají
stejnou platnost. V případě rozdílnosti ve výkladu bude rozhodující
anglický text.

Za vládu
Státu Izrael:

[Signed — Signé]¹

Za vládu
České a Slovenské Federativní
Republiky:

[Signed — Signé]²

¹ Signed by David Levy — Signé par David Levy.

² Signed by Jiri Nezval — Signé par Jiri Nezval.

P ř í l o h a

k Dohodě mezi vládou Státu Izrael a vládou České a Slovenské
Federativní Republiky o letecké dopravě,
uzavřené pro pravidelnou leteckou dopravu
mezi jejich příslušnými územími

1. Linky na kterých mohou být provozovány letecké služby určeným
leteckým podnikem Československa :

Praha,
mezilehlé body,
Tel Aviv,
body za.

2. Linky na kterých mohou být provozovány letecké služby určeným
leteckým podnikem Izraele :

Tel Aviv,
mezilehlé body,
Praha,
body za.

3. Určený letecký podnik každé smluvní strany nebude vykonávat
přepravní práva 5. svobody, pokud toto omezení nebude uvolněno
buď :

a) když se letecké úřady obou smluvních stran, prostřednictvím
vzájemných konzultací, dohodnou zrušit toto omezení výměnou
přepravních práv 5. svobody, nebo

b) když zainteresované letecké podniky obou smluvních stran
uzavřou obchodní dohodu, která bude schválena leteckými
úřady obou smluvních stran.

4. Mezilehlé body a body za budou dohodnuty mezi určenými
leteckými podniky a budou schváleny oběma leteckými úřady.

5. Kterýkoli nebo všechny mezilehlé body a body za mohou být, podle uvážení určeného leteckého podniku, vynechány při kterémkoli nebo na všech letech za předpokladu, že služba začíná nebo končí na území smluvní strany, která letecký podnik určila.
-

AIR TRANSPORT AGREEMENT¹ BETWEEN THE GOVERNMENT
OF THE STATE OF ISRAEL AND THE GOVERNMENT OF THE
CZECH AND SLOVAK FEDERAL REPUBLIC

The Government of the State of Israel and the Government of the Czech and Slovak Federal Republic (hereinafter referred to as the "Contracting Parties");

Being parties to the Convention on International Civil Aviation opened for signature at Chicago on the seventh day of December, 1944;² and

Desiring to promote the development of air transport between Czechoslovakia and Israel and to continue to the fullest extent the international cooperation in this field;

Have agreed as follows:

Article I

DEFINITIONS

For the purpose of the interpretation and application of the Agreement, except as otherwise provided herein:

a) the term "Convention" means the Convention on International Civil Aviation opened for signature at Chicago on the seventh day of December 1944, and includes any Annex adopted under Article 90 of that Convention, any amendment of the Annexes or Convention under Articles 90 and 94 thereof so far as those Annexes and amendments have become effective for or have been ratified by both Contracting Parties;

¹ Came into force on 21 August 1991, the date of the last of the notifications (of 7 May and 21 August 1991) by which the Contracting Parties informed each other of the completion of their respective internal requirements, in accordance with article XXI.

² United Nations, *Treaty Series*, vol. 15, p. 295. For the texts of the Protocols amending this Convention, see vol. 320, pp. 209 and 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117; vol. 958, p. 217; vol. 1008, p. 213, and vol. 1175, p. 297.

b) the term "aeronautical authorities" means in the case of the State of Israel, The Minister of Transport, and in the case of the Czech and Slovak Federal Republic, The Federal Ministry of Transport or in both cases any person or body duly authorised to perform any functions exercised by the said authorities;

c) the term "designated airline" means the airline that each Contracting Party has designated to operate the agreed services as specified in the Annex of this Agreement and in accordance with Article III of this Agreement;

d) the terms "territory", "air service", "international air services", "airline", and "stop for non-traffic purposes" have the meaning specified in Articles 2 and 96 of the Convention;

e) the term "Agreement" means this Agreement, its Annexes and any amendments thereto;

f) the term "specified routes" means the routes established or to be established in the Annex to the Agreement;

g) the term "agreed services" means the international air services which can be operated, according to the provisions of the Agreement, on the specified routes;

h) the term "tariff" means the prices to be paid for the carriage of passengers, baggage and cargo and the conditions under which those prices apply, including prices and conditions for agency and other auxiliary services, but excluding remuneration or conditions for the carriage of mail.

i) the term "capacity" in relation to "agreed services" means the capacity of the aircraft used on such services, multiplied by

the frequency operated by such aircraft over a given period and route or section of a route.

Article II

GRANT OF RIGHTS

1. Each Contracting Party grants to the other Contracting Party the rights specified in the Agreement, for the purpose of establishing and operating scheduled international air services on the routes specified in the Annex hereto.
2. Unless otherwise specified in this Agreement or in its Annex, the airline designated by each Contracting Party shall enjoy, while operating an agreed service on a specified route, the following privileges:
 - a. to fly without landing across the territory of the other Contracting Party;
 - b. to make stops in the said territory for non-traffic purposes; and
 - c. the right to embark and disembark in the said territory at the points specified in the Annex of this Agreement passengers, baggage, cargo and mail destined for or coming from points in the territory of the other Contracting Party.
 - d. the right to embark and disembark in the territory of third countries at the agreed points in accordance with the Annex of this Agreement passengers, baggage, cargo and mail destined for or coming from points in the territory of the other Contracting Party.
3. Nothing in this Agreement shall be deemed to confer on the designated airline of one Contracting Party the privilege of taking on board in the territory of the other Contracting Party passengers, cargo and mail, carried for

hire or reward and destined for another point in the territory of the other Contracting Party.

Article III

DESIGNATION OF AIRLINES AND OPERATING AUTHORIZATION

1. Each Contracting party shall have the right to designate in writing to the other Contracting Party one airline for the purpose of operating the agreed services on the specified routes.
2. On receipt of such designation, the other Contracting Party shall grant without delay, subject to the provisions of paragraphs 3 and 4 of this Article, to the designated airline the appropriate operating authorization.
3. The aeronautical authorities of one Contracting Party may require the airline designated by the other Contracting Party to satisfy them that it is qualified to fulfill the conditions prescribed under the laws and regulations normally and reasonably applied to the operation of international air services by such authorities in conformity with the provisions of the Convention.
4. Each Contracting Party shall have the right to refuse to grant the operating authorization referred to in paragraph 2 of this Article or to impose such conditions, as it may deem necessary, on the exercise by the designated airline of the rights specified in Article II of this Agreement in any case when the said Contracting Party is not satisfied that substantial ownership and effective control of that airline are vested in the Contracting Party designating the airline or its nationals.
5. When an airline has been so designated and authorized, it may begin at any time to operate the agreed services, provided that a tariff established in accordance with the provisions of Article VI of this Agreement is in force in respect of those services.

Article IV

REVOCATION OR SUSPENSION OF RIGHTS

1. Each Contracting Party shall have the right to revoke an operating authorization or to suspend the exercise of the rights specified in Article II of this Agreement given to the airline designated by the other Contracting Party, or to impose such conditions as it may deem necessary for the exercise of these rights:
 - a. in case where it is not satisfied that substantial ownership and effective control of the airline are vested in the Contracting Party designating the airline or in nationals of such Contracting Party; or
 - b. in case of failure by that airline to comply with the laws and regulations of the Contracting Party granting these rights; or
 - c. in any case in which the airline otherwise fails to operate the agreed services in accordance with the conditions prescribed under the Agreement.
2. Unless immediate revocation, suspension or imposition of the conditions mentioned in paragraph 1 of this Article are essential to prevent further infringement of laws or regulations, such right shall be exercised only after consultation with the other Contracting Party.

Article V

EXEMPTIONS FROM DUTIES AND TAXES

1. Each Contracting Party shall on a basis of reciprocity exempt the designated airline of the other Contracting Party to the fullest extent possible under its national law from import restrictions, customs duties, excise taxes, inspection fees and other national duties and charges on aircraft, fuel, lubrication oils,

consumable technical supplies, spare parts including engines, regular aircraft equipment, aircraft stores and food (including liquor, tobacco, beverages and other products destined for sale to passengers, in limited quantities during the flight) and other items intended for use solely in connection with the operation or servicing of aircraft of the designated airline of such Contracting Party operating the agreed services, as well as printed ticket stock, airway bills, any printed material which bears the insignia of the company printed thereon and usual publicity material distributed without charge by that designated airline.

2. The exemption granted by this Article shall apply to the items referred to in paragraph 1 of this Article:

- a. introduced in the territory of one Contracting Party by or on behalf of the designated airline of the other Contracting Party;
- b. retained on board aircraft of the designated airline of one Contracting Party upon arriving to or departing from the territory of the other Contracting Party;
- c. taken on board the aircraft of the designated airline of one Contracting Party in the territory of the other Contracting Party and intended for use in operating the agreed services;

whether or not such items are used or consumed wholly or partly within the territory of the Contracting Party granting the exemption, provided such items are not alienated in the territory of the said Contracting Party.

3. The regular airborne equipment, as well as the materials, supplies and stores normally retained on board the aircraft of the designated airline of either Contracting Party may be unloaded in

the territory of the other Contracting Party only with the approval of the customs authorities of that territory. In such case, they may be placed under the supervision of the said authorities up to such time as they are re-exported or otherwise disposed of in accordance with Customs regulations.

4. The exemptions provided by paragraph 1 of this Article shall also be available where the airline of one Contracting Party has contracted with another airline, which similarly enjoys such exemptions from the other Contracting Party, for loan or transfer in the territory of the other Contracting Party of the items specified in paragraph 1 of this Article.

Article VI

TARIFFS

1. The tariffs to be charged by the designated airline of one Contracting Party for carriage to or from the territory of the other Contracting Party shall be established at reasonable levels, due regard being paid to all relevant factors, including cost of operation, reasonable profit and tariffs of other airlines.

The Contracting Parties shall consider unacceptable tariffs that are predatory or discriminatory, unduly high or restrictive because of the abuse of a dominant position, or artificially low because of direct or indirect government subsidy or support.

2. The tariffs referred to in paragraph 1 of this Article, shall if possible be agreed between the designated airlines of both Contracting Parties, after consultation with other airlines operating over the whole or part of the route, and such agreement shall, whenever possible, be reached by the use of the procedures of the International Air Transport Association or any other appropriate international rate fixing mechanism for the working out of tariffs.

3. The tariffs so agreed shall be submitted for the approval of the aeronautical authorities of both Contracting Parties at least (45) days before the proposed date of their introduction. In special cases, this period may be reduced, subject to the agreement of the said authorities.
4. This approval may be given expressly. If neither of the aeronautical authorities has expressed disapproval within (30) days from the date of submission, in accordance with paragraph 3 of this Article, these tariffs shall be considered approved. In the event of the period for submission being reduced, as provided for in paragraph 3, the aeronautical authorities may agree that the period within which any disapproval must be notified shall be less than (30) days.
5. If a tariff cannot be agreed in accordance with the provisions of paragraph 2 of this Article, or if during the period applicable in accordance with paragraph 4 of this Article, one aeronautical authority gives the other aeronautical authority notice of its disapproval of any tariff agreed upon in accordance with the provision of paragraph 2, the aeronautical authorities of the two Contracting Parties shall, after consultation with aeronautical authorities of any State whose advice they may consider useful, endeavor to determine the tariff by mutual agreement.
6. If the aeronautical authorities cannot agree on any tariff submitted to them in accordance with paragraph 3 of this Article, or on the determination of any tariff as specified in paragraph 5 of this Article, the dispute shall be settled in accordance with the provisions of Article XVII of this Agreement.
7. A tariff established in accordance with the provisions of this Article shall remain in force until a new tariff has been established. Nevertheless, a tariff shall not be prolonged by virtue of this paragraph for more

than twelve (12) months after the date on which it otherwise would have expired.

Article VII

REPRESENTATION

1. The designated airline of one Contracting Party shall be allowed on the basis of reciprocity, to maintain in the territory of the other Contracting Party their representatives and commercial, operational and technical staff as required in connection with the operation of the agreed services. This staff shall be chosen among nationals of either or both Contracting Parties as may be necessary.
2. These staff requirements may, at the opinion of the designated airline, be satisfied by its own personnel or by using the services of another organization, company or airline operating in the territory of the other Contracting Party, and authorized to perform such services in the territory of that Contracting Party.
3. The representatives and staff shall be subject to the laws and regulations in force in the other Contracting Party, and, consistent with such laws and regulations, each Contracting Party shall, on the basis of reciprocity and with the minimum of delay, grant the necessary work permits, employment visas or other similar documents to the representatives and staff referred to in paragraph 1 of this Article.

Article VIII

APPLICATION OF LAWS AND REGULATIONS

1. The laws and regulations of each Contracting Party controlling the admission to or departure from its own territory of aircraft engaged in international navigation, or relative to the operation of such aircraft while within its territory, will be applied to the aircraft of the

designated airline of the other Contracting Party.

2. The laws and regulations of each Contracting Party relating to the admission to, stay in, transit through and departure from its territory of passengers, crew, baggage, cargo and mail on aircraft, including regulations relating to entry and departure, immigration and emigration, passports, customs, currency and sanitary measures, shall be complied with by the airline of each Contracting Party upon entrance into or departure from and while within the territory of the other Contracting Party.

Article IX

RECOGNITION OF CERTIFICATES AND LICENCES

1. Certificates of airworthiness, certificates of competency and licences issued or rendered valid by one Contracting Party and still in force shall be recognized as valid by the other Contracting Party for the purpose of operating the agreed services provided that the requirements under which such certificates and licences were issued or rendered valid are equal to or above the minimum standards which may be established pursuant to the Convention.
2. Each Contracting Party reserves the right, however, of refusing to recognize the validity of the certificates of competency and the licences granted to its own nationals by the other Contracting Party for the purpose of overflying its own territory.

Article X

SECURITY

1. The Contracting Parties reaffirm their obligation to each other to protect the security of civil aviation against acts of unlawful interference. The Contracting Parties shall in particular act in conformity with the provisions of the

Convention on Offences and Certain Other Acts Committed on Board Aircraft, signed in Tokyo on 14 September 1963,¹ the Convention for the Suppression of Unlawful Seizure of Aircraft, signed at the Hague on 16 December 1970,² the Convention for the Suppression of Unlawful Acts against the Safety of Civil Aviation, signed at Montreal on 23 September 1971³ and the Protocol for the Suppression of Unlawful Acts of Violence at Airports Serving International Civil Aviation, signed at Montreal on 24 February 1988.⁴

2. The Contracting Parties shall provide upon request all necessary assistance to each other to prevent acts of unlawful seizure of civil aircraft and other unlawful acts against the safety of such aircraft, their passengers and crew, airports and air navigation facilities, and any other threat to the security of civil aviation.
3. The Contracting Parties shall, in their mutual relations, act in conformity with the aviation security provisions established by the International Civil Aviation Organization and designated as Annexes to the Convention to the extent that such security provisions are applicable to the Parties; they shall require that operators of aircraft of their registry or operators of aircraft who have their principal place of business or permanent residence in their territory and the operators of airports in their territory act in conformity with such aviation security provisions.
4. Each Contracting Party agrees that such operators of aircraft may be required to observe the aviation security provisions referred to in paragraph 3 above required by the other Contracting Party for entry into, departure from, or while within, the territory of that other

¹ United Nations, *Treaty Series*, vol. 704, p. 219.

² *Ibid.*, vol. 860, p. 105.

³ *Ibid.*, vol. 974, p. 177 and vol. 1217, p. 404 (corrigendum to vol. 974).

⁴ *Ibid.*, vol. 1589, No. A-14118.

- Contracting Party. Each Contracting Party shall ensure that adequate measures are effectively applied within its territory to protect the aircraft and to inspect passengers, crew, carry-on items, baggage, cargo and aircraft stores prior to and during boarding or loading. Each Contracting Party shall also give sympathetic consideration to any request from the other Contracting Party for reasonable special security measures to meet a particular threat.
5. When an incident or threat of an incident of unlawful seizure of civil aircraft or other unlawful acts against the safety of such aircraft, their passengers and crew, airports or air navigation facilities occurs, the Contracting Parties shall assist each other by facilitating communications and other appropriate measures intended to terminate rapidly and safely such incident or threat thereof.
 6. When a Contracting Party has reasonable grounds to believe that the other Contracting Party has departed from the aviation security provisions of this Article, the aeronautical authorities of that Contracting Party may request immediate consultations with the aeronautical authorities of the other Contracting Party.

Article XI

TRANSFER OF EXCESS RECEIPTS

1. The designated airline of one Contracting Party shall be free to sell air transport services in the territory of the other Contracting Party, subject to appropriate authorizations and in accordance with the respective applicable National Laws and Regulations, either directly or through an agent, in the local currency or in any freely convertible currency.
2. The designated airlines of the Contracting Parties shall be free to transfer from the territory of sale to their home territory the

excess, in the territory of sale, of receipts over expenditure. Included in such net transfer shall be revenues from sales, made directly or through an agent of air transport services, and ancillary supplementary services, and the payments shall be settled in conformity with the provisions of the payment agreement in force between the two countries, if such an agreement has been reached, and with the applicable currency regulations.

3. The designated airlines of the Contracting Parties shall receive approval for such transfers within at most 30 days of application.
4. The airlines of the Contracting Parties shall be free to effect the actual transfer on receipt of approval. In the event that, for technical reasons, such transfer cannot be effected immediately, the airlines of the Contracting Parties shall receive priority of transfer equal to that of the other Contracting Parties imports,
5. Each Contracting Party shall grant to the designated airline of the other Contracting Party on a reciprocal basis, the exemption of all taxes and duties on the profit or incomes derived from the operation of the air services.

Article XII

CAPACITY

1. There shall be fair and equal opportunity for the designated airline of each Contracting Party to operate the agreed services as specified in the Annex to this Agreement.
2. In operating the agreed services, the designated airline of each Contracting Party shall take into account the interest of the designated airline of the other Contracting party so as not to affect unduly the services which the latter provides on the whole or part of the same route.

3. The capacity to be provided on the agreed services by the designated airlines shall bear a close relationship to the estimated air transport requirements of the travelling public between the territories of the Contracting Parties. This capacity shall be in principle equally shared between the two designated airlines, unless otherwise agreed.
4. The frequencies and the schedules for the operation of the agreed services shall be established by mutual agreement between the two designated airlines and submitted to the aeronautical authorities for approval at least 30 days prior to their entry into force. In case such an agreement cannot be reached between the two designated airlines the matter shall be deferred to the aeronautical authorities of the Contracting Parties.
5. A Commercial Agreement between the two designated airlines shall be required while operating the agreed services. This Commercial Agreement shall be submitted to the respective aeronautical authorities for approval. In case such an agreement cannot be reached between the two designated airlines the matter shall be referred to the aeronautical authorities of the Contracting Parties.

Article XIII

FACILITATION

1. Each Contracting Party may impose or permit to be imposed just and reasonable charges for the use of airports and other aviation facilities, provided that these charges shall not be higher than those paid by other airlines engaged in similar international air services.
2. Each Contracting Party shall encourage consultations between its competent charging organizations and the designated airlines using the services and facilities and, where

practicable, through the airlines representative organizations. Reasonable notice should be given to users of any proposals for changes in user charges to enable them to express their views before changes are made.

3. Neither of the Contracting Parties shall give preference to its own or any other airline over an airline engaged in similar international air services of the other Contracting Party in the application of its customs, immigration, quarantine and similar regulations or in the use of airports, airways, air traffic services and associated facilities under its control.

Article XIV

EXCHANGE OF INFORMATION AND STATISTICS

The aeronautical authorities of either Contracting Party shall supply to the aeronautical authorities of the other Contracting Party, at their request, such statistical information as may be reasonably required for the purpose of determining the capacity provided by the designated airline, the amount of traffic carried on the agreed services as well as the origin and destination of non-stopover traffic.

Article XV

DIRECT TRANSIT

Passengers in direct transit across the territory of a Contracting Party, not leaving the area of the airport reserved for such purpose, shall be subject to a simplified control. Baggage and freight in direct transit shall be exempt from customs duties and other charges.

Article XVI

CONSULTATIONS

1. In a spirit of close cooperation, the aeronautical authorities of the Contracting

Parties shall consult each other from time to time with a view to ensuring the implementation of, and satisfactory compliance with, the provisions of this Agreement and of its Annex.

2. Such consultations shall begin within a period of 60 days of the date of receipt of such a request, unless otherwise agreed by the Contracting Parties.

Article XVII

MODIFICATIONS

1. If either Contracting Party considers it desirable to modify any provision of the Agreement, it may request consultations with the other Contracting Party. Such consultations between aeronautical authorities may be through discussion or by correspondence, and shall begin within a period of 60 days from the date of request. Any modifications so agreed shall come into force when they have been confirmed by an exchange of diplomatic notes.
2. Modifications of the Annex to this Agreement may be made by direct agreement between the competent aeronautical authorities of the Contracting Parties and confirmed by exchange of diplomatic notes.
3. The Agreement will be amended so as to conform with any multilateral Convention which may become binding on both Contracting Parties.

Article XVIII

SETTLEMENT OF DISPUTES

Any dispute relating to the interpretation or application of this Agreement or of its Annex shall be settled by direct negotiations between the aeronautical authorities of the Contracting Parties.

If the aeronautical authorities fail to reach an agreement, the dispute shall be settled through diplomatic channels.

Article XIX

REGISTRATION

The Agreement, including any amendments thereto, as well as any exchange of Diplomatic Notes, shall be registered with the International Civil Aviation Organization.

Article XX

TERMINATION

Either Contracting Party may at any time give notice to the other Contracting Party of its decision to terminate the Agreement. Such notice shall be simultaneously communicated to the International Civil Aviation Organization. In such case the Agreement shall terminate 12 months after the date of receipt of the notice by the other Contracting Party, unless the notice of termination is withdrawn by mutual agreement before the expiry of this period. In the absence of acknowledgement of receipt by the other Contracting Party, the notice shall be deemed to have been received 14 days after the receipt of the notice by the International Civil Aviation Organization.

Article XXI

ENTRY INTO FORCE

This Agreement shall enter into force at the date on which both Contracting Parties give written notifications to each other by exchange of Diplomatic Notes that their respective internal requirements for entry into force have been fulfilled.

In witness whereof, the undersigned, being duly authorized thereto by their respective Governments have signed the present Agreement.

Done in Jerusalem, this 24th day of April 1991
which corresponds to the Tenth day of Iyar 5751

in two originals in the Hebrew, Czech and English languages, all the texts being equally authentic. In case of divergency of interpretation, the English text shall prevail.

For the Government
of the State of Israel:

[Signed — Signé]¹

For the Government
of the Czech and Slovak
Federal Republic:

[Signed — Signé]²

¹ Signed by David Levy — Signé par David Levy.

² Signed by Jiri Nezval — Signé par Jiri Nezval.

ANNEX

to the Air Transport Agreement between the Government of the Czech and Slovak Federal Republic and the Government of the State of Israel on scheduled air transport between their respective territories.

1. Routes on which air services may be operated by the designated airline of Czechoslovakia:

Prague,
Intermediate Points,
Tel-Aviv,
Points Beyond.

2. Routes on which air services may be operated by the designated airline of Israel:

Tel-Aviv,
Intermediate Points,
Prague,
Points Beyond.

3. The designated airline of each Contracting Party shall not exercise 5th freedom traffic rights unless this restriction is lifted either:

- a) when the aeronautical authorities of both Contracting Parties, through their consultations, agree to lift such restrictions by means of exchanging 5th freedom traffic rights, or
- b) when the airlines concerned of both Contracting Parties conclude a commercial agreement which is to be approved by the aeronautical authorities of both Contracting Parties.

4. The intermediate and beyond points shall be agreed between the designated airlines and be approved by both aeronautical authorities.

5. Any or all of the intermediate or beyond points may, at the opinion of the designated airline, be omitted on any or all flights provided that the service begins or terminates in the territory or the Party designating the airline.
-

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE L'ÉTAT D'ISRAËL ET
LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE
TCHÈQUE ET SLOVAQUE, RELATIF AUX TRANSPORTS
AÉRIENS

Le Gouvernement de l'Etat d'Israël et le Gouvernement de la République fédérale tchèque et slovaque (ci-après dénommés les « Parties contractantes »),

Etant parties à la Convention relative à l'aviation civile internationale, ouverte à la signature à Chicago le 7 décembre 1944² et

Désireux de favoriser le développement des transports aériens entre la Tchécoslovaquie et Israël et de poursuivre à tous égards la coopération internationale dans ce domaine,

Sont convenus de ce qui suit :

Article premier

DÉFINITIONS

Aux fins de l'interprétation et de l'application du présent Accord, et sauf indication contraire du contexte :

a) Le terme « Convention » s'entend de la Convention relative à l'aviation civile internationale, ouverte à la signature à Chicago le 7 décembre 1944, ainsi que de toute annexe adoptée conformément à l'article 90 de ladite Convention et de toute modification apportée aux annexes ou à la Convention conformément à ses articles 90 et 94, à condition que ces annexes et modifications soient devenues applicables aux deux parties contractantes ou aient été ratifiées par elles.

b) L'expression « autorités aéronautiques » s'entend, dans le cas de l'Etat d'Israël, du Ministre des Transports et, dans le cas de la République fédérale tchèque et slovaque, du Ministère fédéral des transports, ou, dans les deux cas, de toute personne ou de tout organisme dûment habilité à exercer les fonctions attribuées auxdites autorités.

c) L'expression « entreprise désignée » s'entend de l'entreprise de transport aérien que chacune des Parties contractantes aura choisie pour exploiter les services spécifiés dans l'Annexe au présent Accord conformément à l'article III de cet Accord.

d) Les termes ou expressions « territoire », « service aérien », « services aériens internationaux », « entreprise de transport aérien » et « escale non commerciale », ont le sens que leur donnent les articles 2 et 96 de la Convention.

¹ Entré en vigueur le 21 août 1991, date de la dernière des notifications (des 7 mai et 21 août 1991) par lesquelles les Parties contractantes se sont informées de l'accomplissement de leurs procédures internes respectives, conformément à l'article XXI.

² Nations Unies, *Recueil des Traités*, vol. 15, p. 295. Pour les textes des Protocoles amendant cette Convention, voir vol. 320, p. 209 et 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117; vol. 958, p. 217; vol. 1008, p. 213, et vol. 1175, p. 297.

e) Le terme « Accord » s'entend du présent Accord, de ses annexes et de tout amendement qui pourrait y être apporté.

f) L'expression « routes spécifiées » s'entend des routes qui sont ou qui seront fixées dans l'Annexe au présent Accord.

g) L'expression « services convenus » s'entend des services aériens internationaux qui peuvent être exploités sur les routes spécifiées conformément aux dispositions de l'Accord.

h) Le terme « tarifs » s'entend des prix à acquitter pour le transport de passagers, de bagages ou de marchandises et des conditions d'application de ces prix, y compris les prix et les conditions des prestations d'agence et autres prestations auxiliaires et leurs conditions d'application, mais non compris le tarif ni les conditions du transport du courrier.

i) Le terme « capacité », s'agissant des « services convenus », s'entend de la capacité de transport des aéronefs utilisés sur ces services, multipliée par la fréquence des vols effectués par ces aéronefs durant une période donnée sur une route ou un tronçon de route.

Article II

OCTROI DE DROITS

1. Chacune des Parties contractantes accorde à l'autre Partie les droits énoncés dans le présent Accord en vue d'assurer des services aériens internationaux réguliers sur les routes spécifiées dans l'Annexe au présent Accord.

2. Sauf disposition contraire au présent Accord ou de son Annexe, l'entreprise désignée par chaque Partie contractante jouira, dans l'exploitation d'un service convenu sur une route spécifiée, des privilèges suivants :

a) Survoler le territoire de l'autre Partie contractante sans y faire escale;

b) Faire des escales non commerciales sur ledit territoire;

c) Embarquer ou débarquer sur ledit territoire, aux points spécifiés dans l'Annexe au présent Accord, des passagers, des bagages, des marchandises ou du courrier à destination ou en provenance de points sis sur le territoire de l'autre Partie contractante;

d) Embarquer ou débarquer sur le territoire des états tiers, aux points spécifiés conformément à l'annexe du présent Accord, des passagers, des bagages, des marchandises ou du courrier à destination ou en provenance de points sis sur le territoire de l'autre Partie contractante.

3. Aucune disposition du présent Accord ne sera censée conférer à une entreprise désignée par une Partie contractante le privilège d'embarquer, sur le territoire de l'autre Partie, des passagers, des marchandises ou du courrier pour les transporter, moyennant rémunération ou en exécution d'un contrat de location, à un autre point du territoire de cette autre Partie contractante.

Article III

DÉSIGNATION DES ENTREPRISES ET PERMIS D'EXPLOITATION

1. Chacune des Parties contractantes aura le droit de désigner, par notification écrite à l'autre Partie contractante, une entreprise de transport aérien habilitée à exploiter les services convenus sur les routes spécifiées.

2. Au reçu de la désignation, chacune des Parties contractantes accordera sans retard, sous réserve des dispositions des paragraphes 3 et 4 du présent article, le permis d'exploitation voulu à l'entreprise désignée.

3. Les autorités aéronautiques d'une Partie contractante pourront exiger de l'entreprise désignée par l'autre Partie contractante la preuve qu'elle est en mesure de remplir les conditions prescrites par la législation et la réglementation normale et raisonnablement appliquées par lesdites autorités à l'exploitation de services aériens internationaux conformément aux dispositions de la Convention.

4. Chacune des Parties contractantes aura le droit de refuser le permis d'exploitation visé au paragraphe 2 du présent article, ou de soumettre aux conditions qu'elle jugera nécessaires l'exercice, par l'entreprise désignée, des droits précisés à l'article II du présent Accord, lorsqu'elle n'aura pas la certitude qu'une part importante de la propriété et que le contrôle effectif de ladite entreprise sont entre les mains de la Partie contractante qui l'a désignée ou de ressortissants de cette Partie.

5. Lorsqu'une entreprise aura été dûment désignée et aura reçu le permis d'exploitation, elle pourra commencer, n'importe quand, à assurer les services convenus, à condition qu'un tarif établi selon les dispositions de l'article VI du présent Accord soit en vigueur pour lesdits services.

Article IV

ANNULATION OU SUSPENSION DES DROITS

1. Chacune des Parties contractantes aura le droit d'annuler le permis d'exploitation ou de suspendre l'exercice des droits précisés à l'article II du présent Accord et accordés à l'entreprise désignée par l'autre Partie contractante, ou encore de soumettre l'exercice de ces droits aux conditions qu'elle jugera nécessaires :

a) Si elle a des raisons de douter qu'une part importante de la propriété et le contrôle effectif de l'entreprise soient entre les mains de la Partie contractante qui l'a désignée ou de ressortissants de cette Partie;

b) Si cette entreprise ne respecte pas la législation ou la réglementation en vigueur sur le territoire de la Partie contractante qui a accordé ces droits; ou encore

c) Si l'entreprise manque de toute autre manière à conformer son exploitation aux conditions prescrites dans le présent Accord.

2. Sauf nécessité immédiate d'annuler le permis, de suspendre l'exercice des droits ou d'imposer des conditions comme prévu au paragraphe 1 du présent article afin d'empêcher la poursuite de l'infraction à la législation ou à la réglementation en question, il ne sera fait usage de ce droit qu'après consultation de l'autre Partie contractante.

Article V

EXEMPTIONS DE DROITS DE DOUANE ET AUTRES TAXES

1. Chacune des Parties contractantes exonérera, sur la base de la réciprocité, l'entreprise désignée par l'autre Partie contractante, et cela dans toute la mesure où sa législation nationale le permet, des restrictions à l'importation, droits de douane, taxes d'accise, frais d'inspection et autres droits ou impositions nationaux sur les aéronefs, les carburants, les huiles lubrifiantes, les fournitures techniques consommables, les pièces de rechange y compris les moteurs, l'équipement normal des aéronefs, les provisions (y compris les boissons, le tabac et les autres articles destinés à la vente en quantité limitée aux passagers durant le vol), et les autres articles destinés à être utilisés uniquement pour l'exploitation ou l'entretien des aéronefs de l'entreprise désignée par l'autre Partie contractante et assurant les services convenus, de même que les billets imprimés, les lettres de transport aérien, les imprimés portant le label de l'entreprise et la documentation publicitaire habituelle distribuée gratuitement par elle.

2. Les exonérations accordées en vertu du présent article s'appliqueront aux objets visés au paragraphe 1 dudit article lorsqu'ils seront :

a) Introduits sur le territoire de l'une des Parties contractantes par l'entreprise désignée par l'autre Partie contractante ou pour son compte;

b) Conservés à bord d'aéronefs de l'entreprise désignée par l'une des Parties contractantes au moment de l'arrivée sur le territoire de l'autre Partie contractante ou au départ dudit territoire;

c) Embarqués à bord d'aéronefs de l'entreprise désignée par l'une des Parties contractantes sur le territoire de l'autre Partie contractante et destinés à être utilisés dans l'exploitation des services convenus;

que ces objets soient ou non utilisés ou consommés intégralement ou en partie à l'intérieur du territoire de la Partie contractante qui accorde l'exonération, à condition qu'ils ne soient pas cédés à des tiers dans le territoire de ladite Partie contractante.

3. Les équipements de bord normaux ainsi que les matériels et fournitures normalement conservés à bord des aéronefs de l'entreprise désignée par l'une des Parties contractantes ne pourront être débarqués sur le territoire de l'autre Partie contractante qu'avec l'accord des services de douane de ce territoire; s'ils le sont, ils pourront être placés sous la surveillance de ces services jusqu'à leur réexportation ou jusqu'à ce qu'il en soit disposé autrement conformément à la réglementation douanière.

4. Les exonérations visées au paragraphe 1 du présent article seront également accessibles à l'entreprise désignée par l'une des Parties contractantes qui aura conclu des arrangements avec une autre entreprise bénéficiaire des mêmes exonérations accordées par l'autre Partie contractante, pour le prêt ou le transfert sur le territoire de l'autre Partie contractante des objets visés au paragraphe 1 du présent article.

Article VI

TARIFS

1. Les tarifs pratiqués par l'entreprise désignée par l'une des Parties contractantes pour le transport à destination ou en provenance du territoire de l'autre Partie contractante seront établis à un niveau raisonnable qui tiendra dûment compte de tous les facteurs à prendre en considération, notamment les frais d'exploitation, un bénéfice raisonnable et les tarifs des autres compagnies aériennes.

Les Parties contractantes considéreront comme inacceptables les tarifs abusifs ou discriminatoires, indûment élevés ou restrictifs en raison de l'abus d'une position dominante, ou artificiellement bas du fait de l'octroi direct ou indirect d'une subvention ou d'un soutien de l'Etat.

2. Les tarifs visés au paragraphe 1 du présent article seront, si possible, établis d'un commun accord par les entreprises désignées par les deux Parties contractantes, après consultation avec d'autres compagnies aériennes qui desservent tout ou partie de la même route et, lorsque cela sera possible, ledit accord sera conclu en ayant recours au mécanisme d'établissement des tarifs de l'Association internationale du transport aérien (ou à tout autre mécanisme approprié de fixation des tarifs internationaux).

3. Les tarifs ainsi convenus seront proposés à l'approbation des autorités aéronautiques des deux Parties contractantes au moins 45 jours avant la date projetée de leur entrée en vigueur. Toutefois, ce délai pourra être réduit sous réserve de l'accord desdites autorités.

4. Les autorités aéronautiques pourront donner tacitement cette approbation. Si aucune d'elles ne fait opposition dans les 30 jours suivant la date de la proposition déposée conformément au paragraphe 3 du présent article, les tarifs seront réputés approuvés. Si le délai de proposition est réduit comme le prévoit le paragraphe 3 du présent article, les autorités aéronautiques pourront décider de ramener à moins de 30 jours le délai d'opposition.

5. Si un tarif ne peut être établi conformément au paragraphe 2 du présent article, ou si, durant le délai applicable conformément au paragraphe 4, l'une des autorités aéronautiques signifie son opposition à l'application d'un tarif convenu conformément aux dispositions du paragraphe 2, les autorités aéronautiques des deux Parties contractantes s'efforceront d'établir le tarif d'un commun accord après avoir consulté les autorités aéronautiques de tout Etat dont elles pourront estimer utile de recueillir l'avis.

6. Si les autorités aéronautiques ne peuvent s'entendre sur un tarif qui leur est proposé conformément au paragraphe 3 du présent article, ou sur un tarif envisagé conformément au paragraphe 5, le différend sera réglé conformément aux dispositions de l'article XVII du présent Accord.

7. Un tarif établi conformément aux dispositions du présent article restera en vigueur jusqu'à l'établissement d'un nouveau tarif. Néanmoins, la validité d'un tarif ne sera pas prolongée en vertu du présent paragraphe au-delà de douze (12) mois après la date normale de son expiration.

Article VII

REPRÉSENTATION

1. L'entreprise désignée par l'une des Parties contractantes sera autorisée, sous réserve de réciprocité, à maintenir sur le territoire de l'autre Partie contractante ses représentants et ses personnels d'exploitation, commercial et technique nécessaires pour l'exploitation des services convenus. Ces personnels seront choisis selon les besoins parmi les ressortissants de l'une des Parties contractantes ou des deux.

2. Au choix de l'entreprise désignée, ses besoins en personnel pourront être satisfaits par ses propres employés ou en faisant appel aux services d'une autre organisation, entreprise ou compagnie aérienne qui exerce son activité sur le territoire de l'autre Partie contractante et qui est habilitée à offrir de tels services sur ce territoire.

3. Les représentants et les personnels en question seront assujettis à la législation et à la réglementation en vigueur de l'autre Partie contractante et, conformément à cette législation et à cette réglementation, chacune des Parties contractantes accordera, sur la base de la réciprocité et dans les meilleurs délais, les permis ou visas de travail nécessaires et les autres documents similaires aux représentants et aux membres du personnel visés au paragraphe 1 du présent article.

Article VIII

APPLICATION DES LOIS ET RÈGLEMENTS

1. Les lois et règlements de chacune des Parties contractantes qui régissent, sur son territoire, l'entrée ou la sortie des aéronefs affectés à la navigation internationale ou bien l'exploitation de ces aéronefs sur son territoire, seront applicables à l'entreprise désignée par l'autre Partie contractante.

2. Les lois et règlements de chacune des Parties contractantes, applicables sur son territoire à l'entrée, au séjour, au transit et au départ des passagers, des équipages, des bagages, des marchandises et du courrier embarqués sur des aéronefs, y compris les règlements en matière d'entrée et de départ, d'immigration et d'émigration, de passeports, de douane, de devises et de contrôles sanitaires devront être respectés par l'entreprise désignée par chacune des Parties contractantes à l'entrée sur le territoire de l'autre Partie contractante, durant le séjour sur ce territoire et au départ de ce territoire.

Article IX

ACCEPTATIONS DES CERTIFICATS ET PERMIS

1. Les certificats de navigabilité, les brevets d'aptitude et les permis délivrés ou validés par l'une des Parties contractantes et non périmés seront reconnus valides par l'autre Partie aux fins de l'exploitation des services convenus, sous réserve que les conditions auxquelles ces certificats ou permis ont été délivrés ou validés soient égales ou supérieures aux minimums éventuellement fixés conformément à la Convention.

2. Cependant, chacune des Parties contractantes se réserve le droit de ne pas reconnaître, pour le survol de son territoire, la validité des brevets d'aptitude et des permis délivrés à ses propres ressortissants par l'autre Partie.

Article X

SÉCURITÉ

1. Les Parties contractantes réaffirment que l'obligation qu'elles ont à l'égard l'une de l'autre d'assurer la sécurité de l'aviation civile contre tous actes de piraterie. Les Parties contractantes se conformeront notamment aux dispositions de la Convention relative aux infractions et à certains autres actes survenant à bord des aéronefs, signée à Tokyo le 14 septembre 1963¹, de la Convention pour la répression de la capture illicite d'aéronefs, signée à La Haye le 16 décembre 1970², de la Convention pour la répression d'actes illicites dirigés contre la sécurité de l'aviation civile, signée à Montréal le 23 septembre 1971³ et du Protocole pour la répression d'actes illicites de violence dans les aéroports servant à l'aviation civile internationale, signé à Montréal le 24 février 1988⁴.

2. Les Parties contractantes se prêteront mutuellement, sur demande, toute l'aide nécessaire pour prévenir la capture illicite d'aéronefs civils et tout autre acte illicite portant atteinte à la sécurité desdits aéronefs, de leurs passagers et équipages, des aéroports et des installations de navigation aérienne, ainsi que toute autre menace contre la sécurité de l'aviation civile.

3. Dans le cadre de leurs relations mutuelles, les Parties contractantes agiront conformément aux dispositions relatives à la sécurité du transport aérien arrêtées par l'Organisation de l'aviation civile internationale et contenues dans les Annexes à la Convention, dans la mesure où lesdites dispositions sont applicables aux Parties; elles exigeront des exploitants d'aéronefs de leur nationalité et de ceux dont l'établissement principal ou la résidence permanente sont sis sur leur territoire, de même que des exploitants d'aéroports sis sur leur territoire, qu'ils agissent conformément aux dispositions relatives à la sécurité aérienne.

4. Chacune des Parties contractantes s'engage à obliger lesdits exploitants d'aéronefs à respecter les dispositions relatives à la sécurité aérienne visées au paragraphe 3 ci-dessus dont l'autre Partie exige l'application en ce qui concerne l'entrée ou le séjour sur son territoire ou le départ de ce territoire. Chacune des Parties contractantes veillera à ce que les mesures adéquates soient effectivement prises sur son territoire afin de protéger les aéronefs et de contrôler les passagers, les équipages, les bagages à main, les bagages de soute, les marchandises et les provisions de bord avant et pendant l'embarquement ou le chargement. Chacune des Parties contractantes considérera aussi avec bienveillance toute demande de l'autre Partie contractante visant à la prise de mesures de sécurité spéciales et raisonnables pour faire face à une menace particulière.

5. Lorsque se produira un incident ou que planera la menace d'un incident ou d'une capture illicite d'un aéronef civil ou de tout autre acte illicite à l'encontre de la sécurité d'un de ces aéronefs, de ses passagers et de son équipage, d'un aéroport

¹ Nations Unies, *Recueil des Traités*, vol. 704, p. 219.

² *Ibid.*, vol. 860, p. 105.

³ *Ibid.*, vol. 974, p. 177.

⁴ *Ibid.*, vol. 1589, n° A-14118.

ou d'installations de navigation aérienne, les Parties contractantes se prêteront mutuellement assistance en facilitant les communications et en prenant les autres mesures appropriées pour mettre rapidement et sûrement fin audit incident ou à ladite menace.

6. Lorsqu'une Partie contractante aura des raisons légitimes de croire que l'autre Partie a dérogé aux dispositions relatives à la sécurité aérienne visées au présent article, les autorités aéronautiques de cette Partie contractante pourront demander des consultations immédiates avec les autorités aéronautiques de l'autre Partie contractante.

Article XI

TRANSFERT DES EXCÉDENTS DE RECETTES

1. L'entreprise désignée par une Partie contractante aura toute latitude pour vendre des prestations de transport aérien sur le territoire de l'autre Partie contractante, soit directement, soit par l'intermédiaire d'un agent, en monnaie locale ou dans une monnaie librement convertible, sous réserve d'autorisation et conformément aux lois et règlements nationaux applicables sur le territoire de cette dernière.

2. Les entreprises désignées par les Parties contractantes auront toute latitude pour transférer du territoire où sont vendues ces prestations vers le territoire de leur pays d'origine l'excédent, sur le premier de ces territoires, de leurs recettes sur leurs dépenses. Ces transferts nets comprendront le produit des ventes effectuées, directement ou par l'intermédiaire d'un agent, de prestations de transport aérien et celle des ventes de services connexes supplémentaires, et ils seront effectués conformément à l'accord de paiements en vigueur entre les deux pays et aux règlements de change applicable.

3. Les entreprises désignées par les Parties contractantes se verront accorder les autorisations de transfert dans un délai de 30 jours suivant le dépôt de leur demande.

4. Les entreprises désignées par les Parties contractantes auront toute latitude pour procéder aux transferts dès réception des autorisations. Si des problèmes techniques les empêchent d'y procéder immédiatement, elles bénéficieront des mêmes priorités en matière de transfert que celles accordées en général pour les importations des Parties contractantes.

5. Sur la base de la réciprocité, chacune des Parties contractantes exonérera l'entreprise désignée par l'autre Partie contractante de tous impôts et taxes sur les bénéfices tirés de l'exploitation des services aériens.

Article XII

CAPACITÉ DE TRANSPORT

1. Les entreprises désignées par les deux Parties contractantes auront la faculté d'exploiter, dans des conditions équitables et égales, les services convenus spécifiés dans l'Annexe au présent Accord.

2. L'entreprise désignée par chaque Partie contractante devra, en exploitant les services convenus, prendre en considération les intérêts de l'entreprise de l'autre

Partie contractante, de façon à ne pas préjudicier indûment les prestations que cette dernière assure sur toute ou partie des mêmes routes.

3. La capacité de transport accordée aux entreprises désignées pour les services convenus dépendra étroitement de la demande estimée de transport aérien de passagers entre les territoires des Parties contractantes. Cette capacité sera en principe également partagée entre les deux entreprises, sauf convention contraire.

4. La fréquence et les horaires des vols dans l'exploitation des services convenus seront arrêtés d'un commun accord entre les deux entreprises désignées et soumis à l'approbation des autorités aéronautiques au moins 30 jours avant leur entrée en vigueur. Si les entreprises désignées ne peuvent parvenir à un accord, la question sera soumise aux autorités aéronautiques des Parties contractantes.

5. L'exploitation des services convenus devra faire l'objet d'un accord commercial entre les deux entreprises désignées. Cet accord sera soumis à l'approbation des autorités aéronautiques des deux Parties contractantes. Si les deux entreprises désignées ne peuvent parvenir à un accord, la question sera soumise aux autorités aéronautiques des Parties contractantes.

Article XIII

FACILITATION

1. Chacune des Parties contractantes pourra imposer ou autoriser l'imposition de charges justes et raisonnables à l'utilisation des aéroports ou autres équipements de navigation aérienne, à condition que ces charges ne soient pas supérieures à celles acquittées par d'autres compagnies aériennes assurant des services aériens internationaux similaires.

2. Chacune des Parties contractantes encouragera les consultations entre ses autorités responsables de l'imposition de redevances d'usage et les entreprises désignées qui utilisent les services ou équipements considérés, et ce, si possible, par l'intermédiaire des organisations représentatives des compagnies aériennes. Toute proposition visant à modifier le montant des redevances d'usage devrait être notifiée aux utilisateurs avec un préavis raisonnable, de manière à leur permettre d'exprimer leur point de vue avant que les modifications n'entrent en vigueur.

3. Aucune des Parties contractantes n'accordera à une entreprise de transport aérien, qu'elle soit nationale ou étrangère, la préférence sur une entreprise de l'autre Partie contractante qui assurerait des services internationaux similaires pour l'application de ses règlements de douane, d'immigration, de quarantaine ou autres règlements similaires, ni pour l'utilisation des aéroports, des voies aériennes et des services de contrôle de la circulation aérienne ou des autres équipements apparentés sous son contrôle.

Article XIV

ECHANGE D'INFORMATIONS ET DE STATISTIQUES

Les autorités aéronautiques de chacune des Parties contractantes fourniront à celles de l'autre Partie, sur leur demande, les informations statistiques dont celles-ci auront raisonnablement besoin pour déterminer la capacité de transport assurée par

l'entreprise désignée, le volume du trafic transporté sur les services convenus ainsi que l'origine et la destination du trafic sans escale.

Article XV

TRAFIC EN TRANSIT DIRECT

Les passagers en transit direct sur le territoire de l'une des Parties contractantes qui ne quitteront pas la zone de l'aéroport qui leur est réservée ne feront l'objet que d'un contrôle simplifié. Les bagages et les marchandises en transit direct seront exonérés des droits de douane et des taxes similaires.

Article XVI

CONSULTATIONS

1. Dans un esprit d'étroite coopération, les autorités aéronautiques des Parties contractantes se consulteront périodiquement en vue d'assurer l'application et le respect fidèles des dispositions du présent Accord et de son Annexe.

2. Ces consultations débiteront dans un délai de 60 jours à compter de la date de réception d'une demande à cet effet, sauf décision contraire des Parties contractantes.

Article XVII

MODIFICATIONS

1. Si l'une des Parties contractantes estime souhaitable de modifier telle ou telle disposition de l'Accord, elle pourra demander des consultations à l'autre Partie contractante. Ces consultations, qui se dérouleront entre les autorités aéronautiques, pourront s'effectuer oralement ou par correspondance et débiteront dans un délai de 60 jours suivant la date de la demande. Les modifications ainsi convenues entreront en vigueur dès qu'elles auront été confirmées par échange de notes diplomatiques.

2. Des modifications pourront être apportées à l'Annexe au présent Accord par entente directe entre les autorités aéronautiques compétentes des deux Parties contractantes, et confirmées par échange de notes diplomatiques.

3. Le présent Accord sera modifié pour être rendu conforme aux dispositions de toute convention multilatérale qui pourrait prendre force obligatoire pour les deux Parties contractantes.

Article XVIII

RÈGLEMENT DES DIFFÉRENDS

Tout différend concernant l'interprétation ou l'application du présent Accord ou de son Annexe sera réglé par voie de négociation directe entre les autorités aéronautiques des Parties contractantes. Si les autorités aéronautiques ne peuvent parvenir à un accord, le différend sera réglé par la voie diplomatique.

Article XIX

ENREGISTREMENT

Le présent Accord, y compris toute modification qui y serait apportée, ainsi que tout échange de notes diplomatiques, seront enregistrés auprès de l'Organisation de l'aviation civile internationale.

Article XX

DÉNONCIATION

Chacune des Parties contractantes pourra à tout moment signifier à l'autre son intention de mettre fin au présent Accord. Sa notification devra être communiquée en même temps à l'Organisation de l'aviation civile internationale. Dans ce cas, le présent Accord prendra fin 12 mois après la date de réception de la notification par l'autre Partie, à moins que cette notification ne soit retirée d'un commun accord avant l'expiration de ce délai. En l'absence d'accusé de réception de la part de l'autre Partie contractante, la notification sera réputée lui être parvenue 14 jours après la date de sa réception par l'Organisation de l'aviation civile internationale.

Article XXI

ENTRÉE EN VIGUEUR

Le présent Accord entrera en vigueur à la date à laquelle les deux Parties contractantes se seront notifiées par écrit, moyennant échange de notes diplomatiques, l'accomplissement de leurs formalités internes nécessaires à cette entrée en vigueur.

EN FOI DE QUOI, les soussignés, à ce dûment habilités par leurs Gouvernements respectifs, ont signé le présent Accord.

FAIT à Jérusalem le 24 avril 1991, correspondant au 10 Iyar 5751.

En deux exemplaires originaux, en hébreu, tchèque et anglais, tous les textes faisant également foi. En cas de divergence d'interprétation, le texte anglais prévaudra.

Pour le Gouvernement
de l'Etat d'Israël :

[DAVID LEVY]

Pour le Gouvernement
de la République fédérale tchèque
et slovaque :

[JIRI NEZVAL]

ANNEXE À L'ACCORD RELATIF AUX TRANSPORTS AÉRIENS ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE TCHÈQUE ET SLOVAQUE ET LE GOUVERNEMENT DE L'ÉTAT D'ISRAËL, CONCERNANT LES TRANSPORTS AÉRIENS RÉGULIERS ENTRE LEURS TERRITOIRES RESPECTIFS

1. Routes sur lesquelles l'entreprise désignée par la Tchécoslovaquie pourra assurer des services aériens :

Prague
Points intermédiaires
Tel-Aviv
Points au-delà

2. Routes sur lesquelles l'entreprise désignée par Israël pourra exploiter des services aériens :

Tel-Aviv
Points intermédiaires
Prague
Points au-delà

3. L'entreprise désignée par chacune des Parties contractantes n'exercera pas de droits de trafic de cinquième liberté à moins que cette restriction ne soit levée :

a) Soit lorsque les autorités aéronautiques des deux Parties contractantes seront convenues, en concertation, de lever ces restrictions par l'échange de droits de trafic de cinquième liberté,

b) Soit lorsque les entreprises concernées des deux Parties contractantes auront conclu un accord commercial qui devra être approuvé par les autorités aéronautiques des deux Parties contractantes.

4. Les points intermédiaires et au-delà seront déterminés d'un commun accord entre les entreprises désignées et devront être approuvés par les autorités aéronautiques des deux Parties.

5. Les entreprises désignées pourront omettre un ou plusieurs points intermédiaires ou un ou plusieurs points au-delà de leurs territoires sur un ou la totalité de leurs vols à condition que le point de départ et le point d'arrivée se trouvent sur le territoire de la Partie contractante qui aura désigné l'entreprise.

No. 28393

**ISRAEL
and
ROMANIA**

Agreement concerning cooperation in the field of plant quarantine and plant protection (with appendix). Signed at Jernsalem on 2 September 1991

Authentic text: English.

Registered by Israel on 3 October 1991.

**ISRAËL
et
ROUMANIE**

Accord relatif à la coopération en matière de quarantaine et de protection phytosanitaire (avec annexe). Signé à Jérnsalcm le 2 septembre 1991

Texte authentique : anglais.

Enregistré par Israël le 3 octobre 1991.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE STATE
OF ISRAEL AND THE GOVERNMENT OF ROMANIA CON-
CERNING CO-OPERATION IN THE FIELD OF PLANT QUAR-
ANTINE AND PLANT PROTECTION

The Government of the State of Israel and the Government of Romania (hereafter "the Contracting Parties") in order to protect the agricultural and forestry economy against injuries caused by diseases, plant pests and dangerous weeds (henceforth called "plant pests"), commit themselves to observe the following clauses:

Article 1

The Contracting Parties agree to supervise and inspect arable crops, forest cultures and untilled areas in order to detect the infestation centre of plant pests, dangerous to agriculture and forestry.

Article 2

The Contracting Parties commit themselves to mutually inform each other in writing about the appearance on their territory of plant pests that constitute a particular danger for arable crops and forestry cultures, as detailed in the appendix.

¹ Came into force on 2 September 1991 by signature, in accordance with article 14.

Article 3

In order to prevent the introduction and spreading of plant pests by trade exchanges, the Contracting Parties will take the following measures:

- a) They shall prohibit export, import or forwarding in transit of plants or plant products by which plant pests may be introduced or spread throughout the territory of the other Contracting Party.
- b) Any shipment of plants or products of vegetable origin shall be accompanied by a "phytosanitary certificate", drawn up after the model annexed to the present convention, issued for this purpose by a proper official of the exporting country.
- c) These certificates shall certify that:
 - the transport is considered consistent with the phytosanitary rules in force in the importing country;
 - the exported plants and plant products are free of plant pests mentioned in the list annexed to the present convention, or of other dangerous pathogens, pests or weeds, specified in additional clauses;
 - the place of origin of these plants and plant products;

- the treatments or any other phytosanitary additional clauses required by the importer, to which the shipment has been submitted.

Article 4

This "phytosanitary certificate" does not exclude the right to perform a new test in the importing country and to apply measures considered necessary (refusal of entrance, disinfection, insect control, etc.).

Article 5

If the presence of plant pests is ascertained, the importing country shall inform in due time the proper central official for quarantine and plant protection of the exporting country.

If the proper central official for quarantine and plant protection of the importing country decides that these agricultural and forest plants and plant products may be imported provided their submission to certain special measures (disinfection, insect control, immediate industrial processing etc.), the proper central official for quarantine and plant protection of the exporting country shall be notified in due time.

Article 6

Utilization of plant material such as straw, hay, dry leaves and other plant products should be avoided as far as

possible for wrapping material. However, if the said material is utilized in packaging the plants and arable crops and forest cultures, they shall meet the phytosanitary conditions of the present Agreement.

Article 7

Plant product exchanges occurring between the diplomatic representatives of the two countries shall meet the phytosanitary requirements of this Agreement.

Article 8

Import of seeds and other propagation material (bulbs, grafts, rootstocks, cuttings, fruit-trees, ornamental trees, forest trees etc.), as well as any product of plant origin, shall be permitted only when based on a written approval delivered by the proper official of the quarantine and plant protection department commissioned to this effect by the importing country, at the request of the importing agency; the said approval shall stipulate all the phytosanitary conditions to be guaranteed by the phytosanitary certificate issued by the commissioned official of the exporting country.

Article 9

Exchange of plants and plant products shall be in accordance not only with the provisions of the present

Agreement but also with the conditions stipulated in the trade agreements concluded between the two Contracting Parties¹ and with the phytosanitary rules in force in every country importing these products.

Article 10

The Contracting Parties shall ensure an official state phytosanitary control at frontier points (highways, railways, sea - and airways) established for the import, export or forwarding of plants and plant products.

Article 11

The Contracting Parties, recognizing the utility of cooperation in the scientific realm and the opportunity of unification of plant protection methods and means as far as possible, pledge themselves:

- to exchange information on the phytosanitary state of crops and forests, on the measures employed in controlling diseases and pests, as well as on the results obtained.
- to exchange literature about plant protection, thus providing for both countries a better knowledge of progress in this realm.

¹ See "Trade Agreement of 30 January 1971 between the Socialist Republic of Romania and the State of Israel" in United Nations, *Treaty Series*, vol. 820, p. 107.

Article 12

Recognizing the utility and necessity of establishing as frequently as possible contact between the experts in phytopatology and entomology of the two countries and with a view to exchanging scientific and practical information in the realm of plant protection, the Contracting Parties accept in principle that experts should visit each other under mutual conditions.

Article 13

The appendix to the present Agreement contains the list of plant pests subject to the phytosanitary quarantine measures in force in Romania and Israel.

The proper officials for quarantine and plant protection of the Contracting Parties may supplement or supersede this list. The other Contracting Party shall be informed about the supplements and substitutions implemented which shall come into effect on the sixtieth day after receiving notification.

Article 14

This Agreement shall come into force upon signature for an unlimited period of time. Amendments of certain provisions or replacement of the Agreement may be done at the request of one of the Contracting Parties.

Done at Jerusalem on .2...September 1991 which corresponds
to .23.F(0).....,5751 in two original copies, in the
English language.

On behalf of the Government
of the State of Israel:
[Signed — Signé]¹

On behalf of the Government
of Romania:
[Signed — Signé]²

¹ Signed by David Levy — Signé par David Levy.

² Signed by Petru Marculescu — Signé par Petru Marculescu.

APPENDIX I

LIST

of plant and plant product pests, phytopathogenic agents and weeds subject to phytosanitary quarantine measures in Romania.

Pests

1. *Anarsia lineatella* Zell
2. *Anastrophia ludens* Sw
3. *Aphelenchoides fragariae* (Nitzema Bos) Christie
4. *Bruchidius incarnatus* Ech
5. *Callosobruchus* spp.
6. *Caulophilus latinasus* Say
7. *Ceratitis capitata* Wied
8. *Ditylenchus angustus* (Butler) Filipjev
9. *Erisoma lanigerum* Hauska
10. *Gilletteella cooleyi* Gill
11. *Gnorimoschema operculella* Zell
12. *Grapholitha molesta* Busck
13. *Heterodera rostochiensis* Woll
14. *Heterodera schachtii* Schöndt
15. *Hyphantria cunea* Drury
16. *Meloidogyne* spp
17. *Popillia japonica* Newm

18. *Prodenia* (*Spodoptera*) *litura* F.
19. *Quadraspidiotus* *perniciosus* Comst
20. *Rhagoletis* *pomonella* Malch
21. *Trogoderma* *granarium* Everts
22. *Zabrotes* *subfasciatus* Boh
23. *Xylosandrus* *germanus* Bland

Phytopathogenic Agents

1. *Agrobacterium* *rhizogenes* (Baker et al)
2. *Agrobacterium* *tumefaciens* (Smith et Towns)
3. *Annulus* *pruni* Christoff
4. *Calara* *quercina* Henry
5. *Corynebacterium* *michiganense* (Erw. Smith)
6. *Corynebacterium* *sepedonicum* (Spieckermann et Kotthoff)
(Skaptason et Burkholder)
7. *Cronartium* *ribicola* (Lasch) Fischer de Waldh
8. *Diplodia* *zeae* (Schw) Lev
9. *Endothia* *parasitica* (Murr) P.J. et H.B. Anderson
10. *Erwinia* *amylovora* (Burrill) Winsl et al
11. *Fusicoccum* *amygdali* Del
12. *Hypoxylon* *pruinatum* (Kl) Cke
13. *Mycosphaerella* *laricina* Hart
14. *Phytophthora* *fragariae* Nicknann
15. *Phoma* *lingam* (Tode) Boss
16. *Plasmopara* *helianthi* Ravot

17. *Pseudomonas caryophylli* (Burkholder) Starr et
Burkholder
18. *Pseudomonas marginata* (Ho Cuiich) Stapp
19. *Rhabdocline pseudotsugae* Syd
20. *Rosellinia necatrix* (Hart) Berl
21. *Septoria linicola* (Speg) Gar
22. *Septatus populiperda* Mat. et Cash
23. *Sporobrytium endobiotica* (Schilb) Perc
24. *Tilletia horrida* Takah
25. *Venturia populina* (Vuill) Fabr
26. *Virus similis*
27. *Xanthomonas hyacinthi* (Wakker) Dowson
28. *Xanthomonas juglandis* (Pierce) Dowson
29. *Xanthomonas oryzae* (Uyeda et Ishizama) Dowson
30. *Xanthomonas stewartii* (Erw. Smith) Dowson.
31. *Rizomania* (Beet necrotic yellow virus)

Weeds

1. *Acroptilon picris* (Pall) Fisch Mey
2. *Ambrosia artemisiifolia* L.
3. *Ambrosia psilostachia* DC
4. *Ambrosia trifida* L.
5. *Cenchrus tribuloides*
6. *Cuscuta* spp
7. *Helianthus* spp uncultivated spp
8. *Orobanche* spp
9. *Solanum rostratum* Dunn

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE L'ÉTAT D'ISRAËL ET
LE GOUVERNEMENT DE LA ROUMANIE RELATIF À LA CO-
OPÉRATION EN MATIÈRE DE QUARANTAINE ET DE PROTEC-
TION PHYTOSANITAIRE

Le Gouvernement de l'Etat d'Israël et le Gouvernement de la Roumanie (ci-après dénommés les « Parties contractantes »), afin de protéger l'économie agricole et forestière contre les atteintes causées par les maladies, les insectes ravageurs des plantes et les plantes adventices (ci-après dénommés les « ravageurs ») s'engagent à se conformer aux dispositions suivantes :

Article premier

Les Parties contractantes s'engagent à superviser et à inspecter les cultures, les exploitations forestières et les zones non cultivées afin d'y déceler les foyers de ravageurs néfastes à l'agriculture et à la sylviculture.

Article 2

Les Parties contractantes s'engagent à s'informer réciproquement par écrit de l'apparition sur leurs territoires de ravageurs qui constituent un danger particulier pour les cultures et les exploitations forestières et dont la liste figure à l'annexe.

Article 3

Afin de prévenir l'apparition et la propagation des ravageurs à l'occasion d'échanges commerciaux, les Parties contractantes adoptent les mesures suivantes :

a) Elles interdisent l'exportation, l'importation et le transit de plantes ou de produits végétaux susceptibles de faciliter l'introduction ou la prolifération de ravageurs sur le territoire de l'autre Partie contractante;

b) Toute expédition de plantes ou de produits d'origine végétale est accompagnée d'un « certificat phytosanitaire » dressé sur la base du modèle annexé à la présente Convention, émis par un fonctionnaire du pays exportateur habilité à cette fin;

c) Lesdits certificats confirment que :

— L'expédition est jugée conforme aux règlements phytosanitaires en vigueur dans le pays d'importation;

— Les plantes et les produits végétaux sont libres des ravageurs visés à la liste annexée à la présente Convention ou d'autres pathogènes, ravageurs ou plantes adventices dangereux spécifiés dans des dispositions distinctes;

ils indiquent également :

— Le lieu d'origine des plantes et produits végétaux expédiés; et

¹ Entré en vigueur le 2 septembre 1991 par la signature, conformément à l'article 14.

— Les traitements ou toutes autres dispositions phytosanitaires additionnelles exigés par l'importateur auxquels les plantes et produits ont été soumis.

Article 4

Le « certificat phytosanitaire » n'interdit pas le droit de procéder à de nouveaux tests dans le pays importateur et d'appliquer des mesures jugées nécessaires (refus d'entrée, désinfection, contrôle phytosanitaire, etc.).

Article 5

Si la présence de ravageurs est établie, le pays importateur en informe en temps opportun le fonctionnaire central responsable de la quarantaine et de la protection phytosanitaire du pays exportateur.

Si le fonctionnaire central responsable de la quarantaine et de la protection phytosanitaire du pays importateur que les plantes agricoles et forestières et les produits végétaux peuvent être importés à condition d'être soumis à certaines mesures (désinfection, contrôle phytosanitaire, traitement industriel immédiat, etc.), le fonctionnaire central responsable de la quarantaine et de la protection phytosanitaire du pays exportateur en est informé en temps opportun.

Article 6

L'utilisation à des fins d'emballage d'éléments végétaux tels que la paille, le foin, les feuilles séchées et d'autres produits végétaux doit être évitée dans toute la mesure du possible. Toutefois, si lesdits éléments végétaux sont ainsi utilisés, ils devront eux-mêmes satisfaire aux conditions phytosanitaires visées au présent Accord.

Article 7

Les échanges de produits végétaux entre représentants diplomatiques des deux pays doivent satisfaire aux exigences phytosanitaires du présent Accord.

Article 8

L'importation de graines et d'autres éléments multiplicateurs par voie de génération (bulbes, greffes, rhizomes, boutures, arbres fruitiers, arbres d'agrément, arbres forestiers, etc.) ainsi que de tout produit d'origine végétale, n'est permise que sur délivrance, à la demande de l'organisme importateur, d'une autorisation écrite du fonctionnaire compétent du service de la quarantaine et de la protection phytosanitaire habilité à cette fin par le pays d'importation; ladite autorisation stipule que toutes les exigences phytosanitaires garanties ont été remplies conformément au certificat phytosanitaire émis par le fonctionnaire habilité du pays exportateur.

Article 9

L'échange de plantes et de produits végétaux doit être conforme non seulement aux dispositions du présent Accord mais également aux conditions stipulées dans les accords commerciaux conclus entre les deux Parties contractantes¹ et aux règlements phytosanitaires en vigueur dans chaque pays importateur desdits produits.

¹ Voir « Accord commercial du 30 janvier 1971 entre la République socialiste de Roumanie et l'Etat d'Israël » dans le *Recueil des Traités* des Nations Unies, vol. 820, p. 107.

Article 10

Les Parties contractantes veillent à assurer un contrôle phytosanitaire officiel aux postes frontières (voies publiques, chemins de fer, ports et aéroports) aux fins de l'importation, de l'exportation ou du transit des plantes et des produits végétaux.

Article 11

Reconnaissant l'utilité de la coopération en matière scientifique et les avantages d'une normalisation des méthodes et des moyens de protection phytosanitaires dans toute la mesure possible, les Parties contractantes s'engagent à :

- Procéder à des échanges d'informations sur l'état phytosanitaire des cultures et des forêts, sur les mesures prises pour contrôler les maladies et les ravageurs, de même que sur les résultats obtenus;
- Procéder à des échanges de documentation sur la protection phytosanitaire de manière à offrir aux deux pays une compréhension des progrès réalisés dans ce domaine.

Article 12

Reconnaissant l'utilité et la nécessité de maintenir des contacts aussi fréquents que possible entre les phytopathologistes et les entomologistes des deux pays et afin d'échanger des informations à la fois scientifiques et concrètes en matière de protection phytosanitaire, les Parties contractantes admettent le principe de visites entre experts sur une base de réciprocité.

Article 13

L'annexe au présent Accord contient la liste des ravageurs qui font l'objet de mesures de quarantaine en Israël.

Il est loisible aux fonctionnaires habilités aux fins de quarantaine et de protection phytosanitaire de procéder à des ajouts à cette liste ou de la remplacer. L'autre Partie contractante est informée des ajouts ou des substitutions qui deviennent applicables dans un délai de soixante jours suivant la réception de la notification.

Article 14

Le présent Accord entrera en vigueur dès sa signature et le restera pendant une période indéterminée. A la demande de l'une ou de l'autre Partie contractante, des modifications ou des substitutions peuvent être apportées à l'Accord.

FAIT à Jérusalem le 2 septembre 1991 qui correspond au 23 Elul 5751, en double exemplaire en langue anglaise.

Pour le Gouvernement
de l'Etat d'Israël :
[DAVID LEVY]

Pour le Gouvernement
de la Roumanie :
[PETRU MARCULESCU]

ANNEXE

LISTE DES RAVAGEURS DES PLANTES ET DES PRODUITS VÉGÉTAUX, DES AGENTS PHYTOPATHOGÉNIQUES ET DES PLANTES ADVENTICES SOUMISES À DES MESURES DE QUARANTAINES PHYTOSANITAIRES EN ROUMANIE

Ravageurs

1. *Anarsia lineatella* Zell
2. *Anastrepha ludens* Sw
3. *Aphelenchoides fragariae* (Ritzema Bos) Christie
4. *Bruchidius incarnatus* Boh
5. *Callsobruchus* spp.
6. *Caulophilus latinasus* Say
7. *Ceratitis capitata* Wied
8. *Ditylenchus angustus* (Butler) Filipjev
9. *Erisoma lanigerum* Hausum
10. *Gilletteella cooleyi* Gill
11. *Gnorimoschema operculella* Zell
12. *Grapholitha molesta* Busck
13. *Heterodera rostochiensis* Woll
14. *Heterodera schachtii* Schmidt
15. *Hyphantria cunea* Drury
16. *Meloidogyne* spp
17. *Popillia japonica* Newm
18. *Prodenia (Spodoptera) litura* F
19. *Quadraspidiotus perniciosus* Comst
20. *Rhagoletis pomonella* Walsh
21. *Trogoderma granarium* Everts
22. *Zabrotes subfasciatus* Boh
23. *Xylosandrus germanus* Bland

Agents phytopathogéniques

1. *Agrobacterium rhizogenes* (Riker *et al.*)
2. *Agrobacterium tumefaciens* (Smith et Towns)
3. *Annulus pruni* Christoff
4. *Calara quercina* Henry
5. *Corynebacterium michiganense* (Erw. Smith)
6. *Corynebacterium sepedonicum* (Spieckermann et Kotthoff) (Skaptason et Burkholder)
7. *Cronartium ribicola* (Lasch) Fischer de Waldh
8. *Diplodia zeae* (Schw) Lev

9. *Endothia parasitica* (Murr) P. J. et H. W. Anderson
10. *Erwinia amylovora* (Burrill) Winsl *et al.*
11. *Fusicoccum amygdali* Del
12. *Hypoxylon pruinaum* (Kl) Cke
13. *Mycosphaerella laricina* Hart
14. *Phytophthora fragariae* Hickmann
15. *Phoma lingam* (Tode) Desm
16. *Plasmopara helianthi* Novot
17. *Pseudomonas caryophylli* (Burkholder) Starr et Burkholder
18. *Pseudomonas marginata* (Mc Culloch) Stapp
19. *Rhabdocline pseudotsugae* Syd
20. *Rosellinia necatrix* (Hart) Berl
21. *Septoria linicola* (Speg) Gar
22. *Septotus populiperda* Wat. et Cash
23. *Synchytrium endobioticum* (Schilb) Perc
24. *Tilletia horrida* Takah
25. *Venturia populina* (Vuill) Fabr
26. *Virus similliss*
27. *Xanthomonas hyacinthi* (Wakker) Dowson
28. *Xanthomonas juglandis* (Pierce) Dowson
29. *Xanthomonas oryzae* (Uyeda et Ishiama) Dowson
30. *Xanthomonas stewartii* (Erw. Smith) Dowson
31. *Rizomania*

Plantes adventices

1. *Acroptilon picris* (Pall) Fisch Mey
2. *Ambrosia artemisiaefolia* L
3. *Ambrosia psilostachia* DC
4. *Ambrosia trifida* L
5. *Cenchrus tribuloides*
6. *Cuscuta* spp
7. *Helianthus* spp non cultivé spp
8. *Orobanche* spp
9. *Solanum rostratum* Dunn

No. 28394

**UNITED NATIONS
and
FRANCE**

Agreement concerning the United Nations ministerial meeting for crime prevention and criminal justice, to be held in Paris from 21 to 23 November 1991 (with annexes and related letters of 11 September and 3 October 1991). Signed at Vienna on 3 October 1991

Authentic text: French.

Registered ex officio on 3 October 1991.

**ORGANISATION DES NATIONS UNIES
et
FRANCE**

Accord concernant la réunion ministérielle des Nations Unies pour la prévention du crime et la justice pénale, devant avoir lieu à Paris du 21 au 23 novembre 1991 (avec annexes et lettres connexes des 11 septembre et 3 octobre 1991). Signé à Vienne le 3 octobre 1991

Texte authentique : français.

Enregistré d'office le 3 octobre 1991.

[TRANSLATION — TRADUCTION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF THE FRENCH REPUBLIC CONCERNING THE UNITED NATIONS MINISTERIAL MEETING FOR CRIME PREVENTION AND CRIMINAL JUSTICE, TO BE HELD IN PARIS FROM 21 TO 23 NOVEMBER 1991

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE CONCERNANT LA RÉUNION MINISTÉRIELLE DES NATIONS UNIES POUR LA PRÉVENTION DU CRIME ET LA JUSTICE PÉNALE, DEVANT AVOIR LIEU À PARIS DU 21 AU 23 NOVEMBRE 1991

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 3 October 1991 by signature, in accordance with article XVI (2).

¹ Entré en vigueur le 3 octobre 1991 par la signature, conformément au paragraphe 2 de l'article XVI.

No. 28395

MULTILATERAL

Convention on the conservation of migratory species of wild animals (with appendices). Concluded at Bonn on 23 June 1979

Amendments to Appendices I and II of 26 October 1985

Amendments to Appendices I and II of 14 October 1988

Authentic texts of the Convention: German, English, French, Spanish and Russian.

Authentic text of the Amendments: English.

Registered by Germany on 8 October 1991.

MULTILATÉRAL

Convention sur la conservation des espèces migratrices appartenant à la faune sauvage (avec annexes). Conclue à Bonn le 23 juin 1979

Modifications des annexes I et II dn 26 octobre 1985

Modifications des annexes I et II du 14 octobre 1988

Textes authentiques de la Convention : allemand, anglais, français, espagnol et russe.

Texte authentique des Amendements : anglais.

Enregistrées par l'Allemagne le 8 octobre 1991.

[GERMAN TEXT — TEXTE ALLEMAND]

ÜBEREINKOMMEN ZUR ERHALTUNG DER WANDERNDEN WILDLEBENDEN TIERARTEN

DIE VERTRAGSCHLIESSENDEN PARTEIEN -

IN DER ERKENNTNIS, daß wildlebende Tiere in ihren zahlreichen Erscheinungsformen einen unersetzlichen Teil des natürlichen Systems der Erde darstellen und zum Wohle der Menschheit erhalten werden müssen;

IN DEM BEWUSSTSEIN, daß jede Menschengeneration die Naturgüter der Erde für die kommenden Generationen verwaltet und verpflichtet ist sicherzustellen, daß dieses Vermächtnis bewahrt und dort, wo es genutzt wird, die Nutzung auf eine umsichtige Weise erfolgt;

EINGEDENK des immer größer werdenden Wertes der wildlebenden Tiere aus umweltbezogener, ökologischer, genetischer, wissenschaftlicher, ästhetischer, freizeitbezogener, kultureller, erzieherischer, sozialer und wirtschaftlicher Sicht;

IN BESONDERER SORGE um diejenigen Arten wildlebender Tiere, die Wanderungen über die nationalen Zuständigkeitsgrenzen hinweg oder außerhalb derselben unternehmen;

IN DER ERKENNTNIS, daß die Staaten die Beschützer der wandernden Tierarten sind und sein müssen, die in ihrem nationalen Zuständigkeitsbereich leben oder diesen durchqueren;

IN DER ÜBERZEUGUNG, daß Erhaltung sowie wirksame Hege und Nutzung wandernder Tierarten gemeinsame Maßnahmen aller Staaten erfordern, in deren nationalem Zuständigkeitsbereich diese Arten einen Teil ihres Lebenszyklus verbringen;

EINGEDENK der Empfehlung 32 des von der Konferenz der Vereinten Nationen über die Umwelt des Menschen (Stockholm 1972) angenommenen und auf der siebenundzwanzigsten Tagung der Generalversammlung der Vereinten Nationen mit Befriedigung zur Kenntnis genommenen Aktionsprogramms -

SIND WIE FOLGT ÜBEREINGEKOMMEN:

ARTIKEL I

Begriffsbestimmungen

1. Im Sinne dieses Übereinkommens
 - a) bedeutet "wandernde Art" die Gesamtpopulation oder eine geographisch abgegrenzte Teilpopulation jeder Art oder jedes niedrigeren Taxon wildlebender Tiere, von denen ein bedeutender Anteil zyklisch und vorhersehbar eine oder mehrere nationale Zuständigkeitsgrenzen überquert;
 - b) bedeutet "Erhaltungssituation einer wandernden Art" die Gesamtheit der auf diese wandernde Art einwirkenden Einflüsse, die ihre langfristige Verbreitung und Populationsgröße beeinflussen können;
 - c) gilt die "Erhaltungssituation" als "günstig", wenn
 - (1) Angaben zur Populationsdynamik darauf hinweisen, daß die wandernde Art sich langfristig als lebensfähiger Bestandteil ihrer Ökosysteme behauptet;
 - (2) das Verbreitungsgebiet der wandernden Art weder derzeit reduziert wird noch, langfristig gesehen, künftig eingeschränkt zu werden droht;
 - (3) sowohl gegenwärtig als auch in absehbarer Zukunft genügend Lebensraum vorhanden ist, um die Population der wandernden Art langfristig zu erhalten, und

- (4) die Verbreitung und Populationsgröße der wandernden Art den historischen Verhältnissen nach Ausdehnung und Umfang in einem Maße nahekommen, in dem potentiell geeignete Ökosysteme vorhanden sind und dies mit einer sinnvollen Hege und Nutzung zu vereinbaren ist;
- d) gilt die "Erhaltungssituation" als "ungünstig", wenn irgendeine der im vorhergehenden Unterabsatz angeführten Bedingungen nicht erfüllt ist;
- e) bedeutet "gefährdet" in bezug auf eine bestimmte wandernde Art, daß diese in ihrem gesamten Verbreitungsgebiet oder in einem bedeutenden Teil desselben vom Aussterben bedroht ist;
- f) bedeutet "Verbreitungsgebiet" (Areal) das gesamte Land- oder Wassergebiet, in dem eine wandernde Art zu irgendeiner Zeit auf ihrem normalen Wanderweg lebt, sich vorübergehend aufhält, es durchquert oder überfliegt;
- g) bedeutet "Lebensstätte" jede räumliche Einheit im Verbreitungsgebiet einer wandernden Art, die geeignete Lebensbedingungen für diese Art aufweist;
- h) bedeutet "Arealstaat" hinsichtlich einer bestimmten wandernden Art jeden Staat (und gegebenenfalls jede andere unter Buchstabe k) genannte Vertragspartei), der über einen Teil des Verbreitungsgebietes dieser wandernden Art Hoheitsrechte ausübt, oder einen Staat, unter dessen Flagge Schiffe fahren, deren Tätigkeit darin besteht, außerhalb nationaler Zuständigkeitsgrenzen diese wandernde Art der Natur zu entnehmen;
- i) bedeutet "der Natur entnehmen" entnehmen, jagen, fischen, fangen, absichtlich beunruhigen, vorsätzlich töten oder jeden derartigen Versuch;

- j) bedeutet "ABKOMMEN" eine internationale Übereinkunft zur Erhaltung einer oder mehrerer wandernder Arten gemäß Artikel IV und V und
- k) bedeutet "Vertragspartei" einen Staat oder jede aus souveränen Staaten bestehende regionale Organisation für wirtschaftliche Integration, die über Befugnisse für die Aushandlung, den Abschluß und die Durchführung internationaler Abkommen in Angelegenheiten, die diesem Übereinkommen unterliegen, verfügt.
2. In den unter ihre Zuständigkeit fallenden Angelegenheiten nehmen die regionalen Organisationen für wirtschaftliche Integration, die Vertragsparteien dieses Übereinkommens sind, im eigenen Namen alle Rechte und Pflichten wahr, die dieses Übereinkommen ihren Mitgliedstaaten
3. Wo dieses Übereinkommen Abstimmungen mit Zweidrittelmehrheit oder Einstimmigkeit der "anwesenden und abstimmenden Vertragsparteien" vorsieht, bedeutet dies die "Vertragsparteien, die anwesend sind und eine Ja-Stimme oder Nein-Stimme abgeben". Die Vertragsparteien, die sich der Stimme enthalten, werden bei der Bestimmung der Mehrheit nicht zu den "anwesenden und abstimmenden" Vertragsparteien gezählt.

ARTIKEL II

Wesentliche Grundsätze

1. Die Vertragsparteien anerkennen die Wichtigkeit der Erhaltung wandernder Arten und der zu diesem Zweck von den Areaistaaten, wenn immer möglich und angebracht, zu vereinbarenden Maßnahmen, wobei den wandernden Arten mit ungünstigem Erhaltungszustand besondere Aufmerksamkeit zu schenken ist; dies gilt auch für die von ihnen einzeln oder zusammenwirkend ergriffenen, angebrachten und nötigen Schritte zur Erhaltung solcher Arten und ihrer Lebensstätten.
2. Die Vertragsparteien erkennen die Notwendigkeit an, Maßnahmen zu ergreifen, die verhindern, daß eine wandernde Art gefährdet wird.

3. Insbesondere gilt, daß die Vertragsparteien
 - a) Forschungen über wandernde Arten fördern, unterstützen oder dabei zusammenarbeiten sollten;
 - b) sich um einen unverzüglichen Schutz der in Anhang I aufgeführten Arten bemühen und
 - c) sich bemühen sollen, ABKOMMEN über die Erhaltung, Hege und Nutzung von in Anhang II angeführten Arten abzuschließen.

ARTIKEL III

Gefährdete wandernde Arten: Anhang I

1. Anhang I enthält wandernde Arten, die gefährdet sind.
2. Eine wandernde Art kann in Anhang I aufgenommen werden, wenn zuverlässige Nachweise, einschließlich der besten verfügbaren wissenschaftlichen Erkenntnisse, ergeben, daß die Art gefährdet ist.
3. Eine wandernde Art kann aus dem Anhang I gestrichen werden, wenn die Konferenz der Vertragsparteien bestimmt, daß
 - a) zuverlässige Nachweise, einschließlich der besten verfügbaren wissenschaftlichen Erkenntnisse, ergeben, daß die Art nicht mehr gefährdet ist, und
 - b) die Art wahrscheinlich nicht neuerlich gefährdet wird, wenn der Schutz infolge der Streichung aus Anhang I entfällt.
4. Vertragsparteien, die Arealstaaten einer wandernden, in Anhang I enthaltenen Art sind, bemühen sich:
 - a) jene Lebensstätten zu erhalten und, wo durchführbar und zweckmäßig, wiederherzustellen, die von Bedeutung sind, um die Art vor der Gefahr des Aussterbens zu bewahren;

- b) nachteilige Auswirkungen von Aktivitäten oder Hindernissen, die die Wanderung der Arten ernstlich erschweren oder verhindern, auszuschalten, zu beseitigen, auszugleichen oder - soweit angebracht - auf ein Mindestmaß zu beschränken;
 - c) Einflüssen, welche die Art zur Zeit gefährden oder weiter zu gefährden drohen, soweit durchführbar und zweckmäßig, vorzubeugen, sie zu verringern oder sie zu überwachen und zu begrenzen, einschließlich einer strengen Überwachung und Begrenzung der Einbürgerung nichtheimischer Arten oder der Überwachung, Begrenzung oder Ausmerzung, sofern sie bereits eingebürgert sind.
5. Vertragsparteien, die Arealstaaten einer wandernden, in Anhang I enthaltenen Art sind, verbieten es, Tiere aus der Natur zu entnehmen, die einer solchen Art angehören. Ausnahmen von diesem Verbot sind lediglich dann zulässig, wenn
- a) die Entnahme aus der Natur wissenschaftlichen Zwecken dient,
 - b) die Entnahme aus der Natur erfolgt, um die Vermehrungsrate oder die Überlebenschancen der betreffenden Art zu erhöhen,
 - c) die Entnahme aus der Natur dazu dient, den Lebensunterhalt traditioneller Nutzer einer solchen Art zu befriedigen, oder
 - d) außerordentliche Umstände es erfordern,
- vorausgesetzt daß derartige Ausnahmen inhaltlich genau bestimmt sowie räumlich und zeitlich begrenzt sind. Eine solche Entnahme aus der Natur sollte sich nicht nachteilig für diese Art auswirken.
6. Die Konferenz der Vertragsparteien kann den Vertragsparteien, die Arealstaaten einer wandernden, in Anhang I enthaltenen Art sind, empfehlen, weitere ihrer Ansicht nach dem Wohl der Art dienende Maßnahmen zu ergreifen.

7. Die Vertragsparteien unterrichten das Sekretariat so bald wie möglich über alle Ausnahmen gemäß Absatz 5.

ARTIKEL IV

Wandernde Arten, für die ABKOMMEN zu schließen sind: Anhang II

1. Anhang II enthält wandernde Arten, die sich in einer ungünstigen Erhaltungssituation befinden und für deren Erhaltung, Hege und Nutzung internationale Übereinkünfte erforderlich sind oder die sich in einer Erhaltungssituation befinden, für die eine internationale Zusammenarbeit, die sich durch eine internationale Übereinkunft verwirklichen ließe, von erheblichem Nutzen wäre.
2. Falls die Umstände es erfordern, kann eine wandernde Art sowohl in Anhang I als auch in Anhang II aufgeführt werden.
3. Vertragsparteien, die Arealstaaten von in Anhang II aufgeführten Arten sind, bemühen sich, ABKOMMEN zum Wohle dieser Arten zu schließen; dabei sollten sie den Arten, die sich in einer ungünstigen Erhaltungssituation befinden, Vorrang einräumen.
4. Die Vertragsparteien werden aufgefordert, Maßnahmen im Hinblick auf den Abschluß von Abkommen über eine Population oder eine geographisch abgegrenzte Teilpopulation jeder Art oder jedes niedrigeren Taxon wildlebender Tiere zu ergreifen, sofern Individuen hiervon periodisch eine oder mehrere nationale Zuständigkeitsgrenzen überqueren.
5. Das Sekretariat erhält eine Kopie von jedem gemäß den Bestimmungen dieses Artikels geschlossenen ABKOMMEN.

ARTIKEL V

Leitlinien der ABKOMMEN

1. Jedes ABKOMMEN verfolgt das Ziel, die betreffende wandernde Art wieder in eine günstige Erhaltungssituation zu bringen oder sie in

einer solchen zu erhalten. Jedes ABKOMMEN behandelt alle Gesichtspunkte der Erhaltung, Hege und Nutzung der betreffenden wandernden Art, die dazu dienen, dieses Ziel zu erreichen.

2. Jedes ABKOMMEN sollte das gesamte Verbreitungsgebiet der betreffenden wandernden Art umfassen und dem Beitritt aller Arealstaaten dieser Art offenstehen, mögen sie Vertragsparteien dieses Übereinkommens sein oder nicht.
3. Ein ABKOMMEN behandelt nach Möglichkeit mehr als eine wandernde Art.
4. Jedes ABKOMMEN sollte
 - a) die wandernde Art benennen, die es betrifft;
 - b) das Verbreitungsgebiet und den Wanderweg der wandernden Art beschreiben;
 - c) vorsehen, daß jede Vertragspartei die für die Durchführung des ABKOMMENS zuständigen einzelstaatlichen Behörden benennt;
 - d) falls erforderlich, eine geeignete Verwaltungseinrichtung einsetzen, um die Ziele des ABKOMMENS zu unterstützen, seine Wirksamkeit zu überwachen und Berichte für die Konferenz der Vertragsparteien zu erarbeiten;
 - e) Verfahren zur Beilegung von Streitigkeiten zwischen den Vertragsparteien des ABKOMMENS vorsehen und
 - f) für jede wandernde Art aus der Ordnung Cetacea zumindest jede Entnahme aus der Natur verbieten, sofern diese nicht durch irgendeine andere multilaterale Übereinkunft für die betreffende wandernde Art zugelassen ist, und dafür Sorge tragen, daß Staaten, die nicht Arealstaaten dieser wandernden Art sind, diesem ABKOMMEN beitreten können.

5. Jedes ABKOMMEN sollte, soweit angebracht und durchführbar, ohne jedoch hierauf beschränkt zu sein, folgendes vorsehen:
- a) eine regelmäßig wiederholte Überprüfung der Erhaltungssituation der betreffenden wandernden Art sowie die Feststellung der für diese Situation möglicherweise schädlichen Einflüsse;
 - b) koordinierte Erhaltungs-, Hege- und Nutzungspläne;
 - c) Forschungsarbeiten auf dem Gebiet der Ökologie und Populationsdynamik der betreffenden wandernden Art unter besonderer Berücksichtigung ihrer Wanderungen;
 - d) den Austausch von Informationen über die betreffende wandernde Art, wobei dem Austausch von Forschungsergebnissen und entsprechenden Statistiken besondere Beachtung geschenkt wird;
 - e) die Erhaltung und, soweit erforderlich und durchführbar, Wiederherstellung der Lebensstätten, die für eine günstige Erhaltungssituation von Bedeutung sind, und den Schutz dieser Stätten vor Störungen, einschließlich einer strengen Überwachung und Begrenzung der Einbürgerung nichtheimischer Arten, die sich für die wandernde Art nachteilig auswirken, oder die Überwachung und Begrenzung solcher bereits eingebürgerter Arten;
 - f) die Erhaltung eines Netzes geeigneter Lebensstätten, die im Verhältnis zu den Wanderwegen angemessen verteilt sind;
 - g) soweit dies wünschenswert erscheint, die Schaffung neuer günstiger Lebensstätten für die wandernde Art oder die Wiedereinbürgerung der wandernden Art in günstigen Lebensstätten;
 - h) die möglichst weitgehende Ausschaltung von Aktivitäten und Hindernissen, die die Wanderung beeinträchtigen oder erschweren, oder den Ausgleich solcher Aktivitäten und Hindernisse;

- i) die Verhütung, Beschränkung oder Überwachung und Begrenzung der Freisetzung von Stoffen, die für die wandernde Art schädlich sind, in deren Lebensstätten;
- j) auf vernünftigen ökologischen Grundsätzen beruhende Maßnahmen zur Überwachung und Regelung der Entnahme der wandernden Art aus der Natur;
- k) Verfahren für koordinierte Maßnahmen zur Unterdrückung gesetzwidriger Entnahmen aus der Natur;
- l) Austausch von Informationen über erhebliche Bedrohungen der wandernden Arten;
- m) Dringlichkeitsverfahren, durch die die Erhaltungsmaßnahmen erheblich und rasch verstärkt werden können, sobald die Erhaltungssituation der wandernden Art ernstlich beeinträchtigt ist, und
- n) Aufklärung der breiten Öffentlichkeit über Inhalt und Ziele des ABKOMMENS.

ARTIKEL VI

Arealstaaten

1. Das Sekretariat hält ein Verzeichnis der Arealstaaten der wandernden Arten, die in den Anhängen I und II angeführt sind, auf dem neuesten Stand; zu diesem Zweck benutzt es die ihm von den Vertragsparteien zugeleiteten Informationen.
2. Die Vertragsparteien unterrichten das Sekretariat darüber, für welche der in den Anhängen I und II angeführten wandernden Arten sie sich als Arealstaaten betrachten; dazu gehören Angaben über Schiffe, die ihre Flagge führen und deren Tätigkeit darin besteht, die betreffenden wandernden Arten außerhalb der nationalen Zuständigkeitsgrenzen

der Natur zu entnehmen, und, wenn möglich, über künftige Pläne hinsichtlich einer solchen Entnahme.

3. Die Parteien, die Arealstaaten von wandernden Arten sind, die in den Anhängen I und II aufgeführt sind, sollen die Konferenz der Vertragsparteien über das Sekretariat wenigstens sechs Monate vor jeder ordentlichen Tagung der Konferenz über Maßnahmen zur Durchführung des Übereinkommens unterrichten.

ARTIKEL VII

Konferenz der Vertragsparteien

1. Die Konferenz der Vertragsparteien ist das Beschlußorgan dieses Übereinkommens.
2. Das Sekretariat beruft spätestens zwei Jahre nach Inkrafttreten dieses Übereinkommens eine Tagung der Konferenz der Vertragsparteien ein.
3. In der Folge beruft das Sekretariat, sofern die Konferenz der Vertragsparteien nichts anderes beschließt, in Abständen von höchstens drei Jahren ordentliche Tagungen der Konferenz der Vertragsparteien und auf schriftliches Ersuchen von mindestens einem Drittel der Vertragsparteien jederzeit außerordentliche Tagungen der Konferenz der Vertragsparteien ein.
4. Die Konferenz der Vertragsparteien legt Finanzbestimmungen für dieses Übereinkommen fest und überprüft sie laufend. Auf jeder ihrer ordentlichen Tagungen verabschiedet die Konferenz der Vertragsparteien das Budget für die folgende Haushaltsperiode. Jede Vertragspartei zahlt einen Beitrag zu diesem Budget gemäß einem von der Konferenz vereinbarten Beitragsschlüssel. Die Finanzbestimmungen, wozu die Haushaltsbestimmungen sowie deren Änderung gehören, werden durch einstimmigen Beschluß der anwesenden und abstimmenden Vertragsparteien angenommen.

5. Auf jeder Tagung überprüft die Konferenz der Vertragsparteien die Durchführung dieses Übereinkommens; sie kann insbesondere
- a) die Erhaltungssituation wandernder Arten überprüfen und feststellen;
 - b) die Fortschritte im Hinblick auf die Erhaltung der wandernden Arten, insbesondere der in den Anhängen I und II angeführten, überprüfen;
 - c) soweit erforderlich, Vorkehrungen treffen und Richtlinien geben, die dem Wissenschaftlichen Rat und dem Sekretariat die Durchführung ihrer Aufgaben ermöglichen;
 - d) vom Wissenschaftlichen Rat, vom Sekretariat, von einer der Vertragsparteien oder von einem aufgrund eines ABKOMMENS geschaffenen ständigen Gremium vorgelegte Berichte entgegennehmen und prüfen;
 - e) den Vertragsparteien Empfehlungen zur Verbesserung der Erhaltungssituation wandernder Arten geben und die Fortschritte überprüfen, die im Rahmen von ABKOMMEN gemacht wurden;
 - f) in Fällen, in denen kein ABKOMMEN geschlossen worden ist, Empfehlungen für die Einberufung von Tagungen derjenigen Vertragsparteien geben, die Arealstaaten einer wandernden Art oder Gruppe von wandernden Arten sind, um dort Maßnahmen zur Verbesserung der Erhaltungssituation dieser Arten zu erörtern;
 - g) den Vertragsparteien Empfehlungen zur Verbesserung der Wirksamkeit dieses Übereinkommens geben und
 - h) jede weitere Maßnahme beschließen, die zur Erreichung der Ziele dieses Übereinkommens ergriffen werden sollte.
6. Auf jeder Tagung sollte die Konferenz der Vertragsparteien Zeit und Ort der nächsten Tagung bestimmen.

7. Auf jeder Tagung bestimmt und verabschiedet die Konferenz der Vertragsparteien die Geschäftsordnung für diese Tagung. Beschlüsse auf einer Tagung der Konferenz der Vertragsparteien bedürfen einer Zweidrittelmehrheit der anwesenden und abstimmenden Vertragsparteien, soweit in diesem Übereinkommen nichts anderes festgelegt ist.
8. Die Vereinten Nationen, ihre Sonderorganisationen, die Internationale Atomenergiebehörde sowie alle Staaten, die nicht Vertragsparteien sind, und für jedes ABKOMMEN das Gremium, das von den Parteien dieses ABKOMMENS bestimmt worden ist, können durch Beobachter an den Tagungen der Vertragsparteien teilnehmen.
9. Alle Organisationen oder Gremien der nachstehenden Kategorien, die für den Schutz, die Erhaltung sowie die Hege und Nutzung wandernder Arten fachlich qualifiziert sind und die dem Sekretariat ihren Wunsch mitgeteilt haben, auf den Tagungen der Konferenz der Vertragsparteien durch Beobachter vertreten zu sein, werden zugelassen, sofern sich nicht mindestens ein Drittel der anwesenden Vertragsparteien dagegen ausspricht:
 - a) internationale staatliche oder nichtstaatliche Organisationen oder Gremien und nationale staatliche Organisationen und Gremien sowie
 - b) nationale nichtstaatliche Organisationen oder Gremien, denen der Staat, in dem sie ihren Sitz haben, dazu seine Zustimmung gegeben hat.

Nach ihrer Zulassung sind diese Beobachter teilnahme-, aber nicht stimmberechtigt.

ARTIKEL VIII

Der Wissenschaftliche Rat

1. Auf ihrer ersten Tagung setzt die Konferenz der Vertragsparteien einen Wissenschaftlichen Rat zur Beratung in wissenschaftlichen Fragen ein.

2. Jede Vertragspartei kann einen qualifizierten Sachverständigen als Mitglied des Wissenschaftlichen Rates benennen. Darüber hinaus gehören dem Wissenschaftlichen Rat qualifizierte Sachverständige als Mitglieder an, die von der Konferenz der Vertragsparteien ausgewählt und ernannt werden. Die Konferenz der Vertragsparteien bestimmt die Anzahl dieser Sachverständigen, die Kriterien für ihre Auswahl sowie die Dauer ihrer Berufung.
3. Der Wissenschaftliche Rat tagt auf Anforderung des Sekretariats, wenn die Konferenz der Vertragsparteien dies verlangt.
4. Der Wissenschaftliche Rat gibt sich vorbehaltlich der Zustimmung der Konferenz der Vertragsparteien seine eigene Geschäftsordnung.
5. Die Konferenz der Vertragsparteien bestimmt die Aufgaben des Wissenschaftlichen Rates. Dazu können gehören:
 - a) wissenschaftliche Beratung der Konferenz der Vertragsparteien, des Sekretariats und, falls die Konferenz der Vertragsparteien dem zustimmt, jedes Gremiums, das unter diesem Übereinkommen oder einem ABKOMMEN eingesetzt worden ist, oder jeder Vertragspartei;
 - b) Empfehlungen für Forschungsarbeiten über wandernde Arten und ihre Koordinierung, Auswertung der Ergebnisse dieser Forschungsarbeiten, um die Erhaltungssituation wandernder Arten festzustellen, und Berichte an die Konferenz der Vertragsparteien über diese Situation und über Maßnahmen zu ihrer Verbesserung;
 - c) Empfehlungen an die Konferenz der Vertragsparteien darüber, welche wandernden Arten in die Anhänge I und II aufgenommen werden sollten, zusammen mit Angaben über das Verbreitungsgebiet dieser Arten;
 - d) Empfehlungen an die Konferenz der Vertragsparteien darüber, welche bestimmten Erhaltungs- sowie Hege- und Nutzungsmaßnahmen in ABKOMMEN über wandernde Arten aufzunehmen sind, und

- e) Empfehlungen an die Konferenz der Vertragsparteien für die Lösung von Problemen hinsichtlich der wissenschaftlichen Gesichtspunkte bei der Durchführung dieses Übereinkommens, insbesondere in bezug auf die Lebensstätten der wandernden Arten.

ARTIKEL IX

Das Sekretariat

1. Für die Zwecke dieses Übereinkommens wird ein Sekretariat eingerichtet.
2. Nach Inkrafttreten dieses Übereinkommens stellt der Exekutivdirektor des Umweltprogramms der Vereinten Nationen das Sekretariat. Soweit er es für angebracht hält, kann er durch geeignete zwischenstaatliche oder nichtstaatliche, internationale oder nationale Organisationen und Gremien, die auf dem Gebiet des Schutzes und der Erhaltung sowie der Hege und Nutzung wildlebender Tiere fachlich qualifiziert sind, unterstützt werden.
3. Falls das Umweltprogramm der Vereinten Nationen nicht mehr in der Lage ist, das Sekretariat zu stellen, trifft die Konferenz der Vertragsparteien Vorkehrungen, um in anderer Weise für das Sekretariat zu sorgen.
4. Das Sekretariat hat folgende Aufgaben:
 - a) es organisiert und betreut Tagungen
 - i) der Konferenz der Vertragsparteien und
 - ii) des Wissenschaftlichen Rates;
 - b) es hält Verbindung mit und fördert die Verbindung zwischen den Vertragsparteien, den im Rahmen von ABKOMMEN eingesetzten ständigen Gremien und anderen internationalen Organisationen, die mit wandernden Arten befaßt sind;

- c) es holt von jeder geeigneten Quelle Berichte und andere Informationen ein, die den Zielen und der Durchführung des Übereinkommens förderlich sind, und sorgt für eine angemessene Verarbeitung dieser Informationen;
- d) es macht die Konferenz der Vertragsparteien auf alle Angelegenheiten aufmerksam, die mit den Zielen dieses Übereinkommens im Zusammenhang stehen;
- e) es arbeitet für die Konferenz der Vertragsparteien Berichte über die Arbeit des Sekretariats und die Durchführung dieses Übereinkommens aus;
- f) es führt und veröffentlicht ein Verzeichnis der Arealstaaten aller wandernden Arten, die in den Anhängen I und II aufgeführt sind;
- g) es fördert unter Leitung der Konferenz der Vertragsparteien den Abschluß von ABKOMMEN;
- h) es führt ein Verzeichnis der ABKOMMEN, das es allen Vertragsparteien zur Verfügung stellt, und liefert auf Verlangen der Konferenz der Vertragsparteien Informationen über diese ABKOMMEN;
- i) es führt und veröffentlicht ein Verzeichnis der Empfehlungen, die von der Konferenz der Vertragsparteien nach Artikel VII Absatz 5 Buchstaben e), f) und g) abgegeben oder der Beschlüsse, die gemäß Buchstabe h) desselben Absatzes gefaßt wurden;
- j) es unterrichtet die Öffentlichkeit über dieses Übereinkommen und seine Ziele und
- k) es nimmt alle sonstigen Aufgaben wahr, die ihm im Rahmen dieses Übereinkommens oder von der Konferenz der Vertragsparteien übertragen werden.

ARTIKEL X

Änderung des Übereinkommens

1. Dieses Übereinkommen kann auf jeder ordentlichen oder außerordentlichen Tagung der Konferenz der Vertragsparteien geändert werden.
2. Änderungen können von jeder Vertragspartei vorgeschlagen werden.
3. Der Wortlaut jeder vorgeschlagenen Änderung sowie deren Begründung wird dem Sekretariat mindestens einhundertfünfzig Tage vor der Tagung, auf der sie behandelt werden soll, zugeleitet und vom Sekretariat allen Vertragsparteien umgehend mitgeteilt. Stellungnahmen der Vertragsparteien hierzu müssen dem Sekretariat mindestens sechzig Tage vor Beginn der Tagung vorliegen. Das Sekretariat übermittelt bis zu diesem Termin eingegangene Stellungnahmen danach unverzüglich den Vertragsparteien.
4. Änderungen werden mit einer Zweidrittelmehrheit der anwesenden und abstimmenden Vertragsparteien beschlossen.
5. Eine Änderung tritt für alle Vertragsparteien, die sie angenommen haben, am ersten Tag des dritten Monats nach dem Zeitpunkt, zu dem zwei Drittel der Vertragsparteien eine Annahmeerkunde beim Verwahrer hinterlegt haben, in Kraft. Für jede Vertragspartei, die eine Annahmeerkunde nach dem Zeitpunkt hinterlegt, zu dem zwei Drittel der Vertragsparteien eine Annahmeerkunde hinterlegt haben, tritt die Änderung in bezug auf diese Partei am ersten Tag des dritten Monats nach der Hinterlegung ihrer Annahmeerkunde in Kraft.

ARTIKEL XI

Änderung der Anhänge

1. Die Anhänge I und II können auf jeder ordentlichen oder außerordentlichen Tagung der Konferenz der Vertragsparteien geändert werden.

2. Änderungen können von jeder Vertragspartei vorgeschlagen werden.
3. Der Wortlaut jeder vorgeschlagenen Änderung sowie deren Begründung, die sich auf die besten verfügbaren wissenschaftlichen Erkenntnisse stützt, wird dem Sekretariat mindestens einhundertfünfzig Tage vor der Tagung zugeleitet und von diesem allen Vertragsparteien umgehend mitgeteilt. Stellungnahmen der Vertragsparteien hierzu müssen dem Sekretariat mindestens sechzig Tage vor Beginn der Tagung vorliegen. Das Sekretariat übermittelt bis zu diesem Termin eingegangene Stellungnahmen danach unverzüglich den Vertragsparteien.
4. Änderungen werden mit einer Zweidrittelmehrheit der anwesenden und abstimmenden Vertragsparteien beschlossen.
5. Eine Änderung der Anhänge tritt für alle Vertragsparteien neunzig Tage nach der Tagung der Konferenz der Vertragsparteien in Kraft, auf der sie angenommen wurde; ausgenommen sind dabei solche Vertragsparteien, die einen Vorbehalt im Sinne des Absatzes 6 einlegen.
6. Während des in Absatz 5 vorgesehenen Zeitraums von neunzig Tagen kann jede Partei durch schriftliche Notifizierung an den Verwahrer hinsichtlich der Änderung einen Vorbehalt einlegen. Ein gegenüber einer Änderung gemachter Vorbehalt kann durch schriftliche Notifizierung an den Verwahrer zurückgezogen werden. Die Änderung tritt dann neunzig Tage nach Rücknahme des Vorbehalts für die betreffende Vertragspartei in Kraft.

ARTIKEL XII

Auswirkung auf internationale Übereinkommen und sonstige gesetzliche Vorschriften

1. Dieses Übereinkommen berührt nicht die Kodifizierung und die Weiterentwicklung des Seerechts durch die Seerechtskonferenz der Vereinten Nationen nach EntschlieÙung 2750 C (XXV) der Generalversammlung der Vereinten Nationen sowie die derzeitigen oder zukünftigen Ansprü-

che und Rechtsstandpunkte eines Staates in bezug auf das Seerecht und die Art und den Umfang der Hoheitsrechte von Küsten- und Flaggenstaaten.

2. Die Bestimmungen dieses Übereinkommens berühren in keiner Weise die Rechte oder Verpflichtungen einer Vertragspartei aufgrund eines derzeit geltenden Vertrages, Übereinkommens oder Abkommens.
3. Die Bestimmungen dieses Übereinkommens berühren in keiner Weise das Recht der Vertragsparteien, strengere innerstaatliche Maßnahmen zur Erhaltung der in den Anhängen I und II angeführten wandernden Arten oder innerstaatliche Maßnahmen zur Erhaltung von nicht in den Anhängen I und II angeführten Arten zu ergreifen.

ARTIKEL XIII

Beilegung von Streitigkeiten

1. Jede Streitigkeit zwischen zwei oder mehr Vertragsparteien über die Auslegung oder Anwendung des Übereinkommens ist durch Verhandlungen zwischen den streitenden Vertragsparteien beizulegen.
2. Kann die Streitigkeit nicht nach Absatz 1 dieses Artikels beigelegt werden, so können die Vertragsparteien sie im gegenseitigen Einvernehmen einem Schiedsgericht, insbesondere dem Haager Schiedshof, vorlegen; die Vertragsparteien, welche die Streitigkeit dem Schiedsgericht vorlegen, sind an den Schiedsspruch gebunden.

ARTIKEL XIV

Vorbehalte

1. Gegen die Bestimmungen dieses Übereinkommens sind allgemeiné Vorbehalte nicht möglich. Besondere Vorbehalte können gemäß den Bestimmungen dieses Artikels und des Artikels XI geltend gemacht werden.

2. Jeder Staat oder jede regionale Organisation für wirtschaftliche Integration kann bei Hinterlegung der Ratifikations-, Annahme-, Genehmigungs- oder Beitrittsurkunde bezüglich der Anführung einer wandernden Art in Anhang I oder II oder gegebenenfalls in beiden Anhängen einen besonderen Vorbehalt geltend machen und wird sodann in bezug auf den Gegenstand dieses Vorbehaltes nicht als Vertragspartei betrachtet, ehe nicht neunzig Tage seit der Mitteilung des Verwahrers an die Vertragsparteien über die Rücknahme des Vorbehaltes verstrichen sind.

ARTIKEL XV

Unterzeichnung

Dieses Übereinkommen liegt für alle Staaten und jede regionale Organisation für wirtschaftliche Integration in Bonn bis zum zweiundzwanzigsten Juni 1980 zur Unterzeichnung auf.

ARTIKEL XVI

Ratifikation, Annahme, Genehmigung

Dieses Übereinkommen bedarf der Ratifikation, Annahme oder Genehmigung. Die Ratifikations-, Annahme- oder Genehmigungsurkunden werden bei der Regierung der Bundesrepublik Deutschland als dem Verwahrer hinterlegt.

ARTIKEL XVII

Beitritt

Dieses Übereinkommen liegt nach dem zweiundzwanzigsten Juni 1980 für alle nicht unterzeichnenden Staaten und jede regionale Organisation für wirtschaftliche Integration zum Beitritt auf. Beitrittsurkunden sind beim Verwahrer zu hinterlegen.

ARTIKEL XVIII

Inkrafttreten

1. Dieses Übereinkommen tritt am ersten Tag des dritten Monats nach Hinterlegung der fünfzehnten Ratifikations-, Annahme-, Genehmigungs- oder Beitrittsurkunde beim Verwahrer in Kraft.
2. Für jeden Staat oder jede regionale Organisation für wirtschaftliche Integration, die dieses Übereinkommen nach der Hinterlegung der fünfzehnten Ratifikations-, Annahme-, Genehmigungs- oder Beitrittsurkunde ratifizieren, annehmen, genehmigen oder ihm beitreten, tritt dieses Übereinkommen am ersten Tag des dritten Monats nach Hinterlegung der Ratifikations-, Annahme-, Genehmigungs- oder Beitrittsurkunde durch den Staat oder die Organisation in Kraft.

ARTIKEL XIX

Kündigung

Eine Vertragspartei kann das Übereinkommen jederzeit beim Verwahrer schriftlich kündigen. Die Kündigung tritt zwölf Monate nach Eingang der Kündigungsmitteilung beim Verwahrer in Kraft.

ARTIKEL XX

Verwahrer

1. Die Urschrift dieses Übereinkommens, die in deutscher, englischer, französischer, russischer und spanischer Sprache abgefaßt ist, wobei jeder Wortlaut gleichermaßen verbindlich ist, wird beim Verwahrer hinterlegt, der beglaubigte Abschriften an alle Staaten und alle regionalen Organisationen für wirtschaftliche Integration übermittelt, die das Übereinkommen unterzeichnet oder Beitrittsurkunden hinterlegt haben.

2. Der Verwahrer wird nach Beratung mit den beteiligten Regierungen amtliche Texte in arabischer und chinesischer Sprache herstellen.
3. Der Verwahrer unterrichtet alle Unterzeichner- und beitretenden Staaten und regionalen Organisationen für wirtschaftliche Integration sowie das Sekretariat über die Unterzeichnung, die Hinterlegung von Ratifikations-, Annahme-, Genehmigungs- und Beitrittsurkunden, das Inkrafttreten dieses Übereinkommens, Änderungen des Übereinkommens, besondere Vorbehalte und die Notifikation von Kündigungen.
4. Sogleich nach Inkrafttreten des Übereinkommens übermittelt der Verwahrer eine beglaubigte Abschrift an das Sekretariat der Vereinten Nationen zur Registrierung und Veröffentlichung gemäß Artikel 102 der Charta der Vereinten Nationen.

ZU URKUND DESSEN haben die hierzu gehörig bevollmächtigten Vertreter dieses Übereinkommen unterzeichnet.

GESCHEHEN zu Bonn am 23. Juni 1979

Namens

[For the signatures, see p. 443 of this volume — Pour les signatures, voir p. 443 du présent volume.]

CONVENTION¹ ON THE CONSERVATION OF MIGRATORY SPECIES OF WILD ANIMALS

THE CONTRACTING PARTIES,

RECOGNIZING that wild animals in their innumerable forms are an irreplaceable part of the earth's natural system which must be conserved for the good of mankind;

AWARE that each generation of man holds the resources of the earth for future generations and has an obligation to ensure that this legacy is conserved and, where utilized, is used wisely;

CONSCIOUS of the ever-growing value of wild animals from environmental, ecological, genetic, scientific, aesthetic, recreational, cultural, educational, social and economic points of view;

CONCERNED particularly with those species of wild animals that migrate across or outside national jurisdictional boundaries;

RECOGNIZING that the States are and must be the protectors of the migratory species of wild animals that live within or pass through their national jurisdictional boundaries;

¹ Came into force on 1 November 1983, i.e., the first day of the third month following the date of deposit of the fifteenth instrument of ratification, acceptance, approval or accession with the Government of the Federal Republic of Germany, in accordance with article XVIII (1):

<i>Participant</i>	<i>Date of deposit of the instrument of ratification, accession (a) or acceptance (A)</i>	<i>Participant</i>	<i>Date of deposit of the instrument of ratification, accession (a) or acceptance (A)</i>
Cameroon	7 September 1981	India.....	4 May 1982
Chile.....	15 September 1981 <i>a</i>	Ireland.....	5 August 1983
Denmark.....	5 August 1982	Israel.....	17 May 1983 <i>a</i>
(With a declaration of non- application to Greenland and the Faeroe Islands.)		Italy.....	26 August 1983
Egypt.....	11 February 1982	Luxembourg.....	30 November 1982
European Economic Community..	1 August 1983 <i>a</i>	Netherlands*.....	5 June 1981 <i>A</i>
(With a declaration of non- application to Greenland.)		(For the Kingdom in Europe and the Netherlands Antilles.)	
Hungary.....	12 July 1983 <i>a</i>	Niger.....	3 July 1980
		Portugal.....	21 January 1981
		Sweden.....	9 June 1983

* See p. 470 of this volume for the texts of the declarations made upon acceptance or accession.

(Continued on page 357)

CONVINCED that conservation and effective management of migratory species of wild animals require the concerted action of all States within the national jurisdictional boundaries of which such species spend any part of their life cycle;

RECALLING Recommendation 32 of the Action Plan adopted by the United Nations Conference on the Human Environment (Stockholm, 1972)² and noted with satisfaction at the Twenty-seventh Session of the General Assembly of the United Nations,

HAVE AGREED as follows:

(Footnote 1 continued from page 356)

Subsequently, the Convention came into force for the following States on the first day of the third month following the deposit of their instrument of ratification, acceptance, approval or accession with the Government of the Federal Republic of Germany, in accordance with article XVIII (2):

<i>Participant</i>	<i>Date of deposit of the instrument of ratification, accession (a) or approval (AA)</i>	<i>Participant</i>	<i>Date of deposit of the instrument of ratification, accession (a) or approval (AA)</i>
Federal Republic of Germany..... (With effect from 1 October 1984.)	31 July 1984	Finland..... (With effect from 1 January 1989.)	3 October 1988 <i>a</i>
Spain..... (With effect from 1 May 1985.)	12 February 1985	Panama..... (With effect from 1 May 1989.)	20 February 1989 <i>a</i>
Norway..... (With effect from 1 August 1985.)	30 May 1985 <i>AA</i>	Burkina Faso..... (With effect from 1 January 1990.)	9 October 1989 <i>a</i>
United Kingdom of Great Britain and Northern Ireland..... (With effect from 1 October 1985.)	23 July 1985	Uruguay..... (With effect from 1 May 1990.)	1 February 1990 <i>a</i>
Somalia..... (With effect from 1 February 1986.)	11 November 1985	France..... (With effect from 1 July 1990. With a reservation in respect of Appendix I concerning "Chelonia mydas.")	23 April 1990 <i>AA</i>
Benin..... (With effect from 1 April 1986.)	14 January 1986 <i>a</i>	Sri Lanka..... (With effect from 1 September 1990.)	6 June 1990
Nigeria..... (With effect from 1 January 1987.)	15 October 1986 <i>a</i>	Zaire..... (With effect from 1 September 1990.)	22 June 1990 <i>a</i>
Tunisia..... (With effect from 1 August 1987.)	27 May 1987 <i>a</i>	Belgium..... (With effect from 1 October 1990.)	11 July 1990 <i>a</i>
Mali..... (With effect from 1 October 1987.)	28 July 1987 <i>a</i>	Saudi Arabia*..... (With effect from 1 March 1991.)	17 December 1990 <i>a</i>
Pakistan..... (With effect from 1 December 1987.)	22 September 1987 <i>a</i>	Australia..... (With effect from 1 September 1991.)	26 June 1991 <i>a</i>
Ghana..... (With effect from 1 April 1988.)	19 January 1988 <i>a</i>		
Senegal..... (With effect from 1 June 1988.)	18 March 1988 <i>a</i>		

* See p. 470 of this volume for the texts of the declarations made upon acceptance or accession.

² United Nations, *Official Records of the General Assembly, Forty-eighth Session (A/CONF.48/14/Rev.1)*.

ARTICLE I

Interpretation

1. For the purpose of this Convention:
 - a) "Migratory species" means the entire population or any geographically separate part of the population of any species or lower taxon of wild animals, a significant proportion of whose members cyclically and predictably cross one or more national jurisdictional boundaries;
 - b) "Conservation status of a migratory species" means the sum of the influences acting on the migratory species that may affect its long-term distribution and abundance;
 - c) "Conservation status" will be taken as "favourable" when:
 - (1) population dynamics data indicate that the migratory species is maintaining itself on a long-term basis as a viable component of its ecosystems;
 - (2) the range of the migratory species is neither currently being reduced, nor is likely to be reduced, on a long-term basis;
 - (3) there is, and will be in the foreseeable future, sufficient habitat to maintain the population of the migratory species on a long-term basis; and
 - (4) the distribution and abundance of the migratory species approach historic coverage and levels to the extent that potentially suitable ecosystems exist and to the extent consistent with wise wildlife management;
 - d) "Conservation status" will be taken as "unfavourable" if any of the conditions set out in sub-paragraph (c) of this paragraph is not met;

- e) "Endangered" in relation to a particular migratory species means that the migratory species is in danger of extinction throughout all or a significant portion of its range;
 - f) "Range" means all the areas of land or water that a migratory species inhabits, stays in temporarily, crosses or overflies at any time on its normal migration route;
 - g) "Habitat" means any area in the range of a migratory species which contains suitable living conditions for that species;
 - h) "Range State" in relation to a particular migratory species means any State (and where appropriate any other Party referred to under sub-paragraph (k) of this paragraph) that exercises jurisdiction over any part of the range of that migratory species, or a State, flag vessels of which are engaged outside national jurisdictional limits in taking that migratory species;
 - i) "Taking" means taking, hunting, fishing, capturing, harassing, deliberate killing, or attempting to engage in any such conduct;
 - j) "AGREEMENT" means an international agreement relating to the conservation of one or more migratory species as provided for in Articles IV and V of this Convention; and
 - k) "Party" means a State or any regional economic integration organization constituted by sovereign States which has competence in respect of the negotiation, conclusion and application of international agreements in matters covered by this Convention for which this Convention is in force.
2. In matters within their competence, the regional economic integration organizations which are Parties to this Convention shall in their own name exercise the rights and fulfil the responsibilities which this Convention attributes to their member States. In such cases the member States of these organizations shall not be entitled to exercise such rights individually.

3. Where this Convention provides for a decision to be taken by either a two-thirds majority or a unanimous decision of "the Parties present and voting" this shall mean "the Parties present and casting an affirmative or negative vote". Those abstaining from voting shall not be counted amongst "the Parties present and voting" in determining the majority.

ARTICLE II

Fundamental Principles

1. The Parties acknowledge the importance of migratory species being conserved and of Range States agreeing to take action to this end whenever possible and appropriate, paying special attention to migratory species the conservation status of which is unfavourable, and taking individually or in co-operation appropriate and necessary steps to conserve such species and their habitat.
2. The Parties acknowledge the need to take action to avoid any migratory species becoming endangered.
3. In particular, the Parties:
 - a) should promote, co-operate in and support research relating to migratory species;
 - b) shall endeavour to provide immediate protection for migratory species included in Appendix I; and
 - c) shall endeavour to conclude AGREEMENTS covering the conservation and management of migratory species included in Appendix II.

ARTICLE III

Endangered Migratory Species: Appendix I

1. Appendix I shall list migratory species which are endangered.

2. A migratory species may be listed in Appendix I provided that reliable evidence, including the best scientific evidence available, indicates that the species is endangered.
3. A migratory species may be removed from Appendix I when the Conference of the Parties determines that:
 - a) reliable evidence, including the best scientific evidence available, indicates that the species is no longer endangered, and
 - b) the species is not likely to become endangered again because of loss of protection due to its removal from Appendix I.
4. Parties that are Range States of a migratory species listed in Appendix I shall endeavour:
 - a) to conserve and, where feasible and appropriate, restore those habitats of the species which are of importance in removing the species from danger of extinction;
 - b) to prevent, remove, compensate for or minimize, as appropriate, the adverse effects of activities or obstacles that seriously impede or prevent the migration of the species; and
 - c) to the extent feasible and appropriate, to prevent, reduce or control factors that are endangering or are likely to further endanger the species, including strictly controlling the introduction of, or controlling or eliminating, already introduced exotic species.
5. Parties that are Range States of a migratory species listed in Appendix I shall prohibit the taking of animals belonging to such species. Exceptions may be made to this prohibition only if:
 - a) the taking is for scientific purposes;
 - b) the taking is for the purpose of enhancing the propagation or survival of the affected species;

- c) the taking is to accommodate the needs of traditional subsistence users of such species; or
- d) extraordinary circumstances so require;

provided that such exceptions are precise as to content and limited in space and time. Such taking should not operate to the disadvantage of the species.

6. The Conference of the Parties may recommend to the Parties that are Range States of a migratory species listed in Appendix I that they take further measures considered appropriate to benefit the species.
7. The Parties shall as soon as possible inform the Secretariat of any exceptions made pursuant to paragraph 5 of this Article.

ARTICLE IV

Migratory Species to Be the Subject of AGREEMENTS:

Appendix II

1. Appendix II shall list migratory species which have an unfavourable conservation status and which require international agreements for their conservation and management, as well as those which have a conservation status which would significantly benefit from the international co-operation that could be achieved by an international agreement.
2. If the circumstances so warrant, a migratory species may be listed both in Appendix I and Appendix II.
3. Parties that are Range States of migratory species listed in Appendix II shall endeavour to conclude AGREEMENTS where these would benefit the species and should give priority to those species in an unfavourable conservation status.

4. Parties are encouraged to take action with a view to concluding agreements for any population or any geographically separate part of the population of any species or lower taxon of wild animals, members of which periodically cross one or more national jurisdictional boundaries.
5. The Secretariat shall be provided with a copy of each AGREEMENT concluded pursuant to the provisions of this Article.

ARTICLE V

Guidelines for AGREEMENTS

1. The object of each AGREEMENT shall be to restore the migratory species concerned to a favourable conservation status or to maintain it in such a status. Each AGREEMENT should deal with those aspects of the conservation and management of the migratory species concerned which serve to achieve that object.
2. Each AGREEMENT should cover the whole of the range of the migratory species concerned and should be open to accession by all Range States of that species, whether or not they are Parties to this Convention.
3. An AGREEMENT should, wherever possible, deal with more than one migratory species.
4. Each AGREEMENT should:
 - a) identify the migratory species covered;
 - b) describe the range and migration route of the migratory species;
 - c) provide for each Party to designate its national authority concerned with the implementation of the AGREEMENT;
 - d) establish, if necessary, appropriate machinery to assist in carrying out the aims of the AGREEMENT, to monitor its effectiveness, and to prepare reports for the Conference of the Parties;

- e) provide for procedures for the settlement of disputes between Parties to the AGREEMENT; and
 - f) at a minimum, prohibit, in relation to a migratory species of the Order Cetacea, any taking that is not permitted for that migratory species under any other multilateral agreement and provide for accession to the AGREEMENT by States that are not Range States of that migratory species.
5. Where appropriate and feasible, each AGREEMENT should provide for, but not be limited to:
- a) periodic review of the conservation status of the migratory species concerned and the identification of the factors which may be harmful to that status;
 - b) co-ordinated conservation and management plans;
 - c) research into the ecology and population dynamics of the migratory species concerned, with special regard to migration;
 - d) the exchange of information on the migratory species concerned, special regard being paid to the exchange of the results of research and of relevant statistics;
 - e) conservation and, where required and feasible, restoration of the habitats of importance in maintaining a favourable conservation status, and protection of such habitats from disturbances, including strict control of the introduction of, or control of already introduced, exotic species detrimental to the migratory species;
 - f) maintenance of a network of suitable habitats appropriately disposed in relation to the migration routes;
 - g) where it appears desirable, the provision of new habitats favourable to the migratory species or reintroduction of the migratory species into favourable habitats;

- h) elimination of, to the maximum extent possible, or compensation for activities and obstacles which hinder or impede migration;
- i) prevention, reduction or control of the release into the habitat of the migratory species of substances harmful to that migratory species;
- j) measures based on sound ecological principles to control and manage the taking of the migratory species;
- k) procedures for co-ordinating action to suppress illegal taking;
- l) exchange of information on substantial threats to the migratory species;
- m) emergency procedures whereby conservation action would be considerably and rapidly strengthened when the conservation status of the migratory species is seriously affected; and
- n) making the general public aware of the contents and aims of the AGREEMENT.

ARTICLE VI

Range States

1. A list of the Range States of migratory species listed in Appendices I and II shall be kept up to date by the Secretariat using information it has received from the Parties.
2. The Parties shall keep the Secretariat informed in regard to which of the migratory species listed in Appendices I and II they consider themselves to be Range States, including provision of information on their flag vessels engaged outside national jurisdictional limits in taking the migratory species concerned and, where possible, future plans in respect of such taking.

3. The Parties which are Range States for migratory species listed in Appendix I or Appendix II should inform the Conference of the Parties through the Secretariat, at least six months prior to each ordinary meeting of the Conference, on measures that they are taking to implement the provisions of this Convention for these species.

ARTICLE VII

The Conference of the Parties

1. The Conference of the Parties shall be the decision-making organ of this Convention.
2. The Secretariat shall call a meeting of the Conference of the Parties not later than two years after the entry into force of this Convention.
3. Thereafter the Secretariat shall convene ordinary meetings of the Conference of the Parties at intervals of not more than three years, unless the Conference decides otherwise, and extraordinary meetings at any time on the written request of at least one-third of the Parties.
4. The Conference of the Parties shall establish and keep under review the financial regulations of this Convention. The Conference of the Parties shall, at each of its ordinary meetings, adopt the budget for the next financial period. Each Party shall contribute to this budget according to a scale to be agreed upon by the Conference. Financial regulations, including the provisions on the budget and the scale of contributions as well as their modifications, shall be adopted by unanimous vote of the Parties present and voting.
5. At each of its meetings the Conference of the Parties shall review the implementation of this Convention and may in particular:
 - a) review and assess the conservation status of migratory species;
 - b) review the progress made towards the conservation of migratory species, especially those listed in Appendices I and II;

- c) make such provision and provide such guidance as may be necessary to enable the Scientific Council and the Secretariat to carry out their duties;
 - d) receive and consider any reports presented by the Scientific Council, the Secretariat, any Party or any standing body established pursuant to an AGREEMENT;
 - e) make recommendations to the Parties for improving the conservation status of migratory species and review the progress being made under AGREEMENTS;
 - f) in those cases where an AGREEMENT has not been concluded, make recommendations for the convening of meetings of the Parties that are Range States of a migratory species or group of migratory species to discuss measures to improve the conservation status of the species;
 - g) make recommendations to the Parties for improving the effectiveness of this Convention; and
 - h) decide on any additional measure that should be taken to implement the objectives of this Convention.
6. Each meeting of the Conference of the Parties should determine the time and venue of the next meeting.
7. Any meeting of the Conference of the Parties shall determine and adopt rules of procedure for that meeting. Decisions at a meeting of the Conference of the Parties shall require a two-thirds majority of the Parties present and voting, except where otherwise provided for by this Convention.
8. The United Nations, its Specialized Agencies, the International Atomic Energy Agency, as well as any State not a party to this Convention and, for each AGREEMENT, the body designated by the parties to that AGREEMENT, may be represented by observers at meetings of the Conference of the Parties.

9. Any agency or body technically qualified in protection, conservation and management of migratory species, in the following categories, which has informed the Secretariat of its desire to be represented at meetings of the Conference of the Parties by observers, shall be admitted unless at least one-third of the Parties present object:

- a) international agencies or bodies, either governmental or non-governmental, and national governmental agencies and bodies; and
- b) national non-governmental agencies or bodies which have been approved for this purpose by the State in which they are located.

Once admitted, these observers shall have the right to participate but not to vote.

ARTICLE VIII

The Scientific Council

1. At its first meeting, the Conference of the Parties shall establish a Scientific Council to provide advice on scientific matters.
2. Any Party may appoint a qualified expert as a member of the Scientific Council. In addition, the Scientific Council shall include as members qualified experts selected and appointed by the Conference of the Parties; the number of these experts, the criteria for their selection and the terms of their appointments shall be as determined by the Conference of the Parties.
3. The Scientific Council shall meet at the request of the Secretariat as required by the Conference of the Parties.
4. Subject to the approval of the Conference of the Parties, the Scientific Council shall establish its own rules of procedure.

5. The Conference of the Parties shall determine the functions of the Scientific Council, which may include:
- a) providing scientific advice to the Conference of the Parties, to the Secretariat, and, if approved by the Conference of the Parties, to any body set up under this Convention or an AGREEMENT or to any Party;
 - b) recommending research and the co-ordination of research on migratory species, evaluating the results of such research in order to ascertain the conservation status of migratory species and reporting to the Conference of the Parties on such status and measures for its improvement;
 - c) making recommendations to the Conference of the Parties as to the migratory species to be included in Appendices I and II, together with an indication of the range of such migratory species;
 - d) making recommendations to the Conference of the Parties as to specific conservation and management measures to be included in AGREEMENTS on migratory species; and
 - e) recommending to the Conference of the Parties solutions to problems relating to the scientific aspects of the implementation of this Convention, in particular with regard to the habitats of migratory species.

ARTICLE IX

The Secretariat

1. For the purposes of this Convention a Secretariat shall be established.
2. Upon entry into force of this Convention, the Secretariat is provided by the Executive Director of the United Nations Environment Programme. To the extent and in the manner he considers appropriate, he may be assisted by suitable intergovernmental or non-governmental,

international or national agencies and bodies technically qualified in protection, conservation and management of wild animals.

3. If the United Nations Environment Programme is no longer able to provide the Secretariat, the Conference of the Parties shall make alternative arrangements for the Secretariat.
4. The functions of the Secretariat shall be:
 - a) to arrange for and service meetings:
 - i) of the Conference of the Parties, and
 - ii) of the Scientific Council;
 - b) to maintain liaison with and promote liaison between the Parties, the standing bodies set up under AGREEMENTS and other international organizations concerned with migratory species;
 - c) to obtain from any appropriate source reports and other information which will further the objectives and implementation of this Convention and to arrange for the appropriate dissemination of such information;
 - d) to invite the attention of the Conference of the Parties to any matter pertaining to the objectives of this Convention;
 - e) to prepare for the Conference of the Parties reports on the work of the Secretariat and on the implementation of this Convention;
 - f) to maintain and publish a list of Range States of all migratory species included in Appendices I and II;
 - g) to promote, under the direction of the Conference of the Parties, the conclusion of AGREEMENTS;
 - h) to maintain and make available to the Parties a list of AGREEMENTS and, if so required by the Conference of the Parties, to provide any information on such AGREEMENTS;

- i) to maintain and publish a list of the recommendations made by the Conference of the Parties pursuant to sub-paragraphs (e), (f) and (g) of paragraph 5 of Article VII or of decisions made pursuant to sub-paragraph (h) of that paragraph;
- j) to provide for the general public information concerning this Convention and its objectives; and
- k) to perform any other function entrusted to it under this Convention or by the Conference of the Parties.

ARTICLE X

Amendment of the Convention

1. This Convention may be amended at any ordinary or extraordinary meeting of the Conference of the Parties.
2. Proposals for amendment may be made by any Party.
3. The text of any proposed amendment and the reasons for it shall be communicated to the Secretariat at least one hundred and fifty days before the meeting at which it is to be considered and shall promptly be communicated by the Secretariat to all Parties. Any comments on the text by the Parties shall be communicated to the Secretariat not less than sixty days before the meeting begins. The Secretariat shall, immediately after the last day for submission of comments, communicate to the Parties all comments submitted by that day.
4. Amendments shall be adopted by a two-thirds majority of Parties present and voting.
5. An amendment adopted shall enter into force for all Parties which have accepted it on the first day of the third month following the date on which two-thirds of the Parties have deposited an instrument of acceptance with the Depositary. For each Party which deposits an instrument of acceptance after the date on which two-thirds of the Parties have deposited an instrument of acceptance, the amendment shall enter

into force for that Party on the first day of the third month following the deposit of its instrument of acceptance.

ARTICLE XI

Amendment of the Appendices

1. Appendices I and II may be amended at any ordinary or extraordinary meeting of the Conference of the Parties.
2. Proposals for amendment may be made by any Party.
3. The text of any proposed amendment and the reasons for it, based on the best scientific evidence available, shall be communicated to the Secretariat at least one hundred and fifty days before the meeting and shall promptly be communicated by the Secretariat to all Parties. Any comments on the text by the Parties shall be communicated to the Secretariat not less than sixty days before the meeting begins. The Secretariat shall, immediately after the last day for submission of comments, communicate to the Parties all comments submitted by that day.
4. Amendments shall be adopted by a two-thirds majority of Parties present and voting.
5. An amendment to the Appendices shall enter into force for all Parties ninety days after the meeting of the Conference of the Parties at which it was adopted, except for those Parties which make a reservation in accordance with paragraph 6 of this Article.
6. During the period of ninety days provided for in paragraph 5 of this Article, any Party may by notification in writing to the Depositary make a reservation with respect to the amendment. A reservation to an amendment may be withdrawn by written notification to the Depositary and thereupon the amendment shall enter into force for that Party ninety days after the reservation is withdrawn.

ARTICLE XII

Effect on International Conventions and
Other Legislation

1. Nothing in this Convention shall prejudice the codification and development of the law of the sea by the United Nations Conference on the Law of the Sea convened pursuant to Resolution 2750 C (XXV) of the General Assembly of the United Nations¹ nor the present or future claims and legal views of any State concerning the law of the sea and the nature and extent of coastal and flag State jurisdiction.
2. The provisions of this Convention shall in no way affect the rights or obligations of any Party deriving from any existing treaty, convention or agreement.
3. The provisions of this Convention shall in no way affect the right of Parties to adopt stricter domestic measures concerning the conservation of migratory species listed in Appendices I and II or to adopt domestic measures concerning the conservation of species not listed in Appendices I and II.

ARTICLE XIII

Settlement of Disputes

1. Any dispute which may arise between two or more Parties with respect to the interpretation or application of the provisions of this Convention shall be subject to negotiation between the Parties involved in the dispute.
2. If the dispute cannot be resolved in accordance with paragraph 1 of this Article, the Parties may, by mutual consent, submit the dispute to arbitration, in particular that of the Permanent Court of Arbitration at The Hague, and the Parties submitting the dispute shall be bound by the arbitral decision.

¹ United Nations, *Official Records of the General Assembly, Twenty-fifth Session, Supplement No. 28 (A/8028)*, p. 25.

ARTICLE XIV

Reservations

1. The provisions of this Convention shall not be subject to general reservations. Specific reservations may be entered in accordance with the provisions of this Article and Article XI.
2. Any State or any regional economic integration organization may, on depositing its instrument of ratification, acceptance, approval or accession, enter a specific reservation with regard to the presence on either Appendix I or Appendix II or both, of any migratory species and shall then not be regarded as a Party in regard to the subject of that reservation until ninety days after the Depositary has transmitted to the Parties notification that such reservation has been withdrawn.

ARTICLE XV

Signature

This Convention shall be open for signature at Bonn for all States and any regional economic integration organization until the twenty-second day of June 1980.

ARTICLE XVI

Ratification, Acceptance, Approval

This Convention shall be subject to ratification, acceptance or approval. Instruments of ratification, acceptance or approval shall be deposited with the Government of the Federal Republic of Germany, which shall be the Depositary.

ARTICLE XVII

Accession

After the twenty-second day of June 1980 this Convention shall be open for accession by all non-signatory States and any regional economic integration organization. Instruments of accession shall be deposited with the Depositary.

ARTICLE XVIII

Entry into Force

1. This Convention shall enter into force on the first day of the third month following the date of deposit of the fifteenth instrument of ratification, acceptance, approval or accession with the Depositary.
2. For each State or each regional economic integration organization which ratifies, accepts or approves this Convention or accedes thereto after the deposit of the fifteenth instrument of ratification, acceptance, approval or accession, this Convention shall enter into force on the first day of the third month following the deposit by such State or such organization of its instrument of ratification, acceptance, approval or accession.

ARTICLE XIX

Denunciation

Any Party may denounce this Convention by written notification to the Depositary at any time. The denunciation shall take effect twelve months after the Depositary has received the notification.

ARTICLE XX

Depositary

1. The original of this Convention, in the English, French, German, Russian and Spanish languages, each version being equally authentic,

shall be deposited with the Depositary. The Depositary shall transmit certified copies of each of these versions to all States and all regional economic integration organizations that have signed the Convention or deposited instruments of accession to it.

2. The Depositary shall, after consultation with the Governments concerned, prepare official versions of the text of this Convention in the Arabic and Chinese languages.
3. The Depositary shall inform all signatory and acceding States and all signatory and acceding regional economic integration organizations and the Secretariat of signatures, deposit of instruments of ratification, acceptance, approval or accession, entry into force of this Convention, amendments thereto, specific reservations and notifications of denunciation.
4. As soon as this Convention enters into force, a certified copy thereof shall be transmitted by the Depositary to the Secretariat of the United Nations for registration and publication in accordance with Article 102 of the Charter of the United Nations.

IN WITNESS WHEREOF the undersigned, being duly authorized to that effect, have signed this Convention.

DONE at Bonn on 23 June 1979

In the name of:

[For the signatures, see p. 443 of this volume.]

CONVENTION^{1, 2} SUR LA CONSERVATION DES ESPÈCES MIGRATRICES APPARTENANT À LA FAUNE SAUVAGE

LES PARTIES CONTRACTANTES,

RECONNAISSANT que la faune sauvage, dans ses formes innombrables, constitue un élément irremplaçable des systèmes naturels de la terre, qui doit être conservé pour le bien de l'humanité;

CONSCIENTES de ce que chaque génération humaine détient les ressources de la terre pour les générations futures et a la mission de faire en sorte que ce legs soit préservé et que, lorsqu'il en est fait usage, cet usage soit fait avec prudence;

CONSCIENTES de la valeur toujours plus grande que prend la faune sauvage du point de vue mésologique, écologique, génétique, scientifique, esthétique, récréatif, culturel, éducatif, social et économique;

SOUICIEUSES, en particulier, des espèces animales sauvages qui effectuent des migrations qui leur font franchir des limites de juridiction nationale ou dont les migrations se déroulent à l'extérieur de ces limites;

RECONNAISSANT que les Etats sont et se doivent d'être les protecteurs des espèces migratrices sauvages qui vivent à l'intérieur des limites de leur juridiction nationale ou qui franchissent ces limites;

CONVAINCUES qu'une conservation et une gestion efficaces des espèces migratrices appartenant à la faune sauvage requièrent une action concertée de tous les Etats à l'intérieur des limites de juridiction nationale dans lesquelles ces espèces séjournent à un moment quelconque de leur cycle biologique;

¹ Entrée en vigueur le 1^{er} novembre 1983, soit le premier jour du troisième mois ayant suivi la date du dépôt du quinzième instrument de ratification, d'acceptation, d'approbation ou d'adhésion auprès du Gouvernement de la République fédérale d'Allemagne, conformément au paragraphe 1 de l'article XVIII :

<i>Participant</i>	<i>Date du dépôt de l'instrument de ratification, d'adhésion (a) ou d'acceptation (A)</i>	<i>Participant</i>	<i>Date du dépôt de l'instrument de ratification, d'adhésion (a) ou d'acceptation (A)</i>
Cameroun	7 septembre 1981	Inde.....	4 mai 1982
Chili.....	15 septembre 1981 <i>a</i>	Irlande.....	5 août 1983
Communauté économique euro- péenne.....	1 ^{er} août 1983 <i>a</i>	Israël.....	17 mai 1983 <i>a</i>
(Avec déclaration de non-appli- cation au Groenland.)		Italie.....	26 août 1983
Danemark.....	5 août 1982	Luxembourg.....	30 novembre 1982
(Avec déclaration de non-appli- cation au Groenland et aux îles Féroé.)		Niger.....	3 juillet 1980
Egypte.....	11 février 1982	Pays-Bas*.....	5 juin 1981 <i>A</i>
Hongrie.....	12 juillet 1983 <i>a</i>	(Pour le Royaume en Europe et les Antilles néerlandaises.)	
		Portugal.....	21 janvier 1981
		Suède.....	9 juin 1983

* Voir p. 470 du présent volume pour les textes des déclarations faites lors de l'acceptation ou de l'adhésion.

(Suite à la page 378)

RAPPELANT la Recommandation 32 du Plan d'Action adopté par la Conférence des Nations Unies sur l'environnement (Stockholm, 1972)³, dont la vingt-septième session de l'Assemblée générale des Nations Unies a pris note avec satisfaction,
 SONT CONVENUES DE CE QUI SUIT:

Article premier Interprétation

1. Aux fins de la présente Convention:
 - a) «Espèce migratrice» signifie l'ensemble de la population ou toute partie séparée géographiquement de la population de toute espèce ou de tout taxon inférieur d'animaux sauvages, dont une fraction importante franchit cycliquement et de façon prévisible une ou plusieurs des limites de juridiction nationale;
 - b) «Etat de conservation d'une espèce migratrice» signifie l'ensemble des influences qui, agissant sur cette espèce migratrice, peuvent affecter à long terme sa répartition et l'importance de sa population;

(Suite de la note 1 de la page 377)

Par la suite, la Convention est entrée en vigueur pour les Etats suivants le premier jour du troisième mois suivant le dépôt de leur instrument de ratification, d'acceptation, d'approbation ou d'adhésion auprès du Gouvernement de la République fédérale d'Allemagne, conformément au paragraphe 2 de l'article XVIII :

<i>Participant</i>	<i>Date du dépôt de l'instrument de ratification, d'adhésion (a) ou d'approbation (AA)</i>	<i>Participant</i>	<i>Date du dépôt de l'instrument de ratification, d'adhésion (a) ou d'approbation (AA)</i>
République fédérale d'Allemagne (Avec effet au 1 ^{er} octobre 1984.)	31 juillet 1984	Finlande	3 octobre 1988 a
Espagne.....	12 février 1985	Panama.....	20 février 1989 a
(Avec effet au 1 ^{er} mai 1985.)		(Avec effet au 1 ^{er} mai 1989.)	
Norvège	30 mai 1985 AA	Burkina Faso	9 octobre 1989 a
(Avec effet au 1 ^{er} août 1985.)		(Avec effet au 1 ^{er} janvier 1990.)	
Royaume-Uni de Grande- Bretagne et d'Irlande du Nord..	23 juillet 1985	Uruguay	1 ^{er} février 1990 a
(Avec effet au 1 ^{er} octobre 1985.)		(Avec effet au 1 ^{er} mai 1990.)	
Somalie	11 novembre 1985	France	23 avril 1990 AA
(Avec effet au 1 ^{er} février 1986.)		(Avec effet au 1 ^{er} juillet 1990. Avec réserve à l'égard de l'Annexe I en ce qui concerne Chelonia mydas.)	
Bénin.....	14 janvier 1986 a	Sri Lanka.....	6 juin 1990
(Avec effet au 1 ^{er} avril 1986.)		(Avec effet au 1 ^{er} septembre 1990.)	
Nigéria.....	15 octobre 1986 a	Zaire	22 juin 1990 a
(Avec effet au 1 ^{er} janvier 1987.)		(Avec effet au 1 ^{er} septembre 1990.)	
Tunisie.....	27 mai 1987 a	Belgique	11 juillet 1990 a
(Avec effet au 1 ^{er} août 1987.)		(Avec effet au 1 ^{er} octobre 1990.)	
Mali.....	28 juillet 1987 a	Arabie saoudite*	17 décembre 1990 a
(Avec effet au 1 ^{er} octobre 1987.)		(Avec effet au 1 ^{er} mars 1991.)	
Pakistan.....	22 septembre 1987 a	Australie.....	26 juin 1991 a
(Avec effet au 1 ^{er} décembre 1987.)		(Avec effet au 1 ^{er} septembre 1991.)	
Ghana.....	19 janvier 1988 a		
(Avec effet au 1 ^{er} avril 1988.)			
Sénégal.....	18 mars 1988 a		
(Avec effet au 1 ^{er} juin 1988.)			

* Voir p. 470 du présent volume pour les textes des déclarations faites lors de l'acceptation ou de l'adhésion.

² Le texte publié ici comprend les rectifications effectuées par le Dépositaire de la Convention le 15 février 1994.

³ Nations Unies, *Documents officiels de l'Assemblée générale, quarante-huitième session (A/CONF.48/14/Rev.1)*.

- c) «L'état de conservation» sera considéré comme «favorable» lorsque:
- 1) les données relatives à la dynamique des populations de l'espèce migratrice en question indiquent que cette espèce continue et continuera à long terme à constituer un élément viable des écosystèmes auxquels elle appartient;
 - 2) l'étendue de l'aire de répartition de cette espèce migratrice ne diminue ni ne risque de diminuer à long terme;
 - 3) il existe, et il continuera d'exister dans un avenir prévisible, un habitat suffisant pour que la population de cette espèce migratrice se maintienne à long terme; et
 - 4) la répartition et les effectifs de la population de cette espèce migratrice sont proches de leur étendue et de leurs niveaux historiques dans la mesure où il existe des écosystèmes susceptibles de convenir à ladite espèce et dans la mesure où cela est compatible avec une gestion sage de la faune sauvage;
- d) «L'état de conservation» sera considéré comme «défavorable» lorsqu'une quelconque des conditions énoncées au sous-paragraphe c) ci-dessus n'est pas remplie;
- e) «En danger» signifie, pour une espèce migratrice donnée, que celle-ci est en danger d'extinction sur l'ensemble ou sur une partie importante de son aire de répartition;
- f) «Aire de répartition» signifie l'ensemble des surfaces terrestres ou aquatiques qu'une espèce migratrice habite, fréquente temporairement, traverse ou survole à un moment quelconque le long de son itinéraire habituel de migration;
- g) «Habitat» signifie toute zone à l'intérieur de l'aire de répartition d'une espèce migratrice qui offre les conditions de vie nécessaires à l'espèce en question;
- h) «Etat de l'aire de répartition» signifie, pour une espèce migratrice donnée, tout Etat (et, le cas échéant, toute autre Partie visée au sous-paragraphe k) ci-dessous) qui exerce sa juridiction sur une partie quelconque de l'aire de répartition de cette espèce migratrice, ou encore, un Etat dont les navires battant son pavillon procèdent à des prélèvements sur cette espèce en dehors des limites de juridiction nationale;
- i) «Effectuer un prélèvement» signifie prélever, chasser, pêcher, capturer, harceler, tuer délibérément ou tenter d'entreprendre l'une quelconque des actions précitées;
- j) «ACCORD» signifie un accord international portant sur la conservation d'une ou de plusieurs espèces migratrices au sens des Articles IV et V de la présente Convention; et

- k) «Partie» signifie un Etat ou toute organisation d'intégration économique régionale constituée par des Etats souverains et ayant compétence pour négocier, conclure et appliquer des accords internationaux dans les matières couvertes par la présente Convention, à l'égard desquels la présente Convention est en vigueur.
2. S'agissant de questions qui relèvent de leur compétence, les organisations d'intégration économique régionale, Parties à la présente Convention, en leur nom propre, exercent les droits et s'acquittent des responsabilités que la présente Convention confère à leurs Etats membres. En pareil cas, ces Etats membres ne sont pas habilités à exercer ces droits séparément.
 3. Lorsque la présente Convention prévoit qu'une décision est prise à la majorité des deux tiers ou à l'unanimité des «Parties présentes et votantes», cela signifie «les Parties présentes et qui se sont exprimées par un vote affirmatif ou négatif». Pour déterminer la majorité, il n'est pas tenu compte des abstentions dans le décompte des suffrages exprimés par les «Parties présentes et votantes».

Article II

Principes fondamentaux

1. Les Parties reconnaissent qu'il est important que les espèces migratrices soient conservées et que les Etats de l'aire de répartition conviennent, chaque fois que possible et approprié, de l'action à entreprendre à cette fin; elles accordent une attention particulière aux espèces migratrices dont l'état de conservation est défavorable et prennent individuellement ou en coopération les mesures appropriées et nécessaires pour conserver ces espèces et leur habitat.
2. Les Parties reconnaissent le besoin de prendre des mesures en vue d'éviter qu'une espèce migratrice ne devienne une espèce en danger.
3. En particulier, les Parties:
 - a) devraient promouvoir des travaux de recherche relatifs aux espèces migratrices, coopérer à ces travaux et les faire bénéficier de leur soutien;
 - b) s'efforcent d'accorder une protection immédiate aux espèces migratrices figurant à l'Annexe I; et
 - c) s'efforcent de conclure des ACCORDS portant sur la conservation et la gestion des espèces migratrices figurant à l'Annexe II.

Article III

Espèces migratrices en danger: Annexe I

1. L'Annexe I énumère des espèces migratrices en danger.
2. Une espèce migratrice peut figurer à l'Annexe I à condition qu'il soit établi sur la base de données probantes, notamment des meilleures données scientifiques disponibles, que cette espèce est en danger.
3. Une espèce migratrice peut être supprimée de l'Annexe I lorsque la Conférence des Parties constate:
 - a) que des données probantes, notamment des meilleures données scientifiques disponibles, indiquent que ladite espèce n'est plus en danger; et
 - b) que ladite espèce ne risque pas d'être à nouveau mise en danger en raison du défaut de protection résultant de sa suppression de l'Annexe I.
4. Les Parties qui sont des Etats de l'aire de répartition d'une espèce migratrice figurant à l'Annexe I s'efforcent:
 - a) de conserver et, lorsque cela est possible et approprié, de restaurer ceux des habitats de ladite espèce qui sont importants pour écarter de cette espèce le danger d'extinction;
 - b) de prévenir, d'éliminer, de compenser ou de minimiser, lorsque cela est approprié, les effets négatifs des activités ou des obstacles qui constituent une gêne sérieuse à la migration de ladite espèce ou qui rendent cette migration impossible; et
 - c) lorsque cela est possible et approprié, de prévenir, de réduire ou de contrôler les facteurs qui mettent en danger ou risquent de mettre en danger davantage ladite espèce, notamment en contrôlant strictement l'introduction d'espèces exotiques ou en surveillant ou éliminant celles qui ont déjà été introduites.
5. Les Parties qui sont des Etats de l'aire de répartition d'une espèce migratrice figurant à l'Annexe I interdisent le prélèvement d'animaux appartenant à cette espèce. Des dérogations à cette interdiction ne peuvent être accordées que lorsque:
 - a) le prélèvement est effectué à des fins scientifiques;
 - b) le prélèvement est effectué en vue d'améliorer la propagation ou la survie de l'espèce en question;
 - c) le prélèvement est effectué afin de satisfaire aux besoins de ceux qui utilisent ladite espèce dans le cadre d'une économie traditionnelle de subsistance; ou
 - d) des circonstances exceptionnelles les rendent indispensables;ces dérogations doivent être précises quant à leur contenu et limitées dans l'espace et dans le temps. Ces prélèvements ne devraient pas porter préjudice à ladite espèce.

6. La Conférence des Parties peut recommander aux Parties qui sont des Etats de l'aire de répartition d'une espèce migratrice figurant à l'Annexe I de prendre toute autre mesure jugée propre à favoriser ladite espèce.
7. Les Parties informent aussitôt que possible le Secrétariat de toute dérogation accordée aux termes du paragraphe 5 du présent Article.

Article IV

Espèces migratrices devant faire l'objet d'ACCORDS: Annexe II

1. L'Annexe II énumère des espèces migratrices dont l'état de conservation est défavorable et qui nécessitent la conclusion d'accords internationaux pour leur conservation et leur gestion, ainsi que celles dont l'état de conservation bénéficierait d'une manière significative de la coopération internationale qui résulterait d'un accord international.
2. Lorsque les circonstances le justifient, une espèce migratrice peut figurer à la fois à l'Annexe I et à l'Annexe II.
3. Les Parties qui sont des Etats de l'aire de répartition des espèces migratrices figurant à l'Annexe II s'efforcent de conclure des ACCORDS lorsque ceux-ci sont susceptibles de bénéficier à ces espèces; elles devraient donner priorité aux espèces dont l'état de conservation est défavorable.
4. Les Parties sont invitées à prendre des mesures en vue de conclure des accords portant sur toute population ou toute partie séparée géographiquement de la population de toute espèce ou de tout taxon inférieur d'animaux sauvages dont une fraction franchit périodiquement une ou plusieurs des limites de juridiction nationale.
5. Une copie de chaque ACCORD conclu conformément aux dispositions du présent Article sera transmise au Secrétariat.

Article V

Lignes directrices relatives à la conclusion d'ACCORDS

1. L'objet de chaque ACCORD sera d'assurer le rétablissement ou le maintien de l'espèce migratrice concernée dans un état de conservation favorable. Chaque ACCORD devrait traiter de ceux des aspects de la conservation et de la gestion de ladite espèce migratrice qui permettent d'atteindre cet objectif.
2. Chaque ACCORD devrait couvrir l'ensemble de l'aire de répartition de l'espèce migratrice concernée et devrait être ouvert à l'adhésion de tous les Etats de l'aire de répartition de ladite espèce qu'ils soient Parties à la présente Convention ou non.

3. Un ACCORD devrait, chaque fois que cela est possible, porter sur plus d'une espèce migratrice.
4. Chaque ACCORD devrait:
 - a) identifier l'espèce migratrice qui en fait l'objet;
 - b) décrire l'aire de répartition et l'itinéraire de migration de ladite espèce migratrice;
 - c) prévoir que chaque Partie désignera l'autorité nationale qui sera chargée de la mise en oeuvre de l'ACCORD;
 - d) établir, si nécessaire, les mécanismes appropriés pour aider à la mise en oeuvre des objectifs de l'ACCORD, en surveiller l'efficacité, et préparer des rapports pour la Conférence des Parties;
 - e) prévoir des procédures pour le règlement des différends susceptibles de survenir entre les Parties audit ACCORD; et
 - f) interdire, au minimum, à l'égard de toute espèce migratrice appartenant à l'ordre des cétacés, tout prélèvement qui ne serait pas autorisé à l'égard de ladite espèce migratrice aux termes de tout autre accord multilatéral et prévoir que les Etats qui ne sont pas Etats de l'aire de répartition de ladite espèce migratrice pourront adhérer audit ACCORD.
5. Tout ACCORD, lorsque cela s'avère approprié et possible, devrait aussi et notamment prévoir:
 - a) des examens périodiques de l'état de conservation de l'espèce migratrice concernée ainsi que l'identification des facteurs susceptibles de nuire à cet état de conservation;
 - b) des plans de conservation et de gestion coordonnés;
 - c) des travaux de recherche sur l'écologie et la dynamique des populations de l'espèce migratrice en question, en accordant une attention particulière aux migrations de cette espèce;
 - d) l'échange d'informations sur l'espèce migratrice concernée, et en particulier l'échange d'informations relatives aux résultats de la recherche scientifique ainsi que de statistiques pertinentes relatives à cette espèce;
 - e) la conservation et, lorsque cela est nécessaire et possible, la restauration des habitats qui sont importants pour le maintien d'un état de conservation favorable et la protection desdits habitats contre les divers facteurs qui pourraient leur porter atteinte, y compris le contrôle strict de l'introduction d'espèces exotiques nuisibles à l'espèce migratrice concernée ou le contrôle de celles qui auront déjà été introduites;
 - f) le maintien d'un réseau d'habitats appropriés à l'espèce migratrice concernée et répartis d'une manière adéquate le long des itinéraires de migration;

- g) lorsque cela paraît souhaitable, la mise à la disposition de l'espèce migratrice concernée de nouveaux habitats qui lui soient favorables ou encore la réintroduction de cette espèce dans de tels habitats;
- h) dans toute la mesure du possible, l'élimination des activités et des obstacles gênant ou empêchant la migration ou la prise de mesures compensant l'effet de ces activités et de ces obstacles;
- i) la prévention, la réduction ou le contrôle des déversements dans l'habitat de l'espèce migratrice concernée de substances nuisibles à cette espèce migratrice;
- j) des mesures s'appuyant sur des principes écologiques bien fondés visant à exercer un contrôle et une gestion des prélèvements effectués sur l'espèce migratrice concernée;
- k) la mise en place de procédures pour coordonner les actions en vue de la suppression des prélèvements illicites;
- l) l'échange d'informations sur des menaces sérieuses pesant sur l'espèce migratrice en question;
- m) des procédures d'urgence permettant de renforcer considérablement et rapidement les mesures de conservation au cas où l'état de conservation de l'espèce migratrice concernée viendrait à être sérieusement affecté; et
- n) des mesures visant à faire connaître au public le contenu et les objectifs de l'ACCORD.

Article VI

Etats de l'aire de répartition

1. Le Secrétariat, utilisant les informations qu'il reçoit des Parties, tient à jour une liste des Etats de l'aire de répartition des espèces migratrices figurant aux Annexes I et II.
2. Les Parties tiennent le Secrétariat informé des espèces migratrices figurant aux Annexes I et II à l'égard desquelles elles se considèrent Etats de l'aire de répartition; à ces fins, elles fournissent, entre autres, des informations sur les navires battant leur pavillon qui, en dehors des limites de juridiction nationale, se livrent à des prélèvements sur les espèces migratrices concernées et, dans la mesure du possible, sur leurs projets relatifs à ces prélèvements.
3. Les Parties qui sont Etats de l'aire de répartition d'espèces migratrices figurant à l'Annexe I ou à l'Annexe II devraient informer la Conférence des Parties, par l'intermédiaire du Secrétariat et six mois au moins avant chaque session ordinaire de la Conférence, des mesures qu'elles prennent pour appliquer les dispositions de la présente Convention à l'égard desdites espèces.

Article VII

La Conférence des Parties

1. La Conférence des Parties constitue l'organe de décision de la présente Convention.
2. Le Secrétariat convoque une session de la Conférence des Parties deux ans au plus tard après l'entrée en vigueur de la présente Convention.
3. Par la suite, le Secrétariat convoque à trois ans d'intervalle au plus, une session ordinaire de la Conférence des Parties, à moins que la Conférence n'en décide autrement, et à tout moment, des sessions extraordinaires de la Conférence lorsqu'un tiers au moins des Parties en fait la demande écrite.
4. La Conférence des Parties établit le règlement financier de la présente Convention, et le soumet à un examen régulier. La Conférence des Parties, à chacune de ses sessions ordinaires, adopte le budget pour l'exercice suivant. Chacune des Parties contribue à ce budget selon un barème qui sera convenu par la Conférence. Le règlement financier, y compris les dispositions relatives au budget et au barème des contributions, ainsi que ses modifications, sont adoptés à l'unanimité des Parties présentes et votantes.
5. A chacune de ses sessions, la Conférence des Parties procède à un examen de l'application de la présente Convention et peut, en particulier:
 - a) passer en revue et évaluer l'état de conservation des espèces migratrices;
 - b) passer en revue les progrès accomplis en matière de conservation des espèces migratrices et, en particulier, de celles qui sont inscrites aux Annexes I et II;
 - c) prendre toute disposition et fournir toutes directives éventuellement nécessaires pour permettre au Conseil scientifique et au Secrétariat de s'acquitter de leurs fonctions;
 - d) recevoir et examiner tout rapport présenté par le Conseil scientifique, le Secrétariat, toute Partie ou tout organisme permanent constitué aux termes d'un ACCORD;
 - e) faire des recommandations aux Parties en vue d'améliorer l'état de conservation des espèces migratrices, et procéder à un examen des progrès accomplis en application des ACCORDS;
 - f) dans les cas où un ACCORD n'aura pas été conclu, recommander la convocation de réunions des Parties qui sont des Etats de l'aire de répartition d'une espèce migratrice ou d'un groupe d'espèces migratrices pour discuter de mesures destinées à améliorer l'état de conservation de ces espèces;
 - g) faire des recommandations aux Parties en vue d'améliorer l'efficacité de la présente Convention; et

- h) décider de toute mesure supplémentaire nécessaire à la réalisation des objectifs de la présente Convention.
6. La Conférence des Parties, à chacune de ses sessions, devrait fixer la date et le lieu de sa prochaine session.
 7. Toute session de la Conférence des Parties établit et adopte un règlement intérieur pour cette même session. Les décisions de la Conférence des Parties doivent être prises à la majorité des deux tiers des Parties présentes et votantes à moins qu'il n'en soit disposé autrement par la présente Convention.
 8. L'Organisation des Nations Unies, ses institutions spécialisées, l'Agence internationale de l'énergie atomique ainsi que tout Etat non partie à la présente Convention et, pour chaque ACCORD, l'organe désigné par les Parties audit ACCORD, peuvent être représentés aux sessions de la Conférence des Parties par des observateurs.
 9. Toute organisation ou toute institution techniquement qualifiée dans le domaine de la protection, de la conservation et de la gestion des espèces migratrices et appartenant aux catégories mentionnées ci-dessous, qui a informé le Secrétariat de son désir de se faire représenter aux sessions de la Conférence des Parties par des observateurs, est admise à le faire à moins qu'un tiers au moins des Parties présentes ne s'y oppose:
 - a) les organisations ou institutions internationales gouvernementales ou non gouvernementales, les organisations et institutions nationales gouvernementales; et
 - b) les organisations ou institutions nationales non gouvernementales qui ont été agréées à cette fin par l'Etat dans lequel elles sont établies.Une fois admis, ces observateurs ont le droit de participer à la session sans droit de vote.

Article VIII

Le Conseil scientifique

1. La Conférence des Parties, lors de sa première session, institue un Conseil scientifique chargé de fournir des avis sur des questions scientifiques.
2. Toute Partie peut nommer un expert qualifié comme membre du Conseil scientifique. Le Conseil scientifique comprend, en outre, des experts qualifiés, choisis et nommés en tant que membres par la Conférence des Parties; le nombre de ces experts, les critères applicables à leur choix, et la durée de leur mandat sont déterminés par la Conférence des Parties.
3. Le Conseil scientifique se réunit à l'invitation du Secrétariat et à la demande de la Conférence des Parties.
4. Sous réserve de l'approbation de la Conférence des Parties, le Conseil scientifique établit son propre règlement intérieur.

5. La Conférence des Parties décide des fonctions du Conseil scientifique, qui peuvent être notamment:
 - a) donner des avis scientifiques à la Conférence des Parties, au Secrétariat, et, sur approbation de la Conférence des Parties, à tout organe établi aux termes de la présente Convention ou aux termes d'un ACCORD, ou encore à toute Partie;
 - b) recommander des travaux de recherche ainsi que la coordination de travaux de recherche sur les espèces migratrices; évaluer les résultats desdits travaux de recherche afin de s'assurer de l'état de conservation des espèces migratrices et faire rapport à la Conférence des Parties sur cet état de conservation ainsi que sur les mesures qui permettront de l'améliorer;
 - c) faire des recommandations à la Conférence des Parties sur les espèces migratrices à inscrire aux Annexes I et II et informer la Conférence de l'aire de répartition de ces espèces;
 - d) faire des recommandations à la Conférence des Parties portant sur des mesures particulières de conservation et de gestion à inclure dans des ACCORDS relatifs aux espèces migratrices; et
 - e) recommander à la Conférence des Parties les mesures susceptibles de résoudre les problèmes liés aux aspects scientifiques de la mise en application de la présente Convention, et notamment ceux qui concernent les habitats des espèces migratrices.

Article IX

Le Secrétariat

1. Pour les besoins de la présente Convention, il est établi un Secrétariat.
2. Dès l'entrée en vigueur de la présente Convention, le Directeur exécutif du Programme des Nations Unies pour l'environnement fournit le Secrétariat. Dans les limites et d'une manière qu'il jugera adéquates, il pourra bénéficier du concours d'organisations et d'institutions internationales ou nationales appropriées, intergouvernementales ou non gouvernementales, techniquement compétentes dans le domaine de la protection, de la conservation et de la gestion de la faune sauvage.
3. Dans le cas où le Programme des Nations Unies pour l'environnement ne se trouverait plus à même de pourvoir au Secrétariat, la Conférence des Parties prendra les dispositions nécessaires pour y pourvoir autrement.

4. Les fonctions du Secrétariat sont les suivantes:
- a) i) prendre les dispositions nécessaires à la tenue des sessions de la Conférence des Parties et fournir les services nécessaires à la tenue de ces sessions;
 - ii) prendre les dispositions nécessaires à la tenue des sessions du Conseil scientifique et fournir les services nécessaires à la tenue de ces sessions;
 - b) maintenir et favoriser les relations entre les Parties, les organismes permanents qui auront été institués aux termes d'ACCORDS et les autres organisations internationales s'intéressant aux espèces migratrices, et favoriser les relations entre les Parties, entre celles-ci et les organismes et organisations eux-mêmes;
 - c) obtenir de toute source appropriée des rapports et autres informations qui favoriseront les objectifs et l'application de la présente Convention et prendre les dispositions nécessaires pour en assurer la diffusion adéquate;
 - d) attirer l'attention de la Conférence des Parties sur toute question portant sur les objectifs de la présente Convention;
 - e) préparer, à l'intention de la Conférence des Parties, des rapports sur le travail du Secrétariat et sur la mise en application de la présente Convention;
 - f) tenir et publier la liste des Etats de l'aire de répartition de toutes les espèces migratrices inscrites aux Annexes I et II;
 - g) promouvoir la conclusion d'ACCORDS sous la conduite de la Conférence des Parties;
 - h) tenir et mettre à la disposition des Parties une liste des ACCORDS et, si la Conférence des Parties le demande, fournir toute information concernant ces ACCORDS;
 - i) tenir et publier une liste des recommandations faites par la Conférence des Parties en application des sous-paragraphes e), f) et g) du paragraphe 5 de l'Article VII ainsi que des décisions prises en application du sous-paragraphe h) du même paragraphe;
 - j) fournir au public des informations relatives à la présente Convention et à ses objectifs; et
 - k) remplir toutes autres fonctions qui lui sont attribuées aux termes de la présente Convention ou par la Conférence des Parties.

Article X

Amendements à la Convention

1. La présente Convention peut être amendée à toute session, ordinaire ou extraordinaire, de la Conférence des Parties.

2. Toute Partie peut présenter une proposition d'amendement.
3. Le texte de toute proposition d'amendement accompagné de son exposé des motifs est communiqué au Secrétariat cent cinquante jours au moins avant la session à laquelle il est examiné et fait l'objet, dans les délais les plus brefs, d'une communication du Secrétariat à toutes les Parties. Toute observation portant sur le texte de la proposition d'amendement émanant des Parties est communiquée au Secrétariat soixante jours au moins avant l'ouverture de la session. Le Secrétariat, immédiatement après l'expiration de ce délai, communique aux Parties toutes les observations reçues à ce jour.
4. Les amendements sont adoptés à la majorité des deux tiers des Parties présentes et votantes.
5. Tout amendement adopté entrera en vigueur pour toutes les Parties qui l'ont accepté le premier jour du troisième mois suivant la date à laquelle deux tiers des Parties auront déposé auprès du Dépositaire un instrument d'acceptation. Pour toute Partie qui aura déposé un instrument d'acceptation après la date à laquelle deux tiers des Parties auront déposé un instrument d'acceptation, l'amendement entrera en vigueur à l'égard de ladite Partie le premier jour du troisième mois après le dépôt de son instrument d'acceptation.

Article XI

Amendements aux Annexes

1. Les Annexes I et II peuvent être amendées à toute session, ordinaire ou extraordinaire, de la Conférence des Parties.
2. Toute Partie peut présenter une proposition d'amendement.
3. Le texte de toute proposition d'amendement accompagné de son exposé des motifs, fondé sur les meilleures données scientifiques disponibles, est communiqué au Secrétariat cent cinquante jours au moins avant la session et fait l'objet, dans les plus brefs délais, d'une communication du Secrétariat à toutes les Parties. Toute observation portant sur le texte de la proposition d'amendement émanant des Parties est communiquée au Secrétariat soixante jours au moins avant l'ouverture de la session. Le Secrétariat, immédiatement après l'expiration de ce délai, communique aux Parties toutes les observations reçues à ce jour.
4. Les amendements sont adoptés à la majorité des deux tiers des Parties présentes et votantes.
5. Un amendement aux Annexes entrera en vigueur à l'égard de toutes les Parties, à l'exception de celles qui auront fait une réserve conformément au paragraphe 6 ci-dessous, quatre-vingt-dix jours après la session de la Conférence des Parties à laquelle il aura été adopté.

6. Au cours du délai de quatre-vingt-dix jours prévu au paragraphe 5 ci-dessus, toute Partie peut, par notification écrite au Dépositaire, faire une réserve audit amendement. Une réserve à un amendement peut être retirée par notification écrite au Dépositaire; l'amendement entrera alors en vigueur pour ladite Partie quatre-vingt-dix jours après le retrait de ladite réserve.

Article XII

Incidences de la Convention sur les conventions internationales et les législations

1. Aucune disposition de la présente Convention ne peut porter atteinte à la codification et à l'élaboration du droit de la mer par la Conférence des Nations Unies sur le droit de la mer convoquée en application de la Résolution 2750 C (XXV) de l'Assemblée générale des Nations Unies¹, non plus que des revendications et positions juridiques, présentes ou futures, de tout Etat, relatives au droit de la mer ainsi qu'à la nature et à l'étendue de la juridiction de l'Etat côtier et de l'Etat du pavillon.
2. Les dispositions de la présente Convention n'affectent nullement les droits et obligations des Parties découlant de tout traité, convention ou accord existants.
3. Les dispositions de la présente Convention n'affectent nullement le droit des Parties d'adopter des mesures internes plus strictes à l'égard de la conservation d'espèces migratrices figurant aux Annexes I et II, ainsi que des mesures internes à l'égard de la conservation d'espèces ne figurant pas aux Annexes I et II.

Article XIII

Règlement des différends

1. Tout différend survenant entre deux ou plusieurs Parties à la présente Convention relativement à l'interprétation ou l'application des dispositions de la présente Convention fera l'objet de négociations entre les Parties concernées.
2. Si ce différend ne peut être réglé de la façon prévue au paragraphe 1 ci-dessus, les Parties peuvent, d'un commun accord, soumettre le différend à l'arbitrage, notamment à celui de la Cour permanente d'Arbitrage de la Haye, et les Parties ayant soumis le différend seront liées par la décision arbitrale.

¹ Nations Unies, *Documents officiels de l'Assemblée générale, vingt-cinquième session, Supplément n° 28* (A/8028), par. 28.

Article XIV

Réserves

1. Les dispositions de la présente Convention ne peuvent faire l'objet de réserves générales. Des réserves spéciales peuvent être faites conformément aux dispositions du présent Article et de celles de l'Article XI.
2. Tout Etat ou toute organisation d'intégration économique régionale peut, en déposant son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, faire une réserve spéciale à l'égard de la mention soit dans l'Annexe I, soit dans l'Annexe II, soit encore dans les Annexes I et II, de toute espèce migratrice et ne sera donc pas considéré comme Partie à l'égard de l'objet de ladite réserve jusqu'à l'expiration d'un délai de quatre-vingt-dix jours à partir de la date à laquelle le Dépositaire aura notifié aux Parties le retrait de cette réserve.

Article XV

Signature

La présente Convention est ouverte à Bonn à la signature de tous les Etats ou de toute organisation d'intégration économique régionale jusqu'au vingt-deux juin 1980.

Article XVI

Ratification, acceptation, approbation

La présente Convention est soumise à ratification, acceptation ou approbation. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du Gouvernement de la République fédérale d'Allemagne qui en sera le Dépositaire.

Article XVII

Adhésion

La présente Convention sera ouverte à l'adhésion de tous les Etats ou de toute organisation d'intégration économique régionale non signataires à compter du vingt-deux juin 1980. Les instruments d'adhésion seront déposés auprès du Dépositaire.

Article XVIII

Entrée en vigueur

1. La présente Convention entrera en vigueur le premier jour du troisième mois suivant la date du dépôt du quinzième instrument de ratification, d'acceptation, d'approbation ou d'adhésion auprès du Dépositaire.
2. Pour tout Etat ou toute organisation d'intégration économique régionale qui ratifiera, acceptera ou approuvera la présente Convention ou qui y adhèrera après le dépôt du quinzième

instrument de ratification, d'acceptation, d'approbation ou d'adhésion, la présente Convention entrera en vigueur le premier jour du troisième mois suivant le dépôt par ledit Etat ou par ladite organisation de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion.

Article XIX **Dénonciation**

Toute Partie peut dénoncer, à tout moment, la présente Convention par notification écrite adressée au Dépositaire. Cette dénonciation prendra effet douze mois après la réception de ladite notification par le Dépositaire.

Article XX **Dépositaire**

1. Le texte original de la présente Convention en langues allemande, anglaise, espagnole, française et russe, chacune de ces versions étant également authentique, sera déposé auprès du Dépositaire. Le Dépositaire transmettra des copies certifiées conformes de chacune de ces versions à tous les Etats et à toutes les organisations d'intégration économique régionale qui auront signé la présente Convention ou qui auront déposé un instrument d'adhésion.
2. Le Dépositaire, après s'être consulté avec les Gouvernements intéressés, préparera des versions officielles du texte de la présente Convention en langues arabe et chinoise.
3. Le Dépositaire informera tous les Etats et toutes les organisations d'intégration économique régionale signataires de la présente Convention, tous ceux qui y ont adhéré, ainsi que le Secrétariat, de toute signature, de tout dépôt d'instrument de ratification, d'acceptation, d'approbation ou d'adhésion, de l'entrée en vigueur de la présente Convention, de tout amendement qui y aura été apporté, de toute réserve spéciale et de toute notification de dénonciation.
4. Dès l'entrée en vigueur de la présente Convention, une copie certifiée conforme en sera transmise par le Dépositaire au Secrétariat de l'Organisation des Nations Unies aux fins d'enregistrement et de publication conformément à l'Article 102 de la Charte des Nations Unies.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet, ont signé la présente Convention.

FAIT à Bonn, le 23 juin 1979
Au nom

[Pour les signatures, voir p. 443 du présent volume.]

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENCIÓN¹ SOBRE LA CONSERVACIÓN DE LAS ESPECIES MIGRATORIAS DE ANIMALES SILVESTRES

Las Partes Contratantes

RECONOCIENDO que la fauna silvestre en sus numerosas formas constituye un elemento irremplazable de los sistemas naturales de la Tierra, que tiene que ser conservado para el bien de la humanidad;

CONSCIENTES de que cada generación humana administra los recursos de la Tierra para las generaciones futuras y tiene el deber de que dicho legado se conserve y de que cuando esté sujeto a uso se haga con prudencia;

CONSCIENTES del creciente valor que adquiere la fauna silvestre desde los puntos de vista medio-ambiental, ecológico, genético, científico, estético, recreativo, cultural, educativo, social y económico;

PREOCUPADAS en particular por las especies de animales silvestres que en sus migraciones franquean los límites de jurisdicciones nacionales o cuyas migraciones se desarrollan fuera de dichos límites;

RECONOCIENDO que los Estados son y deben ser los protectores de las especies migratorias de animales silvestres que viven dentro de los límites de su jurisdicción nacional o que los franquean;

¹ The text published herein incorporates the rectifications effected by the Depositary of the Convention on 1 May 1994 — Le texte publié ici comprend les rectifications effectuées par le Dépositaire de la Convention le 1^{er} mai 1994.

CONVENCIDAS de que la conservación y el eficaz cuidado y aprovechamiento de las especies migratorias de animales silvestres requieren una acción concertada de todos los Estados dentro de cuyos límites de jurisdicción nacional pasan dichas especies alguna parte de su ciclo biológico;

RECORDANDO la Recomendación 32 del Plan de acción adoptado por la Conferencia de las Naciones Unidas sobre el medio ambiente humano (Estocolmo, 1972), del que la Asamblea General de las Naciones Unidas tomó nota con satisfacción en su vigésima séptima sesión;

HAN ACORDADO LO SIGUIENTE:

Artículo I

Definiciones

1. Para los fines de la presente Convención:
 - a) "especie migratoria" significa el conjunto de la población, o toda parte de ella geográficamente aislada, de cualquier especie o grupo taxonómico inferior de animales silvestres, de los que una parte importante franquea cíclicamente y de manera previsible, uno o varios límites de jurisdicción nacional;
 - b) "estado de conservación de una especie migratoria" significa el conjunto de las influencias que actuando sobre dicha especie migratoria pueden afectar a la larga a su distribución y a su cifra de población;

- c) el "estado de conservación" será considerado como "favorable" cuando:
- (1) los datos relativos a la dinámica de las poblaciones de la especie migratoria en cuestión indiquen que esta especie continuará constituyendo por largo tiempo un elemento viable de los ecosistemas a que pertenece;
 - (2) la extensión del área de distribución de esta especie migratoria no disminuya ni corra el peligro de disminuir a largo plazo;
 - (3) exista y seguirá existiendo en un futuro previsible, un hábitat suficiente para que la población de esta especie migratoria se mantenga a largo plazo; y
 - (4) la distribución y la población de esta especie migratoria se acerquen por su extensión y su número a los niveles históricos en la medida en que existan ecosistemas potencialmente adecuados a dicha especie, y ello sea compatible con su prudente cuidado y aprovechamiento;
- d) el "estado de conservación" será considerado como "desfavorable" cuando no se cumpla cualquiera de las condiciones enunciadas en el subpárrafo c);
- e) "en peligro" significa, para una determinada especie migratoria, que ésta está amenazada de

extinción en toda su área de distribución o en una parte importante de la misma;

- f) "área de distribución" significa el conjunto de superficies terrestres o acuáticas que una especie migratoria habita, frecuenta temporalmente, atraviesa o sobrevuela en un momento cualquiera a lo largo de su itinerario habitual de migración;
- g) "hábitat" significa toda zona en el interior del área de distribución de una especie migratoria que ofrece las condiciones de vida necesarias a la especie en cuestión;
- h) "Estado del área de distribución" significa, para una determinada especie migratoria, todo Estado (y, dado el caso, toda otra Parte mencionada en el subpárrafo k) que ejerza su jurisdicción sobre una parte cualquiera del área de distribución de dicha especie migratoria, o un Estado bajo cuyo pabellón naveguen buques cuya actividad consista en sacar de su ambiente natural, fuera de los límites de jurisdicción nacional, ejemplares de la especie migratoria en cuestión;
- i) "sacar de su ambiente natural" significa tomar, cazar, pescar, capturar, hostigar, matar con premeditación o intentar cualquiera de dichas acciones;
- j) "ACUERDO" significa un convenio internacional para la conservación de una o varias especies migratorias conforme a los Artículos IV y V de la presente Convención; y

- k) "Parte" significa un Estado o cualquier organización regional de integración económica constituida por Estados soberanos, para el cual esté vigente la presente Convención y que tenga competencia para negociar, concluir y aplicar acuerdos internacionales en materias cubiertas por la presente Convención.
2. Tratándose de cuestiones que caen bajo su competencia, las organizaciones regionales de integración económica, Partes de la presente Convención, son en su propio nombre sujetos de los derechos y deberes que la presente Convención confiere a sus Estados miembros; en estos casos, los Estados miembros no pueden ejercer separadamente dichos derechos.
3. Cuando la presente Convención prevé que una decisión debe tomarse por mayoría de dos tercios o por unanimidad de las "Partes presentes y votantes", ello significa "las Partes presentes y que se han manifestado por un voto afirmativo o negativo". Para determinar la mayoría, las Partes que se han abstenido no se cuentan entre las "presentes y votantes".

Artículo II

Principios fundamentales

1. Las Partes reconocen la importancia de la conservación de las especies migratorias y de que los Estados del área de distribución convengan, siempre que sea posible y apropiado, en tomar medidas para este fin, concediendo particular atención a las especies migratorias cuyo estado de conservación sea desfavorable, el mismo reconocimiento se extiende también a las

medidas apropiadas y necesarias, por ellas adoptadas separada o conjuntamente, para la conservación de tales especies y de su hábitat.

2. Las Partes reconocen la necesidad de adoptar medidas a fin de evitar que una especie migratoria pase a ser una especie amenazada.
3. En particular, las Partes:
 - a) deberían promover, apoyar y cooperar a investigaciones sobre especies migratorias;
 - b) se esforzarán por conceder una protección inmediata a las especies migratorias enumeradas en el Apéndice I; y
 - c) deberán procurar la conclusión de ACUERDOS sobre la conservación, cuidado y aprovechamiento de las especies migratorias enumeradas en el Apéndice II.

Artículo III

Especies migratorias en peligro: Apéndice I

1. El Apéndice I enumera las especies migratorias en peligro.
2. Una especie migratoria puede ser incluida en el Apéndice I si pruebas fidedignas, que incluyan los mejores datos científicos disponibles, demuestran que dicha especie está en peligro.

3. Una especie migratoria puede ser suprimida del Apéndice I si la Conferencia de las Partes constata
 - a) que pruebas fidedignas, que incluyan los mejores datos científicos disponibles, demuestran que dicha especie ya no está en peligro; y
 - b) que dicha especie no corre el riesgo de verse de nuevo en peligro si ya no existe la protección que le daba la inclusión en el Apéndice I.

4. Las Partes que sean Estados del área de distribución de una especie migratoria enumerada en el Apéndice I se esforzarán por:
 - a) conservar y, cuando sea posible y apropiado, restaurar los hábitats que sean importantes para preservar dicha especie del peligro de extinción;
 - b) prevenir, eliminar, compensar o minimizar en forma apropiada los efectos negativos de actividades o de obstáculos que dificultan seriamente o impiden la migración de dicha especie; y
 - c) prevenir, reducir o controlar, cuando sea posible y apropiado, los factores que actualmente ponen en peligro o implican el riesgo de poner en peligro en adelante a dicha especie, inclusive controlando estrictamente la introducción de especies exóticas, o vigilando o eliminando las que ya hayan sido introducidas.

5. Las Partes que sean Estados del área de distribución de una especie migratoria enumerada en el Apéndice I

prohibirán sacar de su ambiente natural animales de esa especie. Las excepciones a esta prohibición sólo estarán permitidas:

- a) cuando la saca sirva a finalidades científicas;
- b) cuando la saca esté destinada a mejorar la propagación o la supervivencia de la especie en cuestión;
- c) cuando la saca se efectúe para satisfacer las necesidades de quienes utilizan dicha especie en el marco de una economía tradicional de subsistencia; o
- d) cuando circunstancias excepcionales las hagan indispensables;

estas excepciones deberán ser exactamente determinadas en cuanto a su contenido, y limitadas en el espacio y en el tiempo. La saca no deberá actuar en detrimento de dicha especie.

6. La Conferencia de las Partes podrá recomendar a las Partes que sean Estados del área de distribución de una especie migratoria enumerada en el Apéndice I que adopten cualquier otra medida que se juzgue apropiada para favorecer a dicha especie.
7. Las Partes informarán lo antes posible a la Secretaría de toda excepción concedida conforme al párrafo 5 del presente Artículo.

Artículo IV

Especies migratorias que deben ser objeto de ACUERDOS: Apéndice II

1. El Apéndice II enumera las especies migratorias cuyo estado de conservación es desfavorable y que necesitan que se concluyan acuerdos internacionales para su conservación, cuidado y aprovechamiento, así como aquellas cuyo estado de conservación se beneficiaría considerablemente de la cooperación internacional resultante de un acuerdo internacional
2. Si las circunstancias lo exigen, una especie migratoria puede figurar a la vez en los Apéndices I y II.
3. Las Partes que son Estados del área de distribución de las especies migratorias que figuran en el Apéndice II se esforzarán por concluir ACUERDOS en beneficio de dichas especies, concediendo prioridad a las especies que se encuentran en un estado desfavorable de conservación.
4. Se invita a las Partes a adoptar medidas en orden a concluir acuerdos sobre toda población o toda parte de ella geográficamente aislada, de toda especie o de todo grupo taxonómico inferior de animales silvestres, si individuos de esos grupos franquean periódicamente uno o varios límites de jurisdicción nacional.
5. Se enviará a la Secretaría una copia de cada ACUERDO concluido conforme a las disposiciones del presente Artículo.

Artículo V

Directrices sobre la conclusión de ACUERDOS

1. Será objeto de cada ACUERDO volver a poner o mantener en estado de conservación favorable a la especie migratoria en cuestión. Cada ACUERDO tratará todos los aspectos de la conservación, cuidado y aprovechamiento de la respectiva especie migratoria que permitan alcanzar dicho objetivo.

2. Cada ACUERDO deberá cubrir el conjunto del área de distribución de la especie migratoria a que se refiere, y estar abierto a la adhesión de todos los Estados del área de distribución de dicha especie, sean o no Partes en la presente Convención.

3. Un ACUERDO deberá, siempre que sea posible, abarcar más de una especie migratoria.

4. Cada ACUERDO deberá
 - a) designar la especie migratoria a que se refiere;

 - b) describir el área de distribución y el itinerario de migración de dicha especie;

 - c) prever que cada Parte designe las autoridades nacionales encargadas del cumplimiento del ACUERDO;

 - d) establecer, en caso necesario, mecanismos apropiados para ayudar al cumplimiento del ACUERDO, velar por su eficacia y preparar informes para la Conferencia de las Partes;

- e) prever procedimientos para el arreglo de las controversias que puedan presentarse entre las Partes del ACUERDO; y
 - f) como mínimo, prohibir para toda especie migratoria del orden de los cetáceos cualquier acto que implique sacarla de su ambiente natural que no esté permitido por algún acuerdo multilateral sobre la especie migratoria en cuestión, y cuidar de que los Estados que no son Estados del área de distribución de dicha especie migratoria puedan adherirse a dicho ACUERDO.
5. Todo ACUERDO, en la medida en que sea adecuado y posible, deberla prever, sin carácter exclusivo, lo siguiente:
- a) exámenes periódicos del estado de conservación de la especie migratoria en cuestión, así como la identificación de factores eventualmente nocivos para dicho estado de conservación;
 - b) planes coordinados de conservación, cuidado y aprovechamiento;
 - c) investigaciones sobre la ecología y la dinámica de población de la especie migratoria en cuestión, concediendo particular atención a las migraciones de esta especie;
 - d) intercambio de informaciones sobre la especie migratoria en cuestión, concediendo particular importancia al intercambio de los resultados de

las investigaciones y de las correspondientes estadísticas;

- e) la conservación y, cuando sea necesario y posible, la restauración de los hábitats que sean importantes para el mantenimiento de un estado de conservación favorable, y la protección de dichos hábitats contra perturbaciones, incluido el estricto control de la introducción de especies exóticas nocivas para la especie migratoria en cuestión, o el control de tales especies ya introducidas;
- f) el mantenimiento de una red de hábitats apropiados a la especie migratoria en cuestión, repartidos adecuadamente a lo largo de los itinerarios de migración;
- g) cuando ello parezca deseable, la puesta a disposición de la especie migratoria en cuestión de nuevos hábitats que le sean favorables, o la reintroducción de dicha especie en hábitats favorables;
- h) hasta el máximo nivel posible, la eliminación de actividades y obstáculos que dificulten o impidan la migración, o la adopción de medidas que compensen el efecto de estas actividades y obstáculos;
- i) la prevención, reducción o control de las inmi-siones de sustancias nocivas para la especie migratoria en cuestión en el hábitat de dicha especie;

- j) medidas que estriben en principios ecológicos fundados y que tiendan a ejercer un control y una regulación de actos que impliquen sacar de su ambiente natural ejemplares de la especie migratoria en cuestión;
- k) procedimientos para coordinar las acciones en orden a la represión de sacas ilícitas;
- l) intercambio de informaciones sobre las amenazas serias que se cieman sobre la especie migratoria en cuestión;
- m) procedimientos de urgencia que permitan reforzar considerable y rápidamente las medidas de conservación en el caso de que el estado de conservación de la especie migratoria en cuestión se vea seriamente afectado; y
- n) información a la opinión pública sobre el contenido y los objetivos del ACUERDO.

Artículo VI

Estados del área de distribución

1. La Secretaría, utilizando las informaciones que reciba de las Partes, mantendrá al día una lista de los Estados del área de distribución de las especies migratorias enumeradas en los Apéndices I y II.
2. Las Partes mantendrán informada a la Secretaría sobre las especies migratorias enumeradas en los Apéndices I y II respecto a las cuales se consideren como Estados del área de distribución; a estos fines,

suministrarán, entre otras cosas, informaciones sobre los buques que naveguen bajo su pabellón y que fuera de los límites de la jurisdicción nacional lleven a cabo actos que impliquen sacar de su ambiente natural ejemplares de las especies migratorias en cuestión y, en la medida de lo posible, sobre sus proyectos futuros relativos a dichos actos.

3. Las Partes que sean Estados del área de distribución de especies migratorias enumeradas en los Apéndices I y II deben informar a la Conferencia de las Partes, por conducto de la Secretaría, y por lo menos seis meses antes de cada reunión ordinaria de la Conferencia, sobre las medidas que adopten para aplicar las disposiciones de la presente Convención con respecto a dichas especies.

Artículo VII

La Conferencia de las Partes

1. La Conferencia de las Partes constituye el órgano de decisión de la presente Convención.
2. La Secretaría convocará una reunión de la Conferencia de las Partes a más tardar dos años después de la entrada en vigor de la presente Convención.
3. Posteriormente, la Secretaría convocará, con intervalos de tres años como máximo, reuniones ordinarias de la Conferencia de las Partes, a menos que la Conferencia decida otra cosa, y reuniones extraordinarias en cualquier momento, a solicitud por escrito de por lo menos un tercio de las Partes.

4. La Conferencia de las Partes establecerá el reglamento financiero de la presente Convención y lo someterá a un examen regular. La Conferencia de las Partes, en cada una de sus reuniones ordinarias, aprobará el presupuesto para el ejercicio siguiente. Cada una de las Partes contribuirá a ese presupuesto conforme a una escala de ponderaciones que será convenida por la Conferencia. El reglamento financiero, comprendidas las disposiciones relativas al presupuesto y a la escala de contribuciones, así como sus modificaciones, serán adoptados por unanimidad de las Partes presentes y votantes.

5. En cada una de sus reuniones, la Conferencia de las Partes procederá a un examen de la aplicación de la presente Convención y podrá en particular:
 - a) controlar y constatar el estado de conservación de las especies migratorias;

 - b) pasar revista a los progresos realizados en materia de conservación de las especies migratorias y en particular de las enumeradas en los Apéndices I y II;

 - c) en la medida en que sea necesario, adoptar las disposiciones y dar las directrices necesarias para que el Consejo Científico y la Secretaría puedan cumplir sus funciones;

 - d) recibir y examinar los informes presentados por el Consejo Científico, la Secretaría, una de las Partes o un organismo permanente constituido en virtud de un ACUERDO;

- e) formular recomendaciones a las Partes en orden a mejorar el estado de conservación de las especies migratorias, y comprobar los progresos logrados en aplicación de los ACUERDOS;
 - f) en el caso de que no se haya concertado ningún ACUERDO, recomendar la convocación de reuniones de las Partes que sean Estados del área de distribución de una especie migratoria, o de un grupo de especies migratorias, para discutir medidas destinadas a mejorar el estado de conservación de estas especies;
 - g) formular recomendaciones a las Partes en orden a mejorar la eficacia de la presente Convención; y
 - h) decidir toda medida suplementaria que debiera adoptarse para la realización de los objetivos de la presente Convención.
6. La Conferencia de las Partes, en cada una de sus reuniones, debería determinar la fecha y el lugar de su próxima reunión.
7. En toda reunión que celebre, la Conferencia de las Partes establecerá y adoptará el reglamento correspondiente para la misma. Las decisiones de la Conferencia de las Partes serán tomadas por mayoría de dos tercios de las Partes presentes y votantes, a no ser que en la presente Convención se haya dispuesto otra cosa.

8. Las Naciones Unidas, sus Organismos Especializados, el Organismo Internacional de Energía Atómica, así como cualquier Estado que no sea Parte en la presente Convención y, para cada ACUERDO, el órgano designado por las Partes del mismo, podrán ser representados por observadores en las reuniones de la Conferencia de las Partes.

9. Cualquier organismo o entidad de las categorías abajo mencionadas, técnicamente calificado en el campo de la protección y conservación, así como del cuidado y aprovechamiento de especies migratorias, y que haya informado a la Secretaría de su deseo de estar representado por observadores en las reuniones de la Conferencia de las Partes, será admitido, salvo que objeten por lo menos un tercio de las Partes presentes.
 - a) organismos o entidades internacionales, tanto gubernamentales como no gubernamentales, así como organismos o entidades gubernamentales nacionales; y
 - b) organismos o entidades nacionales no gubernamentales que hayan sido autorizados para ese efecto por el Estado en que se encuentran ubicados.

Una vez admitidos, estos observadores tendrán el derecho de participar sin voto en las reuniones.

Artículo VIII

El Consejo Científico

1. La Conferencia de las Partes, en su primera reunión, instituirá un Consejo Científico encargado de asesorar en cuestiones científicas.

2. Cualquier Parte podrá nombrar un experto calificado como miembro del Consejo Científico. El Consejo Científico comprenderá además expertos calificados escogidos y nombrados como miembros por la Conferencia de las Partes. El número de estos expertos, los criterios para su selección y la duración de su mandato serán determinados por la Conferencia de las Partes.
3. El Consejo Científico se reunirá a invitación de la Secretaría cada vez que la Conferencia de las Partes lo demande.
4. A reserva de la aprobación de la Conferencia de las Partes, el Consejo Científico establecerá su propio reglamento interno.
5. La Conferencia de las Partes decidirá las funciones del Consejo Científico. Entre las mismas pueden figurar:
 - a) el asesoramiento científico a la Conferencia de las Partes, a la Secretaría y, si la Conferencia lo aprueba, a toda institución establecida en virtud de la presente Convención o de un ACUERDO, o a cualquier Parte;
 - b) recomendaciones para trabajos de investigación y coordinación de los mismos sobre las especies migratorias, evaluación de los resultados de dichos trabajos de investigación, a fin de comprobar el estado de conservación de las especies migratorias, e informes a la Conferencia de las Partes sobre tal estado de conservación, así

como sobre las medidas que permitan mejorarlo,

- c) recomendaciones a la Conferencia de las Partes sobre las especies migratorias que deben ser incluidas en los Apéndices I y II, inclusive información sobre el área de distribución de estas especies;
- d) recomendaciones a la Conferencia de las Partes sobre medidas específicas de conservación, así como de cuidado y aprovechamiento que deban incluirse en los ACUERDOS relativos a las especies migratorias; y
- e) recomendaciones a la Conferencia de las Partes para la solución de problemas relativos a aspectos científicos en la aplicación de la presente Convención, especialmente los referentes a los hábitats de las especies migratorias.

Artículo IX La Secretaría

1. Para los efectos de la presente Convención se establecerá una Secretaría.
2. Al entrar en vigor la presente Convención, el Director Ejecutivo del Programa de las Naciones Unidas para el Medio Ambiente proveerá lo necesario para la Secretaría. En la medida y forma en que lo considere apropiado, podrá ser asistido por organismos y entidades internacionales o nacionales, intergubernamentales o no gubernamentales, con competencia técnica

en la protección, conservación, cuidado y aprovechamiento de la fauna silvestre.

3. En el caso de que el Programa de las Naciones Unidas para el Medio Ambiente no se encontrase ya en condiciones de organizar la Secretaría, la Conferencia de las Partes tomará las disposiciones necesarias para proveer de otra manera.
4. Las funciones de la Secretaría serán:
 - a) organizar y prestar su asistencia para las reuniones
 - i) de la Conferencia de las Partes, y
 - ii) del Consejo Científico;
 - b) mantener y fomentar las relaciones con y entre las Partes, las instituciones permanentes creadas en el marco de los ACUERDOS, y otras organizaciones internacionales que se ocupan de las especies migratorias;
 - c) obtener de todas las fuentes apropiadas informes y otras informaciones útiles para los objetivos y la aplicación de la presente Convención, y cuidar de la adecuada difusión de dichas informaciones;
 - d) llamar la atención de la Conferencia de las Partes sobre todos los asuntos relacionados con los objetivos de la presente Convención;

- e) elaborar para la Conferencia de las Partes informes sobre la labor de la Secretaría y la aplicación de la presente Convención;
- f) llevar y publicar la lista de los Estados del área de distribución de todas las especies migratorias enumeradas en los Apéndices I y II;
- g) fomentar, bajo la dirección de la Conferencia de las Partes, la conclusión de ACUERDOS;
- h) llevar y poner a disposición de las Partes una lista de los ACUERDOS y, si la Conferencia de las Partes lo demanda, suministrar toda la información referente a los mismos;
- i) llevar y publicar una relación de las recomendaciones dadas por la Conferencia de las Partes conforme al Artículo VII, párrafo 5, subpárrafos e), f) y g), o de las decisiones adoptadas conforme al subpárrafo h) del mismo párrafo;
- j) informar a la opinión pública sobre la presente Convención y sus objetivos; y
- k) asumir todas las demás funciones que se le confíen en virtud de la presente Convención o por la Conferencia de las Partes.

Artículo X

Enmiendas a la Convención

1. La presente Convención podrá ser enmendada en cualquier reunión ordinaria o extraordinaria de la Conferencia de las Partes.

2. Cualquier Parte podrá proponer enmiendas.
3. El texto de la enmienda propuesta, acompañado de su motivación, será comunicado a la Secretaría con una antelación no menor de ciento cincuenta días a la fecha de la reunión en la que haya de tratarse, y será comunicado sin dilación por la Secretaría a todas las Partes. Cualquier observación de las Partes referente al texto de la propuesta de enmienda será comunicada a la Secretaría por lo menos sesenta días antes de la apertura de la reunión. La Secretaría, inmediatamente después de expirado este plazo, comunicará a las Partes todas las observaciones recibidas dentro del mismo.
4. Las enmiendas serán adoptadas por una mayoría de dos tercios de las Partes presentes y votantes.
5. Toda enmienda adoptada entrará en vigor para todas las Partes que la hayan aceptado el día primero del tercer mes siguiente a la fecha en la que dos tercios de las Partes hayan depositado ante el Depositario un instrumento de aceptación. Para toda Parte que haya depositado un instrumento de aceptación después de la fecha en que lo hayan hecho dos tercios de las Partes, la enmienda entrará en vigor con respecto a dicha Parte el día primero del tercer mes siguiente a la fecha de depósito de su instrumento de aceptación.

Artículo XI

Enmiendas a los Apéndices

1. Los Apéndices I y II podrán ser enmendados en cualquier reunión ordinaria o extraordinaria de la Conferencia de las Partes.

2. Cualquier Parte podrá proponer enmiendas.
3. El texto de cada enmienda propuesta, acompañado de su motivación, fundada en los mejores conocimientos científicos disponibles, será comunicado a la Secretaría con una antelación no menor de ciento cincuenta días a la fecha de la reunión, y será comunicado sin dilación por la Secretaría a todas las Partes. Cualquier observación de las Partes referente al texto de la propuesta de enmienda será comunicada a la Secretaría por lo menos sesenta días antes de la apertura de la reunión. La Secretaría, inmediatamente después de expirado este plazo, comunicará a las Partes todas las observaciones recibidas dentro del mismo.
4. Las enmiendas serán adoptadas por una mayoría de dos tercios de las Partes presentes y votantes.
5. Las enmiendas a los Apéndices entrarán en vigor para todas las Partes, a excepción de aquellas que hayan formulado una reserva conforme al siguiente párrafo 6, noventa días después de la reunión de la Conferencia de las Partes en que hayan sido aprobadas.
6. Durante el plazo de noventa días previsto en el precedente párrafo 5, toda Parte podrá, mediante notificación escrita al Depositario, formular reservas a las enmiendas. Una reserva a una enmienda podrá ser retirada mediante notificación escrita al Depositario; en tal caso la enmienda entrará en vigor para la Parte respectiva noventa días después de retirada dicha reserva.

Artículo XII

Efectos de la Convención sobre las convenciones internacionales y las legislaciones

1. La presente Convención no afectará a la codificación y desarrollo del derecho del mar por la Conferencia del Derecho del Mar de las Naciones Unidas convocada en aplicación de la Resolución 2.750 C (XXV) de la Asamblea General de las Naciones Unidas, ni a las actuales o futuras reivindicaciones y posiciones jurídicas de cualquier Estado relativas al derecho del mar ni a la naturaleza y extensión de su competencia ribereña y de la competencia que ejerza sobre los buques que naveguen bajo su pabellón.
2. Las disposiciones de la presente Convención no afectarán en modo alguno a los derechos y obligaciones de las Partes que se deriven de cualquier tratado, convención o acuerdo actualmente vigente.
3. Las disposiciones de la presente Convención no afectarán en modo alguno al derecho de las Partes a adoptar medidas internas más estrictas en orden a la conservación de las especies migratorias enumeradas en los Apéndices I y II o medidas internas en orden a la conservación de las especies no enumeradas en los Apéndices I y II.

Artículo XIII

Arreglo de controversias

1. Cualquier controversia que pudiera surgir entre dos o más Partes con respecto a la interpretación o aplica-

ción de las disposiciones de la presente Convención será objeto de negociaciones entre las Partes en la controversia.

2. Si la controversia no pudiere resolverse de acuerdo con el párrafo 1 del presente Artículo, las Partes podrán, por consentimiento mutuo, someter la controversia a arbitraje, en especial a la Corte Permanente de Arbitraje de La Haya, y las Partes que así procedan quedarán obligadas por la decisión arbitral.

Artículo XIV

Reservas

1. Las disposiciones de la presente Convención no estarán sujetas a reservas generales. Se podrán hacer reservas específicas de conformidad con lo dispuesto en el presente Artículo y el Artículo XI.
2. Cualquier Estado u organización de integración económica regional podrá, al depositar su instrumento de ratificación, aceptación, aprobación o adhesión, formular una reserva específica con relación a la inclusión ya sea en el Apéndice I, o en el Apéndice II, o en ambos, de cualquier especie migratoria, y no será considerado como Parte con respecto al objeto de dicha reserva hasta que hayan pasado noventa días desde la notificación del Depositario a las Partes de la retirada de la reserva.

Artículo XV

Firma

La presente Convención estará abierta en Bonn a la firma de todos los Estados y de toda organización de integración económica regional hasta el 22 de junio de 1980.

Artículo XVI

Ratificación, aceptación, aprobación

La presente Convención estará sujeta a ratificación, aceptación o aprobación. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del Gobierno de la República Federal de Alemania, el cual será el Depositario.

Artículo XVII

Adhesión

La presente Convención, a partir del 22 de junio de 1980, estará abierta a la adhesión de todos los Estados y organizaciones de integración económica regional no signatarios. Los instrumentos de adhesión serán depositados en poder del Depositario.

Artículo XVIII

Entrada en vigor

1. La presente Convención entrará en vigor el primer día del tercer mes siguiente a la fecha en que se haya depositado en poder del Depositario el decimoquinto instrumento de ratificación, aceptación, aprobación o adhesión.
2. Para cada Estado u organización de integración económica regional que ratifique, acepte, o apruebe la presente Convención, o se adhiera a la misma después del depósito de decimoquinto instrumento de ratificación, aceptación, aprobación o adhesión, la presente Convención entrará en vigor el primer día del tercer mes siguiente a la fecha en que dicho Estado o

dicha organización haya depositado su instrumento de ratificación, aceptación, aprobación o adhesión.

Artículo XIX

Denuncia

Toda Parte podrá denunciar la presente Convención mediante notificación por escrito al Depositario en cualquier momento. La denuncia surtirá efecto doce meses después de que el Depositario haya recibido la notificación.

Artículo XX

Depositario

1. El original de la presente Convención, cuyos textos alemán, español, francés, inglés y ruso son igualmente auténticos, será depositado en poder de Depositario. Este enviará copias certificadas de cada una de estas versiones a todos los Estados y a todas las organizaciones de integración económica regional que la hayan firmado o depositado instrumentos de adhesión.
2. El Depositario, después de haber consultado con los Gobiernos interesados, preparará versiones oficiales del texto de la presente Convención en las lenguas árabe y china.
3. El Depositario informará a todos los Estados y a todas las organizaciones de integración económica regional, signatarios y adherentes, así como a la Secretaría, de las firmas, los depósitos de instrumentos de ratificación, aceptación, aprobación o adhesión, y de la entrada en vigor de la presente Convención, así como

de las enmiendas, reservas específicas y notificaciones de denuncia.

4. Tan pronto como la presente Convención entre en vigor, el Depositario transmitirá una copia certificada a la Secretaría de las Naciones Unidas, para su registro y publicación, de conformidad con el Artículo 102 de la Carta de las Naciones Unidas.

EN TESTIMONIO DE LO CUAL, los infrascritos, debidamente autorizados al efecto, han firmado la presente Convención.

HECHO en Bonn, el 23 de junio de 1979.

En nombre de:

[For the signatures, see p. 443 of this volume — Pour les signatures, voir p. 443 du présent volume.]

[RUSSIAN TEXT — TEXTE RUSSE]

КОНВЕНЦИЯ ПО СОХРАНЕНИЮ МИГРИРУЮЩИХ ВИДОВ ДИКИХ ЖИВОТНЫХ

Договаривающиеся Стороны,

ПРИЗНАВАЯ, что дикие животные во всем их многообразии являются незаменимой частью природной системы Земли и должны сохраняться для блага человечества;

СОЗНАВАЯ, что каждое поколение людей является хранителем природных ресурсов для будущих поколений и обязано обеспечить сохранность этого наследия или — там, где оно используется — его разумное использование;

СОЗНАВАЯ все растущее значение диких животных с точки зрения окружающей среды, экологии, генетики, науки, эстетики, отдыха, культуры и воспитания, а также с социальной и экономической точек зрения;

ИСПЫТЫВАЯ БЕСПОКОЙСТВО, особенно в отношении тех видов диких животных, которые мигрируют за пределы или за пределами границ национальной юрисдикции;

ПРИЗНАВАЯ, что государства являются и должны быть защитниками мигрирующих видов диких животных, обитающих в пределах границ национальной юрисдикции и пересекающих эти границы;

УБЕЖДЕННЫЕ, что эффективное управление и сохранение мигрирующих видов диких животных требуют совместных действий всех государств, в пределах национальной юрисдикции которых эти виды проводят какую-либо часть своего жизненного цикла;

НАПОМИНАЯ о рекомендации 32 Плана действий, принятого Конференцией Организации Объединенных Наций по проблемам окружающей

человека среды (Стокгольм, 1972 г.) и с удовлетворением принятого к сведению двадцать седьмой сессией Генеральной Ассамблеи Организации Объединенных Наций;

согласились о нижеследующем:

Статья I
Определения

1. Для целей настоящей Конвенции:

- а) „мигрирующий вид“ означает всю популяцию или же географически обособленную часть популяции любых видов или любых более низких таксонов диких животных, значительная часть которых циклично и предопределенно пересекает одну или более границ национальной юрисдикции;
- б) „статус сохранности мигрирующего вида“ означает совокупность влияний, которые могут в течение длительного срока оказывать воздействие на распространение и численность данного мигрирующего вида;
- в) „статус сохранности“ считается „благоприятным“, если:
 - 1) данные о динамике популяций показывают, что мигрирующий вид на длительный срок остается жизнеспособной частью своих экосистем;
 - 2) в настоящее время не происходит сокращения ареала мигрирующего вида или такое сокращение маловероятно на долгосрочной основе;
 - 3) в настоящее время имеется и в обозримом будущем будет иметься достаточно местобитаний для сохранения популяции данного мигрирующего вида на долгосрочной основе; и
 - 4) распространение и численность данного мигрирующего вида приближаются к исторически сложившимся сфере и уровням в той

мере, в какой существуют потенциально приемлемые экосистемы, и в той мере, в какой это соответствует разумному управлению живой природой;

- d) „статус сохранности“ считается „неблагоприятным“, если какое-либо из условий, указанных в подпункте „с“ настоящего пункта, не соблюдено;
- e) „находящийся под угрозой исчезновения“ означает в отношении определенного мигрирующего вида, что этот вид находится под угрозой исчезновения во всем своем ареале или в его значительной части;
- f) „ареал“ означает всю территорию суши или акваторию, на которой обитает или временно останавливается мигрирующий вид, а также которую он пересекает или над которой он пролетает в ходе обычной миграции;
- g) „местообитание“ означает любую территорию в пределах ареала мигрирующего вида с пригодными для этого вида условиями обитания;
- h) „государство ареала“ означает в отношении определенного мигрирующего вида любое государство (и, где это целесообразно, любую другую Сторону, упомянутую в подпункте „к“ настоящего пункта), осуществляющее юрисдикцию над какой-либо частью ареала этого мигрирующего вида, или государство, под флагом которого суда занимаются добыванием особей данного мигрирующего вида за пределами национальной юрисдикции;
- i) „добывание“ означает добычу, охоту, рыболовство, отлов, вспугивание, преднамеренное истребление или попытку осуществления таких действий;
- j) „Соглашение“ означает международное соглашение по сохранению одного или нескольких мигрирующих видов согласно Статьям IV и V настоящей Конвенции; и

- к) „Сторона“ означает государство или любую образованную суверенными государствами организацию региональной экономической интеграции, которые обладают компетенцией в отношении ведения переговоров, заключения и выполнения международных соглашений по вопросам, охватываемым настоящей Конвенцией, и для которых настоящая Конвенция находится в силе.
2. В вопросах, находящихся в их компетенции, организации региональной экономической интеграции, являющиеся Сторонами настоящей Конвенции, от своего имени пользуются правами и несут ответственность, которые вытекают из настоящей Конвенции для государств-членов этих организаций. В таких случаях государства-члены этих организаций не могут каждое в отдельности пользоваться этими правами.
3. В случаях, когда настоящая Конвенция предусматривает принятие решения либо большинством в две трети „присутствующих и участвующих в голосовании Сторон“, либо единогласно, имеются в виду „присутствующие Стороны, голосующие либо ‚за‘, либо ‚против““. Стороны, воздержавшиеся от голосования, не относятся к „присутствующим и участвующим в голосовании Сторонам“ при определении большинства.

Статья II

Основные принципы

1. Стороны признают важность сохранения мигрирующих видов и согласования государствами ареала принимаемых в этих целях мер там, где это возможно и целесообразно, уделяя особое внимание мигрирующим видам, статус сохранности которых неблагоприятен, а также принимая в индивидуальном порядке или в сотрудничестве целесообразные меры, необходимые для сохранения таких видов и их местообитаний.

2. Стороны признают необходимость принятия мер, направленных на предотвращение угрозы исчезновения мигрирующих видов.
3. В частности, Стороны должны:
 - а) способствовать осуществлению научных исследований, относящихся к мигрирующим видам, и сотрудничать в их осуществлении;
 - б) прилагать усилия к обеспечению незамедлительной охраны мигрирующих видов, включенных в Приложение I;
 - в) прилагать усилия к заключению Соглашений о сохранении включенных в Приложение II мигрирующих видов и управлении ими.

Статья III

Мигрирующие виды, находящиеся под угрозой исчезновения:

Приложение I

1. Приложение I содержит список мигрирующих видов, находящихся под угрозой исчезновения.
2. Мигрирующий вид может быть включен в список Приложения I при условии наличия достоверных доказательств, в том числе наилучших из имеющихся научных свидетельств, которые указывают на то, что данный вид находится под угрозой исчезновения.
3. Мигрирующий вид может быть исключен из Приложения I, если Конференция Сторон установит:
 - а) что существуют достоверные доказательства, в том числе наилучшие из имеющихся научных свидетельств, указывающие на то, что данный вид больше не находится под угрозой исчезновения; и
 - б) что данный вид, по всей вероятности, не окажется вновь под угрозой исчезновения в связи с прекращением его охраны в результате его исключения из Приложения I.

4. Стороны, являющиеся государствами ареала мигрирующих видов, перечисленных в списке Приложения I, будут прилагать усилия, чтобы:
 - a) сохранить и, если это возможно и целесообразно, восстановить те местообитания, которые важны для предохранения данных видов от угрозы исчезновения;
 - b) предотвратить, устранить, компенсировать или, насколько это целесообразно, свести до минимума отрицательные последствия действий или помех, серьезно затрудняющих или исключающих миграцию данных видов; и
 - c) по мере возможности и там, где это целесообразно, предотвращать, уменьшать или регулировать влияние факторов, которые угрожают или, по всей вероятности, могут еще более угрожать данным видам, включая сюда строгое регулирование интродукции или же регулирование или уничтожение уже интродуцированных экзотических видов.
5. Стороны, являющиеся государствами ареала мигрирующих видов, перечисленных в списке Приложения I, запрещают добывание животных такого вида. Исключения допускаются лишь в том случае, если:
 - a) добывание служит научным целям;
 - b) добывание осуществляется с целью содействия воспроизводству или выживанию вида, находящегося под угрозой исчезновения;
 - c) добывание осуществляется с целью удовлетворения насущных потребностей традиционных пользователей такого вида; или
 - d) этого требуют чрезвычайные обстоятельства; при условии, что такие исключения точны по своему содержанию и ограничены территориально и по времени. Такое добывание не должно иметь неблагоприятных последствий для данного вида.

6. Конференция Сторон может рекомендовать Сторонам, являющимся государствами ареала мигрирующего вида, включенного в Приложение I, принятие дальнейших мер, считающихся благоприятными для данного вида.
7. Стороны в кратчайшие сроки уведомляют Секретариат о любых исключениях, сделанных в соответствии с пунктом 5 настоящей Статьи.

Статья IV

Мигрирующие виды, которые могут стать предметом Соглашений:

Приложение II

1. Приложение II включает мигрирующие виды, статус сохранности которых является неблагоприятным, для сохранения и управления которыми необходимы международные соглашения, а также те виды, статус сохранности которых был бы значительно улучшен в результате международного сотрудничества, которое могло бы быть достигнуто на основе международного соглашения.
2. Если этого требуют обстоятельства, один и тот же мигрирующий вид может быть включен и в Приложение I, и в Приложение II.
3. Стороны, являющиеся государствами ареала мигрирующих видов, включенных в Приложение II, будут прилагать усилия к заключению благоприятных для данных видов Соглашений и должны отдавать приоритет таким видам, статус сохранности которых является неблагоприятным.
4. Стороны призваны принимать меры с целью заключения Соглашений о любой популяции или же любой географически обособленной части популяции любого вида или более низкого таксона диких животных, представители которых периодически пересекают одну или несколько границ национальной юрисдикции.

5. Копия каждого Соглашения, заключенного согласно положениям настоящей Статьи, направляется в Секретариат.

Статья V

Ориентировочные рамки Соглашений

1. Целью каждого Соглашения является восстановление или обеспечение благоприятного статуса сохранности данного мигрирующего вида. Каждое Соглашение должно охватывать те аспекты сохранения и управления данным мигрирующим видом, которые служат достижению этой цели.
2. Каждое Соглашение должно охватывать весь ареал данного мигрирующего вида и должно быть открыто для присоединения всех государств ареала данного вида, независимо от того, являются ли они Сторонами настоящей Конвенции.
3. Соглашение должно, по возможности, охватывать более чем один мигрирующий вид.
4. Каждое Соглашение должно:
 - a) определять мигрирующий вид, являющийся предметом Соглашения;
 - b) содержать описание ареала и путей миграции данного мигрирующего вида;
 - c) предусматривать назначение каждой Стороной своих национальных органов, ответственных за осуществление Соглашения;
 - d) учреждать, в случае необходимости, соответствующий механизм для содействия достижению целей Соглашения, контроля за его эффективностью и подготовки докладов для Конференции Сторон;
 - e) предусматривать процедуры для урегулирования споров между Сторонами Соглашения; и,

- f) по меньшей мере, запрещать в отношении мигрирующего вида отряда китообразных любое добывание особей данного мигрирующего вида, которое не допускается каким-либо иным многосторонним соглашением, и предусматривать возможность присоединения к этому Соглашению государств, которые не являются государствами ареала данного мигрирующего вида.
5. В соответствующих и возможных случаях каждое Соглашение должно, не ограничиваясь этим, предусматривать следующее:
- a) периодическое рассмотрение статуса сохранности данного мигрирующего вида, а также определение факторов, которые могут отрицательно повлиять на этот статус;
 - b) координацию планов сохранения мигрирующего вида и управления им;
 - c) исследовательские работы в области экологии и динамики популяции данного мигрирующего вида с особым учетом его миграции;
 - d) обмен информацией о данном мигрирующем виде, уделяя особое внимание обмену результатами исследований и соответствующими статистическими данными;
 - e) сохранение и, когда это необходимо и возможно, восстановление местообитаний, важных для обеспечения благоприятного статуса сохранности, а также защиту этих местообитаний от нарушений, включая строгий контроль за интродукцией экзотических видов, отрицательно воздействующих на данный мигрирующий вид, или контроль за ними после интродукции;
 - f) поддержание сети подходящих местообитаний, соответствующим образом расположенных по отношению к путям миграции;

- g) в случаях, когда это представляется желательным, создание новых местообитаний, благоприятных для данного мигрирующего вида, или реинтродукцию мигрирующего вида в благоприятные местообитания;
- h) прекращение в максимально возможной степени действий и устранение препятствий, мешающих миграции или затрудняющих ее, или компенсацию за них;
- i) предотвращение, сокращение или контроль сброса в местообитания данного мигрирующего вида веществ, вредных для этого мигрирующего вида;
- j) меры контроля и регулирования добывания мигрирующего вида, основанные на разумных экологических принципах;
- k) процедуры координирования мер по пресечению незаконного добывания;
- l) обмен информацией о серьезных опасностях для мигрирующих видов;
- m) чрезвычайные процедуры, позволяющие быстро и существенно усилить меры по сохранению мигрирующего вида, в случае, если статус его сохранности подвергается серьезному отрицательному влиянию; и
- n) ознакомление широкой общественности с содержанием и целями Соглашения.

Статья VI

Государства ареала

1. Секретариат постоянно ведет учет государств ареала мигрирующих видов, включенных в Приложения I и II, используя полученную от Сторон информацию.
2. Стороны информируют Секретариат о мигрирующих видах, включенных в Приложения I и II, в отношении которых они считают себя государствами ареала, включая информацию о судах,

плавающих под их флагом и занимающихся добыванием данных мигрирующих видов за пределами национальной юрисдикции, а также, по возможности, о планах такого добывания в будущем.

3. Стороны, являющиеся государствами ареала мигрирующих видов, включенных в Приложения I и II, должны через Секретариат уведомлять Конференцию Сторон о предпринимаемых ими мерах по осуществлению положений настоящей Конвенции в отношении этих видов не позднее, чем за шесть месяцев до каждого очередного заседания Конференции.

Статья VII

Конференция Сторон

1. Конференция Сторон является органом Конвенции по принятию решений.
2. Секретариат созывает заседание Конференции Сторон не позднее, чем через два года после вступления в силу настоящей Конвенции.
3. После этого Секретариат созывает регулярные заседания Конференции Сторон не реже, чем один раз в три года, если Конференция Сторон не примет иного решения, и чрезвычайные заседания в любое время по получении письменного запроса об этом не менее чем от одной трети числа Сторон.
4. Конференция Сторон устанавливает финансовые положения настоящей Конвенции и регулярно пересматривает их. На каждом регулярном заседании Конференция Сторон принимает бюджет на следующий финансовый период. Каждая Сторона вносит свой взнос в этот бюджет согласно установленной Конференцией шкале членских взносов. Финансовые положения, включая бюджетные положения, положения о шкале взносов и изменения в них, принимаются

единогласным решением присутствующих и участвующих в голосовании Сторон.

5. На каждом заседании Конференция Сторон рассматривает выполнение настоящей Конвенции и, в частности, может:
- a) рассматривать и оценивать статус сохранности мигрирующих видов;
 - b) рассматривать результаты деятельности по сохранению мигрирующих видов, особенно видов, включенных в Приложения I и II;
 - c) принимать такие положения и указания, которые могут оказаться необходимыми Научному совету и Секретариату для выполнения своих обязанностей;
 - d) получать и рассматривать любые доклады, представленные Научным советом, Секретариатом, любой из Сторон или любым постоянным органом, созданным в соответствии с Соглашением;
 - e) давать Сторонам рекомендации по улучшению статуса сохранности мигрирующих видов и рассматривать результаты деятельности, осуществляемой на основе Соглашений;
 - f) в случаях, когда Соглашение не заключено, давать рекомендации по созыву заседаний тех Сторон, которые являются государствами ареала какого-либо мигрирующего вида или какой-либо группы мигрирующих видов, с целью обсуждения мер по улучшению статуса сохранности этих видов;
 - g) давать Сторонам рекомендации по повышению эффективности настоящей Конвенции; и
 - h) принимать решения о любых дополнительных мерах, необходимых для достижения целей настоящей Конвенции.

6. На каждом заседании Конференция Сторон должна определять время и место проведения следующего заседания.
7. На каждом заседании Конференция Сторон определяет и принимает правила процедуры для этого заседания. Для принятия решений на таком заседании Конференции Сторон будет необходимо большинство в две трети присутствующих и участвующих в голосовании Сторон, за исключением тех случаев, когда Конвенция предусматривает иное.
8. Организация Объединенных Наций, ее специализированные учреждения, Международное агентство по атомной энергии, а также любое государство, не являющееся Стороной настоящей Конвенции, или — для каждого отдельного Соглашения — орган, назначенный Сторонами этого Соглашения, могут быть представлены наблюдателями на заседаниях Конференции Сторон.
9. Любые организации или учреждения, технически компетентные в области защиты, сохранения и регулирования мигрирующих видов и принадлежащие к нижеследующим категориям, которые уведомили Секретариат о своем желании быть представленными наблюдателями на заседаниях Конференции Сторон, получают эту возможность, за исключением тех случаев, когда, по крайней мере, одна треть присутствующих Сторон выскажется против:
 - а) международные организации или учреждения, как правительственные, так и неправительственные, а также национальные правительственные организации и учреждения; и
 - б) национальные неправительственные учреждения или организации, которые были назначены для этой цели государством, в котором они находятся.

По получении допуска эти наблюдатели будут иметь право участия, но не право голоса.

Статья VIII
Научный совет

1. На своем первом заседании Конференция Сторон учреждает Научный совет для консультаций по научным вопросам.
2. Каждая Сторона может назначить квалифицированного эксперта членом Научного совета. Помимо того, членами Научного совета будут состоять квалифицированные эксперты, выбранные и назначенные Конференцией Сторон; число этих экспертов, критерии их отбора и сроки их назначения определяются по решению Конференции Сторон.
3. Секретариат созывает заседания Научного совета по требованию Конференции Сторон.
4. Научный совет принимает собственные правила процедуры, подлежащие утверждению Конференцией Сторон.
5. Конференция Сторон определяет функции Научного совета, которые могут включать:
 - a) предоставление научных консультаций Конференции: Сторон, Секретариату и, с согласия Конференции Сторон, любому учреждению, созданному в соответствии с настоящей Конвенцией или Соглашением, или любой Стороне;
 - b) представление рекомендаций для проведения научно-исследовательских работ по изучению мигрирующих видов и координации этих работ; оценку результатов этих научно-исследовательских работ с целью определения статуса сохранности мигрирующих видов, а также представление докладов Конференции Сторон об этом статусе и мерах по его улучшению;
 - c) представление рекомендаций Конференции Сторон в отношении мигрирующих видов, которые следует включить в Приложения I или

II с указанием ареала этих мигрирующих видов;

- d) представление рекомендаций Конференции Сторон в отношении конкретных мер по сохранению и регулированию, которые следует включить в Соглашения о мигрирующих видах; и
- e) представление рекомендаций Конференции Сторон для решения проблем, связанных с научными аспектами осуществления настоящей Конвенции, в частности, относящихся к местообитаниям мигрирующих видов.

Статья IX
Секретариат

1. В целях выполнения настоящей Конвенции будет образован Секретариат.
2. После вступления в силу настоящей Конвенции Исполнительный Директор Программы Организации Объединенных Наций по окружающей среде сформирует Секретариат. В той мере и таким образом, как он сочтет необходимым, ему в этом могут оказать помощь соответствующие межправительственные или неправительственные, международные или национальные организации и учреждения, технически компетентные в защите, сохранении и регулировании диких животных.
3. Если Программа Организации Объединенных Наций по окружающей среде окажется более не в состоянии обеспечить работу Секретариата, Конференция Сторон примет иные меры для обеспечения его работы.
4. В функции Секретариата будет входить:
 - a) организация и обслуживание заседаний:
 - i) Конференции Сторон; и
 - ii) Научного совета;

- b) поддержание связи со Сторонами, постоянными учреждениями, созданными на основе Соглашений, и другими международными организациями, занимающимися мигрирующими видами, а также содействие связям между ними;
- c) получение из всех соответствующих источников докладов и другой информации, служащих целям настоящей Конвенции и ее выполнению, и обеспечение соответствующего распространения такой информации;
- d) привлечение внимания Конференции Сторон к любому вопросу, имеющему отношение к целям настоящей Конвенции;
- e) подготовка для Конференции Сторон докладов о работе Секретариата и о выполнении настоящей Конвенции;
- f) ведение и публикация списка государств ареала всех мигрирующих видов, включенных в Приложения I и II;
- g) содействие заключению Соглашений под руководством Конференции Сторон;
- h) ведение и представление Сторонам списка Соглашений и обеспечение любой информацией об этих Соглашениях по требованию Конференции Сторон;
- i) ведение и публикация списка рекомендаций, сделанных Конференцией Сторон в соответствии с подпунктами „e“, „f“, „g“ пункта 5 Статьи VII, или списка решений, принятых в соответствии с подпунктом „h“ того же пункта;
- j) информирование общественности о настоящей Конвенции и ее целях; и
- k) выполнение любых других функций, порученных ему в соответствии с настоящей Конвенцией или Конференцией Сторон.

Статья X

Поправки к тексту Конвенции

1. На любом регулярном или чрезвычайном заседании Конференции Сторон в текст настоящей Конвенции могут быть внесены поправки.
2. Предложение о поправке может внести любая Сторона.
3. Текст любой предлагаемой поправки и ее обоснование передаются Секретариату не позднее, чем за 150 дней до заседания, на котором они будут рассматриваться, и незамедлительно направляются Секретариатом всем Сторонам. Любые комментарии Сторон к этому тексту передаются Секретариату не позднее, чем за 60 дней до начала заседания. Немедленно по истечении последнего дня для представления комментариев Секретариат направляет Сторонам все комментарии, представленные на эту дату.
4. Поправки принимаются большинством в две трети присутствующих и участвующих в голосовании Сторон.
5. Принятая поправка вступает в силу для всех Сторон, принявших ее, первого числа третьего месяца после того дня, как две трети Сторон сдали на хранение Депозитарию документ о принятии поправки. Для каждой другой Стороны, которая сдаст на хранение свой документ о принятии поправки после того срока, к которому две трети Сторон сдали на хранение документы о ее принятии, эта поправка вступает в силу для данной Стороны первого числа третьего месяца после сдачи ею на хранение своего документа о принятии.

Статья XI

Поправки к Приложениям

1. На любом регулярном или чрезвычайном заседании Конференции Сторон в текст Приложений I и II могут быть внесены поправки.

2. Предложение о поправке может внести любая Сторона.
3. Текст любой предлагаемой поправки и ее обоснование, опирающееся на наиболее точные имеющиеся научные данные, передаются Секретариату не позднее, чем за 150 дней до заседания и незамедлительно направляются Секретариатом всем Сторонам. Любые комментарии Сторон к этому тексту передаются Секретариату не позднее, чем за 60 дней до начала заседания. Немедленно по истечении последнего дня для представления комментариев Секретариат направляет Сторонам все комментарии, представленные на эту дату.
4. Поправки принимаются большинством в две трети присутствующих и участвующих в голосовании Сторон.
5. Поправки к Приложениям вступают в силу для всех Сторон через 90 дней после заседания Конференции Сторон, на котором они были приняты, за исключением тех Сторон, которые сделали оговорку в соответствии с пунктом 6 настоящей Статьи.
6. В течение предусмотренного в пункте 5 настоящей Статьи срока 90 дней любая Сторона посредством письменного уведомления Депозитария может сделать оговорку в отношении поправки. Оговорка в отношении поправки может быть снята посредством письменного уведомления Депозитария и вслед за этим поправка вступит в силу для данной Стороны через 90 дней после снятия оговорки.

Статья XII

Влияние на международные Конвенции и другие законодательные акты

1. Ничто в настоящей Конвенции не затрагивает ни кодификацию и разработку норм морского права Конференцией Организации Объединенных

Наций по морскому праву, созванной в соответствии с резолюцией 2750 С (XXV) Генеральной Ассамблеи Организации Объединенных Наций, ни существующие или будущие требования и юридические взгляды любого государства в отношении морского права, характера и пределов юрисдикции прибрежного государства и государства флага.

2. Положения настоящей Конвенции никоим образом не затрагивают прав или обязательств какой-либо Стороны, вытекающих из любых действующих договоров, конвенций или соглашений.
3. Положения настоящей Конвенции никоим образом не затрагивают права Сторон принимать более строгие внутренние меры по сохранению мигрирующих видов, включенных в Приложения I и II, или внутренние меры по сохранению видов, не включенных в Приложения I и II.

Статья XIII

Урегулирование споров

1. Любой спор, который может возникнуть между двумя или более Сторонами о толковании или применении положений настоящей Конвенции, должен быть предметом переговоров между Сторонами, участвующими в споре.
2. Если спор не может быть разрешен в соответствии с пунктом 1 настоящей Статьи, Стороны могут, по взаимному согласию, передать рассмотрение спорного вопроса в арбитраж, в частности, в Постоянную Палату Третейского суда в Гааге; арбитражное решение будет обязательным для Сторон, обратившихся в арбитраж.

Статья XIV

Оговорки

1. К положениям настоящей Конвенции не могут быть сделаны общие оговорки. Специальные оговорки могут быть внесены в соответствии с положениями настоящей Статьи и Статьи XI.

2. Любое государство и любая организация региональной экономической интеграции при сдаче на хранение своей ратификационной грамоты, документа о принятии, утверждении или присоединении могут внести специальную оговорку в отношении включения в Приложения I или II или в оба Приложения любого мигрирующего вида и не будут считаться Стороной в отношении предмета этой оговорки до истечения срока 90 дней после того, как Депозитарий уведомит все Стороны о снятии оговорки.

Статья XV

Подписание

Настоящая Конвенция открыта для подписания в Бонне для всех государств и для любой организации региональной экономической интеграции до двадцать второго июня 1980 года.

Статья XVI

Ратификация, принятие и утверждение

Настоящая Конвенция подлежит ратификации, принятию или утверждению. Ратификационные грамоты, документы о принятии или утверждении сдаются на хранение Правительству Федеративной Республики Германии, которое является Депозитарием.

Статья XVII

Присоединение

Настоящая Конвенция открыта с двадцать второго июня 1980 года для присоединения всех не подписавших ее государств и любой организации региональной экономической интеграции. Документы о присоединении сдаются на хранение Депозитарию.

Статья XVIII

Вступление в силу

- I. Настоящая Конвенция вступит в силу первого числа третьего месяца после даты сдачи на хранение Депозитарию пятнадцатой ратифика-

ционной грамоты, документа о принятии, утверждении или присоединении.

2. Для каждого государства и для каждой организации региональной экономической интеграции, которые ратифицируют, принимают или утверждают настоящую Конвенцию или присоединяются к ней после сдачи на хранение пятнадцатой ратификационной грамоты, документа о принятии, утверждении или присоединении, настоящая Конвенция вступает в силу первого числа третьего месяца после даты сдачи на хранение этим государством или этой организацией своей ратификационной грамоты, документа о принятии, утверждении или присоединении.

Статья XIX

Денонсация

Любая Сторона может денонсировать настоящую Конвенцию путем письменного уведомления Депозитария в любое время. Денонсация вступает в силу через 12 месяцев после получения Депозитарием уведомления о денонсировании.

Статья XX

Депозитарий

1. Подлинник настоящей Конвенции на английском, испанском, немецком, русском и французском языках, все тексты которого имеют одинаковую силу, сдается на хранение Депозитария. Депозитарий направляет заверенные копии каждого из этих текстов всем государствам и организациям региональной экономической интеграции, подписавшим Конвенцию или сдавшим на хранение документы о присоединении к ней.
2. После консультаций с заинтересованными правительствами Депозитарий подготовит официальные тексты настоящей Конвенции на арабском и китайском языках.
3. Депозитарий информирует все подписавшие Конвенцию и присоединившиеся к ней государства и организации региональной экономической интеграции, а также Секретариат о подписаниях, сдаче

ратификационных грамот, документов о принятии, утверждении или присоединении, о вступлении в силу настоящей Конвенции, о поправках к ней, о специальных оговорках и уведомлениях о денонсации.

4. Сразу после вступления настоящей Конвенции в силу, заверенная копия ее передается Депозитарием Секретариату Организации Объединенных Наций для регистрации и опубликования в соответствии со Статьей 102 Устава Организации Объединенных Наций.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом на то уполномоченные, подписали настоящую Конвенцию.

СОВЕРШЕНО в Бонне двадцать третьего июня тысяча девятьсот семьдесят девятого года.

От имени:

[For the signatures, see p. 443 of this volume — Pour les signatures, voir p. 443 du présent volume.]

Ägyptens:
Égypt:
De l'Égypte :
Egipto:
Египта:

[Signed — Signé]

OMAR SIRRY

Argentiniens:
Argentina:
De l'Argentine :
La Argentina:
Аргентины:

Australiens:
Australia:
De l'Australie :
Australia:
Австралии:

Belgiens:
Belgium:
De la Belgique :
Bélgica:
Бельгии:

Benins:
Benin:
Du Bénin :
Benin:
Бенина:

Botsuanas:
Botswana:
Du Botswana :
Botswana:
Ботсваны:

Brasiliens:
Brazil:
Du Brésil :
El Brasil:
Бразилии:

Chiles:
Chile:
Du Chili :
Chile:
Чили:

Costa Ricas:
Costa Rica:
Du Costa Rica :
Costa Rica:
Коста-Рики:

Dänemarks:
Denmark:
Du Danemark :
Dinamarca:
Данни:

[Signed — Signé]

VEIT KOESTER

Der Bundesrepublik Deutschland:
The Federal Republic of Germany:
De la République fédérale d'Allemagne :
La República Federal de Alemania:
Германии, Федеративной Республики:

[Signed — Signé]

PETER HERMES

[Illegible — Illisible]

Ecuadors:
Ecuador:
De l'Equateur :
El Ecuador:
Эквадора:

Der Elfenbeinküste:
The Ivory Coast:
De la Côte d'Ivoire :
La Costa de Marfil:
Берега Слоновой Кости:

[Signed — Signé]

THEODOR DE MEL

Finnlands:
Finland:
De la Finlande :
Finlandia:
Финляндия:

Frankreichs:
France:
De la France :
Francia:
Франции:

[Signed — Signé]

JEAN SERVAT

Griechenlands:
Greece:
De la Grèce :
Grecia:
Греция:

[Signed — Signé]

CHRISTOS MACHAIRITSAS

Guatemalas:
Guatemala:
Du Guatemala :
Guatemala:
Гватемалы:

Indiens:
India:
De l'Inde :
La India:
Индии:

[*Signed — Signé*]
SHRI N. D. JAYAL

Irlands:
Ireland:
De l'Irlande :
Irlanda:
Ирландин:

[*Signed — Signé*]
CHRISTOPHER P. FOGARTY

Italiens:
Italy:
De l'Italie :
Italia:
Италии:

[*Signed — Signé*]
ORLANDI CORTUCCI

Jamaikas:
Jamaica:
De la Jamaïque :
Jamaica:
Ямайки:

[*Signed — Signé*]
KEITH JOHNSON

Japans:
Japan:
Du Japon :
El Japón:
Японии:

Kanadas:
Canada:
Du Canada :
El Canadá:
Канады:

Kenias:
Kenya:
Du Kenya :
Kenya:
Кенни:

Kolumbiens:
Colombia:
De la Colombie :
Colombia:
Колумбии:

Der Republik Korea:
The Republic of Korea:
De la République de Corée :
La República de Corea:
Республикн Кореи:

Lesothos:
Lesotho:
Du Lesotho :
Lesotho:
Лесото:

Luxemburgs:
Luxembourg:
Du Luxembourg :
Luxemburgo:
Люксембурга:

[Signed — Signé]

GEORGES HEISBOURG

Madagaskars:
Madagascar:
De Madagascar :
Madagascar:
Мадагаскара:

[Signed — Signé]

SALOMON RAHATOKA

Marokkos:
Morocco:
Du Maroc :
Marruecos:
Марокко:

[Signed — Signé]

ABDELHAKIM IRAQUI

Mauretaniens:
Mauritania:
De la Mauritanie :
Mauritania:
Мавритании:

Mexikos:
Mexico:
Du Mexique :
México:
Мексика:

Neuseelands:
New Zealand:
De la Nouvelle-Zélande :
Nueva Zelandia:
Новой Зеландии:

Nicaraguas:
Nicaragua:
Du Nicaragua :
Nicaragua:
Никарагуа:

Der Niederlande:
The Netherlands:
Des Pays-Bas :
Los Países Bajos:
Нидерландов:

[Signed — Signé]

D. W. BARON VAN LYNDEN

Nigers:
The Niger:
Du Niger :
El Níger:
Нигера:

[Signed — Signé]

SOULEY HABI

Norwegens:
Norway:
De la Norvège :
Noruega:
Норвегии:

[Signed — Signé]

MAGNAR NORDERHAUG

Österreichs:
Austria:
De l'Autriche :
Austria:
Австрии:

Paraguays:
Paraguay:
Du Paraguay :
El Paraguay:
Парагвая:

[Signed — Signé]

ROQUE J. YODICE CODAS

Der Philippinen:
The Philippines:
Des Philippines :
Filipinas:
Филиппин:

[Signed — Signé]

GREGORIO G. ABAD

Polens:
Poland:
De la Pologne :
Polonia:
Польшы:

Portugals:
Portugal:
Du Portugal :
Portugal:
Португалии:

[Signed — Signé]

MANUEL LOPES DA COSTA

Ruandas:
Rwanda:
Du Rwanda :
Rwanda:
Руанды:

Sambias:
Zambia:
De la Zambie :
Zambia:
Замбии:

Schwedens:
Sweden:
De la Suède :
Suecia:
Швеции:

[Signed — Signé]

LEIF H. SJÖSTRÖM

Der Schweiz:
Switzerland:
De la Suisse :
Suiza:
Швейцарии:

Senegals:
Senegal:
Du Sénégal :
El Senegal:
Сенегала:

Sierra Leones:
Sierra Leone:
De la Sierra Leone :
Sierra Leona:
Сьерра-Леоне:

Somalias:
Somalia:
De la Somalie :
Somalia:
Сомали:

[*Signed — Signé*]

YUSUF MOHAMED AHMED

Spaniens:
Spain:
De l'Espagne :
España:
Испании:

[*Signed — Signé*]

J. A. SAN GIL

Sri Lankas:
Sri Lanka:
De Sri Lanka :
Sri Lanka:
Шри Ланки:

[*Signed — Signé*]

W. L. E. DE ALWIS

Südafrikas:
South Africa:
De l'Afrique du Sud :
Sudáfrica:
Южной Африки:

Thailands:
Thailand:
De la Thaïlande :
Tailandia:
Таиланда:

Togos:
Togo:
Du Togo :
El Togo:
Toro:

[*Signed — Signé*]

N. N.

Tschads:
Chad:
Du Tchad :
El Chad:
Чада:

[*Signed — Signé*]

BABA DIGUERA

Tunesiens:
Tunisia:
De la Tunisie :
Túnez:
Туннса:

Ugandas:
Uganda:
De l'Ougande :
Uganda:
Уганды:

[*Signed — Signé*]

Mr. MOLI

Der Union der Sozialistischen Sowjetrepubliken:
The Union of Soviet Socialist Republics:
De la Union des Républiques socialistes soviétiques :
La Unión de Repúblicas Socialistas Soviéticas:
Союза Советских Социалистических Республик:

Uruguays:
Uruguay:
De l'Uruguay :
El Uruguay:
Уругвая:

Der Vereinigten Staaten von Amerika:
The United States of America:
Des Etats-Unis d'Amérique :
Los Estados Unidos de América:
Соединенных Штатов Америки:

Des Vereinigten Königreichs Grossbritannien und Nordirland:
The United Kingdom of Great Britain and Northern Ireland:
Du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :
El Reino Unido de Gran Bretaña e Irlanda del Norte:
Соединенного Королевства Великобритании и Северной Ирландии:

[*Signed — Signé*]

JOHN CEDRIC GOLDSMITH

Zaires:
Zaire:
Du Zaïre :
El Zaire:
Заира:

Des Zentralafrikanischen Kaiserreichs:
The Central African Empire:
De l'Empire centrafricain :
El Imperio Centrafricano:
Центральноафриканской Империи:

[*Signed — Signé*]

SIOP MANCAI

Kameruns:
Cameroon:
Du Cameroun :
El Camerún:
Камеруна:

[*Signed — Signé*]

JEAN BAPTISTE BELEOKEN

Der Europäischen Gemeinschaften:
Of the European Communities:
Des Communautés européennes :
De las Comunidades Europeas:
Европейских Сообществ:

[GERMAN TEXT — TEXTE ALLEMAND]

ANHANG I

Erläuterungen

1. Die im vorliegenden Anhang aufgeführten wandernden Arten werden auf folgende Weise gekennzeichnet:
 - (a) mit dem Namen der Art oder Unterart oder
 - (b) als Gesamtheit der wandernden Arten eines höheren Taxon oder eines bestimmten Teils dieses Taxon.
2. Sonstige Bezugnahmen auf höhere Taxa als Arten dienen nur der Information oder Klassifikation.
3. Die Abkürzung "(s.l.)" bedeutet, daß die wissenschaftliche Bezeichnung in ihrer erweiterten Bedeutung verwendet wird.
4. Das Zeichen (-) mit einer darauffolgenden Zahl nach der Bezeichnung eines Taxon bedeutet, daß bestimmte geographisch abgegrenzte Populationen von diesem Taxon ausgeschlossen werden:
 - 101 peruanische Populationen.
5. Das Zeichen (+) mit einer darauffolgenden Zahl nach dem Namen einer Art bedeutet, daß lediglich bestimmte geographisch abgegrenzte Populationen dieser Art im Anhang erfaßt werden:
 - + 201 nordwestafrikanische Populationen
 - + 202 afrikanische Populationen
 - + 203 Populationen im oberen Amazonasgebiet.
6. Ein Sternchen (*) neben dem Namen einer Art bedeutet, daß die Art oder eine abgegrenzte Population dieser Art oder ein höheres Taxon, welches diese Art einschließt, in Anhang II aufgenommen ist.

MAMMALIA

Chiroptera

Molossidae

Tadarida brasiliensis

Primates

Pongidae

Gorilla gorilla beringei

Cetacea

Balaenopteridae

Balaenoptera musculusMegaptera novaeangliae

Balaenidae

Balaena mysticetusEubalaena glacialis (s.l.)

Pinnipedia

Phocidae

Monachus monachus*

Perissodactyla

Equidae

Equus grevyi

Artiodactyla

Camelidae

Lama vicugna* - 101

Cervidae

Cervus elaphus barbarus

Bovidae

Bos sauveliAddax nasomaculatusGazella cuvieriGazella damaGazella dorcas + 201

AVES

Procellariiformes

Diomedidae

Diomedea albatrus

Procellariidae

Pterodroma cahowPterodroma phaeopygia

Ciconiiformes

Ardeidae

Egretta eulophotes

Ciconiidae

Ciconia boyciana

Threskiornithidae

Geronticus eremita

Anseriformes

Anatidae Chloephaga rubidiceps*

Falconiformes

Accipitridae Haliaeetus pelagicus*

Gruiformes

Gruidae Grus japonensis*

Grus leucogeranus*

Grus nigricollis*

Otididae Chlamydotis undulata* + 201

Charadriiformes

Scolopacidae Numenius borealis*

Numenius tenuirostris*

Laridae Larus audouinii

Larus relictus

Larus saundersi

Alcidae Synthliboramphus wumizusume

Passeriformes

Parulidae Dendroica kirtlandii

Fringillidae Serinus syriacus

REPTILIA

Testudines

Cheloniidae Lepidochelys kempii*

Dermochelidae Dermochelys coriacea*

Pelomedusidae Podocnemis expansa* + 203

Crocodylia

Gavialidae Gavialis gangeticus

PISCES

Siluriformes

Schilbeidae Pangasianodon gigas

ANHANG II

Erläuterungen

1. Die im vorliegenden Anhang aufgeführten wandernden Arten werden auf folgende Weise gekennzeichnet:

- (a) mit dem Namen der Art oder Unterart oder
- (b) als Gesamtheit der wandernden Arten eines höheren Taxon oder eines bestimmten Teils dieses Taxon.

Wo auf ein höheres Taxon als das der Art Bezug genommen wird, bedeutet dies, wenn nichts anderes gesagt ist, daß der Abschluß von ABKOMMEN allen wandernden Arten zu erheblichem Vorteil gereichen könnte.

2. Die Abkürzung "spp." nach der Bezeichnung einer Familie oder Gattung wird zur Bezeichnung aller wandernden Arten innerhalb dieser Familie oder Gattung verwendet.
3. Sonstige Bezugnahmen auf höhere Taxa als Arten dienen nur der Information oder Klassifikation.
4. Die Abkürzung "(s.l.)" bedeutet, daß die wissenschaftliche Bezeichnung in ihrer erweiterten Bedeutung verwendet wird.
5. Das Zeichen (+) mit einer darauffolgenden Zahl nach dem Namen einer Art oder eines höheren Taxon bedeutet, daß lediglich bestimmte geographisch abgegrenzte Populationen dieses Taxon in diesem Anhang erfaßt werden:
+ 201 asiatische Populationen.
6. Ein Sternchen (*) neben dem Namen einer Art oder neben einem höheren Taxon bedeutet, daß die Art oder eine abgegrenzte Population dieser Art oder aber eine oder mehrere in dem höheren Taxon eingeschlossene Arten in Anhang I aufgenommen sind.

MAMMALIA

Cetacea

Monodontidae

Delphinapterus leucas

Proboscidae

Elephantidae

Loxodonta africana

Sirenia

Dugongidae

Dugong dugon

Pinnipedia

Phocidae

Monachus monachus*

Artiodactyla

Camelidae

Lama vicugna*

Bovidae

Oryx dammahGazella gazella + 201

AVES

Pelecaniformes

Pelecanidae

Pelecanus crispus

Ciconiiformes

Ciconiidae

Ciconia ciconiaCiconia nigra

Threskiornithidae

Platalea leucorodia

Phoenicopteridae

spp.

Anseriformes

Anatidae

spp.*

Falconiformes

Cathartidae

spp.

Pandionidae

Pandion haliaetus

Accipitridae

spp.*

Falconidae

spp.

Galliformes

Phasianidae

Coturnix coturnix coturnix

Gruiformes

Gruidae

Grus spp.*Anthropoides virgo

Otididae

Chlamydotis undulata* + 201

Charadriiformes

Charadriidae

spp.

Scolopacidae

spp.*

Recurvirostridae

spp.

Phalaropodidae

spp.

Passeriformes

Muscicapidae (s.l.)

spp.

REPTILIA

Testudines

Cheloniidae

spp.*

Dermochelidae

spp.*

Pelomedusidae

Podocnemis expansa*

Crocodylia

Crocodylidae

Crocodylus porosus

PISCES

Acipenseriformes

Acipenseridae

Acipenser fulvescens

INSECTA

Lepidoptera

Danaiidae

Danaus plexippus

APPENDIX I
Interpretation

1. Migratory species included in this Appendix are referred to:
 - a) by the name of the species or subspecies; or
 - b) as being all of the migratory species included in a higher taxon or designated part thereof.
2. Other references to taxa higher than species are for the purposes of information or classification only.
3. The abbreviation "(s.l.)" is used to denote that the scientific name is used in its extended meaning.
4. The symbol (-) followed by a number placed against the name of a taxon indicates the exclusion from that taxon of designated geographically separate populations as follows:

-101 Peruvian populations.
5. The symbol (+) followed by a number placed against the name of a species denotes that only designated geographically separate populations of that species are included in this Appendix, as follows:

+201 Northwest African populations
+202 African populations
+203 Upper Amazon populations.
6. An asterisk (*) placed against the name of a species indicates that the species or a separate population of that species or a higher taxon which includes that species, is included in Appendix II.

[For the list of migratory species, see p. 457 of this volume.]

APPENDIX II

Interpretation

1. Migratory species included in this Appendix are referred to:
 - a) by the name of the species or subspecies; or
 - b) as being all of the migratory species included in a higher taxon or designated part thereof.

Unless otherwise indicated, where reference is made to a taxon higher than species, it is understood that all the migratory species within that taxon could significantly benefit from the conclusion of AGREEMENTS.

2. The abbreviation "spp." following the name of a Family or Genus is used to denote all migratory species within that Family or Genus.
3. Other references to taxa higher than species are for purposes of information or classification only.
4. The abbreviation "(s.l.)" is used to denote that the scientific name is used in its extended meaning.
5. The symbol (+) followed by a number placed against the name of a species or higher taxon denotes that only designated geographically separate populations of that taxon are included in this Appendix as follows:

+ 201 Asian populations.
6. An asterisk (*) placed against the name of a species or higher taxon indicates that the species or a separate population of that species or one or more species included in that higher taxon, are included in Appendix I.

[For the list of migratory species, see p. 460 of this volume.]

ANNEXE I

Interprétation

1. Les espèces migratrices figurant à la présente Annexe sont indiquées:
 - a) par le nom de l'espèce ou de la sous-espèce; ou
 - b) par l'ensemble des espèces migratrices appartenant à un taxon supérieur ou à une partie désignée dudit taxon.
2. Les autres références à des taxons supérieurs à l'espèce sont données uniquement à titre d'information ou à des fins de classification.
3. L'abréviation "(s.l.)" sert à indiquer que le nom scientifique est utilisé dans son sens large.
4. Le signe (-) suivi d'un nombre placé après le nom d'un taxon indique l'exclusion dudit taxon des populations géographiquement isolées, comme suit:
 - 101 Populations péruviennes.
5. Le signe (+) suivi d'un nombre placé après le nom d'une espèce signifie que seules des populations géographiquement isolées de ladite espèce sont inscrites à la présente Annexe, comme suit:
 - + 201 Populations d'Afrique du nord-ouest
 - + 202 Populations africaines
 - + 203 Populations du cours supérieur de l'Amazone.
6. Un astérisque (*) placé après le nom d'une espèce indique que ladite espèce ou une population géographiquement isolée de ladite espèce ou un taxon supérieur comprenant ladite espèce est inscrit à l'Annexe II.

[Pour la liste des espèces migratrices, voir p. 457 du présent volume.]

ANNEXE II

Interprétation

1. Les espèces migratrices figurant à la présente Annexe sont indiquées:

- a) par le nom de l'espèce ou de la sous-espèce; ou
- b) par l'ensemble des espèces migratrices appartenant à un taxon supérieur ou à une partie désignée dudit taxon.

Sauf indication contraire, lorsqu'il est fait référence à un taxon supérieur à l'espèce, il est entendu que toutes les espèces migratrices appartenant audit taxon sont susceptibles de bénéficier de manière significative de la conclusion d'ACCORDS.

2. L'abréviation "spp." suivant le nom d'une famille ou d'un genre sert à désigner toutes les espèces migratrices appartenant à cette famille ou à ce genre.

3. Les autres références à des taxons supérieurs à l'espèce sont données uniquement à titre d'information ou à des fins de classification.

4. L'abréviation "(s.l.)" sert à indiquer que le nom scientifique est utilisé dans son sens large.

5. Le signe (+) suivi d'un nombre placé après le nom d'une espèce ou d'un taxon supérieur signifie que seules des populations géographiquement isolées dudit taxon sont inscrites à la présente Annexe, comme suit:

+ 201 Populations asiatiques.

6. Un astérisque (*) placé après le nom d'une espèce ou d'un taxon supérieur indique que ladite espèce ou une population géographiquement isolée de ladite espèce ou une ou plusieurs espèces comprises dans ledit taxon supérieur sont inscrites à l'Annexe I.

[Pour la liste des espèces migratrices, voir p. 460 du présent volume.]

[SPANISH TEXT — TEXTE ESPAGNOL]

Apéndice I

Interpretaciones

1. En el presente Apéndice se hace referencia a las especies migratorias del siguiente modo:
 - (a) conforme al nombre de las especies o subespecies, o
 - (b) como totalidad de las especies migratorias de un taxón superior o de una parte determinada de dicho taxón.
2. Otras referencias a taxones superiores a las especies tienen el fin único de servir de información o clasificación.
3. La abreviatura "(s.l.)" significa que la denominación científica se utiliza en su sentido lato.
4. El símbolo (—), seguido de un número, colocado después del nombre de un taxón indica la exclusión de ese taxón de determinadas poblaciones geográficamente aisladas:
 - 101 poblaciones peruanas.
5. El símbolo (+), seguido de un número, colocado después del nombre de una especie denota que solamente determinadas poblaciones, geográficamente aisladas de esa especie se incluyen en este Apéndice.
 - + 201 poblaciones del Noroeste de África
 - + 202 poblaciones africanas
 - + 203 poblaciones en la región amazónica superior.
6. Un asterisco (*), colocado después del nombre de una especie, indica que la especie o una población, geográficamente aislada, de dicha especie o un taxón superior que incluye dicha especie figura en el Apéndice II.

[For the list of migratory species, see p. 457 of this volume — Pour la liste des espèces migratrices, voir p. 457 du présent volume.]

Apéndice II**Interpretaciones**

1. En el presente Apéndice se hace referencia a las especies migratorias del siguiente modo:
 - (a) conforme al nombre de la especie o subespecie, o
 - (b) como conjunto de las especies migratorias de un taxón superior o de una determinada parte de dicho taxón.Cuando se hace referencia a un taxón superior a la especie, esto significa, si no se dice otra cosa, que la conclusión de ACUERDOS podría ser una considerable ventaja para todas las especies migratorias pertenecientes a dicho taxón.
2. La abreviatura "spp." colocada después del nombre de una familia o un género se utiliza para denotar todas las especies migratorias dentro de esa familia o género.
3. Otras referencias a taxones superiores a las especies tienen el fin único de servir de información o clasificación.
4. La abreviatura "(s l.)" significa que la denominación científica se emplea en su sentido lato.
5. El símbolo (+), seguido de un número, colocado después del nombre de una especie o de un taxón superior denota que solamente determinadas poblaciones, geográficamente aisladas, de ese taxón se incluyen en este Apéndice:
+ 201 poblaciones asiáticas.
6. Un astensco (*), colocado junto al nombre de una especie o de un taxón superior, indica que la especie o una población, geográficamente aislada, de dicha especie, o también una o varias especies incluidas en el taxón superior figuran inscritas en el Apéndice I.

[For the list of migratory species, see p. 460 of this volume — Pour la liste des espèces migratrices, voir p. 460 du présent volume.]

[RUSSIAN TEXT — TEXTE RUSSE]

ПРИЛОЖЕНИЕ I

Пояснения

1. Мигрирующие виды, перечисленные в настоящем Приложении, обозначаются следующим образом:
 - (a) наименованием вида или подвида; или
 - (b) совокупностью мигрирующих видов более высокого таксона или определенной части этого таксона.
2. Прочие ссылки на таксоны, более высокие, чем виды, служат лишь целям информации или классификации.
3. Сокращение (s.l.) означает, что научное название употребляется в более широком смысле.
4. Знак (–) и число рядом с названием таксона означают, что определенные, географически обособленные популяции исключены из этого таксона:
 - 101 перуанские популяции.
5. Знак (+) и число рядом с названием вида означают, что в Приложение входят лишь определенные, географически обособленные популяции этого вида:
 - + 201 популяции Северо-Западной Африки;
 - + 202 африканские популяции;
 - + 203 популяции бассейна верховья Амазонки.
6. Знак (*) рядом с названием вида означает, что данный вид или обособленная популяция данного вида или более высокий таксон, включающий данный вид, входит в Приложение II.

[For the list of migratory species, see p. 457 of this volume — Pour la liste des espèces migratrices, voir p. 457 du présent volume.]

ПРИЛОЖЕНИЕ II

Пояснения

1. Мигрирующие виды, перечисленные в настоящем Приложении, обозначаются следующим образом:
 - (a) наименованием вида или подвида; или
 - (b) совокупностью мигрирующих видов более высокого таксона или определенной части этого таксона.При отсутствии иных указаний, ссылки на таксон, более высокий, чем вид, означают, что заключение Соглашений принесло бы значительную пользу всем мигрирующим видам данного таксона.
2. Сокращение (spp.) после названия семейства или рода употребляется для обозначения всех мигрирующих видов данного семейства или данного рода.
3. Прочие ссылки на таксоны, более высокие, чем виды, служат лишь целям информации или классификации.
4. Сокращение (s. l.) означает, что научное название употребляется в более широком смысле.
5. Знак (+) и число рядом с названием вида или более высокого таксона означают, что в Приложение включены лишь определенные, географически обособленные популяции этого таксона:
+ 201 азиатские популяции.
6. Знак (*) рядом с названием вида или более высокого таксона означает, что данный вид или географически обособленная популяция данного вида либо один или несколько входящих в более высокий таксон видов включены в Приложение I.

[For the list of migratory species, see p. 460 of this volume — Pour la liste des espèces migratrices, voir p. 460 du présent volume.]

DECLARATION MADE UPON AC-
CEPTANCE (A) OR ACCESSION (a)DÉCLARATION FAITE LORS DE
L'ACCEPTATION (A) OU DE
L'ADHÉSION (a)

NETHERLANDS (A)

PAYS-BAS (A)

[GERMAN TEXT — TEXTE ALLEMAND]

„... dass die niederländische Regierung und die Regierung der niederländischen Antillen das Sekretariat zu einem späteren Zeitpunkt darüber unterrichten werden, für welche der in den Anhängen angeführten wandernden Tierarten sie sich als Arealstaaten im Sinne des Artikels VI des Übereinkommens betrachten.“

[TRANSLATION¹ — TRADUCTION²]

[TRADUCTION — TRANSLATION]

... The Governments of the Netherlands and of the Netherlands Antilles will inform the Secretariat at a later date in regard to which of the migratory species listed in the Appendices they consider themselves to be Range States for the purpose of Article VI of the Convention.

... que le Gouvernement des Pays-Bas et le Gouvernement des Antilles néerlandaises informeront ultérieurement le Secrétariat des espèces migratrices figurant aux annexes à l'égard desquelles ils se considèrent Etats de l'aire de répartition aux fins de l'article VI de la Convention.

SAUDI ARABIA (a)

ARABIE SAOUDITE (a)

[ARABIC TEXT — TEXTE ARABE]

... إنضمام المملكة العربية السعودية إليها ، على أن هذا
الإنضمام لا يعني بأية حال الاعتراف بإسرائيل ولا يؤدي إلى
الدخول معها في معاملات مما تنظمه هذه الإتفاقية .

[TRANSLATION¹ — TRADUCTION²]

[TRADUCTION — TRANSLATION]

... the accession of the Kingdom of Saudi Arabia to this Convention provided that such accession does not in any way imply the recognition of Israel and will not lead to the establishment of relations with Israel under this Convention.

... en adhérant à cette Convention, le Royaume d'Arabie saoudite a stipulé que cette adhésion n'impliquait en aucune façon la reconnaissance d'Israël et ne conduisait pas à l'établissement de relations avec Israël aux fins de la Convention.

¹ Translation supplied by the Government of Germany.

² Traduction fournie par le Gouvernement allemand.

AMENDMENTS TO APPENDICES I AND II TO THE CONVENTION
OF 23 JUNE 1979 ON THE CONSERVATION OF MIGRATORY
SPECIES OF WILD ANIMALS¹

The amendments were adopted by the Conference of the Parties at their first meeting held at Bonn on 26 October 1985. They came into force for all Parties on 24 January 1986, i.e., ninety days after the meeting of the Conference of the Parties at which they were adopted, in accordance with article XI (5) of the Convention.

Authentic text of the amendments: English

The amended version of the Appendices reads as follows:

APPENDIX I

Interpretation

1. Migratory species included in this Appendix are referred to:
 - a) by the name of the species or subspecies; or
 - b) as being all of the migratory species included in a higher taxon or designated part thereof.
2. Other references to taxa higher than species are for the purpose of information or classification only.
3. The abbreviation "(s.l.)" is used to denote that the scientific name is used in its extended meaning.
4. The symbol (-) followed by a number placed against the name of a taxon indicates the exclusion from that taxon of designated geographically separate populations as follows:
 - 101 Peruvian populations.
5. The symbol (+) followed by a number placed against the name of a species denotes that only designated geographically separate populations of that species are included in this Appendix, as follows:
 - + 201 Northwest African populations
 - + 202 African populaticns
 - + 203 Upper Amazon populations
 - + 204 Palaeartic populations.

¹ See pp. 462 and 463 of this volume.

6. An asterisk (*) placed against the name of a species indicates that the species or a separate population of that species or a higher taxon which includes that species is included in Appendix II.

MAMMALIA

CHIROPTERA	
Molossidae	<u>Tadarida brasiliensis</u>
PRIMATES	
Pongidae	<u>Gorilla gorilla beringei</u>
CETACEA	
Balaenopteridae	<u>Balaenoptera musculus</u> <u>Megaptera novaeangliae</u>
Balaenidae	<u>Balaena mysticetus</u> <u>Eubalaena glacialis (s.l.)</u>
CARNIVORA	
Felidae	<u>Panthera uncia</u>
PINNIPEDIA	
Phocidae	<u>Monachus monachus*</u>
PERISSODACTYLA	
Equidae	<u>Equus grevyi</u>
ARTIODACTYLA	
Camelidae	<u>Lama vicugna*</u> - 101
Cervidae	<u>Cervus elaphus barbarus</u>
Bovidae	<u>Bos sauveli</u> <u>Bos grunniens</u> <u>Addax nasomaculatus</u> <u>Gazella cuvieri</u> <u>Gazella dama</u> <u>Gazella dorcas</u> + 201 <u>Gazella leptocerosa</u>

AVES

PROCELLARIIFORMES	
Diomedeidae	<u>Diomedea albatrus</u>
Procellariidae	<u>Pterodroma cahow</u> <u>Pterodroma phaeopygia</u>
PELECANIFORMES	
Pelecanidae	<u>Pelecanus crispus*</u> <u>Pelecanus onocrotalus</u> + 204

CICONIIFORMES	
Ardeidae	<u>Egretta eulophotes</u>
Ciconiidae	<u>Ciconia boyciana</u>
Threskiornithidae	<u>Ceronticus eramita</u>
ANSERIFORMES	
Anatidae	<u>Chloephaga rubidiceps*</u>
FALCONIFORMES	
Accipitridae	<u>Haliaeetus albiculla*</u>
	<u>Haliaeetus pelagicus*</u>
GRUIFORMES	
Gruidae	<u>Grus japonensis*</u>
	<u>Grus leucogeranus*</u>
	<u>Grus nigricollis*</u>
Otididae	<u>Chlamydotis undulata* + 201</u>
CHARADRIIFORMES	
Scolopacidae	<u>Numenius borealis*</u>
	<u>Numenius tenuirostris*</u>
Laridae	<u>Larus audouinii</u>
	<u>Larus leucophthalmus</u>
	<u>Larus relictus</u>
	<u>Larus saundersi</u>
Alcidae	<u>Synthliboramphus wumizusume</u>
PASSERIFORMES	
Parulidae	<u>Dendroica kirtlandii</u>
Fringillidae	<u>Serinus syriacus</u>
<u>REPTILIA</u>	
TESTUDINATA	
Cheloniidae	<u>Chelonia mydas*</u>
	<u>Caretta caretta*</u>
	<u>Eretmochelys imbricata</u>
	<u>Lepidochelys kempii*</u>
	<u>Lepidochelys olivacea*</u>
Dermochelyidae	<u>Dermochelys coriacea*</u>
Pelomedusidae	<u>Podocnemis expansa* + 203</u>
CROCODYLIA	
Gavialidae	<u>Gavialis gangeticus</u>
<u>PISCES</u>	
SILURIFORMES	
Schilbeidae	<u>Pangasianodon gigas</u>

APPENDIX II

Interpretation

1. Migratory species included in this Appendix are referred to:

- a) by the name of the species or subspecies; or
- b) as being all of the migratory species included in a higher taxon or designated part thereof.

Unless otherwise indicated, where reference is made to a taxon higher than species, it is understood that all the migratory species within that taxon could significantly benefit from the conclusion of AGREEMENTS.

- 2. The abbreviation "spp" following the name of a Family or Genus is used to denote all migratory species within that Family or Genus.
- 3. Other references to taxa higher than species are for the purpose of information or classification only.
- 4. The abbreviation "(s.l.)" is used to denote that the scientific name is used in its extended meaning.
- 5. The symbol (+) followed by a number placed against the name of a species or higher taxon denotes that only designated geographically separate populations of that taxon are included in this Appendix, as follows:
 - + 201 Asian populations
 - + 202 European populations
 - + 203 Baltic populations
 - + 204 Wadden Sea populations.
- 6. An asterisk (*) placed against the name of a species or higher taxon indicates that the species or a separate population of that species or one or more species included in that higher taxon, are included in Appendix I.

MAMMALIA

CHIROPTERA

Rhinolophidae

R.spp.

Vespertilionidae

V.spp.

CETACEA

Monodontidae

Delphinapterus leucas

PINNIPEDIA	
Phocidae	<u>Phoca vitulina</u> + 203, + 204 <u>Halichoerus grypus</u> + 203 <u>Monachus monachus</u> *
PROBOSCIDAE	
Elephantidae	<u>Loxodonta africana</u>
SIRENIA	
Dugongidae	<u>Dugong dugon</u>
ARTIODACTYLA	
Camelidae	<u>Lama vicugna</u> *
Bovidae	<u>Oryx dammah</u> <u>Gazella gazella</u> + 201

AVES

PELECANIFORMES	
Pelecanidae	<u>Pelecanus crispus</u> *
COCONIIFORMES	
Ciconiidae	<u>Ciconia ciconia</u> <u>Ciconia nigra</u> <u>Platalea leucorodia</u> <u>Plegadis falcinellus</u> Ph.spp.
Threskiomithidae	
Phoenicopteridae	
ANSERIFORMES	
Anatidae	A.spp.*
FALCONIFORMES	
Cathartidae	C.spp.
Pandionidae	<u>Pandion haliaetus</u>
Accipitridae	A.spp.*
Falconidae	F.spp.
GALLIFORMES	
Phasianidae	<u>Coturnix coturnix coturnix</u>
GRUIFORMES	
Gruidae	<u>Grus spp.</u> *
	<u>Anthropoides virgo</u> <u>Chlamydotis undulata</u> * + 201 <u>Otis tarda</u>
Otidiae	

CHARADRIIFORMES

Charadriidae
 Scolopacidae
 Recurvirostridae
 Phalaropodidae
 Burhinidae
 Glareolidae

C.spp.
 S.spp.*
 R.spp.
 P.spp.
Burhinus oedicnemus
Glareola partincola
Glareola nordmanni

CORACIIFORMES

Meropidae
 Caraciidae

Merops apiaster
Coracias garrulus

PASSERIFORMES

Muscicapidae

M.(s.l.)spp.

REPTILIA

TESTUDINATA

Cheloniidae
 Dermochelidae
 Pelomedusidae

C.spp.*
 D.spp.*
Podocnemis expansa*

CROCODYLIA

Crocodylidae

Crocodylus porosus

PISCES

ACIPENSERIFORMES

Acipenseriformes

Acipenser fulvescens

INSECTA

LEPIDOPTERA

Danaidae

Danaus plexippus

MODIFICATIONS DES ANNEXES I ET II À LA CONVENTION DU 23 JUIN 1979 SUR LA CONSERVATION DES ESPÈCES MIGRA- TRICES APPARTENANT À LA FAUNE SAUVAGE¹

Les modifications ont été adoptées par la Conférence des Parties lors de sa première session tenue à Bonn le 26 octobre 1985. Elles sont entrées en vigueur à l'égard de toutes les Parties le 24 janvier 1986, soit quatre-vingt-dix jours après la session de la Conférence des Parties à laquelle elles ont été adoptées, conformément au paragraphe 5 de l'article XI de la Convention.

Texte authentique des amendements : anglais

La version modifiée des annexes se lit comme suit :

[TRADUCTION² — TRANSLATION³]

Annexe I

Interprétation

1. Les espèces migratrices figurant à la présente Annexe sont indiquées:
 - a) par le nom de l'espèce ou de la sous-espèce; ou
 - b) par l'ensemble des espèces migratrices appartenant à un taxon supérieur ou à une partie désignée dudit taxon.
2. Les autres références à des taxons supérieurs à l'espèce sont données uniquement à titre d'information ou à des fins de classification.
3. L'abréviation "(s.l.)" sert à indiquer que le nom scientifique est utilisé dans son sens large.
4. Le signe (-) suivi d'un nombre placé après le nom d'un taxon indique l'exclusion dudit taxon des populations géographiquement isolées, comme suit:

- 101 Populations péruviennes.

¹ Voir p. 464 et 465 du présent volume.

² Traduction fournie par le Gouvernement allemand.

³ Translation supplied by the Government of Germany.

5. Le signe (+) suivi d'un nombre placé après le nom d'une espèce signifie que seules des populations géographiquement isolées de ladite espèce sont inscrites à la présente Annexe, comme suit:
- ♦ 201 Populations d'Afrique du nord-ouest
 - ♦ 202 Populations africaines
 - ♦ 203 Populations du cours supérieur de l'Amazone
 - ♦ 204 Populations paléarctiques.
6. Un astérisque (*) placé après le nom d'une espèce indique que ladite espèce ou une population géographiquement isolée de ladite espèce ou un taxon supérieur comprenant ladite espèce est inscrit à l'Annexe II.

Mammalia

Chiroptera Molossidae	<i>Tadarida brasiliensis</i>
Primates Pongidae	<i>Gorilla gorilla beringei</i>
Cetacea Balaenopteridae	<i>Balaenoptera musculus</i> <i>Megaptera novaeangliae</i>
Balaenidae	<i>Balaena mysticetus</i> <i>Eubalaena glacialis</i> (s.l.)
Carnivora Felidae	<i>Panthera uncia</i>
Pinnipedia Phocidae	<i>Monachus monachus</i> *
Perissodactyla Equidae	<i>Equus grevyi</i>
Artiodactyla Camelidae	<i>Lama vicugna</i> * - 101
Cervidae	<i>Cervus elaphus barbarus</i>
Bovidae	<i>Bos sauveli</i> <i>Bos grunniens</i> <i>Addax nasomacuiatus</i> <i>Gazella cuvieri</i> <i>Gazella dama</i> <i>Gazella dorcas</i> + 201 <i>Gazella leptocerosa</i>

Aves

Procellariiformes	
Diomedidae	<i>Diomedea albatrus</i>
Procellariidae	<i>Pterodroma cahow</i> <i>Pterodroma phaeopygia</i>
Pelecaniformes	
Pelecanidae	<i>Pelecanus crispus*</i> <i>Pelecanus onocratalus</i> + 204
Ciconiiformes	
Ardeidae	<i>Egretta eulophotes</i>
Ciconiidae	<i>Ciconia boyciana</i>
Threskiornithidae	<i>Geronticus eremita</i>
Anseriformes	
Anatidae	<i>Chloephaga rubidiceps*</i>
Falconiformes	
Accipitridae	<i>Haliaeetus albicilla*</i> <i>Haliaeetus pelagicus*</i>
Gruiformes	
Gruidae	<i>Grus japonensis*</i> <i>Grus leucogeranus*</i> <i>Grus nigricollis*</i>
Otididae	<i>Chlamydotis undulata*</i> + 201
Charadriiformes	
Scolopacidae	<i>Numenius borealis*</i> <i>Numenius tenuirostris*</i>
Laridae	<i>Larus audouinii</i> <i>Larus leucophthalmus</i> <i>Larus relictus</i> <i>Larus saundersi</i>
Alcidae	<i>Synthliboramphus wumizusume</i>
Passeriformes	
Parulidae	<i>Dendroica kirtlandii</i>
Fringillidae	<i>Serinus syriacus</i>

Reptilia

Testudinata

Cheloniidae

*Chelonia mydas**
*Caretta caretta**
Eretmochelys imbricata
*Lepidochelys kempji**
*Lepidochelys olivacea**

Dermochelyidae

*Dermochelys coriacea**

Pelomedusidae

*Podocnemis expansa** + 203

Crocodylia

Gavialidae

Cavialis gangeticus

Pisces

Siluriformes

Schilbeidae

Pangasianodon gigas

Annexe II

Interprétation

1. Les espèces migratrices figurant à la présente Annexe sont indiquées:

- a) par le nom de l'espèce ou de la sous-espèce; ou
- b) par l'ensemble des espèces migratrices appartenant à un taxon supérieur ou à une partie désignée dudit taxon.

Sauf indication contraire, lorsqu'il est fait référence à un taxon supérieur à l'espèce, il est entendu que toutes les espèces migratrices appartenant audit taxon sont susceptibles de bénéficier de manière significative de la conclusion d'ACCORDS.

2. L'abréviation "spp." suivant le nom d'une famille ou d'un genre sert à désigner toutes les espèces migratrices appartenant à cette famille ou à ce genre.
3. Les autres références à des taxons supérieurs à l'espèce sont données uniquement à titre d'information ou à des fins de classification.
4. "L'abréviation "(s.l.)" sert à indiquer que le nom scientifique est utilisé dans son sens large.
5. Le signe (+) suivi d'un nombre placé après le nom d'une espèce ou d'un taxon supérieur signifie que seules des populations géographiquement isolées dudit taxon sont inscrites à la présente Annexe, comme suit:
 - ♦ 201 Populations asiatiques
 - ♦ 202 Populations européennes
 - ♦ 203 Populations baltiques
 - ♦ 204 Population de la Mer des Wadden.

6. Un astérisque (*) placé après le nom d'une espèce ou d'un taxon supérieur indique que ladite espèce ou une population géographiquement isolée de ladite espèce ou une ou plusieurs espèces comprises dans ledit taxon supérieur sont inscrites à l'Annexe I.

Mammalia

Chiroptera	
Rhinolophidae	R. spp.
Vespertilionidae	V. spp.
Cetacea	
Monodontidae	<i>Delphinapterus leucas</i>
Pinnipedia	
Phocidae	<i>Phoco vitulina</i> + 203, + 204 <i>Halichoerus grypus</i> + 203 <i>Monachus monachus</i> *
Proboscidae	
Elephantidae	<i>Loxodonta africana</i>
Sirenia	
Dugongidae	<i>Dugong dugon</i>
Artiodactyla	
Camelidae	<i>Lama vicugna</i> *
Bovidae	<i>Oryx dammah</i> <i>Gazella gazella</i> + 201

Aves

Pelecaniformes	
Pelecanidae	<i>Pelecanus crispus</i> *
Ciconiiformes	
Ciconiidae	<i>Ciconia ciconia</i> <i>Ciconia nigra</i>
Threskiornithidae	<i>Platalea leucorodia</i> <i>Plegadis falcinellus</i>
Phoenicopteridae	Ph. spp.
Anseriformes	
Anatidae	A. spp.*

Falconiformes	
Cathartidae	C. spp.
Pandionidae	<i>Pandion halliaetus</i>
Accipitridae	A. spp.*
Falconidae	F. spp.
Galliformes	
Phasianidae	<i>Coturnix coturnix coturnix</i>
Gruiformes	
Gruidae	<i>Grus spp.*</i> <i>Anthropoides virgo</i>
Otitidae	<i>Chlamydotis undulata*</i> + 201 <i>Otis tarda</i>
Charadriiformes	
Charadriidae	C. spp.
Scolopacidae	S. spp.*
Recurvirostridae	R. spp.
Phalaropodidae	P. spp.
Burhinidae	<i>Burhinus oedicephalus</i>
Glareolidae	<i>Glareola pratensis</i> <i>Glareola nardmanni</i>
Coraciiformes	
Meropidae	<i>Merops apiaster</i>
Coraciidae	<i>Coracias garrulus</i>
Passeriformes	
Muscicapidae	M. (s.l.) spp.

Reptilia

Testudines	
Cheloniidae	C. spp.*
Dermochelidae	D. spp.*
Pelomedusidae	<i>Podocnemis expansa*</i>
Crocodylia	
Crocodylidae	<i>Crocodylus porosus</i>

Pisces

Acipenseriformes
Acipenseridae

Acipenser fulvescens

Insecta

Lepidoptera
Danaidae

Danaus plexippus

AMENDMENTS TO APPENDICES I AND II TO THE CONVENTION
OF 23 JUNE 1979 ON THE CONSERVATION OF MIGRATORY
SPECIES OF WILD ANIMALS¹

The amendments were adopted by the Conference of the Parties at their second meeting held at Geneva on 14 October 1988. They came into force for all Parties except for those Parties which made a reservation on 12 January 1989, i.e., ninety days after the meeting of the Conference of the Parties at which they were adopted, in accordance with article XI (5) of the Convention.

Authentic text of the amendments: English

The amended version of the Appendices reads as follows:

APPENDIX I

1. Migratory species included in this Appendix are referred to:
 - a) by the name of the species or subspecies; or
 - b) as being all of the migratory species included in a higher taxon or designated part thereof.
2. Other references to taxa higher than species are for the purpose of information or classification only.
3. The abbreviation "(s.l.)" is used to denote that the scientific name is used in its extended meaning.
4. An asterisk (*) placed against the name of a species indicates that the species or a separate population of that species or a higher taxon which includes that species is included in Appendix II.

MAMMALIA

CHIROPTERA	
Molossidae	<u>Tadarida brasiliensis</u>
PRIMATES	
Pongidae	<u>Gorilla gorilla bercei</u>
CETACEA	
Balaenopteridae	<u>Balaenoptera musculus</u> <u>Megaptera novaeangliae</u>
Balaenidae	<u>Balaena mysticetus</u> <u>Eubalaena glacialis (s.l.)</u>
CARNIVORA	
Felidae	<u>Parthera uncia</u>

¹ See pp. 462 and 463 of this volume.

PINNIPEDIA Phocidae	<u>Morachus monachus</u> *
PERISSODACTYLA Equidae	<u>Equus grevyi</u>
ARTIODACTYLA Camelidae	<u>Lama vicugna</u> *(except Peruvian populations)
Cervidae	<u>Cervus elaphus barbarus</u>
Bovidae	<u>Bos sauveli</u>
	<u>Bos grunniens</u>
	<u>Addax nasomaculatus</u>
	<u>Gazella cuvieri</u>
	<u>Gazella dama</u>
	<u>Gazella dorcas</u> (only Northwest African populations)
	<u>Gazella leptoceros</u>
	 <u>AVES</u>
PROCELLARIIFORMES Diomedeidae	<u>Diomedea albatrus</u>
Procellariidae	<u>Pterodroma cahow</u>
	<u>Pterodroma phaeopygia</u>
PELECANIFORMES Pelecanidae	<u>Pelecanus crispus</u> *
	<u>Pelecanus onocrotalus</u> (only Palearctic populations)
CICONIIFORMES Ardeidae	<u>Egretta eulophotes</u>
Ciconiidae	<u>Ciconia boyciana</u>
Threskiornithidae	<u>Geronticus eremita</u>
ANSERIFORMES Anatidae	<u>Chloephaga rubidiceps</u> *
FALCONIFORMES Accipitridae	<u>Haliaeetus albicilla</u> *
	<u>Haliaeetus pelagicus</u> *
GRUIFORMES Gruidae	<u>Grus japonensis</u> *
	<u>Grus leucogeranus</u> *
	<u>Grus nigricollis</u> *
Otididae	<u>Chlamydotis undulata</u> *(only Northwest African populations)

CHARADRIIFORMES

Charadriidae	C.spp.
Scolopacidae	S.spp.*
Recurvirostridae	R.spp.
Phalaropodidae	P.spp.
Burhinidae	<u>Burhinus oedicnemus</u>
Glareolidae	<u>Glareola pratincola</u>
	<u>Glareola nordmanni</u>

CORACIIFORMES

Meropidae	<u>Merops apiaster</u>
Coraciidae	<u>Coracias garrulus</u>

PASSERIFORMES

Muscicapidae	M.(s.l.)spp.
--------------	--------------

REPTILIA

TESTUDINATA

Cheloniidae	C.spp.*
Dermochelyidae	D.spp.*
Pelomedusidae	<u>Podocnemis expansa*</u>

CROCODYLIA

Crocodylidae	<u>Crocodylus porosus</u>
--------------	---------------------------

PISCES

ACIPENSERIFORMES

Acipenseridae	<u>Acipenser fulvescens</u>
---------------	-----------------------------

INSECTA

LEPIDOPTERA

Danaidae	<u>Danaus plexippus</u>
----------	-------------------------

Appendix II

Interpretation

1. Migratory species included in this Appendix are referred to:

- a) by the name of the species or subspecies; or
- b) as being all of the migratory species included in a higher taxon or designated part thereof.

Unless otherwise indicated, where reference is made to a taxon higher than species, it is understood that all the migratory species within that taxon could significantly benefit from the conclusion of AGREEMENTS.

2. The abbreviation "spp" following the name of a Family or Genus is used to denote all migratory species within that Family or Genus.
3. Other references to taxa higher than species are for the purpose of information or classification only.
4. The abbreviation "(s.l.)" is used to denote that the scientific name is used in its extended meaning.
5. An asterisk (*) placed against the name of a species or higher taxon indicates that the species or a separate population of that species or one or more species included in that higher taxon, are included in Appendix I.

MAMMALIA

CHIROPTERA

Rhinolophidae R.spp.(only European populations)
Vespertilionidae V.spp.(only European populations)

CETACEA

Monodontidae Delphinapterus leucas

Phocoenidae Phocoena phocoena(only North and Baltic Sea populations)

Delphinidae Lagenorhynchus albirostris(only North and Baltic Sea populations)
Lagenorhynchus acutus(only North and Baltic Sea populations)
Grampus griseus(only North and Baltic Sea populations)
Tursiops truncatus(only North and Baltic Sea populations)
Delphinus delphis(only North and Baltic Sea populations)
Globicephala melaena(only North and Baltic Sea populations)

PINNIPEDIA	
Phocidae	<u>Phoca vitulina</u> (only Baltic and Wadden Sea populations) <u>Halichoerus grypus</u> (only Baltic Sea populations) <u>Monachus monachus</u> *
PROBOSCIDEA	
Elephantidae	<u>Loxodonta africana</u>
SIRENIA	
Dugongidae	<u>Dugong dugon</u>
ARTIODACTYLA	
Camelidae	<u>Lama vicugna</u> *
Bovidae	<u>Oryx dammah</u> <u>Gazella gazella</u> (only Asian populations)
	<u>AVES</u>
PELECANIFORMES	
Pelecaridae	<u>Pelecanus crispus</u> *
CICONIIFORMES	
Ciconiidae	<u>Ciconia ciconia</u> <u>Ciconia nigra</u>
Threskiornithidae	<u>Platalea leucorodia</u> <u>Plegadis falcinellus</u>
Phoenicopteridae	Ph.spp.
ANSERIFORMES	
Anatidae	A.spp.*
FALCONIFORMES	
Cathartidae	C.spp.
Pardionidae	<u>Pardion haliaetus</u>
Accipitridae	A.spp.*
Falconidae	F.spp.
GALLIFORMES	
Phasianidae	<u>Coturnix coturnix coturnix</u>
GRUIFORMES	
Gruidae	<u>Grus spp.</u> *
Otididae	<u>Anthropoides virgo</u> <u>Chlam dotis undulata</u> *(only Asian populations) <u>Otis tarda</u>
CHARADRIIFORMES	
Scolopacidae	<u>Numenius borealis</u> *
	<u>Numenius tenuirostris</u> *
Laridae	<u>Larus audouinii</u> <u>Larus leucophthalmus</u> <u>Larus relictus</u> <u>Larus saundersi</u>
Alcidae	<u>Synthliboramphus wumizusume</u>

PASSERIFORMES
Parulidae
Fringillidae

Dendroica kirtlandii
Serinus syriacus

REPTILIA

TESTUDINATA
Cheloniidae

Chelonia mydas*
Caretta caretta*
Eretmochelys imbricata
Lepidochelys kempii*

Dermochelyidae
Pelomedusidae

Lepidochelys olivacea*
Dermochelys coriacea*
Podocnemis expansa*(only
Upper Amazon populations)

CROCODYLIA
Gavialidae

Gavialis gangeticus

PISCES

SILURIFORMES
Schilbeidae

Pangasianodon gigas

MODIFICATIONS DES ANNEXES I ET II À LA CONVENTION DU 23 JUIN 1979 SUR LA CONSERVATION DES ESPÈCES MIGRA- TRICES APPARTENANT À LA FAUNE SAUVAGE¹

Les modifications ont été adoptées par la Conférence des Parties lors de sa deuxième session tenue à Genève le 14 octobre 1988. Elles sont entrées en vigueur à l'égard de toutes les Parties à l'exception de celles qui ont fait une réserve le 12 janvier 1989, soit quatre-vingt-dix jours après la session de la Conférence des Parties à laquelle elles ont été adoptées, conformément au paragraphe 5 de l'article XI de la Convention.

Texte authentique des amendements : anglais

La version modifiée des annexes se lit comme suit :

[TRADUCTION² — TRANSLATION³]

Annexe I

1. Les espèces migratrices figurant à la présente Annexe sont indiquées:
 - a) par le nom de l'espèce ou de la sous-espèce; ou
 - b) par l'ensemble des espèces migratrices appartenant à un taxon supérieur ou à une partie désignée dudit taxon.
2. Les autres références à des taxons supérieurs à l'espèce sont données uniquement à titre d'information ou à des fins de classification.
3. L'abréviation "(s.l.)" sert à indiquer que le nom scientifique est utilisé dans son sens large.
4. Un astérisque (*) placé après le nom d'une espèce indique que ladite espèce ou une population géographiquement isolée de ladite espèce ou un taxon supérieur comprenant ladite espèce est inscrit à l'Annexe II.

Mammalia

Chiroptera
Molossidae

Tadarida brasiliensis

¹ Voir p. 464 et 465 du présent volume.

² Traduction fournie par le Gouvernement allemand.

³ Translation supplied by the Government of Germany.

Primates	
Pongidae	<i>Gorilla gorilla beringei</i>
Cetacea	
Balaenopteridae	<i>Balaenoptera musculus</i> <i>Megaptera novaeangliae</i>
Balaenidae	<i>Balaena mysticetus</i> <i>Eubalaena glacialis</i> (s.l.)
Carnivora	
Felidae	<i>Panthera uncia</i>
Pinnipedia	
Phocidae	<i>Monachus monachus</i> *
Perissodactyla	
Equidae	<i>Equus grevyi</i>
Artiodactyla	
Camelidae	<i>Lama vicugna</i> * (excepté Populations péruviennes)
Cervidae	<i>Cervus elaphus barbarus</i>
Bovidae	<i>Bos sauveli</i> <i>Bos grunniens</i> <i>Addax nasomaculatus</i> <i>Gazella cuvieri</i> <i>Gazella dama</i> <i>Gazella dorcas</i> (excepté Populations d'Afrique du nord-ouest) <i>Gazella Leptocerosa</i>
Aves	
Procellariiformes	
Diomedidae	<i>Diomedea albatrus</i>
Procellariidae	<i>Pterodroma cahow</i> <i>Pterodroma phaeopygia</i>
Pelecaniformes	
Pelecanidae	<i>Pelecanus crispus</i> * <i>Pelecanus onocrotalus</i> (uniquement Populations paléarctiques)
Ciconiiformes	
Ardeidae	<i>Egretta eulophotes</i>
Ciconiidae	<i>Ciconia boyciana</i>
Threskiornithidae	<i>Geronticus eremita</i>
Anseriformes	
Anatidae	<i>Chloephaga rubidiceps</i> *

Falconiformes	
Accipitridae	<i>Haliaeetus albicilla*</i> <i>Haliaeetus pelagicus*</i>
Gruiformes	
Gruidae	<i>Grus japonensis*</i> <i>Grus leucogeranus*</i> <i>Grus nigricollis*</i>
Otitidae	<i>Chlamydotis undulata*</i> (uniquement Populations d'Afrique du nord-ouest)
Charadriiformes	
Charadriidae	C. spp.
Scolopacidae	S. spp.*
Recurvirostridae	R. spp.
Phalaropodidae	P. spp.
Burhinidae	<i>Burhinus oedicnemus</i>
Glareolidae	<i>Glareola pratincola</i> <i>Glareola nordmanni</i>
Coraciiformes	
Meropidae	<i>Merops apiaster</i>
Coraciidae	<i>Coracias garrulus</i>
Passeriformes	
Muscicapidae	M. (s.l.) spp.
	Reptilia
Testudines	
Cheloniidae	C. spp.*
Dermochelidae	D. spp.*
Pelomedusidae	<i>Podocnemis expansa*</i>
Crocodylia	
Crocodylidae	<i>Crocodylus porosus</i>
	Pisces
Acipenseriformes	
Acipenseridae	<i>Acipenser fulvescens</i>
	Insecta
Lepidoptera	
Danaidae	<i>Danaus plexippus</i>

Annexe II

Interprétation

1. Les espèces migratrices figurant à la présente Annexe sont indiquées:
 - a) par le nom de l'espèce ou de la sous-espèce; ou
 - b) par l'ensemble des espèces migratrices appartenant à un taxon supérieur ou à une partie désignée dudit taxon.

Sauf indication contraire, lorsqu'il est fait référence à un taxon supérieur à l'espèce, il est entendu que toutes les espèces migratrices appartenant audit taxon sont susceptibles de bénéficier de manière significative de la conclusion d'ACCORDS.

2. L'abréviation "spp." suivant le nom d'une famille ou d'un genre sert à désigner toutes les espèces migratrices appartenant à cette famille ou à ce genre.
3. Les autres références à des taxons supérieurs à l'espèce sont données uniquement à titre d'information ou à des fins de classification.
4. L'abréviation "(s.l.)" sert à indiquer que le nom scientifique est utilisé dans son sens large.
5. Un astérisque (*) placé après le nom d'une espèce ou d'un taxon supérieur indique que ladite espèce ou une population géographiquement isolée de ladite espèce ou une ou plusieurs espèces comprises dans ledit taxon supérieur sont inscrites à l'Annexe I.

Mammalia

Chiroptera

Rhinolophidae

R.spp. (uniquement Populations
européennes)

Vespertilionidae

V.spp. (uniquement Populations
européennes)

Cetacea	
Monodontidae	<i>Delphinapterus leucas</i>
Phocaeidae	<i>Phocaena phocaena</i> (uniquement Populations de la Mer du Nord et de la Baltique)
Delphinidae	<i>Lagenorhynchus albirostris</i> (uniquement Populations de la Mer du Nord et de la Baltique) <i>Lagenorhynchus acutus</i> (uniquement Populations de la Mer du Nord et de la Baltique) <i>Grampus griseus</i> (uniquement Populations de la Mer du Nord et de la Baltique) <i>Tursiops truncatus</i> (uniquement Populations de la Mer du Nord et de la Baltique) <i>Delphinus delphis</i> (uniquement Populations de la Mer du Nord et de la Baltique) <i>Globicephala melaena</i> (uniquement Populations de la Mer du Nord et de la Baltique)
Pinnipedia	
Phocidae	<i>Phoca vitulina</i> (uniquement Populations de la Mer du Nord et de la Mer des Wadden) <i>Halichoerus grypus</i> (uniquement Populations baltiques) <i>Monachus monachus</i> *
Proboscidae	
Elephantidae	<i>Loxodonta africana</i>
Sirenia	
Dugongidae	<i>Dugong dugon</i>
Artiodactyla	
Camelidae	<i>Lama vicugna</i> *
Bovidae	<i>Oryx dammah</i> <i>Gozella gazella</i> (uniquement Populations asiatiques)
	Aves
Pelecaniformes	
Pelecanidae	<i>Pelecanus crispus</i> *

Ciconiiformes	
Ciconiidae	<i>Ciconia ciconia</i> <i>Ciconia nigra</i>
Threskiornithidae	<i>Platalea leucorodia</i> <i>Plegadis falcinellus</i>
Phoenicopteridae	Ph. spp.
Anseriformes	
Anatidae	A. spp.*
Falconiformes	
Cathartidae	C. spp.
Pandionidae	<i>Pandion haliaetus</i>
Accipitridae	A. spp.*
Falconidae	F. spp.
Galliformes	
Phasianidae	<i>Coturnix coturnix coturnix</i>
Gruiformes	
Gruidae	<i>Grus spp.*</i> <i>Anthropoides virgo</i>
Otididae	<i>Chlamydotis undulata*</i> (uniquement Populations asiatiques) <i>Otis tarda</i>
Charadriiformes	
Scolopacidae	<i>Numenius borealis*</i> <i>Numenius tenuirostris*</i>
Laridae	<i>Larus audouinii</i> <i>Larus leucophthalmus</i> <i>Larus relictus</i> <i>Larus saundersi</i>
Alcidae	<i>Synthliboramphus wumizusume</i>
Passeriformes	
Parulidae	<i>Dendroica kirtlandii</i>
Fringillidae	<i>Serinus syriacus</i>
	Reptilia
Testudinata	
Cheloniidae	<i>Chelonia mydas*</i> <i>Caretta caretta*</i> <i>Eretmochelys imbricata</i> <i>Lepidochelys kempii*</i> <i>Lepidochelys olivacea*</i>

Dermochelydae	<i>Dermochelys coriacea*</i>
Pelomedusidae	<i>Podocnemis expansa*</i> (uniquement Populations du cours supérieur de l'Amazone)
Crocodylia Gavialidae	<i>Gavialis gangeticus</i>
	Pisces
Siluriformes Schilbeidae	<i>Pangasianodon gigas</i>

No. 28396

**FEDERAL REPUBLIC OF GERMANY
and
SIERRA LEONE**

Agreement concerning financial cooperation. Signed at Freetown on 5 September 1986

Authentic texts: German and English.

Registered by Germany on 8 October 1991.

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE
et
SIERRA LEONE**

Accord de coopération financière. Signé à Freetown le 5 septembre 1986

Textes authentiques : allemand et anglais.

Enregistré par l'Allemagne le 8 octobre 1991.

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIK DEUTSCHLAND UND DER REGIERUNG DER REPUBLIK SIERRA LEONE ÜBER FINANZIELLE ZUSAMMENARBEIT

Die Regierung der Bundesrepublik Deutschland

und

die Regierung der Republik Sierra Leone –

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Sierra Leone,

in dem Wunsche, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Republik Sierra Leone beizutragen –

sind wie folgt übereingekommen:

Artikel 1

Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Sierra Leone, von der Kreditanstalt für Wiederaufbau, Frankfurt (Main), für das Vorhaben „Straße Freetown-Monrovia, Teilstück Bo-Bandajuma“ einen Finanzierungsbeitrag bis zu 14,0 Mio. DM (in Worten: vierzehn Millionen Deutsche Mark) zu erhalten.

Artikel 2

Die Verwendung des in Artikel 1 genannten Betrags, die Bedingungen, zu denen er zur Verfügung gestellt wird, sowie das Verfahren der Auftragsvergabe bestimmt der zwischen der Republik Sierra Leone und der Kreditanstalt für Wiederaufbau zu schließende Finanzierungsvertrag, der den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegt.

Artikel 3

Die Regierung der Republik Sierra Leone stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben, die im Zusammenhang mit Abschluß und Durchführung des in Artikel 2 erwähnten Vertrags in Sierra Leone erhoben werden, frei.

Artikel 4

Die Regierung der Republik Sierra Leone überläßt bei den sich aus der Gewährung des Finanzierungsbeitrags ergebenden Transporten von Personen und Gütern im See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz im deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

Artikel 5

Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Gewährung des Finanzierungsbeitrags ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

Artikel 6

Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Sierra Leone innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

Artikel 7

Dieses Abkommen tritt am Tage seiner Unterzeichnung in Kraft.

Geschehen zu Freetown am 5. September 1986 in zwei Urschriften, jede in deutscher und englischer Sprache, wobei jeder Wortlaut gleichermaßen verbindlich ist.

Für die Regierung der Bundesrepublik Deutschland:

Dr. FRANZ EICHINGER

Für die Regierung der Republik Sierra Leone:

Dr. SHEKA KANU

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC
OF SIERRA LEONE AND THE GOVERNMENT OF THE FED-
ERAL REPUBLIC OF GERMANY CONCERNING FINANCIAL
CO-OPERATION

The Government of the Republic of Sierra Leone and
The Government of the Federal Republic of Germany,

In the spirit of the friendly relations existing between the Republic of Sierra
Leone and the Federal Republic of Germany,

Desiring to strengthen and intensify those friendly relations through financial
co-operation in a spirit of partnership,

Aware that the maintenance of those relations constitutes the basis of this
Agreement,

Intending to contribute to social and economic development in the Republic of
Sierra Leone,

Have agreed as follows:

Article 1

The Government of the Federal Republic of Germany shall enable the Govern-
ment of the Republic of Sierra Leone to obtain from the Kreditanstalt für Wie-
deraufbau (Development Loan Corporation), Frankfurt/Main, a financial contri-
bution of up to DM 14,000,000 (fourteen million Deutsche Mark) for the project
Freetown-Monrovia Road, Bo-Bandajuma Section.

Article 2

The utilisation of the amount referred to in Article 1 of this Agreement and the
terms and conditions on which it is made available, as well as the procedure for
awarding contracts, shall be governed by the provisions of the financing agreement
to be concluded between the Republic of Sierra Leone and the Kreditanstalt für
Wiederaufbau, which agreement shall be subject to the laws and regulations applica-
ble in the Federal Republic of Germany.

Article 3

The Government of the Republic of Sierra Leone shall exempt the Kreditan-
stalt für Wiederaufbau from all taxes and other public charges levied in Sierra Leone
in connection with the conclusion and implementation of the agreement referred to
in Article 2 of the present Agreement.

Article 4

The Government of the Republic of Sierra Leone shall allow passengers and
suppliers free choice of transport enterprises for such transportation by sea or air of
persons and goods as results from the granting of the financial contribution, abstain
from taking any measures that might exclude or impair the participation on equal

¹ Came into force on 5 September 1986 by signature, in accordance with article 7.

terms of transport enterprises having their place of business in the German area of application of this Agreement, and grant any permits necessary for the participation of such enterprises.

Article 5

With regard to supplies and services resulting from the granting of the financial contribution, the Government of the Federal Republic of Germany attaches particular importance to preferential use being made of the economic potential of Land Berlin.

Article 6

With the exception of those provisions of Article 4 which refer to air transport, this Agreement shall also apply to Land Berlin, provided that the Government of the Federal Republic of Germany does not make a contrary declaration to the Government of the Republic of Sierra Leone within three months of the date of entry into force of this Agreement.

Article 7

This Agreement shall enter into force on the date of signature thereof.

DONE at Freetown on 5th Sept. 1986 in duplicate in the English and German languages, both texts being equally authentic.

For the Government
of the Republic of Sierra Leone:

[Signed]

Dr. SHEKA H. KANU
Minister of Finance

For the Government
of the Federal Republic of Germany:

[Signed]

H.E. Dr. FRANS EICHINGER
Ambassador Extraordinary
and Plenipotentiary

[TRADUCTION — TRANSLATION]

ACCORD¹ DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE SIERRA LEONE

Le Gouvernement de la République fédérale d'Allemagne et
Le Gouvernement de la République de Sierra Leone,

Dans l'esprit des relations amicales qui existent entre la République fédérale d'Allemagne et la République de Sierra Leone,

Désireux de consolider et d'approfondir ces relations amicales par une coopération financière dans un esprit d'association,

Conscients que le maintien de ces relations constitue le fondement du présent Accord,

Entendant contribuer au développement économique et social en République de Sierra Leone,

Sont convenus de ce qui suit :

Article premier

Le Gouvernement de la République fédérale d'Allemagne accorde au Gouvernement de la République de Sierra Leone la possibilité d'obtenir de la Kreditanstalt für Wiederaufbau (Institut de crédit pour la reconstruction), à Francfort-sur-le-Main, une contribution financière à concurrence de DM 14 000 000 (quatorze millions de deutsche marks) pour le projet intitulé « Route Freetown-Monrovia, section Bo-Bandajuma ».

Article 2

L'utilisation du montant visé à l'article premier, les conditions auxquelles il est disponible et la procédure de passation des marchés sont déterminées par le contrat de financement qui sera conclu entre la République de Sierra Leone et la Kreditanstalt für Wiederaufbau, et qui sera régi par les lois et règlements en vigueur en République fédérale d'Allemagne.

Article 3

Le Gouvernement de la République de Sierra Leone exonérera la Kreditanstalt für Wiederaufbau de tous les impôts, taxes et autres droits perçus en République de Sierra Leone, tant lors de la conclusion que durant l'exécution du contrat visé à l'article 2.

Article 4

Pour le transport par mer ou air de personnes et de biens résultant de l'octroi de la contribution financière, le Gouvernement de la République de Sierra Leone laisse

¹ Entré en vigueur le 5 septembre 1986 par la signature, conformément à l'article 7.

sera aux passagers et aux fournisseurs le libre choix des transporteurs; il ne prendra aucune mesure ayant pour effet d'exclure ou de restreindre la participation à égalité de droits des transporteurs ayant leur siège sur le territoire allemand auquel le présent Accord s'applique, et délivrera le cas échéant les autorisations nécessaires à leur participation.

Article 5

Le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce que, pour les fournitures et les services résultant de l'octroi de la contribution financière, préférence soit donnée aux ressources économiques offertes par le *Land Berlin*.

Article 6

A l'exception des dispositions de l'article 4 relatives au transport aérien, le présent Accord s'applique également au *Land Berlin*, sauf notification contraire adressée par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République de Sierra Leone dans les trois mois suivant son entrée en vigueur.

Article 7

Le présent Accord entrera en vigueur à la date de sa signature.

FAIT à Freetown le 5 septembre 1986 en deux exemplaires originaux, chacun en langues allemande et anglaise, les deux textes faisant également foi.

Pour le Gouvernement de la République fédérale d'Allemagne :

L'ambassadeur extraordinaire et plénipotentiaire,

FRANZ EICHINGER

Pour le Gouvernement de la République de Sierra Leone :

Le Ministre des finances,

SHEKA KANU

No. 28397

**FEDERAL REPUBLIC OF GERMANY
and
SYRIAN ARAB REPUBLIC**

**Agreement concerning financial cooperation (with annex).
Signed at Damascus on 21 October 1986**

Authentic texts: German, Arabic and English.

Registered by Germany on 8 October 1991.

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE
et
RÉPUBLIQUE ARABE SYRIENNE**

**Accord de coopération financière (avec annexe). Signé à
Damas le 21 octobre 1986**

Textes authentiques : allemand, arabe et anglais.

Enregistré par l'Allemagne le 8 octobre 1991.

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIK DEUTSCHLAND UND DER REGIERUNG DER ARABISCHEN REPUBLIK SYRIEN ÜBER FINANZIELLE ZUSAMMENARBEIT

Die Regierung der Bundesrepublik Deutschland
und
die Regierung der Arabischen Republik Syrien —

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Arabischen Republik Syrien,

in dem Wunsch, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen,

in dem Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Arabischen Republik Syrien beizutragen —

sind wie folgt übereingekommen:

Artikel 1

Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Arabischen Republik Syrien oder einem anderen von beiden Regierungen gemeinsam auszuwählenden Empfänger, von der Kreditanstalt für Wiederaufbau, Frankfurt am Main, zur Finanzierung der Devisenkosten für den Bezug von Waren und Leistungen zur Deckung des laufenden notwendigen zivilen Bedarfs und der im Zusammenhang mit der finanzierten Wareneinfuhr anfallenden Devisen- und Inlandskosten für Transport, Versicherung und Montage ein Darlehen bis zu 55 900 000 DM (in Worten: fünfundfünfzig Millionen neunhunderttausend Deutsche Mark) zu erhalten. Es muß sich hierbei um Lieferungen und Leistungen gemäß der diesem Abkommen als Anlage beigefügten Liste handeln, für die die Akkreditive nach der Unterzeichnung der nach Artikel 2 zu schließenden Verträge eröffnet worden sind.

Artikel 2

(1) Die Verwendung des in Artikel 1 genannten Betrages, die Bedingungen, zu denen er zur Verfügung gestellt wird, sowie das Verfahren der Auftragsvergabe bestimmen die zwischen der Kreditanstalt für Wiederaufbau und dem Empfänger des Darlehens zu schließenden Verträge, die den in der Bundesrepublik geltenden Rechtsvorschriften unterliegen.

(2) Die Regierung der Arabischen Republik Syrien, soweit sie nicht selbst Darlehensnehmerin ist, wird gegenüber der Kreditanstalt für Wiederaufbau alle Zahlungen in Deutscher Mark in Erfüllung von Verbindlichkeiten des Darlehensnehmers aufgrund der nach Absatz 1 zu schließenden Verträge garantieren.

Artikel 3

Die Regierung der Arabischen Republik Syrien stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in der Arabischen Republik Syrien erhoben werden.

Artikel 4

Die Regierung der Arabischen Republik Syrien überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Personen und Gütern im See-, Land- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz im deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

Artikel 5

Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

Artikel 6

Mit Ausnahme der Bestimmungen des Artikels 4 hinsichtlich des Luftverkehrs gilt dieses Abkommen auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Arabischen Republik Syrien innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

Artikel 7

Dieses Abkommen tritt rückwirkend mit dem Tage der Unterzeichnung in Kraft, sobald die Regierung der Arabischen Republik Syrien der Regierung der Bundesrepublik Deutschland mitgeteilt hat, daß die für das Inkrafttreten des Abkommens erforderlichen innerstaatlichen Voraussetzungen auf Seiten der Arabischen Republik Syrien erfüllt sind.

Geschehen zu Damaskus, am 21. Oktober 1986 in zwei Urschriften, jede in deutscher, arabischer und englischer Sprache, wobei jeder Wortlaut verbindlich ist. Bei unterschiedlicher Auslegung des deutschen und arabischen Wortlauts ist der englische Wortlaut maßgebend.

Für die Regierung der Bundesrepublik Deutschland:

WÖCKEL

Für die Regierung der Arabischen Republik Syrien:

BAKJAJI

Anlage
zum Abkommen zwischen der Regierung der Bundesrepublik Deutschland
und der Regierung der Arabischen Republik Syrien
über Finanzielle Zusammenarbeit

1. Liste der Waren und Leistungen, die gemäß Artikel 1 des Regierungsabkommens vom 21. Oktober 1986 aus dem Darlehen finanziert werden können:
 - a) Industrielle Roh- und Hilfsstoffe sowie Halbfabrikate,
 - b) industrielle Ausrüstungen sowie landwirtschaftliche Maschinen und Geräte,
 - c) Erzeugnisse der chemischen Industrie, insbesondere Düngemittel, Pflanzenschutz- und Schädlingsbekämpfungsmittel, Arzneimittel,
 - d) sonstige gewerbliche Erzeugnisse des zivilen Bedarfs,
 - e) Beratungsleistungen, Patente und Lizenzgebühren.
 2. Einfuhrgüter, die in dieser Liste nicht enthalten sind, können nur finanziert werden, wenn die vorherige Zustimmung der Regierung der Bundesrepublik Deutschland dafür vorliegt.
 3. Die Einfuhr von Luxusgütern und von Verbrauchsgütern für den privaten Bedarf sowie von Gütern und Anlagen, die militärischen Zwecken dienen, ist von der Finanzierung aus dem Darlehen ausgeschlossen.
-

ملحق

للاتفاقية المبرمة بين حكومة جمهورية ألمانيا الاتحادية
وحكومة الجمهورية العربية السورية حول التعاون المالي

(١) لائحة السلع والخدمات التي يمكن تمويلها من القرض
طبقاً للمادة ١ من الاتفاقية الحكومية الموقعة
بتاريخ

(أ) مواد صناعية أولية ومواد صناعية إضافية ومنتجات
نصف مشعولة.

(ب) تجهيزات صناعية وآلات وأجهزة زراعية .

(ج) منتجات الصناعة الكيماوية وخاصة الأسمدة ووسائل
حماية النباتات ومكافحة الحشرات الضارة والأدوية.

(د) منتجات صناعية أخرى معدة للحاجات المدنية .

(هـ) خدمات المشورة وبراءات الاختراع ورسوم التراخيص

(٢) لا يحق تمويل السلع المستوردة، التي لا تشملها هذه اللائحة
إلا إذا تمت الموافقة المسبقة عليها من قبل حكومة
جمهورية ألمانيا الاتحادية .

(٣) لا يحق التمويل من هذا القرض لاستيراد السلع الكمالية،
والاستهلاكية المعدة للحاجات الشخصية وكذلك السلع والمنشآت
التي تستخدم لأغراض عسكرية .

تبريحاً مخالفاً لذلك الى حكومة الجمهورية العربية السورية خلال ثلاثة اشهر من تاريخ العمل بهذه الاتفاقية .

المادة السابعة

تدخل هذه الاتفاقية حيز التنفيذ بأثر رجعي في تاريخ توقيعها حالما تبلغ حكومة الجمهورية العربية السورية حكومة جمهورية ألمانيا الاتحادية بان المتطلبات الدستورية للحرورية لنفاذ مفعول هذه الاتفاقية قد تم انجازها من قبل الجمهورية العربية السورية .

حررت في دمشق في ١٢ تشرين الاول ١٩٨٦

من نصحتين أصليتين كل منهما باللغة العربية والألمانية والإنكليزية وتكون كافة النصوص الثلاثة معتمدة . وفي حالة اختلاف التفسير بين النص العربي والألماني يعتمد النص الإنكليزي .

من

حكومة الجمهورية العربية السورية

من

حكومة جمهورية ألمانيا الاتحادية

المادة الثالثة

تعطي حكومة الجمهورية العربية السورية مؤسسة ترويض الاعداد من كافة الفرائض وغيرها من الرسوم العامة التي تفرض في الجمهورية العربية السورية من جراء ابرام وتنفيذ الاتفاقيات المشار اليها في المادة الثانية من هذه الاتفاقية .

المادة الرابعة

تتيح حكومة الجمهورية العربية السورية للمواطنين والمقيمين حرية اختيار مؤسسات النقل البري والبحري والجوي لنقل الاشخاص والمواد الناجم عن منح القرض ولا تتخذ اية اجراءات من شأنها ان تعترض او تعيق الاشتراك المتكافئ لمؤسسات النقل التي يوجد مركز عملها في المنطقة الألمانية لنفاذ هذه الاتفاقية كما تمنح عند الاقتضاء التصاريح الضرورية لمشاركة مؤسسات النقل هذه .

المادة الخامسة

تعلق حكومة جمهورية ألمانيا الاتحادية أهمية خاصة على منح الامكانيات الاقتصادية لولاية برلين الغربية فيما يخص التوريدات والخدمات الناجمة عن منح هذا القرض

المادة السادسة

تصرى هذه الاتفاقية على ولاية برلين أيضا باستثناء احكام المادة الرابعة حول النقل الجوي الا اذا وجهت حكومة جمهورية ألمانيا الاتحادية

بشكل مشترك من الحصول على قرض لا يتجاوز ٥٥ ٠٩٠٠٠٠٠٠ (خمسة وخمسون مليون وتسعمائة الف) مارك الماني من مؤسسة قروض الاعمار في فرانكفورت / ماين وذلك لتغطية التكاليف بالعملة الاجنبية الناشئة عن شراء السلع والخدمات لسد الاحتياجات المدنية الضرورية الحالية وايضا لتغطية التكاليف بالعملة الاجنبية والمحلية اللازمة لاجراءات النقل والتأمين والتركيب المقرنة عن استيراد السلع الممولة . يجب ان تكون هذه التوريدات والخدمات مطابقة للائحة الملحقة بهذه الاتفاقية على ان تكون الاعتمادات بشأن هذه التوريدات والخدمات قد فتحت بعد التوقيع على الاتفاقيات المبرمة طبقا للمادة الثانية .

المادة الثانية

- (١) تحدد احكام الاتفاقيات - التي ستبرم بين المقترض ومؤسسة قروض الاعمار استخدام المبلغ المشار اليه في المادة الاولى والشروط التي يمنح وفقا لها وطريقة عطاء العروض وتتكون هذه الاتفاقيات خاضعة للقوانين واللوائح السارية فسيجي جمهورية ألمانيا الاتحادية .
- (٢) اذا لم تكن حكومة الجمهورية العربية السورية هي نفسها المقترضة فانها تضمن تجاه مؤسسة قروض الاعمار تحديدا لجميع المدفوعات بالمشارك الالمانى تنفيذا لالتزامات المقترض الخاضعة عن الاتفاقيات التي ستبرم طبقا للمقرر ١ أملاه .

[ARABIC TEXT — TEXTE ARABE]

اتفاقية

بين

حكومة الجمهورية العربية السورية
وحكومة جمهورية ألمانيا الاتحادية

حول

التعاون المالي

ان حكومة الجمهورية العربية السورية
وحكومة جمهورية ألمانيا الاتحادية

انطلاقاً من روح علاقات الصداقة القائمة بين جمهورية
ألمانيا الاتحادية والجمهورية العربية السورية ،
ورغبة منهما في توطيد وتعزيز علاقات الصداقة هذه
عن طريق التعاون المالي المبني على روح العودة ،
وإدراكاً منهما بأن الحفاظ على هذه العلاقات يشكل الأساس
لهذه الاتفاقية ، وعزماً منهما على المساهمة في التنمية
الاجتماعية والاقتصادية في الجمهورية العربية السورية ،
اتفقتا على ما يلي :

المادة الأولى

تمكن حكومة جمهورية ألمانيا الاتحادية حكومة الجمهورية
العربية السورية أو أية جهة مقترضة أخرى تختارها الحكومتان

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE FEDERAL
REPUBLIC OF GERMANY AND THE GOVERNMENT OF
THE SYRIAN ARAB REPUBLIC CONCERNING FINANCIAL
CO-OPERATION

The Government of the Federal Republic of Germany
and
the Government of the Syrian Arab Republic,

in the spirit of the friendly relations existing between the Federal
Republic of Germany and the Syrian Arab Republic,

desiring to strengthen and intensify those friendly relations
through financial co-operation in a spirit of partnership,

aware that the maintenance of those relations constitutes the
basis of this Agreement,

intending to contribute to social and economic development in
the Syrian Arab Republic,

have agreed as follows:

Article 1

The Government of the Federal Republic of Germany shall enable the Government of the Syrian Arab Republic or another recipient to be determined jointly by the two Governments to obtain from the Kreditanstalt für Wiederaufbau (Development Loan Corporation), Frankfurt/Main, a loan of up to DM 55,900,000 (fifty-five million nine hundred thousand Deutsche Mark) to meet foreign exchange costs resulting from the purchase of goods and services to cover current civilian requirements, and to meet foreign exchange and local currency costs of transport, insurance and assembly arising in connection with the importation of goods financed under this Agreement. The supplies and services must be such as are covered by the list annexed to this Agreement and for which credits have been opened after the signing of the agreements to be concluded pursuant to Article 2 of the present Agreement.

¹ Came into force retroactively on 21 October 1986, the date of signature, after the Government of the Syrian Arab Republic had informed the Government of the Federal Republic of Germany (on 8 November 1986) of the completion of the national requirements, in accordance with article 7.

Article 2

(1) The utilization of the amount referred to in Article 1 of this Agreement and the terms and conditions on which it is made available, as well as the procedure for awarding contracts, shall be governed by the provisions of the agreements to be concluded between the Kreditanstalt für Wiederaufbau and the recipient of the loan, which agreements shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

(2) The Government of the Syrian Arab Republic, in so far as it is not itself the borrower, shall guarantee to the Kreditanstalt für Wiederaufbau all payments in Deutsche Mark to be made in fulfilment of the borrower's liabilities under the agreements to be concluded pursuant to paragraph 1 above.

Article 3

The Government of the Syrian Arab Republic shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in the Syrian Arab Republic in connection with the conclusion and implementation of the agreements referred to in Article 2 of the present Agreement.

Article 4

The Government of the Syrian Arab Republic shall allow passengers and suppliers free choice of transport enterprises for such transportation by sea, land or air of persons and goods as results from the granting of the loan, abstain from taking any measures that might exclude or impair the participation on equal terms of transport enterprises having their place of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

Article 5

With regard to supplies and services resulting from the granting of the loan, the Government of the Federal Republic of Germany attaches particular importance to preferential use being made of the economic potential of Land Berlin.

Article 6

With the exception of those provisions of Article 4 which refer to air transport, this Agreement shall also apply to Land Berlin, provided that the Government of the Federal Republic of Germany does not make a contrary declaration to the Government of the Syrian Arab Republic within three months of the date of entry into force of this Agreement.

Article 7

This Agreement shall enter into force retroactively on the date of signature thereof as soon as the Government of the Syrian Arab Republic has informed the Government of the Federal Republic of Germany that the national requirements on the side of the Syrian Arab Republic for the entry into force of this Agreement have been fulfilled.

Done at Damascus on October 21st 1986 in duplicate in the German, Arabic and English languages, all three texts being authentic. In case of divergent interpretations of the German and Arabic texts, the English text shall prevail.

For the Government of the Federal Republic of Germany:

WÖCKEL

For the Government of the Syrian Arab Republic:

BAKJAJI

Annex
to the Agreement between the Government of the Federal Republic of Germany
and the Government of the Syrian Arab Republic
concerning Financial Co-operation

1. List of goods and services eligible for financing from the loan under Article 1 of the Agreement of October 21st 1986:
 - (a) Industrial raw and auxiliary materials as well as semi-manufactures,
 - (b) industrial equipment as well as agricultural machinery and implements,
 - (c) chemical products, in particular fertilizers, plant protection agents, pesticides, medicaments,
 - (d) other industrial products for civilian requirements,
 - (e) advisory services, patents and licence fees.
 2. Imports not included in the above list may only be financed with the prior approval of the Government of the Federal Republic of Germany.
 3. The importation of luxury and consumer goods for personal needs as well as any goods and facilities serving military purposes may not be financed from the loan.
-

[TRADUCTION — TRANSLATION]

ACCORD¹ DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE ARABE SYRIENNE

Le Gouvernement de la République fédérale d'Allemagne et

Le Gouvernement de la République arabe syrienne,

Dans l'esprit des relations amicales qui existent entre la République fédérale d'Allemagne et la République arabe syrienne,

Désireux de consolider et d'approfondir ces relations amicales par une coopération financière dans un esprit d'association,

Conscients que le maintien de ces relations constitue le fondement du présent Accord,

Entendant contribuer au développement économique et social en République arabe syrienne,

Sont convenus de ce qui suit :

Article premier

Le Gouvernement de la République fédérale d'Allemagne accorde au Gouvernement de la République arabe syrienne ou à un autre bénéficiaire à choisir conjointement par les deux gouvernements la possibilité d'obtenir de la Kreditanstalt für Wiederaufbau (Institut de crédit pour la reconstruction), à Francfort-sur-le-Main, un prêt à concurrence de DM 55 900 000 (cinquante-cinq millions neuf cent mille deutsche marks) pour financer le coût en devises de l'acquisition de biens et de services destinés à répondre aux besoins civils courants et le coût en devises et en monnaie locale des opérations de transport, d'assurance et de montage afférentes à l'importation financée de biens. Ces livraisons et services doivent correspondre à ceux qui figurent sur la liste annexée au présent Accord, pour lesquels les accreditifs auront été ouverts après la signature des contrats à conclure conformément à l'article 2.

Article 2

1) L'utilisation du montant visé à l'article premier, les conditions auxquelles il est accordé et la procédure de passation des marchés sont déterminées par les contrats qui seront conclus entre la Kreditanstalt für Wiederaufbau et le bénéficiaire du prêt, et qui seront régis par les lois et règlements en vigueur en République fédérale d'Allemagne.

2) Le Gouvernement de la République arabe syrienne, dans la mesure où il n'est pas lui-même emprunteur, se portera garant envers la Kreditanstalt für Wiederaufbau de tous les paiements en deutsche marks qui devront être effectués en

¹ Entré en vigueur à titre rétroactif le 21 octobre 1986, date de la signature, après que le Gouvernement de la République arabe syrienne eut informé le Gouvernement de la République fédérale d'Allemagne (le 8 novembre 1986) de l'accomplissement des procédures internes requises, conformément à l'article 7.

exécution des obligations à remplir par l'emprunteur en vertu des contrats à conclure conformément au paragraphe 1.

Article 3

Le Gouvernement de la République arabe syrienne exonérera la Kreditanstalt für Wiederaufbau de tous les impôts, taxes et autres droits perçus en République arabe syrienne, tant lors de la conclusion que durant l'exécution des contrats visés à l'article 2.

Article 4

Pour le transport par terre, mer ou air de personnes et de biens résultant de l'octroi du prêt, le Gouvernement de la République arabe syrienne laissera aux passagers et aux fournisseurs le libre choix des transporteurs; il ne prendra aucune mesure ayant pour effet d'exclure ou de restreindre la participation à égalité de droits des transporteurs ayant leur siège sur le territoire allemand auquel le présent Accord s'applique, et délivrera le cas échéant les autorisations nécessaires à leur participation.

Article 5

Le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce que, pour les fournitures et les services financés par le prêt, préférence soit donnée aux ressources économiques offertes par le *Land Berlin*.

Article 6

A l'exception des dispositions de l'article 4 relatives au transport aérien, le présent Accord s'applique également au *Land Berlin*, sauf notification contraire adressée par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République arabe syrienne dans les trois mois suivant l'entrée en vigueur de l'Accord.

Article 7

Le présent Accord entrera rétroactivement en vigueur à la date de sa signature, dès que le Gouvernement de la République arabe syrienne aura notifié le Gouvernement de la République fédérale d'Allemagne que les conditions internes nécessaires à son entrée en vigueur sont remplies en ce qui concerne la République arabe syrienne.

FAIT à Damas le 21 octobre 1986 en deux exemplaires originaux, chacun en langues allemande, arabe et anglaise, les trois textes faisant également foi. En cas d'interprétation divergente des textes allemand et arabe, le texte anglais prévaudra.

Pour le Gouvernement de la République fédérale d'Allemagne :

WÖCKEL

Pour le Gouvernement de la République arabe syrienne :

BAKJAJI

ANNEXE À L'ACCORD DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE ARABE SYRIENNE

1. Liste des biens et services qui peuvent être financés au moyen du prêt, conformément à l'article premier de l'Accord intergouvernemental du 21 octobre 1986 :

- a) Matières premières et matières consommables industrielles et produits semi-finis;
- b) Equipement industriel et machines et outillage agricoles;
- c) Produits chimiques, notamment engrais, agents phytosanitaires, pesticides, médicaments;
- d) Autres produits industriels destinés à des besoins civils;
- e) Services consultatifs, brevets et redevances d'exploitation.

2. L'importation des produits ne figurant pas sur la présente liste ne peut être financée qu'avec l'accord préalable du Gouvernement de la République fédérale d'Allemagne.

3. L'importation d'articles de luxe et de biens de consommation à usage personnel ainsi que celle de biens et d'installations servant à des fins militaires ne peuvent être financées par le prêt.

No. 28398

**FEDERAL REPUBLIC OF GERMANY
and
MYANMAR**

Exchange of notes constituting an agreement concerning financial cooperation (with annex). Yangon, 17 July 1987

Authentic texts: English and German.

Registered by Germany on 8 October 1991.

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE
et
MYANMAR**

Échange de notes constituant un accord de coopération financière (avec annexe). Yangon, 17 juillet 1987

Textes authentiques : anglais et allemand.

Enregistré par l'Allemagne le 8 octobre 1991.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE SOCIALIST REPUBLIC OF THE UNION OF BURMA CONCERNING FINANCIAL CO-OPERATION

I

[GERMAN TEXT — TEXTE ALLEMAND]

CHARGÉ D'AFFAIRES A.I.
OF THE FEDERAL REPUBLIC
OF GERMANY

GESCHÄFTSTRÄGER A.I.
DER BUNDESREPUBLIK
DEUTSCHLAND

Rangoon, July 17, 1987

Rangun, den 17. Juli 1987

Excellency,

I have the honour to refer to

- The Agreement of 24 August 1982 between our two Governments concerning Financial Co-operation,²
- The intergovernmental negotiations held in Bonn from 26 to 28 November 1986 and the Minutes signed there on 28 November 1986 (items 2.5 and 2.6 (c)), and
- The consultations on development policy held in Rangoon from 30 March to 10 April 1987,

and to propose on behalf of the Government of the Federal Republic of Germany that the following Arrangement be concluded.

1. The Government of the Federal Republic of Germany shall enable the Myanma Foreign Trade Bank to obtain from the Kreditanstalt für Wiederaufbau (Development Loan Corporation),

Herr Minister,

ich beehre mich, Ihnen im Namen der Regierung der Bundesrepublik Deutschland unter Bezugnahme auf

- das Abkommen vom 24. August 1982 zwischen unseren beiden Regierungen über Finanzielle Zusammenarbeit;
- die Regierungsverhandlungen 1986 vom 26.11. bis 28.11.1986 in Bonn und das dort unterzeichnete Protokoll vom 28.11.1986 (Ziffern 2.5 und 2.6 (c));
- und die entwicklungspolitischen Konsultationen vom 30.03. bis 10.04.1987 in Rangun

die folgende Vereinbarung vorzuschlagen:

1. Die Regierung der Bundesrepublik Deutschland ermöglicht es der Myanma Foreign Trade Bank, bei der Kreditanstalt für Wiederaufbau, Frankfurt am Main, zur Finanzierung der De-

¹ Came into force on 17 July 1987, the date of the note in reply, in accordance with the provisions of the said notes.

² United Nations, *Treaty Series*, vol. 1345, p. 135.

Frankfurt/Main, a new loan of up to DM 15,000,000 (fifteen million Deutsche Mark) to meet foreign exchange costs resulting from the purchase in the German area of application of the aforementioned Agreement of goods and services to cover current civilian requirements and to meet the cost of transport and insurance in connection with the importation of goods financed under this Arrangement, as well as to utilize for the same purpose, following the conclusion of a reduction agreement, residual funds of up to DM 12,300,000 (twelve million three hundred thousand Deutsche Mark) from the loan provided for the power plant section of the Kinda multi-purpose fill dam.

2. The supplies and services must be such as are covered by the list annexed to this Arrangement and for which supply or service contracts have been concluded after 1 August 1987, priority to be given to covering the needs of the Syriam hollow-glass factory in terms of spare parts, mould and repair material.

3. In all other respects the provisions of the Agreement of 24 August 1982, including the Berlin clause (Article 7), shall apply to the present Arrangement.

If the Government of the Socialist Republic of the Union of Burma agrees to the proposals contained in paragraphs 1 to 3 above, this Note and Your Excellency's Note in reply thereto expressing your Government's agreement shall constitute an Arrangement between our two Governments, to enter into force on the date of your Note in reply.

visenkosten für den Bezug von Lieferungen und Leistungen aus dem deutschen Geltungsbereich des genannten Abkommens zur Deckung des laufenden notwendigen zivilen Bedarfs und der im Zusammenhang mit der finanzierten Wareneinfuhr anfallenden Transport- und Versicherungskosten ein Darlehen bis zu 15 Millionen DM (in Worten: fünfzehn Millionen Deutsche Mark) neu aufzunehmen sowie nach Abschluß des Kürzungsvertrags bis zu 12,3 Millionen DM (in Worten: zwölf Millionen dreihunderttausend Deutsche Mark) aus den Restmitteln des Darlehens für das Wasserkraftwerk Kinda-Damm zu diesem Zwecke zu verwenden.

2. Es muß sich hierbei um Lieferungen und Leistungen gemäß der dieser Vereinbarung als Anlage beigefügten Liste handeln, für die die Liefer- bzw. Leistungsverträge nach dem 01. August 1987 abgeschlossen worden sind, wobei der Bedarf der Hohlglasfabrik Syriam an Ersatzteilen, Formen und Reparaturmaterial mit Priorität abgedeckt werden soll.

3. Im übrigen gelten die Bestimmungen des Abkommens vom 24. August 1982 einschließlich der Berlin-Klausel (Artikel 7) auch für diese Vereinbarung.

Falls sich die Regierung der Sozialistischen Republik Birmanische Union mit den unter den Nummern 1 bis 3 enthaltenen Vorschlägen einverstanden erklärt, werden diese Note und die das Einverständnis Ihrer Regierung zum Ausdruck bringende Antwortnote Eurer Exzellenz eine Vereinbarung zwischen unseren beiden Regierungen bilden, die mit dem Datum Ihrer Antwortnote in Kraft tritt.

Accept, Excellency, the assurance of
my highest consideration.

[*Signed*]

FRANZ RING

17/7/87

His Excellency U Nyunt Maung
Deputy Minister for Planning and Fi-
nance of the Socialist Republic of the
Union of Burma in Rangoon

Genehmigen Sie, Exzellenz, die Ver-
sicherung meiner ausgezeichnetsten
Hochachtung.

[*Signed — Signé*]

FRANZ RING

17/7/87

Seiner Exzellenz Stellvertretender Mi-
nister für Planung und Finanzen der
Sozialistischen Republik Birmanische
Union U Nyunt Maung
Rangoon

ANNEX TO THE ARRANGEMENT BETWEEN THE GOVERNMENT OF THE FEDERAL REPUBLIC OF GERMANY AND THE GOVERNMENT OF THE SOCIALIST REPUBLIC OF THE UNION OF BURMA CONCERNING FINANCIAL CO-OPERATION

1. List of goods and services eligible for financing from the loan under paragraph 1 of the Arrangement of July 17, 1987.

(a) Industrial raw and auxiliary materials as well as semi-manufactures,

(b) Industrial equipment as well as agricultural machinery and implements,

(c) Spare parts and accessories of all kinds,

(d) Chemical products, in particular fertilizers, plant protection agents, pesticides, medicaments,

(e) Other industrial products of importance for the development of the Socialist Republic of the Union of Burma,

(f) Advisory services, patents and licences.

2. Imports not included in the above list may only be financed with the prior approval of the Government of the Federal Republic of Germany.

3. The importation of luxury and consumer goods for personal needs as well as any goods and facilities serving military purposes may not be financed from the loan.

ANLAGE ZUR VEREINBARUNG ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIK DEUTSCHLAND UND DER REGIERUNG DER SOZIALISTISCHEN REPUBLIK BIRMANISCHE UNION ÜBER FINANZIELLE ZUSAMMENARBEIT

1. Liste der Waren und Leistungen, die gemäß Nummer 1 der Regierungsvereinbarung vom 17. Juli 1987 aus dem Darlehen finanziert werden können:

a) Industrielle Roh- und Hilfsstoffe sowie Halbfabrikate,

b) Industrielle Ausrüstungen sowie landwirtschaftliche Maschinen und Geräte,

c) Ersatz- und Zubehörteile aller Art,

d) Erzeugnisse der chemischen Industrie, insbesondere Düngemittel, Pflanzenschutz- und Schädlingsbekämpfungsmittel, Arzneimittel,

e) sonstige gewerbliche Erzeugnisse, die für die Entwicklung der Sozialistischen Republik Birmanischer Union von Bedeutung sind,

f) Beratungsleistungen, Patente und Lizenzgebühren.

2. Einfuhrgüter, die in dieser Liste nicht enthalten sind, können nur finanziert werden, wenn die vorherige Zustimmung der Regierung der Bundesrepublik Deutschland dafür vorliegt.

3. Die Einfuhr von Luxusgütern und von Verbrauchsgütern für den privaten Bedarf sowie von Gütern und Anlagen, die militärischen Zwecken dienen, ist von der Finanzierung aus dem Darlehen ausgeschlossen.

II

THE SOCIALIST REPUBLIC OF THE UNION OF BURMA
MINISTRY OF PLANNING AND FINANCE

17 July 1987

Sir,

I have the honour to acknowledge the receipt of your Note of 17 July 1987 which reads as follows:

[See note I]

I have further the honour to confirm on behalf of the Government of the Socialist Republic of the Union of Burma the foregoing arrangement and to agree that your Note and this Note shall be regarded as constituting an agreement between the two Governments, which will enter into force on the date of this reply.

I avail myself of this opportunity to extend to you the assurances of my high consideration.

[Signed]

NYUNT MAUNG
Deputy Minister
Ministry of Planning and Finance

Mr. Franz Erwin Ring
Chargé d'affaires a.i.
Embassy of the Federal Republic of Germany
Rangoon

[Annex as under note I]

[TRADUCTION — TRANSLATION]

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE SOCIALISTE DE L'UNION BIRMANE

I

LE CHARGÉ D'AFFAIRES PAR INTÉRIM
DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

Rangoon, le 17 juillet 1987

Monsieur le Ministre,

Suite

- A l'Accord de coopération financière du 24 août 1982² entre nos deux gouvernements;
- Aux négociations intergouvernementales qui ont eu lieu du 26 au 28 novembre 1986 à Bonn et au procès-verbal qui y a été signé le 28 novembre 1986 (paragraphes 2.5 et 2.6 c);
- Aux consultations sur la politique de développement qui se sont déroulées du 30 mars au 10 avril 1987 à Rangoon,

j'ai l'honneur de vous proposer l'accord ci-après au nom du Gouvernement de la République fédérale d'Allemagne :

1. Le Gouvernement de la République fédérale d'Allemagne accorde à la Myanmar Foreign Trade Bank la possibilité de contracter auprès de la Kreditanstalt für Wiederaufbau (Institut de crédit pour la reconstruction), à Francfort-sur-le-Main, un nouveau prêt à concurrence de DM 15 000 000 (quinze millions de deutsche marks) pour financer le coût en devises de l'acquisition, dans la zone allemande d'application de l'Accord susmentionné, de biens et de services destinés à répondre aux besoins civils courants et le coût des opérations de transport et d'assurance afférentes à l'importation de biens financée dans le cadre de cet Accord, ainsi que d'employer à la même fin, après la conclusion du contrat de réduction, un montant à concurrence de DM 12,3 millions (douze millions trois cent mille deutsche marks) sur le reste du prêt destiné à la centrale électrique du barrage de Kinda.

2. Ces livraisons et services doivent correspondre à ceux qui figurent sur la liste annexée au présent Accord, pour lesquels les contrats de livraison ou de service ont été conclus après le 1^{er} août 1987, étant entendu que la priorité sera donnée aux

¹ Entré en vigueur le 17 juillet 1987, date de la note de réponse, conformément aux dispositions desdites notes.

² Nations Unies, *Recueil des Traités*, vol. 1345, p. 135.

besoins de l'usine de gobeletterie Syriam pour ses pièces détachées, moules et matériel de réparation.

3. Pour le reste, les dispositions de l'Accord du 24 août 1982, y compris la clause de Berlin (article 7) s'appliquent également au présent Accord.

Si les propositions énoncées aux paragraphes 1 à 3 rencontrent l'agrément du Gouvernement de la République socialiste de l'Union birmane, la présente note et votre note exprimant l'accord de votre Gouvernement constitueront entre nos deux Gouvernements un accord qui entrera en vigueur à la date de votre réponse.

Veuillez agréer, etc.

[Signé]

FRANZ RING

17/7/87

Son Excellence le Ministre adjoint du Plan et des finances
de la République socialiste de l'Union birmane
U Nyunt Maung
Rangoon

ANNEXE À L'ACCORD DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE SOCIALISTE DE L'UNION BIRMANE

1. Liste des biens et services qui peuvent être financés au moyen du prêt, conformément au paragraphe 1 de l'Accord intergouvernemental du 17 juillet 1987 :

- a) Matières premières et matières consommables industrielles et produits semi-finis;
- b) Equipement industriel et machines et outillage agricoles;
- c) Pièces de rechange et pièces détachées de toute nature;
- d) Produits chimiques, notamment engrais, agents phytosanitaires, pesticides, médicaments;
- e) Autres produits industriels importants pour le développement de la République socialiste de l'Union birmane;
- f) Services consultatifs, brevets et redevances d'exploitation.

2. L'importation de produits ne figurant pas sur la présente liste ne peut être financée qu'avec l'accord préalable du Gouvernement de la République fédérale d'Allemagne.

3. L'importation d'articles de luxe et de biens de consommation à usage personnel ainsi que celle de biens et d'installations servant à des fins militaires ne peuvent être financées au moyen du prêt.

II

RÉPUBLIQUE SOCIALISTE DE L'UNION BIRMANE
MINISTÈRE DU PLAN ET DES FINANCES

Le 17 juillet 1987

Monsieur,

J'ai l'honneur d'accuser réception de votre note du 17 juillet 1987 libellée comme suit :

[Voir note I]

Je vous confirme au nom du Gouvernement de la République socialiste de l'Union birmane l'accord susmentionné et vous donne mon accord pour que votre note et la présente note constitue entre les deux Gouvernements un accord qui entrera en vigueur à la date de la présente réponse.

Veillez agréer, etc.

Ministre adjoint
Ministère du Plan et des finances

[Signé]

U NYUNT MAUNG

M. Franz Erwin Ring
Chargé d'affaires par intérim
Ambassade de la République fédérale d'Allemagne
Rangoon

[Annexe comme sous la note I]

No. 28399

**FEDERAL REPUBLIC OF GERMANY
and
TURKEY**

**Agreement concerning financial cooperation. Signed at Bonn
on 25 November 1987**

*Authentic texts: German, Turkish and English.
Registered by Germany on 8 October 1991.*

**RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE
et
TURQUIE**

**Accord de coopération financière. Signé à Bonn le 25 no-
vembre 1987**

*Textes authentiques : allemand, turc et anglais.
Enregistré par l'Allemagne le 8 octobre 1991.*

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REGIERUNG DER BUNDESREPUBLIK DEUTSCHLAND UND DER REGIERUNG DER REPUBLIK TÜRKEI ÜBER FINANZIELLE ZUSAMMENARBEIT

Die Regierung der Bundesrepublik Deutschland
und
die Regierung der Republik Türkei,

im Geiste der bestehenden freundschaftlichen Beziehungen zwischen der Bundesrepublik Deutschland und der Republik Türkei,

in dem Wunsch, diese freundschaftlichen Beziehungen durch partnerschaftliche finanzielle Zusammenarbeit zu festigen und zu vertiefen,

im Bewußtsein, daß die Aufrechterhaltung dieser Beziehungen die Grundlage dieses Abkommens ist,

in der Absicht, zur sozialen und wirtschaftlichen Entwicklung in der Republik Türkei beizutragen,

sind wie folgt übereingekommen:

Artikel 1

(1) Die Regierung der Bundesrepublik Deutschland ermöglicht es der Regierung der Republik Türkei, zur Verwirklichung der Ziele ihres Entwicklungsplanes im Rahmen des Türkei-Konsortiums der Organisation für wirtschaftliche Zusammenarbeit und Entwicklung (OECD) im Wege bilateraler Finanzhilfe für das Jahr 1987 bei der Kreditanstalt für Wiederaufbau, Frankfurt am Main, Darlehen bis zur Höhe von insgesamt 130 000 000,- DM (in Worten: einhundertdreißig Millionen Deutsche Mark) zur Finanzierung von Vorhaben aufzunehmen, wenn nach Prüfung die Förderwürdigkeit festgestellt worden ist.

(2) Der Betrag nach Absatz 1 ist wie folgt zu verwenden:

- (a) Darlehen bis zu 10 200 000,- DM (in Worten: zehn Millionen zweihunderttausend Deutsche Mark) zur Finanzierung von Eisenbahnmaterial für die Türkiye Cumhuriyeti Devlet Demiryollari (TCDD);

- (b) Darlehen bis zu 75 000 000,— DM (in Worten: fünfundsiebzig Millionen Deutsche Mark) zur Finanzierung von Rohren und Rohrleitungsmaterial für die Wasserversorgung Istanbul;
- (c) ein Darlehen von bis zu 23 000 000,— DM (in Worten: dreiundzwanzig Millionen Deutsche Mark) zur Finanzierung einer Kreditlinie der Türkiye Halk Bankasi;
- (d) ein Darlehen von bis zu 21 800 000 DM (in Worten: einundzwanzig Millionen achthunderttausend Deutsche Mark) zur Finanzierung einer Kreditlinie der Türkiye Cumhuriyeti Ziraat Bankasi.

(3) Die in Absatz 2 Buchstaben (a) bis (d) bezeichneten Vorhaben können im Einvernehmen zwischen der Regierung der Bundesrepublik Deutschland und der Regierung der Republik Türkei durch andere Vorhaben ersetzt werden.

Artikel 2

Die Verwendung der in Artikel 1 genannten Beträge, die Bedingungen, zu denen sie zur Verfügung gestellt werden, sowie das Verfahren der Auftragsvergabe bestimmen die zwischen der Kreditanstalt für Wiederaufbau und der Republik Türkei zu schließenden Verträge, die den in der Bundesrepublik Deutschland geltenden Rechtsvorschriften unterliegen.

Artikel 3

Die Regierung der Republik Türkei stellt die Kreditanstalt für Wiederaufbau von sämtlichen Steuern und sonstigen öffentlichen Abgaben frei, die im Zusammenhang mit Abschluß und Durchführung der in Artikel 2 erwähnten Verträge in der Republik Türkei erhoben werden.

Artikel 4

Die Regierung der Republik Türkei überläßt bei den sich aus der Darlehensgewährung ergebenden Transporten von Gütern im Land-, See- und Luftverkehr den Passagieren und Lieferanten die freie Wahl der Verkehrsunternehmen, trifft keine Maßnahmen, welche die gleichberechtigte Beteiligung der Verkehrsunternehmen mit Sitz im deutschen Geltungsbereich dieses Abkommens ausschließen oder erschweren, und erteilt gegebenenfalls die für eine Beteiligung dieser Verkehrsunternehmen erforderlichen Genehmigungen.

Artikel 5

Die Regierung der Bundesrepublik Deutschland legt besonderen Wert darauf, daß bei den sich aus der Darlehensgewährung

ergebenden Lieferungen und Leistungen die wirtschaftlichen Möglichkeiten des Landes Berlin bevorzugt genutzt werden.

Artikel 6

Dieses Abkommen gilt auch für das Land Berlin, sofern nicht die Regierung der Bundesrepublik Deutschland gegenüber der Regierung der Republik Türkei innerhalb von drei Monaten nach Inkrafttreten des Abkommens eine gegenteilige Erklärung abgibt.

Artikel 7

Dieses Abkommen tritt rückwirkend mit dem Tage der Unterzeichnung in Kraft, sobald die Regierung der Republik Türkei der Regierung der Bundesrepublik Deutschland mitgeteilt hat, daß die innerstaatlichen Voraussetzungen für das Inkrafttreten des Abkommens auf seiten der Republik Türkei erfüllt sind.

Geschehen zu Bonn am 25. November 1987 in zwei Urschriften, jede in deutscher, englischer und türkischer Sprache, wobei jeder Wortlaut verbindlich ist. Bei unterschiedlicher Auslegung des deutschen und des türkischen Wortlauts ist der englische Wortlaut maßgebend.

Für die Regierung der Bundesrepublik Deutschland:

Dr. HANS WERNER LAUTENSCHLAGER
ANTON ZAHN

Für die Regierung der Republik Türkei:

YENCER DINC MEN

[TURKISH TEXT — TEXTE TURC]

TÜRKİYE CUMHURİYETİ HÜKÛMETİ İLE ALMANYA FEDERAL
CUMHURİYETİ HÜKÛMETİ ARASINDA MALÎ İŞBİRLİĞİ'NE
DAİR ANLAŞMA

Türkiye Cumhuriyeti Hükûmeti
ile

Almanya Federal Cumhuriyeti Hükûmeti,

Türkiye Cumhuriyeti ile Almanya Federal Cumhuriyeti arasında
mevcut dostane ilişkiler anlayışı içinde,

bu dostane ilişkileri taraflar arasındaki malî işbirliği ile
güçlendirmek ve yoğunlaştırmak arzusu ile,

bu ilişkilerin devamının işbu Anlaşmanın esasını teşkil ettiğini
müdrük olarak,

Türkiye Cumhuriyeti'ndeki sosyal ve iktisadî kalkınmaya katkıda
bulunmak amacı ile,

şağıdaki hususlarda mutabık kalmışlardır:

Madde 1

- (1) Almanya Federal Cumhuriyeti Hükûmeti Türkiye Cumhuriyeti Hükûmetine, Kalkınma plân hedeflerinin gerçekleştirilmesi amacı ile, inceleme sonunda projeler geliştirmeye layık bulunduğu takdirde, bu projelerin finansmanını karşılamak üzere, İktisadî İşbirliği ve Kalkınma Teşkilâtı (OECD) Türkiye Konsorsiyomu çerçevesi içinde ikili alanda malî yardım olarak 1987 yılı için Frankfurt am Main'deki

Kreditanstalt für Wiederaufbau'dan toplam 130.000.000,- DM. (Yüzotuz milyon Alman Markı) na kadar ikrazda bulunma imkânı sağlayacaktır.

- (2) 1. paragrafta sözü edilen meblâğ aşağıdaki şekilde kullanılacaktır.
- a) Türkiye Cumhuriyeti Devlet Demiryollarının (TCDD) demiryolu Teçhizatının finansmanı için 10.200.000,- DM (on milyon ikiyüzbin Alman Markı) na kadar ikraz;
 - b) İstanbul'a Su Temini amacıyla boru ve boru hattı teçhizatının finansmanı için 75.000.000,- DM (Yetmişbes milyon Alman Markı) na kadar ikraz;
 - c) Türkiye Halk Bankası Kredi imkânlarının finansmanı için 23.000.000,- DM (Yirmiüç milyon Alman Markı) na kadar ikraz;
 - d) Türkiye Cumhuriyeti Ziraat Bankası Kredi imkânlarının finansmanı için 21.800.000,- DM (Yirmibir milyon sekizyüzbin Alman Markı) na kadar ikraz;
- (3) 2. paragraf (a) ilâ (d) alt paragraflarında belirtilen projeler, Türkiye Cumhuriyeti Hükümeti ile Almanya Federal Cumhuriyeti Hükümeti arasında mutabakat sağlanması halinde başka projeler ile değiştirilebilir.

Madde 2

1. maddede sözü edilen meblâğların kullanılması ve diğer kullanma ve sipariş verme usul ve şartları, Türkiye Cumhuriyeti ile Kreditanstalt für Wiederaufbau arasında, Almanya Federal Cumhuriyeti kanun ve mevzuatına uygun olarak aktolunacak mukavelelerle tespit edilecektir.

Madde 3

Türkiye Cumhuriyeti Hükümeti, 2'nci maddede zikredilen mukavelelerin akdi ve uygulanması sırasında, Türkiye'de alınan bütün vergi ve diğer kamu resimlerinden Kreditanstalt für Wiederaufbau'yu muaf tutacaktır.

Madde 4

Türkiye Cumhuriyeti Hükümeti, ikrazdan karşılanmak suretiyle kara, deniz ve hava yoluyla nakledilecek şahıs ve mallarla ilgili olarak yolcu ve ihracatçılara nakliyat teşebbüslerinin serbest seçimi için müsaade edecek ve işbu Anlaşmanın Alman uygulama alanında mukim olan bu teşebbüslerin adil ve eşit iştirāklerinin değerini azaltabilecek her türlü tedbiri almaktan ımtina edecek ve talep edilmesinde gerekli müsaadeyi verecektir.

Madde 5

Almanya Federal Cumhuriyeti Hükümeti, verilen ikrazdan temin edilecek mal ve hizmetler hususunda Berlin Land'ının ekonomik potansiyelinin kullanılmasının öncelikle göz önünde bulundurulmasında özel bir önem atfetmektedir.

Madde 6

İşbu Anlaşma, yürürlüğe girişinden itibaren üç ay içinde Almanya Federal Cumhuriyeti Hükümeti Türkiye Cumhuriyeti Hükümetine aksine bir beyanda bulunmadığı takdirde, Berlin Land'ı için de muteber olacaktır.

Madde 7

İşbu Anlaşma, yürürlüğe konulması için millî vecibelerin yerine getirilmiş olduğunun Türkiye Cumhuriyeti Hükûmeti tarafından Almanya Federal Cumhuriyeti Hükûmetine bildirilmesi üzerine, imzalandığı tarihten itibaren, makâbline samil olmak üzere yürürlüğe girer.

Bonn'da 25 Kasım 1987 tarihinde

Türkçe, İngilizce ve Almanca olarak ikiser nüsha halinde tanzim edilmiş olup, her biri bağlayıcıdır.

Türkçe ve Almanca metinlerinin farklı yorumu halinde İngilizce nüsha esas alınacaktır.

Türkiye Cumhuriyeti
Hükûmeti adına:
[Signed — Signé]¹

Almanya Federal Cumhuriyeti
Hükûmeti adına:
[Signed — Signé]²

[Signed — Signé]³

¹ Signed by Yener Dincmen — Signé par Yener Dincmen.

² Signed by Dr. Hans Werner Lautenschlager — Signé par Dr. Hans Werner Lautenschlager.

³ Signed by Anton Zahn — Signé par Anton Zahn.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC
OF TURKEY AND THE GOVERNMENT OF THE FEDERAL
REPUBLIC OF GERMANY CONCERNING FINANCIAL CO-OP-
ERATION

The Government of the Republic of Turkey

and

the Government of the Federal Republic of Germany,

in the spirit of the friendly relations existing between the Republic of Turkey and the Federal Republic of Germany,

desiring to strengthen and intensify those friendly relations through financial co-operation in a spirit of partnership,

aware that the maintenance of those relations constitutes the basis of this Agreement,

intending to contribute to social and economic development in the Republic of Turkey,

have agreed as follows:

Article 1

(1) The Government of the Federal Republic of Germany shall enable the Government of the Republic of Turkey, with a view to realizing the objectives of its development plan within the scope of the Turkey Consortium of the Organization for Economic Co-operation and Development (OECD), to raise with the Kreditanstalt für Wiederaufbau (Development Loan Corporation), Frankfurt/Main, loans up to a total of DM 130,000,000 (one hundred and thirty million Deutsche Mark) as bilateral financial assistance for 1987 to meet the costs of the projects, if, after examination, the projects have been found eligible for promotion.

(2) The amount pursuant to paragraph 1 above shall be used as follows:

- (a) a loan of up to DM 10,200,000 (ten million two hundred thousand Deutsche Mark) to finance railway material for Türkiye Cumhuriyeti Devlet Demiryolları (TCDD);

¹ Came into force retroactively on 25 November 1987, the date of signature, after the Government of the Republic of Turkey had notified the Government of the Federal Republic of Germany (on 7 June 1990) of the completion of the national requirements in accordance with article 7.

- (b) a loan of up to DM 75,000,000 (seventy-five million Deutsche Mark) to finance pipes and pipeline material for the water-supply system of Istanbul;
- (c) a loan of up to DM 23,000,000 (twenty-three million Deutsche Mark) to finance a creditline of Türkiye Halk Bankasi;
- (d) a loan of up to DM 21,800,000 (twenty-one million eight hundred thousand Deutsche Mark) to finance a creditline of Türkiye Cumhuriyeti Ziraat Bankasi.

(3) The projects referred to in paragraph 2 (a) to (d) above may be replaced by other projects if the Government of the Republic of Turkey and the Government of the Federal Republic of Germany so agree.

Article 2

The utilization of the amounts referred to in Article 1 of this Agreement and the terms and conditions on which they are made available, as well as the procedure for awarding contracts, shall be governed by the provisions of the agreements to be concluded between the Kreditanstalt für Wiederaufbau and the Republic of Turkey, which agreements shall be subject to the laws and regulations applicable in the Federal Republic of Germany.

Article 3

The Government of the Republic of Turkey shall exempt the Kreditanstalt für Wiederaufbau from all taxes and other public charges levied in the Republic of Turkey in connection with the conclusion and implementation of the agreements referred to in Article 2 of the present Agreement.

Article 4

The Government of the Republic of Turkey shall allow passengers and suppliers free choice of transport enterprises for such transportation by land, sea or air of goods as results from the granting of the loans, abstain from taking any measures that might exclude or impair the participation on equal terms of transport enterprises having their place of business in the German area of application of this Agreement, and grant any necessary permits for the participation of such enterprises.

Article 5

With regard to supplies and services resulting from the granting of the loans, the Government of the Federal Republic of Germany attaches particular importance to preferential use being made of the economic potential of Land Berlin.

Article 6

This Agreement shall also apply to Land Berlin, provided that the Government of the Federal Republic of Germany does not make a contrary declaration to the Government of the Republic of Turkey within three months of the date of entry into force of this Agreement.

Article 7

This Agreement shall enter into force retroactively on the date of signature as soon as the Government of the Republic of Turkey has informed the Government of the Federal Republic of Germany that the national requirements for the entry into force of this Agreement on the side of the Republic of Turkey have been fulfilled.

For the Government of the Federal Republic of Germany:

Dr. HANS WERNER LAUTENSCHLAGER
ANTON ZAHN

For the Government of the Republic [of] Turkey:

YENER DINC MEN

[TRADUCTION — TRANSLATION]

ACCORD¹ DE COOPÉRATION FINANCIÈRE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE TURQUE

Le Gouvernement de la République fédérale d'Allemagne et
Le Gouvernement de la République turque,

Dans l'esprit des relations amicales qui existent entre la République fédérale d'Allemagne et la République turque,

Désireux de consolider et d'approfondir ces relations amicales par une coopération financière dans un esprit d'association,

Conscients que le maintien de ces relations constitue le fondement du présent Accord,

Entendant contribuer au développement économique et social en République turque,

Sont convenus de ce qui suit :

Article premier

1) Le Gouvernement de la République fédérale d'Allemagne accorde au Gouvernement de la République turque, pour la réalisation des objectifs de son plan de développement dans le cadre du Consortium Turquie de l'Organisation de coopération et de développement économiques (OCDE), la possibilité d'obtenir de la Kreditanstalt für Wiederaufbau (Institut de crédit pour la reconstruction), à Francfort-sur-le-Main, des prêts à concurrence d'un montant total de DM 130 000 000 (cent trente millions de deutsche marks) au titre de l'aide financière bilatérale pour l'année 1987, afin de financer des projets à entreprendre si, après examen, ces projets sont reconnus dignes d'être encouragés.

2) Le montant visé au paragraphe 1 est à utiliser comme suit :

a) Un prêt à concurrence de DM 10 200 000 (dix millions deux cent mille deutsche marks) pour financer du matériel ferroviaire destiné à la Türkiye Cumhuriyeti Devlet Demiryollari (TCDD);

b) Un prêt à concurrence de DM 75 000 000 (soixante-quinze millions de deutsche marks) pour financer des conduites et du matériel pour conduites destinés à l'alimentation en eau d'Istanbul;

c) Un prêt à concurrence de DM 23 000 000 (vingt-trois millions de deutsche marks) pour financer une ligne de crédit de la Türkiye Halk Bankasi;

d) Un prêt à concurrence de DM 21 800 000 (vingt et un millions huit cent mille deutsche marks) pour financer une ligne de crédit de la Türkiye Cumhuriyeti Ziraat Bankasi.

¹ Entré en vigueur avec effet rétroactif au 25 novembre 1987, date de la signature, après que le Gouvernement de la République turque a informé le Gouvernement de la République fédérale d'Allemagne (le 7 juin 1990) de l'accomplissement des procédures internes requises, conformément à l'article 7.

3) Le Gouvernement de la République fédérale d'Allemagne et le Gouvernement de la République turque peuvent décider d'un commun accord de remplacer les projets visés aux alinéas *a* à *d* du paragraphe 2 par d'autres projets.

Article 2

L'utilisation des montants visés à l'article premier, les conditions auxquelles ils sont accordés et la procédure de passation des marchés sont déterminées par les contrats qui seront conclus entre la Kreditanstalt für Wiederaufbau et la République turque, et qui seront régis par les lois et règlements en vigueur en République fédérale d'Allemagne.

Article 3

Le Gouvernement de la République turque exonérera la Kreditanstalt für Wiederaufbau de tous les impôts, taxes et autres droits perçus en République turque, tant lors de la conclusion que durant l'exécution des contrats visés à l'article 2.

Article 4

Pour le transport par terre, mer ou air de personnes et de biens résultant de l'octroi des prêts, le Gouvernement de la République turque laissera aux passagers et aux fournisseurs le libre choix des transporteurs; il ne prendra aucune mesure ayant pour effet d'exclure ou de restreindre la participation à égalité de droits des transporteurs ayant leur siège sur le territoire allemand auquel le présent Accord s'applique, et délivrera le cas échéant les autorisations nécessaires à leur participation.

Article 5

Le Gouvernement de la République fédérale d'Allemagne attache une importance particulière à ce que, pour les fournitures et les services financés par les prêts, préférence soit donnée aux ressources économiques offertes par le *Land Berlin*.

Article 6

Le présent Accord s'applique également au *Land Berlin*, sauf notification contraire adressée par le Gouvernement de la République fédérale d'Allemagne au Gouvernement de la République turque dans les trois mois qui suivront son entrée en vigueur.

Article 7

Le présent Accord entrera rétroactivement en vigueur à la date de sa signature, dès que le Gouvernement de la République turque aura notifié le Gouvernement de la République fédérale d'Allemagne que les conditions internes nécessaires à son entrée en vigueur sont remplies en ce qui concerne la République turque.

FAIT à Bonn le 25 novembre 1987 en deux exemplaires originaux, chacun en langues allemande, anglaise et turque, les trois textes faisant également foi. En cas d'interprétation divergente des textes allemand et turc, le texte anglais prévaudra.

Pour le Gouvernement de la République fédérale
d'Allemagne :

HANS WERNER LAUTENSCHLAGER

ANTON ZAHN

Pour le Gouvernement de la République turque :

YENER DINC MEN

II

Treaties and international agreements

filed and recorded

from 20 September 1991 to 8 October 1991

No. 1061

Traités et accords internationaux

classés et inscrits au répertoire

du 20 septembre 1991 au 8 octobre 1991

N° 1061

No. 1061

**UNITED NATIONS
and
LATIN AMERICAN ECONOMIC SYSTEM**

Agreement on cooperation. Signed at New York on 27 September 1991

Authentic texts: English and Spanish.

Filed and recorded by the Secretariat on 27 September 1991.

**ORGANISATION DES NATIONS UNIES
et
SYSTÈME ÉCONOMIQUE LATINO-AMÉRICAIN**

Accord de coopération. Signé à New York le 27 septembre 1991

Textes authentiques : anglais et espagnol.

Classé et inscrit au répertoire par le Secrétariat le 27 septembre 1991.

AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE LATIN AMERICAN ECONOMIC SYSTEM

The United Nations and the Latin American Economic System:

Whereas both organizations share principles and objectives aimed at the co-operation, development and well-being of nations;

Whereas the Latin American Economic System has maintained relations of co-operation with the United Nations;

Whereas the Economic Commission for Latin America and the Caribbean has developed close links of co-operation with the Latin American Economic System;

Bearing in mind that the Permanent Secretariat of the Latin American Economic System has carried out several different programmes with the support of the United Nations Development Programme, in areas of priority to the region's economic and social development;

Recalling the effectiveness of the Agreement between the Latin American Economic System and the United Nations Development Programme, dated 23 March 1977;

Recalling that in its Resolution 45/5² the General Assembly of the United Nations requested both the Secretary-General of the United Nations and the Permanent Secretary of the Latin American Economic System to continue consultations with a view to signing, as soon as possible, an agreement of co-operation between the United Nations and the Latin American Economic System;

Recalling Decision No. 318 by the Latin American Council on co-operation between the Latin American Economic System and the United Nations;

Expressing the willingness to broaden and intensify the co-operation between the United Nations and the Latin American Economic System;

Have agreed to the following:

Article 1. The United Nations and the Latin American Economic System agree to strengthen and expand their co-operation in matters which are of common concern in the field of their respective competence pursuant to their constitutional instruments.

Article 2. The United Nations through its Economic Commission for Latin America and the Caribbean, and the Latin American Economic System shall periodically consult on questions of concern to both organizations particularly for the purpose of achieving their respective objectives and co-ordinating activities relating to the economic and social development of Latin America, without prejudice to the relations already existing between the Latin American Economic System and other units of the United Nations Secretariat.

¹ Came into force on 27 September 1991 by signature, in accordance with article 4.

² United Nations, *Official Records of the General Assembly, Forty-fifth Session, vol. I, Supplement No. 49 (A/4549)*, p. 14

Article 3. The United Nations and the Latin American Economic System shall endeavor to exchange information and documentation relating to economic and social matters which are of common interest to both organizations. Information and documentation which are of a confidential or restrictive nature shall not be exchanged unless special arrangements have been made to meet the conditions required. Subject to their policies and regulations, the Secretariat of the two organizations shall also endeavor to co-ordinate their efforts in the collection, analysis, publication and dissemination of information and documentation concerning economic and social matters which are of common interest to both organizations.

Article 4. The present Agreement shall enter into force on the date on which it is signed by the authorized representatives of the United Nations and the Latin American Economic System.

The Agreement may be amended by common consent of the two parties.

The Agreement may be terminated through notification by one of the parties and shall lapse three months after the date of such notification.

IN WITNESS WHEREOF, the undersigned representatives of the United Nations and of the Latin American Economic System have signed the present Agreement in duplicate in English and Spanish, both texts being equally authentic.

Done this 27th day of September 1991 at the United Nations Headquarters in New York.

For the United Nations:

[Signed]

JAVIER PÉREZ DE CUÉLLAR
Secretary-General

For the Latin American
Economic System:

[Signed]

CARLOS PÉREZ DEL CASTILLO
Permanent Secretary

[SPANISH TEXT — TEXTE ESPAGNOL]

ACUERDO ENTRE LAS NACIONES UNIDAS Y EL SISTEMA ECONÓMICO LATINOAMERICANO

Las Naciones Unidas y el Sistema Económico Latinoamericano:

Considerando que ambas organizaciones comparten principios y objetivos orientados a la cooperación, el desarrollo y el bienestar de las naciones;

Considerando que el Sistema Económico Latinoamericano ha mantenido relaciones de cooperación con las Naciones Unidas;

Considerando que la Comisión Económica para América Latina y el Caribe ha desarrollado vínculos estrechos de cooperación con el Sistema Económico Latinoamericano;

Teniendo en cuenta que la Secretaría Permanente del Sistema Económico Latinoamericano ha ejecutado diversos programas con el apoyo del Programa de las Naciones Unidas para el Desarrollo en áreas prioritarias para el desarrollo económico y social de la región;

Recordando la vigencia del Acuerdo entre el Sistema Económico Latinoamericano y el Programa de las Naciones Unidas para el Desarrollo, de fecha 23 de marzo de 1977;

Recordando que en su resolución 45/5 la Asamblea General de las Naciones Unidas pidió al Secretario General de las Naciones Unidas y al Secretario Permanente del Sistema Económico Latinoamericano que continuaran celebrando consultas a fin de concertar, lo antes posible, un acuerdo de cooperación entre las Naciones Unidas y el Sistema Económico Latinoamericano;

Recordando la decisión No. 318 del Consejo Latinoamericano sobre Cooperación entre el Sistema Económico Latinoamericano y las Naciones Unidas;

Manifestando su voluntad de ampliar e intensificar la cooperación entre las Naciones Unidas y el Sistema Económico Latinoamericano;

Han convenido lo siguiente:

Artículo 1. Las Naciones Unidas y el Sistema Económico Latinoamericano convienen en fortalecer y ampliar la cooperación entre ellos en materias de interés común en el campo de sus respectivas competencias de conformidad con sus instrumentos constitucionales.

Artículo 2. Las Naciones Unidas, por intermedio de la Comisión Económica para América Latina y el Caribe, y el Sistema Económico Latinoamericano consultarán periódicamente sobre temas de interés para ambas organizaciones, en particular con el fin de alcanzar sus objetivos respectivos y coordinar las actividades relativas al desarrollo económico y social de América Latina sin desmedro de las relaciones existentes entre el Sistema Económico Latinoamericano y otras dependencias de la Secretaría de las Naciones Unidas.

Artículo 3. Las Naciones Unidas y el Sistema Económico Latinoamericano tratarán de intercambiar información y documentación de orden económico y social de interés común para ambas organizaciones. La información y documentación de índole confidencial o restringida quedará excluida de tal intercambio a menos que se hayan firmado acuerdos especiales para cumplir con los requisitos exigidos. Dentro del marco de sus políticas y reglamentos, las Secretarías de ambas organizaciones también intentarán coordinar esfuerzos para recopilar, analizar, publicar y divulgar información y documentación sobre temas económicos y sociales que sean de interés común para ambas organizaciones.

Artículo 4. El presente Acuerdo entrará en vigor en la fecha en que sea suscrito por los representantes autorizados de las Naciones Unidas y el Sistema Económico Latinoamericano.

El Acuerdo podrá ser enmendado por consentimiento mutuo de ambas partes.

El Acuerdo podrá ser revocado previa notificación por una de las partes, en cuyo caso se dará por concluido tres meses después de la fecha de tal notificación.

EN TESTIMONIO DE LO CUAL, los representantes infrascritos de las Naciones Unidas y del Sistema Económico Latinoamericano han firmado el presente Acuerdo por duplicado en español y en inglés, siendo ambos textos igualmente auténticos.

Hecho en la Sede de las Naciones Unidas en Nueva York el día 27 de septiembre de 1991.

Por las Naciones Unidas:

[Signed — Signé]

JAVIER PÉREZ DE CUÉLLAR
Secretario General

Por el Sistema Económico
Latinoamericano:

[Signed — Signé]

CARLOS PÉREZ DEL CASTILLO
Secretario Permanente

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET LE SYSTÈME ÉCONOMIQUE LATINO-AMÉRICAIN

L'Organisation des Nations Unies et le Système économique latino-américain :

Considérant que les deux organisations souscrivent aux principes et objectifs qui ont pour but la coopération, le développement et la santé des nations;

Considérant que le Système économique latino-américain entretient des relations de coopération avec l'Organisation des Nations Unies;

Considérant que la Commission économique pour l'Amérique latine et les Caraïbes a établi des liens étroits de coopération avec le Système économique latino-américain;

Ayant à l'esprit que le Secrétariat permanent du Système économique latino-américain a mené à bien divers programmes avec l'appui du Programme des Nations Unies pour le développement dans des domaines prioritaires pour le développement économique et social de la région;

Rappelant que l'Accord entre le Système économique latino-américain et le Programme des Nations Unies pour le développement, en date du 23 mars 1977 reste en vigueur;

Rappelant que, par sa Résolution 45/5², l'Assemblée générale des Nations Unies a demandé au Secrétaire général de l'Organisation des Nations Unies et au secrétaire permanent du Système économique latino-américain de poursuivre leurs consultations en vue de signer, dans les meilleurs délais possible, un accord de coopération entre l'Organisation des Nations Unies et le Système économique latino-américain;

Rappelant la Décision n° 318 du Conseil latino-américain, relative à la coopération entre le Système économique latino-américain et l'Organisation des Nations Unies;

Désireux d'élargir et d'intensifier la coopération entre l'Organisation des Nations Unies et le Système économique latino-américain;

Sont convenus de ce qui suit :

Article premier

L'organisation des Nations Unies et le Système économique latino-américain sont convenus de renforcer et d'élargir leur coopération dans les domaines d'intérêt commun relevant de leur compétence respective, et cela conformément à leur charte.

¹ Entré en vigueur le 27 septembre 1991 par la signature, conformément à l'article 4.

² Nations Unies, *Documents officiels de l'Assemblée générale, quarante-cinquième session, vol. I, Supplément n° 49 (A/4549)*, p. 14.

Article 2

L'Organisation des Nations Unies, agissant par l'entremise de sa Commission économique pour l'Amérique latine et les Caraïbes, et le Système économique latino-américain se concerteront périodiquement au sujet des questions qui présentent de l'intérêt pour les deux organisations, aux fins en particulier d'atteindre leurs objectifs respectifs et de coordonner leurs activités touchant au développement économique et social de l'Amérique latine, sans préjudice des relations qui existent déjà entre le Système économique latino-américain et d'autres services du Secrétariat de l'Organisation des Nations Unies.

Article 3

L'Organisation des Nations Unies et le Système économique latino-américain s'efforceront d'échanger des informations et des documents concernant les questions économiques et sociales présentant un intérêt commun pour les deux organisations. Ils n'échangeront pas d'information ni de document de caractère confidentiel ou restrictif sans avoir pris des dispositions particulières pour satisfaire aux conditions requises. Sous réserve de leurs politiques et de leurs règlements, les Secrétariats des deux organisations s'efforceront également de coordonner leurs efforts pour réunir, analyser, publier et diffuser des informations et documents concernant les questions économiques et sociales présentant un intérêt commun pour les deux organisations.

Article 4

Le présent Accord entrera en vigueur à la date de sa signature par les représentants habilités de l'Organisation des Nations Unies et du Système économique latino-américain.

L'Accord pourra être modifié par consentement mutuel entre les deux Parties.

L'Accord pourra être dénoncé sur notification de l'une ou l'autre des Parties et cessera de prendre effet trois mois après la date de cette notification.

EN FOI DE QUOI, les représentants soussignés de l'Organisation des Nations Unies et du Système économique latino-américain ont signé le présent Accord en double exemplaire en langues anglaise et espagnole, les deux textes faisant également foi.

FAIT le 27 septembre 1991 au Siège de l'Organisation des Nations Unies à New York.

Pour l'Organisation
des Nations Unies :

[Signé]

JAVIER PÉREZ DE CUÉLLAR
Secrétaire général

Pour le Système économique
latino-américain :

[Signé]

CARLOS PÉREZ DEL CASTILLO
Secrétaire permanent

ANNEX A

***Ratifications, accessions, subsequent agreements, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations***

ANNEXE A

***Ratifications, adhésions, accords ultérieurs, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies***

ANNEX A

ANNEXE A

No. 2545. CONVENTION RELATING TO THE STATUS OF REFUGEES. SIGNED AT GENEVA ON 28 JULY 1951¹

N° 2545. CONVENTION RELATIVE AU STATUT DES RÉFUGIÉS. SIGNÉE À GENÈVE LE 28 JUILLET 1951¹

ACCESSION

Instrument deposited on:

27 September 1991

POLAND

(With effect from 26 December 1991. Adopting alternative (b) under section B (1) of article 1.)

With the following reservation:

[POLISH TEXT — TEXTE POLONAIS]

“Rzeczpospolita Polska postanawia przystąpić do tej Konwencji, z zastrzeżeniem, że nie będzie się uważała za związaną postanowieniami jej artykułu 24 ustęp 2, z uwzględnieniem powyższego zastrzeżenia postanowienia powyższej Konwencji będą niezmiennie zachowywane.”

[TRANSLATION]

The Republic of Poland decides to accede to the said Convention, with the reservation that it does not consider itself bound by the provisions of article 24, paragraph 2, of the Convention;

Subject to the aforementioned reservation, the provisions of the said Convention shall be scrupulously observed.

Registered ex officio on 27 September 1991.

ADHÉSION

Instrument déposé le :

27 septembre 1991

POLOGNE

(Avec effet au 26 décembre 1991. Avec adoption de la formule b) prévue par le paragraphe 1 de la section B de l'article 1.)

Avec la réserve suivante :

[TRADUCTION]

La République de Pologne décide d'adhérer à ladite Convention, en formulant la réserve qu'elle ne se considérera pas liée par les dispositions du paragraphe 2 de son article 24;

En tenant compte de la réserve ci-dessus mentionnée, les dispositions de ladite Convention seront inviolablement observées.

Enregistré d'office le 27 septembre 1991.

¹ United Nations, *Treaty Series*, vol. 189, p. 137; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 18, as well as annex A in volumes 1102, 1108, 1119, 1122, 1155, 1165, 1172, 1182, 1207, 1225, 1236, 1241, 1247, 1248, 1249, 1252, 1261, 1289, 1299, 1312, 1332, 1333, 1343, 1369, 1379, 1380, 1381, 1386, 1390, 1418, 1421, 1425, 1430, 1462, 1487, 1513, 1526, 1558, 1560, 1567, 1577, 1590 and 1646.

¹ Nations Unies, *Recueil des Traités*, vol. 189, p. 137; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 18, ainsi que l'annexe A des volumes 1102, 1108, 1119, 1122, 1155, 1165, 1172, 1182, 1207, 1225, 1236, 1241, 1247, 1248, 1249, 1252, 1261, 1289, 1299, 1312, 1332, 1333, 1343, 1369, 1379, 1380, 1381, 1386, 1390, 1418, 1421, 1425, 1430, 1462, 1487, 1513, 1526, 1558, 1560, 1567, 1577, 1590 et 1646.

No. 8638. VIENNA CONVENTION ON
CONSULAR RELATIONS. DONE AT
VIENNA, ON 24 APRIL 1963¹

N° 8638. CONVENTION DE VIENNE
SUR LES RELATIONS CONSULAI-
RES. FAITE À VIENNE, LE 24 AVRIL
1963¹

ACCESSIONS

Instruments deposited on:

1 October 1991

MALAYSIA

(With effect from 31 October 1991.)

Registered ex officio on 1 October 1991.

4 October 1991

ALBANIA

(With effect from 3 November 1991.)

Registered ex officio on 4 October 1991.

ADHÉSIONS

Instruments déposés les :

1^{er} octobre 1991

MALAISIE

(Avec effet au 31 octobre 1991.)

Enregistré d'office le 1^{er} octobre 1991.

4 octobre 1991

ALBANIE

(Avec effet au 3 novembre 1991.)

Enregistré d'office le 4 octobre 1991.

¹ United Nations, *Treaty Series*, vol. 596, p. 261; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 18, as well as annex A in volumes 1108, 1110, 1136, 1137, 1139, 1141, 1155, 1157, 1172, 1194, 1198, 1242, 1252, 1279, 1288, 1310, 1314, 1332, 1333, 1365, 1366, 1413, 1423, 1434, 1444, 1463, 1464, 1479, 1480, 1481, 1484, 1486, 1509, 1516, 1526, 1529, 1540, 1543, 1549, 1583, 1591, 1606, 1607 and 1647.

¹ Nations Unies, *Recueil des Traités*, vol. 596, p. 261; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 18, ainsi que l'annexe A des volumes 1108, 1110, 1136, 1137, 1139, 1141, 1155, 1157, 1172, 1194, 1198, 1242, 1252, 1279, 1288, 1310, 1314, 1332, 1333, 1365, 1366, 1413, 1423, 1434, 1444, 1463, 1464, 1479, 1480, 1481, 1484, 1486, 1509, 1516, 1526, 1529, 1540, 1543, 1549, 1583, 1591, 1606, 1607 et 1647.

No. 8791. PROTOCOL RELATING TO
THE STATUS OF REFUGEES. DONE
AT NEW YORK ON 31 JANUARY 1967¹

N° 8791. PROTOCOLE RELATIF AU
STATUT DES RÉFUGIÉS. FAIT À NEW
YORK LE 31 JANVIER 1967¹

ACCESSION

Instrument deposited on:

27 September 1991

POLAND

(With effect from 27 September 1991.)

Registered ex officio on 27 September 1991.

ADHÉSION

Instrument déposé le :

27 septembre 1991

POLOGNE

(Avec effet au 27 septembre 1991.)

Enregistré d'office le 27 septembre 1991.

¹ United Nations, *Treaty Series*, vol. 606, p. 267; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 18, as well as annex A in volumes 1102, 1108, 1119, 1122, 1155, 1160, 1161, 1165, 1172, 1182, 1202, 1225, 1236, 1241, 1247, 1248, 1249, 1256, 1259, 1261, 1289, 1312, 1331, 1332, 1369, 1379, 1380, 1381, 1386, 1413, 1418, 1421, 1430, 1436, 1462, 1466, 1487, 1526, 1530, 1567, 1577 and 1646.

¹ Nations Unies, *Recueil des Traités*, vol. 606, p. 267; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 18, ainsi que l'annexe A des volumes 1102, 1108, 1119, 1122, 1155, 1160, 1161, 1165, 1172, 1182, 1202, 1225, 1236, 1241, 1247, 1248, 1249, 1256, 1259, 1261, 1289, 1312, 1331, 1332, 1369, 1379, 1380, 1381, 1386, 1413, 1418, 1421, 1430, 1436, 1462, 1466, 1487, 1526, 1530, 1567, 1577 et 1646.

No. 9464. INTERNATIONAL CONVENTION ON THE ELIMINATION OF ALL FORMS OF RACIAL DISCRIMINATION. OPENED FOR SIGNATURE AT NEW YORK ON 7 MARCH 1966¹

N° 9464. CONVENTION INTERNATIONALE SUR L'ÉLIMINATION DE TOUTES LES FORMES DE DISCRIMINATION RACIALE. OUVERTE À LA SIGNATURE À NEW YORK LE 7 MARS 1966¹

DECLARATION under article 14 recognizing the competence of the Committee on the elimination of racial discrimination

DÉCLARATION en vertu de l'article 14 reconnaissant la compétence du Comité pour l'élimination de la discrimination raciale

Received on:

Reçue le :

1 October 1991

1^{er} octobre 1991

UNION OF SOVIET SOCIALIST REPUBLICS

UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES

(With effect from 1 October 1991.)

(Avec effet au 1^{er} octobre 1991.)

[RUSSIAN TEXT — TEXTE RUSSE]

«Союз Советских Социалистических Республик заявляет, что в соответствии со статьей 14 Международной конвенции о ликвидации всех форм расовой дискриминации он признает в отношении ситуаций и фактов, возникших после принятия настоящей заявления, компетенцию Комитета по ликвидации расовой дискриминации принимать и рассматривать сообщения от отдельных лиц или групп лиц, подпадающих под юрисдикцию СССР и утверждающих, что они являются жертвами нарушения СССР каких-либо прав, изложенных в Конвенции».

[TRANSLATION]

[TRADUCTION]

The Union of Soviet Socialist Republics declares that, pursuant to article 14 of the International Convention on the Elimination of All Forms of Racial Discrimination,² it recognizes the competence of the Committee on the Elimination of Racial Discrimination to receive and consider communications, in respect of situations and events occurring after the adoption of the present declaration, from individuals or groups of individuals within the jurisdiction of the USSR claiming to be victims of a violation by the USSR of any of the rights set forth in the Convention.

L'Union des Républiques socialistes soviétiques déclare, conformément à l'article 14 de la Convention internationale sur l'élimination de toutes les formes de discrimination raciale², qu'elle reconnaît la compétence du Comité pour l'élimination de la discrimination raciale, concernant des situations ou des faits survenus après l'adoption de la présente déclaration, pour recevoir et examiner des communications émanant de personnes ou de groupes de personnes relevant de la juridiction de l'URSS qui se plaignent d'être victimes d'une violation par l'URSS de l'un quelconque des droits énoncés dans la Convention.

Registered ex officio on 1 October 1991.

Enregistré d'office le 1^{er} octobre 1991.

¹ United Nations, *Treaty Series*, vol. 660, p. 195; for subsequent actions, see references in Cumulative Indexes Nos. 10 to 18, as well as annex A in volumes 1119, 1120, 1136, 1138, 1146, 1151, 1155, 1161, 1205, 1247, 1249, 1256, 1260, 1263, 1271, 1272, 1279, 1286, 1293, 1295, 1297, 1310, 1314, 1321, 1329, 1338, 1341, 1344, 1347, 1349, 1350, 1351, 1355, 1356, 1358, 1380, 1408, 1509, 1516, 1520, 1525, 1527, 1540, 1541, 1542, 1543, 1545, 1558, 1563, 1564, 1567, 1569 and 1606.

² *Ibid.*, vol. 660, p. 195.

¹ Nations Unies, *Recueil des Traités*, vol. 660, p. 195; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 10 à 18, ainsi que l'annexe A des volumes 1119, 1120, 1136, 1138, 1146, 1151, 1155, 1161, 1205, 1247, 1249, 1256, 1260, 1263, 1271, 1272, 1279, 1286, 1293, 1295, 1297, 1310, 1314, 1321, 1329, 1338, 1341, 1344, 1347, 1349, 1350, 1351, 1355, 1356, 1358, 1380, 1408, 1509, 1516, 1520, 1525, 1527, 1540, 1541, 1542, 1543, 1545, 1558, 1563, 1564, 1567, 1569 et 1606.

² *Ibid.*, vol. 660, p. 195.

No. 14531. INTERNATIONAL COVENANT ON ECONOMIC, SOCIAL AND CULTURAL RIGHTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 16 DECEMBER 1966¹

N° 14531. PACTE INTERNATIONAL RELATIF AUX DROITS ÉCONOMIQUES, SOCIAUX ET CULTURELS. ADOPTÉ PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 16 DÉCEMBRE 1966¹

RATIFICATION and ACCESSION (a)

Instruments deposited on:

3 October 1991

ISRAEL

(With effect from 3 January 1992.)

Registered ex officio on 3 October 1991.

4 October 1991 a

ALBANIA

(With effect from 4 January 1992.)

Registered ex officio on 4 October 1991.

RATIFICATION et ADHÉSION (a)

Instruments déposés les :

3 octobre 1991

ISRAËL

(Avec effet au 3 janvier 1992.)

Enregistré d'office le 3 octobre 1991.

4 octobre 1991 a

ALBANIE

(Avec effet au 4 janvier 1992.)

Enregistré d'office le 4 octobre 1991.

¹ United Nations, *Treaty Series*, vol. 993, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 16 to 18, as well as annex A in volumes 1103, 1106, 1120, 1132, 1136, 1138, 1144, 1151, 1161, 1181, 1197, 1202, 1203, 1207, 1211, 1213, 1214, 1216, 1218, 1225, 1249, 1256, 1259, 1271, 1286, 1289, 1299, 1312, 1329, 1333, 1334, 1354, 1357, 1360, 1390, 1397, 1409, 1421, 1422, 1434, 1455, 1482, 1490, 1505, 1545, 1551, 1556, 1563, 1564, 1578, 1580, 1598, 1607 and 1649.

¹ Nations Unies, *Recueil des Traités*, vol. 993, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 16 à 18, ainsi que l'annexe A des volumes 1103, 1106, 1120, 1132, 1136, 1138, 1144, 1151, 1161, 1181, 1197, 1202, 1203, 1207, 1211, 1213, 1214, 1216, 1218, 1225, 1249, 1256, 1259, 1271, 1286, 1289, 1299, 1312, 1329, 1333, 1334, 1354, 1357, 1360, 1390, 1397, 1409, 1421, 1422, 1434, 1455, 1482, 1490, 1505, 1545, 1551, 1556, 1563, 1564, 1578, 1580, 1598, 1607 et 1649.

No. 14668. INTERNATIONAL COVENANT ON CIVIL AND POLITICAL RIGHTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 16 DECEMBER 1966¹

N° 14668. PACTE INTERNATIONAL RELATIF AUX DROITS CIVILS ET POLITIQUES. ADOPTÉ PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 16 DÉCEMBRE 1966¹

DECLARATION under article 41 recognizing the competence of the Human Rights Committee

DÉCLARATION en vertu de l'article 41 reconnaissant la compétence du Comité des droits de l'homme

Received on:

Reçue le :

1 October 1991

1^{er} octobre 1991

UNION OF SOVIET SOCIALIST REPUBLICS

UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES

(With effect from 1 October 1991.)

(Avec effet au 1^{er} octobre 1991.)

[RUSSIAN TEXT — TEXTE RUSSE]

«Союз Советских Социалистических Республик заявляет, что в соответствии со статьей 41 Международного пакта о гражданских и политических правах он признает в отношении ситуаций и фактов, возникших после принятия настоящего заявления, компетенцию Комитета по правам человека получать и рассматривать сообщения, представляемые другим государством-участником, при условии, что это государство-участник не менее чем за 12 месяцев до представления им такого сообщения пришло в отношении себя компетенцию Комитета, предусмотренную в статье 41, в том объеме, в каком обязательства по Пакту признаны СССР и этим государством».

[TRANSLATION]

[TRADUCTION]

The Union of Soviet Socialist Republics declares that, pursuant to article 41 of the International Covenant on Civil and Political

L'Union des Républiques socialistes soviétiques déclare que, en vertu de l'article 41 du Pacte international relatif aux droits civils

¹ United Nations, *Treaty Series*, vol. 999, p. 171; vol. 1057, p. 407 (rectification of authentic Spanish text); vol. 1059, p. 451 (corrigendum to vol. 999); for subsequent actions, see references in Cumulative Index Nos. 17 and 18, and annex A in volumes 1103, 1106, 1120, 1130, 1131, 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286, 1289, 1291, 1295, 1296, 1299, 1305, 1308, 1312, 1314, 1316, 1324, 1328, 1329, 1333, 1334, 1338, 1339, 1344, 1347, 1348, 1349, 1351, 1352, 1354, 1356, 1357, 1358, 1360, 1365, 1379, 1387, 1389, 1390, 1392, 1393, 1399, 1403, 1404, 1408, 1409, 1410, 1413, 1417, 1419, 1421, 1422, 1424, 1427, 1429, 1434, 1435, 1436, 1437, 1438, 1439, 1441, 1443, 1444, 1455, 1457, 1458, 1462, 1463, 1464, 1465, 1475, 1477, 1478, 1480, 1482, 1484, 1485, 1487, 1488, 1490, 1491, 1492, 1495, 1498, 1499, 1501, 1502, 1505, 1506, 1508, 1510, 1512, 1513, 1515, 1520, 1522, 1525, 1527, 1530, 1533, 1534, 1535, 1540, 1543, 1545, 1548, 1551, 1555, 1556, 1557, 1562, 1563, 1564, 1567, 1570, 1577, 1578, 1579, 1580, 1582, 1592, 1598, 1607, 1637, 1639, 1642, 1643, 1647, 1649 and 1650.

¹ Nations Unies, *Recueil des Traités*, vol. 999, p. 171; vol. 1057, p. 407 (rectification du texte authentique espagnol); vol. 1059, p. 451 (rectificatif au vol. 999); pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 17 et 18, et annexe A des volumes 1103, 1106, 1120, 1130, 1131, 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286, 1289, 1291, 1295, 1296, 1299, 1305, 1308, 1312, 1314, 1316, 1324, 1328, 1329, 1333, 1334, 1338, 1339, 1344, 1347, 1348, 1349, 1351, 1352, 1354, 1356, 1357, 1358, 1360, 1365, 1379, 1387, 1389, 1390, 1392, 1393, 1399, 1403, 1404, 1408, 1409, 1410, 1413, 1417, 1419, 1421, 1422, 1424, 1427, 1429, 1434, 1435, 1436, 1437, 1438, 1439, 1441, 1443, 1439, 1441, 1443, 1444, 1455, 1457, 1458, 1462, 1463, 1464, 1465, 1475, 1477, 1478, 1480, 1482, 1484, 1485, 1487, 1488, 1490, 1491, 1492, 1495, 1498, 1499, 1501, 1502, 1505, 1506, 1508, 1510, 1512, 1513, 1515, 1520, 1522, 1525, 1527, 1530, 1533, 1534, 1535, 1540, 1543, 1545, 1548, 1551, 1555, 1556, 1557, 1562, 1563, 1564, 1567, 1570, 1577, 1578, 1579, 1580, 1582, 1592, 1598, 1607, 1637, 1639, 1642, 1643, 1647, 1649 et 1650.

Rights,¹ it recognizes the competence of the Human Rights Committee to receive and consider communications submitted by another State Party, in respect of situations and events occurring after the adoption of the present declaration, provided that the State Party in question has, not less than 12 months prior to the submission by it of such a communication, recognized in regard to itself the competence of the Committee, established in article 41, in so far as obligations have been assumed under the Covenant by the USSR and by the State concerned.

Registered ex officio on 1 October 1991.

et politiques¹, elle reconnaît la compétence du Comité des droits de l'homme pour recevoir et examiner des communications présentées par un autre Etat partie concernant des situations ou des faits survenus après l'adoption de la présente déclaration, pour autant que cet Etat partie ait fait plus de 12 mois avant la présentation de la communication une déclaration reconnaissant, en ce qui le concerne, la compétence du Comité stipulée à l'article 41, pour les obligations auxquelles l'URSS et l'autre Etat partie ont souscrit en vertu du Pacte.

Enregistré d'office le 1^{er} octobre 1991.

RATIFICATION

Instrument deposited on:

3 October 1991

ISRAEL

(With effect from 3 January 1992.)

With the following declaration under article 4 (1):

“Since its establishment, the State of Israel has been the victim of continuous threats and attacks on its very existence as well as on the life and property of its citizens.

These have taken the form of threats of war, of actual armed attacks, and campaigns of terrorism resulting in the murder of and injury to human beings.

In view of the above, the State of Emergency which was proclaimed in May 1948 has remained in force ever since. This situation constitutes a public emergency within the meaning of Article 4(1) of the Covenant.

The Government of Israel has therefore found it necessary, in accordance with the said Article 4, to take measures to the extent strictly required by the exigencies of the situation, for the defence of the State and for the protection of life and property, including the exercise of powers of arrest and detention.

RATIFICATION

Instrument déposé le :

3 octobre 1991

ISRAËL

(Avec effet au 3 janvier 1992.)

Avec la déclaration suivante en vertu du paragraphe 1 de l'article 4 :

[TRADUCTION — TRANSLATION]

Depuis sa création, l'Etat d'Israël a été victime de menaces et d'attaques qui n'ont cessé d'être portées contre son existence même ainsi que contre la vie et les biens de ses citoyens.

Ces actes ont pris la forme de menaces de guerre, d'attaques armées réelles et de campagnes de terrorisme à la suite desquelles des êtres humains ont été tués et blessés.

Etant donné ce qui précède, l'état d'urgence qui a été proclamé en mai 1948 est resté en vigueur depuis lors. Cette situation constitue un danger public exceptionnel au sens du paragraphe 1 de l'article 4 du Pacte.

Le Gouvernement israélien a donc jugé nécessaire, conformément à ce même article 4, de prendre, dans la stricte mesure où la situation l'exige, des mesures visant à assurer la défense de l'Etat et la protection de la vie et des biens de ses citoyens, y compris l'exercice de pouvoirs d'arrestation et de détention.

¹ United Nations, *Treaty Series*, vol. 999, p. 171.

Vol. 1651, A-14668

¹ Nations Unies, *Recueil des Traités*, vol. 999, p. 171.

In so far as any of these measures are inconsistent with Article 9 of the Covenant, Israel thereby derogates from its obligations under that provision.”

With the following reservation:

“With reference to Article 23 of the Covenant, and any other provision thereof to which the present reservation may be relevant, matters of personal status are governed in Israel by the religious law of the parties concerned.

“To the extent that such law is inconsistent with its obligations under the Covenant, Israel reserves the right to apply that law.”

Registered ex officio on 3 October 1991.

ACCESSION

Instrument deposited on:

4 October 1991

ALBANIA

(With effect from 4 January 1992.)

Registered ex officio on 4 October 1991.

ACCESSION to the Optional Protocol of 16 December 1966¹ to the International Covenant on Civil and Political Rights

Instrument deposited on:

1 October 1991

UNION OF SOVIET SOCIALIST REPUBLICS

(With effect from 1 January 1992.)

With the following declaration:

Pour autant que l'une quelconque de ces mesures soit incompatible avec l'article 9 du Pacte, Israël déroge ainsi à ses obligations au titre de cette disposition.

Avec la réserve suivante :

[TRADUCTION — TRANSLATION]

En ce qui concerne l'article 23 du Pacte ainsi que toute autre disposition de celui-ci à laquelle peuvent s'appliquer les présentes réserves, les questions relatives à l'état des personnes sont régies en Israël par les lois religieuses des parties en cause.

Dans la mesure où ces lois sont incompatibles avec ses obligations au titre du Pacte, Israël se réserve le droit d'appliquer lesdites lois.

Enregistré d'office le 3 octobre 1991.

ADHÉSION

Instrument déposé le :

4 octobre 1991

ALBANIE

(Avec effet au 4 janvier 1992.)

Enregistré d'office le 4 octobre 1991.

ADHÉSION au Protocole facultatif du 16 décembre 1966¹ se rapportant au Pacte international relatif aux droits civils et politiques

Instrument déposé le :

1^{er} octobre 1991

UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES

(Avec effet au 1^{er} janvier 1992.)

Avec la déclaration suivante :

¹ United Nations, *Treaty Series*, vol. 999, p. 171, vol. 1059, p. 451 (corrigendum to vol. 999); for subsequent actions, see references in Cumulative Indexes Nos. 17 and 18, as well as annex A in volumes 1106, 1120, 1144, 1161, 1205, 1225, 1256, 1286, 1314, 1329, 1334, 1349, 1354, 1360, 1389, 1409, 1421, 1434, 1482, 1487, 1490, 1499, 1506, 1512, 1530, 1533, 1543, 1545, 1551, 1557, 1563, 1578, 1598, 1649 and 1650.

¹ Nations Unies, *Recueil des Traités*, vol. 999, p. 171, vol. 1059, p. 451 (rectificatif au vol. 999); pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 17 et 18, ainsi que l'annexe A des volumes 1106, 1120, 1144, 1161, 1205, 1225, 1256, 1286, 1314, 1329, 1334, 1349, 1354, 1360, 1389, 1409, 1421, 1434, 1482, 1487, 1490, 1499, 1506, 1512, 1530, 1533, 1543, 1545, 1551, 1557, 1563, 1578, 1598, 1649 et 1650.

[RUSSIAN TEXT — TEXTE RUSSE]

«Союз Советских Социалистических Республик в соответствии со статьей 1 Факультативного протокола признает компетенцию Комитета по правам человека принимать и рассматривать сообщения от лиц, находящихся под юрисдикцией Союза Советских Социалистических Республик, касающиеся ситуаций или фактов, возникших после вступления в силу настоящего Протокола для СССР.

Советский Союз исходит также из того, что Комитет не будет рассматривать какие бы то ни было сообщения до тех пор, пока не удостоверится, что данный вопрос не рассматривается в соответствии с другой процедурой международного разбирательства или урегулирования и что данное лицо исчерпало все доступные внутренние средства правовой защиты».

[TRANSLATION]

The Union of Soviet Socialist Republics, pursuant to article 1 of the Optional Protocol, recognizes the competence of the Human Rights Committee to receive and consider communications from individuals subject to the jurisdiction of the Union of Soviet Socialist Republics, in respect of situations or events occurring after the date on which the Protocol entered into force for the USSR.

The Soviet Union also proceeds from the understanding that the Committee shall not consider any communications unless it has been ascertained that the same matter is not being examined under another procedure of international investigation or settlement and that the individual in question has exhausted all available domestic remedies.

Registered ex officio on 1 October 1991.

[TRADUCTION]

Conformément à l'article premier du Protocole facultatif, l'Union des Républiques socialistes soviétiques reconnaît que le Comité des droits de l'homme a compétence pour recevoir et examiner des communications émanant de particuliers relevant de la juridiction de l'Union des Républiques socialistes soviétiques, concernant des situations ou des faits survenus après que le Protocole facultatif sera entré en vigueur pour l'URSS.

L'Union soviétique considère par ailleurs que le Comité n'examinera aucune communication tant qu'il ne se sera pas avéré que la question faisant l'objet de la communication n'est pas déjà examinée dans le cadre d'une autre procédure d'arbitrage ou de règlement international et que le particulier concerné a épuisé tous les recours internes disponibles.

Enregistré d'office le 1^{er} octobre 1991.

No. 15511. CONVENTION FOR THE PROTECTION OF THE WORLD CULTURAL AND NATURAL HERITAGE. ADOPTED BY THE GENERAL CONFERENCE OF THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION AT ITS SEVENTEENTH SESSION, PARIS, 16 NOVEMBER 1972¹

N° 15511. CONVENTION POUR LA PROTECTION DU PATRIMOINE MONDIAL, CULTUREL ET NATUREL, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE À SA DIX-SEPTIÈME SESSION, PARIS, 16 NOVEMBRE 1972¹

RATIFICATION

Instrument deposited with the Director-General of the United Nations Educational, Scientific and Cultural Organization on:

16 September 1991

IRELAND

(With effect from 16 December 1991.)

Certified statement was registered by the United Nations Educational, Scientific and Cultural Organization on 26 September 1991.

RATIFICATION

Instrument déposé auprès du Directeur général de l'Organisation des Nations Unies pour l'éducation, la science et la culture le :

16 septembre 1991

IRLANDE

(Avec effet au 16 décembre 1991.)

La déclaration certifiée a été enregistrée par l'Organisation des Nations Unies pour l'éducation, la science et la culture le 26 septembre 1991.

¹ United Nations, *Treaty Series*, vol. 1037, p. 151; for subsequent actions, see references in Cumulative Indexes Nos. 17 and 18, as well as annex A in volumes 1102, 1119, 1128, 1135, 1136, 1141, 1143, 1156, 1157, 1162, 1172, 1183, 1205, 1212, 1214, 1222, 1224, 1248, 1256, 1262, 1272, 1276, 1282, 1289, 1294, 1296, 1305, 1312, 1318, 1321, 1330, 1336, 1342, 1348, 1351, 1360, 1387, 1390, 1392, 1405, 1408, 1417, 1428, 1436, 1455, 1457, 1460, 1463, 1480, 1484, 1487, 1491, 1507, 1518, 1523, 1526, 1540, 1562, 1568, 1583, 1589 and 1641.

¹ Nations Unies, *Recueil des Traités*, vol. 1037, p. 151; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 17 et 18, ainsi que l'annexe A des volumes 1102, 1119, 1128, 1135, 1136, 1141, 1143, 1156, 1157, 1162, 1172, 1183, 1205, 1212, 1214, 1222, 1224, 1248, 1256, 1262, 1272, 1276, 1282, 1289, 1294, 1296, 1305, 1312, 1318, 1321, 1330, 1336, 1342, 1348, 1351, 1360, 1387, 1390, 1392, 1405, 1408, 1417, 1428, 1436, 1455, 1457, 1460, 1463, 1480, 1484, 1487, 1491, 1507, 1518, 1523, 1526, 1540, 1562, 1568, 1583, 1589 et 1641.

No. 20378. CONVENTION ON THE ELIMINATION OF ALL FORMS OF DISCRIMINATION AGAINST WOMEN. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 18 DECEMBER 1979¹

N° 20378. CONVENTION SUR L'ÉLIMINATION DE TOUTES LES FORMES DE DISCRIMINATION À L'ÉGARD DES FEMMES. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 18 DÉCEMBRE 1979¹

RATIFICATION

Instrument deposited on:

3 October 1991

ISRAEL

(With effect from 2 November 1991.)

With the following reservations and declaration:

Reservations

"1. The State of Israel hereby expresses its reservation with regard to Article 7(b) of the Convention concerning the appointment of women to serve as judges of religious courts where it is prohibited by the laws of any of the religious communities in Israel. Otherwise, the said Article is fully implemented in Israel, in view of the fact that women take a prominent part in all aspects of public life.

"2. The State of Israel hereby expresses its reservation with regard to Article 16 of the Convention, insofar as the laws of personal status binding on the several religious communities in Israel do not conform with the provisions of that Article.

RATIFICATION

Instrument déposé le :

3 octobre 1991

ISRAËL

(Avec effet au 2 novembre 1991.)

Avec les réserves et la déclaration suivantes :

[TRADUCTION — TRANSLATION]

Réserves

1. L'Etat d'Israël exprime par les présentes ses réserves à l'égard de l'article 7 b de la Convention en ce qui concerne la nomination de femmes en qualité de juges de tribunaux religieux lorsque l'interdisent les lois de l'une quelconque des communautés religieuses d'Israël. Par ailleurs, ledit article est pleinement appliqué en Israël étant donné que les femmes jouent un rôle très important dans tous les aspects de la vie publique.

2. L'Etat d'Israël exprime par les présentes ses réserves à l'égard de l'article 16 de la Convention dans la mesure où les lois relatives à l'état des personnes qui ont force obligatoire pour les diverses communautés religieuses d'Israël ne se conforment pas aux dispositions dudit article.

¹ United Nations, *Treaty Series*, vol. 1249, p. 13, and annex A in volumes 1249, 1252, 1253, 1254, 1256, 1257, 1259, 1261, 1262, 1265, 1272, 1284, 1286, 1287, 1288, 1291, 1299, 1302, 1312, 1314, 1316, 1325, 1332, 1343, 1346, 1348, 1350, 1351, 1357, 1361, 1363, 1368, 1374, 1379, 1387, 1389, 1390, 1394, 1398, 1399, 1400, 1401, 1402, 1403, 1404, 1405, 1406, 1408, 1413, 1416, 1417, 1422, 1423, 1426, 1430, 1433, 1434, 1436, 1437, 1443, 1444, 1457, 1458, 1459, 1460, 1477, 1484, 1501, 1518, 1522, 1523, 1525, 1526, 1527, 1530, 1542, 1549, 1551, 1555, 1566, 1567, 1568, 1569, 1577, 1591, 1598, 1606, 1607, 1639 and 1642.

¹ Nations Unies, *Recueil des Traités*, vol. 1249, p. 13, et annexe A des volumes 1249, 1252, 1253, 1254, 1256, 1257, 1259, 1261, 1262, 1265, 1272, 1284, 1286, 1287, 1288, 1291, 1299, 1302, 1312, 1314, 1316, 1325, 1332, 1343, 1346, 1348, 1350, 1351, 1357, 1361, 1363, 1368, 1374, 1379, 1387, 1389, 1390, 1394, 1398, 1399, 1400, 1401, 1402, 1403, 1404, 1405, 1406, 1408, 1413, 1416, 1417, 1422, 1423, 1426, 1430, 1433, 1434, 1436, 1437, 1443, 1444, 1457, 1458, 1459, 1460, 1477, 1484, 1501, 1518, 1522, 1523, 1525, 1526, 1527, 1530, 1542, 1549, 1551, 1555, 1566, 1567, 1568, 1569, 1577, 1591, 1598, 1606, 1607, 1639 et 1642.

Declaration

“3. In accordance with paragraph 2 of Article 29 of the Convention, the State of Israel hereby declares that it does not consider itself bound by paragraph 1 of that Article.”

Registered ex officio on 3 October 1991.

Déclaration

3. Conformément au paragraphe 2 de l'article 29 de la Convention, l'Etat d'Israël déclare par les présentes qu'il ne se considère pas lié par les dispositions du paragraphe 1 dudit article.

Enregistré d'office le 3 octobre 1991.

No. 22376. INTERNATIONAL COFFEE AGREEMENT, 1983. ADOPTED BY THE INTERNATIONAL COFFEE COUNCIL ON 16 SEPTEMBER 1982¹

EXTENSION² of the above-mentioned Agreement, as modified and extended³ (with effect from 1 October 1991)

By resolution No. 352, adopted on 28 September 1990, the International Coffee Council, at its 56th session held in London, decided, as contemplated in article 68 (2) of the International Coffee Agreement, 1983, to further extend the Agreement, (which was to expire on 30 September 1991), until 30 September 1992, subject to the provisions of paragraphs 2 and 3 of resolution No. 347.⁴

RESOLUTION NUMBER 352
(APPROVED AT THE SEVENTH PLENARY MEETING, 28 SEPTEMBER 1990)

Further extension of the International Coffee Agreement

Whereas:

By Resolution number 347 the International Coffee Agreement 1983 was extended for a period of two years to 30 September 1991; and

¹ United Nations, *Treaty Series*, vol. 1333, p. 119, and annex A in volumes 1334, 1338, 1342, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1356, 1358, 1359, 1363, 1367, 1372, 1379, 1380, 1388, 1390, 1393, 1406, 1410, 1423, 1436, 1466, 1482, 1522, 1546, 1547, 1548, 1549, 1550, 1560, 1562, 1567, 1569, 1571, 1573, 1579, 1589, 1590 and 1601.

² In accordance with paragraphs 4 and 5 of Resolution No. 352, the International Coffee Agreement, 1983, as further extended, remained in force between the following Participants, which by 30 September 1991 had deposited with the Secretary-General notifications of acceptance of the extension of the Agreement or had undertaken to apply provisionally the Agreement, as further extended, and represented at least 20 exporting Members holding a majority of the votes of the exporting Members and at least ten importing Members holding a majority of the votes of the importing Members:

<i>Participant</i>	<i>Acceptance of the extension of the Agreement as further extended (paragraph 4 of resolution No. 352)</i>	<i>Provisional Application of the Agreement as further extended (paragraph 5 of resolution No. 352)</i>
— Angola	20 September 1991	
— Belgium		19 September 1991
— Bolivia		26 September 1991
— Brazil	2 January 1991	
— Burundi	19 August 1991	
— Central African Republic	6 August 1991	
— Colombia	27 September 1991	
— Costa Rica	20 June 1991	
— Côte d'Ivoire	30 September 1991	
— Cuba	30 May 1991	
— Cyprus	30 September 1991	
— Denmark	19 September 1991	
(With a declaration of non-application to the Faeroe Islands and Greenland.)		
— Dominican Republic	27 September 1991	
— Ecuador	30 September 1991	
— El Salvador	16 August 1991	
— Ethiopia	27 September 1991	
— European Economic Community	19 September 1991	
— Finland	17 September 1991	
— France	21 May 1991	
— Germany	19 September 1991	
— Greece	19 September 1991	
— Guatemala		24 September 1991
— Honduras	14 August 1991	

(Continued on page 573)

In order to allow additional time for consultations to continue under the provisions of Resolution number 349, it is necessary that the International Coffee Agreement 1983 be further extended. To that effect,

The International Coffee Council

Resolves:

1. That the International Coffee Agreement 1983 shall be further extended for one additional year from 1 October 1991 to 30 September 1992.
2. That this further extension shall be subject to the provisions of paragraphs 2 and 3 of Resolution number 347.
3. That Members shall undertake to expedite consultations under the provisions of Resolution number 349, with special reference to its paragraphs 3 and 4, during the remaining year of the first extension under the provisions of Resolution number 347.
4. That the International Coffee Agreement 1983, as extended by Resolution number 347, shall continue in force in accordance with the provisions of paragraph 1 of this Resolution among those Contracting Parties which have notified their acceptance of such further extension to the Secretary-General of the United Nations by 30 September 1991, if on that

(Footnote 2 continued from page 572)

<i>Participant</i>	<i>Acceptance of the extension of the Agreement as further extended (paragraph 4 of resolution No. 352)</i>	<i>Provisional Application of the Agreement as further extended (paragraph 5 of resolution No. 352)</i>
— India.....		27 September 1991
— Indonesia.....	30 September 1991	
— Ireland.....	19 September 1991	
— Italy.....	19 September 1991	
— Jamaica.....		27 September 1991
— Japan*.....	27 September 1991	
— Kenya.....	18 June 1991	
— Luxembourg.....		19 September 1991
— Mexico.....	18 July 1991	
— Netherlands.....	19 September 1991	
(For the Kingdom in Europe.)		
— Nicaragua.....		30 September 1991
— Norway.....	20 September 1991	
— Panama.....	2 July 1991	
— Papua New Guinea.....	27 September 1991	
— Paraguay.....	26 August 1991	
— Philippines.....	6 September 1991	
— Portugal.....	19 September 1991	
— Rwanda.....	30 September 1991	
— Spain.....	19 September 1991	
— Sri Lanka.....	19 September 1991	
— Sweden.....	17 September 1991	
— Switzerland.....	19 September 1991	
— Thailand.....	30 September 1991	
— Togo.....		26 September 1991
— Trinidad and Tobago.....		20 August 1991
— Uganda.....	26 September 1991	
United Kingdom of Great Britain and Northern Ireland.....		19 September 1991
(For the United Kingdom of Great Britain and Northern Ireland, St. Helena, the Bailiwick of Jersey and the Bailiwick of Guernsey.)		
— United Republic of Tanzania.....	23 August 1991	
— United States of America.....	30 September 1991	
— Venezuela.....	4 September 1991	
— Viet Nam.....	30 September 1991	

* See p. 574 of this volume for the text of the declaration made upon acceptance.

³ United Nations, *Treaty Series*, vol. 1333, p. 119, and vol. 1546, No. A-22376.

⁴ *Ibid.*, vol. 1546, No. A-22376.

date such Contracting Parties represent at least 20 exporting Members holding a majority of the votes of the exporting Members, and at least 10 importing Members holding a majority of the votes of importing Members. The votes for this purpose shall be calculated as at 1 July 1991. Such notifications shall be signed by the Head of State or Government, or Minister for Foreign Affairs, or made under full powers signed by one of the foregoing. In the case of an international organization, the notification shall be signed by a representative duly authorized in accordance with the rules of the Organization, or made under full powers signed by such a representative.

5. That a notification by a Contracting Party containing an undertaking to continue to apply provisionally the Agreement as Extended, which is received by the Secretary-General of the United Nations not later than 30 September 1991, shall be regarded as equal in effect to a notification of acceptance of the further extension of the International Coffee Agreement 1983 as Extended. Such Contracting Party shall enjoy all the rights and assume all the obligations of a Member. However, if formal notification of acceptance of the further one-year extension of the International Coffee Agreement 1983 as Extended is not received by the Secretary-General of the United Nations by 31 March 1992 or such later date as the Council may determine, such Contracting Party shall as of that date cease to participate in the Agreement.

6. That any Contracting Party to the International Coffee Agreement 1983 as Extended which has not made the notifications of acceptance provided for in paragraphs 4 and 5 of this Resolution, may accede to the Agreement by 31 March 1992 or such later date as the Council may determine on condition that on depositing its instrument of accession such Contracting Party undertakes to fulfil all its previous obligations under the Agreement with retroactive effect from 1 October 1991.

7. That if the requirements for the continuation in force for a further period of one year of the International Coffee Agreement 1983 as Extended have not been met in accordance with the provisions of paragraphs 4 and 5 of this Resolution, those Governments which have notified acceptance or provisional application of such further extension shall meet to decide:

(a) Whether the Agreement should continue in force among themselves, and, if so, to establish the conditions for the continued operation of the Organization; or

(b) Whether to make arrangements for the liquidation of the Organization in accordance with the provisions of paragraph (4) of Article 68.

8. To request the Executive Director to convey this Resolution to the Secretary-General of the United Nations.

DECLARATION MADE UPON ACCEPTANCE

JAPAN

“In applying the provisions of the further extension of the International Coffee Agreement of 1983, the Government of Japan will implement the further extended said Agreement in accordance with the laws and regulations of Japan.”

Registered ex officio on 1 October 1991.

N° 22376. ACCORD INTERNATIONAL DE 1983 SUR LE CAFÉ. ADOPTÉ PAR LE CONSEIL INTERNATIONAL DU CAFÉ LE 16 SEPTEMBRE 1982¹

PROROGATION² de l'Accord susmentionné, tel que modifié et prorogé³ (avec effet au 1^{er} octobre 1991)

Par résolution n° 352, adoptée le 28 septembre 1990, le Conseil international du café, à sa 56^e session tenue à Londres, a décidé, conformément au paragraphe 2 de l'article 68 de l'Accord international du café, 1983, de proroger à nouveau l'Accord, (lequel devait expirer le 30 septembre 1991), jusqu'au 30 septembre 1992, étant entendu que les dispositions des paragraphes 2 et 3 de la résolution n° 347³ s'appliquent à cette nouvelle prorogation.

[TRADUCTION — TRANSLATION]

RÉSOLUTION NUMÉRO 352
(APPROUVÉE À LA SEPTIÈME SÉANCE PLÉNIÈRE, LE 28 SEPTEMBRE 1990)

Nouvelle prorogation de l'Accord international sur le café

Le Conseil international du café

Considérant :

Que, par la Résolution numéro 347, l'Accord international de 1983 sur le Café a été prorogé pour une période de deux ans jusqu'au 30 septembre 1991; et

¹ Nations Unies, *Recueil des Traités*, vol. 1333, p. 119, et annexe A des volumes 1334, 1338, 1342, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1356, 1358, 1359, 1363, 1367, 1372, 1379, 1380, 1388, 1390, 1393, 1406, 1410, 1423, 1436, 1466, 1482, 1522, 1546, 1547, 1548, 1549, 1550, 1560, 1562, 1567, 1569, 1571, 1573, 1579, 1589, 1590 et 1601.

² Conformément aux paragraphes 4 et 5 de la Résolution n° 352, l'Accord international du café, 1983, tel que prorogé à nouveau, est resté en vigueur entre les Participants suivants, lesquels au 30 septembre 1991 avaient déposé auprès du Secrétaire général des notifications d'acceptation de la prorogation de l'Accord ou s'étaient engagés à appliquer provisoirement l'Accord, tel que prorogé à nouveau, et lesquels représentaient au moins 20 Membres exportateurs ayant la majorité des voix des Membres exportateurs et au moins dix Membres importateurs ayant la majorité des voix des Membres importateurs :

Participant	Acceptation de la prorogation de l'Accord tel que prorogé (paragraphe 4 de la résolution n° 352)	Application provisoire de l'Accord tel que prorogé à nouveau (paragraphe 5 de la résolution n° 352)
Allemagne	19 septembre 1991	
Angola	20 septembre 1991	
Belgique		19 septembre 1991
Bolivie		26 septembre 1991
Brésil	2 janvier 1991	
Burundi	19 août 1991	
Chypre	30 septembre 1991	
Colombie	27 septembre 1991	
Communauté européenne	19 septembre 1991	
Costa Rica	20 juin 1991	
Côte d'Ivoire	30 septembre 1991	
Cuba	30 mai 1991	
Danemark	19 septembre 1991	
(Avec déclaration de non-application aux îles Féroé et au Groenland.)		
El Salvador	16 août 1991	
Equateur	30 septembre 1991	
Espagne	19 septembre 1991	
Etats-Unis d'Amérique	30 septembre 1991	
Ethiopie	27 septembre 1991	
Finlande	17 septembre 1991	

(Suite à la page 576)

Que, pour prévoir un délai supplémentaire afin que les consultations se poursuivent au titre de la Résolution numéro 349, il est nécessaire que l'Accord international de 1983 sur le Café soit encore prorogé. A cet effet,

Décide :

1. Que l'Accord international de 1983 sur le Café sera encore prorogé d'une année du 1^{er} octobre 1991 au 30 septembre 1992.

2. Que les dispositions des paragraphes 2 et 3 de la Résolution numéro 347 s'appliqueront à cette nouvelle prorogation.

3. Que les Membres s'engageront à hâter les consultations aux termes de la Résolution numéro 349, en particulier les paragraphes 3 et 4 de ladite Résolution, pendant la dernière année de la première prorogation au titre de la Résolution numéro 347.

4. Que l'Accord international de 1983 sur le Café, tel que prorogé par la Résolution numéro 347, restera en vigueur conformément aux dispositions du paragraphe 1 de la présente Résolution entre les Parties Contractantes qui auront notifié leur acceptation de cette

(Suite de la note 2 de la page 575)

Participant	Acceptation de la prorogation de l'Accord tel que prorogé (paragraphe 4 de la résolution n° 352)	Application provisoire de l'Accord tel que prorogé à nouveau (paragraphe 5 de la résolution n° 352)
France.....	21 mai 1991	
Grèce.....	19 septembre 1991	
Guatemala.....		24 septembre 1991
Honduras.....	14 août 1991	
Inde.....		27 septembre 1991
Indonésie.....	30 septembre 1991	
Irlande.....	19 septembre 1991	
Italie.....	19 septembre 1991	
Jamaïque.....		27 septembre 1991
Japon*.....	27 septembre 1991	
Kenya.....	18 juin 1991	
Luxembourg.....		19 septembre 1991
Mexique.....	18 juillet 1991	
Nicaragua.....		30 septembre 1991
Norvège.....	20 septembre 1991	
Ouganda.....	26 septembre 1991	
Panama.....	2 juillet 1991	
Papouasie-Nouvelle-Guinée.....	27 septembre 1991	
Paraguay.....	26 août 1991	
Pays-Bas.....	19 septembre 1991	
(Pour le Royaume en Europe.)		
Philippines.....	6 septembre 1991	
Portugal.....	19 septembre 1991	
République centrafricaine.....	6 août 1991	
République dominicaine.....	27 septembre 1991	
République-Unie de Tanzanie.....	23 août 1991	
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord.....		19 septembre 1991
(Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, Sainte-Hélène, le bailliage de Jersey et le bailliage de Guernesey.)		
Rwanda.....	30 septembre 1991	
Sri Lanka.....	19 septembre 1991	
Suède.....	17 septembre 1991	
Suisse.....	19 septembre 1991	
Thaïlande.....	30 septembre 1991	
Togo.....		26 septembre 1991
Trinité-et-Tobago.....		20 août 1991
Venezuela.....	4 septembre 1991	
Viet Nam.....	30 septembre 1991	

* Voir p. 577 du présent volume pour le texte de la déclaration faite lors de l'acceptation.

³ Nations Unies, *Recueil des Traités*, vol. 1333, p. 119 et vol. 1546, n° A-22376.

⁴ *Ibid.*, vol. 1546, n° A-22376.

nouvelle prorogation au Secrétaire général de l'Organisation des Nations Unies au 30 septembre 1991 si, à cette date, ces Parties Contractantes représentent au moins 20 Membres exportateurs ayant la majorité des voix des Membres exportateurs et au moins 10 Membres importateurs ayant la majorité des voix des Membres importateurs. Les voix à cette fin seront calculées à la date du 1^{er} juillet 1991. Ces notifications seront signées par le Chef de l'Etat ou du Gouvernement ou par le Ministre des Affaires étrangères ou par un mandataire ayant reçu les pleins pouvoirs pour ce faire signés par l'un des précités. Dans le cas d'une organisation internationale, la notification sera signée par un représentant dûment mandaté aux termes du règlement de l'Organisation ou par un mandataire ayant reçu les pleins pouvoirs pour ce faire signés par ce représentant.

5. Qu'une notification, par une Partie Contractante, qu'elle s'engage à appliquer provisoirement les dispositions de l'Accord tel que prorogé, qui sera reçue par le Secrétaire général de l'Organisation des Nations Unies au plus tard le 30 septembre 1991, sera considérée comme de même effet qu'une notification d'acceptation de la nouvelle prorogation de l'Accord international de 1983 sur le Café tel que prorogé. Ladite Partie Contractante aura tous les droits et assumera toutes les obligations d'un Membre. Toutefois, si le Secrétaire général de l'Organisation des Nations Unies n'a pas reçu une notification officielle d'acceptation de la nouvelle prorogation d'une année de l'Accord international de 1983 sur le Café tel que prorogé au 31 mars 1992 ou à toute date ultérieure que le Conseil pourra arrêter, ladite Partie Contractante cessera d'être Partie à l'Accord à cette date.

6. Que toute Partie Contractante à l'Accord international de 1983 sur le Café tel que prorogé qui n'a pas fait les notifications d'acceptation prévues dans les paragraphes 4 et 5 de la présente Résolution pourra adhérer à l'Accord jusqu'au 31 mars 1992 ou jusqu'à toute date ultérieure que le Conseil pourra arrêter à la condition que, en déposant son instrument d'adhésion, cette Partie Contractante s'engage à remplir toutes les obligations précédemment contractées aux termes de l'Accord, avec effet rétroactif à compter du 1^{er} octobre 1991.

7. Que, si les conditions pour le maintien en vigueur pendant une nouvelle période d'une année de l'Accord international de 1983 sur le Café tel que prorogé n'ont pas été remplies conformément aux dispositions des paragraphes 4 et 5 de la présente Résolution, les gouvernements qui auront notifié l'acceptation ou l'application provisoire de cette nouvelle prorogation se réuniront pour décider :

a) Si l'Accord restera en vigueur entre eux et, dans l'affirmative, pour établir les conditions dans lesquelles l'Organisation continuera à fonctionner; ou

b) Pour prendre des dispositions en vue de la liquidation de l'Organisation aux termes du paragraphe 4 de l'Article 68 de l'Accord.

8. De demander au Directeur exécutif de transmettre la présente Résolution au Secrétaire général de l'Organisation des Nations Unies.

DÉCLARATION FAITE LORS DE L'ACCEPTATION

JAPON

[TRADUCTION — TRANSLATION]

En application des dispositions relatives à la nouvelle prorogation de l'Accord international de 1983 sur le café, le Gouvernement japonais appliquera ledit Accord tel que prorogé, conformément aux lois et règlements du Japon.

Enregistré d'office le 1^{er} octobre 1991.

No. 24841. CONVENTION AGAINST TORTURE AND OTHER CRUEL, INHUMAN OR DEGRADING TREATMENT OR PUNISHMENT. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 10 DECEMBER 1984¹

N° 24841. CONVENTION CONTRE LA TORTURE ET AUTRES PEINES OU TRAITEMENTS CRUELS, INHUMAINS OU DÉGRADANTS. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 10 DÉCEMBRE 1984¹

DECLARATION recognizing the competence of the Committee against torture, in accordance with articles 21 and 22.

DÉCLARATION reconnaissant la compétence du Comité contre la torture, conformément aux articles 21 et 22.

Received on:

Reçue le :

1 October 1991

1^{er} octobre 1991

UNION OF SOVIET SOCIALIST REPUBLICS

UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES

(With effect from 1 October 1991.)

(Avec effet au 1^{er} octobre 1991.)

[RUSSIAN TEXT — TEXTE RUSSE]

«Союз Советских Социалистических Республик заявляет, что в соответствии со статьей 21 Конвенции против пыток и других жестоких, бесчеловечных или унижающих достоинство видов обращения и наказания он признает в отношении ситуаций и фактов, возникших после принятия настоящего заявления, компетенцию Комитета получать и рассматривать сообщения, представляемые государством-участником, о том, что другое государство-участник не выполняет своих обязательства по настоящей Конвенции.

Союз Советских Социалистических Республик заявляет также, что в соответствии со статьей 22 Конвенции он признает в отношении ситуаций и фактов, возникших после принятия настоящего заявления, компетенцию Комитета получать и рассматривать сообщения лиц, находящихся под его юрисдикцией, или от их имени, которые утверждают, что они являются жертвами нарушения государством-участником положений Конвенции».

[TRANSLATION]

[TRADUCTION]

The Union of Soviet Socialist Republics declares that, pursuant to article 21 of the Convention against Torture and other Cruel, Inhuman or Degrading Treatment or Punishment,² it recognizes the competence of the Committee against Torture to receive and consider communications in respect of situations and events occurring after the adop-

L'Union des Républiques socialistes soviétiques déclare, en vertu de l'article 21 de la Convention contre la torture et autres peines ou traitements cruels, inhumains ou dégradants², qu'elle reconnaît la compétence du Comité contre la torture, concernant des situations ou des faits survenus après l'adoption de la présente déclaration, pour recevoir

¹ United Nations, *Treaty Series*, vol. 1465, p. 85, and annex A in volumes 1477, 1480, 1481, 1482, 1484, 1486, 1487, 1499, 1505, 1508, 1509, 1510, 1511, 1512, 1514, 1515, 1520, 1522, 1523, 1525, 1527, 1530, 1541, 1543, 1545, 1546, 1547, 1548, 1551, 1554, 1557, 1560, 1566, 1577, 1578, 1579, 1582, 1588, 1606, 1607, 1642, 1644 and 1649.

² *Ibid.*, vol. 1465, p. 85.

¹ Nations Unies, *Recueil des Traités*, vol. 1465, p. 85, et annexe A des volumes 1477, 1480, 1481, 1482, 1484, 1486, 1487, 1499, 1505, 1508, 1509, 1510, 1511, 1512, 1514, 1515, 1520, 1522, 1523, 1525, 1527, 1530, 1541, 1543, 1545, 1546, 1547, 1548, 1551, 1554, 1557, 1560, 1566, 1577, 1578, 1579, 1582, 1588, 1606, 1607, 1642, 1644 et 1649.

² *Ibid.*, vol. 1465, p. 85.

tion of the present declaration, to the effect that a State Party claims that another State Party is not fulfilling its obligations under the Convention.

The Union of Soviet Socialist Republics also declares that, pursuant to article 22 of the Convention, it recognizes the competence of the Committee to receive and consider communications in respect of situations or events occurring after the adoption of the present declaration, from or on behalf of individuals subject to its jurisdiction who claim to be victims of a violation by a State Party of the provisions of the Convention.

et examiner des communications dans lesquelles un Etat partie prétend qu'un autre Etat partie ne s'acquitte pas de ses obligations au titre de la Convention.

L'Union des Républiques socialistes soviétiques déclare aussi, en vertu de l'article 22 de la Convention, qu'elle reconnaît la compétence du Comité, concernant des situations ou des faits survenus après l'adoption de la présente déclaration, pour recevoir et examiner des communications présentées par des particuliers ou pour le compte de particuliers relevant de sa juridiction qui prétendent être victimes d'une violation, par un Etat partie, des dispositions de la Convention.

WITHDRAWAL of a reservation made upon ratification¹ in respect of article 20

Notification received on:

1 October 1991

UNION OF SOVIET SOCIALIST REPUBLICS

(With effect from 1 October 1991.)

With the following declaration:

RETRAIT d'une réserve formulée lors de la ratification¹ à l'égard de l'article 20

Notification reçue le :

1^{er} octobre 1991

UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES

(Avec effet au 1^{er} octobre 1991.)

Avec la déclaration suivante :

[RUSSIAN TEXT — TEXTE RUSSE]

«Союз Советских Социалистических Республик признает в отношении ситуаций и фактов, возникших после принятия настоящего заявления, компетенцию Комитета против пыток, определенную статьей 20 Конвенции».

[TRANSLATION]

The Union of Soviet Socialist Republics recognizes the competence of the Committee against Torture, as defined by article 20 of the Convention in respect of situations and events occurring after the adoption of the present declaration.

Registered ex officio on 1 October 1991.

[TRADUCTION]

L'Union des Républiques socialistes soviétiques reconnaît la compétence du Comité contre la torture, telle que la définit l'article 20 de la Convention, concernant des situations ou des faits survenus après l'adoption de la présente déclaration.

Enregistré d'office le 1^{er} octobre 1991.

¹ United Nations, *Treaty Series*, vol. 1465, p. 85.

¹ Nations Unies, *Recueil des Traités*, vol. 1465, p. 85.

RATIFICATION

Instrument deposited on:

3 October 1991

ISRAEL

(With effect from 2 November 1991.)

With the following reservations:

“1. In accordance with Article 28 of the Convention, the State of Israel hereby declares that it does not recognize the competence of the Committee provided for in Article 20.

“2. In accordance with paragraph 2 of Article 30, the State of Israel hereby declares that it does not consider itself bound by paragraph 1 of that Article.”

Registered ex officio on 3 October 1991.

RATIFICATION

Instrument déposé le :

3 octobre 1991

ISRAËL

(Avec effet au 2 novembre 1991.)

Avec les réserves suivantes :

[TRADUCTION — TRANSLATION]

1. Conformément à l'article 28 de la Convention, l'Etat d'Israël déclare par les présentes qu'il ne reconnaît pas la compétence accordée au Comité aux termes de l'article 20.

2. Conformément au paragraphe 2 de l'article 30, l'Etat d'Israël déclare par les présentes qu'il ne se considère pas lié par les dispositions du paragraphe 1 dudit article.

Enregistré d'office le 3 octobre 1991.

No. 27531. CONVENTION ON THE RIGHTS OF THE CHILD. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 20 NOVEMBER 1989¹

N° 27531. CONVENTION RELATIVE AUX DROITS DE L'ENFANT. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 20 NOVEMBRE 1989¹

RATIFICATIONS

Instruments deposited on:

3 October 1991

ISRAEL

(With effect from 2 November 1991.)

Registered ex officio on 3 October 1991.

7 October 1991

HUNGARY

(With effect from 6 November 1991.)

Registered ex officio on 7 October 1991.

RATIFICATIONS

Instruments déposés les :

3 octobre 1991

ISRAËL

(Avec effet au 2 novembre 1991.)

Enregistré d'office le 3 octobre 1991.

7 octobre 1991

HONGRIE

(Avec effet au 6 novembre 1991.)

Enregistré d'office le 7 octobre 1991.

¹ United Nations, *Treaty Series*, vol. 1577, No. I-27531, and annex A in volumes 1578, 1579, 1580, 1582, 1583, 1586, 1587, 1588, 1590, 1591, 1593, 1594, 1598, 1606, 1607, 1637, 1639, 1642, 1643, 1647, 1649 and 1650.

¹ Nations Unies, *Recueil des Traités*, vol. 1577, n° I-27531, et annexe A des volumes 1578, 1579, 1580, 1582, 1583, 1586, 1587, 1588, 1590, 1591, 1593, 1594, 1598, 1606, 1607, 1637, 1639, 1642, 1643, 1647, 1649 et 1650.

